

LOK SABHA DEBATES

(English Version)

Thirteenth Session
(Fourteenth Lok Sabha)



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Dated 18 Mar 2009

(Vol. XXXIII contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 80.00

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LOK SABHA DEBATES

LOK SABHA

Tuesday, April, 15, 2008 / Chaitra 26, 1930 (Saka)

The Lok Sabha met at
Eleven of the Clock

(MR. SPEAKER in the Chair)

INTRODUCTION OF MINISTERS

[English]

THE PRIME MINISTER (DR. MANMOHAN SINGH): Hon. Speaker, Sir, with your permission, I wish to introduce to you and through you, to this august House my colleagues who have been inducted in the Council of Ministers recently.

Minister of State

Dr. M. S. Gill Minister of State of the Ministry of Youth Affairs and Sports.

Ministers of State

1. Shri V. Narayanasamy Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Planning.
2. Shri Santosh Bagrodia Minister of State in the Ministry of Coal.
3. Shri Raghunath Jha Minister of State in the Ministry of Heavy Industries and Public Enterprises.
4. Dr. Rameshwar Oraon Minister of State in the Ministry of Tribal Affairs.
5. Shri Jyotiraditya M. Scindia Minister of State in the Ministry of Communications and Information Technology.
6. Kunwar Jitin Prasada Minister of State in the Ministry of Steel.

[Translation]

SHRI RAMDAS ATHAWALE (Pandharpur): When will my turn come?

[English]

MR. SPEAKER: I will appoint you as a Minister without portfolio!

SHRI KINJARAPU YERRANNAIDU (Srikakulam): Sir, we pray to God for your good health.

MR. SPEAKER: Thank you very much. I am well because of your kind messages of good wishes.

11.01 hrs.

OBITUARY REFERENCES

[English]

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, Shri Bijaya Chandrasingh Prodhan and Shri Amratlal Vallabhdas Tarwala.

Shri Bijaya Chandrasingh Prodhan was a Member of the Second Lok Sabha from 1957 to 1962, representing the Kalahandi Parliamentary Constituency of Orissa.

An agriculturist by profession, Shri Bijaya Chandrasingh Prodhan was a committed social and political worker. Shri Prodhan served as Sarpanch, Keredi Gram Panchayat from 1967 to 1980. He was also the Member, Gram Panchayat and NES Block, Phulbani.

Shri Prodhan who was the founder Member of Government College, Phulbani strove for the uplift of marginalized sections of the society and the tribal people.

Shri Bijaya Chandrasingh Prodhan passed away on 2nd March, 2008 at Kandhamal, Orissa at the age of 77.

Shri Amratlal Vallabhdas Tarwala was a Member of the Ninth Lok Sabha from 1989 to 1991, representing Khandwa Parliamentary Constituency of Madhya Pradesh.

Shri Tarwala was a member of the Consultative Committee of the Ministry of Textiles in 1990.

Shri Tarwala earlier served as Councillor, Burhanpur Nagar Nigam from 1984 to 1989.

An educationist, Shri Tarwala was the Founder-Member, Saraswati Shishu Mandir, Burhanpur, Madhya Pradesh and a Member of the Nimar Education Society.

A well-known social worker, Shri Tarwala was a Member of the Cotton Merchants Association, Madhya Pradesh.

Shri Amratlal Vallabhdas Tarwala passed away on 30 March, 2008 at Bhopal, Madhya Pradesh under tragic circumstances at the age of 61.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

*The Members then stood in silence
for a short while*

[English]

SHRI BASU DEB ACHARIA (Bankura): Sir, we have given notices to suspend the Question Hour. ...*(Interruptions)*

MR. SPEAKER: Please speak one-by-one.

...*(Interruptions)*

MR. SPEAKER: Please do not come to the Well of the House.

...*(Interruptions)*

11.05 hrs.

At this stage, Dr. Shafiqur Rahman Barq and some other hon. Members came and stood on the floor near the Table.

...*(Interruptions)*

[Translation]

MR. SPEAKER: I have told you that I will hear you.

...*(Interruptions)*

[English]

MR. SPEAKER: I have told you that I will listen to you.

...*(Interruptions)*

MR. SPEAKER: Please note down the name of those hon. Members who are raising slogans. I am giving a warning. Those who are raising slogans will be dealt with properly. I am giving a warning to Members on all sides of the House. I will not permit any further.

...*(Interruptions)*

MR. SPEAKER: Please note down the names of those hon. Members who are deliberately shouting slogans in the Well.

...*(Interruptions)*

MR. SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.07 hrs.

The Lok Sabha then adjourned till Thirty Minutes past Eleven of the Clock.

11.30 hrs.

The Lok Sabha re-assembled at Thirty Minutes past Eleven of the Clock.

(MR. SPEAKER in the Chair)

WRITTEN ANSWERS TO QUESTIONS

[English]

Increase in the Prices of Medicines

*301. SHRI HITEN BARMAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the percentage of increase in the price of medicines during the last three years;

(b) whether the Government has been asked to grant permission for increasing the price of any medicine;

(c) if so, the details of the permission given for increasing the price along with the names of the medicines; and

(d) the details of those medicines the prices of which have come down or have been reduced during the said period?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF STEEL (SHRI RAM VILAS PASWAN):

(a) to (d) The Indian Pharmaceutical market consists of Scheduled and Non-Scheduled bulk drugs and formulations. The Scheduled bulk drugs are specified in the First Schedule of the Drugs (Prices Control) Order, 1995 (DPCO'95). Such Scheduled bulk drugs along with their formulations are under price control and their prices are fixed/revised by National Pharmaceutical Pricing Authority (NPPA) in accordance with the provisions of DPCO'95. The price fixation/revision of the Scheduled bulk drugs and their formulations is a continuous process under DPCO'95. The prices of non-Scheduled formulations are fixed by the manufacturers themselves and Government/NPPA only monitors the price rise beyond a certain percentage in certain specified categories of Non-Scheduled formulation packs.

The percentage increase of prices of packs compared on month-to-month basis as per the retail audit report of ORG-IMS Research Private Ltd. in the last three years is as follows:

Year	April	May	June	July	Aug.	Sep.	Oct.	Nov.	Dec.	Jan.	Feb.	Mar.
2004-05	1.28	1.55	1.15	0.78	2.24	1.34	2.34	3.48	1.91	1.13	3.10	1.18
2005-06	3.08	2.73	2.60	3.16	-	-	-	3.10	1.14	1.36	1.17	1.76
2006-07	0.15	0.55	0.31	0.66	0.27	0.34	0.66	-	0.37	0.89	0.68	0.14
2007-08	0.77	0.14	0.10	0.02	0.13	0.12	0.01	0.01	0.32			

During the last three years, in 23 cases of the bulk Drugs (as listed in the Statement enclosed) prices have been increased by NPPA. This is either based on the applications received by NPPA or suo-moto as part of the ongoing exercise for price fixation/revision undertaken by NPPA in 156 cases of Scheduled bulk drugs during the last three years. Such increase in bulk drug prices has also resulted in increase of formulation pack prices of these specified bulk drugs.

During the last three years (from 2005-2006 till 15th March, 2008), NPPA has reduced the prices in 127 cases of Scheduled Bulk drugs and in 2443 cases of Scheduled Formulation packs. The NPPA is also carrying out the monitoring of prices of non-Scheduled formulations as per the specified guidelines on the basis of data from ORG IMS. With the intervention of NPPA, prices of 60 Non-Scheduled formulation packs have been brought down in recent times by manufacturers concerned. In addition, NPPA has fixed prices of 24 Non-Scheduled formulations packs during 2007-08 under Para 10(b) of DPCO' 95. Thus prices of 84 Non-

Scheduled formulation packs have been reduced through the intervention of NPPA.

As a result of efforts made by this Department, various Pharmaceutical Industry Associations voluntarily agreed to reduce the prices of 886 formulation packs by capping their trade margins. Prices of these medicines and their availability is being monitored all over the country by NPPA.

Further, consequent to reduction in central excise duty by the Ministry of Finance, Department of Revenue in the Union Budget 2008-2009 from 16% to 8% of medicines, the NPPA has notified reduction of equivalent maximum retail prices of all Scheduled formulation packs downwards by 4.58% w.e.f. 1st March, 2008. Further, in respect of non-Scheduled formulations, NPPA has issued guidelines advising all the manufacturers and marketing companies to ensure the reduction of MRP by 4.58%. Such price reductions would be applicable in the cases where excise duty is actually being paid to the Government and was chargeable in the MRP of those formulation packs.

Statement

Bulk Drugs where prices have been increased During the Years 2005-06, 2006-07 and 2007-08 (Upto 15.3.2008)

S.No.	Name of the Drug	Existing		Revised		%
		Price	Date	Price	Date	
1	2	3	4	5	6	7
2005-06						
1.	Nalidixic Acid	1562.00	11.05.01	1623.00	15.06.05	3.91
2.	Phenramine Maleate	1068.00	08.10.01	1107.00	29.12.05	3.65
3.	Trimethoprim	700.00	07.07.03	840.00	29.12.05	20.00
4.	Rifampicin	3480.00	29.03.05	3560.00	29.12.05	2.30
5.	Metronidazole	470.00	20.08.01	471.00	07.02.06	0.21
6.	Metronidazole Benzoate	373.00	24.03.05	401.00	07.02.06	7.51
7.	Cefadroxyl Monohydrate	2303.00	24.03.05	2474.00	23.03.06	7.43
8.	ICHQ	702.00	24.03.05	832.00	27.03.06	18.52

1	2	3	4	5	6	7
2006-07						
9.	Benzathine Penicillin G*	2048.00	27.05.06	2288.00	19.05.06	11.72
10.	Chloroquine Phosphate	705.00	27.03.06	763.00	11.07.06	8.23
11.	Ibuprofen	369.00	27.03.06	408.00	11.07.06	10.57
12.	Analgin	458.00	30.12.04	459.00	29.09.06	0.22
13.	Ranitidine Hcl	625.00	15.06.05	643.00	18.12.06	2.88
14.	Ephedrine Hcl	1062.00	27.03.06	1161.00	13.02.07	9.32
15.	Pseudo Ephedrine Hcl	1761.00	27.03.06	1824.00	13.02.07	3.58
16.	Vitamin A 1.0/1.7 Palmitate Oily Liquid	2425.00	27.03.06	2685.00	21.03.07	10.72
2007-08						
17.	Benzathine Penicillin G*	2288.00	19.05.06	2670.00	01.06.07	16.70
18.	Chlorpropamide	306.00	29.08.95	328.00	27.07.07	7.19
19.	Cloxacillin Sodium (Oral)	1153.00	27.03.06	1359.00	25.09.07	17.87
20.	Cloxacillin Sodium (Sterile)	1651.00	27.03.06	1904.00	25.09.07	15.32
21.	Pheniramine Maleate	1107.00	29.12.05	1168.00	29.11.07	5.51
22.	Asprin	132.00	29.09.06	149.00	23.01.08	12.12
23.	Sulphamethaxazole	322.00	21.03.07	361.00	23.01.08	12.11

*1. The aforesaid two cases are based on price revision applications filed by M/s Hindustan Antibiotics Limited.

2. All other revisions are based on normal cost price studies undertaken suo-moto by NPPA.

[Translation]

**Upgradation/Renovation of
the Bridges**

*302. SHRI CHANDRA MANI TRIPATHI:
DR. LAXMINARAYAN PANDEY:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the targets fixed along-with the funds allocated and utilized for the upgradation / renovation of the bridges during the last three years;

(b) whether the Railways have failed to achieve these annual targets;

(c) if so, the reasons therefor; and

(d) the details of the steps taken by the Railways for ensuring the completion of the said work within proposed time-frame?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD):

(a) to (c) Repair/rebuilding/rehabilitation of bridges is an

ongoing process on Indian Railways. Railways undertake repair/rebuilding/rehabilitation/strengthening of Bridges on the basis of their physical condition as ascertained during regular inspections carried out in the field. Based on such identification of Bridges, annual targets for Bridge Works are fixed and allotment of funds is made to carry out their repair/rebuilding/rehabilitation/strengthening, duly prioritizing the works as per requirement. In 2001-02, to clear the backlog of replacement of such identified Bridges on Indian Railways, 2370 Bridges were sanctioned for repair/rebuilding/rehabilitation/strengthening at a cost of Rs. 1530 Crore (Net) under Special Railway Safety Fund (SRSF). Apart from SRSF, additional funds are also made available annually in Railway Budget to undertake repair/rehabilitation of fresh accruals of Bridge works mainly under Depreciation Reserve Fund (DRF). It is a fact that there has been some shortfall in achievement of physical targets set for repair/rebuilding/rehabilitation/strengthening of Bridges during the last three years. The shortfall during last three years has occurred due to various complexities such as complicated schemes and designs involved in execution of

Bridge Works. Bridge Works also get delayed due to various reasons like non-availability of adequate traffic blocks, adverse weather conditions, floods & contractual problems. Normally annual targets for Bridge Works are fixed on the

higher side to maintain thrust for early execution of the works. The details of physical and financial annual targets and achievement of Bridge Works during the last three years and current year are given as under:

Year	No. of Bridges targeted for repair/rebuilding/rehabilitation	No. of Bridges repaired/rebuilt/rehabilitated	Funds Allocated for Bridge Works (in Rs. Crore)	Expenditure incurred during the year (In Rs. Crore)
2004-05	1629	1579	424.90	390.26
2005-06	1453	1431	487.94	410.59
2006-07	1272	1114	519.27	457.93
Total	4354	4124	1432.11	1258.78
2007-08	1418	869 (upto January, 2008)	665.39	318.01 (upto January, 2008)

(d) Railways undertake Bridge works on a planned & phased manner and adequate number of labour and machines are deployed at sites to ensure timely completion of the works. In order to emphasise the importance of timely completion/rebuilding/strengthening of Bridges, high targets are also set & funds are not a constraint. Regular monitoring of progress of Bridge Works is done at various levels to ensure timely completion of the works. However, at times the works get delayed due to various reasons like complexities in bridge works such as complicated schemes and designs, non-availability of adequate traffic blocks, adverse weather conditions, floods & contractual problems.

[English]

Rationalisation of FDI Norms

*303. SHRI JYOTIRADITYA M. SCINDIA:
SHRI AMITAVA NANDY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has decided to open up various sectors in Civil Aviation Industry to FDI and also to rationalize the FDI norms in this regard;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the manner in which the Government proposes to Safeguard the interest of the domestic airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The Government has taken decision on Policy for Foreign Direct Investment (FDI) in Civil Aviation Sector as under:-

Airports:

- (i) Greenfield Projects: FDI upto 100% is allowed under the automatic route.
- (ii) Existing projects: FDI upto 100% is allowed with prior approval of the Government for FDI beyond 74%.

Air Transport Services:

- (i) Scheduled Air Transport Service/Domestic Scheduled Passenger Airline – FDI upto 49% and investment by Non-resident Indian (NRI) upto 100% allowed on the automatic route.
- (ii) Non-Scheduled Air Transport Service/ Non-Scheduled airlines, Chartered airlines and Cargo airlines: FDI upto 74% and investment by Non-resident Indian (NRI) upto 100% allowed on the automatic route.
- (iii) Helicopter services/seaplane services requiring DGCA approval – FDI upto 100% allowed on the automatic route.

Other services under Civil Aviation Sector:

- (i) Ground Handling Services: FDI upto 74% and investment by Non-resident Indians (NRI) upto 100% allowed on the automatic route. This will be subject to sectoral regulations and security clearance.
- (ii) Maintenance and Repair organizations; flying training Institutes; and technical training institutions – FDI upto 100% allowed on the automatic route.

(d) The new FDI policy will not affect the domestic scheduled airlines as it does not allow foreign airlines to

participate directly or indirectly in the FDI. The same applies for non-scheduled and chartered operations.

Provision of Medical Facilities in Long Distance Trains

*304. SHRI KISHANBHAI V. PATEL:
SHRI SUGRIB SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are facing difficulties in the implementation of the orders of the Hon'ble High Court of Rajasthan for providing doctors, nurses and attendants in the moving long distance trains and sufficient budgetary allocation has not been made for this purpose;

(b) if so, the details thereof and the reasons therefor;

(c) whether the existing arrangements in the Railways are sufficient to meet any emergency in the moving trains in the country; and

(d) if not, the steps taken by the Railways to implement the orders of the Hon'ble High Court?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD):

(a) and (b) The judgment dated 04.05.2005 of the Hon'ble High Court of Rajasthan (Jaipur Bench) has been challenged before the Hon'ble Supreme Court by filing an Special Leave Petition (SLP) on 12.08.2005. Hon'ble Supreme Court has granted stay of operation of the judgment of Hon'ble High Court of Rajasthan. The matter is still sub-judice and the question of implementing the judgment of Hon'ble High Court of Rajasthan does not arise.

(c) The existing facilities are sufficient for first aid treatment of sick passengers. First Aid boxes are available in passenger carrying trains which can be used by trained front line staff or any doctor travelling in train. Those cases of serious nature like heart attack, stroke are also given first aid by frontline staff or by doctor travelling in train, if

available. However, as they require advanced resuscitation, specialist and use of highly sophisticated equipments which is not possible on running trains, the Train Superintendents/ Travelling Ticket Examiner sends information to the Station Master/Manager of the next Railway Station about the sick passenger. The Station Master/Manager of that station arranges a Railway doctor/Government Doctor/Private Doctor to come to the Railway Station to attend to the sick passenger. The sick passenger is then detained at a station having medical facilities and referred to the nearest hospital.

Allopathic doctors travelling in train are also given 10% concession in their train fare and in exchange they provide professional services in the train to treat sick passenger.

(d) Does not arise.

Surveys for New Railway Projects

*305. SHRI G.M. SIDDESWARA: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the on-going surveys for new rail projects in the country particularly in the southern region;

(b) the details of the proposals for the new surveys; and

(c) the present status of the on-going surveys in the country, particularly in the southern region?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD):

(a) to (c) 108 surveys are in progress pertaining to projects which include 69 New Lines, 7 Gauge Conversions and 32 Doublings. 47 surveys have been proposed in the Budget 2008-09 for 37 New Lines, 5 Gauge Conversions, 5 Doublings. The ongoing surveys are in various stages of progress. The details of surveys in Southern Region covering Southern, South Central and South Western Railways is as under:-

S.No.	Railway	Year of inclusion in the Budget	Name of the Survey	Length (in Km)	Tentative date of completion
1	2	3	4	5	6
New Lines					
1	South Central	2007-08	Gadwal-Macherla	233	30.09.08
2	South Central	2007-08	Gudur – Durgarajapuram	45	30.06.08
3	South Central	2006-07	Khamman to Podattur	110	31.03.09
4	South Central	2007-08	Kinwat-Mahur	45	31.08.08
5	South Central	2006-07	Kondapalli – Kothagudam	120	31.12.08
6	South Central	2005-06	Manuguru – Ramagendam	190	31.03.09

1	2	3	4	5	6
7	South Central	2007-08	Markapur – Srisailem	45	31.07.08
8	South Central	2006-07	Tadikalapudi-Koyagudum	19	31.12.08
9	Southern	2007-08	Dindigul-Kumuli (lower camp)	110	30.06.08
10	Southern	2006-07	Idapally-Guruvayur	77	31.05.08
11	Southern	2007-08	Madurai-Karaikkudi	80	31.07.08
12	Southern	2007-08	Thalassery-Mysore	298	30.06.08
13	Southern	2007-08	Villivakkam-Katpadi	154	31.12.09
14	South Western	2003-04	Alamati-Kuggal	170	31.05.08
15	South Western	2007-08	Bangalore-Nangli	120	30.09.08
16	South Western	2003-04	Bijapur-Shahbad	140	31.12.08
17	South Western	2007-08	Dharwad-Belgaum	97	31.03.09
18	South Western	2003-04	Kottur to Chitradurg via Jagalur	80	31.12.08
19	South Western	2007-08	Krshnaraja Nagar-Kushal Nagar	45	31.03.09
20	South Western	2007-08	Puttaparthy to Kadiri via Nallamada	45	30.09.08
21	South Western	2006-07	Talguppa-Honavar	82	30.06.08
22	South Western	2007-08	Tumkur-Devangere	210	31.12.08
Gauge Conversion					
1	Southern	2007-08	Tambram-Chengalpattu	30	30.09.08
Doubling					
1	South Central	2005-06	Ballarshah-Kazipet 3 rd Line	192	31.05.08
2	South Central	2005-06	Kazipet – Vijaywada – Gudur 3 rd line	555	31.05.08
3	South Central	2007-08	Mudkhed-Parbhani	81	31.08.08
4	Southern	2006-07	Renigunta-Arakkonam 3 rd line	72	31.08.08
5	South Central	2007-08	Secunderabad – Bhongir 3 rd line	46	30.09.08
6	Southern	2007-08	Chennai Central – Villivakkam 5 th & 6 th line	10	31.12.08
7	Southern	2006-07	Jollarpettai-Katpadi-Arakkonam	145	31.08.08
8	Southern	2004-05	Trivandrum – Kanniyakumari	82	31.07.08
9	Southern	2007-08	Attipattu-Gumidipundi 3 rd & 4 th line	30	31.12.08
10	South Western	2006-07	Hassan – Mangalore	189	30.06.09
11	South Western	2003-04	Salem – Bangalore	218	31.05.08

Tax on Air Turbine Fuel

*306. SHRI CHANDRA BHUSHAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government had asked the State Governments to lower their tax rates on Air Turbine Fuel (ATF) to make the air travel cheaper;
- (b) if so, the details thereof; and
- (c) the response received by the Union Government from the State Governments?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) State Governments have been requested to consider moderation of the rate of sales tax imposed on Aviation Turbine Fuel (ATF) and align it with the 'Declared Goods' rate of 4%. Empowered Committee of State Finance Ministers were also requested to consider moderation of the rate of sales tax imposed on ATF and reduce it to the 'Declared Goods' rate of 4%. The matter of ATF was also discussed in the national conference on Civil Aviation held on 18.01.2008 at New Delhi with the representatives of all State Governments and Union Territories. Based on the deliberations held in the conference, a group of officers has been constituted with a view to presenting the ATF taxation issues to the Empowered Committee of State Finance Ministers as well as the Ministry of Finance.

(c) Governments of Andhra Pradesh and Kerala have since reduced the sales tax on ATF to 4%.

Bharat Darshan Trains

*307. SHRI P.C. THOMAS: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the routes of Bharat Darshan Trains;
- (b) the places where reservation facility for this train is available;
- (c) whether such reservation facility from Kerala has now been stopped;
- (d) if so, the reasons therefor;
- (e) whether the response for this train has been encouraging; and
- (f) if so, the details thereof including the number of passengers travelled, State-wise?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): (a) Bharat Darshan Trains are operated on different routes

decided from time to time by Indian Railway Catering & Tourism Corporation Ltd. (IRCTC), the nodal agency, in consultation with Indian Railways.

- (b) The booking for Bharat Darshan Train can be done through Tourism Facilitation Centres of IRCTC, website www.railtourismindia.com and IRCTC agents.
- (c) No, Sir.
- (d) Does not arise.

(e) and (f) The Bharat Darshan Train has made 66 trips, carrying 25,448 number of passengers with an average occupancy of 74 percentage, so far. However, state wise travellers data is not being maintained.

Ban on cooking on the Platforms

*308. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways issued instructions to stop cooking on the platforms of A, B and C categories of railway stations;
- (b) if so, the details thereof;
- (c) whether IRCTC Ltd. had also issued instructions for making the platforms free from cooking;
- (d) if so, the details thereof;
- (e) the status of compliance of these instructions at all the platforms of A, B and C categories of railway stations;
- (f) whether instances of non-compliance/violation of these instructions have come to the notice of the Railways; and
- (g) if so, the action taken by the Railway thereon?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD): (a) and (b) As per present policy, there should be no cooking on platforms at suburban stations and for other stations, there should be an attempt to discontinue cooking on stalls and trolleys on the platforms, except for making tea. All cooking should be done in the main kitchen.

(c) to (e) Yes, Sir. Indian Railway Catering and Tourism Corporation (IRCTC) have conveyed Board's instructions to their zonal offices for making platforms cooking free. IRCTC have decided that in all future catering tenders, an enabling clause would be incorporated to make all the platforms and passenger area free from cooking. The licensee will be required to make its own arrangements and infrastructure for cooking/deep frying elsewhere. Only power based cooling and heating equipment may be permitted at such kiosks/stalls.

(f) and (g) Action like counseling, warning, imposing of penalty, closure of stall/kiosk for specific period and termination of licence etc. is taken whenever complaints of cooking on platforms are substantiated.

Increase in CNG Prices

*309. SHRI K.S. RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government proposes to review and revise the price of CNG as recommended by the Tariff Commission and determine CNG prices differently for different sectors of the economy and regions of the country;

(b) if so, the details thereof;

(c) the details of the increase proposed in CNG prices for transport and kitchen supplies and its impact on consumers; and

(d) the amount of subsidy paid on consumption of CNG for supplies made to transport, domestic consumption and power and fertilizer units each year during the last three years?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (c) No, Sir. The Tariff Commission (TC) has not made any recommendation on the determination of CNG prices.

(d) Subsidy is paid by Governments to Oil India Limited (OIL) for supply of natural gas to power and fertilizers sectors and small scale and court-mandated customers in the North-East at 60% of the price applicable to these categories in the rest of the country. Supply of natural gas in North-East includes inter alia on CNG station in Agartala, which is being supplied by Tripura Natural Gas Company Limited.

Poultry Processing Units

*310. SHRI ABU AYES MONDAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has received any proposal for assistance to set up poultry processing plants in different parts of the country;

(b) if so, the details thereof, State-wise;

(c) whether the process can screen and detect the Bird Flue affected birds; and

(d) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (d) Ministry of Food Processing Industries

(MFPI) under its plan schemes, provides financial assistance, for Setting up/ Modernization/ Expansion etc., of food processing units which includes mechanized/modern poultry dressing plants also. The State wise Modern Poultry processing units are detailed as below:

Sr. No.	State	No. of Poultry Meat processing units	No. of Units assisted by MFPI
1	Punjab	3	1
2	Haryana	1	1
3	Karnataka	8	2
4	Andhra Pradesh	1	-
5	W. Bengal	9	1
6	Maharashtra	12	3
7	Goa	4	-
8	Kerala	7	2
9	Tamil Nadu	5	-
Total		50	10

MFPI has provided financial assistance to ten Mechanized poultry processing units who applied for financial assistance under its plan scheme. During the 11th plan also, if proposals are received from the States, the Ministry will provide financial assistance to Modernize poultry processing plants under its plan schemes.

The mechanized poultry dressing process involves various stages which starts from ante-mortem inspection of the birds to finished poultry products by way of monitoring of each stage of processing. The ante mortem inspection of the birds is being done by qualified Veterinarians who screen and reject the sick birds. The detection of bird flu infection is possible at farm level which has to be confirmed by laboratory examination. Presently, screening/testing of sera for Avian Influenza (Bird flu) is restricted only to Regional Disease Diagnostic Laboratories (RDDLs) and sera and Morbid samples at High Security Animal Disease Diagnostic Laboratory (HSADL), Bhopal. However, the various stages of poultry processing such as scalding at 150°C water temperature and 50-60 PPM of Chlorine for carcass washing inactivates the virus. Further, strict Biosecurity measures and hygienic conditions in the processing plant can prevent spread of "Bird flu" infection in the processing plant.

Infrastructure for Food Processing Industry

*311. SHRI M. SREENIVASULU REDDY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government is aware that public investment in rural infrastructure is scanty and inadequate as far as the Food Processing Industry is concerned;

(b) if so, the details thereof;

(c) the steps taken/being taken to encourage greater private sector involvement and partnership in the development of food processing industries in rural areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (d) The Government is aware of inadequate infrastructure for food processing industries in the country. There is need for much larger investment in rural infrastructure such as pack houses, cold chains, primary processing centres, efficient supply chain, backward and forward linkages etc. to add value and reduce wastages. In order to fill this gap, Ministry of Food Processing Industries (MFPI) under its Plan schemes provides financial assistance to project proposals received from various organizations, including public and private sectors, for Infrastructure Development for Food Processing Industries as per scheme guidelines.

MFPI has taken strategic initiatives to attract private investment in Food Processing Infrastructure which aims at filling the gaps in the supply chain, strengthening of cold chain infrastructure/ value addition infrastructure, modernisation of abattoirs leading to overall development of food processing industries and reduction in wastages. To further strengthen the Food Processing Infrastructure, MFPI has developed a scheme for Mega Food Parks which envisages a well-defined agri/horticultural-processing zone containing state of the art processing facilities with support infrastructure and well established supply chain. The scheme aims to provide a mechanism to bring together farmers, processors and retailers and link agricultural production to the market so as to ensure maximization of value addition, minimization of wastages and improving farmers' income. The primary objective of the scheme is to facilitate establishment of an integrated value chain, with processing at the core and supported by requisite forward and backward linkages.

Other strategic initiatives during 11th Plan include scheme for Integrated Cold Chain and Preservation Infrastructure including Controlled Atmosphere/Modified Atmosphere Stores, Value Added Centres, Packaging Centres and Irradiation facilities. Benefits of the Scheme will also be available to integrated projects of value addition / processing / preservation of horticulture, dairy, marine, and meat sector.

In order to meet the growing requirement of skilled manpower for food processing sector, MFPI also extends financial assistance for various skill development and capacity building programmes, Research and Development activities, promotion of quality assurance and setting up/ upgradation of food testing laboratories.

These strategic interventions are likely to incentivise private investment and result in long term economic sustainability through market driven and cluster based farming.

Remote Area Rail Sampark Yojana

*312. SHRI SHRINIWAS DADASAHEB PATIL:
SHRI GIRIDHAR GAMANG:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the 'Remote Area Rail Sampark Yojana' (RARSY) was announced by the Railways in Rail Budget 2004-05;

(b) if so, the achievements made so far in this project;

(c) the norms, criteria and policy adopted for inclusion of new Railway lines under RARSY;

(d) whether some new Railway lines are proposed to be included during 11th Five Year Plan under RARSY particularly in Fifth Schedule Areas and in the Tribal Areas of Central India; and

(e) if so, the details alongwith the names of the States and the railway lines under consideration for inclusion?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD):

(a) and (b) Remote Area Rail Sampark Yojana (RARSY) was announced in the Budget 2004-05 (Vote on Account). However, funding for the Yojana could not be tied up and this scheme has not taken off.

(c) There is no laid down norm or criteria for inclusion of new rail line under RARSY. However, the new line and gauge conversion project valuing about Rs. 20,000 crore were proposed to be funded through this Yojana which otherwise would have remained unfinished due to inadequate funding. A large number of these projects were sanctioned on socio-economic consideration with an aim of connecting remote and backward areas with the rail network.

(d) and (e) No, Sir. The Yojana has not taken off.

[Translation]

Variation in the Prices of Petroleum Products

*313. SHRI MAHAVIR BHAGORA:
SHRI SHYAMA CHARAN GUPTA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the prices of petroleum, diesel, cooking gas and LPG used for commercial purposes vary in different States of the country at present;

(b) if so, whether due to such variation in prices these products are being smuggled from one State to another;

(c) if so, the State-wise details of cases of smuggling which came to light during the last three years;

(d) the reasons for allowing the State Governments to levy local tax upto 30% per liter on the centrally controlled petroleum products;

(e) whether the Union Government proposes to take any action for bringing uniformity in local taxes on petroleum products in all the States and to fix the maximum limit thereof at 4% per liter; and

(f) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) The retail selling prices of petrol, diesel, domestic LPG and the LPG used for commercial

purposes differ from State to State on account of differences in freight, siding / shunting charges and State specific levies like State surcharge, VAT rate, cess, octroi, entry tax etc. A major reason for difference in consumer prices is different VAT rates levied by various State Governments.

(b) and (c) Public Sector Oil Marketing Companies (OMCs) have informed that they have not received any such complaints during the last three years.

(d) to (f) The subject matter of Sales Tax comes under the purview of the State Governments and they are vested with the power to levy Sales Tax / VAT within their States. Consequent to enactment of Finance Bill 2006, domestic LPG has become a "Declared Good" under the CST Act and the maximum Sales Tax/VAT rate, therefore, is 4% effective 19.04.06 across all the States/ Union Territories. The State-wise rates of Sales Tax / VAT on sensitive petroleum products are given in the enclosed Statement.

The Central Government has been continuously taking up the matter with the State Governments for reduction in the rates of Sales Tax / VAT.

Statement

Taxes/levies by States on petroleum products as of 1.3.08

State	Tax	MS	HSD	(Percentage) Domestic LPG
1	2	3	4	5
Maharashtra	VAT	27% + Re. 1/Ltr.	25.00	4.00
Gujarat	VAT	26.00	24.00	4.00
	Cess	2.00	3.00	0.00
Madhya Pradesh	VAT	28.75	26.00	4.00
	Entry Tax	1.00	1.00	9.50
Chhattisgarh	VAT	25.00	25.00	4.00
	Entry Tax			1.00
Goa	VAT	22.00	21.00	4.00
Uttar Pradesh	VAT	26.00	21.00	4.00
Uttaranchal	VAT	25.00	21.00	4.00
	Tax Rebate (effective 16.6.06)	(Rs. 0.78/Ltr.)	(Rs. 0.38/Ltr.)	
Delhi	VAT	20.00	12.50	4.00
Himachal Pradesh	VAT	25.00	14.00	4.00

1	2	3	4	5
Jammu & Kashmir	Sales Tax	20.00	12.00	
	VAT			4.00
	Cess	Rs. 1000/KL		
Punjab	VAT	27.50	8.80	4.00
	Cess	Rs. 1/Ltr.		
Rajasthan	VAT	28.00	20.00	4.00
	Cess	Rs. 0.50/Ltr.	Rs. 0.50/Ltr.	
Haryana	VAT	20.00	12.00	4.00
Chandigarh	VAT	22.00	12.50	4.00
	Cess	Rs. 10/KL	Rs. 10/KL	
Andhra Pradesh	VAT	33.00	22.25	4.00
Tamil Nadu	VAT	30.00	23.43	4.00
Pondicherry	VAT	12.50	12.50	1.00
Kerala	Sales Tax	29.01	24.69	
	VAT			4.00
Karnataka	Sales Tax	28.00	20.00	
	Entry Tax	5.00	5.00	
	VAT			4.00
Orissa	VAT	20.00	20.00	4.00
	Entry Tax	1.00	1.00	1.00
Assam	VAT	25.75	15.50	4.00
Bihar	VAT	27.00	20.00	4.00
Jharkhand	VAT	20.00	20.00	4.00
West Bengal	Sales Tax	25.00	17.00	
	Cess	Rs. 1000/KL	Rs. 1000/KL	
	VAT			4.00

[English]

Expansion of Runways

*314. SHRIMATI JAYAPRADA:
SHRI NIKHIL KUMAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Union Government has decided to expand the runways of several airports in the country during 2008-09;

(b) if so, the details thereof, airport-wise;

(c) the expenditure likely to be incurred on this, airport-wise;

(d) whether the State Governments have agreed to provide extra land for the expansion of the runways; and

(e) if so, the details thereof and the time by which the expansion of runways is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir. Airports Authority of India (AAI) has undertaken / proposed extension of runways of several airports.

(b) to (e) Details are given in the enclosed Statement.

Statement

Sl.No.	Name of the Schemes/ Airports	Estimated Cost/ Expenditure (Rs. in crores)	Existing length before extension	New length after extension	Status on provision of land by State Govt./Defence	Probable Date of Completion of extension of runway
1	2	3	4	5	6	7
Andhra Pradesh						
1	Vijayawada Extension of runway	48.00	5725 feet	7900 feet	Land provided.	Mar-09
Assam						
2	Dibrugarh Ext. of Runway to 7500ft l/c acquisition of land & associated work	14.00	5400 feet	7500 feet	Land provided by State Govt. Awaited from Defence authorities.	Sep-09
3	Guwahati Extension of runway by 360 M, Apron (11 bays), link Taxiways	48.00	9000 feet	10180 feet	Land provided.	Sep-08
4	Silchar Extension of runway, acquisition of land & construction of boundary wall.	41.48	5855 feet	7500 feet	Land provided.	Apr-08
Bihaar						
5	Gaya Extension of runway for A-310 type of aircraft	10.00	7500 feet	9000 feet	Land not transferred by State Govt.	Subject to availability of land
Himachal Pradesh						
6	Kullu Extension of Runway and allied works including River Training work.	30.00	3700 feet	6982 feet	DTM study submitted by IIT Roorkee. Scope of work awaited.	Dec-2010.
Jammu & Kashmir						
7	Jammu Extension of runway 18 (towards river)	20.00	6700 feet	8000 feet	One side of runway work completed for which land provided by State Govt. For other side, land not handed over by IAF	Subject to availability land

1	2	3	4	5	6	7
Rajasthan						
8	Jaipur					
	Extension of runway	81.00	9172 feet	11500 feet	Land provided	Planning Stage
9	Udaipur					
	Extension and strengthening of runway and allied works	30.00	7483 feet	8989 feet	Land handed over by State Govt. and work in progress	Aug-08
Maharashtra						
10	Aurangabad					
	Extension of runway & allied works	25.62	7500 feet	9301 feet	Land provided	Feb-09
Madhya Pradesh						
11	Bhopal					
	Extension & Strengthening of runway	52.10	6709 feet	9002 feet	Land provided	Jun-09
12	Indore					
	Extension & Strengthening of runway	79.86	7503 feet	9022 feet	Land provided	Jun-09
Tamil Nadu						
13	Chennai					
	Extension of secondary runway	450.00	7534 feet	10613 feet	Land to be acquired by State Govt.	Mar-1
14	Madurai					
	Extension of Runway to 12500 ft & associated works	35.24	5990 feet	7500 feet	Land provided.	Work completed Feb 08
15	Trichy					
	Extension & strengthening of existing runway	20.00	6115 feet	8000 feet	Land provided.	Work completed Feb 08
16	Pondicherry (UT)					
	Extension & Strengthening of runway	22.25	4002 feet	4921 feet	Land provided	Dec-08
Uttar Pradesh						
17	Varanasi					
	Extension of runway to 9000 ft. and provision shoulders etc.	31.43	7236 feet	9000 feet	Road diversion by State Govt. pending.	Jul-09

1	2	3	4	5	6	7
West Bengal						
18	Kolkata					
	Extension of secondary runway	35.00	7870 feet	10626 feet	Land is available (Road is to be diverted by the State Govt.)	Mar-10
19	Cooch Behar					
	Ext. of runway to 4500 ft.	6.17	3500 feet	3700 feet	Land acquired by State Govt.	Detailed planning in progress extension u 4500 ft

Grants in Aid for Residential Schools for SCs

*315. SHRI HARIBHAU RATHOD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the criteria prescribed for NGOs to get grant-in-aid to start residential schools for Scheduled Castes;

(b) the State-wise details of new proposals for grant-in-aid received during 2007 from various States in this regard;

(c) the number of proposals out of them sanctioned; and

(d) the details of the proposals rejected with the reasons therefor?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) In order to be eligible for assistance under the scheme : "Grant-in-Aid to Voluntary Organisations working for Scheduled Castes", an organization should meet the following main requirements;

(a) Registered under the Societies Registration Act, 1860 (XXI of 1860) or any relevant Act of the State/Union Territory; or

(b) A public trust registered under the law for the time being in force; or

(c) A charitable company licensed under Section 25 of the Companies Act, 1958; or

(d) Indian Red Cross Society or its branches; and or

(e) Any other public body or institution having a legal status of its own;

(f) The voluntary organization should have been registered for, at least two years, at the time of applying for grant under the scheme.

(g) It is not run for profit to any individual or a body of individuals.

Guidelines for assisting NGOs/Voluntary Organisations issued by the Ministry prescribe that the Voluntary Organisations should have been actively working in its sector for a period of 2 years. Applications in prescribed proforma alongwith registration, recognition, Memorandum of Association, statements of accounts, annual reports, the statistical data, etc should be submitted duly accompanied with the recommendations of the Grants-in-Aid Committee of State Govts. All new proposals are evaluated by the Screening Committee, which adopts certain criteria for processing and recommending them.

(b) to (d) During 2007, Nineteen proposals of residential schools (Assam-1, Bihar-4, Jharkhand-1, Karnataka-3, Orissa-4, Rajasthan-3, UP-1 and West Bengal-2) were received. Out of these the Screening Committee has so far recommended 4, rejected 7 and deferred 1. Of the four proposals recommended by the committee, this Ministry has sanctioned grant for two proposals. The projects have not been cleared by the committee mainly for one or more of the following reasons:-

(i) Inadequate Infrastructure

(ii) School not recognized by the State Govt.

(iii) Rural SC female Literacy rate of the district being more than 30%.

(iv) Project not in existence at the time of inspection.

[Translation]

Construction of New Airstrips

*316. SHRI SANTOSH GANGWAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of locations, State-wise for which the State Governments have applied to the Union Government for construction of new airstrips;

(b) whether the Union Government has accorded its approval in this regard;

(c) if so, the State-wise details thereof and the progress made so far particularly in respect of Uttar Pradesh;

(d) the reasons for not granting approval in each case; and

(e) the time by which a decision by the Union Government is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (e) Government have received 20 proposals from various State Governments for construction of new airports. 'In-principle' approval has been accorded to five of these proposals so far. The State-wise details of the proposals are given in the enclosed Statement.

Statement

State-wise Status of Greenfield Airports

S.No.	Location of the airport	State	Status
1	2	3	4
1.	Devanhalli near Bangalore	Karnataka	Approval of Government of India (GOI) accorded in 2000. Under implementation. To be opened shortly.
2.	Shamshabad near Hyderabad	Andhra Pradesh	Approval of GOI accorded in 2000. Under Implementation. To be opened shortly.
3.	Mopa	Goa	"In-Principle" approval accorded by GOI in 2000. A Committee under the chairmanship of Chief Minister, Goa comprising of Members of Parliament (Goa), Chief Secretary and Joint Secretary Ministry of Civil Aviation, GOI has been constituted to look into inter-alia, the possibility of continuation of the existing Dabolim airport alongside the new Mopa airport on 27.01.2006. The Committee's report is expected shortly.
4.	Navi Mumbai	Maharashtra	"In-Principle" approval accorded by GOI in 2007. Project preparation in progress.
5.	Rajguru Nagar near Chakan (Pune)	Maharashtra	Site clearance has been given by Airports Authority of India (AAI). State Government is in the process of preparing Feasibility Report for the project and start land acquisition proceedings.
6.	Greater Noida	Uttar Pradesh	The proposal was considered and has been referred by the Union Cabinet to a Group of Ministers (GOM). The GOM has met once and decided that with the help of Ministry of Law & Justice, a note be prepared and put up indicating both explicit and implicit implications of the proposal on the contractual agreements entered into between Government of India and M/s Delhi International Airport Private Limited (DIAL).
7.	Karaikal	Puducherry	Site clearance has been given by AAI. Union Territory Government to prepare the Feasibility Report.

1	2	3	4
8.	Kannur	Kerala	"In-Principle" approval accorded by GOI on 17.1.2008.
9.	Bijapur	Karnataka	Site clearance has been given by AAI. Comments of AAI on Techno Economic Feasibility Report has been conveyed to the State Government. "In principle" approval for the project is under process.
10.	Simoga	Karnataka	Site clearance has been given by AAI. Comments of AAI on Techno Economic Feasibility Report has been conveyed to the State Government. "In principle" approval for the project is under process.
11.	Hassan	Karnataka	Site clearance has been given by AAI. Comments of AAI on Techno Economic Feasibility Report has been conveyed to the State Government. "In principle" approval for the project is under process.
12.	Gulbarga	Karnataka	Site clearance has been given by AAI. Comments of AAI on Techno Economic Feasibility Report has been conveyed to the State Government. "In principle" approval for the project is under process.
13.	Sindhudurg	Maharashtra	Site clearance has been given by AAI. Feasibility report awaited from the State Government.
14.	Durgapur	West Bengal	Airports Authority of India has prepared its on-site inspection report. AAI has brought out several issues, which need to be addressed. M/s Pragati Social Infrastructure & Development Ltd., the promoter has been advised to address these issues while preparing the project report.
15.	Jhajjar in Haryana for Cargo only	Haryana	Some clarifications have been sought from the promoters. Their response is awaited.
16.	Pekyong	Sikkim	Airports Authority of India is implementing the project. Public Investment Board (PIB) approval is under process.
17.	Itanagar	Arunachal Pradesh	Airports Authority of India is implementing the project. Detailed Project Report (DPR) is under preparation.
18.	Cheitu (Kohima)	Nagaland	Airports Authority of India has appointed a Consultant to undertake detailed survey and prepare DPR.
19.	Tawang	Arunachal Pradesh	Pre-feasibility study has been conducted by AAI. The report has been submitted to North Eastern Council (NEC)/Ministry of Development of North Eastern Region (DoNER). DPR is being prepared.
20.	Kokhrajhar	Assam-Bodoland	Pre-feasibility study has been conducted. The study rules out the possibility of construction of an airport there.

[English]

Bed and Breakfast Scheme

*317. SHRI MANORANJAN BHAKTA:
SHRI BALASHOWRY VALLABHANENI:

Will the Minister of TOURISM be pleased to state:

- (a) whether the Incredible India Bed and Breakfast Scheme has been successful after its launch;
- (b) if so, the details thereof;
- (c) whether the Government proposes to give incentives to Bed and Breakfast units;
- (d) if so, the details of the incentives proposed;
- (e) the extent to which the Scheme will address the accommodation shortage in the country particularly in the Union Territory of Andaman and Nicobar Islands; and
- (f) the total number of units likely to come up in the next two years?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (f) The Incredible India Bed and Breakfast Scheme has been launched all over the country and in NCT, Delhi till now 172 establishments with 520 rooms have been registered. The Government of NCT of Delhi has decided that (i) domestic water and power tariff will be levied on these premises; (ii) no luxury tax will be applicable to such establishments and (iii) property tax will be levied as on tenanted premises on pro-rata basis. Ministry of Tourism has written to all State Governments/ Union Territories including Andaman and Nicobar Islands to consider granting similar incentives to Bed and Breakfast establishments. Since the Incredible India Bed and Breakfast Scheme is a voluntary scheme, the total number of units likely to come up in the next two years cannot be assessed.

Reservation for the Physically Handicapped

*318. SHRI PRALHAD JOSHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there is any specific proposal for providing clear reservation in higher education for physically handicapped persons; and
- (b) if so, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) and (b) Under Section 39 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, all Government educational institutions and other

educational institutions receiving aid from the Government are required to reserve not less than three percent seats for persons with disabilities.

Fruits and Vegetables Processing Units

*319. SHRI TAPIR GAO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the details of the number of Fruits and Vegetables Processing Units, State-wise, along with the details of their capacities; and
- (b) the special incentives proposed for the North Eastern States in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) The details of the numbers of Fruits and Vegetables processing units, state-wise, along with the details of their capacities based on information available in respect of units registered under Fruit Products Order, 1955 are given in the enclosed Statement. As per Central Statistical Organisation (CSO) data on factory sector and National Sample Survey Organization (NSSO) data on unorganized manufacturing sector, there are 37000 units (having output of Rs. 1928.30 Crores) in organized and unorganized sector involved in processing and preserving Fruits & Vegetables.

Ministry of Food Processing Industries (MFPI) under its Plan Scheme extends financial assistance in the form of grant-in-aid to all implementing agencies for Establishment/ Upgradation/Modernization of Food Processing Industries including fruits and vegetable processing industries. For implementing agencies in General areas, assistance is available @ 25% of the cost of Plant and Machinery and Technical Civil Works maximum up to Rs. 50.00 lakhs. For implementing agencies in difficult areas including North East States, enhanced rate of assistance @ 33.33% of the cost of Plant & Machinery and Technical Civil Work subject to a maximum of Rs. 75 lakhs is provided under the scheme.

For encouraging Food Processing Industries in North Eastern Region (NER) including Sikkim, 10% of the total Plan outlay of MFPI is earmarked for North Eastern Region.

Further, higher level of assistance in the form of credit linked back-ended subsidy is available for Setting up/ Upgradation/Modernization of Fruits & Vegetable Processing units under Mini Mission IV of Technology Mission for Integrated Development of Horticulture in North Eastern States @ 50% of cost of Plant and Machinery and Technical Civil Works to a maximum of Rs. 4.00 crore for setting up of new units and upto Rs. 1.00 crore for Upgradation/ Modernization of existing units.

Statement

The details of the numbers of Fruits and Vegetables Processing Units, State-wise, alongwith the details of their capacities based on information available in respect of units registered under Fruit Products Order, 1955:

Sl.No.	Name of State/UT	No. of Units Manufacturing fruits & vegetables products	Installed capacity in MT
1	2	3	4
1.	Maharashtra	865	283430
2.	Goa	38	8180
3.	MP	95	40590
4.	Chhattisgarh	4	420
5.	Gujarat	234	120870
6.	Dadra & Nagar Haveli	6	480
7.	Assam	44	8260
8.	Arunachal Pradesh	2	60
9.	Manipur	14	2510
10.	Meghalaya	10	390
11.	Mizoram	3	885
12.	Nagaland	7	1920
13.	Sikkim	3	770
14.	Tripura	6	2770
15.	Delhi	181	43510
16.	Chandigarh	15	4620
17.	Rajasthan	111	20100
18.	Haryana	176	101540
19.	J&K	102	20330
20.	Punjab	240	121410
21.	Himachal Pradesh	130	91625
22.	Uttar Pradesh	497	138780
23.	Uttaranchal	108	29510
24.	Andaman & Nicobar Islands	3	200

1	2	3	4
25.	Bihar	39	12440
26.	Jharkhand	23	4160
27.	Orissa	17	11310
28.	West Bengal	267	109341
29.	Andhra Pradesh	237	887658
30.	Karnataka	247	208904
31.	Kerala	368	41340
32.	Pondicherry (UT)	9	1680
33.	Tamil Nadu	432	360826
Total		4533	2680819

[Translation]

Incidents of Fire in Trains

*320. SHRI RAGHURAJ SINGH SHAKYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether a task force has been constituted to find out the causes behind the incidents of fire in rail coaches;

(b) if so, the details thereof;

(c) the number of incidents of fires that occurred in trains and in railway premises in the country during the last three years and in the current year;

(d) the total number of persons found guilty and penalized after the investigations into the said incidents, separately; and

(e) the number of persons penalized under the relevant cases for carrying inflammable materials in trains during the said period?

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD):
(a) No, Sir.

(b) Does not arise.

(c) Incidents of fire in trains and in Railway premises in the last 3 years and in current year (up to February, 2008) are as under:-

Year	Number of incidents of fire	
	In trains	In Railway premises
2005	26	54
2006	36	64
2007	30	84
2008 (till 29 th February)	04	26

(d) Persons found guilty and penalized after enquiries/ investigations into above mentioned incidents are as under:-

Year	Persons found guilty and penalized after the enquiry/investigations
2005	40
2006	16
2007	22
2008 (till 29 th February)	Nil

(e) Persons penalized for carrying inflammable material in trains in the last 3 years and in current year (up to February, 2008) are as under:-

Year	Number of persons penalized
2005	216
2006	508
2007	281
2008 (till 29 th February)	25

Financial Irregularities in Industrial Units in SEZs

*321. SHRI RAJIV RANJAN SINGH "LALAN":
SHRI HEMMAL MURMU:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Comptroller and Auditor General (C & AG) in his recent report has revealed that due to the shortcomings in the policy and in the rules and procedures framed for the Special Economic Zones (SEZs), the Government has suffered huge revenue losses;

(b) if so, the details of the loss of revenue during 2007-08 alongwith the details of the shortcomings pointed out by the C&AG thereof;

(c) whether the C&AG has detected cases where such units in these tax free zones are selling majority of their products within the country rather than exporting them; and

(d) if so, the number of such cases pointed out by C&A and the action taken by the Government in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) and (b) The Report of the Comptroller and Auditor General of India (C&AG) for the year ended March, 2007 on Performance Audit on Union Government – Indirect Taxes, have inter alia, raised certain

issues relating to Special Economic Zones (SEZs). These issues mainly relate to achievement of Net Foreign Exchange (NFE) through deemed exports; duty foregone on inputs used in exempt products cleared in DTA; non achievement of NFE positive by certain units; violation of conditions of Letters of Permissions (LOPs); short levy of duty on Domestic Tariff Area (DTA) sales, etc. The details of the CAG findings including duty forgone as per the said Report and various illustrative cases mentioned in the Report are also available in CAG web-site: www.cag.gov.in.

(c) and (d) In its audit report, the scope of which covered 2061 SEZ units, C&AG has observed that 22 units had been achieving the prescribed positive NFE mainly through domestic sales. It is to be noted that as per figures compiled for the year 2007-08, physical exports from the SEZs are of the order of Rs. 64623 crore, which is 87% of their total turnover. During this period, the domestic supplies made by SEZs was about 9% and sales in domestic tariff area not counted for positive NFE was about 4%. The Approval Committees under the Development Commissioners constituted for all Zones, which comprise of representatives from Customs, Income-tax, State Governments etc. have been directed to constantly monitor the performance of the SEZ units.

Custodial Deaths

*322. SHRI JIVABHAI A. PATEL:
DR. DHIRENDRA AGARWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a rise in the number of deaths in police custody in the country;

(b) if so, the number of such cases registered/ reported during each of the last three years and in the current year, Statewise;

(c) the number of police personnel found guilty against whom the Government has taken action so far, State-wise; and

(d) the steps taken by the Union Government to check such activities of police personnel alongwith the steps being taken to provide compensation to the affected persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) The National Human Rights Commission (NHRC), has issued guidelines to all State Governments/Union Territories to inform the Commission about incidents of custodial deaths within twenty four hours of occurrence. As per information made available by the NHRC, the number of deaths in police custody reported to it by State Governments during the last four years are as under:

Year	No. of deaths
2004-2005	136
2005-2006	139
2006-2007	118
2007-2008	188

State-wise break-up is given in the enclosed Statement.

The Commission also recommends departmental/disciplinary action, as well as initiation of prosecution against delinquent officials in cases where, prima-facie, case of custodial violence is established. During the period in question, the NHRC has recommended disciplinary action in eight cases and prosecution in three cases. During this period, NHRC has also awarded a total interim relief/compensation of Rs. 69.45 lakhs in cases of deaths in police custody.

(d) The Government has taken a number of steps to check possible incidents of custodial violence/deaths.

The Ministry circulated the important guidelines as directed by Hon'ble Supreme Court in the case of D.K. Basu Vs. State of West Bengal which are to be followed by all

authorities concerned while making the arrests. Amendments have also been proposed in the Cr. P.C. through the Code of Criminal Procedure (Amendment) Bill, 2006 which are, inter-alia, aimed to incorporate the above guidelines, and certain other provisions regarding arrests, in the Code. It has also been proposed to insert a new section 357 (A) in Cr. P.C. to provide for compensation to the victims of all types of crimes including custodial crimes.

Section 176 of the Criminal Procedure Code has been amended vide the Code of Criminal Procedure (Amendment) Act, 2005 to provide that in case of death or disappearance of a person or rape of a woman while in the custody of police, there shall be a mandatory judicial inquiry and in case of death, examination of the dead body shall be conducted within twenty four hours of death.

Components relating to human rights have been incorporated in the training curriculum for police and Central Para Military Forces and police at all levels are being sensitized to issues related to human rights, including custodial violence/deaths, at the training stage itself. Seminars and Workshops are also regularly conducted by both the Bureau of Police Research and Development as well as the State Police authorities on human rights issues.

Statement

Number of Cases Registered Relating to Death in Police Custody from 01/04/2004 to 31.3.2008

S.No.	Name of State & UTs	2004-05	2005-06	2006-07	2007-08	Grand Total
		PC)	PC	PC	PC	
1	2	3	4	5	6	7
1	Andaman & Nicobar	0	0	0	0	0
2	Andhra Pradesh	13	11	5	9	38
3	Arunachal Pradesh	0	1	1	0	2
4	Assam	4	7	8	12	31
5	Bihar	3	1	2	8	14
6	Chandigarh	1	0	0	1	2
7	Chhattisgarh	5	2	3	3	13
8	Dadra & Nagar Haveli	0	0	0	0	0
9	Daman & Diu	0	0	0	0	0
10	Delhi	5	3	3	6	17
11	Goa	0	1	0	0	1
12	Gujarat	15	20	7	16	58

1	2	3	4	5	6	7
13	Haryana	2	4	2	9	17
14	Himachal Pradesh	0	0	0	1	1
15	Jammu & Kashmir	0	1	0	3	4
16	Jharkhand	5	4	3	3	15
17	Karnataka	9	5	8	5	27
18	Kerala	6	5	3	6	20
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	2	4	10	10	26
21	Maharashtra	23	20	21	25	89
22	Manipur	0	0	0	0	0
23	Meghalaya	2	0	1	3	6
24	Mizoram	0	0	0	0	0
25	Nagaland	0	0	0	0	0
26	Orissa	3	2	2	6	13
27	Pondicherry	1	0	0	0	1
28	Punjab	6	6	1	7	20
29	Rajasthan	0	7	3	2	12
30	Sikkim	0	0	0	1	1
31	Tamil Nadu	9	7	15	6	37
32	Tripura	1	1	1	1	4
33	Uttar Pradesh	7	18	11	32	68
34	Uttaranchal	3	1	1	5	10
35	West Bengal	11	8	7	8	34
Total		136	139	118	188	581

[English]

Restriction on Black-Berry Services

*323. SHRI S. AJAYA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has decided to impose restrictions on the use of Black-Berry Services due to the perceived threat to national security from the use of this facility;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) No, Sir. However, the Government have issued instructions to all mobile service providers, inter-alia asking them not to connect or provide/run certain Black Berry services unless the required monitoring systems are in place. The Department of Telecommunications has held meeting with mobile services providers, the Black Berry vendor-"Research in Motion" (RIM) and other stake holders to resolve the issue.

**Funds for Scientific Research
and Development**

*324. SHRI HARIBHAU RATHOD: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the funds allocated and spent on scientific research and development during the last three years including the current year;

(b) the details of R&D projects which are getting delayed due to shortage of funds;

(c) whether there is any proposal to increase the funds for scientific research and development in the country during Eleventh Five Year Plan; and

(d) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) The details of the funds allocated and spent on scientific research and development by the Central Scientific Ministries / Departments during the last three years including the current year are given below:-

(in Rs. Crores)

Ministries/Departments	2005-06		2006-07		2007-08		2008-09
	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation
Dept. of Atomic Energy- R&D (DAE)	872.74	770.80	1003.00	1032.72	1215.00	1040.10	1228.00
Ministry of Earth Sciences (MoES)	340.00	225.05	438.00	417.49	690.00	437.00	750.00
Dept. of Science & Technology (DST)	1250.00	1024.24	1367.00	964.16	1526.00	1270.00	1530.00
Dept. of Biotechnology (DBT)	445.00	386.36	521.00	496.00	675.00	683.00	900.00
Dept. of Scientific & Industrial Research (DSIR)	846.00	730.33	975.00	775.00	1070.00	1060.00	1200.00
Dept. of Space (DOS)	2800.00	2294.30	3220.00	2600.00	3420.00	2831.00	3600.00

(b) There are no R&D projects in the Central Scientific Departments getting delayed due to shortage of funds.

(c) and (d) Yes, Sir. The plan allocation for Scientific Ministries/ Departments has been raised from Rs. 25,301.35 crores during X Plan to Rs. 75,304.00 crores during XI Plan are given below:-

(In Rs. Crores)

S & T Departments/Agencies	X Plan (2002-07)	XI Plan (2007-12)
	Approved outlay	Approved outlay
Department of Atomic Energy (R&D Sector) (DAE)	3501.35	11000.00
Ministry of Earth Sciences (MoES)	1125.00	7004.00
Dept. of Science and Technology (DST)	3400.00	11028.00
Dept. of Bio-technology (DBT)	1450.00	6389.00
Dept. of Scientific & Industrial Research (DSIR)	2575.00	9000.00
Department of Space (DOS)	13250.00	30883.00
Grand Total	25301.35	75304.00

**MPEDA Scheme to Subsidise
Fuel Oil Prices**

*325. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Marine Products Export Development Authority (MPEDA) has a scheme to subsidise the prices of diesel and other fuel oils used in the fishing vessels in the country;

(b) if so, the details thereof;

(c) the total amount of subsidy provided by MPEDA during each of the last three years;

(d) whether MPEDA proposes to expand and simplify this scheme; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) No, Sir.

(b) to (e) Do not arise.

Allocation under Primary Education and Mid Day Meal Scheme

*326. SHRI SARVEY SATYANARAYANA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the allocation made for Mid Day Meal Scheme and Sarva Shiksha Abhiyan during each of the last three years, State and UT-wise;

(b) whether the funds allocated for Mid Day Meal

Scheme is higher than the allocation for infrastructure and other components of Sarva Shiksha Abhiyan; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) State and UT-wise details of the funds released under the Mid Day Meal (MDM) Scheme and Sarva Shiksha Abhiyan (SSA) during the last three years are given in the enclosed Statement.

(b) and (c) No, Sir. The overall releases under SSA are higher than releases under MDM as per the following details.

(Rs. in crores)		
Year	SSA	MDM
2005-06	7,527.23	3,185.13
2006-07	10,848.35	5,233.47
2007-08 (Provisional)	11,470.96	5,835.46
Total:	29,846.54	14,254.06

Statement

Grants released during 2005-06, 2006-07 and 2007-08 under Sarva Shiksha Abhiyan & Mid-Day Meal

		(Rs. in crore)					
Sl.No.	Name of the States	2005-06		2006-07		2007-08 (Provisional)	
		SSA	MDM	SSA	MDM	SSA	MDM
1	2	3	4	5	6	7	8
1	Andhra Pradesh	379.99	212.01	462.46	368.85	281.00	467.42
2	Arunachal Pradesh	44.43	4.02	71.44	28.41	110.44	12.17
3	Assam	138.50	108.85	514.65	297.29	289.04	146.90
4	Bihar	324.00	367.83	1077.44	478.30	1354.18	487.24
5	Chhattisgarh	301.84	96.76	501.82	155.33	467.88	171.47
6	Goa	7.28	1.77	7.24	2.78	9.00	3.07
7	Gujarat	150.85	105.27	148.07	176.41	226.58	143.05
8	Haryana	101.97	40.50	256.47	59.27	161.16	63.69
9	Himachal Pradesh	76.15	21.97	62.51	44.00	76.38	31.08
10.	Jammu & Kashmir	185.31	15.43	220.83	58.77	200.63	37.41
11	Jharkhand	285.69	131.83	515.15	154.29	807.49	217.52
12	Karnataka	283.04	147.26	542.07	247.46	406.05	338.51

1	2	3	4	5	6	7	8
13	Kerala	59.39	44.76	63.82	62.32	83.23	74.20
14	Madhya Pradesh	771.73	261.97	1108.80	497.18	867.70	635.83
15	Maharashtra	502.35	135.64	521.59	453.28	457.30	337.03
16	Manipur	32.08	9.15	0.09	14.15	18.51	9.87
17	Meghalaya	19.21	16.01	42.94	26.51	93.60	37.44
18	Mizoram	25.59	2.91	34.42	6.22	42.12	4.85
19	Nagaland	23.23	5.50	23.15	16.93	45.96	11.95
20	Orissa	327.93	73.05	440.11	279.81	628.54	382.94
21	Punjab	146.84	17.74	128.80	62.25	104.94	81.00
22	Rajasthan	603.13	174.11	758.10	275.62	1013.07	483.31
23	Sikkim	10.63	4.64	4.02	7.89	10.36	4.19
24	Tamil Nadu	353.30	136.47	373.30	144.84	531.25	180.31
25	Tripura	70.70	16.88	53.30	27.62	41.78	24.49
26	Uttar Pradesh	1827.99	512.78	2066.54	826.64	2047.58	946.90
27	Uttaranchal	100.04	29.62	169.34	49.48	131.63	45.45
28	West Bengal	342.00	454.65	617.37	396.44	905.72	415.45
29	A & N Islands	1.63	0.40	4.20	0.47	1.87	1.26
30	Chandigarh	3.50	1.73	3.00	0.17	9.35	3.62
31	Dadra & Nagar Haveli	0.00	0.89	1.00	0.26	4.19	1.81
32	Daman & Diu	1.12	0.51	0.00	0.25	0.00	0.54
33	Delhi	11.00	30.94	42.30	9.44	23.39	29.14
34	Lakshadweep	0.00	0.20	0.87	0.01	0.00	0.00
35	Pondicherry	5.29	1.28	0.00	2.02	5.77	2.44
	Total	7517.71	3185.13	10837.20	5230.93	11457.67	5833.55
36	National Component	9.52	0.00	11.15	2.54	13.29	1.91
	Grand Total	7527.23	3185.13	10848.35	5233.47	11470.96	5835.46

Setting up of FM Radio Stations

*327. SHRI RAJU RANA:

SHRI HARISHCHANDRA CHAVAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of FM Radio Stations proposed to be commissioned during the Eleventh Five Year Plan in each State; and

(b) the details of the plan allocations made for this purpose alongwith the budget allocation for the current year?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) No new FM Radio Stations are proposed in the Eleventh Five Year Plan. However, 156 FM transmitters are proposed to be installed during the Plan period.

(b) The Plan allocation for these FM transmitters is

Rs. 164 crore and budget allocation for current financial year is Rs. 32.50 crores.

Foreign Trade Policy

*328. SHRI ADHIR CHOWDHURY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Foreign Trade Policy (2004-09) has produced the desired results in various sectors and promoted trade in those sectors;

(b) if so, the details thereof;

(c) whether any mid-term evaluation of the Policy has been conducted by the Government; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) and (b) Yes, Sir. The Foreign Trade Policy was announced in August, 2004 with the objective of doubling our percentage share of global merchandise trade within the next 5 years and to act as an effective instrument of economic growth by giving a thrust to employment generation. In 2003-04, India's exports stood at a little over US \$ 63 billion. In 2007-08, they have exceeded US \$ 155 billion. During the four years period, India's exports have grown around 2 ½ times, at a cumulative annual growth rate (CAGR) of 23%, year on year, way ahead of the average growth rate of international trade. Further, as per estimates, the incremental exports over the past four years have created around 135 lakh new jobs.

(c) and (d) The government keeps monitoring the emerging situation and appropriate corrections are made at the time of announcement of annual Supplement to the Foreign Trade Policy.

[Translation]

Foreign Newspapers

*329. SHRIMATI BHAVANA PUNDALIKRAO GAWALI:
SHRI SANJAY DHOTRE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to allow printing/publishing of English and Hindi editions of various foreign newspapers in the country;

(b) if so, the details thereof;

(c) whether the Government proposes to hold any discussions with the political parties, experts and other groups concerned before taking a final decision on it; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) The Cabinet decision of 13th September 1955 stipulates that no foreign owned newspapers should be published in India and also that foreign newspapers dealing mainly with the news and current affairs should not be allowed to bring out Indian editions. Till date, this decision has not been changed or reviewed.

(b) Does not arise.

(c) & (d) However, the Government is open to discussion on this issue with all stakeholders.

[English]

Fund for Upgradation of Paper Industry

*330. SHRI G. KARUNAKARA REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the paper industry has requested the Government to set up a Fund on the lines of the Textile technology Upgradation Fund in order to facilitate the technology upgradation in the paper industry;

(b) if so, the details thereof;

(c) whether any decision has been taken by the Government in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) to (e) Suggestions to set up a modernization and technology up-gradation fund for paper industry have been received from various paper industry associations. Based on these suggestions and consultations with stakeholders, Technology Upgradation Fund Scheme has been prepared by the Department of Industrial Policy and Promotion.

[Translation]

Incentives to Leather Industry

*331. SHRI HARIKEWAL PRASAD:
SHRI KASHIRAM RANA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is a great potential for the growth of the leather based industries in the country;

(b) if so, the details thereof and the present share of Indian leather based industries in the world market;

(c) the incentives and facilities provided to leather based industries alongwith the facilities made available to labourers engaged in the said sector, at present, State-wise; and

(d) the State-wise amount spent thereon by the Government during the last three years?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) and (b) Yes, Sir. The Indian leather industry with an output of over Rs.35,000 crores and exports of Rs. 13,492 crores in 2006-07, is the third largest leather and leather products producer after China and Italy. India ranks eight among the top leather exporting countries. In 2005, India accounted for a share of 2.56% in the global leather trade.

(c) and (d) The Government of India under the Integrated Development of Leather Sector scheme is providing financial assistance @ 30% to SSI and 20% to Non-SSI units for modernization and technological upgradation of leather units. Under Industrial Infrastructure Upgradation Scheme (IIUS), two leather clusters, one at Kanpur (U.P.) and another at Ambur (Tamil Nadu) are being provided assistance for development of infrastructure facilities with a focus on environmental protection. Infrastructure projects also include setting up of a Leather Footwear Complex and a Footwear Component Park in Tamil Nadu and a Leather Goods Park at Kolkata. Financial assistance is also provided to exporters under Market Access Initiative (MAI) and Market Development Assistance (MDA). Government is providing incentives like allowing duty free import of leather, import of specified machinery for leather sector at concessional rate of 5% import duty, duty free import of critical inputs for leather products including footwear to the extent of 3% of FOB value of export of the previous year. The artisans and labourers involved in the sector are provided training and marketing support under the Human Resource Development and Support to Rural Artisan scheme implemented by the Government during the 10th Plan period. A Statement giving the State-wise expenditure of the Central Government on the above schemes is enclosed.

Statement

S.No.	States/Union Territories	Total Amount (Rs. in lakh)
1	2	3
1	Andhra Pradesh	59.21
2	Dadra & Nagar Haveli	16.89
3	Delhi	874.74
4	Gujarat	21.45

1	2	3
5	Haryana	361.67
6	Himachal Pradesh	10.00
7	Jammu & Kashmir	12.51
8	Karnataka	110.72
9	Kerala	115.04
10	Madhya Pradesh	58.84
11	Maharashtra	176.75
12	Manipur	1.06
13	Punjab	244.34
14	Rajasthan	467.22
15	Tamil Nadu	8294.37
16	Uttar Pradesh	3826.03
17	West Bengal	1935.57
Total		16586.41

[English]

**Promotion of Early Self-reading
Habits among Children**

*332. SHRI K.J.S.P. REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of assistance and guidance being given to the State Governments to promote early self-reading habits among the school children as a part of the Sarva Shiksha Abhiyan; and

(b) the details of the States which have set up their own Reading Development Cells alongwith the number of schools where separate reading rooms have been set up in the last year?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Under the Sarva Shiksha Abhiyan (SSA) programme, promotion of early reading among school children is being supported amongst multiple strategies for enhancement of quality of elementary education. A programme for promoting reading in the early primary grades is being guided by the National Council for Educational Research and Training (NCERT) wherein workshops and orientation meetings have been held in 11 States during 2007-08. Seven States have initiated activities for early reading under this initiative.

National Mineral Policy

*333. SHRI CHANDRA BHUSHAN SINGH:
DR. M. JAGANNATH:

Will the Minister of MINES be pleased to state:

- (a) whether the Government has approved the National Mineral Policy;
- (b) if so, the salient features of the policy;
- (c) whether the policy encourages joint-venture with foreign investors for technology upgradation and incorporates steps to eradicate corruption in mining sector;
- (d) if so, the details thereof;
- (e) whether some State Governments have raised objections to the contents of the said policy;
- (f) if so, the details thereof, State-wise; and
- (g) the reaction of the Government in this regard and the time by when this policy is likely to be implemented?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) and (b) Yes, Sir. The new National Mineral Policy has enunciated policy measures like assured right to next stage mineral concession, transferability of mineral concessions and transparency in allotment of concessions, in order to reduce delays which are seen as impediments to investment and technology flow in the mining sector in India. The Mining policy also seeks to develop a sustainable framework for optimum utilisation of the country's natural mineral resources for the industrial growth in the country and at the same time improving the life of people living in the mining areas, which are generally located in the backward and tribal regions of the country. Further details may be seen in the National Mineral Policy, 2008, document tabled in the Parliament.

(c) and (d) The Government seeks to promote joint ventures in upgradation of mining technology in the country. Many such measures have been included in the new Policy which are transparency oriented. As per available information, the total Foreign Direct Investment for mining in India between the period April 2000 to December 2007 was US \$ 478.27 million.

(e) to (g) The Government has received representation from some states on the new National Mineral Policy, 2008, raising concerns on the need to allow the State Government to give preference to value addition within the state, policy on seamless transition, security of tenure, need to strengthen Public Sector Undertakings (PSUs) and allow preferential treatment in grant of mineral concessions to PSUs, apart from requesting for levy of royalty on ad valorem basis. These issues had been considered and appropriately addressed by the Government before the enunciation of National Mineral Policy, 2008. Based on the policy guidelines enunciated in the new policy, a task force consisting of

representatives from governments of chief mineral producing States is deliberating amendments to the mining law.

Study on Climate Change

*334. SHRI SHRINIWAS DADASAHEB PATIL: Will the Minister of EARTH SCIENCES be pleased to state:

- (a) whether the Government has initiated any study on climate change and its effect on the Indian sub-continent;
- (b) if so, the details thereof and the steps taken to tackle the problem;
- (c) whether the Government proposes to initiate an international dialogue with regard to climate change and its effects especially on Asia to widen the scope of the study; and
- (d) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Yes, Sir.

(b) Summary of the observed trends of Climate Change for India as per the India's Initial National Communication (NATCOM) on Climate Change to the United Nations Framework Convention on Climate Change (UNFCCC) of June 2004 and other subsequent studies by various research groups is presented below. The observed trends are based on instrumental records over the past 130 years archived by the India Meteorological Department (IMD).

Monsoon Rainfall: At all India level, there is no trend, but increasing trend is seen in the regions of the west coast, north Andhra Pradesh and north-west India, and decreasing trend over East Madhya Pradesh and adjoining areas, north-east India and parts of Gujarat and Kerala. There are indications of increasing trend in the frequency of heavy rainfall events over regions of central India.

Mean annual surface air temperatures: There is an increasing trend of 0.5° C during the last Century. Recent data indicates a substantial acceleration of this warming after the 1990's which is comparable to the global warming trend.

No significant long-term trends are reported in the frequencies of large-scale droughts or floods in the summer monsoon season.

The total frequency of cyclonic storms that form over Bay of Bengal has remained almost constant.

Analysis of past tide gauge records for the Indian coastline regions gives an estimate of sea level rise of 1.30 mm/year. Future global projections indicate an average increase of about 4 mm/year.

There are evidences that glaciers in Himalayas are receding at a rapid pace, however it is unclear as to how much of this recession is attributable to climate change, as glaciers retreat is also due to natural long-term glacial-interglacial cycles.

It is projected that the mean annual temperature will increase by 3°C to 6°C. The warming is more pronounced over land areas, with the maximum increase over northern India. These studies undertaken by the Indian Institute of Tropical Meteorology (IITM), Pune are based on regional climate models with some inherent uncertainties.

Summary of the steps taken to tackle the problem is presented below:

Importance and need for enhancing the networks of systematic observations has been recognized as crucial requirement. With the modernization of the observational network of IMD there will be a quantum jump in the coverage of climate observations over the Indian region which will make better climate change impact assessments feasible.

The Ministry of Earth Sciences has proposed to create a high-priority Program to address the Science issues of Global and Regional Climate Change with a well equipped state-of-the-art Center of Excellence at Indian Institute of Tropical Meteorology (IITM), Pune for inter-disciplinary research & training in the area of science of climate change. The program will establish networks of leading National research groups and research centers involved in allied areas by supporting collaborative research on important issues of national relevance. International research groups shall be involved to leverage support in gap areas.

The Department of Science & Technology is planning to establish a Center of Excellence for focused studies on glaciology.

Although, India does not have any Green House Gas (GHG) abatement commitments under the Kyoto Protocol, a range of policies and programs as per the following to help mitigate climate change are already made part of long term planning process:

1. Improving energy efficiency and conservation, as well as setting up of Bureau of Energy Efficiency.
2. Power sector Reforms – Promoting hydro and renewable energy.
3. Promotion of clean coal technologies – Coal washing & efficient utilization of coal.

4. Afforestation and conservation of forests.
5. Reduction of gas flaring.
6. Use of cleaner and lesser carbon intensive fuel for transport.
7. Encouraging Mass Rapid Transport systems.
8. Environmental quantity and quality management.

Recent Policy Level Actions:

1. The Ministry of Environment and Forests has constituted an Expert Committee on Climate Change impacts, which is headed by the Principal Scientific Advisor to the Government of India.
2. The Government has also set up a Prime Minister's Council on Climate Change to coordinate national action for assessment, adaptation and mitigation of climate change. One of the decisions of the Council was that India should build a world class centre of excellence on Climate Change studies.
3. The Government is in the process of preparing a National Action Plan on Climate Change and also proposed to establish a permanent institutional mechanism that will play a development and coordination role.

(c) No, Sir.

(d) Does not arise.

Assistance from ISRO to Check Terrorist Activities

*335. SHRI B. MAHTAB:

SHRI UDAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal from the Para Military Forces (PMFs) to make use of satellite images from the Indian Space Research Organisation (ISRO) to help the security forces scan hilly terrains and dense forests to effectively penetrate the interiors and pinpoint the hideouts of terrorists and extremists as reported in the "Times of India" dated March 15, 2008;

(b) if so, the reaction of the Government thereto;

(c) the names of PMFs to whom Geographical Information System (GIS) is likely to be made available by the Government; and

(d) the extent to which it is likely to be beneficial to the PMFs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d)

Terrorist organizations, including the naxalites, are known to increasingly try and upgrade their technological capabilities. In some areas, they have trained their cadres to carry out guerilla type attacks on security forces and take cover in dense forests. Security forces, therefore, need to be trained in commando operations and jungle warfare, and to be adequately equipped with weaponry, communication, mobility/equipments and make use of modern technology including GIS based systems to deal with the challenges posed by the terrorists/extremists. In this background, the Government is taking steps, on a continuing basis, for modernisation and upgradation of the capabilities of the security forces. It is not considered feasible or appropriate to comment on the news report cited in the question.

Computer Education in Navodaya Vidyalayas

*336. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government is planning to impart computer education from fifth standard in all the Navodaya Vidyalayas;
- (b) if so, the details thereof; and
- (c) the time by when it is likely to be implemented?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir. However, computer education is imparted to the students of Jawahar Navodaya Vidyalayas (JNVs) from Class VI onwards.

(b) and (c) Separate curriculum and text books have been prepared for the same. Several JNVs also offer computer related subject as electives as the higher secondary (+2) stage. Under Computer Education Programme, JNVs are provided computer hardware and software, colour TV, multimedia projectors, scanner and internet connectivity.

Site Selection for Trade Fairs

*337. SHRI HITEN BARMAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the International Trade Promotion Organisation (ITPO) has any plan to select sites in the country particularly in the States of West Bengal and Andhra Pradesh to organize trade fairs on a regular basis;
- (b) if so, the details thereof, State-wise; and
- (c) the steps proposed to be taken by the Govern-

ment to encourage ITPO to start exhibition facilities in various States including West Bengal and Andhra Pradesh?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) No, Sir.

(b) Does not arise.

(c) Financial support has been provided to India Trade Promotion Organisation (ITPO) to set up trade centers/exhibition facilities under the Assistance to States for Infrastructure Development of Exports (ASIDE) Scheme. Government is implementing a project for trade-cum-exhibition center at Kolkata at total cost of Rs. 1500 lac through West Bengal Trade Promotion Organisation. No proposal from ITPO to set up exhibition center in Andhra Pradesh has been received.

[Translation]

Import/Export of Agro and Agro-Based Products

*338. SHRI HANSRAJ G. AHIR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of import and export of agro and agro-based products from each State in the country during each of the last three years, product-wise and value-wise; and
- (b) the steps taken by the Government to boost the export of agro and agro-based products from the country?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) Since imports are not state specific, state-wise data is not maintained. However, state-wise data has been collected for export of agro and agro-based products for 2004-05, 2005-06 and 2006-07 and is given in the enclosed Statement.

(b) Encouraging export is a continuous process. The Government is taking steps to encourage export of agro products through measures and incentives under Plan schemes of the Commodity Boards and Export Promotion Councils. Further, in order to boost Indian agricultural products, the Ministry of Commerce & Industry has put in place various schemes namely Market Development Assistance (MDA), Market Assistance Initiative (MAI), Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE) etc. under which the various Boards/Councils undertake programmes like organization of Buyer-Seller Meet, participation in trade fairs etc. Under these schemes the exporters are also provided grant-in-aid for modernization, technology upgradation, packaging and quality improvement etc. with a view to enhance the exports of the country. Government has also announced a Visheesh

Krishi and Gram Upaj Yojana with an objective to promote export of fruits, vegetables, flowers, dairy, poultry, minor forest produce and their value added products by incentivising

exports of such products. Besides, there are other schemes like Focus Product Scheme, Focus Market Scheme and Town of Export Excellence.

Statement

Product-wise India's Export of Agro and agro based products originating from different states during 2004-05

	State	Chapter	Product	Export Value (In Rs. Lakhs)
1	2	3	4	5
01	Assam	07	Edible Vegetables and Certain Roots and Tubers	19.90
01	Assam	08	Edible Fruits & Nuts; Peel of Citrus Fruit or Melons	31.53
01	Assam	09	Coffee, Tea, Mate & Species	63734.51
01	Assam	10	Cereals	531.70
01	Assam	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	27.22
01	Assam	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	942.51
01	Assam	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	14.64
01	Assam	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	3.87
01	Assam	20	Preparations of Vegetables, Fruits, Nuts or Other Parts of Plants	14.40
01	Assam	21	Miscellaneous Edible Preparations	292.45
01	Assam	22	Beverages, Spirits and Vinegar	1.95
01	Assam	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	252.22
01	Assam	24	Tobacco and Manufactured tobacco Substitutes	5.45
02	Meghalaya	07	Edible Vegetables and Certain Roots and Tubers	646.97
02	Meghalaya	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	103.98
02	Meghalaya	09	Coffee, Tea, Mate & Spices	174.00
02	Meghalaya	10	Cereals	918.79
02	Meghalaya	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	33.98
02	Meghalaya	12	Oil Seeds Oleaginous Fruits; Misc; Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	62.31
02	Meghalaya	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	3.63

1	2	3	4	5
02	Meghalaya	16	Preparations of Meat of Fish or of Crustaceans, Molluses of Other Aquatic Invertebrates	19.77
02	Meghalaya	17	Sugars and Sugar Confectionery	0.19
02	Meghalaya	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	11.32
02	Meghalaya	21	Miscellaneous Edible Preparations	2.33
02	Meghalaya	23	Residues and Waste from The Food Industries; Prepared Animal Fooder	92.74
02	Meghalaya	24	Tobacco and Manufactured to Tobacco Substitutes	49.88
03	Mizoram	07	Edible Vegetables and Certain Roots and Tubers	14.02
03	Mizoram	08	Edible Fruits & Nuts; Peel of Citrus Fruits of Melons	40.93
03	Mizoram	09	Coffee, Tea, Mate & Spices	187.92
03	Mizoram	10	Cereals	9.00
03	Mizoram	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1.21
03	Mizoram	20	Preparations of Vegetables, Fruits, Nuts or Other Parts of Plants	18.81
03	Mizoram	21	Miscellaneous Edible Preparations	298.98
06	Bihar	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.14
06	Bihar	07	Edible Vegetables and Certain Roots and Tubers	1367.38
06	Bihar	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	352.84
06	Bihar	09	Coffee, Tea, Mate & Species	72.86
06	Bihar	10	Cereals	12825.13
06	Bihar	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	15.37
06	Bihar	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medical Plants; Straw & Fodder	103.24
06	Bihar	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	713.07
06	Bihar	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	18.74
06	Bihar	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	2.76
06	Bihar	17	Sugars and Sugar Confectionery	77.00
06	Bihar	18	Cocoa And Cocoa Preparations	10.94
06	Bihar	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	15.59

1	2	3	4	5
06	Bihar	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	287.67
06	Bihar	21	Miscellaneous Edible Preparations	125.17
06	Bihar	22	Beverages, Spirits and Vinegar	6.13
06	Bihar	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	77.46
06	Bihar	24	Tobacco and Manufactured Tobacco Substitutes	17.37
07	Jharkhand	06	Live Trees & Other Plants; Bulbs; Roots & the Like; Cut Flowers & Ornamental Foliage	3.00
07	Jharkhand	07	Edible Vegetables and Certain Roots and Tubers	29.37
07	Jharkhand	08	Edible Fruits & Nuts; Peel of Citrus Fruit or Melons	23.09
07	Jharkhand	09	Coffee, Tea, Mate & Spices	26.75
07	Jharkhand	10	Cereals	364.63
07	Jharkhand	11	Products of the Milling Industry; Malt; Straches; Insulin; Wheat Gluten	1.34
07	Jharkhand	12	Oil Seeds Oleaginous Fruits; Misc. Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	8.22
07	Jharkhand	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	2366.00
07	Jharkhand	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	13.72
07	Jharkhand	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	0.46
07	Jharkhand	24	Tobacco and Manufactured Tobacco Substitutes	20.47
09	Arunachal Pradesh	07	Edible Vegetables and Certain Roots and Tubers	4.17
09	Arunachal Pradesh	08	Edible Fruits & Nuts; Peel of Citrus Fruit or Melons	13.68
09	Arunachal Pradesh	09	Coffee, Tea, Mate & Species	76.39
09	Arunachal Pradesh	10	Cereals	89.99
09	Arunachal Pradesh	12	Oil Seeds Oleaginous Fruits; Misc. Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	4.81
09	Arunachal Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	135.31
09	Arunachal Pradesh	17	Sugars and Sugar Confectionery	1.42
09	Arunachal Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	17.52
09	Arunachal Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	6084.74
10	West Bengal	06	Live Trees & Other Plants; Bulbs; Roots & the Like; Cut Flowers & Ornamental Foliage	4620.40

1	2	3	4	5
10	West Bengal	07	Edible Vegetables and Certain Roots and Tubers	37834.26
10	West Bengal	08	Edible Fruits & Nuts; Peel of Citrus Fruit or Melons	9775.37
10	West Bengal	09	Coffee, Tea, Mate & Spices	51628.15
10	West Bengal	10	Cereals	71067.89
10	West Bengal	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	918.33
10	West Bengal	12	Oil Seeds Oleaginous Fruits; Misc. Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	3462.65
10	West Bengal	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	12576.05
10	West Bengal	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	350.09
10	West Bengal	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	756.19
10	West Bengal	16	Preparations of Meat of Fish or of Crustaceans, Molluses of Other Aquatic Invertebrates	265.59
10	West Bengal	17	Sugars and Sugar Confectionery	689.14
10	West Bengal	18	Cocoa And Cocoa Preparations	224.29
10	West Bengal	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	1249.63
10	West Bengal	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	1444.30
10	West Bengal	21	Miscellaneous Edible Preparations	1341.70
10	West Bengal	22	Beverages, Spirits and Vinegar	144.50
10	West Bengal	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	9502.73
10	West Bengal	24	Tobacco and Manufactured Tobacco Substitutes	4926.31
14	Nagaland	09	Coffee, Tea, Mate & Spices	1.93
14	Nagaland	10	Cereals	6.62
14	Nagaland	24	Tobacco and Manufactured Tobacco Substitutes	4.50
15	Manipur	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	1.09
15	Manipur	09	Coffee, Tea, Mate & Spices	6.92
15	Manipur	10	Cereals	4.23
15	Manipur	12	Oil Seeds Oleaginous Fruits; Misc. Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	4.25
16	Orissa	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	6.30

1	2	3	4	5
16	Orissa	07	Edible Vegetables nad Certain Roots and Tubers	102.62
16	Orissa	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	84.95
16	Orissa	09	Coffee, Tea, Mate & Spices	35.67
16	Orissa	10	Cereals	17084.85
16	Orissa	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	30.70
16	Orissa	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	230.08
16	Orissa	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	17.49
16	Orissa	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	483.86
16	Orissa	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	2.19
16	Orissa	17	Sugars and Sugar Confectionery	2.94
16	Orissa	18	Cocoa And Cocoa Preparations	0.66
16	Orissa	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	3.00
16	Orissa	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	51.17
16	Orissa	21	Miscellaneous Edible Preparations	18.56
16	Orissa	22	Beverages, Spirits and Vinegar	19.44
16	Orissa	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	23.81
17	Sikkim	09	Coffee, Tea, Mate & Spices	4.23
17	Sikkim	22	Beverages, Spirits and Vinegar	1081.69
18	Tripura	07	Edible Vegetables and Certain Roots and Tubers	13.73
18	Tripura	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	2.60
18	Tripura	09	Coffee, Tea, Mate & Spices	46.64
18	Tripura	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	20.26
18	Tripura	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	2.58
18	Tripura	22	Beverages, Spirits and Vinegar	5.94
19	Andaman & Nicobar	07	Edible Vegetables and Certain Roots and Tubers	10.86
19	Andaman & Nicobar	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	3.96
19	Andaman & Nicobar	09	Coffee, Tea, Mate & Spices	9.75

1	2	3	4	5
19	Andaman & Nicobar	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	0.68
19	Andaman & Nicobar	17	Sugars and Sugar Confectionery	1.64
19	Andaman & Nicobar	18	Cocoa And Cocoa Preparations	4.30
19	Andaman & Nicobar	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	5.52
19	Andaman & Nicobar	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	3.32
19	Andaman & Nicobar	21	Miscellaneous Edible Preparations	16.88
19	Andaman & Nicobar	22	Beverages, Spirits and Vinegar	28.08
20	Uttar Pradesh	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	14.96
20	Uttar Pradesh	07	Edible Vegetables and Certain Roots and Tubers	8873.32
20	Uttar Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	2388.08
20	Uttar Pradesh	09	Coffee, Tea, Mate & Spices	537.73
20	Uttar Pradesh	10	Cereals	58225.65
20	Uttar Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	470.13
20	Uttar Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	4325.48
20	Uttar Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	5036.06
20	Uttar Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	128.01
20	Uttar Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	787.00
20	Uttar Pradesh	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	1.93
20	Uttar Pradesh	17	Sugars and Sugar Confectionery	2232.28
20	Uttar Pradesh	18	Cocoa And Cocoa Preparations	89.07
20	Uttar Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	1145.78
20	Uttar Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	470.06
20	Uttar Pradesh	21	Miscellaneous Edible Preparations	5911.00
20	Uttar Pradesh	22	Beverages, Spirits and Vinegar	1559.11
20	Uttar Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	988.62

1	2	3	4	5
20	Uttar Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	3015.96
21	Uttaranchal	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.56
21	Uttaranchal	07	Edible Vegetables and Certain Roots and Tubers	187.82
21	Uttaranchal	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	10.99
21	Uttaranchal	09	Coffee, Tea, Mate & Spices	298.28
21	Uttaranchal	10	Cereals	560.05
21	Uttaranchal	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	17.15
21	Uttaranchal	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	603.47
21	Uttaranchal	17	Sugars and Sugar Confectionery	0.30
21	Uttaranchal	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	84.06
21	Uttaranchal	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	0.05
21	Uttaranchal	21	Miscellaneous Edible Preparations	0.22
21	Uttaranchal	22	Beverages, Spirits and Vinegar	46.58
21	Uttaranchal	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	31.04
21	Uttaranchal	24	Tobacco and Manufactured Tobacco Substitutes	4.01
29	Delhi	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	36.54
29	Delhi	07	Edible Vegetables and Certain Roots and Tubers	3006.03
29	Delhi	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	2621.95
29	Delhi	09	Coffee, Tea, Mate & Spices	1664.49
29	Delhi	10	Cereals	28249.43
29	Delhi	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	518.05
29	Delhi	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	3807.00
29	Delhi	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	1054.74
29	Delhi	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1043.51
29	Delhi	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	4133.16

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29	Delhi	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	73.39
29	Delhi	17	Sugars and Sugar Confectionery	1502.13
29	Delhi	18	Cocoa And Cocoa Preparations	209.00
29	Delhi	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	3748.01
29	Delhi	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	935.71
29	Delhi	21	Miscellaneous Edible Preparations	1684.99
29	Delhi	22	Beverages, Spirits and Vinegar	619.68
29	Delhi	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	1169.63
29	Delhi	24	Tobacco and Manufactured Tobacco Substitutes	1615.19
30	Punjab	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	19.57
30	Punjab	07	Edible Vegetables and Certain Roots and Tubers	1581.57
30	Punjab	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	5166.25
30	Punjab	09	Coffee, Tea, Mate & Spices	2753.61
30	Punjab	10	Cereals	181975.58
30	Punjab	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	1840.22
30	Punjab	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	1108.99
30	Punjab	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	11978.88
30	Punjab	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	335.12
30	Punjab	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	76.05
30	Punjab	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	38.86
30	Punjab	17	Sugars and Sugar Confectionery	355.51
30	Punjab	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	1610.70
30	Punjab	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	8336.50
30	Punjab	21	Miscellaneous Edible Preparations	1513.26
30	Punjab	22	Beverages, Spirits and Vinegar	454.51

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30	Punjab	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	6290.0
30	Punjab	24	Tobacco and Manufactured Tobacco Substitutes	47.89
34	Haryana	07	Edible Vegetables and Certain Roots and Tubers	374.42
34	Haryana	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	940.57
34	Haryana	09	Coffee, Tea, Mate & Spices	573.00
34	Haryana	10	Cereals	236571.04
34	Haryana	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	698.47
34	Haryana	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	680.67
34	Haryana	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	7420.40
34	Haryana	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1254.52
34	Haryana	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	143.50
34	Haryana	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	18.43
34	Haryana	17	Sugars and Sugar Confectionery	49.93
34	Haryana	18	Cocoa And Cocoa Preparations	10.67
34	Haryana	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	3569.85
34	Haryana	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	289.59
34	Haryana	21	Miscellaneous Edible Preparations	1244.93
34	Haryana	22	Beverages, Spirits and Vinegar	585.32
34	Haryana	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	996.16
34	Haryana	24	Tobacco and Manufactured Tobacco Substitutes	100.28
39	Chandigarh	07	Edible Vegetables and Certain Roots and Tubers	83.95
39	Chandigarh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	1.49
39	Chandigarh	10	Cereals	262.75
39	Chandigarh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	7.03
39	Chandigarh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	28.19
39	Chandigarh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.10

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39	Chandigarh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	2.35
39	Chandigarh	17	Sugars and Sugar Confectionery	14.35
39	Chandigarh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	45.58
44	Jammu & Kashmir	07	Edible Vegetables and Certain Roots and Tubers	676.68
44	Jammu & Kashmir	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	2304.79
44	Jammu & Kashmir	09	Coffee, Tea, Mate & Spices	147.01
44	Jammu & Kashmir	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	8.44
44	Jammu & Kashmir	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.65
44	Jammu & Kashmir	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	153.87
46	Himachal Pradesh	07	Edible Vegetables and Certain Roots and Tubers	147.60
46	Himachal Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	49.58
46	Himachal Pradesh	09	Coffee, Tea, Mate & Spices	4.19
46	Himachal Pradesh	10	Cereals	11.46
46	Himachal Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	8.47
46	Himachal Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	80.39
46	Himachal Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	24.78
46	Himachal Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.74
46	Himachal Pradesh	17	Sugars and Sugar Confectionery	3.63
46	Himachal Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	25.20
46	Himachal Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	12.02
46	Himachal Pradesh	21	Miscellaneous Edible Preparations	59.09
46	Himachal Pradesh	22	Beverages, Spirits and Vinegar	600.50
50	Rajasthan	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	19.58
50	Rajasthan	07	Edible Vegetables and Certain Roots and Tubers	254.96
50	Rajasthan	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	68.27
50	Rajasthan	09	Coffee, Tea, Mate & Spices	800.70

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50	Rajasthan	10	Cereals	1948.03
50	Rajasthan	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	54.67
50	Rajasthan	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	2710.93
50	Rajasthan	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	32782.41
50	Rajasthan	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	382.90
50	Rajasthan	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	86.03
50	Rajasthan	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	2.51
50	Rajasthan	17	Sugars and Sugar Confectionery	60.33
50	Rajasthan	18	Cocoa And Cocoa Preparations	48.90
50	Rajasthan	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	283.98
50	Rajasthan	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	24.79
50	Rajasthan	21	Miscellaneous Edible Preparations	1308.87
50	Rajasthan	22	Beverages, Spirits and Vinegar	14.35
50	Rajasthan	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	4403.46
50	Rajasthan	24	Tobacco and Manufactured Tobacco Substitutes	1189.28
54	Gujarat	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	127.84
54	Gujarat	07	Edible Vegetables and Certain Roots and Tubers	12348.19
54	Gujarat	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	5749.53
54	Gujarat	09	Coffee, Tea, Mate & Spices	11446.18
54	Gujarat	10	Cereals	32873.63
54	Gujarat	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	4102.12
54	Gujarat	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	69263.63
54	Gujarat	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	16534.97
54	Gujarat	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	399.23
54	Gujarat	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	120472.01

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54	Gujarat	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	488.54
54	Gujarat	17	Sugars and Sugar Confectionery	3499.44
54	Gujarat	18	Cocoa And Cocoa Preparations	96.35
54	Gujarat	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	3503.42
54	Gujarat	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	5742.43
54	Gujarat	21	Miscellaneous Edible Preparations	5203.19
54	Gujarat	22	Beverages, Spirits and Vinegar	257.51
54	Gujarat	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	58264.64
54	Gujarat	24	Tobacco and Manufactured Tobacco Substitutes	4550.98
60	Maharashtra	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	3393.19
60	Maharashtra	07	Edible Vegetables and Certain Roots and Tubers	55722.80
60	Maharashtra	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	30834.18
60	Maharashtra	09	Coffee, Tea, Mate & Spices	48318.31
60	Maharashtra	10	Cereals	18426.36
60	Maharashtra	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	5310.50
60	Maharashtra	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	58481.32
60	Maharashtra	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	4739.97
60	Maharashtra	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1630.36
60	Maharashtra	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	16825.46
60	Maharashtra	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	46944.73
60	Maharashtra	17	Sugars and Sugar Confectionery	8719.61
60	Maharashtra	18	Cocoa And Cocoa Preparations	778.43
60	Maharashtra	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	13120.80
60	Maharashtra	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	4806.87
60	Maharashtra	21	Miscellaneous Edible Preparations	4292.86

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60	Maharashtra	22	Beverages, Spirits and Vinegar	5242.00
60	Maharashtra	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	27500.77
60	Maharashtra	24	Tobacco and Manufactured Tobacco Substitutes	6979.76
67	Daman & Diu	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	8.12
67	Daman & Diu	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	1.04
67	Daman & Diu	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	0.47
67	Daman & Diu	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	47.75
67	Daman & Diu	22	Beverages, Spirits and Vinegar	20.49
68	Goa	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	1.34
68	Goa	07	Edible Vegetables and Certain Roots and Tubers	101.75
68	Goa	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	1280.45
68	Goa	09	Coffee, Tea, Mate & Spices	19.34
68	Goa	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	19.22
68	Goa	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	39.51
68	Goa	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	3093.74
68	Goa	17	Sugars and Sugar Confectionery	0.29
68	Goa	18	Cocoa And Cocoa Preparations	79.30
68	Goa	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	257.41
68	Goa	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	67.67
68	Goa	21	Miscellaneous Edible Preparations	352.41
68	Goa	22	Beverages, Spirits and Vinegar	2345.78
68	Goa	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	2.46
68	Goa	24	Tobacco and Manufactured Tobacco Substitutes	1148.29
69	Dadra & Nagar Haveli	07	Edible Vegetables and Certain Roots and Tubers	0.06
69	Dadra & Nagar Haveli	09	Coffee, Tea, Mate & Spices	6.18
69	Dadra & Nagar Haveli	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	0.16

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69	Dadra & Nagar Haveli	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	16.14
69	Dadra & Nagar Haveli	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	96.09
69	Dadra & Nagar Haveli	18	Cocoa and Cocoa Preparations	12.13
70	Madhya Pradesh	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	1.41
70	Madhya Pradesh	07	Edible Vegetables and Certain Roots and Tubers	17300.69
70	Madhya Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	184.32
70	Madhya Pradesh	09	Coffee, Tea, Mate & Spices	2028.98
70	Madhya Pradesh	10	Cereals	11306.33
70	Madhya Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	410.64
70	Madhya Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	3446.06
70	Madhya Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	428.15
70	Madhya Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	24.40
70	Madhya Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	2407.99
70	Madhya Pradesh	17	Sugars and Sugar Confectionery	102.97
70	Madhya Pradesh	18	Cocoa and Cocoa Preparations	4.87
70	Madhya Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	212.00
70	Madhya Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	300.39
70	Madhya Pradesh	21	Miscellaneous Edible Preparations	627.31
70	Madhya Pradesh	22	Beverages, Spirits and Vinegar	32.35
70	Madhya Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	188513.45
70	Madhya Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	518.23
71	Chandigarh	07	Edible Vegetables and Certain Roots and Tubers	15.01
71	Chandigarh	10	Cereals	12493.39
71	Chandigarh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	386.70
71	Chandigarh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.90

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71	Chandigarh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	2754.45
80	Andhra Pradesh	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	469.25
80	Andhra Pradesh	07	Edible Vegetables and Certain Roots and Tubers	1582.76
80	Andhra Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	19854.59
80	Andhra Pradesh	09	Coffee, Tea, Mate & Spices	20501.47
80	Andhra Pradesh	10	Cereals	158614.92
80	Andhra Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	132.75
80	Andhra Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	8698.18
80	Andhra Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	3690.19
80	Andhra Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	921.49
80	Andhra Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	1629.03
80	Andhra Pradesh	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	22.61
80	Andhra Pradesh	17	Sugars and Sugar Confectionery	276.91
80	Andhra Pradesh	18	Cocoa and Cocoa Preparations	176.20
80	Andhra Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	807.38
80	Andhra Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	4302.70
80	Andhra Pradesh	21	Miscellaneous Edible Preparations	9738.97
80	Andhra Pradesh	22	Beverages, Spirits and Vinegar	51.30
80	Andhra Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	8286.55
80	Andhra Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	62235.47
84	Karnataka	06	Live Trees & Other Plants; Bulbs; Roots & the Like; Cut Flowers & Ornamental Foliage	1613.54
84	Karnataka	07	Edible Vegetables and Certain Roots and Tubers	11409.37
84	Karnataka	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	25921.25
84	Karnataka	09	Coffee, Tea, Mate & Spices	64919.98
84	Karnataka	10	Cereals	14580.72
84	Karnataka	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	1029.20

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84	Karnataka	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	6130.76
84	Karnataka	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	11125.87
84	Karnataka	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	17.53
84	Karnataka	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	485.91
84	Karnataka	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	221.12
84	Karnataka	17	Sugars and Sugar Confectionery	2833.37
84	Karnataka	18	Cocoa and Cocoa Preparations	848.38
84	Karnataka	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	1539.30
84	Karnataka	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	10281.14
84	Karnataka	21	Miscellaneous Edible Preparations	13439.39
84	Karnataka	22	Beverages, Spirits and Vinegar	454.14
84	Karnataka	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	311.89
84	Karnataka	24	Tobacco and Manufactured Tobacco Substitutes	26189.72
89	Lakshadweep	10	Cereals	113.02
90	Tamil Nadu	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	11531.99
90	Tamil Nadu	07	Edible Vegetables and Certain Roots and Tubers	8824.62
90	Tamil Nadu	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	23737.63
90	Tamil Nadu	09	Coffee, Tea, Mate & Spices	35620.38
90	Tamil Nadu	10	Cereals	23336.64
90	Tamil Nadu	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	1732.34
90	Tamil Nadu	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	8214.53
90	Tamil Nadu	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	3610.28
90	Tamil Nadu	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	3235.91
90	Tamil Nadu	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	3375.20
90	Tamil Nadu	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	200.77

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90	Tamil Nadu	17	Sugars and Sugar Confectionery	4150.19
90	Tamil Nadu	18	Cocoa and Cocoa Preparations	43.03
90	Tamil Nadu	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	6157.38
90	Tamil Nadu	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	4948.39
90	Tamil Nadu	21	Miscellaneous Edible Preparations	8746.92
90	Tamil Nadu	22	Beverages, Spirits and Vinegar	212.78
90	Tamil Nadu	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	1572.29
90	Tamil Nadu	24	Tobacco and Manufactured Tobacco Substitutes	963.00
96	Kerala	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	423.39
96	Kerala	07	Edible Vegetables and Certain Roots and Tubers	4795.73
96	Kerala	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	208470.66
96	Kerala	09	Coffee, Tea, Mate & Spices	57910.20
96	Kerala	10	Cereals	4790.87
96	Kerala	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	731.61
96	Kerala	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	1107.61
96	Kerala	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	32141.41
96	Kerala	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	174.75
96	Kerala	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	853.08
96	Kerala	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	4713.68
96	Kerala	17	Sugars and Sugar Confectionery	354.07
96	Kerala	18	Cocoa And Cocoa Preparations	110.92
96	Kerala	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	2031.63
96	Kerala	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	1415.74
96	Kerala	21	Miscellaneous Edible Preparations	4685.68
96	Kerala	22	Beverages, Spirits and Vinegar	369.99
96	Kerala	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	148.95

1	2	3	4	5
96	Kerala	24	Tobacco and Manufactured Tobacco Substitutes	4611.19
99	Pondicherry	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.23
99	Pondicherry	07	Edible Vegetables and Certain Roots and Tubers	0.36
99	Pondicherry	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	0.70
99	Pondicherry	09	Coffee, Tea, Mate & Spices	9.35
99	Pondicherry	10	Cereals	151.95
99	Pondicherry	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	14.81
99	Pondicherry	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	0.07
99	Pondicherry	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	80.45
99	Pondicherry	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.72
99	Pondicherry	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	0.41
99	Pondicherry	17	Sugars and Sugar Confectionery	0.42
99	Pondicherry	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	31.45
99	Pondicherry	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	167.96
99	Pondicherry	21	Miscellaneous Edible Preparations	80.89
99	Pondicherry	22	Beverages, Spirits and Vinegar	5.26
	Unspecified			51648.62
	All India	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	22292.00
	All India	07	Edible Vegetables and Certain Roots and Tubers	172458.00
	All India	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	340400.00
	All India	09	Coffee, Tea, Mate & Spices	372431.00
	All India	10	Cereals	902257.00
	All India	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	20326.00
	All India	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	174648.00
	All India	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	149067.00
	All India	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	10715.00

1	2	3	4	5
	All India	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	153606.00
	All India	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	56106.00
	All India	17	Sugars and Sugar Confectionery	25454.00
	All India	18	Cocoa And Cocoa Preparations	2906.00
	All India	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cooks Products	40001.00
	All India	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	61733.00
	All India	21	Miscellaneous Edible Preparations	44287.00
	All India	22	Beverages, Spirits and Vinegar	14213.00
	All India	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	322994.00
	All India	24	Tobacco and Manufactured Tobacco Substitutes	125461.00
	Grand Total			3011355.00

Note : Export value figures corresponding to invalid and/or not specified state of origin code has been clubbed under the category 'Unspecified' and for this no chapterwise distribution has been provided.

Product-wise India's Export of Agro and agro based products originating from different states during 2005-06

	State	Chapter	Product	Export Value (In Rs. Lakhs)
1	2	3	4	5
01	Assam	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.28
01	Assam	07	Edible Vegetables and Certain Roots and Tubers	82.96
01	Assam	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	32.25
01	Assam	09	Coffee, Tea, Mate & Spices	69827.58
01	Assam	10	Cereals	74.31
01	Assam	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	821.51
01	Assam	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1.18
01	Assam	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	148.32
01	Assam	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	23.00
01	Assam	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	8.91

1	2	3	4	5
01	Assam	21	Miscellaneous Edible Preparations	42.39
01	Assam	22	Beverages, Spirits and Vinegar	26.23
01	Assam	24	Tobacco and Manufactured Tobacco Substitutes	2.23
02	Meghalaya	07	Edible Vegetables and Certain Roots and Tubers	517.07
02	Meghalaya	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	77.51
02	Meghalaya	09	Coffee, Tea, Mate & Spices	167.72
02	Meghalaya	10	Cereals	795.83
02	Meghalaya	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	13.81
02	Meghalaya	17	Sugars and Sugar Confectionery	6.75
02	Meghalaya	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	8.19
02	Meghalaya	24	Tobacco and Manufactured Tobacco Substitutes	0.81
03	Mizoram	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.03
03	Mizoram	07	Edible Vegetables and Certain Roots and Tubers	0.08
03	Mizoram	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	37.75
03	Mizoram	09	Coffee, Tea, Mate & Spices	204.72
03	Mizoram	10	Cereals	0.47
03	Mizoram	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.20
06	Bihar	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	116.98
06	Bihar	07	Edible Vegetables and Certain Roots and Tubers	4595.22
06	Bihar	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	521.84
06	Bihar	09	Coffee, Tea, Mate & Spices	1189.60
06	Bihar	10	Cereals	7156.68
06	Bihar	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	9.74
06	Bihar	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	188.66
06	Bihar	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	70.42
06	Bihar	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	29.01
06	Bihar	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	1.67

1	2	3	4	5
06	Bihar	16	Preparations of Meat of Fish or of Crustaceans, Molluscs of other Aquatic Invertebrates	0.24
06	Bihar	17	Sugars and Sugar Confectionery	122.10
06	Bihar	18	Cocoa And Cocoa Preparations	0.26
06	Bihar	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	72.78
06	Bihar	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	256.52
06	Bihar	21	Miscellaneous Edible Preparations	4.56
06	Bihar	22	Beverages, Spirits and Vinegar	6.68
06	Bihar	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	26.31
06	Bihar	24	Tobacco and Manufactured Tobacco Substitutes	10.22
07	Jharkhand	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	319.70
07	Jharkhand	07	Edible Vegetables and Certain Roots and Tubers	25.53
07	Jharkhand	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	46.25
07	Jharkhand	09	Coffee, Tea, Mate & Spices	31.06
07	Jharkhand	10	Cereals	161.68
07	Jharkhand	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	6.74
07	Jharkhand	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	2080.32
07	Jharkhand	17	Sugars and Sugar Confectionery	1.26
07	Jharkhand	21	Miscellaneous Edible Preparations	1.56
07	Jharkhand	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	437.92
07	Jharkhand	24	Tobacco and Manufactured Tobacco Substitutes	18.46
09	Arunachal Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	22.04
09	Arunachal Pradesh	09	Coffee, Tea, Mate & Spices	12.97
09	Arunachal Pradesh	10	Cereals	5.04
09	Arunachal Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	102.45
09	Arunachal Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	0.85
09	Arunachal Pradesh	17	Sugars and Sugar Confectionery	0.42
09	Arunachal Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	2324.82

1	2	3	4	5
10	West Bengal	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	4783.72
10	West Bengal	07	Edible Vegetables and Certain Roots and Tubers	45466.13
10	West Bengal	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	12623.56
10	West Bengal	09	Coffee, Tea, Mate & Spices	30136.97
10	West Bengal	10	Cereals	64878.71
10	West Bengal	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	179.37
10	West Bengal	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	3090.93
10	West Bengal	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	10603.23
10	West Bengal	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	184.64
10	West Bengal	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	2262.67
10	West Bengal	16	Preparations of Meat of Fish or of Crustaceans, Molluscs of other Aquatic Invertebrates	97.52
10	West Bengal	17	Sugars and Sugar Confectionery	463.76
10	West Bengal	18	Cocoa And Cocoa Preparations	150.84
10	West Bengal	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	664.85
10	West Bengal	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	1775.31
10	West Bengal	21	Miscellaneous Edible Preparations	1541.71
10	West Bengal	22	Beverages, Spirits and Vinegar	103.65
10	West Bengal	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	2452.53
10	West Bengal	24	Tobacco and Manufactured Tobacco Substitutes	3391.60
14	Nagaland	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.36
14	Nagaland	07	Edible Vegetables and Certain Roots and Tubers	0.56
14	Nagaland	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	6.48
15	Manipur	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	0.59
15	Manipur	09	Coffee, Tea, Mate & Spices	8.88
15	Manipur	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	3.78
16	Orissa	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.28

1	2	3	4	5
16	Orissa	07	Edible Vegetables and Certain Roots and Tubers	9.17
16	Orissa	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	111.20
16	Orissa	09	Coffee, Tea, Mate & Spices	26.53
16	Orissa	10	Cereals	5767.39
16	Orissa	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	176.70
16	Orissa	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	635.64
16	Orissa	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	28.89
16	Orissa	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	559.95
16	Orissa	24	Tobacco and Manufactured Tobacco Substitutes	1.87
17	Sikkim	09	Coffee, Tea, Mate & Spices	20.80
17	Sikkim	22	Beverages, Spirits and Vinegar	725.40
18	Tripura	07	Edible Vegetables and Certain Roots and Tubers	24.57
18	Tripura	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	3.84
18	Tripura	09	Coffee, Tea, Mate & Spices	5.88
18	Tripura	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	304.70
18	Tripura	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.72
18	Tripura	24	Tobacco and Manufactured Tobacco Substitutes	1.10
19	Andaman & Nicobar	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	81.87
19	Andaman & Nicobar	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.27
19	Andaman & Nicobar	22	Beverages, Spirits and Vinegar	13.35
19	Andaman & Nicobar	24	Tobacco and Manufactured Tobacco Substitutes	6.55
20	Uttar Pradesh	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	99.05
20	Uttar Pradesh	07	Edible Vegetables and Certain Roots and Tubers	15521.50
20	Uttar Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	1061.64
20	Uttar Pradesh	09	Coffee, Tea, Mate & Spices	611.61
20	Uttar Pradesh	10	Cereals	58213.44
20	Uttar Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	63.32

1	2	3	4	5
20	Uttar Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	4929.10
20	Uttar Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	2435.74
20	Uttar Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	112.71
20	Uttar Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	774.42
20	Uttar Pradesh	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	36.56
20	Uttar Pradesh	17	Sugars and Sugar Confectionery	3316.61
20	Uttar Pradesh	18	Cocoa And Cocoa Preparations	185.50
20	Uttar Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	1221.72
20	Uttar Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	223.78
20	Uttar Pradesh	21	Miscellaneous Edible Preparations	5923.70
20	Uttar Pradesh	22	Beverages, Spirits and Vinegar	3069.54
20	Uttar Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	1895.96
20	Uttar Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	3673.23
21	Uttaranchal	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	18.31
21	Uttaranchal	07	Edible Vegetables and Certain Roots and Tubers	14.85
21	Uttaranchal	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	0.09
21	Uttaranchal	09	Coffee, Tea, Mate & Spices	15.22
21	Uttaranchal	10	Cereals	1344.98
21	Uttaranchal	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	86.29
21	Uttaranchal	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	524.01
21	Uttaranchal	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.17
21	Uttaranchal	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	0.23
21	Uttaranchal	17	Sugars and Sugar Confectionery	1.89
21	Uttaranchal	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	37.86
21	Uttaranchal	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	17.05

1	2	3	4	5
21	Uttaranchal	21	Miscellaneous Edible Preparations	28.50
21	Uttaranchal	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	59.94
29	Delhi	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	78.43
29	Delhi	07	Edible Vegetables and Certain Roots and Tubers	5069.17
29	Delhi	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	2999.73
29	Delhi	09	Coffee, Tea, Mate & Spices	1363.97
29	Delhi	10	Cereals	32574.25
29	Delhi	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	372.18
29	Delhi	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	2695.40
29	Delhi	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	1415.82
29	Delhi	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	655.99
29	Delhi	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	2213.35
29	Delhi	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	48.62
29	Delhi	17	Sugars and Sugar Confectionery	4029.59
29	Delhi	18	Cocoa And Cocoa Preparations	174.65
29	Delhi	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	5650.35
29	Delhi	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	835.78
29	Delhi	21	Miscellaneous Edible Preparations	1505.42
29	Delhi	22	Beverages, Spirits and Vinegar	4033.23
29	Delhi	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	25499.90
29	Delhi	24	Tobacco and Manufactured Tobacco Substitutes	2081.23
30	Punjab	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	4.98
30	Punjab	07	Edible Vegetables and Certain Roots and Tubers	5714.99
30	Punjab	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	4730.44
30	Punjab	09	Coffee, Tea, Mate & Spices	1260.45
30	Punjab	10	Cereals	95341.88

1	2	3	4	5
30	Punjab	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	38.39
30	Punjab	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	1353.79
30	Punjab	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	17283.29
30	Punjab	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	492.33
30	Punjab	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	51.82
30	Punjab	17	Sugars and Sugar Confectionery	690.01
30	Punjab	18	Cocoa And Cocoa Preparations	3.31
30	Punjab	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	2664.48
30	Punjab	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	5206.57
30	Punjab	21	Miscellaneous Edible Preparations	579.44
30	Punjab	22	Beverages, Spirits and Vinegar	595.02
30	Punjab	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	7831.35
30	Punjab	24	Tobacco and Manufactured Tobacco Substitutes	122.40
34	Haryana	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	1.66
34	Haryana	07	Edible Vegetables and Certain Roots and Tubers	1316.77
34	Haryana	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	1046.06
34	Haryana	09	Coffee, Tea, Mate & Spices	1374.14
34	Haryana	10	Cereals	227591.01
34	Haryana	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	94.19
34	Haryana	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	337.06
34	Haryana	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	16447.36
34	Haryana	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	912.29
34	Haryana	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	16.14
34	Haryana	16	Preparations of Meat of Fish or of Crustaceans, Molluscs of other Aquatic Invertebrates	0.33

1	2	3	4	5
34	Haryana	17	Sugars and Sugar Confectionery	218.81
34	Haryana	18	Cocoa And Cocoa Preparations	18.75
34	Haryana	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	4383.70
34	Haryana	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	491.00
34	Haryana	21	Miscellaneous Edible Preparations	2497.06
34	Haryana	22	Beverages, Spirits and Vinegar	849.03
34	Haryana	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	1494.05
34	Haryana	24	Tobacco and Manufactured Tobacco Substitutes	331.80
39	Chandigarh	07	Edible Vegetables and Certain Roots and Tubers	18.97
39	Chandigarh	09	Coffee, Tea, Mate & Spices	0.28
39	Chandigarh	10	Cereals	264.64
39	Chandigarh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	9.03
39	Chandigarh	17	Sugars and Sugar Confectionery	11.81
44	Jammu & Kashmir	07	Edible Vegetables and Certain Roots and Tubers	1813.85
44	Jammu & Kashmir	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	5419.17
44	Jammu & Kashmir	09	Coffee, Tea, Mate & Spices	182.80
44	Jammu & Kashmir	10	Cereals	9.54
44	Jammu & Kashmir	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	12.66
44	Jammu & Kashmir	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	2.20
44	Jammu & Kashmir	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	0.75
44	Jammu & Kashmir	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	633.22
44	Jammu & Kashmir	21	Miscellaneous Edible Preparations	511.37
44	Jammu & Kashmir	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	0.74
46	Himachal Pradesh	07	Edible Vegetables and Certain Roots and Tubers	13.29
46	Himachal Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	21.88
46	Himachal Pradesh	09	Coffee, Tea, Mate & Spices	43.26
46	Himachal Pradesh	10	Cereals	0.21

1	2	3	4	5
46	Himachal Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	47.46
46	Himachal Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	19.99
46	Himachal Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	11.87
46	Himachal Pradesh	17	Sugars and Sugar Confectionery	2.17
46	Himachal Pradesh	18	Cocoa And Cocoa Preparations	2.54
46	Himachal Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	34.23
46	Himachal Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	8.57
46	Himachal Pradesh	21	Miscellaneous Edible Preparations	13.23
46	Himachal Pradesh	22	Beverages, Spirits and Vinegar	533.56
46	Himachal Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	20.00
46	Himachal Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	15.42
50	Rajasthan	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	21.70
50	Rajasthan	07	Edible Vegetables and Certain Roots and Tubers	481.67
50	Rajasthan	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	30.20
50	Rajasthan	09	Coffee, Tea, Mate & Spices	1051.92
50	Rajasthan	10	Cereals	276.03
50	Rajasthan	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	150.01
50	Rajasthan	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	2449.50
50	Rajasthan	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	46125.26
50	Rajasthan	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	652.68
50	Rajasthan	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	47.00
50	Rajasthan	17	Sugars and Sugar Confectionery	72.91
50	Rajasthan	18	Cocoa And Cocoa Preparations	1.07
50	Rajasthan	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	316.26
50	Rajasthan	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	121.18

1	2	3	4	5
50	Rajasthan	21	Miscellaneous Edible Preparations	591.97
50	Rajasthan	22	Beverages, Spirits and Vinegar	91.06
50	Rajasthan	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	4450.42
50	Rajasthan	24	Tobacco and Manufactured Tobacco Substitutes	688.38
54	Gujarat	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	107.35
54	Gujarat	07	Edible Vegetables and Certain Roots and Tubers	22196.99
54	Gujarat	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	7865.67
54	Gujarat	09	Coffee, Tea, Mate & Spices	12238.48
54	Gujarat	10	Cereals	17126.71
54	Gujarat	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	3798.69
54	Gujarat	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	76803.16
54	Gujarat	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	26035.25
54	Gujarat	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	213.83
54	Gujarat	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	92363.94
54	Gujarat	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	1772.26
54	Gujarat	17	Sugars and Sugar Confectionery	3830.16
54	Gujarat	18	Cocoa and Cocoa Preparations	37.28
54	Gujarat	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	5805.68
54	Gujarat	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	7804.09
54	Gujarat	21	Miscellaneous Edible Preparations	4858.65
54	Gujarat	22	Beverages, Spirits and Vinegar	5142.46
54	Gujarat	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	52332.13
54	Gujarat	24	Tobacco and Manufactured Tobacco Substitutes	7533.89
60	Maharashtra	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	6854.65
60	Maharashtra	07	Edible Vegetables and Certain Roots and Tubers	77193.25
60	Maharashtra	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	46098.53

1	2	3	4	5
60	Maharashtra	09	Coffee, Tea, Mate & Spices	50789.07
60	Maharashtra	10	Cereals	12287.98
60	Maharashtra	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	3790.49
60	Maharashtra	12	Oil Seeds Oleaginous Fruits; Misc. Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	59675.98
60	Maharashtra	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	5488.91
60	Maharashtra	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1381.57
60	Maharashtra	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	14452.81
60	Maharashtra	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	59573.42
60	Maharashtra	17	Sugars and Sugar Confectionery	18456.76
60	Maharashtra	18	Cocoa and Cocoa Preparations	1001.38
60	Maharashtra	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	18034.58
60	Maharashtra	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	7677.25
60	Maharashtra	21	Miscellaneous Edible Preparations	4786.10
60	Maharashtra	22	Beverages, Spirits and Vinegar	4728.74
60	Maharashtra	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	64804.88
60	Maharashtra	24	Tobacco and Manufactured Tobacco Substitutes	5182.78
67	Daman & Diu	07	Edible Vegetables and Certain Roots and Tubers	4.68
67	Daman & Diu	09	Coffee, Tea, Mate & Spices	4.40
67	Daman & Diu	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	9.28
67	Daman & Diu	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	14.21
67	Daman & Diu	17	Sugars and Sugar Confectionery	27.98
67	Daman & Diu	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	5.87
67	Daman & Diu	21	Miscellaneous Edible Preparations	7.81
67	Daman & Diu	22	Beverages, Spirits and Vinegar	152.77
67	Daman & Diu	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	12.19

1	2	3	4	5
68	Goa	07	Edible Vegetables and Certain Roots and Tubers	8.99
68	Goa	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	1666.57
68	Goa	09	Coffee, Tea, Mate & Spices	25.27
68	Goa	10	Cereals	3.06
68	Goa	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	12.09
68	Goa	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	0.38
68	Goa	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1.69
68	Goa	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	3535.70
68	Goa	17	Sugars and Sugar Confectionery	44.46
68	Goa	18	Cocoa And Cocoa Preparations	13.06
68	Goa	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	391.70
68	Goa	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	6.51
68	Goa	21	Miscellaneous Edible Preparations	545.01
68	Goa	22	Beverages, Spirits and Vinegar	3139.93
68	Goa	24	Tobacco and Manufactured Tobacco Substitutes	142.25
69	Dadra & Nagar Haveli	07	Edible Vegetables and Certain Roots and Tubers	0.19
69	Dadra & Nagar Haveli	09	Coffee, Tea, Mate & Spices	11.10
69	Dadra & Nagar Haveli	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	2.99
69	Dadra & Nagar Haveli	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	473.80
69	Dadra & Nagar Haveli	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	0
70	Madhya Pradesh	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	2.26
70	Madhya Pradesh	07	Edible Vegetables and Certain Roots and Tubers	26676.68
70	Madhya Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	46.29
70	Madhya Pradesh	09	Coffee, Tea, Mate & Spices	1366.74
70	Madhya Pradesh	10	Cereals	7250.51
70	Madhya Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	196.01
70	Madhya Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	2506.93

1	2	3	4	5
70	Madhya Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	190.35
70	Madhya Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	4.88
70	Madhya Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	1196.60
70	Madhya Pradesh	17	Sugars and Sugar Confectionery	220.34
70	Madhya Pradesh	18	Cocoa And Cocoa Preparations	54.87
70	Madhya Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	519.38
70	Madhya Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	298.03
70	Madhya Pradesh	21	Miscellaneous Edible Preparations	820.19
70	Madhya Pradesh	22	Beverages, Spirits and Vinegar	26.30
70	Madhya Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	309669.09
70	Madhya Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	874.28
71	Chhattisgarh	07	Edible Vegetables and Certain Roots and Tubers	288.90
71	Chhattisgarh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	0.08
71	Chhattisgarh	10	Cereals	1813.50
71	Chhattisgarh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	748.55
71	Chhattisgarh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	2.59
71	Chhattisgarh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	718.20
71	Chhattisgarh	17	Sugars and Sugar Confectionery	0.01
71	Chhattisgarh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	5143.85
80	Andhra Pradesh	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	450.97
80	Andhra Pradesh	07	Edible Vegetables and Certain Roots and Tubers	2256.25
80	Andhra Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	23606.19
80	Andhra Pradesh	09	Coffee, Tea, Mate & Spices	21327.36
80	Andhra Pradesh	10	Cereals	152259.54
80	Andhra Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	158.34

1	2	3	4	5
80	Andhra Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	7706.00
80	Andhra Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	5417.92
80	Andhra Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	2110.72
80	Andhra Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	5110.36
80	Andhra Pradesh	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	19.29
80	Andhra Pradesh	17	Sugars and Sugar Confectionery	2526.31
80	Andhra Pradesh	18	Cocoa And Cocoa Preparations	54.30
80	Andhra Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	4260.74
80	Andhra Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	9969.50
80	Andhra Pradesh	21	Miscellaneous Edible Preparations	19049.87
80	Andhra Pradesh	22	Beverages, Spirits and Vinegar	176.04
80	Andhra Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	3037.45
80	Andhra Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	73689.31
84	Karnataka	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	1919.59
84	Karnataka	07	Edible Vegetables and Certain Roots and Tubers	17343.27
84	Karnataka	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	23576.37
84	Karnataka	09	Coffee, Tea, Mate & Spices	102812.99
84	Karnataka	10	Cereals	14839.95
84	Karnataka	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	1346.10
84	Karnataka	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	6363.77
84	Karnataka	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	16668.15
84	Karnataka	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	113.96
84	Karnataka	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	789.97
84	Karnataka	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	560.42

1	2	3	4	5
84	Karnataka	17	Sugars and Sugar Confectionery	8963.56
84	Karnataka	18	Cocoa and Cocoa Preparations	112.77
84	Karnataka	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	1761.37
84	Karnataka	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	22762.22
84	Karnataka	21	Miscellaneous Edible Preparations	16354.89
84	Karnataka	22	Beverages, Spirits and Vinegar	2047.50
84	Karnataka	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	953.32
84	Karnataka	24	Tobacco and Manufactured Tobacco Substitutes	20845.41
90	Tamil Nadu	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	14995.87
90	Tamil Nadu	07	Edible Vegetables and Certain Roots and Tubers	16943.23
90	Tamil Nadu	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	30559.97
90	Tamil Nadu	09	Coffee, Tea, Mate & Spices	37891.74
90	Tamil Nadu	10	Cereals	8734.52
90	Tamil Nadu	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	1592.36
90	Tamil Nadu	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	10655.23
90	Tamil Nadu	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	4081.85
90	Tamil Nadu	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	2122.18
90	Tamil Nadu	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	2148.80
90	Tamil Nadu	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	1268.90
90	Tamil Nadu	17	Sugars and Sugar Confectionery	29437.17
90	Tamil Nadu	18	Cocoa And Cocoa Preparations	180.57
90	Tamil Nadu	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	7088.71
90	Tamil Nadu	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	8147.03
90	Tamil Nadu	21	Miscellaneous Edible Preparations	12090.64
90	Tamil Nadu	22	Beverages, Spirits and Vinegar	232.57

1	2	3	4	5
90	Tamil Nadu	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	1509.34
90	Tamil Nadu	24	Tobacco and Manufactured Tobacco Substitutes	1322.77
96	Kerala	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	359.43
96	Kerala	07	Edible Vegetables and Certain Roots and Tubers	4349.49
96	Kerala	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	213421.74
96	Kerala	09	Coffee, Tea, Mate & Spices	59301.55
96	Kerala	10	Cereals	4167.20
96	Kerala	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	936.86
96	Kerala	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	1587.61
96	Kerala	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	20058.75
96	Kerala	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	140.60
96	Kerala	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	1503.80
96	Kerala	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	5557.47
96	Kerala	17	Sugars and Sugar Confectionery	304.40
96	Kerala	18	Cocoa And Cocoa Preparations	44.35
96	Kerala	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	2318.98
96	Kerala	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	1817.31
96	Kerala	21	Miscellaneous Edible Preparations	5189.86
96	Kerala	22	Beverages, Spirits and Vinegar	104.63
96	Kerala	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	180.48
96	Kerala	24	Tobacco and Manufactured Tobacco Substitutes	1175.23
99	Pondicherry	07	Edible Vegetables and Certain Roots and Tubers	8.00
99	Pondicherry	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	52.25
99	Pondicherry	09	Coffee, Tea, Mate & Spices	13.76
99	Pondicherry	10	Cereals	117.56
99	Pondicherry	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	4.36

1	2	3	4	5
99	Pondicherry	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	34.59
99	Pondicherry	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	5.45
99	Pondicherry	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	4.22
99	Pondicherry	17	Sugars and Sugar Confectionery	40.24
99	Pondicherry	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	6.10
99	Pondicherry	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	150.66
99	Pondicherry	21	Miscellaneous Edible Preparations	73.09
99	Pondicherry	22	Beverages, Spirits and Vinegar	20.88
	Unspecified			55960.76
	All India	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	30145.00
	All India	07	Edible Vegetables and Certain Roots and Tubers	251415.00
	All India	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	376342.00
	All India	09	Coffee, Tea, Mate & Spices	400724.00
	All India	10	Cereals	723261.06
	All India	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	12755.00
	All India	12	Oil Seeds Oleaginous Fruits; Misc. Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	186547.00
	All India	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	178600.00
	All India	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	10166.00
	All India	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	123946.00
	All India	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates Etc.	72469.00
	All India	17	Sugars and Sugar Confectionery	74613.00
	All India	18	Cocoa and Cocoa Preparations	2478.00
	All India	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	54284.00
	All India	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	68329.00

1	2	3	4	5
	All India	21	Miscellaneous Edible Preparations	77484.00
	All India	22	Beverages, Spirits and Vinegar	25820.00
	All India	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	497137.00
	All India	24	Tobacco and Manufactured Tobacco Substitutes	133066.00
Grand Total				3297581.00

Note : Export value figures corresponding to invalid and/or not specified state*of origin code has been clubbed under the category "Unspecified" and for this no chapterwise distribution has been provided.

Product-wise India's Export of Agro and agro based products originating from different states during 2006-07

1	2	3	4	5
	State	Chapter	Product	Export Value (In Rs. Lakhs)
01	Assam	07	Edible Vegetables and Certain Roots and Tubers	19.43
01	Assam	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	10.83
01	Assam	09	Coffee, Tea, Mate & Spices	78105.85
01	Assam	10	Cereals	14.04
01	Assam	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	1198.33
01	Assam	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	16.64
01	Assam	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	2.29
01	Assam	17	Sugars and Sugar Confectionery	37.61
01	Assam	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	4.10
01	Assam	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	1.47
01	Assam	21	Miscellaneous Edible Preparations	475.06
01	Assam	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	7.33
02	Meghalaya	07	Edible Vegetables and Certain Roots and Tubers	103.64
02	Meghalaya	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	92.80
02	Meghalaya	09	Coffee, Tea, Mate & Spices	471.25
02	Meghalaya	10	Cereals	182.87
02	Meghalaya	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.46
02	Meghalaya	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	1.47

1	2	3	4	5
02	Meghalaya	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	19.27
03	Mizoram	07	Edible Vegetables and Certain Roots and Tubers	4.95
03	Mizoram	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	24.78
03	Mizoram	09	Coffee, Tea, Mate & Spices	149.01
03	Mizoram	10	Cereals	6.95
03	Mizoram	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	20.62
03	Mizoram	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	6.74
06	Bihar	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	1.82
06	Bihar	07	Edible Vegetables and Certain Roots and Tubers	871.52
06	Bihar	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	415.48
06	Bihar	09	Coffee, Tea, Mate & Spices	239.15
06	Bihar	10	Cereals	6881.40
06	Bihar	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	4.89
06	Bihar	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	59.27
06	Bihar	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	0.61
06	Bihar	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	38.92
06	Bihar	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	8.91
06	Bihar	17	Sugars and Sugar Confectionery	697.29
06	Bihar	18	Cocoa And Cocoa Preparations	0.64
06	Bihar	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	51.01
06	Bihar	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	175.95
06	Bihar	21	Miscellaneous Edible Preparations	5.08
06	Bihar	22	Beverages, Spirits and Vinegar	3.37
06	Bihar	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	372.19
06	Bihar	24	Tobacco and Manufactured Tobacco Substitutes	41.98
07	Jharkhand	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	212.69

1	2	3	4	5
07	Jharkhand	07	Edible Vegetables and Certain Roots and Tubers	64.15
07	Jharkhand	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	95.60
07	Jharkhand	09	Coffee, Tea, Mate & Spices	12.26
07	Jharkhand	10	Cereals	493.81
07	Jharkhand	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	28.76
07	Jharkhand	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	2374.98
07	Jharkhand	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	0.04
07	Jharkhand	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	24.91
07	Jharkhand	22	Beverages, Spirits and Vinegar	0.52
07	Jharkhand	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	151.94
07	Jharkhand	24	Tobacco and Manufactured Tobacco Substitutes	1.38
09	Arunachal Pradesh	07	Edible Vegetables and Certain Roots and Tubers	0.47
09	Arunachal Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	77.41
09	Arunachal Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	81.97
10	West Bengal	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	4542.90
10	West Bengal	07	Edible Vegetables and Certain Roots and Tubers	46128.27
10	West Bengal	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	14932.38
10	West Bengal	09	Coffee, Tea, Mate & Spices	44536.03
10	West Bengal	10	Cereals	53128.66
10	West Bengal	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	68.69
10	West Bengal	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	2456.85
10	West Bengal	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	8814.95
10	West Bengal	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	137.95
10	West Bengal	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	973.82
10	West Bengal	16	Preparations of Meat of Fish or of Crustaceans, Molluscs of other Aquatic Invertebrates	64.41
10	West Bengal	17	Sugars and Sugar Confectionery	8104.91

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10	West Bengal	18	Cocoa and Cocoa Preparations	0.02
10	West Bengal	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	492.71
10	West Bengal	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	1751.01
10	West Bengal	21	Miscellaneous Edible Preparations	1437.60
10	West Bengal	22	Beverages, Spirits and Vinegar	76.30
10	West Bengal	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	12984.21
10	West Bengal	24	Tobacco and Manufactured Tobacco Substitutes	3146.43
14	Nagaland	07	Edible Vegetables and Certain Roots and Tubers	0.36
14	Nagaland	10	Cereals	162.19
14	Nagaland	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	727.97
15	Manipur	07	Edible Vegetables and Certain Roots and Tubers	6.57
15	Manipur	10	Cereals	2.04
16	Orissa	07	Edible Vegetables and Certain Roots and Tubers	74.89
16	Orissa	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	40.44
16	Orissa	09	Coffee, Tea, Mate & Spices	111.83
16	Orissa	10	Cereals	1468.81
16	Orissa	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	5.47
16	Orissa	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	632.04
16	Orissa	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	0.19
16	Orissa	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	807.30
16	Orissa	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	22.44
16	Orissa	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	1060.90
16	Orissa	24	Tobacco and Manufactured Tobacco Substitutes	1.32
17	Sikkim	10	Cereals	0.34
17	Sikkim	17	Sugars and Sugar Confectionery	1.14
17	Sikkim	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	52.97

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17	Sikkim	22	Beverages, Spirits and Vinegar	270.70
17	Sikkim	24	Tobacco and Manufactured Tobacco Substitutes	22.40
18	Tripura	07	Edible Vegetables and Certain Roots and Tubers	4.98
18	Tripura	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	1.77
18	Tripura	09	Coffee, Tea, Mate & Spices	11.03
18	Tripura	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	0.74
18	Tripura	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	290.52
18	Tripura	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1.37
18	Tripura	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	8.68
18	Tripura	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	8.91
19	Andaman & Nicobar	07	Edible Vegetables and Certain Roots and Tubers	13.18
19	Andaman & Nicobar	09	Coffee, Tea, Mate & Spices	4.89
19	Andaman & Nicobar	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	5.00
19	Andaman & Nicobar	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	42.03
19	Andaman & Nicobar	17	Sugars and Sugar Confectionery	55.97
19	Andaman & Nicobar	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	3.45
19	Andaman & Nicobar	24	Tobacco and Manufactured Tobacco Substitutes	168.28
20	Uttar Pradesh	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	25.17
20	Uttar Pradesh	07	Edible Vegetables and Certain Roots and Tubers	7656.85
20	Uttar Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	1561.78
20	Uttar Pradesh	09	Coffee, Tea, Mate & Spices	627.61
20	Uttar Pradesh	10	Cereals	46851.80
20	Uttar Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	595.37
20	Uttar Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	5511.75
20	Uttar Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	2909.34

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20	Uttar Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	70.86
20	Uttar Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	910.73
20	Uttar Pradesh	16	Preparations of Meat of Fish or of Crustaceans, Molluscs of other Aquatic Invertebrates	183.32
20	Uttar Pradesh	17	Sugars and Sugar Confectionery	4161.10
20	Uttar Pradesh	18	Cocoa And Cocoa Preparations	305.89
20	Uttar Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	2161.55
20	Uttar Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	46.22
20	Uttar Pradesh	21	Miscellaneous Edible Preparations	3996.68
20	Uttar Pradesh	22	Beverages, Spirits and Vinegar	6897.54
20	Uttar Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	2251.20
20	Uttar Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	4735.14
21	Uttaranchal	07	Edible Vegetables and Certain Roots and Tubers	570.64
21	Uttaranchal	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	4.49
21	Uttaranchal	09	Coffee, Tea, Mate & Spices	239.26
21	Uttaranchal	10	Cereals	359.72
21	Uttaranchal	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	3.36
21	Uttaranchal	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	447.47
21	Uttaranchal	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	640.08
21	Uttaranchal	17	Sugars and Sugar Confectionery	2.27
21	Uttaranchal	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	0.13
21	Uttaranchal	21	Miscellaneous Edible Preparations	11.90
21	Uttaranchal	22	Beverages, Spirits and Vinegar	259.17
21	Uttaranchal	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	43.03
29	Delhi	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	134.51
29	Delhi	07	Edible Vegetables and Certain Roots and Tubers	19767.11

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29	Delhi	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	4040.94
29	Delhi	09	Coffee, Tea, Mate & Spices	2290.48
29	Delhi	10	Cereals	27894.62
29	Delhi	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	560.88
29	Delhi	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	1963.20
29	Delhi	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	1254.02
29	Delhi	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1443.71
29	Delhi	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	1800.20
29	Delhi	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	192.21
29	Delhi	17	Sugars and Sugar Confectionery	24398.64
29	Delhi	18	Cocoa and Cocoa Preparations	43.35
29	Delhi	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	4129.47
29	Delhi	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	1264.80
29	Delhi	21	Miscellaneous Edible Preparations	1225.25
29	Delhi	22	Beverages, Spirits and Vinegar	771.26
29	Delhi	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	13135.42
29	Delhi	24	Tobacco and Manufactured Tobacco Substitutes	4521.81
30	Punjab	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	29.00
30	Punjab	07	Edible Vegetables and Certain Roots and Tubers	5621.62
30	Punjab	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	4047.95
30	Punjab	09	Coffee, Tea, Mate & Spices	1458.29
30	Punjab	10	Cereals	64369.30
30	Punjab	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	41.62
30	Punjab	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	3340.77
30	Punjab	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	11426.65

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30	Punjab	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	277.39
30	Punjab	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	43.61
30	Punjab	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	6.49
30	Punjab	17	Sugars and Sugar Confectionery	677.66
30	Punjab	18	Cocoa And Cocoa Preparations	8.90
30	Punjab	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	2751.56
30	Punjab	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	11130.92
30	Punjab	21	Miscellaneous Edible Preparations	426.41
30	Punjab	22	Beverages, Spirits and Vinegar	767.33
30	Punjab	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	17136.78
30	Punjab	24	Tobacco and Manufactured Tobacco Substitutes	37.75
34	Haryana	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.09
34	Haryana	07	Edible Vegetables and Certain Roots and Tubers	244.57
34	Haryana	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	216.95
34	Haryana	09	Coffee, Tea, Mate & Spices	1106.80
34	Haryana	10	Cereals	220361.26
34	Haryana	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	283.69
34	Haryana	12	Oil Seeds Oleaginous Fruits; Misc. Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	882.87
34	Haryana	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	9221.41
34	Haryana	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1173.48
34	Haryana	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	64.96
34	Haryana	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	2.17
34	Haryana	17	Sugars and Sugar Confectionery	5687.75
34	Haryana	18	Cocoa and Cocoa Preparations	0.42
34	Haryana	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	5783.98

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34	Haryana	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	1110.11
34	Haryana	21	Miscellaneous Edible Preparations	1325.33
34	Haryana	22	Beverages, Spirits and Vinegar	213.08
34	Haryana	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	1561.90
34	Haryana	24	Tobacco and Manufactured Tobacco Substitutes	273.30
39	Chandigarh	07	Edible Vegetables and Certain Roots and Tubers	10.50
39	Chandigarh	10	Cereals	72.01
39	Chandigarh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	106.21
39	Chandigarh	17	Sugars and Sugar Confectionery	13.95
44	Jammu & Kashmir	07	Edible Vegetables and Certain Roots and Tubers	2164.25
44	Jammu & Kashmir	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	8014.74
44	Jammu & Kashmir	09	Coffee, Tea, Mate & Spices	200.34
44	Jammu & Kashmir	10	Cereals	4.58
44	Jammu & Kashmir	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	3.48
44	Jammu & Kashmir	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	3.03
44	Jammu & Kashmir	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	13.77
44	Jammu & Kashmir	21	Miscellaneous Edible Preparations	9.53
44	Jammu & Kashmir	22	Beverages, Spirits and Vinegar	1.29
46	Himachal Pradesh	07	Edible Vegetables and Certain Roots and Tubers	7.93
46	Himachal Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	4.09
46	Himachal Pradesh	09	Coffee, Tea, Mate & Spices	58.36
46	Himachal Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	21.08
46	Himachal Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	70.60
46	Himachal Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	81.17
46	Himachal Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	24.27
46	Himachal Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	63.72
46	Himachal Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	9.49

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46	Himachal Pradesh	21	Miscellaneous Edible Preparations	18.87
46	Himachal Pradesh	22	Beverages, Spirits and Vinegar	267.48
46	Himachal Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	312.32
46	Himachal Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	9.95
50	Rajasthan	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	20.33
50	Rajasthan	07	Edible Vegetables and Certain Roots and Tubers	329.38
50	Rajasthan	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	62.70
50	Rajasthan	09	Coffee, Tea, Mate & Spices	1544.68
50	Rajasthan	10	Cereals	1333.06
50	Rajasthan	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	82.72
50	Rajasthan	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	2336.11
50	Rajasthan	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	63273.28
50	Rajasthan	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	468.03
50	Rajasthan	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	31.90
50	Rajasthan	17	Sugars and Sugar Confectionery	121.15
50	Rajasthan	18	Cocoa and Cocoa Preparations	4.57
50	Rajasthan	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	472.14
50	Rajasthan	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	124.11
50	Rajasthan	21	Miscellaneous Edible Preparations	363.97
50	Rajasthan	22	Beverages, Spirits and Vinegar	111.19
50	Rajasthan	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	3505.11
50	Rajasthan	24	Tobacco and Manufactured Tobacco Substitutes	1555.88
54	Gujarat	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	83.30
54	Gujarat	07	Edible Vegetables and Certain Roots and Tubers	20081.61
54	Gujarat	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	9327.63
54	Gujarat	09	Coffee, Tea, Mate & Spices	20301.04

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54	Gujarat	10	Cereals	11482.75
54	Gujarat	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	4428.42
54	Gujarat	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	114566.41
54	Gujarat	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	28976.91
54	Gujarat	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	340.35
54	Gujarat	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	114281.66
54	Gujarat	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	1494.01
54	Gujarat	17	Sugars and Sugar Confectionery	9515.81
54	Gujarat	18	Cocoa And Cocoa Preparations	106.44
54	Gujarat	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	6356.94
54	Gujarat	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	8090.86
54	Gujarat	21	Miscellaneous Edible Preparations	4817.30
54	Gujarat	22	Beverages, Spirits and Vinegar	173.21
54	Gujarat	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	70880.78
54	Gujarat	24	Tobacco and Manufactured Tobacco Substitutes	8939.78
60	Maharashtra	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	2953.29
60	Maharashtra	07	Edible Vegetables and Certain Roots and Tubers	100639.60
60	Maharashtra	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	57782.77
60	Maharashtra	09	Coffee, Tea, Mate & Spices	60126.95
60	Maharashtra	10	Cereals	17793.66
60	Maharashtra	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	4416.65
60	Maharashtra	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	55506.45
60	Maharashtra	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	7665.99
60	Maharashtra	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1595.30
60	Maharashtra	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	8491.51

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60	Maharashtra	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	70776.67
60	Maharashtra	17	Sugars and Sugar Confectionery	101770.07
60	Maharashtra	18	Cocoa and Cocoa Preparations	2349.53
60	Maharashtra	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	17796.49
60	Maharashtra	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	13179.41
60	Maharashtra	21	Miscellaneous Edible Preparations	6852.94
60	Maharashtra	22	Beverages, Spirits and Vinegar	10010.13
60	Maharashtra	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	79798.68
60	Maharashtra	24	Tobacco and Manufactured Tobacco Substitutes	8505.41
67	Daman & Diu	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	46.99
67	Daman & Diu	09	Coffee, Tea, Mate & Spices	5.88
67	Daman & Diu	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	0.40
67	Daman & Diu	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	11.91
67	Daman & Diu	17	Sugars and Sugar Confectionery	20.14
67	Daman & Diu	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	0.68
67	Daman & Diu	21	Miscellaneous Edible Preparations	16.02
67	Daman & Diu	22	Beverages, Spirits and Vinegar	456.31
67	Daman & Diu	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	4.77
68	Goa	07	Edible Vegetables and Certain Roots and Tubers	9.87
68	Goa	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	1652.02
68	Goa	09	Coffee, Tea, Mate & Spices	2.67
68	Goa	10	Cereals	5.14
68	Goa	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	0.80
68	Goa	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	79.76
68	Goa	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	32.44
68	Goa	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	8979.22

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68	Goa	17	Sugars and Sugar Confectionery	763.99
68	Goa	18	Cocoa and Cocoa Preparations	109.62
68	Goa	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	1069.37
68	Goa	21	Miscellaneous Edible Preparations	466.54
68	Goa	22	Beverages, Spirits and Vinegar	1201.47
68	Goa	24	Tobacco and Manufactured Tobacco Substitutes	59.57
69	Dadra & Nagar Haveli	10	Cereals	17.26
69	Dadra & Nagar Haveli	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	849.48
69	Dadra & Nagar Haveli	21	Miscellaneous Edible Preparations	3.16
70	Madhya Pradesh	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.12
70	Madhya Pradesh	07	Edible Vegetables and Certain Roots and Tubers	18290.00
70	Madhya Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	67.81
70	Madhya Pradesh	09	Coffee, Tea, Mate & Spices	2160.78
70	Madhya Pradesh	10	Cereals	2216.97
70	Madhya Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	419.97
70	Madhya Pradesh	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	1734.62
70	Madhya Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	711.00
70	Madhya Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	5.39
70	Madhya Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	541.17
70	Madhya Pradesh	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	0.24
70	Madhya Pradesh	17	Sugars and Sugar Confectionery	363.88
70	Madhya Pradesh	18	Cocoa And Cocoa Preparations	142.89
70	Madhya Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	528.88
70	Madhya Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	50.61
70	Madhya Pradesh	21	Miscellaneous Edible Preparations	874.95
70	Madhya Pradesh	22	Beverages, Spirits and Vinegar	18.67
70	Madhya Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	324527.19

1	2	3	4	5
70	Madhya Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	651.00
71	Chhattisgarh	07	Edible Vegetables and Certain Roots and Tubers	128.59
71	Chhattisgarh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	40.85
71	Chhattisgarh	09	Coffee, Tea, Mate & Spices	6.19
71	Chhattisgarh	10	Cereals	1783.42
71	Chhattisgarh	12	Oil Seeds Oleaginous Fruits; Misc. Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	2398.44
71	Chhattisgarh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	3.46
71	Chhattisgarh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	1906.58
71	Chhattisgarh	18	Cocoa and Cocoa Preparations	68.15
71	Chhattisgarh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	0.16
71	Chhattisgarh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	5442.06
71	Chhattisgarh	24	Tobacco and Manufactured Tobacco Substitutes	16.71
80	Andhra Pradesh	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	32.41
80	Andhra Pradesh	07	Edible Vegetables and Certain Roots and Tubers	2017.99
80	Andhra Pradesh	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	33610.17
80	Andhra Pradesh	09	Coffee, Tea, Mate & Spices	44783.92
80	Andhra Pradesh	10	Cereals	26223.09
80	Andhra Pradesh	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	157.31
80	Andhra Pradesh	12	Oil Seeds Oleaginous Fruits; Misc. Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	12360.78
80	Andhra Pradesh	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	1791.94
80	Andhra Pradesh	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	2300.58
80	Andhra Pradesh	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	8249.41
80	Andhra Pradesh	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	9.04
80	Andhra Pradesh	17	Sugars and Sugar Confectionery	32864.66
80	Andhra Pradesh	18	Cocoa and Cocoa Preparations	179.65
80	Andhra Pradesh	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	3605.55

1	2	3	4	5
80	Andhra Pradesh	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	11385.83
80	Andhra Pradesh	21	Miscellaneous Edible Preparations	25638.64
80	Andhra Pradesh	22	Beverages, Spirits and Vinegar	124.12
80	Andhra Pradesh	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	5685.11
80	Andhra Pradesh	24	Tobacco and Manufactured Tobacco Substitutes	105262.74
84	Karnataka	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	2246.79
84	Karnataka	07	Edible Vegetables and Certain Roots and Tubers	20176.30
84	Karnataka	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	27921.55
84	Karnataka	09	Coffee, Tea, Mate & Spices	136758.38
84	Karnataka	10	Cereals	17979.70
84	Karnataka	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	1237.53
84	Karnataka	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	4420.48
84	Karnataka	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	17249.34
84	Karnataka	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	218.45
84	Karnataka	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	655.05
84	Karnataka	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	981.78
84	Karnataka	17	Sugars and Sugar Confectionery	32973.27
84	Karnataka	18	Cocoa and Cocoa Preparations	245.88
84	Karnataka	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	1461.32
84	Karnataka	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	26844.86
84	Karnataka	21	Miscellaneous Edible Preparations	19351.97
84	Karnataka	22	Beverages, Spirits and Vinegar	5386.00
84	Karnataka	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	2296.87
84	Karnataka	24	Tobacco and Manufactured Tobacco Substitutes	27182.06
90	Tamil Nadu	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	18000.62

1	2	3	4	5
90	Tamil Nadu	07	Edible Vegetables and Certain Roots and Tubers	19893.32
90	Tamil Nadu	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	37952.46
90	Tamil Nadu	09	Coffee, Tea, Mate & Spices	49830.78
90	Tamil Nadu	10	Cereals	11078.72
90	Tamil Nadu	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	2298.90
90	Tamil Nadu	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	25209.15
90	Tamil Nadu	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	2216.83
90	Tamil Nadu	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	1957.18
90	Tamil Nadu	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	7388.81
90	Tamil Nadu	16	Preparations of Meat of Fish or of Crustaceans, Molluscs of other Aquatic Invertebrates	705.18
90	Tamil Nadu	17	Sugars and Sugar Confectionery	115360.24
90	Tamil Nadu	18	Cocoa and Cocoa Preparations	49.37
90	Tamil Nadu	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	9584.99
90	Tamil Nadu	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	9542.20
90	Tamil Nadu	21	Miscellaneous Edible Preparations	14068.08
90	Tamil Nadu	22	Beverages, Spirits and Vinegar	406.33
90	Tamil Nadu	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	3173.05
90	Tamil Nadu	24	Tobacco and Manufactured Tobacco Substitutes	1581.18
96	Kerala	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	390.98
96	Kerala	07	Edible Vegetables and Certain Roots and Tubers	5891.05
96	Kerala	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	195843.91
96	Kerala	09	Coffee, Tea, Mate & Spices	86985.35
96	Kerala	10	Cereals	5658.30
96	Kerala	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	1275.92
96	Kerala	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	1904.12
96	Kerala	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	7279.92

1	2	3	4	5
96	Kerala	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	210.03
96	Kerala	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	2808.21
96	Kerala	16	Preparations of Meat of Fish or of Crustaceans, Molluses of other Aquatic Invertebrates	6521.73
96	Kerala	17	Sugars and Sugar Confectionery	472.02
96	Kerala	18	Cocoa And Cocoa Preparations	151.37
96	Kerala	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	2594.19
96	Kerala	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	2283.68
96	Kerala	21	Miscellaneous Edible Preparations	6694.48
96	Kerala	22	Beverages, Spirits and Vinegar	207.63
96	Kerala	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	335.88
96	Kerala	24	Tobacco and Manufactured Tobacco Substitutes	853.57
99	Pondicherry	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	0.17
99	Pondicherry	07	Edible Vegetables and Certain Roots and Tubers	1.34
99	Pondicherry	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	35.59
99	Pondicherry	09	Coffee, Tea, Mate & Spices	42.25
99	Pondicherry	10	Cereals	324.34
99	Pondicherry	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	0.52
99	Pondicherry	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	46.22
99	Pondicherry	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	219.22
99	Pondicherry	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	4.00
99	Pondicherry	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	0.06
99	Pondicherry	17	Sugars and Sugar Confectionery	17.52
99	Pondicherry	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	97.03
99	Pondicherry	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	237.54

1	2	3	4	5
99	Pondicherry	22	Beverages, Spirits and Vinegar	12.58
99	Pondicherry	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	1.49
	Unspecified			104625.00
	All India	06	Live Trees & Other Plants; Bulbs; roots & the Like; Cut Flowers & Ornamental Foliage	65270.00
	All India	07	Edible Vegetables and Certain Roots and Tubers	282119.00
	All India	08	Edible Fruit & Nuts; Peel of Citrus Fruit or Melons	398215.00
	All India	09	Coffee, Tea, Mate & Spices	539887.00
	All India	10	Cereals	767051.00
	All India	11	Products of the Milling Industry; Malt; Starches; Insulin; Wheat Gluten	17496.00
	All India	12	Oil Seeds Oleaginous Fruits; Misc, Grains, Seeds & Fruits; Industrial or Medicinal Plants; Straw & Fodder	241254.00
	All India	13	Lac; Gums, Resins & Other Vegetables Saps & Extracts	175366.00
	All India	14	Vegetable Plaiting Materials; Vegetable Products not Elsewhere Specified or Included	11923.00
	All India	15	Animal or Vegetable Fats & Oils & their Cleavage Products; Animal Vegetable Waxes	146264.00
	All India	16	Preparations of Meat of Fish or of Crustaceans, Molluscs of other Aquatic Invertebrates	89931.00
	All India	17	Sugars and Sugar Confectionery	344177.00
	All India	18	Cocoa and Cocoa Preparations	4012.00
	All India	19	Preparations of Cereals, Flour, Starch or Milk; Pastry Cook Products	60049.00
	All India	20	Preparations of Vegetables, Fruits, Nuts or other Parts of Plants	87839.00
	All India	21	Miscellaneous Edible Preparations	88830.00
	All India	22	Beverages, Spirits and Vinegar	27678.00
	All India	23	Residues and Waste from the Food Industries; Prepared Animal Fodder	562082.00
	All India	24	Tobacco and Manufactured Tobacco Substitutes	168516.00
Grand Total				4077959.00

Note : Export value figures corresponding to invalid and/or not specified state of origin code has been clubbed under the category "Unspecified" and for this no chapterwise distribution has been provided.

*[English]***Ban on Wheat Exports**

*339. SHRI RUPCHAND MURMU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has extended the ban on wheat exports for an indefinite period; and

(b) if so, the reasons therefor?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) Yes, Sir. Export of Wheat was initially prohibited upto 31st December, 2007. Subsequently, this prohibition has been extended indefinitely vide notification dated 8th October, 2007.

(b) The decision was taken by the government to ensure availability of wheat in the domestic market.

Monitoring of Non-Governmental Organisations

*340. SHRI AJOY CHAKRABORTY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has received any complaint that some Non-governmental Organisations (NGOs) either stop or cut short their educational programmes after receiving the grants from the Government;

(b) if so, the details of those NGOs during each of the last three years, State and UT-wise;

(c) whether there exists any mechanism to monitor the activities of such NGOs;

(d) if so, the details thereof; and

(e) the steps taken/ proposed to be taken to check such activities?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Yes, Sir. A few instances of complaints against certain Non Governmental Organisations (NGOs) have come to the notice of the Government under the Centrally Sponsored Schemes (CSS), namely 'Integrated Education for the Disabled Children' (IEDC) and the erstwhile scheme of 'Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary and Higher Secondary Schools'. List of blacklisted NGOs during the last three years (2005-06 to 2007-08) is given in the enclosed Statement.

(c) to (e) All the Schemes being run through Non-Governmental Organisations (NGOs) have an inbuilt mechanism for post-sanction monitoring and review. Remedial action is taken in consultation with the State Governments, wherever necessary, including the blacklisting of the NGOs. Such NGOs are then no more entitled for Government Grants. The Government, from time to time, also reviews and modifies the existing schemes with a view to plug the loopholes in the schemes, if any.

Statement

List of NGOs Blacklisted during the last 03 years from 2005-06 to 2007-08

S.No.	Name of the Scheme	Name of the NGO/Organisation	Year of blacklisting
1	2	3	4
1.	Integrated Education for the Disabled Children (IEDC)	Shree Navjyot Education Trust, Raiya, Banaskatha Dist, Gujarat	2007
2.	Scheme of 'Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary and Higher Secondary Schools	Anupam, Nawada Distt. Bihar	2005
3.	Scheme of 'Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary and Higher Secondary Schools	Anurag Seva Sansthan, Vaishali, Bihar	2005
4.	Scheme of 'Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary and Higher Secondary Schools	Uttari Bihar Vikas Parishad, Sheohar, Bihar	2005
5.	Scheme of 'Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary and Higher Secondary Schools	Sewashram, Baniyadhi, Distt. Giridih, Jharkhand	2005

1	2	3	4
6.	Scheme of 'Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary and Higher Secondary Schools	Help Vihar, Jharkhand	2005
7.	Scheme of 'Strengthening of Boarding and Hostel Facilities for Girl Students of Secondary and Higher Secondary Schools	Vidyasthali, Dumka, Jharkhand	2007

National Cultural Policy

2938. SHRI SUBRATA BOSE: Will the Minister of CULTURE be pleased to state:

(a) whether a national symposium was organized in the year 1993 to prepare National Cultural Policy in which renowned personalities from the field of culture in the country had participated;

(b) if so, the recommendations made in the said symposium;

(c) whether any steps have been taken to formulate National Cultural Policy by implementing the above recommendations;

(d) if not, the reasons therefore; and

(e) the time by when the National Cultural Policy of the country would be prepared?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (e) A Committee for drafting the National Policy on Culture has been constituted. The recommendations of the Committee are awaited. The term of the Committee has been extended upto 30th April, 2008.

Evaluation of Schemes for Social Justice and Empowerment

2939. SHRI PRALHAD JOSHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has undertaken any detailed evaluation process of various schemes/projects aimed at providing social justice and empowerment to various sections of the society;

(b) if so, the details thereof;

(c) whether such schemes/projects have really brought a qualitative change or improvement in the lives of such sections of the society;

(d) if so, the details thereof; and

(e) if not, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) Yes, Sir. Nineteen evaluation studies on various schemes/projects implemented during the Tenth Plan Period were sanctioned.

(c) to (e) Most of the reports have indicated that the schemes implemented for the disadvantaged section are effective and benefits are reaching to the people.

[Translation]

Minimum Wages to the Workers of Petrol Pumps

2940. SHRI GANESH SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is aware of the fact that minimum wages are not being paid to the workers working at petrol pumps;

(b) if so, the reasons therefor;

(c) whether provident fund etc. is not deducted from the salaries of the said workers;

(d) if so, the reasons therefor;

(e) whether the Government is contemplating to fix the salaries of the workers working at the petrol pumps;

(f) if so, the details thereof;

(g) the total number of workers working at petrol pumps in the country; and

(h) the company-wise and State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (f) Public Sector Oil Marketing Companies (OMCs), viz. Indian Oil Corporation Limited (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have reported that the workers at petrol pumps are employees of the dealers and not of the OMCs. However, dealers employing such workers are bound by various statutes enacted by Central/State Government

including the Provident Fund Act, Minimum Wages Act, etc. The dealership agreements between OMCs and individual dealers also contain a clause stipulating that the dealer will comply with all such statutory obligations.

(g) and (h) Since the workers at the Petrol Pumps are the employees of the dealers, OMCs do not keep any record of workers working at the petrol pumps.

Allotment of LPG Distributorship in Bihar

2941. SHRI GIRIDHARI YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether efforts have been made by the Government for allotment of LPG distributorship in Banka and Jamui districts of Bihar;

(b) if so, the details of the last two years;

(c) whether the Government are contemplating to allot some more LPG distributorships in the current financial year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Public Sector Oil Marketing Companies (OMCs) have reported that at present, the LPG requirement in Banka and Jamui districts of Bihar is being catered by 4 LPG distributorships each in these districts, out of which 1 LPG distributorship was commissioned in the year 2006-07.

(c) and (d) Indian Oil Corporation Limited (IOC) has reported that they have advertised for 1 new LPG distributorship in Banka District of Bihar under Scheduled Caste (Women) category on 18.10.2007.

[English]

Development of Tourism in Karnataka

2942. SHRI IQBAL AHMED SARADGI: Will the Minister of TOURISM be pleased to state:

(a) whether to woo investors the Government of Karnataka had organized a Tourism investors Meet in Bangalore on January 10, 2008 targeting Rs. 400 crore investments in the first phase in this sector;

(b) if so, whether the meet has given the opportunity for investors belonging to various categories;

(c) if so, the outcome of the meet; and

(d) the extent to which it will be helpful?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (d) Yes, Sir. With the objective of development and promotion of tourism in Karnataka, the Karnataka Tourism Investors Meet was held on 14.2.2008 in Bangalore, targeting investment in the tourism sector, in hotels, exhibitions, convention centres, entertainment parks and so on.

Rolling Stock Leasing Policy

2943. SHRI KULDEEP BISHNOI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways has prepared a Railway Rolling Stock Leasing Policy;

(b) if so, the details alongwith salient features thereof; and

(c) the time by when this policy is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) No, Sir. At present there is no Railway Rolling Stock Leasing Policy. However, as per the announcement made by Hon'ble Minister for Railways during the presentation of Railway Budget 2008-09 in the Parliament, the new Wagon Leasing Scheme has been prepared and will be implemented shortly.

[Translation]

Enlistment of Other Backward Classes

2944. SHRI HANSRAJ G. AHIR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government propose to enlist other backward classes besides Scheduled Castes;

(b) if so, whether it is being demanded from the Government to form a third schedule for other backward classes and V.J.N.T.;

(c) if so, whether the Government have taken or propose to take any steps in view of the said demand; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (d) The Central Government has already notified lists of Other Backward Classes for the States and Union Territories. Inclusion and modifications in the lists are carried out as per the provisions of the National Commission for Backward Classes under National Commission for Backward Classes Act, 1993.

Gauge Conversion in Orissa

2945. SHRIMATI SANGEETA KUMARI SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of gauge conversion works in Orissa;
- (b) the number of metre gauge railway lines in Orissa currently and the location thereof;
- (c) the steps taken by the Railways to convert the said metre gauge lines into broad gauge; and
- (d) the time by which the said work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) There is no metre gauge line in Orissa. There are two narrow gauge lines, viz., Rupsa-Bangriposi (90 Kms) and Naupada-Gunupur (90 Kms), conversion of which into broad gauge has been taken up. The status of these two ongoing gauge conversion projects is given as under:-

(i) Rupsa-Bangriposi (90 Kms) gauge conversion project:-

Rupsa-Baripada (52 Kms) section has been completed and commissioned. Baripada-Bangriposi (38 Kms) section is likely to be completed during 2009-10. An expenditure of Rs. 66.46 crore has been incurred on the project till 31.03.2007. An outlay of Rs. 35 crore has been provided for the work in the Budget 2007-08 and an outlay of Rs. 40 crore has been proposed in the Budget 2008-09.

(ii) Naupada-Gunupur (90 Kms) gauge conversion project:-

The project is targeted for completion during 2008-09. An expenditure of Rs. 61.92 crore has been incurred on the project till 31.03.2007. An outlay of Rs. 25 crore has been provided for the work in the Budget 2007-08 and an outlay of Rs. 10.41 crore has been proposed in the Budget 2008-09.

[English]

**Subway at the Rail Crossing,
Keshod, Gujarat**

2946. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any proposal for having a subway at the Railway Crossing No. C-101 at Keshod, Gujarat to mitigate the hardships of the people residing nearby areas;
- (b) if so, the details thereof;

(c) the time by when the work on this project is likely to start and complete; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir. No firm proposal has yet been sponsored by State Govt. or Local Authorities.

(b) and (c) Do not arise.

(d) Level Crossing No. 101 is situated at the end of Keshod Yard and having traffic density of 179680 TVUs (Train Vehicle Units) i.e. qualifying for replacement by Road over/under bridge on cost sharing basis. Railway had written to State Government Authority several times to sponsor proposal required under extant rules fulfilling certain preliminary pre-requisites but Keshod Nagarpalika and District Collector, Junagarh have stated that fund is not available with them for the construction of subway on cost sharing basis. Railway cannot take up the work at their own cost under extant rules.

[Translation]

**Development of Tourist Spots
in Rajasthan**

2947. PROF. RASA SINGH RAWAT: Will the Minister of TOURISM be pleased to state:

(a) the details of the names of the projects sanctioned and financial assistance given during 10th Five Year Plan in the State of Rajasthan, project-wise;

(b) the details of funds sanctioned for plan period utilized and developments made at the sites;

(c) the details of project proposals received by Union Government from the State Government of Rajasthan for improvement of tourist spots/palaces during the said period;

(d) the details of the projects cleared by the Union Government so far; and

(e) the time by which the remaining proposals and projects will be cleared by the Government?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (e) The Ministry of Tourism, Government of India extends financial assistance to the State Governments/Union Territory Administrations for tourism related projects which are identified in consultation and interaction with them under the Scheme, 'Product/Infrastructure Development for Destinations and Circuits'. Project proposals received from the State Governments/Union Territory Administrations that are

complete in all respects are approved on the basis of inter-se priority and funds released subject to availability under respective head.

Implementation of projects is primarily the responsibility of the State Governments/Union Territory Administrations. However, Ministry of Tourism, Government of India

monitors and reviews the progress of the projects through site visits and review meetings from time to time.

Details of Central Financial Assistance provided to the Government of Rajasthan for development of tourism infrastructure during Tenth Plan period (2002-2007) are given in the enclosed Statement.

Statement

Projects Sanctioned to the State of Rajasthan during the Tenth Plan

		(Rs. in lakh)
Sl.No.	Name of Project/Scheme	Amount sanctioned
1	2	3
2002-2003		
1.	SEL show at Kumbalgarh	195.00
2.	SEL show at Chittorgarh	206.10
3.	General lighting at Kumbalgarh	33.60
4.	Integrated Development of Jaipur-Jodhpur-Jaisalmer-Bikaner-Shekhawati-Jaipur Tourist Circuit:	644.00
	i. Signages (25.00)	
	ii. Public Utility Complexes at Ramgarh, Fatehpur, Nawalgarh, Dhundlod, Mukundgarh, Mandawa, Kuchhaman (92.00)	
	iii. Upgradation of transport Terminal at Mandawa, Mukundgarh, Nawalgarh (75.00)	
	iv. Landscaping plantation pending illumination at Fatehpur, Nawalgarh Mandawa, Khimsar, Ramgarh, Dhundlod (105.00)	
	v. Public Utility Complex at Amer Fort, Hawa Mahal and Albert Hall (54.00)	
	vi. Conservation of Nahargarh Fort (100.00)	
	vii. Conservation and Restoration of Buland Darwaza, Chisti Dargah and Chattries of Nagaur (103.00)	
	viii. Conservation Restoration and Development of Royal Cenotaph and Devikund Sagar, Bikaner (90.00)	
5.	Jaipur Heritage Week Celebration	15.00
6.	Lok Rang Festival	5.00
Total		1098.70
2003-2004		
1.	Restoration work at Jaisalmer Fort (ASI)	82.30
2.	Purchase of Swiss Cottages, Deluxe Cottages & Luxury cottages for Pushkar	100.00
3.	Integrated development of Pushkar under destination development (Rs. 500.00 lakh):-	500.00
	(i) Dormitories for Visitors at Mela Ground at Pushkar (150.00)	

1	2	3
	(ii) Stadium and ten platform at Pushkar (74.48)	
	(iii) Sulabh Sauchalaya at Mela Ground at Pushkar (14.09)	
	(iv) Development works at Pushkar Ghats (261.43)	
4.	Civil & Electric Works at Kumbhalgarh Fort	89.36
5.	Civil & Electric works concerning SEL Show at Chittorgarh Fort	70.75
6.	Construction of Visharamsthali at Dargah Sharif at Ajmer	187.00
7.	Renovation of Visharamsthali at Pushkar Road, Ajmer	68.50
8.	Development works at Chetak Smadhi at Haldi Ghati	52.08
9.	Development works at Rakt Talai at Haldi Ghati	92.82
10.	Development works at Badshahi Bagh at Haldi Ghati	82.66
11.	Development of Masuria Hills (Veer Durga Das Smarak), Jodhpur	152.34
12.	Development of Samode Village (Distt. Jaipur)	50.00
13.	Development of Neemrana Village (Distt. Alwar)	50.00
14.	Virasat Festival	15.00
	Total	1592.81

2004-05

1.	Development of National Capital Region Tourist Circuit in Rajasthan under the Scheme of Integrated Development of Tourist Circuit	738.00
2.	Development of Hadoti Tourist Circuit in Rajasthan under scheme for Integrated Development of tourist Circuit	725.10
3.	Development of an Elephant Village (Hathi Gram) at Amber, Jaipur	492.18
4.	IT Project Scheme for translation of the existing Rajasthan tourism portal into five other languages	24.42
5.	Development of Amber Fort Complex at Jaipur	333.33
6.	Jaipur Heritage International Festival, 2005	15.00
7.	GOI-UNDP Endogenous Tourism Project at village Samode in Jaipur Distt.	20.00
8.	GOI-UNDP Endogenous Tourism Project at village Haldighati in Rajsamand Distt (SW)	19.32
9.	GOI-UNDP Endogenous Tourism Project at village Neemrana in Alwar Distt.	20.00
	Total	2387.35

2005-06

1.	Mounting of Sound and Light Show at Amber Fort, Jaipur	129.26
2.	Development of Hawa Mahal and Jantar Mantar at Jaipur under Destination Development Scheme	464.32
3.	Integrated Development of Mewar-Vagad Circuit comprising of places in Udaipur-Rajsamand-Chittorgarh-Banswara-Doongerpur Districts as Tourist Circuit	580.00

1	2	3
4.	Development of Brij Bhoomi Religious Tourist Circuit comprising of Mathura, Vrindavan, Barsana, Jheel, Kalia Devi, Poonchari, Neelkanth, Bharthrihari in Rajasthan and Uttar Pradesh	477.07
5.	Integrated Development of Pushkar, District Ajmer as a Tourist Destination	434.04
6.	International Hot Air Ballooning as an Event in Rajasthan adjusted against Jaipur Heritage International Festival, 2006	15.00
Total		2099.69
2006-07		
1.	Integrated Development of Udaipur in Rajasthan as a Tourist Destination	276.68
2.	Conservation, Restoration and Preservation of Gagron Fort, Jhalawar District under Destination Development Scheme	281.71
3.	Rajasthan Day, 2007	10.00
4.	Jaipur Heritage International Festival, 2007	10.00
5.	Pushkar Fair, 2006	05.00
6.	Desert Festival, 2007	05.00
7.	Development of Jaisalmer as a tourist destination	315.45
8.	GOI-UNDP Endogenous Tourism Project at village Haldighati in Rajsamand Distt (HW)	50.00
Total		953.84

Supply of LPG to Rajasthan

2948. SHRI RAGHUVeer SINGH KOSHAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any scheme to supply cooking gas to consumer through pipelines (PNG) in the country particularly in Kota, Rajasthan;

(b) if so, the details thereof, State-wise;

(c) the details of the funds sanctioned and spent so far along with the present position of the scheme and the time schedule fixed for the completion of the said scheme;

(d) the estimated number of consumers benefited under this scheme;

(e) whether the gas cylinders are likely to be taken from the consumers covered under the scheme; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) to (d) Piped Natural Gas (PNG) is being supplied to domestic customers in Delhi, Mumbai and its suburbs, Agartala in Tripura and in various cities in Gujarat and

Assam. The cities in Gujarat are Surat, Hazira, Junagam, Vasva, Mora, Damka, Bhatlai, Kawas, Rajgiri, Suwali, Icchapore, Ankleshwar, Bharauach, Vadodara, Ahmedabad, Vidaynagar, Anand, Morbi & Gandhinagar. The cities in Assam are Duliajan, Digboi, Dibrugarh, Moran, Naharkatiya, Sivasagar, Nazira, Simaluguri and Tinsukia. However, City Gas Distribution project has not been implemented in Kota, Rajasthan.

GAIL has formed eight Joint Venture Companies (JVCs) for implementing City Gas Distribution Projects in various places. JVCs of GAIL are supplying PNG in Delhi, Mumbai and its suburbs and Agartala. Apart from these, Gujarat Gas Company Limited, Adani Energy Limited, Vadodara Mahanagar Seva Sadan and GSPC are supplying PNG in various cities and towns in Gujarat. Assam Gas Company Limited is supplying PNG in various cities and towns in Assam. Further, in order to promote investment from public as well as private sector for laying trunk natural gas pipelines and city/local natural gas distribution networks throughout the country, the Government of India has enacted 'The Petroleum and Natural Gas Regulatory Board Act, 2006' and notified the 'Policy for Development of Natural Gas Pipelines and City or Local Natural Gas Distribution Networks'.

Providing of PNG facilities depends upon availability

of gas, setting up of necessary infrastructure and economic viability.

As on 1st January, 2008 it is reported that PNG is being supplied to 7,85,624 domestic consumers.

(e) and (f) Amendments to the Control Order relating to customers of PNG are under consideration of the Government.

[English]

Schemes Under Food Processing Industries

2949. SHRI KAILASH MEGHWAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the schemes falling under the food processing industries are project specific;

(b) if so, the details thereof; and

(c) the details of the schemes/projects and funds provided under each scheme during the each of the last three years till date, State-wise, scheme-wise, and project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) The schemes operated by the Ministry of Food Processing Industries are project oriented. The schemes operated by the Ministry are (1) Scheme for Infrastructure Development (2) Scheme for Technology Upgradation/Establishment/Modernization of Food Processing Industries (3) Scheme for Quality Assurance, Codex Standards, R&D and Promotional Activities (4) Scheme for Human Resource Development (5) Scheme for Upgradation of Quality of Street Foods and (6) Scheme for Strengthening of Institutions. Financial assistance in the form of grant-in-aid are provided for projects implemented by Public/Private sector entrepreneurs as per guidelines of the respective Schemes.

(c) Details of year-wise/State-wise/scheme-wise funds provided under each scheme during the last three years 2005-06, 2006-07 and 2007-08 till date is provided in the enclosed Statement.

Statement

Details of financial assistance extended to project in different States for major schemes during 2005-06

(Rs. in lakhs)

Plan Schemes	Infrastructure Development	Technology Upgradation/ Modernization/ Expansion of FPI	Quality Assurance, Codex Standards and R&D	Backward & Forward Integration & other Promotional Activities	Human Resource Development	Strengthening of Institutions	Total
1	2	3	4	5	6	7	8
State/UT							
Andaman & Nicobar	0.00	0.00	0.00	0.00	0.15		0.15
Andhra Pradesh	0.00	725.22	175.19	5.00	26.29		931.70
Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	10	10.00
Assam	0.00	71.94	0.00	0.00	0.25		72.19
Bihar	0.00	24.51	0.00	0.00	0.00		24.51
Chhattisgarh	0.00	91.76	0.00	0.00	4.80	5	101.56
Delhi	37.50	36.77	37.86	17.07	144.48		273.68
Chandigarh	0.00	0.00	0.00	0.00	0.00		0.00
Goa	0.00	47.58	0.00	0.00	0.00	10	57.58
Gujarat	3.35	282.25	137.40	46.94	74.93	10	554.87

1	2	3	4	5	6	7	8
Haryana	0.00	88.80	10.18	10.00	8.94	1	118.92
Himachal Pradesh	0.00	110.10	0.00	7.50	9.19	1	127.79
Jammu & Kashmir	145.73	63.66	0.00	0.50	5.64		215.53
Jharkhand	0.00	48.28	39.40	0.00	4.00		91.68
Karnataka	0.00	293.64	2.81	0.00	4.04	1	301.49
Kerala	29.61	306.92	8.20	0.00	52.72	6	403.45
Madhya Pradesh	0.00	193.56	14.85	8.90	10.03	6	233.34
Maharashtra	265.50	852.84	19.77	5.00	13.16		1156.27
Manipur	0.00	11.77	0.00	0.00	0.00		11.77
Meghalaya	0.00	21.60	0.00	0.00	0.00	9.04	30.64
Mizoram	0.00	10.15	0.00	0.00	0.00	6	16.15
Nagaland	0.00	17.35	0.00	0.00	0.00	4.85	22.20
Orissa	0.00	11.02	2.00	0.00	10.28	4.46	27.76
Pondicherry	0.00	14.67	0.00	0.00	0.00		14.67
Punjab	0.00	476.62	71.57	0.00	60.92		609.11
Rajasthan	0.00	106.80	0.00	0.00	50.76	6	163.56
Sikkim	0.00	0.00	0.00	0.00	0.12		0.12
Tamil Nadu	16.03	337.24	146.72	11.00	105.43	180	796.42
Tripura	0.00	0.00	0.00	0.00	0.00	1	1.00
Uttar Pradesh	24.34	619.59	2.15	6.45	84.57	10	745.10
Uttaranchal	0.00	160.21	0.00	0.00	9.23	1	170.44
West Bengal	128.21	350.46	239.35	0.00	61.77	7	786.79
Total	650.27	5375.31	905.45	118.36	741.70	279.35	8070.44

*Details of Financial Assistance extended to projects in different States
for Major Schemes during 2006-07*

(Rs. in Lakhs)

State/UT	Infrastructure Development	Setting Up/Expansion/Modernisation	Human Resource Development	Quality Assurance	Inteegrated & Promotional	Strengthening of Institutions	Released Amount
1	2	3	4	5	6	7	8
Andhra Pradesh	0.00	1466.89	38.40	0.00	23.30		1528.59
Arunachal Pradesh		0.00				5	5.00
Assam		1317.25	6.10	0.00	1.59		1324.94

1	2	3	4	5	6	7	8
Bihar		0.00	44.17				44.17
Chandigarh					4.34		4.34
Chhattisgarh		133.29	36.05			5	174.34
Delhi	75.00	73.19	31.78	63.77	402.76		646.50
Goa	8.27	45.15					53.42
Gujarat		533.12	0.00	187.22	6.01		726.34
Haryana	422.69	438.06	21.84	199.75	1.00	10	1093.34
Himachal Pradesh	0.00	307.44	22.23		15.00		344.67
Jammu & Kashmir		81.71	32.99				114.70
Jharkhand		50.00	58.11	0.00			108.11
Karnataka	151.18	570.53	79.52	49.00	30.00	7.5	887.73
Kerala		1012.27	15.73	5.52	50.16	5	1088.68
Madhya Pradesh	350.00	237.64	31.12	57.04			675.80
Maharashtra	1008.45	2044.30	204.69	70.21	63.75	5	3396.40
Manipur	17.20	83.52					100.72
Meghalaya		30.04					30.04
Mizoram		0.00	0.00			5	5.00
Nagaland	96.78	76.16					172.94
Orissa		43.50	95.65	3.00	1.00		143.15
Pondicherry		32.60					32.60
Punjab	0.00	879.95	15.47			10	905.41
Rajasthan		718.02	63.26				781.28
Sikkim		0.00	0.87				0.87
Tamil Nadu	32.06	700.86	141.90	161.20	13.33		1049.34
Uttar Pradesh	48.68	987.18	45.64	196.61	19.00		1297.12
Uttaranchal		357.04	6.48	15.00			378.52
West Bengal	726.06	587.70	59.93	363.76	2.45		1739.90

*Details of financial assistance extended to projects in different States
for major Schemes during 2007-08*

(Rs. in Lakhs)

State	Infrastructure Development	Setting Up/Expansion/ Modernisation	Human Resource Develop- ment	Quality Assurance	Inteegrated and Promotional	Strengthening of Institutions	Released Amount
1	2	3	4	5	6	7	8
Andhra Pradesh	0.00	836.96	9.50	0.00	9.68	0	860.14
Assam		759.47	1.45			0	760.92
Bihar		7.73	0.00		0.00	7	14.73

1	2	3	4	5	6	7	8
Chhattisgarh		131.27	0.00			5	136.27
Delhi		49.65	2.62	0.00	18.87	0	71.14
Goa		0.00				0	0.00
Gujarat		244.45		28.94	0.00	5	273.39
Haryana		312.54	12.25	0.00	4.82	5	336.21
Himachal Pradesh	51.45	259.39	20.45	0.00		0	419.05
Jammu & Kashmir		17.34	8.50			0	25.84
Jharkhand	0.00	4.34	0.00		7.70	0	15.27
Karnataka	551.18	225.45	58.91	5.50	10.00	5	859.29
Kerala	200.00	818.83	58.44	0.00	1.00	0	1079.27
Madhya Pradesh	50.00	115.57	9.83	0.00		5	175.40
Maharashtra	136.92	1543.04	23.74	15.21	19.24	0	1739.25
Manipur		0.00			0.00	0	0.00
Meghalaya		16.19				0	16.19
Nagaland		0.00				0	0.00
Orissa		47.49	6.79		0.00	4.6	58.88
Pondicherry		47.60			0.86	0	48.46
Punjab		496.50	7.12	23.50		0	527.12
Rajasthan		562.93	0.00			0	562.93
Sikkim			1.20			10	11.20
Tamil Nadu	0.00	852.02	61.22	0.00	4.88	0	918.11
Tripura		13.87				0	13.87
Uttar Pradesh	80.77	625.88	5.00	166.00	10.60	0	893.75
Uttaranchal		157.56	8.88	0.00		0	166.44
West Bengal	690.25	640.58	9.99	0.00	11.00	5	1351.82

Appointment of Foreign Pilots

2950. SHRI G. KARUNAKARA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that due to shortage of pilots in the country, many airline companies are appointing foreign pilots;

(b) if so, whether the Government has issued any guidelines in this regard keeping in view the security of the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) and (c) Yes, Sir. The guidelines exist in the form of Civil Aviation Requirements Section 7, Series G, Part II dated 01.11.2006, which provides for the necessary requirements to be complied with including security clearance of the foreign pilot crew.

[Translation]

Shortage of Railway Quarters

2951. SHRI RAKESH SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are likely to take cognizance of the shortage of houses for railway employees under Western-Central Railway Zone, Jabalpur;
- (b) if so, the reasons therefor;
- (c) whether there are enough houses available to meet the demand of these employees; and
- (d) if so, the details thereof alongwith the time by which these houses are likely to be allotted to them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) There is no shortage of quarters for the railway employees posted in the Division of the West Central Railway. However, there is minor shortage of quarters for the employees posted in the Zonal Headquarters Office, Jabalpur. Additional quarters are under construction. For the new zone, 499 number of quarters are sanctioned, out of which 313 number of new quarters have been completed as on 31.01.08. Rest of the quarters are targeted to be completed by end of September, 2008. 50 number of leased accommodation has also been sanctioned for officers out of which 45 has been utilized. Quarters will be allotted to the employees as soon as these are available.

[English]

Science Centres

2952. SHRI K.C. PALLANI SHAMY:

SHRI NARAHARI MAHATO:

Will the Minister of CULTURE be pleased to state:

- (a) the number of Science Centres and planetariums presently set up in the country and its functions thereof;
- (b) whether the Government has any proposal to set up more Science Centres and Planetariums in the country particularly in Tamil Nadu;
- (c) if so, the details thereof; and
- (d) the time by which such Centres and Planetariums are likely to be set up?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) There are 27 Science Centres developed and run by National Council of Science Museums (NCSM), an autonomous organization under the Ministry of Culture. In addition, 13 Science Centres have been developed by NCSM but run by State/UT authorities. Some of the Science Centres have planetarium as its component. The function of a science centre is to develop scientific attitude and temper and to create, inculcate and sustain a general awareness amongst the people.

(b) to (d) Setting up of Science Centres is a part of the ongoing programme of Ministry of Culture under the Science Cities scheme. The proposals received under the Scheme

from various State Governments including Tamil Nadu from time to time are examined by the Government of India in conformity with the approved norms/guidelines of the scheme subject to availability of resources.

Reading Material in Flights

2953. SHRI SUKHDEV SINGH DHINDSA:

SARDAR SUKHDEV SINGH LIBRA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether daily newspapers/magazines and periodicals are made available for passengers in the domestic flights of the Indian Airlines;
- (b) if so, whether no such material in Punjabi language is available though a large number of Punjabi speaking people travel on Domestic services of Indian Airlines;
- (c) if so, the details thereof; and
- (d) the efforts made / proposed to be made to arrange reading material in Punjabi Language in the flights?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) to (d) 200 copies of "Punjabi Digest", a monthly magazine, are uplifted and placed on board, on the ex-Delhi flights of erstwhile Indian Airlines.

Derailment of Trains

2954. SHRI S.K. KHARVENTHAN: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of incidents regarding derailment of trains occurred during last one year and the places where it occurred;
- (b) the details of loss to life and property caused by these incidents and duration for which traffic remained held up;
- (c) the causes of derailment of trains;
- (d) the steps taken by the Railways in this regard to replace outdated tracks;
- (e) whether any plan has been prepared by the Railways to replace the outdated and old tracks; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) There have been 96 derailments of trains on Indian Railways during 2006-07. Accident-wise details are given in the enclosed Statement.

(d) to (f) Renewal of tracks is continuously monitored and replacements are planned accordingly. Renewals are sanctioned and carried out as and when they become due on age-cum condition basis, subject to availability of funds and resources. Such works are sanctioned every year through the Railway Budget.

Statement

Sl No.	Date	District	State	Railway	Division	Section	Block Section/ At Station	Train Particulars	Brief Particulars	Killed	Cause	Interruption in Hrs.	Loss to Railway Property (in Rs.)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	1.4.05	Raichur	Karnataka	SCR	GTL	Guntakal-Raichur	Matamari Station	6012 Dn Exp	While the train was starting from Matamari station, its train engine and two coaches derailed, blocking Dn loop line and Dn main line	P	Failure on the part of ASM to set, clamp and padlock the points (Station Master)	6	18000
2.	6.4.06	Dausa	Rajasthan	NWR	JP	Bandikui-Jaipur	Bandikui-Arniya	Up GMS/ E BCN	While the train was on run in block section, 2 BCNE derailed and dragged upto bridge No. 138, blocking through communication	P R O	Track Defect	12.12	70000
3.	7.4.06	Bellary	Karnataka	SWR	UBL	Hulbi-Guntakal	Bailary Station	Up Bailary BCNL Goods	While Performing shunting at Bailary station, 3 wagons derailed on cross over point No. 27, blocking through communication	P R O	Wrong operation of points by cabinman while the train was in motion during shunting (Cabinman)	13.30	35100
4.	15.4.06	Saharsa	Bihar	ECR	SPJ	Katihar-Saharsa	At Sin. Saharsa	261 Pass.	While the train was being received on line No. 1, 3 rear coaches derailed, blocking Saharsa-Katihar MG section	P R O	Two route due to operation of points under the moving wheels as the gap between rail face and lock bar was more than prescribed. (Combination of staff)	5.10	30000
5.	26.4.06	Udaipur	Rajasthan	NWR	AI	Mavli-Bari Sadri	Mavli-Bari Sadri	472 Pass	While the train was on run in block section, train engine & one coach derailed.	P R O	Due to inadequate fittings, rail got fitted under the wheel of locomotive. (Engineering Maintenance staff)	7.40	0

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
6.	30.4.06	Vellore	Tamil Nadu	SR	MAS	Kaipadi- Arakkonam	Mahendra- vedi- Chitteri	Up TNPM Goods	While the train was on run in block section, 22 OT(E) wagons got derailed obstructing both Up and Down lines.	P R O	Wagon component fallen during run.	8.25	8470263	
7.	1.5.06	Munger	Bihar	ER	MLDT	Jamalpur- Nui	Abhalpur- Kajra	Sivan loaded Chips	While the train was on run in block section, its 19 wagons derailed obstructing both Up and Down lines.	P R O	Buckling of track.	0	2100000	
8.	3.5.06	Thane	Maharashtra	CR	MCST	Kurla- Kalyan	Dombivli- Diva	K-93 EMU	While the train was on run, its 3 coaches derailed.	P R O	Multiple rail fracture (Track Equipment Failure)	0	115000	
9.	4.5.06	Chhindawara	M.P.	SECR	NGP	Chhindawara- Nagpur	Kelod- Saoner	4 Dn pass	While the train was on run in block section, train engine derailed	P R O	Track defect. Variation in cross level (Engineering Maintenance staff)	2.10	0	
10.	18.5.06	Seoni	M.P.	SECR	NGP	Chhindawara- Nainpur	Bhoma- Palin	3 Up Pass	While the train was on run in block section, train engine and two coaches derailed.	P R O	Sabotage	8.17	1400000	
11.	19.5.06	Dente- wara	Chhattisgarh	ECOR	WAT	Kirandul- Koraput	Bhansi- Kamalur	KVL-35/21 Dn Goods	While the train was on run in block section, all three locos derailed by all wheels, blocking through communication	P R O	Sabotage (Sabotage)	32.45	18532000	
12.	30.5.06	North 24 Paragana	W.B.	ER	SDAH	Sealdah- Bangson	At Station Bamangochi	BV-524 EMU	Train was to received on Dn main line, but signal could not be taken off and in the meantime during setting of points train and passed through points by two coaches.	P R O	Alteration of route during movement.	0	0	

1	2	3	4	5	6	7	8	9	10	11	12	13	14
13.	30.5.06	Ratnagiri	Maharashtra	KRC	RN	Roha- Sawantwadi	Boke- Ratnagiri	2617 Exp.	While the train was being backed at Ratnagiri station, one coach derailed.	P	Flooding of track due to heavy rain.	1000	
14.	6.6.06	Dausa	Rajasthan	NCR	AGC	Bayana- Agra Fort	Bansi Paharpur Rupbas	Gonda Basti Spl.	While the train was on run in block section, its 15 wagons derailed and 2 CHE Mastis damaged	P	Breakage of side frame and coming out of bearing adopted and pack plate. (Carriage & Wagon staff)	2.40 22.57	17099000
15.	8.06.06	Jodhpur	Rajasthan	NWR	JU	Jodhpur Jaisalmer	Samrau Marwar Lohawat	4810 Exp.	While the train was on run in block section, its engine derailed	P	Fracture of unprotected AT weld joint (Engg. Maintenance)	7.15	263151
16.	8.6.06	Shaha- Jahanpur	U.P.	NR	MB	Moradabad- Roza	Bantheta- Shahjahanpur	DDL Goods	While the train was on run in block section, three wagons derailed.	P	Wagon defect. Malfunctioning of pivot and therefore the wagon could not negotiate the curve. (Workshop staff)	14.55	45500
17.	7.6.06	Chhapra	Bihar	NE	BSB	Chapara- Thawe	At station Chhapra Kacheri	245 Pass	While the train was entering at station, one coach derailed, blocking through communication.	P	Poor maintenance of track and over speeding.	5.15	450
18.	22.6.06	Hassan	Karnataka	SWR	MYS	Hassan- Mangalore	Hassan- Sakleshpur	PNMB-BOXN Goods	While the train was on run in block section, nine wagons derailed and capsized blocking through communication.	P	Track defect. Due to shifting of track laterally towards the outer rail (Engineering Maintenance staff)	24.10	9200000
19.	23.6.06	Bhopal	M.P.	WCR	BPL	Itarsi- Bhopal	Habibganj- Bhopal	NWKB-BOXN Goods	While the train was on run in block section, one wagon derailed	P	Rail fracture. (Engineering Maintenance staff)	0	800000
20.	28.6.06	Bhopal	Seoni	SECR	NGP	Jabalpur- Nagpur	Shikara- Binaiki	10 BJ Pass	While the train was on run in block section, train engine derailed, blocking through communication	P	Track defect. Cross level variation and difference in versine (Engineering Maintenance staff)	4.35	0

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21.	29.6.06	Valsad	Gujarat	WR	BCT	Valesd-Virar	Bhildar-Sarjan	Up Trombay Goods	While the train was on run in block section, 3 oil tank wagons derailed, blocking through communication.	P	Wagon defect which could not be detected by guard at the time of examination. (Combination of staff)	4.15	1050000
22.	29.6.06	Pune	Maharashtra	CR	Pune	Daund-Baramati	Daund-Maledgaon	1548 Pass	While the train was on run in block section, train engine derailed, blocking through communication	P	Loco and track defect	4.2	100000
23.	30.6.06	Kanpur	U.P.	NCR	ALD	Kanpur-Tunda	At Station Kanpur	2557 Exp	While train was starting from station, 4 coaches derailed between starter and advanced starter.	P	Due to non standard design of diamond crossing.	2.48	35000
24.	6.7.06	Dakshina Kannada	Karnataka	SWR	MYS	Sakleshpur-Subramanya Road	Yrda Subramanya	PNMB/N Goods	While the train was on run in block section, 4 BOXN derailed on bridge No. 292 and 2 at Km 80/33-35, blocking through communication	P	Track defect. (Engineering Maintenance staff)	118.00	6600000
25.	10.7.06	West Singhbhum	Jharkhand	SER	CKP	Barajamda-Rajkharawan	Kendposi Talaburu	E/NKDTR-21 Goods	While the train was on run in block section, 14 BOXN derailed, blocking through communication	P	Rail Fracture. (Engineering Maintenance staff)	49	29086000
26.	14.7.06	Chechar	Assam	NFR	LMG	Bedarpur-Jiribam	Arunachal-Jiribam	865 Mixed Train	While the train was on run in block section, two wheels of train engine and one GSR derailed by all wheels.	P	Sabotage (Sabotage)	8	500
27.	14.7.06	Pune	Maharashtra	CR	Pune	Pune	Pune Sin.	6510 Exp.	While the train was entering on platform No. 1, one coach derailed by front trolley.	P	Track defect. (Engineering Maintenance staff)	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14
28.	23.7.06	Vishakhapatnam	A.P.	ECOR	WAT	Koraput-Kottavalasa	Chimkapa Tyada	BNF10/06	While the train was running in block section one BOXN derailed	P R O	Shifting of leading trolley LHS disc by 80 mm. (Mech. Equipment Failure)	21.10	800080
29.	27.7.06	Cuttack	Orissa	ECOR	KUR	Cuttack-Bhubaneswar	Radhakishorpur-Gantikhal Nidhipur	ETM-NDL Goods	While the train was on run in block section, 3, TK (E) derailed, blocking through communication	P R O	Sudden application of brake, proneness of OT E wagon to derailmentover speeding and admission train into loop line contravening JPO. (Combination of staff)	9.05	100000
30.	29.7.06	Koraput	Orissa	ECOR	WAT	Kirandul-Koraput	Kotpar Road- Charamula Kusumi	BVF/68/10 Goods	While the train was on run in block section, 13 BOXN derailed, blocking through communication	P R O	Breakage of rail joint. (Track equipment failure)	40.15	22294400
31.	30.7.06	Thane	Maharashtra	CR	MCST	Kalyan-Kurla	Divathane	7618 Exp.	While the train was on run in block section, Train Engine derailed	P R O	Rail piece of 1.8 mts. left on track by miscraents. (Attempted theft) (Failure of other than railway staff)	2.48	0
32.	31.7.06	Ganganagar	Rajasthan	NWR	BKN	Bikaner-Suratgarh	At Sin. Suratganj	MDPT-JUC Goods	While the train was entering at station, 5 BCNL derailed blocking through communication	P R O	Poor maintenance of track, Execution of work without Protection (Enggn Maintenance staff)	9.45	38000
33.	2.8.06	Bangalore	Karnataka	SWR	SBC	At station Bangalore City	At Station Bangalore city	7210 Exp	While the train was entering the station, Train engine derailed at point no. 9.	P R O	Improper setting of RHS tongue rail (Enggn Maintenance staff)	1.00	0
34.	3.8.06	Nagpur	Maharashtra	CR	NGP	Nagpur-Bilaspur	At Station Nagpur	2410 Exp	While the train was leaving Nagpur station, its 3rd & 4th coaches from rear derailed	P R O	Coach defect. Spring stiffness beyond permissible limit (Work shop staff)	2.14	34000
35.	4.8.06	Bangalore	Karnataka	SWR	SBC	Bangalore Tumkur	Golihalli Dodbele	583 Pass	While the train was on run in block section, its one coach derailed by two wheels.	P R O	Lack of prompt action by SM & improper testing by PWI/USFD/ (Combination of staff)	7.13	36728

1	2	3	4	5	6	7	8	9	10	11	12	13	14
36.	7.8.06	Betul	M.P.	CR	NGP	Itarei Amia	Dharakhoh- Maramjhiri	8238 Exp	While the train was on run in block section, R its train engine and one coach derailed.	P	Landslide.	0	25000
37.	10.8.06	Chindwara	M.P.	SECR	NGP	Nagpur- Chindwara	Ramakona- Bhimalgondi	1 NRC Pass	While the train was on run in block section, its train engine derailed, R blocking through communication	P	Track defect and loco defect.	3.55	0
38.	10.8.06	Badaun	U.P.	NER	IZN	Kaaganj- Berelilly	Badauri- Ujhani	137 'p Pass	While the train was on run in block section, one GS derailed, blocking through communication	P	Heavy iron rod thrown away by agitators while the train was on run	4.05	550
39.	14.8.06	Bhopal	M.P.	WCR	BPL	Bhopal- Itarsi	Choka- Midghat	2511 Exp.	While the train was on run in block section, R its train engine derailed, O blocking Up main line.	P	Natural calamity. Washing out of track due to heavy rain	0	0
40.	14.8.06	Rewari	Haryana	NWR	BKN	Rewari- Sadulpur	At Station Dehinzaina- bad	1SR Pass	While the train was starting from station, 3 coaches derailed blocking through communication.	P	Poor maintenance of track.	12.02	25000
41.	15.8.06	Sangrur	Punjab	NR	UMB	Rajpura- Dhuri- Bhatinda	Alal- Sekha	4525 Exp.	While the train was on run in block section, train engine & front SLR derailed, blocking through communication.	P	Fracture of fish Plate	4.15	812000
42.	18.08.06	Bundi	Rajasthan	WCR	KTT	Chittaurgarh- Kota	Jalindri- Srinagar	2966 Exp.	While the train was on run in block section, its train engine derailed R blocking through Communication.	P	Cattle run over	5.34	0
43.	24.8.06	Betul	M.P.	CR	NGP	Itarsi- Amia	Dharakhoh- Maramjhiri	DN PWP/ OT Goods	While the train on run in block section, 4 wagons derailed, blocking Dn main line.	P	Wagon defect.	5.55	15000

1	2	3	4	5	6	7	8	9	10	11	12	13	14
44.	30.8.06	Hardoi	U.P.	NR	MB	Lucknow-Shahjahanpur	Hardoi-Kaurah	5651 Exp.	While the train was on run in block section, 13 coaches derailed, blocking through communication	P	Wield Failure	21.20	75000
45.	30.8.06	Jalandhar	Punjab	NR	FZR	Pathankot-Jalandhar	At Station Suchplind	JAT-SCPD Goods	While the train was entering station, 7 tank wagons derailed, blocking through communication	R	(Engg. Maintenance staff)	8.35	502000
46.	31.8.06	Munger	Jharkhand	Er	MLDT	Jamalpur-Bhagalpur	At Station Sultanganj	808 Pass	While the train was engine derailed, blocking through communication	P	Non setting and securing of points before issuing T-369 (Combination of staff)	2.30	6000
47.	31.8.06	Janjgir	Chhattisgarh	SECR	BSP	Bilaspur-Jhar-suguda	Akaltara-Nala	BCX/KQR DHN Goods	While the train was on run in block section, 1 BCXL derailed and 2 capsized blocking through communication	P	Hot breakage of LHS journal of wagon and lack of alertness of train guard resulting into lengthy dragging of 3.5 Kms. (Work shop staff)	25.50	3277000
48.	1.09.06	Bhatinda	Punjab	NWR	BKN	Bhatinda-Hanuman-garh	Bhatinda-Bhatinda A Cabin	9224 Exp	While the train on run in block section, one buffalo dashed against train resulting in derailment of SLR	P	Cattle run over. (Incidental)	3.00	2000
49.	7.09.06	Farrukha-bad	U.P.	NER	IZN	Kanpur-Central-Farrukhabad	Farrukhabad Station	467 Pass	While the train was entering Farrukhabad station, train engine derailed.	R	Track defect. (Enggn. Maintenance Staff)	2.05	0
50.	7.09.06	Delhi	Delhi	NR	DU	New Delhi-Delhi	New Delhi Station	2NDB Pass	While the train was on starting from New Delhi Station, its 2 coaches derailed.	P	Wagon defect and over speeding (Combination of staff)	3.50	24000
51.	15.09.06	Solan	H.P.	NR	UMB	Simla-Kalka	Kanoh-Kandaghat	242 DN Exp.	While the train on run in block section one coach derailed, blocking through communication.	R	Blockage of track by hill slip which was not noticed by engineering staff. (Enggn. maintenance staff)	6.30	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14
52.	17.09.06	Howrah	W.B.	ER	HWH	Pansukra- Howrah	Howrah Station	P-46 EMU	While the train was being received on PF No 11, one coach derailed at point No. 109 at Pansukra Station	R	Inadequate maintenance of track.	0	0
53.	17.09.06	Aligarh	U.P.	NCR	ALD	Tundia- Ghaziabad	Somna Station	AD-1EMU	Driver of AD-1EMU mislook and started the train, where as the signal were taken off for 2311 Exp. for given precedence.	R	Signal passing at danger.	2.40	140000
54.	20.09.06	Karur	T.N.	SR	PGT	Tiruchchi- appalli- Erood	Kulithalai Station	6231 Exp.	While the train was entering at station, three coaches derailed on loop line, blocking through communication	R	Breakage of LHS rail in the direction of train movement	2.47	33000
55.	21.09.06	Kangra	H.P.	NR	FZR	Pathankot- Joginder mukhi Road- Nagar Kopar Lahar	Jawala- Pass	1 PBJ	While the train was on run in block section, train engine derailed, blocking through communication	R	Driver failed to observe ER of stop dead and 8 Kmph at site and SSE/Pway failed to provide stop board and caution indicator. (Combination of staff)	0	0
56.	21.09.06	Howrah	W.B.	ER	HWH	Howrah Yard	Howrah Station	M238 EMU	While the train was entering at station, three coaches derailed on loop line, blocking HWH-BWN line	R	Slack gauge and inadequacy of track fittings and over speeding. (Combination of staff)	0	25000
57.	22.09.06	Raigarh	Maharashtra	CR	MCST	Karjat-	Monkey Hill- Lonavala	2115 Exp. Khandala	While the train was on run in block section, train engine and SLR derailed, blocking through communication	R	Track defect. Poor maintenance of track.	0	36000
58.	26.09.06	Indore	M.P.	WR	RTM	Indore- Mhow	Mhow Station	477 Pass	While the train was starting from station one coach derailed on straight line.	R	Falling of bundle of rubber sheet from platform. (Commercial staff)	2.54	0

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59.	03.10.06	Howrah	W.B.	ER	HWH	Howrah Yard	At Howrah station	G-102 DN EMU	While the train was entering on PF No.1 two coach derailed.	P R O	Inadequate P.way fittings and less clearance of obtuse nose of diamond crossing and non ensuring of wheel turning well in time. (Combination of staff)	0	0
60.	06.10.06	Golpara	Assam	NFR	RYN	New Bongalgaon Kamakhyia	Dudhno- Rangliuli	Up NGC Foodgrain	While the train was on run in block section, one BCNL derailed, blocking main line.	P R O	Manufacturing defect & subsequent poor quality assurance process and maintenance deficiency which cause derailment. (Mechanical equipment Failure.	12000	14.20
61.	08.10.06	Dante- wara	Chhattisgarh	ECOR	WAT	Koraput- Kirandul	Bacheli- Kirandul	Up KOT-7/5 Goods	While the train was on run in block section, three locos and 6 BOXNL derailed.	P R O	Sabotage (Sabotage)	11274939	28.50
62.	09.10.06	Jaipalguri	W.B.	NFR	APDJ	Samuktaia- New Jalpai- guri	Baranhat- Carron	Dn BCN (E) Goods	While the train was on run in block section, its loco and 11 BCNE derailed	P R O	Inadequate maintenance of track i.e. variation in versine and rail fracture (Enggn. maintenance staff)	816040	23.15
63.	10.10.06	Sunder- garh	Orissa	SER	CKP	Barsuan- Bondamunda	Bimalgarh- Patasahi	DN NKCC BOXNL Goods	While the train was on run in block sec- tion, its 11 BOXN(L) derailed blocking through communication	P R O	Rail Fracture. (Enggn. maintenance staff)	7480916	30
64.	10.10.06	Tiruchchi- rappalli	T.N.	SR	TPJ	Dindigul- Tiruchchi- rappalli	At station Tiruchchi- rappalli	CTC-N UP Goods 3 BCNL	While the train was entering at station, derailed at point No. 18.	P R O	Inadequately hand cranked switch secured by defective clamp resulting in spitting of points causing two routes. (Station Master)	9015	4.15
65.	11.10.06	Bardd- haman	W.B.	ER	HWH	Bardhaman- Barharwa	Guskara- Noadhardhaf	3072 Exp.	While the train was on run in block section, one coach derailed by two wheels.	P R O	Variation of cross level, twist and light gauge. (Engg. Maintenance staff)	2000	0
66.	28.10.06	Bhadrak	Orissa	ECoR	KUR	Duvada- Bhadrak	At Station Kendua- pada	2822 Exp.	While the train was passing through main line, one coach derailed blocking DN line	P R O	Due to off loading of wheel due to defect/deficiencies in track and coach (Combination of staff)	0	4.45

1	2	3	4	5	6	7	8	9	10	11	12	13	14
67.	30.10.06	Bettiah	Bihar	ECR	SPJ	Narkatiganj- Paniyahawa	Narkati- ganj- Harinagar	449 Pass	While the train was on run in block section, R its train engine and six coaches derailed, blocking through communication	P	Sabotage	24.05	330000
68.	30.10.06	Guntur	A.P.	SCR	GNT	Guntur- Secun- derabad	Sripuram- Pedakura- pedu	2703 Exp.	While the train was on run in block section, one coach derailed, blocking through communication	P	Failure of other than Railways staff.	4	3310000
69.	30.10.06	Dante- wada	Chhattisgarh	ECOR	WAT	Kirandul- Koraput	Bhansi- Kamalur	BVF 28/4 Dn Goods	While the train was on run in block section, all 3 tocos and 14 BOXL coach derailed, blocking through communication	R	(Failure of other than Railway Staff)	53.15	22444839
70.	10.11.06	Nandurbar	Maharashtra	WR	BCT	Surat- Nandurbar	Navapur- Kode	113 DN Pass	While the train was on run in block section, 10 coaches derailed, blocking through communication	P	Track equipment failure.	23.05	3075876
71.	20.11.06	Chhapra	Bihar	NER	BSB	Thawe- Chhapra	At Station Ekma	484 Pass	While the train was entering on line No. 1, its rear SLR derailed	O	(Sabotage)	6.42	0
72.	10.12.06	Amritsar	Punjab	NR	FZR	Amritsar- Patankot	At Sin Verta	4ABP Pass	While the train was leaving Verta station, 3 coaches derailed blocking through communication	P	Track equipment failure. (Track Equipment Failure.)	6.06	60500
73.	13.12.06	West Singbhum	Jharkhand	SER	CKP	Rajkharwa- Barjamuda	At Sin. Kendposi	2021 Jan Shatabdi	While the train was admitted on up loop, front SLR derailed	R	Due to infringement caused by rail kept on wooden block near track for welding work.	0	19418
74.	26.12.06	Rai Bareilly	U.P.	NR	LKO	Lucknow- Rai Bareilly	Harchadpur- Ganganj	Dn- Gauganji BOXN Goods	While the train was on run in block section, 27 BOXN(L) derailed, blocking through communication.	P	Lack of prompt action by driver and SCNL about heavy jerk. (Combination of staff)	6.10	2475000
75.	29.12.06	Hoshiar- pur	Punjab	NR	FZR	Pathankot- Jalandhar	At Sin. Choliang	2332 Express	Permission to start given to 2332 Exp. without ensuring correct setting of point of non signalled line, resulting in derailment of train engine and front SLR.	P	Improper setting of points by SM.	8.00	22500

1	2	3	4	5	6	7	8	9	10	11	12	13	14
76.	4.1.07	Jalpaiguri	W.B.	NFR	APDJ	New Jalpaiguri-Allipur-duar	At Stn/ Birnaguri	Up HBN Goods	While the train was entering at station on line No. 2, 7 wagons derailed at facing point, blocking through communication	P	Obstruction caused by wooden logs left inside the track by miscreants	18.57	15619884
77.	10.1.07	Bhirbhum	W.B.	ER	HWH	Rampurhat-Gumri	At Stn. Pakur	BOXN(L) Coal Goods	While the train was being pulled from siding to line No. 4 train engine and 4 wagons derailed blocking through communication	P	Running of train without continuity of air pressure.	7.33	1137626
78.	12.1.07	Latehar	Jharkhand	ECR	DHN	Barkana-Garwa Road	Kumendi-Hehagara	Up PNP Goods	While the train was on run in block section, its banker engine SMT R and 3 BOXN(L) derailed and fallen down and one BOX derailed on track, blocking Up line only.	P	(Combination of staff)	47.55	10807000
79.	14.1.07	Dakshin Kannada	Karnataka	SWR	MYS	Hasan-Mangalore	Yedekuman-Mangalore	Tripple DSL L/E	While the Couple DSLE was on run in block section, trailing loco derailed and fallen down in bridge No. 316.	P	Track defect.	20.15	40150000
80.	20.1.07	Banda	U.P.	NCR	JHS	Manikpur Banda	Banda Stn. Banda	Up Meila Spl.	While the train was entering PF 2 of banda station, its Train Engine derailed by all wheels.	P	Over speeding and sudden application of brake.	5000	
81.	27.1.07	Jharsuguda	Orissa	ECOR	SBP	Balangir-Jharsuguda	Lapanga Stn.	N/LPG Goods	N/LPG placed at Bhushan Sdg. for unloading at 4.10 hrs. Part load of 12 BOXN rolled down. 11 wagons capsized & one derailed and infringed Main Line O	P	Non adoption of adequate safety measures and staff utilized having inadequate knowledge in handling of rake during tipping. (Private siding owner) (FORS)	14	17590458

1	2	3	4	5	6	7	8	9	10	11	12	13	14
82.	28.1.07	Vellore	Tamil Nadu	SR	MAS	Jolarpettai-Katpadi Station	Vinnamangalam Station	2674 Exp.	After passing UP starter signal no. 31 five coaches of 2674 Exp. derailed blocking only up line.	P	Hot axle	14.50	4786000
83.	1.2.07	Chitradurga	Karnataka	SWR	MYS	Raydurg-Chikajur	At Station Bommaganadanakere	584 Pass	While the train was entering at station, one GSCN derailed by rear trolley, blocking through communication	R	(Mechanical Equipment Failure)	10.05	99600
84.	12.2.07	Mansi	Bihar	ECR	SEE	Kithar Barauni	At Mansi Stn	2505 Exp.	While the train was passing Mansi station its one coach derailed blocking UP line	O	(S.M.)	3.05	43443
85.	16.2.07	Dibugarh Town	Assam	NFR	TSK	Dibugarh Town New Tinsukhia	Dibrugaah Town Chalkhowe	4055 Exp	While the train was on run in block section, one truck dashed against train at UMLC No. DD/13 resulting derailment of train engine and blocking Main Line.	R	(C & W staff of DBRT shop.)	8.05	48000
86.	19.02.07	Jaipur	Rajasthan	NWR	JP	Phulera-Medar	Kishangarh-Gegal Alhri	Up MOZIE BCN Goods	While the train was on run in block section, one BCN derailed, blocking through communication.	O	Cattle run over.	7.21	1295000
87.	22.02.07	Pune	Maharashtra	CR	Pune	Pune-Mitraj-Kolarapur	At Station Daundaj	1023 Express	While the train was on run in block section, train engine derailed, blocking through communication	P	(Incidental) loco defect.	4.46	0
88.	22.02.07	West Michnapur	W.B.	SER	KGP	Bhadrak-Kharagpur	Narayangarh-Benapur BCN Goods	Dn CP- Goods	While the train was on run in block section, one BCN derailed, blocking Di line only	O	(DSL Loco maintenance Staff)	0	1520000
89.	1.03.07	Delhi Delhi	Delhi	NR	DLI	Rewari-	At Station	4312 Exp.	While the train was entering Bijwasan. Train Engine derailed blocking Dn line only	P	(Combination of staff) Loco Defect.	1.47	0
										R	(DSL Loc maintenance staff)		

1	2	3	4	5	6	7	8	9	10	11	12	13	14
90.	5.03.07	Godhra	Gujrat	WR	BRC	Vadodara- Godhra	Karsali- Godhra	Dn WKB Goods	While the train was on run in block section, one BOXN L-derailed on West Line.	P	Breakage of axle journal.	0.00	400000
91.	12.03.07	Murshidabad	W.B.	ER	SDAH	Ranaghat- Gede	Bagula- Majhdia	36 dn Goods	While the train was on run in block section, three wagons derailed, blocking through communication	P	Off loading of wheels due to deficiency of spring shackles led to cross level variation of track (Combination of staff)	10.40	61000
92.	19.3.07	Devangere	Karnataka	SWR	MYS	Arsikere- Hubli	Kodaganur- Tolahuse	ST-11 Goods	While the train was on run in block section, one BOXN Derailed, blocking through communication	P	Rail Fracture	10.40	2700000
93.	21.3.07	Bareilly	U.P.	NR	MB	Moradabad- Shahajahanpur	Parsa- Khera- Clutterbuck- ganj	5716 Exp. Goods	While the train was on run in block section, 6 coaches derailed, blocking through communication	P	Hot Axle	10.40	11100000
94.	21.3.07	Vidisha	M.P.	WCR	BPL	Bina- Bhopla	At Station Paval	CDG-Concon Goods	While the train was passing through Paval station, 11 BRN(L) derailed, blocking through communication	P	Cold breakage of axle.	22.05	1010000
95.	26.03.07	Delhi	Delhi	NR	DLI	Delhi- Ambala	At Station Holambi Kalan	LHM BOXNL Goods	While the train was starting from loop line 5 BOXNL derailed blocking through communication.	P	Excessive weight.	17.30	197000
96.	15.03.07	Jharsuguda	Orissa	SER	CKP	Rourkela- Jharsuguda	At Station Jharsuguda	BOXN (L) Spl	While the train was being admitted on line No. 1, one BOXN(L) derailed, blocking through communication.	P	Due to uneven loading.	8	252500
										O	(Commercial staff)		
										O	(Mech. Equipment Failure)		
										O	(Combination of staff)		
										O	(FOR)		

Import of Urea

2955. SHRI CHANDRAKANT KHAIRE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) The quantity of urea imported and the amount spent and the name of the countries from which the urea has been imported during each of the last three years and the current year;

(b) whether the cost of urea imports during the said period is much higher than the cost of urea indigenously produced;

(c) if so, the details thereof and the reasons therefor; and

Year	Urea imports on Government account (in lakh MT)			Gross Expenditure on urea imports (Rs./crore)
	From Oman	From other source	Total	
2004-05	0.00	6.41	6.41	742.64
2005-06	13.25	7.31	20.56	2164.63
2006-07	18.37	28.82	47.19	5071.06
2007-08	18.92	50.57	69.49*	9935.09 #

* Estimated # RE 2008-09

(b) and (c) The weighted average price of urea imports from Oman & from other sources vis-à-vis weighted average concession rate for indigenous urea during the last three years & current year are as under:-

Year	(Rupees per MT)		
	Wt. Average C&F price for urea imports from Oman	Wt. Average C&F price for urea imports from other sources	Wt. Average concession rate for indigenous urea
2004-05		10688	9488
2005-06	6872	11446	10159
2006-07	7632	11260	10675 *
2007-08	7249 **	13850**	11645 **

* Provisional w.e.f.01.10.2006 ** Estimated provisional

The concession rates of indigenous urea varies depending the type of feedstock used the companies. The production of urea through gas is the cheapest while the production of urea by using naphtha as feedstock is the costliest. The price of imported urea fluctuates in the international market based on the demand and supply.

(d) the steps taken by the Government to ensure adequate availability of urea in the country at cheaper price rather than importing it?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS: (SHRI B.K. HANDIQUE): (a) Imports of urea during the last three years & current year have been from Bahrain, Bangladesh, CIS countries, Indonesia, Iran, Libya, Qatar, Romania, Saudi Arabia, United Arab Emirates, China, Egypt and Malaysia. Besides these countries Government is also importing urea from Oman since 2005-06 under the long term Urea Off Take Agreement (UOTA). The year wise details of urea imports & the gross expenditure incurred are as under:-

(d) There has been no investment in urea sector for the last 10 years. The major reason is lesser availability of natural gas for production of urea. Keeping in view the projected improvement in availability of gas from 2009 onwards, the Department is in the process of finalizing a new policy for investment in urea sector based on international benchmark in order to promote investment in urea sector and consequently to increase the indigenous production. Besides, Government is also committed to the revival of the closed fertilizer units.

[Translation]

Air Service to Chitrakoot/Jhansi

2956. SHRI RAJNARAYAN BUDHOLIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to formulate any scheme to provide air service to Chitrakoot/Jhansi in Uttar Pradesh in the near future;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the efforts made/proposed to be made to provide air facility for the said place?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) Government have issued Civil Aviation Requirements for scheduled regional air transport service with a view to promote air connectivity within a region, expand air travel services for Tier II and Tier III cities and between specific regions. There are four regions identified as North, South, West, East/ North-East coinciding with the Flight Information Regions (FIRs) as defined by the Airports Authority of India (AAI). It is, however, up to the airlines to provide air services to specific places depending upon their commercial judgment.

The National Aviation Company of India Limited (NACIL), presently, has no plans of commencing air services to Chitrakoot/Jhansi in Uttar Pradesh as the airfields at these places are not operational for scheduled commercial services. NACIL provides services to Lucknow, Varanasi, Allahabad and Kanpur in Uttar Pradesh.

[English]

SMS Service in the Trains

2957. SHRI NAVEEN JINDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to make available the departure/arrival and other specific information in regard to rail services through SMS;

(b) if so, the details of the proposal; and

(c) the time by when this service will be available to the public?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) 'Rail Sampark' SMS service about PNR status and arrival and departure of train is already available on experimental basis at phone No. 56300 with all Telecom Service Providers.

This information can also be obtained on mobile phones after accessing websites www.indianrail.gov.in and www.trainenquiry.com through some service providers who have entered into agreement for this purpose.

Post Matric Scholarship for OBC in Maharashtra

2958. SHRI PRATIK P. PATIL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has reimbursed Rs. 100970.44 as the amount of expenditure towards Central Assistance under the post matric scholarship scheme for O.B.Cs to the Government of Maharashtra.

(b) if so, the details thereof; and

(c) if not, the reasons for delay and the time by when amount will be reimbursed?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (c) During the year 2007-08, an amount of Rs. 888.32 lakh has been sanctioned and released to the Government of Maharashtra under the scheme of post matric scholarship for OBCs.

Tourism Projects

2959. SHRI RAVICHANDRAN SIPPIPARAI: Will the Minister of TOURISM be pleased to state:

(a) whether the Government has recently reviewed the performance/progress of on-going tourism projects in the country;

(b) if so, the details thereof during the last three years in terms of physical and financial targets set and achieved, State-wise;

(c) the details of fresh proposals sent by the State Governments;

(d) the time by which the proposals are likely to be given approval; and

(e) the details of action plan formulated for promotion of tourism during the current year and next three years highlighting the projects likely to be taken up?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) Implementation of projects is primarily the responsibility of State Governments/Union Territory Administrations. However, Ministry of Tourism also reviews the progress of projects with officials from State Governments/Union Territory Administrations at regular intervals. Inspections and site visits to review the progress of implementation have also been undertaken in the last three years.

(c) to (e) Tourism projects are sanctioned by the Ministry on the basis of project proposals received from the State Government/Union Territory Administrations subject to availability of funds and inter-se priority. During the current financial year upto February, 2008 Central Financial Assistance of Rs.59240.12 lakh has been sanctioned for 248 projects for development and promotion of tourism in various States and Union Territories.

Pipeline from Paradeep to Haldia

2960. SHRI B. MAHTAB: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the pipeline project from Paradeep to Haldia is completed;
- (b) if not, the reasons therefor;
- (c) if so, the advantages and constraints of the project;
- (d) the steps taken by the Government in this regard; and
- (e) the details of projected time by which Paradeep Oil Refinery be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) and (b) No, Sir. Pipeline project from Paradeep to Haldia has been affected due to frequent stoppage of work enroute pipeline, re-routing of 55 km pipeline and non-performance of work by the contractor, M/s Iranian Offshore Engineering and Construction Company, Iran.

(c) Completion of the pipeline project will provide cost effective alternative to the present mode of transportation of crude oil to Haldia and Barauni Refineries of IOCL.

(d) The Government is committed to grant all statutory clearances for completion of the project.

(e) Paradeep Refinery-cum-Petrochemical complex is scheduled to be completed by October, 2011 as per the in-principle approval accorded by the Board of Directors of IOCL. The Final Investment Approval would come after the completion of Front End Engineering Design.

Capacity Utilization of Steel Industry

2961. PROF. MAHADEORAO SHIWANKAR: Will the Minister of STEEL be pleased to state:

(a) the all India average capacity utilization of steel industry in India and the projected gap between the availability and demand for steel at the end of the Eighth Plan period;

(b) whether per capita consumption of steel in India is among the lowest in the world and far below the world average;

(c) if so, the details thereof and reasons therefor; and

(d) the factors inhibiting the growth of steel industry alongwith its expansion plans?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) The all India average capacity utilization of steel industry in India during the Eight

Plan Period (1992-93 to 1996-97) was 77.2 percent. Data on production for sale and consumption of total finished steel (non-alloy and alloy) at the end of the Eight Plan period (i.e. 1996-97) are as under:-

Year	Total Finished Steel ('000 tonnes)		
	Non-alloy	Alloy	Total
Production for Sale	25163	1161	26324
Consumption	22128	1166	23294

Source: JPC

(b) and (c) In 2006, India's per capita consumption of steel was at 40.1 Kg whereas the world average was 184.5 Kg. The main reasons for low per capita consumption are:

- (i) Low per capita income/purchasing power.
- (ii) Low share of manufacturing/industrial sector in total GDP
- (iii) Low intensity of steel usage in end-using sectors, especially construction activities.

(d) A large number of Greenfield/Brownfield capacity creation projects are in the pipeline. As per the latest estimates the steel production capacity in the country is expected to be 124.06 million tonnes by 2011-12.

The factors inhibiting the growth of steel industry are as below:

- (i) Delays in acquisition of requisite land.
- (ii) Delays in allocation of iron ore and coal mines.
- (iii) Difficulty in procuring equipments in time because of capacity constraints for the equipment manufacturers.
- (iv) Infrastructural bottlenecks in and around the proposed sites
- (v) Shortage of skilled manpower.

[Translation]

Vocational Training to Women of Minorities

2962. SHRI HARISHCHANDRA CHAVAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government proposes to formulate any scheme for vocational and computer training for women belonging to minorities;

(b) if so, the details thereof;

(c) whether any such scheme has been sanctioned for Nashik and Malegaon districts of Maharashtra; and

(d) if so, the details thereof?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANI'ULAY): (a) and (b) National Minorities Development & Finance Corporation (NMDFC) has been implementing a scheme of vocational training for persons belonging to minority communities, living below double the poverty line, through State Channelising Agencies (SCAs) in respective States/UTs. NMDFC provides grants covering 85% of the training cost and also a stipend of Rs. 500 per month to the candidates.

The Maulana Azad Education Foundation is running a Vocational Training Centre for women in the old campus of Dr. Zakir Hussain College, Ajmeri Gate, Delhi where free training is provided for cutting, tailoring, textile designing, beauty culture and computers to girls, mainly belonging to the educational backward minorities.

(c) and (d) Maulana Azad Alpasankhyak Arthik Vikas Mahamandal, a SCA of NMDFC organized a 'Basic Beautician Course' for 100 women belonging to minority communities at Nashik from 16.6.2006 to 14.10.2006 and it has also organized a Fashion Designing programme for 20 candidates at Malegaon for three months from 11.2.2008.

[English]

Gandhi Peace Foundation

2963. DR. K.S. MANOJ: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has withdrawn the support to Gandhi Peace foundation which functions in the field of propagation of Gandhian values and Gandhian way of life;

(b) if so, the details thereof;

(c) whether the Government is contemplating to restart the assistance given to the foundation in view of the significance of the organization; and

(d) if so, the details thereof along with financial assistance provided?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (d) Ministry of Culture has released a corpus grant of Rs. 5.00 crore in the current financial year to the Gandhi Peace Foundation for development activities.

Bed Linen and General cleanliness in the Railways

2964. SHRI MILIND DEORA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Indian Railways is contemplating to do away with the process of tendering to select the contractors for bed linen and general cleanliness;

(b) if so, the reasons and details thereof;

(c) since when the practice has been in existence and the position prior to contractor system; and

(d) the other system adopted by the Railways to replace the existing system to provide better passenger services?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) Does not arise.

(c) and (d) The management of different components of bedroll services is either managed departmentally or on contract basis since its introduction. The activities of cleanliness which were earlier managed departmentally are now being outsourced gradually both in trains and at major stations.

[Translation]

Delay of AI Flight

2965. SHRI SHISHUPAL N. PATLE:

SHRIMATI JAYAPRADA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether passengers were held up for 20 hours on the Air India flight from Delhi to New York as reported in Dainik Jagaran on February 28, 2008;

(b) if so, the details and the reasons therefor;

(c) whether the Government has investigated the exact cause of delay due to which plane could not fly in time;

(d) if so, the details thereof; and

(e) the steps taken by the Government to avoid such a situation in future?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) Yes, Sir. The Air India's flight AI-111 of 27.2.2008 on Delhi-London-New York route had to be rescheduled from 0720 hours to 0255 hours on 28.2.2008. Though the aircraft was ready, a combination of factors like fuel spillage, behaviour of some recalcitrant passengers, off-loading of a medical case, Flight Duty Time Limitation (FDTL) of pilots and night curfew at London airport led to this rescheduling.

(e) Fuel spillage at the time of aircraft fueling is not an unusual occurrence in the airline industry. Air India have

been advised to deal firmly with troublesome passengers, including exploring recourse to legal action, so that the other passengers are not made to suffer.

[English]

Air India Flight to Chennai-Cochin-Goa

2966. SHRI ABDULLAKUTTY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Chennai-Cochin-Goa route of Air India has been cancelled by the Government;
- (b) if so, the details and the reasons therefor;
- (c) the number of private airlines are operating from this destination;
- (d) whether the Government has assessed the approximate loss due to route cancellation; and
- (e) the steps proposed to be taken to arrange the air services to the passengers?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Subsequent to the merger of Indian Airlines and Air India into the National Aviation Company of India Limited (NACIL), the Chennai-Cochin-Goa-Kuwait flight has been restructured as Chennai-Goa-Kuwait flight with effect from 28th October, 2007.

- (c) At present, no private scheduled airline is operating any flight on Chennai-Cochin-Goa route.
- (d) As per NACIL, the restructuring of the Chennai-Cochin-Goa route is expected to yield savings as the revenue generated on these sectors did not meet the cost of operations.
- (e) The Government has laid down route dispersal guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country. It is, however up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of route dispersal guidelines issued by the Government.

Non-Renewal of Contracts of Scientists by NIPER

2967. SHRI UDAY SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has received reports of victimization/non-renewal of contracts of scientists by National Institute of Pharmaceutical Education and Research, Mohali (NIPER);
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to redress the grievances and to make the system of renewal more transparent?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) Yes, Sir.

(b) and (c) The Department got the matter examined at NIPER, SAS Nagar. Only one such case has been reported at NIPER, SAS Nagar. After getting the complaint from the Scientist, comments of Director, NIPER, SAS Nagar were sought. He has stated that the matter has been dealt with by them as per rules/regulations framed under NIPER Act, 1998, and non-renewal is stated to have been done on the recommendations of the Renewal Committee consisting of External Experts based on the performance and conduct of the concerned scientist.

Overcharging on the Prices of Medicines

2968. CH. MUNAWAR HASSAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether a large number of cases are pending before various courts in regard to overcharging of prices on medicines;
- (b) if so, the details of all the cases;
- (c) whether the National Pharmaceutical Pricing Authority (NPPA) has sent overcharging Notices to Cipla, Zydus Cadila, Ranbaxy, Lupin and Glaxo;
- (d) if so, the details thereof alongwith the names of drugs; and
- (e) the total recovery made out of Rs. 193 crores?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (e) Since the inception of National Pharmaceutical Pricing Authority (NPPA) in August 1997, NPPA has raised a total demand of Rs. 1546.28 crores (up

to 15.02.08) for recovery towards overcharged amount in 511 cases, under the provisions of Drugs (Prices Control) Order, 1995 (DPCO, 1995) read with Essential Commodities Act, 1955. NPPA has recovered Rs. 104.30 crores so far (upto 15.02.08) from defaulting companies. NPPA continues to take appropriate action regularly for recovery of the overcharged amount. In some cases the recovery is affected, due to orders from the Hon'ble High Courts and Hon'ble Supreme Court of India and cases presently sub-judice in Courts. Out of Rs. 1441.98 crores pending recovery as on 15.02.08, Rs. 1252.71 crores are under litigation.

Commercial LPG Connections

2969. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG connections provided to each State for commercial use during the last three years, State-wise; and

(b) the number of applications in the waiting list, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) The State-wise details of new commercial LPG connections in the country during the years 2005-06, 2006-07 and April-December, 2007 is enclosed Statement.

(b) Public Sector Oil Marketing Companies (OMCs) have reported that at present, new LPG connections are available across the counter and there is no waiting list pending with the OMCs for release of new commercial connections in the country.

Statement

State-wise Commercial LPG Connections Released

Figures in numbers

State/UT	2005-06	2006-07	Apr-Dec'07
1	2	3	4
Chandigarh	210	192	150
NCT Delhi	3587	2911	1935
Haryana	5625	6374	4592
Himachal Pradesh	3357	8369	907
Jammu & Kashmir	2121	1178	740

1	2	3	4
Punjab	2963	3670	3126
Rajasthan	9957	14806	5811
Uttar Pradesh	9331	11409	14061
Uttarakhand	1849	2433	3486
NR Total	39000	51342	34808
Andaman & Nicobar	111	0	6
Arunachal Pradesh	77	125	53
Assam	1330	1823	1378
Bihar	1088	855	321
Jharkhand	2019	961	807
Manipur	28	16	6
Meghalaya	130	206	220
Mizoram	31	86	83
Nagaland	35	820	649
Orissa	2806	1158	1562
Sikkim	230	113	748
Tripura	203	261	184
West Bengal	8617	5299	5490
ER Total	16705	11723	11507
Chhattisgarh	7111	1150	640
Dadra & Nagar Haveli	57	336	43
Daman & Diu	23	184	77
Goa	1227	1111	651
Gujarat	10108	10433	6308
Madhya Pradesh	6208	6031	4452
Maharashtra	22163	28524	14621
WR Total	46897	47769	26792
Andhra Pradesh	12207	14303	13504
Karnataka	15125	13259	12460
Kerala	7744	8612	13323

1	2	3	4
Lakshadweep	0	0	0
Puducherry	918	582	544
Tamil Nadu	27841	32154	30388
SR Total	63835	68910	70219
Grand Total	166437	179744	143326

Agreement with GMR

2970. SHRI RAMESH DUBE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Union Government had agreed to shut down some existing airports in the country after the airports being developed by GMR led consortium;

(b) if so, the details and the terms and conditions agreed to by the Union Government with GMR led Consortium before awarding airport development contract to GMR;

(c) whether the Union Government had properly evaluated various aspects relating to aviation sector in the country before entering into contract with the GMR;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (e) Government of India (Gol) has entered into a Concession Agreement (CA) with HIAL a Joint Venture Company in which a Consortium led by GMR holds majority share, for construction and development of a greenfield international airport at Shamshabad near Hyderabad. The decision to construct a greenfield airport was taken in view of growing traffic and constraints on expansion of the capacity of the existing airport. The CA entails obligations of the JVC regarding the implementation of the project and require them to construct, develop and maintain the airports as per the standards stipulated in the agreement. On its part, the Gol is obliged to close commercial operations at the existing Begumpet airport once the new airport becomes operational. The CA specifies the consequences of default by each party. However, the existing Begumpet airport would continue to remain operational for general aviation (barring certain categories), defence purposes, national emergencies etc.

Inclusion of Communities in SC List and Various Commissions Set by the Government

2971. SHRI CHENGARA SURENDRAN:

SHRI MAHAVIR BHAGORA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is proposing to include and exclude some communities in the SC and OBC lists;

(b) if so, the details thereof;

(c) the State-wise details of the financial assistance provided from the financial federations to the Scheduled Castes, Other Backward Classes and the physically challenged persons during the last three years;

(d) the dates when various commissions which are under administrative control of the Government for SC, OBC, Disabled Persons and Safai Karamcharis were constituted;

(e) the main recommendations of those commissions; and

(f) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) The modifications in the list of Scheduled Castes and the Central list of Other Backward Classes is a continuous process. The proposals for modifications are decided in accordance with the procedure prescribed in the relevant Acts.

(c) State-wise details of financial assistance provided by National Corporations during last three years is given in the enclosed Statement.

(d) The National Commission for Scheduled Castes was constituted on 19.2.2004, National Commission for Safai Karamcharis was constituted on 1.9.2004 and National Commission for Backward Classes was constituted on 2.4.1993.

(e) and (f) The National Commission for Backward Commission examines the request for inclusion of any class of citizens in the Central list of OBCs and gives its recommendations time to time. The National Commission for Scheduled Castes and the National Commission for Safai Karamcharis give their recommendations in their Annual Reports which are placed on the Table of the House along with the Action Taken Reports.

Statement

State-wise financial assistance provided from the financial federations to the SCs, OBCs and the physically challenged persons

(Rs. in lakhs)

Sl.No.	State	National Scheduled Castes Finance & Development Corporation (NSFDC)			National Backward Classes Finance and Development Corporation (NBCFDC)			National Handicapped Finance & Development Corporation (NHFDC)		
		2004-05	2005-06	2006-07	2004-05	2005-06	2006-07	2004-05	2005-06	2006-07
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	2423.40	4221.68	4239.88	225.00	200.00	586.50	16.66	1.30	0.5
2.	Assam	0.00	0.00	0.00	80.20	250.00	90.00	0.00	0.00	0.00
3.	Bihar	0.00	0.00	0.00	170.00	30.00	47.50	0.00	0.00	0.00
4.	Chandigarh	36.35	23.35	21.11	24.70	10.00	3.00	5.59	3.41	3.27
5.	Chhattisgarh	210.40	569.46	235.60	108.19	150.00	90.00	4.18	64.68	131.42
6.	Delhi	156.33	0.00	0.00	50.00	0.00	0.00	64.27	4.50	2.18
7.	Goa	2.17	1.54	14.59	28.45	41.87	30.00	0.95	0.95	2.40
8.	Gujarat	12.71	1254.49	779.85	350.00	250.00	513.23	0.95	1.50	0.00
9.	Haryana	140.03	62.51	502.30	175.00	300.00	662.50	207.41	241.52	275.00
10.	Himachal Pradesh	62.71	94.95	544.87	249.99	185.93	137.24	48.78	130.62	112.35
11.	Jammu & Kashmir	196.11	208.40	285.60	40.60	2.00	50.01	3.35	2.45	6.90
12.	Jharkhand	0.00	329.34	233.00	0.00	25.00	200.00	0.00	0.00	0.00
13.	Karnataka	1101.00	2687.77	2483.96	1000.00	1005.00	1401.54	49.74	148.25	42.66
14.	Kerala	333.63	398.60	220.15	1697.50	2334.00	3142.05	81.51	72.18	117.47
15.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.95	10.83	7.22
16.	Madhya Pradesh	1156.25	1375.88	1763.86	148.75	100.00	100.00	63.05	127.17	239.12
17.	Maharashtra	2572.34	1333.02	1467.15	1950.00	1700.00	2200.00	675.53	1117.06	1191.76
18.	Manipur	0.00	0.00	0.00	0.00	0.00	0.00	4.49	0.00	0.00
19.	Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20.	Mizoram	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
21.	Nagaland	0.00	0.00	0.00	0.00	0.00	0.00	122.00	1.00	0.00
22.	Orissa	0.00	0.00	0.00	80.00	50.00	50.00	2.25	0.00	0.00
23.	Pondicherry	0.00	0.00	0.00	0.00	0.00	0.00	0.00	35.42	115.47
24.	Punjab	68.08	164.56	160.61	200.00	230.00	300.00	2.00	0.00	4.00
25.	Rajasthan	816.44	622.70	274.72	293.40	400.00	529.53	298.44	228.10	163.03

1	2	3	4	5	6	7	8	9	10	11
26.	Sikkim	78.56	68.67	108.85	257.90	352.05	276.90	0.00	0.00	0.00
27.	Tamil Nadu	0.00	0.00	575.07	800.00	1350.00	2125.75	50.38	65.66	83.61
28.	Tripura	173.15	188.67	194.90	99.03	50.00	50.00	0.00	0.00	0.00
29.	Uttar Pradesh	4057.95	0.00	1693.20	618.00	158.00	94.50	0.00	12.40	43.95
30.	Uttaranchal	158.12	64.85	1.85	62.75	104.46	25.00	59.02	17.14	10.87
31.	West Bengal	957.40	1135.40	1101.02	600.00	400.00	600.00	7.05	58.03	57.74
Total		13597.61	14795.84	16902.14	9342.46	9763.34	13382.27	1768.55	2344.17	2610.94

Proprietorship Firm

2972. SHRI AJOY CHAKRABORTY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have raised its objection for converting a sole proprietorship firm into a partnership firm or a Private Limited firm into a public limited firm regarding ownership of book stalls on Indian Railways;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) As the Comprehensive Bookstall Policy, 2004 is sub-judice before the Hon'ble Supreme Court of India and status-quo is being maintained on Bookstall, no administrative action can be taken for the present.

[Translation]

Rail Yatri Sewa Agent in the Railways

2973. SHRI V.K. THUMMAR:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the members of selection committee to appoint Railway Yatri Sewa Agent;

(b) the functions of the said committee;

(c) the State-wise details of the RTSAs which have been appointed by the said selection committee during the last three years; and

(d) the details of the criteria adopted for the selection of RTSAs?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) The composition of the committee constituted to appoint Rail Travellers' Service

Agents (RTSAs) is decided by the Divisional Rail Manager (DRM)/Chief Commercial Manager (CCM) of concerned Division/Railway and consists of 2 or 3 officers at appropriate level.

(b) The committee scrutinizes the applications and recommends the suitable candidates for appointment as RTSAs, to the competent authority.

(c) Instructions have been issued in August 2004 and October 2004 that no fresh RTSA should be appointed and existing process of selection of RTSAs should be put on the hold.

(d) RTSAs are appointed as per provisions of Authorization of Rail Travellers' Service Agents Rules, 1985 along with their amendments and the instructions issued by Ministry of Railways from time to time.

[English]

Communication System at the Airports

2974. SHRI KINJARAPU YERRANNAIDU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airport Authority of India ignore complaints received from various airports in the country regarding Radio Frequency Problems;

(b) if so, whether on certain occasion, pilots could not follow instructions given from the Control Rooms or follow instructions meant for pilot of other Aero planes due to cross connections;

(c) if so, the details and the number of airports in the country where such crisis exist for a long time; and

(d) the measures taken/proposed to be taken by the Government to set right communication system at the Airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) ATC Controller

to Pilot Communication is done on air-ground VHF, which is an Omni-bus transmission wherein the controller broadcasts the air traffic clearances addressing a particular aircraft by its call sign, but the same can be heard by all the pilots in the vicinity who are tuned to that particular frequency. This is a standard practice followed globally. To provide reliable air-ground communication between controller and pilots, Airports Authority of India has deployed state-of-the-art VHF transmitters, receivers, antenna system and multi couplers cavity filters etc. in a fail safe mode at various airports in India.

Separate budget for Disabled Persons

2975. SHRI BADIGA RAMAKRISHNA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of vision outlines for disabled in the 11th Five Year Plan Document;
- (b) whether there has been demands that issues pertaining to disabled persons should be dealt beyond the Ministry of Social Justice and Empowerment;
- (c) if so, the details thereof;
- (d) whether the Government proposes to provide separate budget for disabled persons for implementation of the various provisions of the Disability Act, 1955; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) Major issues identified for Persons with Disabilities (PWDs) in the Xith Five Year Plan are as under:-

- (i) Review and amend disability legislations to bring them in consonance with UN Convention.
- (ii) Delineation of clear cut responsibilities between concerned Ministries/Departments and provisions of 3% of the annual outlay for the benefit of Persons with disabilities.
- (iii) Disability Division of the Ministry of Social Justice & Empowerment to be converted into a separate Department.
- (iv) Strengthening the Office of Chief Commissioner and State Commissioners for Persons with Disabilities (PWDs) to ensure better monitoring of utilization of funds and grievances redressal mechanism.
- (v) Strengthening of National Institutes.

(b) and (c) Yes Please.

(d) and (e) Separate budget for schemes relating to Persons with Disability is already being provided.

Recognition to Aviation Academics

2976. SHRI FRANCIS FANTHOME: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government grants recognition to Aviation Academies to impart training for preparing pilots in the country;
- (b) if so, the details thereof;
- (c) the State-wise list of aviation academies working in the country;
- (d) whether the Government has received reports that certain academies are not following the correct practices in maintaining logbooks of the training hours put in by the trainee pilots; and
- (e) if so, the details and the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. Directorate General of Civil Aviation (DGCA) gives approval for setting up Flying Training Institutes in India in accordance with the Civil Aviation Requirements Section 7, Series D, Part I.

(c) 31 flying training institutes have been approved by DGCA of these 3 each are in Andhra Pradesh, Haryana and Madhya Pradesh, 2 each in Chhattisgarh, Gujarat, Karnataka, Maharashtra, Punjab and Uttar Pradesh and 1 each in Assam, Bihar, Jharkhand, Kerala, Orissa, Puduchery, Rajasthan, Tamil Nadu, Uttarakhand and West Bengal.

(d) and (e) Reports of malpractices by the Chief Flying Instructor (CFI) of M/s. Carver Aviation Academy were duly investigated by DGCA. Investigation revealed irregularity in the functioning of the academy. Pending Investigation, the licence of the academy was suspended by DGCA. The Chief Flying Instructor (CFI) status of Capt. Ashim Taxall was withdrawn. However, in view of the fact that the management of the Institute themselves detected the malpractices and reported to the local police authorities and keeping in view the career prospects of trainees enrolled with the institute, the suspension of the licence was revoked after assurance from the academy of a strict monitoring system. DGCA has been directed to ensure that these systems are in place. DGCA has been directed to ensure a strict monitoring system to avoid malpractices.

Human Trafficking Racket

2977. SHRI J.M. AARON RASHID: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether many air hostesses/flight officials of various airlines have come under the scanner of Mumbai police and DGCA after crime branch busted human trafficking racket around two months back;

(b) if so, the number of officials convicted/facing trial; and

(c) the names of the offending airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir. One Air Hostess and one Flight Purser were arrested in Detective Crime Branch, Criminal Investigation Department C. R. No. 120/07.

(b) and (c) The Air Hostess employed with Jet Airways and the Flight Purser employed with Inter Global Air transport, New Delhi were involved in cheating and forgery case, by way of abetting to get U.S. Visa to the persons desiring to migrate from India to U.S.A.

[Translation]

Additional Cooking Gas Cylinders for Social Celebration

2978. SHRI MOHAN SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have any scheme to provide additional cooking gas cylinders for social celebration like marriage etc;

(b) if so, the details thereof;

(c) the number of cooking gas connections in the country at present;

(d) whether there is any proposed scheme to provide two cylinders to each family for domestic consumption;

(e) if not, the reasons therefor;

(f) whether the Government have been considering to provide cooking gas connections to each family unit residing in all the rural and urban areas of the country within five years; and

(g) if so, the outlines of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Public Sector Oil Marketing Companies (OMCs)

provide commercial cooking gas cylinders for social celebrations like marriages etc. against payment of prescribed deposit.

(c) to (e) OMCs have reported that as on 1.2.2008, they were serving 993 lakh LPG customers in the country. OMCs have also reported that the total number of Double Bottle Connections (DBC) in the country is 493.6 lakh as on 1.2.2008.

(f) and (g) Government have given freedom to OMCs to set up LPG distributorships in accordance with their commercial assessment and locations are identified by them on the basis of available refill sale potential for sustaining an independent distributorship. However, Government have advised OMCs to draw up Marketing Plan for covering semi-urban and rural areas. OMCs have finalized 1340 locations in the country for setting up of new LPG distributorships mainly in rural and urban-rural (semi-urban) locations. The setting up of LPG distributorships is a continuous process and involves identifying of a suitable location, arranging land for setting up of godown and other statutory clearances.

[English]

Criteria for Post Matric Scholarship Scheme for SC Students

2979. SHRI BASU DEB ACHARIA:

SHRI N.N. KRISHNADAS:

SHRI VARKALA RADHAKRISHNAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has issued an official order denying SC Scholarship to students who are studying in professional institutions and admitted in non-free seats and those securing less than 60% marks in private institutions;

(b) if so, is it denying Sc students the supportive mechanism to pursue higher education and is against principles of social justice;

(c) whether concerns regarding marginalization of students belonging to oppressed class have also been voiced;

(d) if so, whether the demand to bring appropriate legislation to bring private institutions under social control in some key areas as fees and admission has also been made; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI

SUBBULAKSHMI JAGADEESAN): (a) to (c) The Government of India has decided to continue the Scheme of Post Matric Scholarships to Scheduled Caste students during the 11th Plan period viz. up to March, 2012, as it operated during the 10th plan period.

- (d) No, Sir.
- (e) Does not arise.

Privatisation of Hyderabad Airport

2980. SHRI SUNIL KHAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Hyderabad Airport is going to be privatized;
- (b) if so, the details alongwith the ratio of public and private participation;
- (c) the amount price quoted by the Government in this regard; and
- (d) the reasons to sell this unit?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

- (b) to (d) Do not arise.

Tipu Sultan's Palace

2981. SHRIMATI MANORAMA MADHAVRAJ:
SHRI M. SHIVANNA:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is aware that the famous historical monument Tipu Sultan's Fort Palace in Bangalore is being used as a convenient open-air-loo because of the lack of concern for its sanctity and ambience;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to revive the glory of Tipu Sultan's Fort Palace;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (e) The Tipu Sultan Palace and Tipu Fort are both declared as monuments of national importance. Though these monuments are well landscaped and maintained by the ASI, they are located in a crowded, old market area surrounded by a hospital and shops.

Unreserved Railway Coaches and Introduction of Trains

2982. DR. SATYANARYAN JATIYA: Will the Minister of RAILWAYS be pleased to state:

(a) the criteria adopted for attaching unreserved coaches in long distance passenger trains and whether the same is being followed; and

(b) the measures taken to introduce direct trains between Ujjain-Ratlam-Udaipur, Ujjain-Nagda-Mathura, Ujjain-Nemach-Ujjain, Ujjain-Nagda-Kota-Amritsar, Kota-Shyamgarh-Nagda-Ratlam which are the major cities of Western-Railways and Western-Central Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) The composition of trains depends upon nature of train, availability of coaches, operational feasibility and traffic pattern. The new trains with new rakes except the fully reserved trains like Rajdhani, Shatabdis, Jan Shatabdis and Garib Rath are provided with six unreserved coaches. Besides, efforts are also made to increase the number of unreserved coaches in the existing trains wherever feasible and justified. During 2007-2008, 329 unreserved second class coaches were augmented in the existing trains.

(b) Introduction of Indore-Udaipur Express (Tri-weekly) via Ratlam, Surat-Muzaffarpur Express (Weekly) and increase in frequency of 2947/2948 Ahmedabad-Patna Azimabad Express via Ratlam, Kota, Bayana from weekly to bi-weekly has been announced in Railway Budget 2008-09. However, there is no proposal for introduction of trains between Ujjain-Nagda-Mathura and Ujjain-Nagda-Kota-Amritsar at present.

[Translation]

Setting up of Power Projects by BHEL

2983. SHRI THAWARCHAND GEHLOT: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the power projects (power houses) under construction by BHEL and the names of the States where these are being constructed including Madhya Pradesh and the date from which the construction work is going on;

(b) the details of the construction of the said projects;

(c) the details of the financial and physical achievements of the projects; and

(d) the time by which the said projects likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI KANTI SINGH): (a) to (d) Bharat Heavy Electricals Limited (BHEL) has been presently engaged in 75 (seventy five) thermal and hydel utility power projects by various utility companies. The projects are located in Andhra Pradesh (10); Assam (2); Arunachal Pradesh (1); Bihar (3); Chhattisgarh (4); Gujarat (5); Himachal Pradesh (6); Jharkhand (2); J&K (2); Karnataka (2); Kerala (1); Madhya Pradesh (3); Maharashtra (8); Mizoram (1); Punjab (2); Rajasthan (6); Tamil Nadu (3); Uttar Pradesh (4); Uttrakhand (Uttanchal) (2); and West Bengal (8).

Each of these 75 projects in monitored as per the specific terms and conditions of order for that project placed by the respective utility agency which places the order. Besides BHEL, which is a power equipment supplier, utility agency engages a number of other contractors which include project developer, executors of balance of plant like coal handling, ash handling etc. The implementation schedule and completion dates are drawn up on the basis of various orders placed with such contractors by the utility company which monitors both the physical and financial progress.

[English]

Issue of Fertilizer Bonds

2984. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has announced issuing of fertilizer bonds;
- (b) if so, the details in this regard;
- (c) the details of subsidy given by the Government and the extend to which the same will be compensated by such bonds;
- (d) the details of terms and conditions of such bonds; and
- (e) the details of funds so far collected by the Government from such bonds?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE) (a) to (e) The Government has issued fertilizer bonds worth Rs. 7500 crore for payment of fertilizer subsidy in the year 2007-08. The total subsidy allocated till date for 2007-08 is Rs. 36501.01 crore including the Rs. 7500 crore worth of fertilizer bonds. The above fertilizer bonds have been released in two tranche dated 7th December, 2007 and 18th February, 2008 for Rs. 3890 crore and Rs.

3610 crore, respectively. The terms & conditions of the bonds can be seen in the enclosed Statements I & II.

The Government is issuing the fertilizer bonds to the companies against the payment of fertilizer subsidy and the fertilizer industry is free to raise funds from the market by sale of bonds, if required.

Statement-I

Terms and Condition issue of '8.30 percent Fertilizer Companies' Government of India Special Bonds, 2023' for an aggregate amount of Rs. 3,890 crore (nominal) on December 7, 2007.

1. Eligibility for making subscription to the Special Bonds and limits of subscription.

The companies shall be eligible to subscribe to the Special Bonds and their subscription to the Special Bonds shall be limited to the extent of the amount, allocated to fertilizer company. No other person including any bank, company, corporation or any other body, except the fertilizer company to whom special bonds are issued shall be eligible to subscribe to the Special Bonds.

2. Price

The Special Bonds shall be issued on application at par for the amounts as per the application made by eligible companies. The Special Bonds will be issued for a minimum amount of Rs. 10,000 (Nominal) and in multiple of Rs. 10,000 thereafter.

3. Application

The Special Bonds shall be issued on application in the prescribed proforma from the eligible companies.

4. Form of Security

The Special Bonds will be issued in the form of stock i.e. 'Stock Certificate' or by credit to Constituent Subsidiary General Ledger Account maintained with Subsidiary General Ledger Account holder.

5. Commencement of tenure and date of repayment

The tenure of Special Bonds will commence from December 7, 2007. Interest on the Special Bonds will accrue from the date of commencement of tenure. The special Bonds will be repaid at par on December 7, 2023 at Public Debt Office, Reserve Bank of India, Mumbai.

6. Interest

The Special Bonds will bear interest at the rate of 8.30 percent annum. Interest will be reckoned from the date

of commencement of tenure of the Special Bonds and will be payable half yearly on June 7 and December 7 till maturity of the Special Bonds.

Interest on the Special Bonds will be payable at Public Debt Office, Reserve Bank of India, Fort, Mumbai. Interest will be paid after rounding off the amount of interest to the nearest rupee.

7. Transferability

- i) Subject to the provisions of paragraph 4, the Special Bonds can be renewed, sub-divided, consolidated, converted and transferred by the holder in accordance with the provisions of the Government Securities Act, 2006 and the Government Securities Regulations, 2007 framed thereunder.
- ii) Notwithstanding what is stated in paragraph 1 hereinabove, there will be no restriction on the transfer of the Special Bonds by the subscribers in favour of any other person including banks, corporation or any other body and the transferee of such security would also be entitled to hold and transfer the same in such manner.

8. Statutory Provisions

With respect to any such matter which has not been provided under this Notification, the Special Bonds shall be governed by the Government Securities Act, 2006 and Government Securities Regulations, 2007 framed thereunder.

9. Applicability of Tax Law

The value of the investment in the Special Bonds and the interest payable thereon will be governed by the provisions of tax laws as applicable from time to time.

10. Eligibility of Bonds

The investment in the Special Bonds by the banks will not be reckoned as an eligible investment in Government securities by banks and insurance companies for their statutory requirements. However, such investment by the insurance companies will be eligible to be reckoned as investment under "other Approved Securities" category as defined under Insurance Regulatory And Development Authority (Investment) Regulation, 2000. Further, the investment by the Provident Funds Gratuity Funds, Superannuation Funds, etc. in the Special Bonds will be treated as an eligible investment under the administrative order of the Ministry of Finance.

11. Eligibility for Repo

The Special Bonds will be transferable and eligible for market ready forward transactions (Repo). The bonds, however, will not be an eligible underlying security for ready forward transactions (Repo/reverse Repo) with the Reserve Bank of India.

Statement-II

Terms and Conditions of issue of 7.95 percent Fertilizer Companies' Government of India Special Bonds, 2026' for an aggregate amount of Rs. 3,610 crore (nominal) on February 18, 2008.

1. Eligibility for making subscription to the Special Bonds and limits of subscription.

The companies shall be eligible to subscribe to the Special Bonds and their subscription to the Special Bonds shall be limited to the extent of the amount, allocated to fertilizer company. No other person including any bank, company, corporation or any other body, except the fertilizer company to whom special bonds are issued shall be eligible to subscribe to the Special Bonds.

2. Price

The Special Bonds shall be issued at par for the amounts as per the application made by eligible companies. The Special Bonds will be issued for a minimum amount of Rs. 10,000 (Nominal) and in multiple of Rs. 10,000 thereafter.

3. Application

The Special Bonds shall be issued on application in the prescribed proforma from the eligible companies.

4. Form of Security

The Special Bonds will be issued in the form of stock i.e. 'Stock Certificate' or by credit to Constituent Subsidiary General Ledger Account maintained with Subsidiary General Ledger Account holder.

5. Commencement of tenure and date of repayment

The tenure of Special Bonds will commence from February 18, 2008. Interest on the Special Bonds will accrue from the date of commencement of tenure. The special Bonds will be repaid at par on February 18, 2026 at Public Debt Office, Reserve Bank of India, Mumbai.

6. Interest

The Special Bonds will bear interest at the rate of 7.95 percent annum. Interest will be reckoned from the date

of commencement of tenure of the Special Bonds and will be payable half yearly on August 18, and February 18, till maturity of the Special Bonds.

Interest on the Special Bonds will be payable at Public Debt Office, Reserve Bank of India, Fort, Mumbai. Interest will be paid after rounding off the amount of interest to the nearest rupee.

7. Transferability

- i) Subject to the provisions of paragraph 4, the Special Bonds can be renewed, sub-divided, consolidated, converted and transferred by the holder in accordance with the provisions of the Government Securities Act, 2006 and the Government Securities Regulations, 2007 framed thereunder.
- ii) Notwithstanding what is stated in paragraph 1 hereinabove, there will be no restriction on the transfer of the Special Bonds by the subscribers in favour of any other person including banks, corporation or any other body and the transferee of such security would also be entitled to hold and transfer the same in such manner.

8. Statutory Provisions

With respect to any such matter which has not been provided under this Notification, the Special Bonds shall be governed by the Government Securities Act, 2006 and Government Securities Regulations, 2007 framed thereunder.

9. Applicability of Tax Law

The value of the investment in the Special Bonds and the interest payable thereon will be governed by the provisions of tax laws as applicable from time to time.

10. Eligibility of Bonds

The investment in the Special Bonds by the banks will not be reckoned as an eligible investment in Government securities by banks and insurance companies for their statutory requirements. However, such investment by the insurance companies will be eligible to be reckoned as investment under "other Approved Securities" category as defined under Insurance Regulatory And Development Authority

(Investment) Regulation, 2000. Further, the investment by the Provident Funds Gratuity Funds, Superannuation Funds, etc. in the Special Bonds will be treated as an eligible investment under the administrative order of the Ministry of Finance.

11. Eligibility for Repo

The Special Bonds will be transferable and eligible for market ready forward transactions (Repo). The bonds, however, will not be an eligible underlying security for ready forward transactions (Repo/reverse Repo) with the Reserve Bank of India.

Dividend and Investment

2985. SHRI ANIL BASU:

SHRI A.V. BELLARMIN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the amount of dividends, taxes, duties paid to the Government by each Oil P.S.U. during last three years and current fiscal year; and
- (b) the amount investment made by each Oil P.S.U. in the foreign countries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):
(a) Details of dividends, taxes and duties paid by the Oil PSUs to the Government during last three years and current fiscal year are given in the enclosed Statement.

(b) The capital investment made by major public sector oil companies in foreign countries are as under:

(Rs. in crore)	
Name of the Oil PSUs	Amount of investment made in foreign countries
ONGC	30855.00
OIL	327.52
IOCL	524.50
BPCL	0.10
HPCL	7.94
GAIL	155.67

Statement

Name of the major Oil PSUs	(Rs. in crore)			
	Dividend paid to the Government (excluding dividend tax)			
	2004-05	2005-06	2006-07	2007-08 (current fiscal year)
1	2	3	4	5
ONGC	4228.75	4757.34	4915.86	3849.97
HPCL	363.49	173.09	155.77	207.71

1	2	3	4	5
BPCL	327.69	151.26	171.46	201.71
GAIL	388	582	485	291
OIL	336.00	556.50	546.00	262.50
IOCL	1967	959	1775	1247

(Rs. in crore)

Name of the major Oil PSUs	Taxes paid to the Government			
	2004-05	2005-06	2006-07	2007-08 (current fiscal year)
ONGC	10047.1	9605.94	13051.11	9837.85
HPCL	9131.15	8931.15	9522.33	7945.23
BPCL	9448.17	10298.62	12495.68	11805.60
GAIL	1731	1970	1715	1289
OIL	772.27	1263.69	1077.75	888.85
IOCL	17749	22431	29129	23449

(Rs. in crore)

Name of the major Oil PSUs	Duties paid to the Government			
	2004-05	2005-06	2006-07	2007-08 (current fiscal year)
ONGC	9364.48	9522.25	12287.67	9533.64
HPCL	7586.78	7275.86	9924.72	7479.90
BPCL	5443.36	9942.02	11689.08	11190.97
GAIL	549	415	583	555.40
OIL	1232.75	1507.73	1830.21	1402.00
IOCL	19095	21231	25260	19453

**LPG Distribution Points
in Bagalkot**

2986. SHRI P.C. GADDIGOUDAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government proposes to make some more LPG gas distribution points in Bagalkot district;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) to (c) Public Sector Oil Marketing Companies (OMCs) have reported that at present, the LPG requirement of Bagalkot District is being catered by 14 LPG distributorships. Indian Oil Corporation Limited (IOC) has reported that they have advertised for 1 new LPG distributorship in Bagalkot District under Defence category on 2.11.2007.

[Translation]

**Promotion of Tourism
in Chhattisgarh**

2987. SHRI AJIT JOGI: Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government has received any projects/proposals from the State Government of Chhattisgarh to formulate any special scheme to promote tourism in Chhattisgarh;

(b) if so, the details thereof along with the funds allocated during the last three years; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) The Ministry of Tourism, Government of India extends financial assistance to the State Governments/Union Territory Administrations for tourism related projects, which are identified in consultation and interaction with them under the Scheme, 'Product/Infrastructure Development for Destinations and Circuits'. Project proposals received from the State Governments/Union Territory Administrations that are complete in all respects are approved on the basis of inter-se priority and funds released subject to availability under respective head.

Year-wise details of Central Financial Assistance provided to the Government of Chhattisgarh during the last three years and the current financial year for development and promotion of tourism are given as under:-

Year	No. of Projects sanctioned	(Rs. in lakh)
		Amount sanctioned
2004-05	5	1117.94
2005-06	7	1775.59
2006-07	16	3540.17
2007-08	3	1232.04

EMU Train from Asansol to Bokaro

2988. SHRI BHUVANESHWAR PRASAD MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any request for running EMU train from Asansol to Bokaro City;

(b) if so, the details thereof; and

(c) the time by which EMU train is likely to be started between these two cities?

THE MINISTER OF STATE IN THE MINISTRY OF

RAILWAYS (SHRI R. VELU): (a) and (b) Yes, Sir. Requests for running EMU train from Asansol to Bokaro Steel City have been received from Hon'ble Member of Parliament.

(c) Asansol-Bokaro Steel City section is not fit for running of EMU trains. However, 5BA/6BA Asansol-Bokaro Steel City MEMU train has been introduced from 30.07.2006.

[English]

Protected Monuments in West Bengal

2989. SHRI RANEN BARMAN: Will the Minister of CULTURE be pleased to state:

(a) the details of Centrally protected monuments / sites which have been declared of national importance in West Bengal;

(b) whether the Government has any concrete planning for their day-to-day maintenance;

(c) if so, the details of steps the Government proposes to take to protect these sites; and

(d) the amount sanctioned from National Culture Fund to West Bengal and the details of amount actually spent on these monuments / sites in the State during the last three years?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) There are 133 centrally protected monuments of national importance in West Bengal. They are listed in the enclosed Statement.

(b) and (c) Yes, Sir. Conservation of monuments is a continuous process. In addition to routine maintenance of monuments, annual conservation programmes are drawn for structural conservation, chemical preservation and environmental development of selected monuments as prioritized according to need and availability of resources.

(d) There is no ASI project in West Bengal under the National Culture Fund. The details of amount spent by ASI during the last three years for conservation of monuments in West Bengal are as under:

Sl.No.	Year	(Rs. in lakhs)
		Expenditure
1.	2004-05	566.89
2.	2005-06	449.46
3.	2006-07	368.84

Statement*List of Centrally protected monument in West Bengal*

S.No.	Name of Monument / Sites	Location	District
1	2	3	4
1	Ancient Temple	Bahulara	Bankura
2	Dalmadal Gun and the platform on which it is mounted	Bishnupur	Bankura
3	Gate of Old Fort	Bishnupur	Bankura
4	Joremandir	Bishnupur	Bankura
5	Jore Bangla Temple	Bishnupur	Bankura
6	Kalachand Temple	Bishnupur	Bankura
7	Lalji Temple	Bishnupur	Bankura
8	Madan Gopal Temple	Bishnupur	Bankura
9	Madan Mohan Temple	Bishnupur	Bankura
10	Malleswar Temple	Bishnupur	Bankura
11	Murali Mohan Temple	Bishnupur	Bankura
12	Nanda Lal Temple	Bishnupur	Bankura
13	Patpur Temple	Bishnupur	Bankura
14	Radha Vinod Temple	Bishnupur	Bankura
15	Radha Govinda Temple	Bishnupur	Bankura
16	Radha Madhav Temple	Bishnupur	Bankura
17	Radha Shyam Temple	Bishnupur	Bankura
18	Rasmancha	Bishnupur	Bankura
19	Shyam Rai Temple	Bishnupur	Bankura
20	Small Gateway of Fort	Bishnupur	Bankura
21	Stone Chariot	Bishnupur	Bankura
22	Saileswar Temple	Dihar	Bankura
23	Sareswar Temple	Dihar	Bankura
24	Temple of Radha Damodar Jiw	Ghutgeria	Bankura
25	Gokul Chand Temple	Gokulnagar	Bankura
26	Temple of Ratneswar	Jagan nath pur	Bankura
27	Temple of Shyam Sunder	Madanpur	Bankura
28	Temple site now represented only by a Mound and a Statue of Surya	Pareshnath	Bankura
29	Temple site of an old Jain Temple now represented only by a Mound with a Jain Statue	Pareshnath	Bankura

1	2	3	4
30	Image of Durga slaying Mahisasura under a tree	Sarengarh	Bankura
31	Temple site now represented only by a Mound	Sarengarh	Bankura
32	Temple site now represented only by a Mound with statues of Ganesh and Nandi on it	Sarengarh	Bankura
33	Temple site now represented only by a Mound with an Image of Nandi on it.	Sarengarh	Bankura
34	Rock Inscription of Chandra Varman	Susunia	Bankura
35	Temple of Radha Vinod commonly known as Joydev.	Joydeb-Kenduli	Birbhum
36	Temple of Dharmaraj	Kubliashpur	Birbhum
37	Two Mounds	Bhadeswar	Birbhum
38	Temple of Basuli and the mound Together fourteen other temples near them containing the Linga images of Shiva	Nanoor	Birbhum
39	Temple of Rasmancha (Damodar Temple)	Suri	Birbhum
40	Two Ancient Temple (Joint together)	Baidyapur	Burdwan
41	Rudreswar Temple	Bamunara	Burdwan
42	Group of four Ancient Temples	Begunia	Burdwan
43	Tomb of Baharam Sakka, Sher Afghan and Nawab Outabuddin	Burdwan	Burdwan
44	Stone Temple	Garui	Burdwan
45	Temple of Ichai Ghosh	Gourang pur	Burdwan
46	Ancient Site	Nadhia	Burdwan
47	Jain Brick Temple known as Sat-Deul	Deulia	Burdwan
48	Group of Temples (12 nos. Temples)	Kalna	Burdwan
	1 Bijoy Vaidyanath Temple		
	2 Giri Gobaradhan Temple		
	3 Gopalji Temple, 4 Jaleswar Temple		
	5 Krishna Chandraji Temple		
	6 Lalji Temple		
	7 Naba-Kailasha Temple		
	8 Pancharatna Temple		
	9 Pratapeswar Siva Temple in Rajbari Complex		
	10 Rameswar Temple		
	11 Ratneswar Temple		
	12 Rupeswar Temple		
49	Ancient Site and Remains of Panduk Rajar Dhipi	Panduk	Burdwan

1	2	3	4
50	Ancient Mound	Bharatpur	Burdwan
51	Metcalfe Hall	Calcutta	Calcutta
52	CoochBehar Palace	CoochBehar	CoochBehar
53	Rajpath Site	Khalsa Gasanimari	CoochBehar
54	Tomb of Alexander-Csoma de Kores	Darjeeling	Darjeeling
55	Tomb of General Llyod	Darjeeling	Darjeeling
56	Mounds	Bangarh (Gangarampur)	Dinajpur (South)
57	Dargah of Shah Ata	Gangarampur	Dinajpur (South)
58	Haneswari and Basudev Temples	Bansberia	Hooghly
59	Dutch Cemetery together with all tombs & monuments contained therein	Chinsurah	Hooghly
60	Dutch Memorial monument of Susan Anna Maria	Chinsurah	Hooghly
61	Group of temples known as Brindaban Chandra's Math	Guptipara	Hooghly
62	Mounds	Mahanad	Hooghly
63	Minar	Pandua	Hooghly
64	Mosque	Pandua	Hooghly
65	Mosque & Tombs	Satgaon	Hooghly
66	i) Danish Cemetery (ii) All ancient structures, all tombs stone monument remains and inscriptions within the area enclosed by the said walls.	Serampore	Hooghly
67	Shrine and Mosque known as Dargah of Zafar Khan Gazi	Tribeni	Hooghly
68	Sri Mayer Ghat	Howrah	Howrah
69	Adina Mosque	Pandua (Adina)	Malda
70	Basigazi Wall	Gaur	Malda
71	Baraduary Masjid or the Great Golden Mosque	Gaur	Malda
72	Bhita of Chand Sadagar	Gaur	Malda
73	Chamkatti Masjid	Gaur	Malda
74	Chika Masjid	Gaur	Malda
75	Dakhil Masjid	Gaur	Malda
76	Firoz Minar	Gaur	Malda
77	Gumti Gateway	Gaur	Malda
78	Gunamant Mosque	Gaur	Malda
79	Kotwali Darwaja	Gaur	Malda

1	2	3	4
80	Lottan Masjid	Gaur	Malda
81	Lukochoi Gateway	Gaur	Malda
82	Qadam Rasul Mosque	Gaur	Malda
83	Tomb of Fateh Khan	Gaur	Malda
84	Tantipara Masjid	Gaur	Malda
85	Two tombs in front of Tantipura Masjid	Gaur	Malda
86	Two Stone Pillars	Gaur	Malda
87	Tower	Nimasarai	Malda
88	Eklakhi Mausoleum	Pandu	Malda
89	Outab Sahi Masjid	Pandua	Malda
90	Kurumbera Fort	Gaganeswar	Midnapore
91	John Pierce Tomb	Midnapore	Midnapore
92	Tomb of Azimunnisha Begum daughter of Murshid Quli Khan	Azimnagar	Murshidabad
93	Residency Cemetery also known as Station Burial ground	Babulbona Beharampore	Murshidabad
94	Bhabaniswar Mandir	Baranagar	Murshidabad
95	Char Bangla Group of Four Siva Temples	Baranagar	Murshidabad
96	Tomb of Mirmardan	Faridpur	Murshidabad
97	Dutch Cemetery	Kalikapur	Murshidabad
98	Old English Cemetery or Old Residence Burial Ground	Kashim Bazar	Murshidabad
99	Mosque	Kheraul	Murshidabad
100	Tomb of Alivardi Khan & the Tomb of Siraj-ud-daullah	Khosbag	Murshidabad
101	Mound known as Barkona Duel Mound	Panchthupi	Murshidabad
102	Mounds known as the Devil's Mound and Raja Kama's Palace	Rangamati	Murshidabad
103	Tomb of Sujauddin	Roshnibag	Murshidabad
104	Tomb & Mosque of Murhsid Kuli Khan	Sabjikatra	Murshidabad
105	Jahan Kosa Gun	Topkhana	Murshidabad
106	Hazarduari Palace & Imambara (Murshidabad)	Kila Nizamat	Murshidabad
107	Mound known as Bahanpukur Mound or Fort	Bamanpukur	Nadia
108	Ruins of Fort	Bamanpukur	Nadia
109	Temple	Palpara	Nadia
110	Old Temple at Banda	Banda	Purulia
111	Chandraketu's Fort	Berachampa	24 Parganas (North)

1	2	3	4
112	Ancient Mound known as Barah Mihirer Dhupi also known as Khana Mihirer Dhibi	Deulia & Kaukipara	24 Parganas (North)
113	Jattar Deul	Jata	24 Parganas (South)
114	Mound known as Kanhaiyajir Mandir and also the adjacent Mound	Bandarjhula	Purnea
115	Currency Building	Dalhoosie Square	Kolkata
116	Asiatic Society Building	Park Street	Kolkata
117	Maghen David Synagogue	Ward No. 45	Kolkata
118	Beth-el-Synagogue	Pollock Street	Kolkata
119	Dupleix Palace (Institute de Chandan Nagar)	Chandan Nagar	Hooghly
120	South Gate, Kella Nezamat	Lalbag	Murshidabad
121	Immambara, Kella Nezamat	Lalbag	Murshidabad
122	White Mosque, Kella Nezamat	Lalbag	Murshidabad
123	Yellow Mosque, Kella Nezamat	Lalbag	Murshidabad
124	Tripolia Gate, Kella Nizam	Lalbag	Murshidabad
125	Dharmaraj Temple, West Bengal	Pathra	Midanapur
126	Temples of Bandyopadhyay Family, West Bengal	Pathra	Midanapur
127	Sitala Temples, West Bengal	Pathra	Midanapur
128	Navratna Temple Complex, West Bengal	Pathra	Midanapur
129	Tamluk Rajbati, West Bengal	Padumbasan, Tamluk	Purba Medinipur
130	Clive's House Dum Dum known as Barakothi	Dum Dum, P.O. Nagar Bazar,	Distt. 24 North Parganas
131	26 Siva Temples	Barrakpore — Khardah	Distt. North 24 Parganas
132	Nil Kuthi Mound	Mouza Chak Chandpara	Distt. Mursidabad
133	Warren Hastings House	Barasat	Distt. North 24 Parganas

Bids for Sale of Natural Gas

2990. SHRI HARIN PATHAK:

DR. VALLABHBHAI KATHIRIA:

SHRI RATILAL KALIDAS VARMA:

SHRI JASUBHAI DHANABHAI BARAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Panna, Mukta and Tapti (PMT) Joint Venture partners invited the bids for sale of natural gas upto 4 MMSCMD from 1st April, 2006 from various companies;

(b) if so, the details thereof;

(c) whether Gujarat State Petroleum Corporation Ltd., (GSPCL) had offered the highest bid but the Union Government had directed PMT to sell the entire gas to GAIL;

(d) if so, the reasons therefore;

(e) whether the State of Gujarat has made any representation to Union Government to follow the rules of tender procedure and offer gas to GSPCL since their bid was the highest; and

(f) if so, the action taken by the Union Government on the representation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) and (b) Panna-Mukta and Tapti (PMT) JV invited bids from prospective buyers for sale of natural gas up to 4 MMSCMD for a period of two years.

(c) In response to JV's bid GSPC, one of the bidders offered the highest price of US \$ 4.75/MMBTU for 4 MMSCMD gas.

(d) As per Production Sharing Contract (PSC) signed by the Government with PMT JV, the Government nominee for lifting of natural gas is GAIL. However, in view of lack of consensus on gas price between GAIL and PMT JV, the Government had allowed JV partners to market the gas directly initially for a period of one year w.e.f. from 1.4.2005 and subsequently for another two years. However, to take care of the existing priority consumers in power and fertilizer sectors, GAIL continued to get major portion of the gas, while remaining gas was supplied in accordance with the bids received from the companies.

(e) and (f) The Government of Gujarat had represented to the Government of India. As per the PSC terms and provisions, Government nominee GAIL has the first right on natural gas produced from Panna Mukta and Tapti Blocks. Accordingly, if GAIL is able to lift entire gas produced by PMT JV on terms, mutually agreeable to both the parties, GAIL may market the entire gas. The bids were invited from companies in 2006 in view of the lack of consensus on gas price between GAIL and PMT JV.

[Translation]

Selling of Rubber Gas Pipe by LPG Distributors

2991. SHRI MOHD. MUKEEM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is aware that the gas distributors compel the customers to purchase the rubber pipe etc. from them and book the gas only on purchase of the said pipe;

(b) if so, the details thereof; and

(c) the steps taken by the Government to curb the unhealthy practices of dealers and protect the customers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) No, Sir. Public Sector Oil Marketing Companies (OMCs) have reported that they have not directed their LPG

distributors to sell gas rubber pipes etc. for domestic use to customers. However, in view of safety considerations, customers are encouraged by the OMCs to use LPG tubes which offer improved safety, viz., longer life, fire retardant property, rodent proof wire braiding and ozone resistant layer. Customers are not under any compulsion to purchase the same from the LPG distributors. In fact, customers are at liberty to buy these pipes (meeting BIS specifications) from any source of their choice.

[English]

Tourism Projects in Gujarat

2992. SHRI MADHUSUDAN MISTRY:

SHRI P.S. GADHAVI:

SHRI BHUPENDRASINH SOLANKI:

SHRI RATILAL KALIDAS VARMA:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

SHRI JASUBHAI DHANABHAI BARAD:

SHRI MAHESH KANODIA:

Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government has received any project proposals from the State Government of Gujarat for development of tourism;

(b) if so, the details thereof alongwith the financial assistance provided during the last three years, till date;

(c) the details of the number of projects which have been cleared so far till date;

(d) the details of the number of projects which have not been cleared or pending till date; and

(e) the time by which these are likely to be cleared?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (e) Development and promotion of places of tourist interest is primarily undertaken by the State Governments/Union Territory Administrations. However, Ministry of Tourism provides Central Financial Assistance on the basis of project proposals prioritized in consultation with the State Government.

During the year 2007-08, the following project proposals were received from the Government of Gujarat:

Sr. No.	Name of the project
1	2
1.	Destination development of Champaner-Pavagadh
2.	Destination development of Patan
3.	Destination development of Ambaji

1	2
4.	Integrated development of tourist facilities at Dev-Ni-Mori
5.	Mega circuit: Development of Dwarka
6.	Navratri Festival
7.	Tametar Fair, 2007
8.	International Kite Festival, 2008
9.	Sharad Utsav, 2008
10.	IT project

The project proposals, which are complete in all respect, are appraised on inter-se-priority basis, as per guidelines of the scheme and funds released, subject to availability under the respective head.

During the year 2007-08, the following project proposals have been sanctioned to Gujarat:

		(Rs. in lakh)
Sr.No.	Name of the project	Amount
1.	Development of Ambardi for Wildlife Interpretation Park in District Amreli	474.25
2.	Development of Village Nageswar, District Jamnagar	65.33

During the last three years, 14 projects worth Rs. 2594.16 lakh were sanctioned for development of tourism to the State of Gujarat.

300th Anniversary of Gur-Ta-Gaddi

2993. DR. RATTAN SINGH AJNALA: Will the Minister of CULTURE be pleased to state:

(a) the amount released by the Government of India so far in connection with the 300th anniversary of Gur-ta-Gaddi, Nanded in Maharashtra; and

(b) the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) In addition to the funds under Jawaharalal Nehru National Urban Renewal Mission [JNNURM], Government of India has approved one time ACA for Rs. 195 crores during 2007-08 for the preparation of the Ter-Centenary celebrations of Guru-ta-Gaddi, Nanded [Maharashtra] with 30% grant from Government of India and the balance to be raised by the State Government. The grant component of Rs. 58.5 crores has been since released.

[Translation]

Survey for new Railway Line

2994. SHRI CHANDRABHAN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of Jabalpur, Damoh, Panna and from Damoh to Kundalpur, rail lines;

(b) if so, the cost of construction estimated by the Railways after the survey including the distance thereof and the names of the stations proposed to be constructed; and

(c) the time by when the said projects are likely to be started/completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) The present status of surveys is as under:-

A survey for new broad gauge line from Jabalpur to Panna via Damoh was conducted in 1999. As per the survey report, cost of construction of this 246 km long line was assessed as Rs. 444 crore with a negative Rate of Return of (-) 2.67%. In view of acute constraint of resources and heavy throw forward of ongoing projects, it has not been found feasible to consider the proposal.

A survey for construction of a new BG line between Damoh and Kundalpur (33.25 km) has been completed recently. As per the survey report, cost of construction of this line has been assessed as Rs. 49.01 crore with a negative Rate of Return of (-) 5.37%. Since the proposed line is unremunerative in nature and could be proposed on socio economic considerations, Government of Madhya Pradesh was requested to share cost of the line to the extent of atleast 50%, but the same has not been agreed to.

(c) Not feasible to be indicated.

[English]

Low and Middle Income Group Tourists

2995. SHRI ASADUDDIN OWAI: Will the Minister TOURISM be pleased to state:

(a) whether the Union Government has chalked out any strategy in consultation with the State Governments to have some concrete projects to cater the needs of the low and middle income group tourists;

(b) if so, the details thereof;

(c) whether any special scheme has been prepared for implementation during 11th Plan period in this regard; and

(d) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (d) Ministry of Tourism provides Financial Assistance to States/Union Territories for creation/upgradation of tourism infrastructure on the basis of project proposals received from them. Financial assistance is also provided to States under the Scheme "Product/Infrastructure Development for Destinations and Circuits" for construction of budget accommodation in selected places of Jammu & Kashmir and all North Eastern States and Eco-tourism projects where private sector investment is not forthcoming or not possible.

Ministry of Tourism has formulated a scheme to provide incentive to hotels of 1 to 3 star and Heritage Basic categories all over the country where the hotel projects have been commissioned and classified w.e.f. 01.04.2007 to 31.03.2008. The incentive is in the form of capital subsidy of Rs. 2.00 lakh per room subject to a maximum of Rs. 30.00 lakh to one star hotel, Rs. 3.00 lakh per room subject to a maximum of Rs. 75.00 lakh to two star hotel and Rs. 3.00 lakh per room subject to a maximum of Rs. 100.00 lakh to three star and Heritage Basic category hotels.

Demand and Supply of Steel

2996. SHRI MADHU GOUD YASKHI:
SHRIMATI NIVEDITA MAANE:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI ANIRUDH PRASAD ALIAS
SADHU YADAV:
SHRI ASADUDDIN OWAISI:
SHRI DEVIDAS PINGLE:
SHRI SHISHUPAL N. PATLE:

Will the Minister of STEEL be pleased to state:

(a) the requirement of steel in the country during the Eleventh Plan Period;

(b) the demand and supply of steel in the country during each of the last three years and the current year;

(c) whether the demand for the steel was growing at a phenomenal rate and will soon begin growing at the rate of 14% while the supply side is growing at the rate less than 6%;

(d) if so, the details thereof and the steps taken by the Government to bridge the demand-supply gap;

(e) whether the Government is planning to import the steel in order to meet its demand and control the prices;

(f) if so, the details thereof;

(g) whether the Government has convened any

meeting of major steel producers recently to sort out issue impending their mega investment plans in the country and in regard to steel prices; and

(h) if so, the outcome of the meeting?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) As per the estimates of the Working Group on Steel, the demand for finished carbon steel in the final year of Eleventh Plan period is estimated at 70.3 million tonnes. However, taking into account the current rate of growth of steel consumption at 12/13%, the steel consumption during 2011-12 is expected to be more than 100 million tonnes.

(b) The data on demand and supply of finished carbon steel in the country during each of the last three years and the current year are as under:-

	(Million Tonnes)			
	2004-05	2005-06	2006-07	Apr07- Jan08 (Prov.)
Finished Steel Production	41.32	44.39	50.20	42.48
Apparent consumption	34.39	39.19	44.33	39.38

(c) The annual rates of growth in production and demand for finished carbon steel in last 4 years and the current year are given below:

	(% growth)				
	2003-04	2004-05	2005-06	2006-07	Apr07- Jan08
Production	9.0	7.0	7.4	13.1	5.1
Apparent Consumption	7.9	10.3	13.9	13.1	12.6

The Compounded Annual Growth Rate (CAGR) in demand for steel during the last four years (2003-07) has been growing at a phenomenal rate of 11.3% while the CAGR in production has been 9.1% during the same period. The demand for finished steel in the current year also has grown at a high rate of 12.6% while the production of finished carbon steel has grown by 5.1% during the same period.

(d) In order to promote the domestic steel industry, government have constituted an Inter-Ministerial Group, under the chairmanship of Secretary (Steel), to monitor and coordinate the issues concerning major steel investments in the country related to infrastructure, raw material supply,

environmental clearance and other resource constraints. It is estimated that by 2011-12, the crude steel capacity in the country will reach a level of 124 million tonnes, which will be sufficient to meet the projected demand. The public sector units, Steel Authority of India Ltd. and Rashtriya Ispat Nigam Ltd. together, are adding nearly 16 million tonnes of crude steel capacity in the 11th plan to bridge the demand-supply gap. In addition, the import duty on steel has been progressively brought down to 5% to meet the domestic demand and encourage competition.

(e) and (f) The Government is not directly involved in the import of steel. Import is undertaken directly by the consumers or traders. However, to facilitate easy import of steel, the import duty on steel has been progressively brought down to 5%. Also, there are no quantitative restrictions on import of steel.

(g) and (h) Ministry of Steel had convened a meeting with existing major steel producers on 14.2.2008 under the chairmanship of the Hon'ble Steel Minister to discuss on steel price rise. Based on the concern expressed by the Hon'ble Steel Minister, the steel producers announced a reduction of Rs. 1000 per tonne for TMT and Rs. 500 per tonne for other categories of steel products, on their retail sale prices.

Ministry of Steel had also convened a meeting with major steel investors on 3rd March 2008 under the Chairmanship of Hon'ble Steel Minister to discuss on issues concerning major investments and the ways and means to expedite the steel projects. The Hon'ble Steel Minister reviewed the progress of major steel projects and discussed on possible ways and means to expedite the steel investments.

Recommendations of BRPSE

2997. SHRI PRABODH PANDA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of central public sector companies recommended by the Board for Reconstruction of Public Sector Enterprises (BRPSE) for revival;

(b) the details of the companies;

(c) whether the Union Government has decided to revive all of these companies based on the recommendations of the BRPSE; and

(d) if so, the details and the amount of funds likely to be allocated for revival of these companies?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV):

(a) and (b) Board for Reconstruction of Public Sector Enterprises (BRPSE) has recommended revival of 49 Central Public Sector Enterprises (CPSEs) as given in the enclosed Statement-I. In addition, BRPSE has also recommended to the Government to accord 'in principle' approval for reversal of its earlier decision to close the units of Fertilizer Corporation of India Ltd. (FCIL) and Hindustan Fertilizer Corporation Ltd. (HFCL) so as to explore various options for their revival.

(c) and (d) Based on the recommendations of the BRPSE, Government have so far approved the proposals for revival of 28 CPSEs as given in the enclosed Statement-II involving assistance of Rs.8409.31 crores (cash assistance of Rs. 1962.51 crores and non cash assistance of Rs.6446.80 crores). In addition, Government have also decided 'in principle' to examine the possibility of revival of FCIL and HFCL subject to the confirmed availability of Gas.

Statement-I

List of CPSEs recommended for revival by BRPSE

S.No.	Name of the Administrative Ministry/ Department/CPSE
1	2
Department of Heavy Industry	
1.	Hindustan Salts Ltd., Jaipur, Rajasthan
2.	Bridge & Roof Co. (India) Ltd., Kolkata
3.	BBJ Construction Co. Ltd., Kolkata
4.	Tyre Corporation of India Ltd., Kolkata
5.	HMT Bearings Ltd., Hyderabad, AP
6.	Praga Tools Ltd., Secunderabad, AP
7.	Braithwaite & Company Ltd., Kolkata
8.	NEPA Ltd., Nepa Nagar, MP
9.	Richardson & Cruddas Ltd., Mumbai
10.	Tungabhadra Steel Products Ltd., Bellary, Karnataka
11.	Bharat Wagon & Engineering Co. Ltd., Patna, Bihar
12.	Bharat Pumps & Compressors Ltd., Allahabad, UP
13.	Cement Corporation of India Ltd., Delhi
14.	HMT Machine Tools Ltd., Bangalore, Karnataka
15.	Heavy Engineering Corporation Ltd., Ranchi, Jharkhand
16.	Andrew Yule & Co. Ltd., Kolkata

1	2
17.	Instrumentation Ltd., Kota, Rajasthan
18.	Triveni Structurals Ltd., Allahabad, UP
19.	HMT Ltd., Bangalore
20.	HMT Watches Ltd., Bangalore
21.	Bharat Heavy Plate & Vessels Ltd., Visakhapatnam, Andhra Pradesh
22.	Hindustan Cables Ltd., Kolkata, West Bengal
23.	HMT Chinar Watches Ltd., Jammu, Jammu & Kashmir

Ministry of Textiles

24.	British India Corporation Ltd., Kanpur, UP
25.	National Textiles Corporation Ltd. & its subsidiaries, Delhi and other states
26.	National Jute Manufactures Corporation Ltd. Kolkata, West Bengal

Deptt. of Fertilizers

27.	Madras Fertilizers Ltd., Manali, Tamil Nadu
28.	Fertilizers & Chemicals Travancore Ltd., Kochi, Kerala

Deptt. of Shipping

29.	Central Inland Water Transport Corporation Ltd., Kolkata
30.	Hindustan Shipyard Ltd., Delhi
31.	Hooghly Dock & Port Engineers Ltd.

Deptt. of Chemicals & Petrochemicals

32.	Hindustan Antibiotics Ltd., Pune, Maharashtra
33.	Hindustan Organic Chemicals Ltd., Mumbai
34.	Hindustan insecticides Ltd., Delhi

1	2
35.	Bengal Chemicals & Pharmaceuticals Ltd., Kolkata
36.	Indian Drugs & Pharmaceuticals Ltd., Gurgaon, Haryana
37.	IDPL (Tamil Nadu) Ltd., Chennai
38.	Bihar Drugs & Organic Chemicals Ltd., Muzaffarpur, Bihar

Ministry of Coal

39.	Eastern Coalfields Ltd., Burdwan, W. Bengal
40.	Bharat Coking Coal, Dhanbad, Jharkhand

Ministry of Mines

41.	Mineral Exploration Corporation Ltd., Nagpur, Maharashtra
42.	Hindustan Copper Ltd., Kolkata

Department of Scientific & Industrial Research

43.	Central Electronics Ltd., Delhi
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Ministry of Water Resources

44.	National Projects Construction Corporation Ltd., Delhi
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Ministry of Steel

45.	MECON Ltd., Ranchi, Jharkhand
46.	Bharat Refractories Ltd., Bokaro, Jharkhand

Deptt. of Agriculture & Co-operation

47.	State Farms Corporation of India Ltd., Delhi
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Ministry of Petroleum & Natural Gas

48.	Biecco Lawrie Ltd., Kolkata
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Ministry of Railways

49.	Konkon Railway Corporation Ltd., Delhi
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Statement-II

Cash and Non-cash Assistance approved by the Government in respect of revival proposals recommended by BRPSE

Sl. No.	Name of the CPSE	Assistance (Rs. in Crores)		
		Cash #	Non-Cash @	Total
1	2	3	4	5
1.	Hindustan Salts Ltd.	4.28	73.30	77.58
2.	NTC including its subsidiaries	39.23	-	39.23

1	2	3	4	5
3.	Bridge & Roof Co. (India) Ltd.	60.00	42.92	102.92
4.	BBJ Construction Co. Ltd.	-	54.61	54.61
5.	HMT Bearings Ltd.	7.40	43.97	51.37
6.	Praga Tools Ltd.	5.00	209.71	214.71
7.	Braithwaite & Company Ltd.	4.00	280.21	284.21
8.	British India Corporation Ltd.	47.35	-	47.35
9.	Central Inland Water Transport Corporation Ltd.	73.60	280.00	353.60
10.	Heavy Engineering Corporation Ltd.	102.00	1116.30	1218.30
11.	Cement Corporation of India Ltd.	184.29	1267.95	1452.24
12.	Richardson & Cruddas Ltd.	-	-	-
13.	Hindustan Antibiotics Ltd.	137.59	267.57	405.16
14.	Hindustan Organic Chemicals Ltd.	250.00	NA	250.00
15.	Fertilizers & Chemicals (Travancore) Ltd.	-	670.37	670.37
16.	Tungabhadra Steel Products Ltd.	-	-	-
17.	Hindustan Insecticides Ltd.	-	267.29	267.29
18.	Mineral Exploration Corporation Ltd.	-	104.64	104.64
19.	Central Electronics Ltd.	-	6.02	6.02
20.	Eastern Coal Fields Ltd.	-*	-*	-*
21.	Bharat Pumps and Compressors Ltd.	3.37\$	153.15	156.52\$
22.	Bengal Chemicals & Pharmaceuticals Ltd.	207.19	233.41	440.60
23.	HMT Machine Tools Ltd.	723.00	157.80	880.80
24.	MECON Ltd.	93.00	23.08	116.08**
25.	Andrew Yule & Co. Ltd.	-&	457.14	457.14
26.	Hindustan Copper Ltd.	-	612.94	612.94
27.	Bharat Heavy Plate & Vessels Ltd.	-	-	-\$
28.	State Forms Corporation of India Ltd.	21.21	124.42	145.63
Total		1962.51*	6446.80*	8409.31*

Cash Assistance may involve budgetary support through equity/loan/grants

@ Non-cash Assistance may involve waiver of interest, penal interest, GOI loan, Guarantee fee, conversion of loan into equity/debentures etc.

* The revival plan approved by the Government inter alia envisaged non-cash assistance of Rs. 2470.77 crores and waiver of service charges of Rs. 14 crores per annum from 2004-05 from Coal India Ltd.

& The issue of infusion of funds by GOI or by Joint Venture or a Strategic Partner will be sorted out by M/o of Finance and the M/o Heavy Industries.

\$ In addition, ONGC and BHEL would extend cash support to the extent of Rs. 150 crores and Rs. 20 crores respectively.

** Excluding Continuation of 50% interest subsidy (not exceeding Rs. 6.50 crores per annum) on VRS loans.

\$\$ Cabinet approved "in principle" the takeover of BHPV by BHEL with the direction that the valuation of BHPV be carried out prudently on the basis of established principles and if the takeover is not found feasible, the matter be brought back before the Cabinet.

[Translation]

Training of SC/ST Officers

2998. SHRI PUNNU LAL MOHALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the guidelines, rules/instructions laid down for providing training and reservation in the country and abroad for officers belonging to the Scheduled Castes/Scheduled Tribes in Oil India Limited and other oil companies, company – wise;

(b) the number of training programmes organized in the country and abroad during each of the last three years;

(c) the number of officers belonging to Scheduled Castes/Scheduled Tribes nominated for the training programmes by Oil India Limited and other oil companies, company-wise;

(d) whether any case pertaining to violation of rules in this regard has come to light; and

(e) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):
(a) The guidelines issued by the Government provide for the following:

- i. 25% of seats are earmarked for providing institutional Training in the country and abroad for SC/ST Officers in the Group A.
- ii. SC/ST candidates promoted on relaxed standards are nominated for internal/external training programmes to enable them to come up to the standards of other candidates.

(b) Please see at Statement-I.

(c) Please see at Statement-II.

(d) No, Sir.

(e) Not applicable.

Statement-I

Name of PSUs	No. of Training programmes in country & abroad during the last three years – year-wise					
	2004-05		2005-06		2006-07	
Oil India Limited	-	-	-	-	-	-
IOCL	1840	27	1578	48	1265	74
Biecco	3	0	4	0	7	0
OIDB	Nil	Nil	Nil	Nil	Nil	Nil
CPCL	342	4	334	11	380	5
BPCL	386	26	485	44	446	64
Balmer Lawrie	113	0	91	0	69	0
HPCL	2733	767	5627	889	2276	169
NRL	79	4	82	0	95	1
GAIL	342	33	328	16	408	10
MRPL	214	0	415	2	429	4
ONGC	222	16	240	23	211	32
EIL	53	0	40	0	61	0
BRPL	75	7	79	3	129	8

Statement-II

Name of PSUs	No. of SC/ST Officers nominated for training in country and abroad during the last three years – year-wise											
	2004-05				2005-06				2006-07			
	SC		ST		SC		ST		SC		ST	
	A*	I*	A*	I*	A*	I*	A*	I*	A*	I*	A*	I*
1	2	3	4	5	6	7	8	9	10	11	12	13
Oil India Limited	-	-	-	-	-	-	-	-	-	-	-	-
IOCL	2	2024	0	890	15	1581	4	674	28	1608	5	671

1	2	3	4	5	6	7	8	9	10	11	12	13
Blecco	-	-	-	-	-	-	-	-	-	-	-	-
OIDB	-	-	-	-	-	-	-	-	-	-	-	-
CPCL		268				229				256	8C	
BPCL	3	308	1	99	3	324	-	122	5	302	4	133
Balmer Lawrie	-	7	-	1	-	9	-	-	-	5	-	-
HPCL	28	868C	1	-	-	1840C	26	778	19	2445C	3C	
NRL	-	52	1	75	-	65	-	76	-	62	-	41
GAIL	5C	-	5	417C	3C	395C	-	-	1C	480C	-	-
MRPL	-	19	-	1	-	72C	-	1	-	67	-	-
ONGC	-	588C	26C	-	-	545C	30C	-	-	373C	44C	-
EIL	1	136	-	31	-	76	-	15	-	-	-	23
BRPL	-	48C	-	-	2	32C	-	-	3	48C	-	-

* (A) Abroad

* (I) India

* (C) Combined (SC & ST)

*[English]***Air India at Global Level**

2999. SHRI RAGHUNATH JHA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India is facing stiff competition at global level;

(b) if so, the details thereof; and

(c) the steps taken by Air India to attract more passengers?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. The competition has increased due to factors such as increase in the operation of foreign airlines to/from India, increase in their capacity and connectivity, entry of low cost carriers etc.

(c) The steps taken by Air India to attract more passengers are as follows—purchase of state-of-the-art new aircraft with inflight entertainment system, refurbishment of existing aircraft with new seats, inflight entertainment system etc., rationalisation of schedules to eliminate overlapping of flights, streamlining of operations, implementation of free code share, joint participation in all schemes/promotions on domestic sectors, through check-in and seamless transfer at Mumbai, Delhi, Chennai, Kolkata, Bangalore and Hyderabad where by passengers can connect domestic flight to an international flight in a single check-in process, introduction of non-stop flights from Mumbai & Delhi to New

York, Mumbai to Hong Kong and Mumbai to Singapore, introduced e-ticketing on select routes, city check-in, advance airport check-in, establishment of call centres, SMS alerts in case of cancellations/delays.

*[Translation]***Constitution of BRPSE**

3000. SHRI HARIKEWAL PRASAD:
SHRIMATI SANGEETA KUMARI SINGH DEO:
DR. DHIRENDRA AGARWAL:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of times meetings held after constitution of Board for Reconstruction of Public Sector Enterprises (BRPSE);

(b) the number of cases disposed finally in these meetings so far;

(c) the decision taken by the Government on the suggestions of the Board and the number of suggestions not accepted, the details thereof;

(d) the reasons for non-acceptance of the said suggestions;

(e) the total number of cases pending with the Board for more than last three years; and

(f) the steps taken by the BRPSE for early disposal of the remaining cases?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) and (b) Board for Reconstruction of Public Sector Enterprises (BRPSE) has, till February 2008, held 56 meetings and given its final recommendations for revival of 49 cases of CPSEs and closure of two cases. In addition, BRPSE has also recommended to the Government to accord 'in principle' approval for reversal of its earlier decision to close the units of Fertilizer Corporation of India Ltd. (FCIL) and Hindustan Fertilizer Corporation Ltd. (HFCL) so as to explore various options for their revival.

(c) and (d) Based on the recommendations of BRPSE, the Government have so far approved the proposals for revival of 28 CPSEs and closure of 2 CPSEs. In addition, Government have also decided 'in principle' to examine the possibility of revival of FCIL and HFCL subject to the confirmed availability of Gas.

(e) and (f) No case is pending with BRPSE for more than three years. The Board meets as often as required to dispose off the cases referred to it.

Exploration in the Deep Sea by ONGC

3001. SHRI MITRASEN YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation (ONGC) has stopped exploration of Oil and Gas in the deep Sea;

(b) if so, the reasons therefore;

(c) whether at present the rigs are not available for drilling with the Corporation;

(d) whether the agreement with Discoverer Seven Seas (DSS) of Trans-Ocean expired in December, 2007 and the said company is presently drilling for Reliance;

(e) if so, whether the exploration work of ONGC in Krishna-Godavari, Mahanadi basin and in the north-eastern coastal bay is likely to be affected adversely; and

(f) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) No, Sir.

(c) and (d) ONGC owned rig Sagar Vijay having capability of drilling up to 900 m water depth is presently deployed for drilling in East Coast.

Another charter hired rig "Discoverer Seven Seas" having capability of drilling up to 1800 m water depth will be

deployed in June/July, 2008. The earlier contract of this rig with ONGC came to an end on 29th December, 2007. The rig has been rehired by ONGC and will be deployed after completion of due formalities of dry dock within mobilization period of 180-210 days from the end date of earlier contract. The rig is presently under dry dock in Singapore and will be deployed back in ONGC after completion of due formalities of dry dock.

(e) Out of the total exploration acreages available with ONGC, 34 (28 NELP and 6 under nomination) are in deepwater areas. The deep water drilling programme will be constrained in 17 deep water NELP blocks (4 each in KG and in Mahanadi/NEC basin and 3 each in Andaman, Cauvery & KK basins) and 6 nomination blocks (2 each in KG & Mumbai, one each in KK and GK basins) for fulfillment of MWP and in 3 NELP blocks where MWP commitments are met but additional exploratory/appraisal wells are planned.

(f) Few of the E&P companies have approached Government for a drilling Moratorium for a period about three years for deepwater areas in view of global shortage of deepwater rigs. No final decision has been taken by the Government on this issue.

[English]

Restructuring Oil and Gas CPUs

3002. SHRI M.P. VEERENDRA KUMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has formulated any scheme to restructure oil and gas CPUs in order to increase their efficiencies and promote competition among them;

(b) if so, the details thereof;

(c) whether the cost of refining oil in CPUs is much higher than their counterparts in the private sector; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) The Advisory Committee on Synergy in Energy headed by Dr. V. Krishnamurthy has recommended policy and structural changes and also suggested certain management solutions for improved performance of the oil companies in the public sector. Some of the major recommendations are:

- (1) Merger of Oil Public Sector Undertakings (PSUs) may not be advisable for the present.
- (2) On policy issues, there is need for an integrated energy policy, setting up of Cabinet Committee on Energy headed by the Prime Minister and setting up of an Energy Ministry. The Committee has also recommended revamping of the existing framework of supervision and overview by various surveillance agencies like Central Vigilance Commission by setting up of pre-investigation Board with former PSUs chiefs, Government and Private Sector representatives.
- (3) For empowering Directorate General of Hydrocarbons as an autonomous body with a separate cadre of experts and access to funds.
- (4) For overseas ventures, to set up a parallel new entity by Oil India Limited. Intense competition in overseas bidding is to be avoided by fixing up a limit related to the production capacity of more than 2 million tonnes of oil equivalent for ONGC Videsh Limited (OVL), below which the other new entity would be permitted to bid.
- (5) Another recommendation of the Committee relates to setting up of a National Shareholding Trust, modeled after Temasek of Singapore and Khazanah of Malaysia, but with a modification. The oil PSUs joining the Trust shall continue to retain their PSU character and the Trust shall function as non-profit Trust set up under the Societies Registration Act or under the companies Act or as a statutory body. The Board of the Trust will comprise eminent personalities from Government, Public Sector and Private Sector. The Committee expects that the greater autonomy to the Trust would ensure synergy in operations.

The recommendations are under consideration of the Government.

(c) and (d) The cost of refining varies from refinery to refinery. The cost of crude oil depends upon a number of factors including the type of crude oil, size of refinery, refinery, configuration, age of equipment, technology used, Port facilities, location of refinery etc.

Nutrient based Subsidy for NPK & NP Complex Fertilizers

3003. SHRI P. KARUNAKARAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has decided to give nutrient based subsidy for NPK and NP complex fertilizers.
- (b) if so, the details thereof;

(c) whether any agency/organisation has requested to give the subsidy to the blended fertilizers;

(d) if so, the details thereof; and

(e) the reasons for not giving subsidy to the blended fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) No, Sir.

(b) Does not arise.

(c) to (e) Blended fertilizers manufacturing units are using subsidized fertilizers as raw materials/inputs and thus, are receiving subsidy in the form of subsidized inputs.

[Translation]

Information System at the Airports

3004. SHRI HEMMAL MURMU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the increase in the number of private aircrafts has increased the work load of Air Traffic Control System leading to the failure of Airports Authority of India in displaying the information about the landing of aircraft thereby causing difficulties to the passengers;

(b) if so, the details thereof; and

(c) the efforts made/proposed to be made for an effective information and service centres at the Airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Air Traffic Control Systems are capable of handling the increased air traffic.

(c) The flight information to the passengers is provided through Flight Information Display System (FIDS). At present, this facility is provided at 26 airports. Taking cognizance of the increase in the number of flights, Airports Authority of India (AAI) has augmented the capacity of such systems at 10 airports.

[English]

Development of Tourism

3005. DR. K. DHANARAJU: Will the Minister of TOURISM be pleased to state:

(a) whether the Government has taken any new steps to improve tourism in the country;

(b) if so, the details thereof;

(c) whether any study has been conducted on how China is developing tourism in their country;

(d) if not, whether any study will be conducted on 'China' to develop tourism; and

(e) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) Development and promotion of tourism is primarily the responsibility of the State Governments/ UT Administrations. However, the Ministry of Tourism extends financial assistance to them for tourism related projects which are identified in consultation and interaction with them. The other steps taken by the Government to improve tourism in the country are:

- Focusing on growth of hotel infrastructure, particularly that for budget hotels;
- Enhancing connectivity through augmentation of air capacity and improving road infrastructure to major tourist attractions;
- Direct approach to the consumers through electronic and print media through the "Incredible India" Campaign;
- Production and distribution of publicity material;
- Direct co-operative marketing with the airlines, tour operators and wholesalers in overseas markets;
- According greater focus to the emerging markets, particularly of China, North East Asia and South East Asia;
- Participation in Trade Fairs and Exhibitions;
- Use of internet and web marketing; and
- Re-inforced hospitality programmes including grant of air passages to invite media personnel, tour operators on familiarization tours to India to get first hand knowledge on various tourism products.

(c) Ministry of Tourism has not conducted any such specific study.

(d) and (e) No such proposal is under consideration of Ministry of Tourism.

[Translation]

Compensation for Acquired Land

3006. SHRI MANSUKHBHAI D. VASAVA: Will the Minister of PETROLEUM and NATURAL GAS be pleased to state:

(a) whether the farmers whose land has been acquired for gas and oil exploration get meager compensation;

(b) if so, the quantum of compensation alongwith its present rate; and

(c) the date when the compensation was fixed last time?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) No, Sir. Compensation is paid to the land owners as per the assessment made by the respective Revenue Authorities as notified through award or as per the mutual consent between Exploration Oil Companies and the land owner. The amount of compensation is derived based on the prevailing rate of the nearby area, quality/type of land and value of the standing crop (if any).

(c) The rates are revised from time to time. The date when last compensation was fixed in different states/assets is given as under:-

- In Gujarat, the rates were revised w.e.f. 01.01.2006.
- In Tamil Nadu, the rates were fixed w.e.f. 01.01.2006.
- In Tripura Asset, Agartala, the compensation for acquired land is paid through Land Acquisition Collector as determined/awarded by the state revenue authority.
- In Assam Asset, in lease cases the value of the land is fixed by the district revenue authority and present rate is applicable w.e.f. 01.01.2006.

Rehabilitation Programmes for Disabled, Leprosy Affected, Aged Persons and Manual Scavengers

3007. SHRI PARAS NATH YADAV:
SHRI BHUVANESHWAR PRASAD MEHTA:
SHRI VIJOY KRISHNA:
SHRI GANESH SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has launched a Rehabilitation Programme for disabled, leprosy affected, aged persons and manual scavengers;

(b) if so, the details thereof;

(c) the amount of funds allocated by the Government for the said Rehabilitation Programme State-wise and scheme-wise;

(d) the expenditure incurred on the said rehabilitation programme upto December, 2007 State-wise and scheme-wise;

(e) the total amount of funds likely to be allocated for the aforesaid rehabilitation programme during the Eleventh Five Year Plan;

(f) whether the Government is aware that handi-capped persons are facing difficulties in obtaining certificates and pensions; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) The Ministry is implementing following rehabilitation programmes for disabled, leprosy cured, aged persons and manual scavengers;

- (i) Deendayal Disabled Rehabilitation Scheme (DDRS)
(ii) Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP)

(iii) Integrated Programme for Older Persons

(iv) Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS)

Leprosy affected persons are not covered under any of the above schemes.

(c) and (d) Under the schemes, funds are not allocated State-wise. However, details of funds released upto December, 2007 under the schemes is given in Statement-I.

(e) The total funds allocated during the Eleventh Five Year Plan under the schemes is given in Statement-II.

(f) and (g) Yes, Sir. A Committee has been constituted for revising the procedure of issuing disability certificates. The pensions are provided by most of the States/UTs.

Statement-I

State-wise funds released upto December, 2007

(Rs. in lakhs)

Sl.No.	State	Deendayal Disabled Rehabilitation Scheme	Integrated Programme for Older Persons	Self Employment Scheme for Rehabilitation of Manual Scavengers	Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances
1	2	3	4	5	6
1	Andhra Pradesh	543.99	214.52	-	Under the scheme the expenditure upto December, 2007 was Rs. 20.74 crore.
2	Assam	30.98	51.08	260.33	
3	Bihar	100.03	2.76	7.28	
4	Chandigarh	5.11	-	-	
5	Chhattisgarh	23.65	1.18	-	
6	Delhi	138.38	10.30	-	
7	Goa	14.87	-	-	
8	Gujarat	31.03	-	200.00	
9	Haryana	69.01	23.71	-	
10	Himachal Pradesh	-	4.76	16.55	
11	Jammu & Kashmir	4.29	0.56	13.22	
12	Jharkhand	4.81	-	279.75	
13	Karnataka	419.31	104.50	18.00	
14	Kerala	211.69	2.22	-	
15	Madhya Pradesh	75.86	2.77	965.66	

1	2	3	4	5	6
16	Maharashtra	84.84	15.20	304.70	
17	Manipur	71.92	44.53	-	
18	Meghalaya	17.15	-	-	
19	Mizoram	3.50	-	-	
20	Nagaland	0.36	1.38	-	
21	Orissa	191.61	195.35	994.28	
22	Pondicherry	5.88	-	24.15	
23	Punjab	51.35	3.42	-	
24	Rajasthan	93.71	5.21	174.02	
25	Tamil Nadu	188.40	142.52	55.90	
26	Tripura	2.30	5.00	-	
27	Uttar Pradesh	442.25	28.37	-	
28	Uttaranchal	24.97	3.63	-	
29	West Bengal	269.74	86.65	1.35	

Statement-II*Allocation of funds during Eleventh Five Year Plan*

Sl.No.	Name of the Schemes	Allocation during Eleventh Five Year Plan (Rs. in crore)
1.	Deendayal Disabled Rehabilitation Scheme	600.00
2.	Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances	542.00
3.	Integrated Programme for Older Persons	660.00
4.	Self Employment Scheme for Rehabilitation of Manual Scavengers	113.00

*[English]***New Train for Somnath-Mumbai**

3008. DR. VALLABHBHAI KATHIRIA: Will the Minister of RAILWAYS be pleased to state:

(a) the time by when demand of a new train running between Somnath to Mumbai as superfast is likely to be materialized;

(b) whether any representation in this regard has been made;

(c) if so, the details thereof;

(d) whether a demand for the extension of Navjivan Express up to Rajkot is examined and the decision taken; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) At present, there is no such proposal.

(b) and (c) Yes, Sir. Representations, including from Hon'ble Member of Parliament, Shri Jashubhai D. Barad, have been received in this regard.

(d) Yes, Sir.

(e) Extension of 2655/2656 Chennai-Ahmedabad Navjeevan Express upto Rajkot has not been found feasible due to operational and resource constraints.

*[Translation]***Compensation to the Family Affected by Rail Accidents**

3009. SHRI RASHEED MASOOD: Will the Minister of RAILWAYS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item in 'Hindustan' on 8th December, 2007 published under caption "Maut Key Muavazey Key Liya Bhi Jadojahad"

(b) if so, the action taken thereon;

(c) whether the Ministry of Railways has paid compensation to the families of the deceased in Samjhaota Express, bomb explosion;

(d) if so, the details thereof; and

(e) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Yes, Sir. The six deceased passengers mentioned in the news clipping were Pakistani Nationals. However, the names of only three of these figure in the list of identified dead persons and the remaining three are yet to be identified. Out of the total ex-gratia payment of Rs. Ten lakh each, payment of Rs. One lakh each has been made to the Indian relatives of the three identified deceased persons mentioned in the news clipping. Remaining amount of Rs. Nine lakh each is being arranged through the Indian High Commission in Pakistan after identification of the legal heirs.

(c) to (e) Compensation is paid only after a claim filed in this regard is decreed by the Railway Claims Tribunal. So far 22 claims have been filed before the Railway Claims Tribunal, out of which 2 have been decreed and compensation amounting to Rs. 8 lakhs has been paid to the next of kin of the deceased.

[English]

Setting up of LPG Cylinders Units

3010. SHRI JUAL ORAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether some overseas companies are keen to set up LPG cylinder units in India;

(b) if so, name of the foreign companies and the States where they are planning to set up the units; and

(c) the details of the offer made by those companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) No, Sir. Ministry is not aware of any overseas company keen to set-up LPG cylinder units in India.

Tourism Schemes

3011. SHRI PRABHUNATH SINGH: Will the Minister of TOURISM be pleased to state:

(a) the Major schemes launched by the Government during the last three years for promotion of tourism;

(b) the Expenditure incurred on each of the aforesaid projects/schemes;

(c) the Revenue earned by the Government from such schemes during the last three years; and

(d) the main barriers in the development of tourism especially in non-tourist-oriented States?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (d) Details of expenditure incurred during the last three years on plan schemes of Ministry of Tourism including the major schemes of Product/Infrastructure Development for Destinations and Circuits, Overseas Promotion and Publicity and Domestic Promotion and Publicity are as under:

Year	Expenditure (Rs. in crore)
2004-05	464.68
2005-06	768.16
2006-07	797.05

Estimated Foreign Exchange Earnings from tourism during the last three years are as under:

Year	Foreign Exchange Earnings (Rs. in crore)
2005	33123
2006	40375
2007	49413

Shortage of accommodation and inadequate connectivity are some of the main barriers in the development of tourism.

Lease of Land for Air Projects in Karnataka

3012. SHRI M. SHIVANNA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether some of the air projects in Karnataka are facing bitter criticism as the land is being leased at a much lower rate;

(b) if so, whether the Union Government will take measures to check such sale of the Government land at a throw away price; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) and (c) Do not arise.

Demand for Petroleum Products

3013. SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI RAVI PRAKASH VERMA:
SHRI ANANDRAO VITHOBA ADSUL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the demand for petroleum products was estimated during the beginning of Eleventh Five Year Plan excluding the liquid fuel requirement for power generation;

(b) the growth rate of petroleum products during the Tenth Five Year Plan;

(c) the growth rate of petroleum products estimated for Eleventh Five Year Plan; and

(d) the measures taken or proposed to be taken by the Union Government for intensify exploration and enhancement of hydrocarbon reserves to boost the growth of petroleum products?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) The demand for petroleum products estimated by Working Group on Petroleum and Natural Gas for Eleventh Five Year Plan period is given below:-

(Figure in Million Metric Tonne)

	2007-08	2008-09	2009-10	2010-11	2011-12
Base Case	116.437	119.098	121.987	126.973	131.767
Upper Case	117.555	121.951	127.789	136.593	141.793

(b) The growth rate of petroleum products during the Tenth Five Year Plan is given below:-

	2002-03	2003-04	2004-05	2005-06	2006-07	CARG (%)
% Growth	3.7	3.5	3.6	1.4	6.7	3.8

(c) The growth rate (%) of petroleum products during the Eleventh Five Year Plan is given below:-

	2007-08	2008-09	2009-10	2010-11	2011-12	CARG (%)
Base Case	2.1	2.3	2.4	4.1	3.8	2.93
Upper Case	3.1	3.7	4.8	6.9	3.8	4.45

(d) Several steps which have been taken/are in hand to accelerate hydrocarbon exploration and production activities and to bridge the demand and supply gap in the country, include the following:-

- (i) Carving out more and more areas for exploration for offer under various rounds of New Exploration Licensing Policy (NELP).
- (ii) Quicker development of discovered reserves for enabling commencement of production.
- (iii) Use of stimulation techniques for increasing production from existing fields.
- (iv) Application of Enhanced Oil Recovery (EOR)/ Improved Oil Recovery (IOR) techniques for increasing recovery factor from existing fields.
- (v) Arresting decline from ageing fields.
- (vi) Acquisition of exploration acreages and producing properties overseas to bring in equity oil.
- (vii) Substitution of oil through use of non-conventional sources of energy such as bio-diesel, ethanol, etc.
- (viii) Extraction of gas from gas hydrates under National Gas hydrates Programmes (NGHP) by evolving suitable production technology.

Break from Exploratory Activity by the Petroleum Companies

3014. SHRI RAVI PRAKASH VERMA:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the leading petroleum companies seeking a break from exploratory activity in the already awarded deep water blocks;

(b) if so, the details thereof and the reasons therefore;

(c) whether the Government has worked out a proposal for granting a exploration holiday;

(d) if so, the steps taken by the Government in this regard; and

(e) the steps taken by the Government to meet the shortage in the oil production?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) and (b) Some E&P companies have approached Government for a drilling Moratorium for a period of about three years for deepwater areas in view of global shortage of deepwater rigs.

(c) and (d) No final decision has been taken by the Government on this issue.

(e) Several steps have been taken/are in hand to accelerate hydrocarbon exploration and production activities and to bridge the demand and supply gap in the country, which includes the following:

- (i) Offering more and more areas for exploration including deepwater and frontier areas through NELP rounds.
- (ii) Quicker development of discovered reserves for enabling commencement of production.
- (iii) Use of stimulation techniques for increasing production from existing fields.
- (iv) Application of Enhanced Oil Recovery (EOR)/Improved Oil Recovery (IOR) techniques for increasing recovery factor from existing fields.
- (v) Arresting decline from ageing fields.
- (vi) Acquisition of exploration acreages and producing properties overseas to bring in equity oil.
- (vii) Substitution of oil through use of non-conventional sources of energy such as bio-diesel, ethanol, etc.
- (viii) Extraction of gas from gas hydrates under National Gas Hydrates Programme (NGHP) by evolving suitable production technology.

Cochin Airport

3015. SHRI S. AJAYA KUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of Public-Private partnership in International Airport Cochin;
- (b) the details of the aerotropolis concepts of Cochin Airport; and
- (c) the details of future plans in the concept of Cochin Airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Cochin International Airport was promoted by the State Government of Kerala on Public-Private-Partnership (PPP) basis. There are about 16,500 shareholders comprising of the Government of Kerala, State PSUs, Central PSUs, Banks, NRIs and Public. There shareholding is: State Government and its PSUs, (35.15%), Central PSUs (Air India – 3.38%), BPCL -3.54%), Banks, NRIs & Public (20.48%) and Directors (37.45%).

(b) Cochin International Airport Limited (CIAL) has acquired about 1400 acres of land for the purposes of developing the airport, out of which 600 acres of land has been earmarked for setting up of the Aerotropolis (airport city). CIAL envisions developing a full-fledged airport city,

surrounding the airport with State of the Art facilities for the various users and stakeholders.

(c) CIAL has plans to set up an Aircraft Maintenance Repairs and Overhaul Center (MRO) and an aviation academy.

E-Dhabhol Bangalore Gas Pipeline

3016. SHRI SURESH ANGADI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether GAIL (India) Limited is planning to lay the e-Dhabhol Bangalore Gas pipeline;
- (b) if so, the details thereof;
- (c) the time by when this project is likely to be approved; and
- (d) to what extent it will be helpful for Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) Authorization has been given to GAIL for laying Dabhol – Bangalore gas pipeline with a minimum capacity of 16 Million Standard Cubic Meters Per Day (MMSCMD) at a pressure of 90 kg/sq.cm. Out of this capacity, 4 MMSCMD would be available for use on common carrier basis to a third party on an open access and non-discriminatory basis.

(d) The pipeline will supply natural gas to inter alia customers in Karnataka.

[Translation]

Development of Indore Railway Station

3017. SHRIMATI SUMITRA MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have any proposal for the development of Indore Station, Madhya Pradesh;
- (b) if so, the details thereof alongwith the funds allocated by the Railways; and
- (c) the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Augmentation of passenger amenities at railway stations is a continuous process and is undertaken as and when required depending upon increase in passenger earnings, availability of funds and other relative priorities. Indore railway station has already been taken up for development under the Model

Station scheme. Following improvement/developmental works have already been completed at this station:

S.No.	Description of work	Cost (in lakh of Rs.)
1.	Improvement to seating arrangement around columns	2.00
2.	Provision of Unreserved Ticketing System	1.00
3.	Provision of new entry for one way vehicular traffic, development of space near RP, and additional entry to platform No. 5	8.00
4.	Improvement to circulating area and shifting of existing cycle stand	40.00
5.	Provision of kota stone flooring on platform no. 1	17.00
6.	Improvement to circulating area at MG side	5.00
7.	Improvement to water supply	5.00

In addition, following works have also been taken up and are planned for completion by 31st March, 2009:

1. Extension of platform no. 5 to accommodate 24 coach trains;
2. Extension of cover on platform nos. 3, 4 & 5;
3. Construction of waiting hall alongwith infrastructure for passenger facilities such as cyber café, ATM, STD/PCO booth, including furniture and improvement to sitting arrangement;
4. Provision of covering on two wheeler/cycle stand parking on BG side;
5. Improvement of platform surface at platform no. 2;
6. Work of improvement of façade of station building.

[English]

Safety and Security of Employees

3018. ADV. SURESH KURUP: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the measures taken to ensure the safety and security of employees working in the various areas of operation of Aviation Industry in the country;

(b) whether specialized training are offered by various companies to employees to handle difficult situations; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Aviation Industry also complies with the requirements of the Indian Industrial Disputes Act and other Labour Laws for ensuring, inter alia, safety and security of its employees.

(b) and (c) Bureau of Civil Aviation Security (BCAS) is providing specialized training to the staff deployed in Aviation Security (AVSEC) duties at airport to deal with Bomb calls/bomb threats and other contingencies like hijack calls.

The specialized training on screening of hand baggage, registered baggage, frisking, searching of passengers, access control, perimeter guarding, patrolling is provided by the BCAS. Only those screeners who are trained and certified by BCAS are deployed for X-ray screening duties. Specialised training to deal with Bomb calls/bomb threats and other contingencies like hijack calls, besides BCAS, is also imparted by CISF and State Police.

[Translation]

Allotment of Petrol Pumps/Gas Agencies to Martyrs of Kargil War

3019. SHRIMATI YASHODHARA RAJE SCINDIA:
SHRI TUKARAM GANGADHAR GADAKH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any provision has been made for allotment of petrol pumps and gas agencies to the families of martyrs of Kargil War 1999 and those rendered physically handicapped;

(b) if so, the details thereof;

(c) the number of said families and handicapped soldiers allotted petrol pumps and gas agencies so far alongwith the details thereof;

(d) the total number of said families and handicapped soldiers of Kargil War yet to be allotted petrol pumps and gas agencies;

(e) whether any Committee has been formed in this regard;

(f) if so, whether recommendations of the Committee have been implemented; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (d) Government introduced a special scheme in 1999 for the allotment of retail outlet dealerships (petrol pumps)

and LPG distributorships to the widows / next of kin of the defence personnel killed in action in "Operation Vijay" (Kargil). Soldiers rendered Physically Handicapped (PH) were not covered under this Scheme. Under this special scheme, total 446 RO dealerships/ LPG distributorships were allotted by the Government and there is no case of pending allotment.

(e) to (g) No committee has been constituted by the Ministry in this regard.

Homeless People

3020. SHRI VIJOY KRISHNA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of homeless people in India, State-wise;

(b) the schemes being run for their benefit especially in Bihar and Uttar Pradesh; and

(c) the financial allocations made by the Central Government for them during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) As per Census 2001, the number of homeless people in the country, State-wise is given in the enclosed Statement-I.

(b) and (c) The Ministry of Rural Development is implementing Indira Awaas Yojana (IAY) in the rural areas of all States/UTs including Bihar and Uttar Pradesh under which financial assistance is provided to rural BPL household for construction of a house. The Central Allocation made under the scheme during the last three years, state-wise is given in the enclosed Statement-II.

Statement-I

Sl.No.	States/UTs	Houseless population
1	2	3
1	Andaman & Nicobar Islands	242
2	Andhra Pradesh	163938
3	Arunachal Pradesh	442
4	Assam	13355
5	Bihar	42498
6	Chandigarh	2722
7	Chhattisgarh	28772
8	Dadra & Nagar Haveli	1471
9	Daman & Diu	1071

1	2	3
10	Delhi	24966
11	Goa	5280
12	Gujarat	220786
13	Haryana	59360
14	Himachal Pradesh	8364
15	Jammu & Kashmir	12751
16	Jharkhand	10887
17	Karnataka	102226
18	Kerala	16533
19	Madhya Pradesh	231246
20	Maharashtra	340924
21	Manipur	2607
22	Meghalaya	1827
23	Mizoram	336
24	Nagaland	2002
25	Orissa	42871
26	Pondicherry	1662
27	Punjab	46958
28	Rajasthan	143497
29	Sikkim	286
30	Tamil Nadu	86472
31	Tripura	857
32	Uttar Pradesh	201029
33	Uttaranchal	14703
34	West Bengal	110535
Total		1943476

Statement-II

Year wise and State wise central allocation made under the Indira Awaas Yojana during last three years i.e. 2004-05, 2005-06 and 2006-07.

Sl. No.	Name of the States/UTs	Central Allocation		
		2004-05	2005-06	2006-07
		3	4	5
1.	Andhra Pradesh	17981.83	24399.42	25939.14
2.	Arunachal Pradesh	825.98	949.43	1018.68
3.	Assam	18584.99	20994.23	22525.46
4.	Bihar	48846.34	72020.72	76565.57

Rs. in Lakhs.

1	2	3	4	5
5.	Chhattisgarh	3074.96	3773.17	4011.28
6.	Goa	116.18	150.28	159.77
7.	Gujarat	5167.82	11966.03	12721.14
8.	Haryana	1747.40	1680.04	1786.06
9.	Himachal Pradesh	773.06	592.56	629.95
10.	Jammu & Kashmir	924.74	1840.52	1956.67
11.	Jharkhand	14351.50	6423.93	6829.31
12.	Karnataka	9301.41	9400.43	9993.64
13.	Kerala	5763.87	5227.51	5557.39
14.	Madhya Pradesh	10730.71	7504.14	7977.69
15.	Maharashtra	16503.47	14714.56	15643.12
16.	Manipur	984.83	824.15	884.26
17.	Meghalaya	1308.47	1435.38	1540.07
18.	Mizoram	314.12	305.89	328.20
19.	Nagaland	844.67	949.84	1019.11
20.	Orissa	14476.04	14149.75	15042.66
21.	Punjab	1157.56	2077.71	2208.83
22.	Rajasthan	4876.10	6013.11	6392.56
23.	Sikkim	226.45	181.66	194.91
24.	Tamil Nadu	9030.00	9768.97	10385.44
25.	Tripura	1910.49	1849.42	1984.31
26.	Uttar Pradesh	32923.88	32348.75	34390.12
27.	Uttaranchal	3419.68	1621.77	1724.11
28.	West Bengal	19407.12	19518.40	20750.10
29.	A & N Islands	218.73	309.46	328.99
30.	D&N Haveli	114.78	51.56	54.82
31.	Daman & Diu	47.51	23.07	24.52
32.	Lakshadweep	3.72	20.00	21.26
33.	Pondicherry	108.59	154.14	163.86
Total		246067.00	273240.00	290753.00

**Shifting the Building of Engineers
India Ltd. (EIL)**

3021. SHRIMATI NIVEDITA MANE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has any proposal to shift the building of Engineers India Limited (EIL) situated at R.K. Puram, New Delhi to Gurgaon;

(b) if so, the details and reasons thereof;

(c) whether all the employees of EIL including Draughtsman will be shifted;

(d) if so, the details thereof; and

(e) the time by when EIL building is likely to be shifted to Gurgaon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) The EIL has reported that there is no such proposal presently under consideration.

(b) to (e) Do not arise.

Perishable Agricultural Products

3022. SHRI ANANDRAO VITHOBA ADSUL:

SHRI RAVI PRAKASH VERMA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government has withdrawn the provisions of booking of bales or bags of perishable agriculture products with journey tickets;

(b) if so, the reasons therefor;

(c) whether the Union Government is aware of problems faced by the small farmers due to non-booking of their perishable agricultural products with journey tickets; and

(d) if so, the steps taken by the Union Government to make provision of booking of bales or bags of perishable agricultural products with journey tickets?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (d) With journey tickets passengers are allowed to carry trunks, suitcases and boxes of specified dimensions in the passenger compartment as personal luggage upto the specified limits of free allowance to carry luggage. Articles bigger in size than specified dimensions and bales or bags of perishable agricultural products are permitted to be booked and carried in the brake van as parcels.

[Translation]

National Commissions

3023. SHRIMATI RANJEET RANJAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether National Commission for Backward Classes has been empowered to hear complaints from people belonging to backward classes;

(b) if not, the reasons therefor;

(c) whether the Government proposes to empower National Commission for Backward Classes to hear complaints of backward classes;

(d) if so, the time by when it is likely to be taken; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (e) Under Section 9 of the National Commission for Backward Classes Act, 1993, the National Commission for Backward Classes (NCBC) is empowered to hear complaints of over inclusion or under inclusion of any backward class in the central list of Other Backward Classes.

[English]

Centrally Protected Historical Monuments

3024. SHRI EKNATH MAHADEO GAIKWAD:

SHRIMATI NIVEDITA MANE:

SHRI ANIRUDH PRASAD ALIAS

SADHU YADAV:

SHRI MADHU GOUD YASKHI:

Will the Minister of CULTURE be pleased to state:

(a) whether more than 35 Centrally protected historical monuments/sites under the charge of Archaeological Survey of India (ASI) across the country have simply disappeared without leaving any trace as appeared in the Hindustan Times dated March 5, 2008;

(b) if so, the details of such monuments/sites, State-wise;

(c) the present position of these monuments & sites;

(d) whether the Government has ordered any inquiry in this regard;

(e) if so, the outcome thereof and the persons responsible for the same; and

(f) the corrective steps taken by the Government to stop such activities in future?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (e) Out of 3667 centrally protected monuments/sites, thirty-five are not

traceable. The details (State-wise) are given in the enclosed Statement. The main causes for the disappearance of these monuments are urbanization, commercialization and implementation of development projects. The disappearance came to light in the course of surveys of monuments and it is not feasible to fix individual responsibility.

(f) A complete and detailed data base of centrally protected monuments is under preparation. The Archaeological Survey of India has also strengthened the watch and ward by deploying private security guards, State police personnel, home guards, and CISF personnel at selected monuments.

Statement

List of Centrally Protected Monuments / Sites which are not Traceable

Name of Monument/Site

Assam

1. Guns of Emperor Sher Shah at Na-sadia, Distt. Tinsukia.

Arunachal Pradesh

1. Ruins of Copper Temple near Paya, Distt. Lohit.

Delhi

1. The Moti Gate of Sher Shah's Delhi, Mauza Babarpur Bazidpur, Distt. New Delhi.
2. Pool Chadar, Mauza Chaukri Mubarakabad, Distt. North Delhi.
3. Alipur Cemetery, Alipur encamping ground, Distt. North Delhi.
4. Bara Khamba Cemetery, Imperial City, Distt. Delhi.
5. Tomb of Capt. Mc. Barnett & others who falls in an attack on Kishanganj, Kishanganj, Distt. North Delhi.
6. Tomb with three domes near railway station, Nizamuddin, Distt. South Delhi.
7. Site of Siege Battery bearing the inscription:- "Right Attack, Lieutenant F.R. Mansell, R.E., Directing Engineer, No. 1 Battery-Right, Major James Brind, R.A., Commanding, Armament five 18-pounders: one 18-inch howitzer. To silence Mori Bastion.", East of the hospital in police line, Distt. North Delhi.
8. Site of Siege Battery with following inscription:- "No. II Battery-Right, Major Edward Kaye, R.A., Commanding Armament two 18-pounders; seven 8-inch howitzers, To breach Kashmir bastion.", Compound of Curzon House, Distt. North Delhi.

9. Inchla Wali Gumti, village Mubarak pur Kotla, Distt. South Delhi.
10. Mound known as Joga Bai comprised in part of Survey plot no. 167 as Jamia Nagar, Distt. South Delhi.
11. Shamsi Tallab together with both the platform entrance gates, Mehrauli, Distt. Delhi.
12. Nicholson, Statue, its platform, its surrounding gardens, paths and enclosure wall, Out side of Kashmiri Gate, Distt. North Delhi.

Gujarat

1. Ancient Site, Sejakpur, Distt. Surendranagar.
2. Historic Site No. 431 to 435, Vadodara, Distt. Vadodara.

Haryana

1. Mughal Kos Minar, Mujesar, Distt. Faridabad, Haryana.
2. Mughal Kos Minar, Shahbad, Distt. Kurukshetra, Haryana.

Jammu & Kashmir

1. Rock carving of Sitala, Narada, Brahma and Radha Krishna, Basohli, Dist. Kathura.
2. Rock Carving of Devi riding a lion, Basohli, Dist. Kathura.
3. Visveswara and other cave temple, Basohli, Dist. Kathura.

Karnataka

1. Pre-historic Site, Kittur, Distt. Mysore.

Rajasthan

1. Inscription in Fort, Nagar, Distt. Tonk
2. 12th Cent. Temple, Baran, Distt. Baran

Uttaranchal

1. Kutumbari Temple, Dwarahat, Tehsil Ranikhet, Distt. Almora
2. Khera Ki Bandi, Old Cemetery, Tehsil Roorkee, Distt. Haridwar.
3. Remains of ancient buildings locally identified with Vairatapattana, Dhikuli, Tehsil Ramnagar, Distt. Nainital.

Uttar Pradesh

1. Closed Cemetery, Katra Naka, Tehsil Banda, Distt. Banda.

2. Large ruined site called Sandi Khera, Pali, Tehsil Shahabad, Distt. Hardoi.
3. Cemetery, Jalaun (Bus Stand), Tehsil Mehroni, Distt. Lalitpur.
4. Gunner Burkill's Tomb, Rangaon, Tehsil Mehroni, Distt. Lalitpur.
5. Imambara Amin-ud Daula, Lucknow, Tehsil Lucknow, Distt. Lucknow.
6. Three Tombs, Lucknow Faizabad Road at miles 3, 4 & 5, Tehsil Lucknow, Distt. Lucknow.
7. Cemeteries at miles 6 & 7, Jahraila Road, Tehsil Lucknow, Distt. Lucknow.
8. Cemetery at Gaughat, Lucknow, Tehsil Lucknow, Distt. Lucknow.

[Translation]**Norms for Railway Reservation**

3025. SHRI RAMDAS ATHAWALE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways has fixed any norms for reservation of rail tickets;
- (b) if so, the details thereof;
- (c) whether the prescribed norms include reservation of tickets on the basis of requests received from people's representatives; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Reservation of rail tickets can be done on first come first served basis.

(c) and (d) In order to meet the urgent travel requirements of High Official Requisition holders, MPs/MLAs, VIPs and other emergent demands, a limited number of berths/seats have been earmarked as Emergency Quota in all important trains in different classes. Preference in this quota is given for self travel of high dignitaries. Thereafter, other requests received from various quarters are considered and the unutilized quota is released taking into account the factors like status of passengers travelling, nature of urgency like travelling on Government duty, bereavement in the family, sickness, etc. While the requests forwarded by MPs are generally complied with, but at times, it is not feasible to accommodate all such requests when the demand exceeds the availability.

[English]

**Setting up of Automobile LPG
Dispensing Stations**

3026. SHRI NAND KUMAR SAI:
SHRI SUGRIB SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Indian Oil Corporation (IOC) proposes to set up more Automobile LPG Dispensing Stations (ALDS) across the country during 2007-08;

(b) if so, the facts and the details thereof;

(c) the number of ALDS of IOC functioning in various States as on date;

(d) the criteria for selection of site for setting up of ALDS by IOC; and

(e) the extent to which market share of IOC will be increased by the end of 2007-08?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Indian Oil Corporation Limited (IOC) has reported that they propose to set up 50 more Automobile LPG Dispensing Stations (ALDS) at the existing retail outlets in the country during the year 2007-08. The State wise details is enclosed as Statement.

(c) As on 1.3.2008, 155 ALDS are being operated by the IOC in various States in the country.

(d) ALDS are set up by IOC after making demand assessment at existing Retail Outlets where sufficient space exists to maintain the safety distances as specified under Static & Mobile Pressure Vessel Rules (SMPV Rules).

(e) IOC has reported that their market share is expected to increase to 45.10% by the end of 2007-08, out of total Auto LPG sales of the Public Sector Oil Marketing Companies (OMCs).

Statement

Name of State	No. of ALDS proposed during 2007-2008
1	2
Andhra Pradesh	6
Assam	3
Gujarat	4
Karnataka	7

1	2
Kerala	4
Madhya Pradesh	5
Maharashtra	4
Orissa	1
Punjab	1
Rajasthan	7
Tamil Nadu	8
Total	50

**Increase in Rail Travel Facilities
in Capital City**

3027. SHRI ANANTA NAYAK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government is aware of the heavy demand for rail travel facilities to the capital city;

(b) if so, the measures proposed to be adopted to cope with this demand; and

(c) the details of the expansion proposed therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Presumably the question relates to rail travel facilities from Kendurjhar garh to Bhubaneswar – the capital city. Introduction of Kendurjhar garh-Puri Express via Bhubaneswar has been announced in the Railway Budget 2008-2009.

Setting up of Steel Plant in the North-Eastern Region

3028. SHRI M.K. SUBBA: Will the Minister of STEEL be pleased to state:

(a) whether the Government proposes to set up a steel plant in the North-Eastern region;

(b) if so, the details thereof alongwith its location and contemplated production capacity;

(c) whether the foundation stone for setting up a steel plant in Assam had been laid; and

(d) if so, the location and projected capacity thereof?

THE MINISTER OF STEEL IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) No, Sir. There is no proposal at present by the Union Government to set up a steel plant in the North Eastern region.

(b) to (d) Does not arise.

Keshod Airport

3029. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Keshod Airport in Gujarat has been developed since long;
- (b) if so, whether the Keshod Airport has been made operational;
- (c) if not, the reasons therefor; and
- (d) the time by which it will be made operational?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir.

(c) and (d) Do not arise.

[*Translation*]

Aviation Facilities for Ajmer and Kishangarh

3030. PROF. RASA SINGH RAWAT: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government proposes to provide air service to the historical and holy city of Ajmer;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government has decided to develop and expand Kishangarh airstrip to facilitate landing of small aeroplanes; and
- (e) if so, the details thereof and the time by which the said work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (e) Government of Rajasthan has requested to the Airports Authority of India to develop the existing airstrip at Kishangarh which belongs to the State Government. A draft MOU in this regard has been sent by the Airports Authority of India to the State Government and acceptance of the same is awaited. Airlines will be then requested to operate to Kishangarh.

[*English*]

Majuli Island

3031. SHRI HITEN BARMAN: Will the Minister of CULTURE be pleased to state:

- (a) whether the Archaeological Survey of India and the State Government of Assam have fulfilled all requirements including submission of additional information

towards fulfilling the conditions of UNESCO concerning the World Heritage Status of Majuli Island;

- (b) if so, the details thereof;
- (c) if not, whether these are likely to be submitted;
- (d) the reason for inordinate delay to compile this information;
- (e) whether Government would renominate to put Majuli Island in the World Heritage Map in 2008; and
- (f) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) Yes, Sir. The additional information has been furnished to the World Heritage Centre of UNESCO. It includes an inventory of architecture and spatial patterns associated with Sattras, further information on the remaining Sattras and their influence on Majuli Island, the legal framework, risk preparedness, an inventory of flora and fauna, and an amplification of the Management Plan.

(c) Question does not arise.

(d) to (f) In pursuance of the Government's decision to renominate Majuli Island in 2008, the additional data/information was gathered, compiled and furnished to UNESCO's World Heritage Centre before the deadline of 1st February, 2008.

Restructuring of ASI

3032. SHRI G.M. SIDDESWARA: Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is considering a proposal to resurrect or restructure the Archaeological Survey of India;
- (b) if so, the details in this regard; and
- (c) the main reasons for the same?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) No, Sir.

(b) and (c) Question does not arise.

Shortage of Water at Pune-Miraj Section

3033. SHRI SHRINIWAS DADASAHEB PATIL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether acute shortage of water at Karad Railway Station on Pune-Miraj section of Central Railway has led to closure of waiting room, VIP room, toilets and platform; and

(b) if so, the steps taken by the Railways to provide adequate water?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) Does not arise.

[Translation]

**Incidents of Looting in the Trains
and at the Railway Stations**

3034. SHRI RAKESH SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether there has been incidents of looting of passengers in the trains/Railway Stations by offering them drinks/ eatables laced with sedatives;

(b) if so, the details of such incidents occurred during the last three years in the country particularly in the Western-Central Railway zone, Jabalpur, year-wise; and

(c) the details of the efforts made by the railways to prevent such incidents and to ensure fear-free journey for the passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) The number of incidents of drugging of passengers by offering them drinks/eatables etc. laced with sedatives are reported over Indian Railways and West Central Railway during the last three years are as under:-

Year	Number of Cases Reported over	
	Zonal Railways	West Central Railway
2005	548	57
2006	714	57
2007	723	51

(c) It is pertinent to mention that maintenance of law and order is a state subject and powers to investigate and prosecute in IPC crimes are vested with Police. Registration, detection and investigation of IPC crimes like looting of passengers in the trains/Railway stations by offering them drinks/ eatables laced with sedative, are the responsibility of Government Railway Police which works under the control of the State Governments and as such, Ministry of Railways has to depend largely on them for control of crime over Railways.

In spite of the above fact, Railways is supplementing the efforts of the State Governments in controlling crime on

the Railways by deploying Railway Protection Force staff to escort trains for security of passengers.

Following preventive measures are being taken to prevent incidents of drugging in trains and Railway premises:-

1. Regular coordination meetings are being conducted with local police and GRP for better exchange of intelligence regarding criminal gangs indulging in such activities and joint strategy are formulated to effectively contain the crime.
2. Affected/vulnerable stations and trains have been identified and more attention is being paid to identify sections/trains to avert occurrence of such cases. Decoy checks are also being conducted at affected stations and in affected trains to apprehend the culprits red-handed.
3. All Thana In-charges have been instructed to conduct drives against persons indulging in drugging offences in trains, platforms and passenger areas.
4. The train escorting parties are being briefed to remain extra vigilant in trains at the affected stations/sections.
5. All out efforts are being made in coordination with GRP/ City Police to collect and share criminal intelligence for the apprehension of the offenders.
6. Regular announcements are frequently being made through Public Address System and use of loud hailer at the general coaches of the trains and during line bandobast to sensitize passengers to desist from purchasing/accepting eatables from unauthorized hawkers & unknown persons while traveling by train or at the platform.
7. Posters/ Pamphlets with cautionary indication against the menace of drugging are being circulated and pasted at conspicuous places at the station and in the trains to create awareness amongst the traveling passengers.
8. Videography of persons standing in queue for boarding general coaches are being done to identify the offenders in cases of such incidents.
9. Photographs of culprits involved in the drugging cases have been circulated to all Thanas and provided with escorting staff.
10. Specific guidelines have also been issued by the DG/ RPF for preparation of appropriate plans to effectively control the incidents of drugging on Railways. Anti drugging cells are being set up at each Zonal Railways

Hqrs. under the command of a Gazetted Officer, which will examine in detail each and every case of drugging reported and take all preventive measures.

11. It is to mention that 81 offenders indulging in drugging of passengers have been arrested by Railway Protection Force during 2007 and handed over to Government Railway Police for further legal action.

Private Sector in Construction of Airports

3035. SHRI GANESH SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government proposes to seek partnership of private sector in the construction of airports;
- (b) if so, the details thereof alongwith the time by which a final decision is likely to be taken in this regard; and
- (c) if not, the manner in which the funds are likely to be generated for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The extant policy allows and promotes private partnership in airport infrastructure to meet funding gap a well as to benefit from the expertise of the private sector. Hundred percent private participation including Foreign Direct Investment is allowed in airports.

Greenfield airports are being set up under Public-Private Participation (PPP) at Hyderabad, Bangalore, Navi Mumbai etc. Existing IGI Airport, Delhi and CSI Airport, Mumbai are being modernized with private participation.

[English]

New Bangalore Airport

3036. SHRI IQBAL AHMED SARADGI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the volume of cargo and travellers is going to increase tremendously and with a shortage and improper deployment of staff, there are some problems at new Bangalore airport;
- (b) if so, whether it is important for the Government to raise the level of understanding and technical expertise to adapt to the new changes; and
- (c) if so, the details and the steps likely to meet the shortage of staff at the new Bangalore airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) M/s. Bangalore International Airport Limited (BIAL), which is mandated to

construct and manage the new Bangalore airport at Devanahalli, expects a continued increase in cargo and passenger traffic volume in the years ahead and has made provisions to augment airport infrastructure and manpower accordingly. BIAL does not anticipate any shortage of staff to handle cargo & passenger traffic volume.

Opening of Petrol/Diesel LPG Agencies in Tamil Nadu

3037. SHRI K.C. PALLANI SHAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has received requests for opening up of petrol/diesel outlets and LPG agencies in Tamil Nadu;
- (b) if so, the details along with the locations identified for setting up of the same, district-wise; and
- (c) the time by which the new outlets are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) After dismantling of Administered Pricing Mechanism (APM) with effect from 1.4.2002, Public Sector Oil Marketing Companies (OMCs), viz., Indian Oil Corporation Limited (IOCL), Hindustan Petroleum Corporation Limited (HPCL) and Bharat Petroleum Corporation Limited (BPCL) have freedom to set up retail outlets (RO) dealerships and LPG distributorships as per their commercial consideration based on feasibility and economic viability of the selected locations. Requests received by the Government from various quarters from time to time for setting up of RO dealerships and LPG distributorships at specific locations are forwarded to the OMCs for conducting feasibility/economic viability of the proposed location. It found feasible, the locations are included in marketing plans of OMCs.

(b) OMCs have reported that they have identified 239 (two hundred and thirty nine) locations for setting up of RO dealerships and 131 (one hundred and thirty one) locations for setting up of LPG distributorships in the State of Tamil Nadu. The location-wise details are available with the Directors (Marketing) of the concerned OMCs.

(c) OMCs have reported that it is difficult to indicate a definite time-frame for commissioning of RO dealerships/LPG distributorships as the process of setting up of retail outlet dealerships/LPG distributorships involves various steps such as release of advertisement, scrutiny of applications and documents, holding of interviews of the eligible candidates for selection of dealers/distributors, release of merit panels, field investigation in respect of selected candidates, issue of Letter of Intent, obtaining of

various approvals/No Objection Certificates from various statutory authorities, etc.

Railway Hospital in Perambur, Chennai

3038. SHRI S.K. KHARVENTHAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware of the problems being faced by the employees due to inadequate facilities in the railway hospital in Perambur, Chennai;
- (b) if so, the details thereof;
- (c) whether the Railway have any proposal to renovate and to modernize the Perambur Railway Hospital; and
- (d) if so, the details thereof and by when it is likely to be modernized and the facilities which are likely to be improved on modernization?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) Many patients are coming from far off places for treatment at Railway hospital, Perambur. There is shortage of accommodation in the patients' relatives hostel where at present 76 suites are available. An amount of Rs. 1.75 crores has been sanctioned by Railways for this purpose.

(c) Yes, Sir.

(d) A new project for Railway hospital at Perambur has been sanctioned and for Phase-I an amount of Rs. 31.22 crores has been sanctioned during 2005-06 and the work is in progress. For Phase-II, an amount of Rs. 55.6 crores has been sanctioned in the current budget for 2008-09. All facilities will be available under one roof. The modernization is expected to be completed in 3 years.

[Translation]

Increase in the Frequency of U.P. Sampark Kranti Express

3039. SHRI RAJNARAYAN BUDHOLIA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the suggestion for increasing the frequency of U.P. Sampark Kranti Express to five days a week have been received;
- (b) if so, the details thereof; and
- (c) the action taken by the Railway thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Yes, Sir. Frequency of

2447/2448 Nizamuddin-Manikpur Uttar Pradesh Sampark Kranti Express will be increased from tri-weekly to 5 days a week as and when the requisite coaches become available.

[English]

Excavation of Sites

3040. SHRI GIRIDHAR GAMANG: Will the Minister of CULTURE be pleased to state:

- (a) the excavation of archaeological sites taken up by Bhubaneswar Archaeological Circle during last three years and progress made so far;
- (b) the protection and preservation of ancient monuments so far made after creation of Bhubaneswar circle;
- (c) the funds provided by the ministry and special funds recommended by finance commission for protection and preservation of State protected ancient monuments in Orissa; and
- (d) the list of sites and monuments undertaken so far?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) The Excavation Branch of ASI at Bhubaneswar conducted excavation at Barabati Fort, Cuttack during the field seasons 2003-2004 and 2006-2007. The excavation yielded structural remains of 14th – 17th Century A.D. and important antiquities such as seated goddess, gandharva, lion-head etc.

(b) Since the creation of Bhubaneswar Circle in 1985, a total of 12 monuments/sites have been declared as of national importance, bringing the total number of centrally protected monuments in Orissa to 78. The list is given in the enclosed Statement-I.

(c) The ASI does not fund the protection and preservation of State protected ancient monuments. The 12th Finance Commission awarded Rs. 6.00 crores for the protection and preservation of State protected ancient monuments in Orissa. Out of this, an amount of Rs. 1.50 crores was provided during 2006-07.

(d) The list is given in the enclosed Statement-II.

Statement-I

List of Monuments and Sites Protected by the Archaeological Survey of India (ASI) since the Creation of Bhubaneswar Circle

1. Mahimani Temple, Ragadi, district Cuttack,
2. Kapileswar Mahadev Temple, Hatuari, district Dhenkanal,

- | | |
|--|---|
| 3. Chandrakesharjew Temple, Kapilas, district Dhenkanal, | 7. Bhubaneswar Mahadev Temple, Batia, district Cuttack, |
| 4. Annakoteswar Temple, Latadeipur, district Dhenkanal, | 8. Ancient Site, Langudi, district Jajpur, |
| 5. Anantasayi Vishnu, Sarang, district Dhenkanal, | 9. Jagannath Temple, Jajpur, district Jajpur, |
| 6. Kanakaswar Mahadev Temple, Kualo, district Dhenkanal, | 10. Trilochaneswar Mahadev Temple, Jajpur, district Jajpur, |
| | 11. Varahanath Temple, Jajpur, district Jajpur and |
| | 12. Papanasini Tank, Bhubaneswar, district Bhubaneswar. |

Statement-II

List of Sites and Monuments Undertaken for Protection and Conservation by the State Government Funded by the 12th Finance Commission

Sl.No.	Name of the Site	Locality	District
1	2	3	4
1.	Part Renovation of Jagamohan of Chandesvara Temple	Chandeswar	Khurda
2.	Radhamohanjiu Temple & Nilamadhava Temple Complex	Kantilo	Nayagarh
3.	Jagatra Mohana Deva & Ramanidhi Temple	Rameswar	Khurda
4.	Somanatha Temple	Vishnupur	Puri
5.	Buddhanatha Temple	Garedipanchana	Khurda
6.	Ganjam Fort & Cemetery	Ganjam	Ganjam
7.	Ramesvara Temple	Nuasasana	Cuttack
8.	Structural Conservation of Govindajiu Temple	Athagada	Cuttack
9.	Entrance structure of Mastam Matha	Cuttack Town	Cuttack
10.	Swarajya Ashram	Cuttack Town	Cuttack
11.	Nrusinghanatha Temple	Paikamala	Bargarh
12.	Batesvara Temple	Charisri	Puri
13.	Baladevjiu Temple	Manjuri	Bhadrak
14.	Khurda Fort	Khurda	Khurda
15.	Laxamanesvara Group of Temples	Bhubaneswar	Khurda
16.	Kantaresvara Temple	Kantara	Jagatsinghpur
17.	Gopinatha Temples	Sakhigopal	Puri
18.	Monuments of Kenduli	Kenduli	Khurda
19.	Bimachi Narayan Temple	Buguda	Ganjam
20.	Marda Temple	Marda	Ganjam
21.	Raghunatha Temple	Turumu, Kulada	Ganjam
22.	Laxminrusingha Temple	Kalapanchan, Nuapatna	Puri
23.	Madhusmruti	Cuttack Town	Cuttack
24.	Madanamohana Temple	Hinjilicut, Belangaon	Ganjam

1	2	3	4
25.	Trutiyadeva Temple	Kasanda, Ranpur	Nayagarh
26.	Gundichan Temple	Nilaguri	Balasure
27.	Sri Jagannatha Temple	Kapasire	Bargarh
28.	Egaresvara Siva & Dadhivamana Temple	Niali	Cuttack
29.	Svapnesvara Temple	Puranabasudeipur	Jagatsinghpur
30.	Padmapani Avalokitesvara & Shree Hanumanjiu	Parsuramesvara, Mahanga	Cuttack
31.	Nilakanthesvara Temple	Chandipatnakrushnadaspur	Ganjam
32.	Sri Jagannatha Temple	Birapratappursasan	Puri
33.	Jemadei Matha & Narayani Temple	Chikitigarh	Ganjam
34.	Gopaljiu Temple	Barpli	Bargah
35.	Panchadevalaya	Bhanjanagar	Ganjam
36.	Jagannatha, Chandi Sati & Madhavajiu Temple	Agarpada	Bhadrak
37.	Siddesvara Temple	Jajpur	Jajpur
38.	Marichi Temple	Marichipur, Ersama, J. Pur	Jagatsinghpur
39.	Nilakanthesvara Temple	Jamarasuan Charisri	Puri
40.	Balunkesvara Temple	Bijayramchandrapur	Puri
41.	Temple Complex	Sirekela, Near Titilagarh	Bolangir
42.	Byagradevi Temple	Kulada	Ganjam
43.	Gopinatha Temple	Trilochanpur	Puri
44.	Anantanarayana Temple (Sculpture Shed)	Mukundpur	Jajpur
45.	Udayanathesvara Temple	Nimakhjandi Pentha	Ganjam
46.	Nijebankesvari Temple	Dumuna	Ganjam
47.	Siva Temple	Pondoa	Ganjam
48.	Gopinatha Temple	Bhramarpur	Ganjam
49.	Site Museum	Podagada	Nawarangpur
50.	Temple at Changudei Mountain	Digapahandi	Ganjam

Fiscal Incentives to Food Processing Industries

3041. SHRI K.S. RAO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the demand and growth potential of processed food both for domestic market and exports;

(b) the number of mega food parks already set up and plans for more such parks;

(c) the fiscal incentives including tax holiday and subsidies provided to encourage private sector to set up food processing zones;

(d) whether the Government proposes to encourage and invite private sector as part of the plan to give big boost to organized retail by making available, subsidy for the development of large format food parks; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) According to a study commissioned by the Government, consumption of food in 2003-04 has been estimated at Rs. 4,60,000 crores and share of primary processed food including packaged fruits & vegetables, packed milk etc is estimated at Rs. 2,80,000 crores. According to industry estimates, processed food market accounts for 32 percent of the total food market. Food Processing industries has been growing at a rate of 13.14 percent and has the potential to achieve double digit growth. The export of processed foods has also witnessed quantum jump from Rs.5192 crores in 2003-04 to Rs. 10201 crores in 2006-07. India has large raw-material base for varieties of food products. The economy is growing at a healthy pace. There is a rapidly growing middle class, urbanization, changing lifestyle, increasing income levels, growth of organized retailing driving the demand of processed food. These and the conveniences and advantages offered by processed foods is expected to further boost the growth of processed foods market in the country. Food lovers around the globe want to try ethnic foods from different parts of the world and make it an integral part of their daily diet. India, with its strong agricultural base and varieties of products is well placed to take advantage to further increase its global share in food trade.

(b) No Mega Food Park has been set up yet.

(c) The details of budgetary incentives available for the food processing sector is given in the enclosed Statement.

(d) and (e) In the 11th Plan, the Ministry proposes to implement a revamped Scheme for Infrastructure Development under which, it will give financial assistance in the form of grant for setting up of Mega Food Parks, cold chain infrastructure, value added centres and packaging centres preferably in the PPP Model. The Mega Food Park Scheme will provide backward and forward linkages as well as reliable and sustainable supply chain. The Cluster based demand driven approach will provide linkages from farm to market with linkages from local to regional level through Primary Processing Centres, Collection Centres, Strategic Distribution Centre-cum-Cold Chain at critical locations having Controlled Atmosphere storage and distribution centres where large quantities can be stored and supplied to distribution centres for fresh sale and to processing industries for processing. The emphasis will be on building strong linkages with agriculture and horticulture, enhancing project implementation capabilities, increased involvement of private sector investments and support for creation of rural infrastructure to ensure a steady supply of good quality agri horticulture produce.

Statement

Details of budgetary incentives available for the Food Processing sector.

Excise Duty

Overall the processed food items made from perishable vegetables, fruits, milk and poultry are by and large exempted from excise duties. Similarly, fish, dairy products, edible products, fruits, nuts, citreous fruits, coffee, spices, cereals, edible vegetable oils, preparation of vegetables, fruits, nuts like jams, jelly, juices, tomato puree, sauces, ketchup, chicory etc are also exempt from excise duty.

Intermediate items like vegetable oils already exempted from excise duty are also exempted from 4% Special Additional Duty (SAD) of Customs. Texturised Vegetable Proteins (soya bari) and ready-to-eat packaged food also exempted.

No Excise duty on biscuits whose retail price does not exceed Rs. 100 per kg. All kinds of food mixes including instant mixes, condensed milk, ice cream, preparations of meat, fish and poultry, pectin, pasta and yeast, packaged coconut water, tea & coffee pre-mixes, puffed rice and milk containing edible nuts with sugar or other intergradient are excise exempt.

To encourage Cold Chain facilities, excise duty exempted, on end use basis, on refrigeration equipment (consisting of compressor, condenser units, evaporator etc) above 2 TR (Tonne Refrigeration) utilizing power of 50 KW or above.

Excise duty reduced from 16% to 8% on OTS Cans, Aseptic Bags & Aseptic Packaging Paper and Breakfast Cereals.

Only Sugar, Malt Products, Chocolates, Cocoa products etc attract excise duty.

Customs Duty

Customs Duty on Bactrofuges reduced from 7.5% to NIL. Most of the Cold Chain equipments like referer vans already exempted from Custom Duty.

Income Tax

Under the Income Tax Act, 100% tax holiday on profit for first five years and 25% of profits for the next five years in case of new agro processing industries set up to process, preserve and package fruits and vegetables.

Others

All Services provided by Technology Business Incubators exempted from Service Tax. Similarly, their

Incubates whose annual business turnover does not exceed Rs. 50 lakhs exempted from service tax for the first three years.

To promote outsourcing of research, weighted deduction of 125% on payments made to companies engaged in R&D.

Renovation/Expansion of Railway Station In Haryana

3042. SHRI NAVEEN JINDAL: Will the Minister of RAILWAYS be pleased to state:

- (a) the names of railway stations in Haryana for renovation/expansion during 2006-07;
- (b) whether the work has been completed on these stations;
- (c) if not, the reasons therefor; and
- (d) the stations likely to be taken up for such work during 2007-08 along with the amount sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) During the year 2006-07, following eight (8) railway stations in the State of Haryana were taken up for renovation/expansion/development works:

Rewari, Hissar, Bhiwani, Sirsa, Kurukshetra, Ballabgarh, Palwal, and Ambala Cantonment.

(b) and (c) Works at all the above stations except Ambala Cantt. and Kurukshetra have been completed. At Ambala Cantt. and Kurukshetra railway stations, works have been delayed due to shifting of existing structures. These works are now planned for completion by 31st August, 2008.

(d) The railway stations taken up for renovation/expansion/development during 2007-08 in the State of Haryana, along with sanctioned cost are as under:

S.No.	Railway Station	Funds sanctioned (In lakh of Rs.)
1.	Mandi Dabwali	56.00
2.	Gurgaon	15.00
3.	Faridabad	40.00
4.	Rohtak	60.00
5.	Panipat	60.00
6.	Kaika	35.27
7.	Jagadhari	82.22
Total		348.49

Prohibition of Liquor/Drugs on Duty

3043. SHRI MILIND DEORA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether according to rules Pilots, Commanders, Navigators, Engineers and Cabin Crew are not supposed to have liquor, sedatives, narcotics or stimulants within 12 hours of the flight they are supposed to operate;

(b) if so, the facts and the number of such cases have come to light in the Government during the last two years; and

(c) the action taken/proposed to be taken against the errant pilots and cabin crew and others in the light of incidents of drunk on duty?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. Rule 24 of Indian Aircraft Rules, 1937 prohibits use of any alcoholic drink, sedative, narcotic or stimulant drug or preparation by pilot, commander, navigator, engineer, cabin crew and other operating member of the crew within 12 hours of the commencement of the flight or in the course of the flight. During the last two years i.e. 2006 to 2008 (till date), 105 cases of positive alcohol detection for cockpit crew and cabin crew were reported.

(c) Penal action such as grounding of the cockpit/cabin crew with loss of pay and allowances is taken in case a crew member is detected alcohol positive during breath analyzer tests. In case of repetitive detection even the services of the crew member are terminated.

Working of NIPER

3044. SHRIMATI JAYAPRADA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has received suggestions to improve the working atmosphere of National Institute of Pharmaceutical Education and Research (NIPER), Mohali; and

(b) if so, the steps taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) and (b) One such reference has been received. The matter is being examined.

Welfare Centres for Disabled Persons

3045. SHRI KISHANBHAI V. PATEL:
SHRI NAND KUMAR SAI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of welfare centres for disabled persons functioning at present in Gujarat, Chhattisgarh and M.P. District-wise;

(b) the details of the assistance sanctioned by the Government to each of such centres under various schemes during 2006-07 and 2007-08, till date;

(c) the number of persons benefited in such centres under various schemes in the States during the said period; and

(d) the details of various facilities provided by these centres?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (d) No 'Welfare Centres' are being run in the States of Gujarat, Chhattisgarh and Madhya Pradesh by the Government of India. However, in these States, a number of projects run by the Non-Governmental Organizations for rehabilitation of persons with disabilities are being provided grants-in-aid under Deendayal Disability Rehabilitation Scheme. Besides, to provide rehabilitative support to persons with disabilities, 39 District Disability Rehabilitation Centres have been sanctioned for these States.

Defacing of Historical Monuments

3046. SHRI SUBRATA BOSE: Will the Minister of CULTURE be pleased to state:

(a) whether the Government is aware that historical monuments continue to be defaced in spite of framing of guidelines;

(b) if so, the reasons therefor; and

(c) the steps are being taken to protect these historical monuments?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) There are instances of scribbling and graffiti on walls in monuments due to lack of general awareness about the value of our tangible heritage.

(c) Periodic awareness programmes are organized at the monuments from time to time by involving public as well as students. The watch and ward staff have been asked to be vigilant in order to detect and prevent acts of vandalism. In addition to ASI's watch and ward staff, private security personnel, State police personnel, home guards and CISF personnel have also been deployed for the safety and security of selected monuments. Media campaign for raising awareness has also been launched. Penalty clauses

exist in the Ancient Monuments and Archaeological Sites and Remains Act, 1958 under which acts of defacement/ vandalism are punishable by imprisonment of upto 3 months or with a fine of upto Rs.5000/- or both.

Distribution of LPG Dealership in Maharashtra

3047. SHRI HARIBHAU RATHOD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any advertisement has been published during 2007 for distribution of LPG dealership in Maharashtra;

(b) if so, the details thereof;

(c) the districts covered for new LPG dealership; and

(d) the reasons for not appointing any LPG dealers in Yavatmal and other crisis districts of Maharashtra where common people face hardships due to shortage of LPG?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (d) Public Sector Oil Marketing Companies (OMCs) have reported that they have advertised for 112 locations in Maharashtra, in September, 2007. The district-wise and location-wise details are available with the Directors (Marketing) of the concerned OMCs.

OMCs have also reported that at present, the LPG requirement of Yavatmal District is being catered by 18 LPG distributorships. OMCs have further reported that they have advertised for 2 new LPG distributorships in Yavatmal District of Maharashtra.

OMCs have reported that at present, there is no overall shortage of LPG in the country including the State of Maharashtra and LPG supplies to distributors are being made by the OMCs through indigenous production and imports in accordance with the genuine demand of customers registered with the LPG distributors.

Overseas Joint Ventures

3048. SHRI M. SREENIVASULU REDDY:
SHRI HEMMAL MURMU:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has been considering more overseas joint ventures in view of the increasing demand for fertilizers in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) and (b) The Government is exploring the possibility of setting up of joint ventures abroad in resource rich countries by the Indian entities. The discussions in this direction are at an initial stage only and no proposal has been finalized yet.

Status of Classical Language to Telugu

3049. SHRI BADIGA RAMAKRISHNA:
DR. BABU RAO MEDIYAM:
SHRI SUBRATA BOSE:

Will the Minister of CULTURE be pleased to state:

- (a) the criteria for conferring 'Classical Language' status on a language;
- (b) the number of Indian languages conferred the status so far and the languages identified for the purpose;
- (c) whether there is demand for conferring the 'Classical Language' status to any other languages;
- (d) if so, the details thereof;
- (e) whether the Union Government has received a demand from State Government of Andhra Pradesh to confer classical language status to Telugu; and
- (f) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) As per Notifications issued by the Ministry of Home Affairs, the criteria for classification of a language as a 'Classical Language' is as under:

- (i) High antiquity of its early texts/recorded history over a period of 1500-2000 years.
 - (ii) A body of ancient literature / texts, which is considered a valuable heritage by generations of speakers.
 - (iii) The literary tradition be original and not borrowed from another speech community.
 - (iv) The classical language and literature being distinct from modern, there may also be a discontinuity between the classical language and its later forms or its offshoots.
- (b) Two languages, Tamil and Sanskrit, have been classified as Classical Languages.

(c) and (d) Yes, Sir. There is a demand for conferring the Classical Language status to Kannada and Telugu.

(e) and (f) Yes, Sir. Ministry of Culture has received several proposals for according Classical Language status to Telugu, which also includes the Chief Minister of Andhra Pradesh.

Remnants of Old City

3050. SHRI MOHAN SINGH: Will the Minister of CULTURE be pleased to state:

- (a) whether the remnants of 2500 year old city and civilization have been found in Shishupalgarh near Bhubaneswar as a result of concerted efforts of University of California, Archaeological Survey of India and University of Pune;
- (b) if so, the details thereof;
- (c) whether the remnants of the civilization found in Orissa are identical to the Athens city of Greece;
- (d) if so, the details of the people/generation established such an highly advanced civilization;
- (e) whether the Government has made a strategy to find out some more such historical places in Eastern and Northern India in collaboration with other reputed universities of the world; and
- (f) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) The recent excavation carried out at the early historic period site of Sisupalgarh by Deccan College, Pune and University of California suggests that its earliest date may go back to 2500 years ago. ASI had already excavated the site in 1948. Sisupalgarh, located about 4 km east of Bhubaneswar, is also identified as Tosali of Asokan (3rd century B.C.) edicts and Kalinganagara of Kharavela's (2nd century B.C.) inscription.

(c) and (d) No, Sir. The two have distinct cultural and geographical traits.

(e) and (f) At present the Archaeological Survey of India has no collaboration to find out more such historical places in Eastern and Northern India.

Prices of Patented Medicines

3051. SHRI BRAJA KISHORE TRIPATHY:
SHRI NAND KUMAR SAI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has set up a committee to examine the issue of price negotiations for patented drugs in the country;

- (b) if so, the details in this regard;
- (c) the details of the terms and reference of the said committee;
- (d) whether the said committee has submitted its recommendations;
- (e) if so, the details thereof; and
- (f) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (f) Yes, Sir. In February, 2007 the Government constituted a Committee on price negotiations for patented drugs to examine and propose a system of reference pricing/price negotiations/differential prices which may be applied for price negotiations of patented drugs and medical devices before their marketing approval in India. This Committee has not submitted its recommendations to the Government.

Setting up of Heavy Industries

3052. SHRI P.C. GADDIGOUDAR: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government proposes to set up heavy industries in the country particularly at Bagalkote District;
- (b) if so, whether any preliminary survey has been conducted in this regard;
- (c) if so, the details thereof; and
- (d) the action taken by which Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI KANTI SINGH): (a) to (d) There is no proposal under consideration of the Department of Heavy Industry to set up any new Central Public Sector Enterprise in Bagalkote District.

[Translation]

Centrally Protected Monuments in Chhattisgarh

3053. SHRI AJIT JOGI: Will the Minister of CULTURE be pleased to state:

- (a) the details of Centrally protected monuments in Chhattisgarh, at present;
- (b) the name of the agency responsible for the proper upkeep of the said sites;
- (c) the total amount spent on maintenance of these monuments during the last three years till date; and
- (d) the details of revenue received from these monuments during the last three years till date respectively?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) There are 47 monuments, archaeological sites/remains in Chhattisgarh declared as of national importance. The details are given in the enclosed Statement.

- (b) The Archaeological Survey of India.
- (c) The amount spent on these monuments in the last three years are as under:

2004-05	Rs. 278 lakhs
2005-06	Rs. 253 lakhs
2006-07	Rs. 242 lakhs
2007-08	Rs. 211 lakhs

(Upto 17th March, 2008)

- (d) Lakshman temple, Sirpur is the only ticketed monument in Chhattisgarh. The details of revenue collected are as under:

2004-05	Rs. 0.62 lakhs
2005-06	Rs. 1.45 lakhs
2006-07	Rs. 2.00 lakhs
2007-08	Rs. 1.46 lakhs

(upto Feb. 2008)

Statement

List of Centrally Proteted Monuments in Chhattisgarh

Sl.No.	Name of the Monument / site	Location	District
1	2	3	4
1	Ancient Sculpture in Danteswari Temple	Barsoor	Bastar
2	Chandraditya Temple	Barsoor	Bastar
3	Ganesh Statue	Barsoor	Bastar
4	Mama Bhanja Temple	Barsoor	Bastar

1	2	3	4
5	Mahadev Temple	Barsoor	Bastar
6	Bhiram Dev Temple	Bhairamgarh	Bastar
7	Danteswari Temple	Dantewada	Bastar
8	Kama Memorial or Urasgatta Post	Dhilmil	Bastar
9	Brick mounds	Garhadhanora	Bastar
10	Megalithic site containing urskals	Gameswada	Bastar
11	Narayan Temple	Narayanpal	Bastar
12	Karli Mahadev Temple	Samloor	Bastar
13	Large Vaishnava Temple	Janjgir	Bilaspur
14	Small Vishnu Temple	Janjgir	Bilaspur
15	Brick Temple of Savari	Kharod	Bilaspur
16	Small Brick Temple (Andaldeo temple)	Kharod	Bilaspur
17	Malhar Fort	Malhar	Bilaspur
18	Mahadev Temple	Pali	Bilaspur
19	Pateleswar Mahadev temple including all ancient remains of other temples closeby	Malhar	Bilaspur
20	Kanti Deul	Ratanpur	Bilaspur
21	Whole site around Ratanpur/Ratanpur Fort	Ratanpur	Bilaspur
22	Pali inscription on slab of Jasper	Samarsol	Bilaspur
23	Half ruined temple of Kesava Narayan built of bricks	Sheorinarayana	Bilaspur
24	Sheorinarayana Temple together with ruined temples in the same compound	Sheorinarayana	Bilaspur
25	Remains of Siva temple	Arbhar	Bilaspur
26	Remains of a very ancient (Mahadev) temple	Tuman	Bilaspur
27	Chitturgharh Fort	Lepha	Bilaspur
28	Kotagrh Fort	Near Bargaon	Bilaspur
29	Kasigarh Fort	Bawanbadi	Bilaspur
30	Ajmergarh Fort	Amnala	Bilaspur
31	Temple	Belpa	Bilaspur
32	Temple (Ruined)	Gatora	Bilaspur
33	Kotmi Fort	Kotmi	Bilaspur
34	Ruined Siva Temple	Deobaloda	Durga
35	Sita Devi Temple	Deorbija	Durga

1	2	3	4
36	Sati Pillars	Deorbija	Durga
37	Bhand Deul	Arang	Raipur
38	Mahadev Temple including math of Bairagi and Mandapa	Narayanpur	Raipur
39	Temple belonging to Mahantlal Das of Sheorinarayan dedicated to Surya	Narayanpur	Raipur
40	Group of temples known as Rajiv Lochan	Rajim	Raipur
41	Sita Known as Sita Baree	Rajim	Raipur
42	Temple of Ranchandra	Rajim	Raipur
43	Laxman temple and old sites	Sirpur	Raipur
44	The area around Sirpur village and the mound to the east of the village	Sirpur	Raipur
45	Old Siva temple	Gandai	Rajanandgaon
46	Sita bengra caves	Ramagarh hill Udaipur	Sarguja
47	Jogimara Caves	Ramagarh hill Udaipur	Sarguja

[English]

Aviation arrangements at Nanded

3054. SHRI SUKHDEV SINGH DHINDSA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that lakhs of people from all over the world are expected to attend the 300th anniversary of Guru-ta-Gaddi at Hazur Sahib, Nanded in Maharashtra in 2008; and

(b) if so, the details of the necessary arrangements made/ being made in the nearest airports for their convenience?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRFAUL PATEL): (a) and (b) Airports Authority of India (AAI)'s nearest airport at Aurangabad is at a distance of 200 kms (approx.) and is suitable for operation of B-737-400/ AB 320/ AB 319 types of aircrafts under all weather conditions. Government of Maharashtra is in the process of upgrading the Nanded airport for start of commercial operations in the near future.

[Translation]

Non-Availability of Medicines

3055. SHRI CHANDRA MANI TRIPATHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the medicines whose prices have been reduced by the Government are not available in the market;

(b) if so, the reasons therefor;

(c) whether the Government is taking any action against the companies involved therein; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUÉ): (a) to (d) Nothing has come to the notice of the Government/National Pharmaceutical Pricing Authority (NPPA) regarding non availability of medicines prices of which have been reduced by the Government. As a result of Government's efforts, Pharmaceutical industry had voluntarily agreed to reduce prices of 886 formulations. However, the availability of these formulations at reduced prices varies from State to State. The Government has taken up the matter with the companies concerned to improve availability of the 886 medicines at reduced prices.

[English]

Sale of Land by Railways

3056. SHRI JYOTIRADIYA M. SCINDIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to sell about 4.7 hectares of land at Bandra Kurla complex to finance the Mumbai Urban Transport Project (MUTP);

(b) if so, details of MUTP and cost thereof; and

(c) the steps so far taken in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir. However, Railway proposes to do Commercial Development on 4.5 hectares of Railway Land at Bandra on lease basis, to partly fund Mumbai Urban Transport Project (MUTP) Phase-II for improvement of Mumbai Suburban System on Western and Central Railway.

(b) Cost of MUTP Phase-II has been assessed at Rs. 5300 crore.

(c) The work of Commercial Development of Railway Land at Bandra has been recently entrusted to Railway Land Development Authority, who have engaged consultant for conducting detailed feasibility studies including assessment of lease charges.

[Translation]

Stoppage of Rajdhani Express

3057. SHRI BHUVANESHWAR PRASAD MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any request for stopping of Sealdah Rajdhani Train at Koderma Railway Station for a short while; and

(b) if so, the action taken by the Railway in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) The matter has been examined but not found feasible.

[English]

Decrease in the Arrival of Foreign Tourists

3058. SHRI CHANDRA BHUSHAN SINGH: Will the Minister of TOURISM be pleased to state:

(a) whether the Government is aware that there was a decline in the arrival of foreign tourists to the country during the year 2006-07;

(b) if so, the details thereof;

(c) whether one of the reasons for the decrease in the arrival of foreign tourists was due to growing attacks on them across the country; and

(d) if so, the steps taken by the Government to prevent these crimes on foreign tourists?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) and (b) The number of foreign tourist arrivals in the country during 2007 was about 5 million, registering a growth of 12.4% over the corresponding figures of 2006.

(c) and (d) Do not arise.

Gauge Conversion In Kerala

3059. SHRI P.C. THOMAS: Will the Minister of RAILWAYS be pleased to state:

(a) the details of ongoing Gauge Conversion Projects in Kerala;

(b) the present status of each project; and

(c) the steps taken/being taken to expedite the said work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) In Kerala, gauge conversion of Quilon-Punalur-Sengottai section is in progress as a part of Quilon-Tirunelveli-Tiruchendur & Tenkasi-Virudhunagar gauge conversion project (357 Kms). Gauge conversion of Quilon-Punalur (45 Kms) was targeted for completion during 2007-08. However, its progress is affected because of land disputes and failure of contractors. This section is expected to be completed during 2008-09.

The balance portion of the work in Kerala i.e. Punalur-Sengottai (49 Kms) is a Ghat section where final location survey has been completed and detailed estimate is under process. No target has been fixed for completion of gauge conversion of this section.

Cable Wire used for Signal System In the Railways

3060. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are procuring large quantity of different types of cable wire for signal systems;

(b) if so, the details of each type of cables procured during the last three years alongwith the type of cables, names of suppliers, quantity and rates;

(c) whether the Railways are aware about the formation of cartel at the time of opening of tenders in connivance with some officers of Railway stores; and

(d) if so, the details alongwith action taken against the guilty suppliers and also against the officers of Railways thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) No, Sir.

(d) Does not arise.

**Products offered in
Public Airlines**

3061. SHRI ABU AYES MONDAL:
SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there have been increasing complaints about the poor quality of the products being offered by Indian Airlines and Air India;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Passenger complaint is a normal phenomenon in the airline industry. However, so far as the National Aviation Company of India Limited is concerned, there is a downward trend in the number of complaints.

(c) The aircraft with erstwhile Air India and Indian Airlines are being progressively replaced and an order has been placed for 111 new aircraft out of which 31 aircraft have been delivered. Action has meanwhile been taken to refurbish the existing aircraft with new seats, Inflight Entertainment System, etc. Several other product improvement measures like city check-in, advance airport check-in, e-ticketing, establishment of call centres, SMS alerts in case of cancellations/delays, introduction of non-stop flights from Mumbai and Delhi to New York, etc., have also been taken.

[Translation]

**Opening of Gas Agency in
Muzaffarnagar, U.P.**

3062. MOHD. MUKEEM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has any proposal to open gas agency in Tehsil Kairana, District Muzaffarnagar in Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) No, Sir. Public Sector Oil Marketing Companies (OMCs) have reported that at present, there is one LPG

Distributorship commissioned in Kairana, Muzaffarnagar, Uttar Pradesh whose average monthly refill sales during the period April, 2007 to February, 2008 is below the ceiling limit of 8000 refill per month. Sufficient refill slack is available with the subject distributorship to take care of the LPG requirement of the location for few more years.

In view of the above, opening/setting up of a new LPG distributorship at the subject location is not viable at this juncture.

**Vacant Posts of Rail Drivers
in the Railways**

3063. SHRI MAHAVIR BHAGORA: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the sanctioned and vacant posts of rail drivers in the Railways at present, Zone-wise;

(b) the details of working hours and distance fixed for the rail drivers at present;

(c) the details of working hours of the drivers in long distance trains;

(d) whether the Railways propose to increase the working hours of the rail drivers due to shortage of the rail drivers;

(e) if so, the details thereof;

(f) whether their working capacity is decreasing due to fatigue; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Zone-wise sanctioned and vacant posts of rail drivers in railways as on 01.01.2008 are as under:-

Name of the Zone	Sanctioned strength	Posts vacant
1	2	3
Central	2560	428
Eastern	1332	265
East Central	2810	558
East Coast	1524	347
Northern	4003	879
North Central	2439	551
North Eastern	957	91
Northeast Frontier	1289	185

1	2	3
North Western	1166	89
Southern	1580	123
South Central	2830	222
South Eastern	2098	187
South East Central	2012	512
South Western	943	324
Western	2144	334
West Central	1808	188
Total	31495	5283

(b) Running staff on the Indian Railways are classified as 'Continuous' and they are statutorily required to work for 54 hours a week on an average in a two weekly period of 14 days. But the rostered hours of this category of employees have been fixed at 104 hours in a two weekly period of 14 days including preparatory and complementary time.

As per extant instructions, running duty at a stretch should not ordinarily exceed 10 hours from departure of the train and overall duty should not exceed 12 hours from 'signing on' to 'signing off' except in emergent circumstances like accidents, floods, agitations, equipment failures, etc.

(c) For long distance and all coaching trains, crew links are prepared which comply with the provisions of Hours of Employment Regulation (HOER) as per para 'b' above.

- (d) No, Sir.
- (e) Does not arise.
- (f) No, Sir. Duty hours are as per HOER.
- (g) Goes not arise.

[English]

Development of Cellular Jail in Port Blair

3064. SHRI MANORANJAN BHAKTA: Will the Minister of CULTURE be pleased to state:

(a) whether the Archaeological Survey of India has submitted any proposals for conservation and development of the famous cellular jail at Port Blair in the Union Territory of Andaman & Nicobar Islands;

- (b) if so, the details thereof; and
- (c) the decision taken by the Government thereon?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) The cellular jail at Port Blair in the Union Territory of Andaman & Nicobar Islands is not a centrally protected monument. Some portion of the cellular jail was damaged due to Tsunami in 2004 and Andaman & Nicobar Administration requested ASI's advice for repairing the damages caused to the structure. The necessary advice was tendered by the Chennai Circle of the ASI. The repair work was carried out by the Public Works Department of the Union Territory of Andaman & Nicobar Islands.

Welfare Schemes for Disabled

3065. SHRI PRALHAD JOSHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has drawn out any comprehensive and specific schemes for protecting the interests of physically challenged people;

(b) if so, the details of such schemes being implemented during the last three years i.e., from 2004-05, to 2006-07;

(c) whether the Government of Karnataka has sent any specific proposals for Central funds to implement some of its schemes aimed at welfare of physically handicapped people; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) To protect the interests of Persons with disabilities, the Government have formulated following schemes.

- (i) Deendayal Disabled Rehabilitation Scheme.
- (ii) Scheme of Assistance of Disabled Persons for Purchase/Fitting of Aids/Appliances and
- (iii) Scheme for implementation of Persons with Disabilities Act, 1995.

Under these Schemes, Rs. 84.64 crores, Rs. 170.34 crores and Rs. 172.20 Crores were allocated during the years 2004-05, 2005-06 and 2006-07 respectively.

(c) and (d) No specific proposal for Central funds have been received from Government of Karnataka for welfare of persons with disabilities. However, during the current financial year, about 100 proposals aimed for persons with disabilities for funding of ongoing projects run by Non-

Governmental Organisations under Deendayal Disability Rehabilitation Scheme have been received from the State of Karnataka, out of these 58 proposals have been sanctioned.

[Translation]

Land Acquisition for Railway Projects

3066. SHRI RAGHURAJ SINGH SHAKYA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have deputed officials to ensure land acquisition for expediting railway projects particularly the work relating to laying of new railway lines;
- (b) if so, the details thereof;
- (c) the price of land to be acquired for new rail lines in each State in the country;
- (d) the acreage of land acquired / proposed to be acquired for completion of new rail lines work in each State in the country; and
- (e) the details of land acquired during the last three years, location-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (e) Information is being collected and will be laid on the Table of the Sabha.

Addition of Unreserved Coaches

3067. DR. SATYANARAYAN JATIYA: Will the Minister of RAILWAYS be pleased to state:

- (a) the action taken by the Railways on the demand of passengers to add more unreserved coaches in various trains; and
- (b) the names of passenger trains wherein additional unreserved bogies will be attached during 2008-09?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) During 2007-2008, 329 unreserved second class coaches were augmented in the existing trains.

- (b) Permanent and temporary augmentation of trains on Indian Railways is an on-going process subject to traffic pattern, operational feasibility and availability of coaches.

[English]

Non-Availability of Wagons

3068. PROF. MAHADEORAO SHIWANKAR: Will the Minister of STEEL be pleased to state:

- (a) whether the Public Sector Undertakings of steel industry are facing the problems of non-availability of wagons for inward as well as outward movement of goods and raw materials;
- (b) if so, whether the problem has been brought into the notice of the Railway Ministry;
- (c) if so, the details thereof; and
- (d) the reaction of the Railway Ministry thereto?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) to (d) Sometimes the Public Sector Undertakings (PSUs) of the Ministry of Steel face intermittent problems in the availability of certain types of wagons for the movement of goods and raw materials. These problems are taken up by the PSUs with the concerned Divisional/Zonal Railway Offices and if necessary, with the Railway Board; as well as by the Ministry of Steel with the Ministry of Railways, when warranted.

Apart from this, issues related to railways including "wagons dispatch and detention" are also taken up regularly at meetings in the Cabinet Secretariat, where the representatives of the Ministry of Railways are also present.

The mechanisms mentioned above have helped in the resolution of such problems relating to wagon availability.

Tribunals for Elderly Parents and Senior Citizens

3069. SHRI J.M. AARON RASHID: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is contemplating to create Tribunals for providing financial assistance to elderly parents and senior citizens who have been abandoned by their families;
- (b) if so, legal binding of that on the offending children;
- (c) whether all State Government would be directed to create such tribunals; and
- (d) if so, the powers of such tribunals and the enforcing authorities?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) to (d) The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 provides for setting up of Tribunals. If the children or relatives, as the case may be, neglect or refuse to maintain parents or

senior citizen who are unable to maintain themselves, these Tribunals may order such children or relative to make payment of a monthly allowance to such parent or senior citizen. An order made under this Act will have the same force and effect as an order passed under Chapter IX of the Code of Criminal Procedure, 1973.

The Government have already circulated the Act to all the State Governments/Union Territory Administrations.

**Equipment for Smooth Landing
at IGI Airport**

3070. SHRI NIKHIL KUMAR:

SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has decided to set up ultra modern equipment for smoother landings at IGIA;
- (b) if so, the facts and the details thereof;
- (c) whether similar equipments would be set up at other important airports in the country; and
- (d) if so, the extent to which the landings of planes at airports will be safer?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. Airports Authority of India (AAI) has already provided CAT-III Instrument Landing System (ILS) at runway 28 at Indira Gandhi International Airport, Delhi, 3rd runway at IGI Airport, which is scheduled to be operationalised in June 2008, will also be equipped with CAT III B, ILS for approaches from either direction.

(c) AAI has provided ILS at 40 airports for smooth and safe landing of aircrafts under poor visibility conditions. AAI proposes to provide ILS facilities at Gaya, Kolkata (2nd runway), Tirupathy, Silchar, Calicut, Pune, Gondia, Surat, Chennai, Dehradun, Probandar, Belgaum, Hubli, Vijaywada, Port Blair, Delhi (3rd runway) airports. There is also a proposal for replacement of ILS at Kolkata, Cochin and Delhi (at Runway 27 and Runway 10). Further, ILS systems are being upgraded at Lucknow, Jaipur & Amritsar airports from CAT I to CAT II.

(d) Landing of a plane becomes safer by providing ILS facilities as they provide landing guidance to the aircraft as per its operational category.

Alloy-Steel Railway Containers

3071. SHRI SUNIL KHAN: Will the Minister of STEEL be pleased to state:

(a) whether some containers of the Railways will be made of alloy-steel;

(b) if so, whether the order is likely to be placed to alloy-steel plant, Durgapur and Salem Steel Plant;

(c) if so, the details thereof; and

(d) the steps taken to provide sufficient infra-structural facilities to these plants to achieve the target?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) to (d) The Railways have placed an order of 28231 tonnes of stainless steel on Salem Steel Plant for wagons. To meet this requirement, Alloy Steel Plant (ASP) will make stainless steel slabs which will then be rolled at Salem Steel Plant (SSP) and supplied to the railways.

A new Argon Oxygen De-carbonization (AOD) unit and one new Electric Arc Furnace (EAF) have been installed and commissioned in ASP for making stainless steel grade slabs.

Behala Airport

3072. SHRI AJOY CHAKRABORTY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is actively considering upgrading and modernizing the Behala airport to facilitate the services of the small aircraft mainly meant to serve the connections between the various district centre airports and Kolkata;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The strengthening work of the existing runway of 3000 ft. has been taken up by Airports Authority of India (AAI) for activation of Behala Flying Club.

There is also a proposal to extend the runway to 4500 ft. for ATR type of aircraft operations subject to acquisition and handing over of required land by the State Government free of cost.

**Infrastructure Status Call for
Oil Pipelines**

3073. SHRI BASU DEB ACHARIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether attention of the Government has been drawn to the news item appeared in Business Standard on November 25, 2007 captioned, "Ministry renews infrastructure status call for oil pipelines";

(b) if so, the matter reported therein; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (c) Government was not aware of the news article mentioned in part (a) of the question. Ministry of Finance has informed that they have examined the request of the Ministry of Petroleum & Natural Gas to extend infrastructure status to crude oil and petroleum products pipelines so as to make them eligible for deduction under section 80-1A of the Income Tax Act during the budgetary exercise for Budget 2008 and it was not found feasible to accede to the request.

[Translation]

Setting up of Institutes Like NIPER

3074. SHRI RAGHUVVEER SINGH KOSHAL:
SHRI SUBRATA BOSE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total production of drugs and pharmaceutical products in the country especially in West Bengal during the last three years, State-wise;

(b) whether the Government proposes to set up more institutes like National Institute of Pharmaceutical Education and Research (NIPER) or its branch in all the States especially in West Bengal;

(c) if so, the State-wise details thereof; and

(d) the time by which such institutes are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) As per the information available with this Department, the approximate value of annual domestic production during the last three years is as under:

2004-05	-	Rs. 52,029 crores
2005-06	-	Rs. 62,566 crores
2006-07	-	Rs. 68,442 crores

The West Bengal Government have informed that production of drugs and pharmaceuticals in West Bengal is about Rs. 500 crore.

(b) to (d) After approval of the Cabinet in August, 2007, the Central Government has decided to establish National Institute of Pharmaceutical Education and Research (NIPER) at Ahmedabad (Gujarat), Hajipur (Bihar), Hyderabad (Andhra Pradesh), Kolkata (West Bengal), Guwahati (Assam), and

Raebareli (Uttar Pradesh). Out of these classes in some post graduate courses in four NIPERs, have been started at Ahmedabad, Hajipur, Hyderabad and Kolkata with the help of their respective Mentor Institutes.

[English]

Production of Natural Gas by ONGC

3075. SHRIMATI C.S. SUJATHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation (ONGC) has plans to begin production of natural gas from the Kaveri Godavari Basin;

(b) if so, the time by which the production will begin alongwith the details of the expected quantity of natural gas produced by ONGC, year-wise;

(c) whether the Government will consider to implement the project of Southern Gas Grid connecting Southern States with KG basin; and

(d) if so, the details thereof and if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) In the block KG-DWN-98/2, a total of 8 gas discoveries have been made; out of these, 5 discoveries were made by ONGC and 3 by the previous operator of the block M/s. Cairn Energy. ONGC has recently submitted the appraisal plan for the discoveries in the KG-DWN-98/2.

(b) After declaration of the commerciality, the demarcated area may be developed by the operator. Quantity of gas and date of commencement of production will depend on development plan, if any.

(c) and (d) Gas pipelines are laid according to gas availability to connect production and consumption centres. A network of trunk gas pipelines is being laid connecting customers in the southern part of the country to various sources of natural gas.

Currently, GAIL (India) Limited has a pipeline network in Krishna-Godavari basin and Cauvery basin in Andhra Pradesh and Tamil Nadu respectively. Reliance Gas Transportation Infrastructure Limited (RGTL) is constructing Kakinada-Hyderabad-Uran-Ahmedabad pipeline, which would, inter alia, connect parts of Andhra Pradesh and Karnataka to the KG-D6 field. RGTL has also been granted authorization for Vijaywada-Nellore-Chennai pipeline as also its extensions Chennai-Tuticorin and Chennai-Bangalore-Mangalore pipelines; these pipelines would

connect parts of Andhra Pradesh, Tamil Nadu and Karnataka to the KG-D6 field. GAIL has been granted authorization for Dabhol-Bangalore pipeline; this would be a bi-directional pipeline transporting Re-gasified LNG from Dabhol LNG terminal to Bangalore and natural gas from RGTIL's pipeline at Bangalore to Maharashtra. GAIL has also been granted authorization for Kochi-Kanjirakkod-Mangalore/Bangalore pipeline; this would also be a bi-directional pipeline transporting Re-gasified LNG from the upcoming Kochi LNG terminal to Kerala and Karnataka, and natural gas from RGTIL's pipeline.

Low-rise Buses for Aged Passengers

3076. SHRI B. MAHTAB: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware of the difficulties being faced by the aged passengers while travelling on high-rise buses which commute from the airport lounge to the aircraft and vice-versa;

(b) if so, the details alongwith number of accidents have taken place in New Delhi Airport alone;

(c) whether low-rise buses will be deployed for public airlines passengers, particularly for Air India;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir.)

(b) No cases of accidents due to high-rise buses have so far been reported at New Delhi Airport.

(c) and (d) Air India has deployed low-rise buses at various airports including New Delhi in addition to conventional high-rise buses.

(e) Does not arise.

Lease of Iron Ore Mines

3077. SHRI CHANDRAKANT KHAIRE:

SHRI BADIGA RAMAKRISHNA:

Will the Minister of STEEL be pleased to state:

(a) whether the Rashtriya Ispat Nigam Limited (RINL) has been applying for lease of iron ore mines for its captive use for several years;

(b) if so, the details thereof;

(c) whether the Government has recommended leasing of such mines to RINL to the State Governments

where iron ore reserves are located like Chhattisgarh, Jharkhand, Orissa and Andhra Pradesh, etc; and

(d) if so, the details thereof alongwith the steps taken to ensure such a captive iron ore mining rights to RINL?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) to (d) Yes, Sir. Rashtriya Ispat Nigam Limited (RINL) has applied for lease of iron ore mines in the States of Orissa, Chhattisgarh and Andhra Pradesh. The applications made by RINL have been recommended by the Ministry of Steel to State Governments and to the Ministry of Mines. At present, out of the applications for grant of mining leases filed by RINL with these State Governments, while certain cases have been rejected by the State Governments, decisions are pending in the other remaining cases.

Hiring of Foreign Co-pilots

3078. SHRI KINJARAPU YERRANNAIDU:

SHRI RAVI PRAKASH VERMA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that the domestic airlines have hired foreign co – pilots as reported in the Times of India dated March 3, 2008;

(b) if so, the facts and the details thereof;

(c) whether there is a glut of Indian co – pilots in the country;

(d) if so, the guidelines issued by the Government to the domestic airlines regarding recruitment of co – pilots; and

(e) the steps taken by the Government to provide advance training to the co-pilots before they join the domestic airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. 134 foreign pilots have been engaged as co – pilots by various airline operators.

(c) and (d) Yes, Sir. Due to recent growth in the aviation sector, many Indian Youths are taking flying as profession. Directorate General of Civil Aviation has issued guidelines by way of Civil Aviation Requirements (CAR) Section 7, Series G, Part II dated 01.11.2006 which provides that for co – pilot functions, Indian pilots should be trained and employed by the operator. In case, the flight is required to be operated by foreign pilots acting as pilot in command and co – pilot, an Indian pilot is required to be on Board for the training/supernumerary flying.

(e) The concerned airlines provide advanced training on the type of aircraft, possessed by them, as per the training manual duly approved by Directorate General of Civil Aviation.

[Translation]

**Zone-wise Funds for
Railway's Development**

3079. SHRIMATI SANGEETA KUMARI SINGH DEO:
SHRI V.K. THUMMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the zone-wise funds spent on development of Railways during the last three years;

(b) whether some zones are being favoured in the matter of spending funds on development of Railways;

(c) if so, the reaction of the Railways thereto; and

(d) the remedial steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Zone-wise funds spent on the development of Railways under Grant No. 16 (including market borrowings) during the last three years are as under:

(Rs. in crore)

Railways	2004-05	2005-06	2006-07
1	2	3	4
Central	865.59	1096.70	1689.94
Eastern	847.47	1195.28	1579.30
East Central	1209.17	1383.00	1858.45
East Coast	599.03	771.88	862.89
Northern	2600.10	3489.55	5198.55
North Central	520.03	679.12	933.17
North Eastern	446.34	623.85	892.89
Northeast Frontier	876.52	1234.46	1563.43
North Western	754.73	816.68	879.89
Southern	1085.35	1314.53	1586.04
South Central	1068.28	1471.00	1580.37
South Eastern	762.73	886.97	1245.38
South East Central	695.87	617.96	830.80
South Western	832.51	861.17	1360.65

1	2	3	4
Western	814.61	906.57	1364.09
West Central	764.85	966.79	802.72
Others	678.63	522.83	773.52
Total	15421.81	18838.34	25002.08

(b) No, Sir.

(c) and (d) Do not arise.

Railway Hospitals

3080. SHRI HEMMAL MURMU:
SHRI HANSRAJ G. AHIR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to grant additional allowance to the Group-C and D employees of the railway hospitals for patients care;

(b) if so, the details thereof; and

(c) the financial burden as a result of the said scheme in the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) At present, there is no proposal under consideration to grant additional allowance to the Group C and D employees of the railway hospitals for patient care. However, Hospital Patient Care Allowance has been introduced with effect from 1.1.2008 in respect of specified Group C & D (non-ministerial) railway employees, working either in (i) railway hospitals having 30 beds or more, or (ii) super specialty railway hospitals having 10 beds or more. Patient Care Allowance has been introduced with effect from 1.1.2008 in respect of the specified Group C & D (non-ministerial) railway employees, working either in (i) railway hospitals having less than 30 beds, or (ii) super specialty railway hospitals having less than 10 beds, or (iii) railway health units/clinics. Grant of Hospital Patient Care Allowance and Patient Care Allowance is subject to fulfilment of the following conditions:-

l) The grant of these allowances is limited to the following categories of Group C & D (non-ministerial) railway employees working in railway hospitals and health units/clinics:-

(i) Radiographer.

(ii) Pharmacists (except exclusive Store Pharmacists and not involved in dispensing of medicines).

(iii) Laboratory Staff.

(iv) Medical Technicians required to come in direct physical

contact with patients (ECG, EEG, Cardiac Pump, Dialysis etc).

- (v) Ambulance Drivers.
- (vi) Dressers.
- (vii) Operation Theatre Assistants.
- (viii) Attendants/Ayachs.
- (ix) Ambulance cleaners.
- (x) Stretcher bearers.
- (xi) Safaiwalas.
- II) Hospital Patient Care Allowance is admissible @ Rs. 700/- p.m. to the above specified Group C (non-ministerial) railway employees, and @ Rs. 695/- p.m. to the above specified Group D (non-ministerial) railway employees.
- III) Patient Care Allowance is admissible @ Rs. 690/- p.m. to the above specified Group C & D (non-ministerial) railway employees.
- IV) Night Duty Allowance and/or Risk Allowance, if admissible to the above categories of staff, shall cease to be admissible to them w.e.f. 1.1.2008.

(c) The financial expenditure on account of introduction of these allowances on the Railways has been estimated as Rs. 1.12 Crores/annum.

[English]

Extension of Air Services by Air India

3081. SHRI AMITAVANANDY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the total number of flights expanded to foreign countries during the last two years by Air India; and
- (b) the details of aircrafts in operation for such services?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) 44 frequencies per week have been augmented and 40 new frequencies per week have been introduced by the erstwhile Air India and Indian Airlines. Air India Express has introduced 64 frequencies per week on new sectors.

(b) The details of aircrafts being operated are as follows:- B747-300, B747-400, B747-400C, A310-300, A330-200, B777-200ER, B767-300, A310-300, B777-200LR, B777-300ER, A310-300 Freighter, B737-800, A319, A320, A321 and A300.

[Translation]

Road Over-Bridge on Ken River near Banda

3082. SHRI SHYAMA CHARAN GUPTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have conducted any survey regarding dilapidated condition of the 100 years old wooden bridge on Ken River near Banda railway station, Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir. Inspection of Railway Bridge over Ken river near Banda railway station, Uttar Pradesh has been carried out.

(b) and (c) As a result of inspection, a work for replacement of top flange plates and provision of steel channel sleepers in place of wooden sleepers was sanctioned in 2002-03. The work has since been completed.

[English]

Abhay Ghat

3083. DR. VALLABHBHAI KATHIRIA:

SHRI JASUBHAI DHANABHAI BARAD:

Will the Minister of CULTURE be pleased to state:

(a) whether the Government proposes to develop a Memorial Abhay Ghat in the memory of former Prime Minister of India late Shri Morarji Desai;

(b) if so, the steps taken in this regard; and

(c) the time by which it is likely to be completed?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) A Memorial of Shri Morarji Desai named 'Abhay Ghat' has been constructed at the bank of river Sabarmati, District Kheda Gujarat. The construction work started in July, 1997 and was completed in March, 1999.

[Translation]

EMU Trains from Tapri to Saharanpur

3084. SHRI RASHEED MASOOD: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to introduce EMU trains from Tapri to Saharanpur to carry the passengers from Delhi and Hardwar;

(b) if so, the details thereof;

(c) whether the Railways propose to extend the EMU train running between Ambala and Saharanpur upto Tapri Station;

(d) if so, the time by which it is likely to be extended; and

- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

- (b) Does not arise.

(c) to (e) No, Sir. The MEMU services running on Ambala-Saharanpur Section cannot be extended to Tapri as Saharanpur-Tapri Section is not electrified.

[English]

Railway Line Between Bangalore and Devanhally

3085. SHRIMATI MANORAMA MADHAVRAJ:
SHRI M. SHIVANNA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether 34 Km rail from BRV ground (near Shivaji Nagar) to Devanhally International Airport is all set to being at full pace;

- (b) if so, the details thereof; and

(c) if not, the steps taken by the Railways, DMRC (Consultant), BMRC have decided to complete the above most important railway line between Bangalore city and Devanhally within the stipulated time?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) No, Sir. There is no proposal with Ministry of Railways in this regard. However, Ministry of Urban Development (MoUD) has advised that Government of Karnataka has appointed Karnataka State Industrial Investment and Development Corporation Limited (KSIIDCL) as the nodal agency of the State Government for this project and have authorized them to engage the services of Delhi Metro Rail Corporation (DMRC) on assignment basis as project consultants to assist the Special Purpose Vehicle (SPV) in the implementation of this project subject to obtaining necessary exemptions under Karnataka Transparency in Public Procurement Act, 1999. Bangalore Metro Rail Corporation is so far not associated with this project. No proposal has been received by MoUD from Government of Karnataka.

Criteria Adopted for Allotment of Fund

3086. SHRI JUAL ORAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether new criteria has been adopted for allotment of fund for the Railway projects;

- (b) if so, the details thereof;

(c) whether the revenue generation capability is one such criterion; and

(d) if so, the steps taken for allocation of fund to the various ongoing projects in Orissa from where Railways are likely to get excellent return?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Since 2002-03, funds were being allocated to the railway projects as per the State wise formula giving weightage of 15% each to area and population and 70% to the throwforward of ongoing projects of the State. However, since the revival of the Capital Fund in 2005-06, all doubling, railway electrification and some of the last mile gauge conversion, projects have been taken out of the State wise formula.

- (c) No, Sir.

- (d) Does not arise.

Foreign Tourists Visiting World Heritage Centres

3087. SHRI G. KARUNAKARA REDDY: Will the Minister of TOURISM be pleased to state:

(a) whether the number of foreign tourists visiting the World Heritage Centres in the country is decreasing drastically;

- (b) if so, the reasons therefor; and

(c) the efforts being made to attract tourists again to the said places?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) As per the tickets sold at the centrally protected World Heritage monuments under the jurisdiction of Archaeological Survey of India, the number of foreign visitors to these monuments in 2007 was 2.09 million as compared to 1.73 million in 2006.

- (b) and (c) Do not arise.

Oil Conservation

3088. SHRI ADHALRAO PATIL SHIVAJIRAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government has issued fresh guidelines for oil conservation through efficient utilization;

- (b) if so, the details thereof;

(c) whether the Union Government has decided to adopt more efficient technologies available around the world;

(d) the steps taken by the Union Government to establish a system framework and approach to realize the overall conservation potential; and

(e) if so, the success achieved in regard to oil conservation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROELUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) The Union Government has enacted "The Energy Conservation Act, 2001" and established the Bureau of Energy Efficiency (BEE) as a Statutory organization to implement the provisions contained in the Act. The Energy Conservation Act comprehensively covers all form of energy and contains provisions for development of star labeling system for energy consuming devices. The star labeling system aims to raise the awareness level of consumers about devices that utilize energy efficiently. As of now, the Standards and Labeling Programme has covered 5 energy-consuming equipments viz. Refrigerators, Air Conditioners, Tube lights, Distribution Transformers and Electric Motors. BEE and PCRA are working jointly for the development of fuel efficiency norms leading to energy labeling for:

• LPG Stoves

• Automobiles

(c) Updating of existing technology with the best available energy efficient technologies is an ongoing process being implemented by respective units. The Union Government facilitates the development of necessary understandings/agreements, which permit exchange of information and technologies. MOP&NG has facilitated the signing of an MoU between PCRA and "The Energy Conservation Centre of Japan" (ECCJ) for co-operation on a wide range of issues leading to improvement in energy efficiency. As part of co-operation under this MoU, ECCJ has shared a directory of energy conservation technologies, which have been implemented in Japan in different sectors. These Energy conservation technologies have been shared with respective industrial sectors for needful.

(d) As per the provisions of "The Energy Conservation Act 2001", nine industrial sectors have been notified as the designated sectors where the appointment of Energy Managers and also getting the plant energy audited through a certified energy-auditing agency has become mandatory under the act. For the domestic and transport sectors, the ongoing efforts for covering more and more energy consuming devices under the Star Labeling System shall facilitate to realize the conservation potential. In addition, PCRA programmes in the transport and domestic sectors are designed for realization of savings through imparting tips and through attitudinal change.

(e) The Driver Training Programme of PCRA aims at conservation of petroleum fuel through imparting good driving habits to the drivers. This three-day structured programme is conducted for the drivers both in the organized and unorganized sectors. Every year around 18000 drivers are being trained and it is estimated that there is an overall saving of (8-10) % of petroleum products as a result of this programme. This translates into savings of petroleum products worth Rs. 25 crores every year.

Permission Accorded to Jet Airways

3089. SHRI S. AJAYA KUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has accorded permission to Jet Airways to start its air-service to and from Shanghai, China;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of the other private carriers whose applications for international routes are kept pending before the Government alongwith the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Yes, Sir. Jet Airways has been designated as an Indian carrier to operate agreed services between India and China with onward operations to San Francisco in USA.

(d) The Government has received requests from M/s Jetlite and M/s Deccan Aviation Limited for their proposed operations to/from international routes. As per the existing eligibility criteria, M/s Deccan Aviation Limited will become eligible for international operations w.e.f. 26th August, 2008. Further, grant of traffic rights to the scheduled carriers is an on-going process as per the requests received from them depending upon various factors viz. meeting the eligibility criteria, availability of traffic rights, traffic demand, enhancing connectivity etc.

Accidents Occurred in the Oil Refineries

3090. ADV. SURESH KURUP: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of accidents that had occurred in the various oil refineries in the country during the last three years; and

(b) the details of rescue/rehabilitation measures adopted by the respective company?

THE MINISTER OF STATE IN THE MINISTRY OF

PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) The data on number of major accidents/fires which occurred in Public Sector Oil Refineries during 2005-06, 2006-07 and 2007-08 (up to January, 2008) are given in the enclosed Statement.

(b) After an accident, necessary rescue/rehabilitation measures are taken by the concerned company. In case of injury to a person, medical help is provided immediately. In case of death, adequate compensation is given to the dependents of the deceased.

Statement

Name of Company/ Refinery	2005-06	2006-07	April, 07 to Jan., 08
IOCL			
Panipat	3	1	1
Gujarat	1	1	1
Mathura	2	0	1
Haldia	0	1	1
Barauni	2	2	0
Digboi	1	1	0
Guwahati	0	1	0
CPCL			
Manali	2	2	3
BRPL			
Bongaigaon	1	0	0
HPCL			
Vizag	1	1	3
Mumbai	1	1	0
BPCL			
Mumbai	1	1	2
Kochi	0	1	0
ONGC			
MRPL	1	1	3

ADIP Scheme

3091. SHRI RAGHUNATH JHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of awareness camps organized by NGOs and other implementing agencies working for the

disabled to create awareness about Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP) during the last three years;

(b) the number of disabled persons attended these camps and benefited therefrom;

(c) the total number of disabled persons in Bihar and number of people received assistance under ADIP Scheme during the last three years;

(d) the number of disabled persons provided assistance to purchase aids and appliances, disability-wise;

(e) the details of physical annual targets fixed under Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP);

(f) whether the targets have been achieved; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) and (b) The composite camps for distribution of aids and appliances and creation of awareness are held under ADIP scheme. The details of total number of beneficiaries and implementing Agencies who held camps are given below:

S. No.	Year	Funds released (in lakhs)	No. of Beneficiaries (in lakhs)	No. of Implementing Agencies
1	2004-05	6318.85	2.79	144
2	2005-06	5791.69	3.12	138
3	2006-07	6758.99	3.06	87

(c) and (d) According to the Census, 2001, there were 18,87,611 persons with Disabilities in Bihar and the number of persons benefited under this scheme during the last 3 years are as under:

S.No.	Year	No. of Beneficiaries
1	2004-05	2050
2	2005-06	6400
3	2006-07	6200

(e) to (g) The targets fixed and achievements are given below:

S.No.	Year	Targets (No. of beneficiaries in lakhs)	Achievement (in lakhs)
1	2004-05	-	2.79
2	2005-06	2.70	3.12
3	2006-07	3.25	3.06

*[Translation]***Misuse of Railway Passes**

3092. SHRI MITRASEN YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have achieved success in curbing the misuse of free railway passes issued by Indian Railways to members of Parliament, social workers, winner of gallantry awards and other distinguished persons;

(b) if so, total decline in the expenditure incurred by the Railways under the said head during financial year 2007-08;

(c) whether the number of beneficiaries of such free rail passes is increasing constantly; and

(d) if so, the details thereof till date?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Members of Parliament avail rail travel facility on the authority of the Identity Card issued to them by Lok Sabha and Rajya Sabha Secretariats, the cost of which is subsequently reimbursed to Ministry of Railways. Social workers, winners of gallantry awards and other distinguished persons are provided Complimentary passes by Ministry of Railways for free rail travel.

Some incidents of misuse of free rail travel facility have come to notice during the checks conducted in trains by vigilance and ticket checking staff. Such cases are dealt with as per extant provisions of the Railways Act, 1989.

(b) The free passes issued by Ministry of Railways to social workers, winners of gallantry awards and other distinguished persons are complimentary in nature and cost or expenses incurred on such passes is not computed.

(c) and (d) Information is being collected and will be laid on the table of the Sabha.

*[English]***Surveillance Radar at the Airports**

3093. SHRI VIJOY KRISHNA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether many airports are not equipped with a secondary surveillance radar to assess approach and departure positions of aircrafts; and

(b) if so, the details thereof and the steps the Government proposes to take to equip airports with the latest technology?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL

AVIATION (SHRI PRAFUL PATEL): (a) and (b) Airports having high air traffic density are provided with Primary and Secondary Surveillance Radars. Accordingly, Delhi, Mumbai, Chennai, Kolkata, Hyderabad, Bangalore, Ahmedabad and Guwahati airports are equipped with such RADARS. Due to growth of air traffic, additional Primary and Secondary RADARs are planned at Amritsar and Cochin airports and an additional RADAR at Delhi Airport. For RADAR coverage of entire Indian airspace, 7 additional Secondary Radars are planned at Jharsuguda, Jodhpur, Katihar/Kishanganj, Bhopal, Porbandar, Bellary and Vizag airports.

*[Translation]***Road Over-Bridge on Belisa**

3094. CH. MUNAMWAR HASSAN : Will the Minister of RAILWAYS be pleased to refer to reply to Unstarred Question No. 2361 dated 7th December, 2006 and state:

(a) the total amount released to Uttar Pradesh Bridge Construction Corporation out of an outlay of Rs. 50 lakh provided in the year 2006-07 for constructing Road Over Bridge (ROB) at Belisa crossing (level crossing number – 29A) on Azamgarh Sarai Rani route and total amount spent by the said Nigam thereon;

(b) the provision made for the years 2007-08 and 2008-09; and

(c) the time by when the construction work of said ROB is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Railways construct bridge proper across tracks whereas approaches are started by State Government. Cost is shared @ 50:50 and credit/debit accordingly takes place on completion. Railways do not release funds directly to Uttar Pradesh Bridge Corporation for construction of the over bridge, in this case for ROB (Road Over Bridge) at Belisa crossing.

(b) During 2007-08, an outlay of Rs. 15 lakh was provided for the work and during 2008-09 Rs. 80 lakh have been proposed.

(c) State Government has not yet started work on approaches. Railway shall take up the work on sanction of the Combined Detailed Estimate.

*[English]***Recruitment of Indian Pilots in Domestic Airlines**

3095. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of CHIEF MINISTER be pleased to state:

(a) whether the country is still facing acute shortage of trained pilots/commanders/captains;

(b) if so, whether the Union Government propose to encourage the youths to opt for the career as pilots;

(c) if so, the details thereof;

(d) whether the domestic airlines are reluctant to recruit the Indian pilots; and

(e) if so, the steps taken by the Union Government to protect Indian students who opt for the career as pilot?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir. Civil Aviation Industry in the country is facing a shortage of type rated pilots.

(b) and (c) Yes, Sir. Government provides Grants in Aid to Indira Gandhi Rashtriya Uran Akademi (IGRUA) to subsidise its training. Also it has been decided to establish a world class flying training institute at Gondia, Maharashtra to encourage more youth to opt for aviation as a career. Further, Government through Directorate General of Civil Aviation and Aero Club of India Provides trainer aircraft to various flying clubs in order to have more training infrastructure in the country.

(d) No, Sir.

(e) Directorate General of Civil Aviation has issued guidelines by way of Civil Aviation Requirements (CAR) Section 7, Series G, Part II dated 01.11.2006 which provides that for co – pilot functions, Indian pilots should be trained and employed by the operator. In case, the flight is required to be operated by foreign pilots acting as pilot in command and co – pilot, an Indian pilot is required to be on Board for the training/supernumerary flying.

[Translation]

Reduction in the Prices of Medicines

3096. SHRI SHISHUPAL N. PATLE:
SHRI DEVIDAS PINGLE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the prices of medicines falling under National Pharmaceuticals Pricing Authority (NPPA) have been reduced after reduction in excise duty in the country;

(b) if so, the details thereof;

(c) whether any notification has been issued by the NPPA in this regard;

(d) if so, the details thereof;

(e) the total percentage of likely reduction in the prices of medicines;

(f) whether the prices are likely to be fixed uniformly in all the states; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (g) Consequent to reduction in excise duty vide Notification No. 4/2008-CE dated the 1st March, 2008 from 16% to 8% and reduction of abatement from 42.5% to 35.5% vide Notification No. 14/2008-CE (NT) dated the 1st March, 2008 of the Government of India in the Ministry of Finance (Department of Revenue), NPPA vide S.O. No. 418(E) dated the 3rd March, 2008 revised the equivalent Maximum Retail Price (inclusive of all taxes) of all Scheduled formulation packs downwards by 4.58%.

With respect to non-Scheduled formulations NPPA vide Guidelines No. 2/2008 dated the 10th March, 2008 advised all the manufacturers and marketing companies to ensure the reduction of MRP (inclusive of all taxes) by 4.58% consequent to the reduction in Excise Duty.

The new MRP would be uniformly applicable in all the States, wherever the excise duty has actually been paid to the Government.

S.O. No. 418(E) dated the 3rd March, 2008 and Guidelines No. 2/2008 dated the 10th March, 2008 are available at NPPA's website www.nppaindia.nic.in.

[English]

Revival of IFFCO's Phosphoric Acid Plant

3097. SHRI RAVI PRAKASH VERMA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Farmers Fertilizer Co-operative Ltd. (IFFCO) has signed an MoU with the Senegal Government for reviving phosphoric acid plant;

(b) if so, the details alongwith the terms and conditions of the said MoU; and

(c) the investment likely to be made by IFFCO to raise the production/restructuring of Industries Chimiques de Senegal (ICS)?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) Yes, Sir. The Government of Senegal

and IFFCO had signed an Agreement on 16th July, 2007 which was amended on 14th January, 2008.

(b) The main provisions of the Agreement between IFFCO and Government of Senegal are given in the enclosed Statement.

(c) IFFCO Consortium shall invest US \$ 100,000, 000 (US \$ One hundred million in the Company for rehabilitation of ICS.

Statement

Main provisions of the Agreement as amended between IFFCO and Government of Senegal

- IFFCO will form a consortium for the restructuring and recapitalization of ICS.
- IFFCO consortium shall inject US dollars (US \$ 100,000,000) US Dollars one hundred million in the company for the rehabilitation of plant and machinery and for improvement of operations.
- The State shall take necessary steps to allow the IFFCO Consortium to take control, including management and operational control.
- The State issue to the IFFCO Consortium a guarantee covering all consequences arising from any undisclosed liability or third-party claim against ICS and / or the IFFCO Consortium.
- In consideration of the undertakings made by the State, the State shall benefit from a shareholding in the Company of fifteen percent (15%).
- Upon recapitalization, IFFCO Consortium will invest by way of loan or otherwise USD 100 million within next three years with the view of increasing the production to about 600,000 tpa of phosphoric acid. This sum will be made available or, as the case may be, generated from the operation of ICS.
- Senegalese Banks and international financial institutions to be repaid in fifteen (15) years without requiring a deduction of debt.
- Trade creditors to be repaid in two years without requiring reduction in debt.
- Fertilizer factory will be subject to valuation by appraiser to be appointed jointly by the State and IFFCO Consortium.
- Fifteen percent of Phosphoric Acid will be sold to Government of Senegal for use in fertilizer plant on arms-length basis.

Hardships Faced by Passengers at IGI Airport

3098. SHRIMATI NIVEDITA MANE:
SHRI ANIRUDH PRASAD ALIAS
SADHU YADAV:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI MADHU GOUD YASKHI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the mismanagement at the IGI Airport is not only limited to the flight delays, long queues and missing trolleys but also to non-working of X-ray machines as reported in the 'Hindustan Times' dated March 7, 2008;

(b) if so, the facts and the details in this regard; and

(c) the steps taken by the Government to provide better facilities to passengers at IGI Airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) IGI Airport Delhi is being upgraded and developed by the Operator under "Operation, Management & Development Agreement." The X-ray machines are used for non-invasive screening of passengers' baggages by security staff at the airports. These X-ray machines, like other electro-mechanical equipment, are prone to unserviceable contingencies.

During such contingencies, preventive and/or breakdown maintenance, the relevant X-ray machine is not available for use. Repair of X-ray machine sometimes takes long hours. During this period, operation of flight at the airport gets affected. In order to overcome the problem, standby X-ray machines have been provided. Airports are to replace these X-ray machines by Automated X-ray Screening System as per the Specifications circulated by Bureau of Civil Aviation Security (BCAS).

Depending on passenger traffic, not all machines need to be manned at all times. Rotation of screeners between domestic and international terminal is done as the peak traffic hours differ from terminal to terminal. Trained and certified screeners are deployed at each airports.

Infrastructure for Making Steel and Iron

3099. SHRI ASADUDDIN OWAI: Will the Minister of STEEL be pleased to state:

(a) whether India is importing steel on higher prices and exporting the iron ore at a low price;

(b) if so, the reasons therefor;

(c) whether the infrastructure in the country is not available for making steel and iron from the iron ore being produced in the country; and

(d) if so, the steps taken or being taken by the Government for better use of iron ore in the country?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) and (b) India is neither importing steel at higher prices nor exporting iron ore at lower prices. Import price and export price of commodities like steel and iron ore depend primarily upon the demand and supply of such commodity in the international market and secondarily on freight charges and domestic taxes. The import duty on steel is low at 5% and during the period April-January 2008 the import of finished steel has shown a growth of 70% over the same period last year. In case of iron ore, long-term prices are negotiated and follow the international trend set by major exporting countries such as Australia, Brazil with leading consumers like China, Japan and S. Korea etc. The Indian export of iron ore is largely on spot basis, which are much higher than the contracted long-term prices.

(c) and (d) Out of the 181 million tonnes of iron ore produced in the country during the year 2006-07, 93.79 million tonnes has been exported and the balance available for domestic use (source: Indian Bureau of Mines). By the year 2011-12, the steel making capacity in the country is estimated to be 124.06 million tonnes. This level of production will require 198 million tonnes of iron ore. Moreover, steel making is a technologically sophisticated process and there are factors, other than the availability of iron ore, which determine setting up of a steel making capacity, such as huge investment, long gestation period and cyclical nature of the steel demand. In view of the fact that the domestic demand for steel has shown a faster growth than domestic production, the government has taken following steps to encourage expansion of existing steel capacities as well as setting up of new capacities:

- An Inter-Ministerial Group has been constituted to monitor and coordinate the issues concerning major steel investments in the country related to infrastructure, raw material supply, environmental clearance and other resource constraints.
- The Government has approved addition of 16 million tonnes of crude steel capacity in the 11th Plan by the public sector steel units namely SAIL and RINL. These units have planned for higher usage of iron ore fines through sinter and pellets in the blast furnaces in their programmes of modernization and expansion being undertaken by these units.
- Similarly, some of the large-scale integrated producers in the private sector have also planned for more than 90% use of iron fines in their burden – through sintering and pelletization.

Dedicated Multimodal High Axle Freight Corridor Project

3100. SHRI BALASHOWRY VALLABHANENI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have decided to set up a dedicated multimodal high axle load freight corridor project;
- (b) if so, the details thereof; and
- (c) the salient features of the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Yes, Sir. Indian Railways had proposed to construct a Dedicated Freight Corridor Project (Eastern Corridor from Ludhiana to Dankuni and Western Corridor from Jawaharlal Nehru Port near Mumbai to Dadri/Tughlakabad) to handle the large increase in volume of traffic over the coming years. A Special Purpose Vehicle (SPV), namely, Dedicated Freight Corridor Corporation of India Limited (DFCCIL) has been set up in October 2006 to implement the Project.

(c) Both Eastern and Western Corridors will be made suitable for running of longer and heavier trains of 25 tonne axle load. Maximum moving dimensions on the routes will be more liberal and comparable to world standards in order to permit heavier and longer trains.

Advertisement of Trains

3101. SHRI NAND KUMAR SAI:
SHRI SUGRIB SINGH:
SHRI MILIND DEORA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Indian Railways proposes to allow advertising on trains;
- (b) if so, the details in this regard; and
- (c) the extent to which yearly revenue the Railways will generate from such advertisements?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) Policy guidelines already exist for commercial advertising on trains. There are various schemes of commercial advertising on interior and exterior of the trains like display of advertisement panels, vinyl wrapping of coaches, package of advertising rights on trains etc.

(c) An amount of Rs. 99.50 crore has been earned through commercial publicity from April, 07 to Dec., 07 which includes earnings through publicity on trains. Various new ideas/schemes for commercial advertising on trains are being tried and it is expected to earn a handsome amount.

Air Service to New Cities

3102. SHRI PRABHUNATH SINGH:
SHRI HANSRAJ G. AHIR:
SHRI BACHI SINGH RAWAT "BACHDA"
SHRI HARIKEWAL PRASAD:
DR. DHIRENDRA AGARWAL:
SHRI THAWAR CHAND GEHLOT:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is contemplating to connect some new cities with air service in the wake of rapid economic growth in the country;

(b) if so, the details thereof, city-wise, State-wise;

(c) whether the Government has any plan to connect Bhagalpur, Darbhanga, Muzaffarpur and Chhapra in the State of Bihar by air service; and

(d) if so, the time by which it would be done?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Government have issued Civil Aviation Requirements for scheduled regional air transport service with a view to promote air connectivity within a region, expand air travel services for Tier II and Tier III cities and between specific regions. There are four regions identified as North, South, West, East/ North-East coinciding with the Flight Information Regions (FIRs) as defined by the Airports Authority of India (AAI). It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability.

(c) and (d) The National Aviation Company of India Limited, presently, does not have any plans to introduce air services to/from Bhagalpur, Darbhanga, Muzaffarpur and Chhapra.

Hike in the Entry Fee

3103. SHRI G.M. SIDDESWARA: Will the Minister of CULTURE be pleased to state:

(a) whether the Government is considering to hike the entry fee for all monuments in the country;

(b) if so, the details thereof;

(c) whether the Government has made any distinctions between highly prized monuments in cities and in the distant areas;

(d) if so, the details thereof;

(e) whether the Government proposes to increase the number of categories so as to bring about a uniform national system of fees; and

(f) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) No, Sir. There is no such proposal at present.

(b) Question does not arise.

(c) and (d) No, Sir. The Archaeological Survey of India charges an entry fee of Rs. 10/- per person from citizens of India, SAARC and BIMSTEC countries and Rs. 250/- per person from the citizens of other countries at ticketed World Heritage sites. An entry fee of Rs. 5/- per person is charged from the citizens of India, SAARC and BIMSTEC countries and Rs.100/- per person from the citizens of other countries at other ticketed monuments.

(e) and (f) No such proposal is under consideration at present.

Profit to RINL

3104. SHRI HITEN BARMAN: Will the Minister of STEEL be pleased to state:

(a) whether all the major companies doing the business of steel in the country are making a very good profit;

(b) if so, whether the profit to Rashtriya Ispat Nigam Ltd. (RINL) has been decreasing year by year;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) to (c) The details of the profit after tax (PAT) made by the major steel companies including Rashtriya Ispat Nigam Ltd. (RINL) during the period 2003-04 to 2006-07 are as under:

(Rupees in crores)

Company	Profit After Tax			
	2003-04	2004-05	2005-06	2006-07
Steel Authority of India Ltd.	2512	6817	4013	6202
Rashtriya Ispat Nigam Ltd.	1547	2008	1252	1363
Tata Steel Ltd.*	1746	3474	3506	4165
JSW Steel Ltd.*	793	870	857	1303
Essar Steel Ltd.*	60	590	530	436

(*: Source: National Stock Exchange)

It may be seen from the table that except for the year 2005-06, RINL's profits have been increasing year on year, since the turnaround of RINL in 2002-03. This trend of decline in profits during 2005-06 which was prevalent in other steel companies such as Steel Authority of India Limited, Essar Steel Ltd. and JSW Steel Ltd. was largely owing to decline in prices of steel in 2005-06 relative to 2004-05. In particular, the decline in profit of RINL was also due to the company being subject to regular Income Tax as against the lesser Minimum Alternate Tax during the previous years and rising input costs.

(d) In view of above, does not arise.

**Word Heritage Status for
Matheran Rail**

3105. SHRI MILIND DEORA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways is planning to make a detailed application to UNESCO to secure UNESCO's World Heritage status for Matheran rail;

(b) if so, the details thereof; and

(c) the expenditure incurred annually on its maintenance by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) All efforts are being made by Railways to enable the detailed application (to secure UNESCO's World Heritage Status for Matheran Rail) to be submitted to UNESCO.

(c) The expenditure annually is as under:-

2002-03	-	Rs. 6,23,98,490
2003-04	-	Rs. 7,25,56,950
2004-05	-	Rs. 7,57,42,040
2005-06	-	Rs. 7,78,27,130
2006-07	-	Rs. 1,03,89,997

Revival of Heavy Industries

3106. SHRI KISHANBHAI V. PATEL:
SHRI NAND KUMAR SAI:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTREPRISES be pleased to state:

(a) whether the Government proposes to bring improvement in heavy industries in the country;

(b) if so, the details of revival packages sanctioned by BIFR alongwith cash infusion and financial restructuring for industries during 2006-07 and 2007-08, industry-wise;

(c) whether the Government has any proposal to reduce its equity in the heavy industries sector during 2008-09 in the country; and

(d) if so, the details in this regard industry-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): (a) and (b) In so far as the Public Sector Enterprises (PSEs) under the Department of Heavy Industry (DHI) are concerned, in according with the policy enunciated in National Common Minimum Programme (NCMP), revival of 5 PSEs namely, Praga Tools Ltd., Bharat Pumps & Compressors Ltd., HMT (MT) Ltd., Andrew Yule & Co. Ltd. and Nagaland Pulp & Paper Co. Ltd. has been approved by the Government/BIFR during 2006-07 and 2007-08. Details of cash infusion etc. are as under:

(Rupees in crore)

Sl.No.	PSE	Fresh GOI funds (cash infusion)		Waiver/ conversions	GOI guarantee	Total
		Cap. Invest	Others			
1.	Praga Tools Ltd. Secunderabad (AP)	5.00	Nil	177.12	32.59	214.71
2.	Bharat Pumps & Compressors Ltd., Allahabad	Nil	3.37	153.15	-	156.52
3.	HMT (MT) Ltd.	180.00	543.00	157.80	-	880.80
4.	**Andrew Yule & Co. Ltd.	Nil	87.06	154.75	111.96	353.77
5.	*Nagaland Pump & Paper Co. Ltd.	251.26	38.19	126.98	252.99	669.42
Total		436.26	671.62	769.80	397.54	2275.22

* Rs. 108.18 crore for setting off the Capital reduction fund on account of reduction of existing paid up capital from Rs. 120.20 crore to Rs. 12.02 by way of reduction of the face value of the share from Rs. 1000 per share to Rs. 100 per share.

**Writing down of existing equity from Rs. 283.04 crore to Rs. 58.81 crore.

In addition it has been decided to transfer National Instruments Ltd. to Jadavpur University.

(c) and (d) So far, Government willingness to write off equity capital of Rs. 8.31 crore of National Instruments Ltd. has been communicated to BIFR and is yet to be sanctioned by BIFR.

No decision has yet been taken to reduce equity in any other CPSE under the administrative control of DHI.

Tourism Infrastructure at World Heritage Sites

3107. SHRI IQBAL AHMED SARADGI:
SHRI MILIND DEORA:

Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government has identified creation of tourism infrastructure at World Heritage sites on priority basis and efforts are being made to have better coordination with Ministries of Civil Aviation, Railways, Surface Transport and Urban Development to execute these projects expeditiously.

(b) if so, the purpose behind the move and the details thereof;

(c) the extent to which this move will be able to attract tourists; and

(d) the steps taken by the Government to provide a facelift to the Heritage Sites in the country?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) Yes, Sir. Improvement of tourism infrastructure at tourist places is considered important for attracting more tourists and facilitating them.

(d) The Ministry of Tourism has sanctioned projects for improvement of infrastructure at tourist places in the country including monuments at World Heritage Sites at Agra, Bodhgaya, Delhi, Fatehpur Sikri, Hampi, Khajuraho, Mamallapuram and Sanchi.

Shortage Age of LPG

3108. SHRI JYOTIRADITYA M. SCINDIA:
SHRI PANKAJ CHOWDHARY:
SHRI REWATI RAMAN SINGH:
DR. THOKCHOM MEINYA:
DR. SATYANARAYAN JATIYA:
SHRI M.K. SUBBA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether scarcity of Liquefied Petroleum Gas

(LPG) has assumed such alarming proportions that the supply of gas cylinders takes a month or more after registering the demand with the dealers;

(b) if so, the monthly demand and supply position of LPG during the last six months;

(c) the average time taken by LPG dealers to respond to the consumers' demand to supply the cylinder; and

(d) the steps taken to augment the supply?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (d) Public Sector Oil Marketing Companies (OMCs) have reported that at present, there is no overall shortage of LPG in the country and LPG supplies to distributors are being made by the OMCs through indigenous production and imports in accordance with the genuine demand of customers registered with the LPG distributors. OMCs have further reported that they have supplied 8450 TMT (Thousand Metric Tonnes) of domestic LPG in the country during the period—April, 2007-January, 2008 as against 8030 TMT during the corresponding period of last year, showing a growth of 5.2%.

However, OMCs had reported backlog in LPG supplies in certain States in the country due to a combination of factors viz., reduction in supply of bulk LPG by Reliance Industries Limited (RIL) & Essar Oil Limited in January 2008, delay in movement of bulk LPG by rail from Jamnagar to the Northern Region, increased demand in the States due to severe cold which resulted in panic booking by the customers, strikes by contract labour, agitational activities, delays in berthing of vessels at Haldia Port due to reduced draft, bandhs etc.

Government has advised OMCs to liquidate the backlog in the States by operating the bottling plants on holidays and during extended hours. Increased bottling is also being done during the working days for early clearance of backlog.

OMCs have also reported that they have supplied on an average of 876 Thousand Metric Tonnes (TMTs) of LPG per month in the country during the period August, 2007 to January, 2008.

Unused Airports/Airstrips

3109. SHRI CHANDRA BHUSHAN SINGH:
SHRI M. RAJA MOHAN REDDY:
SHRI SURESH ANGADI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the total number of the airports/airstrips in the country and the number of airports/airstrips out of them which are operational;

(b) the details of airports/airstrips in the country lying unused and non-operational;

(c) whether there is any proposal to convert the non-operational airports/airstrips into commercial airports;

(d) if so, the details thereof and the funds allocated / proposed to be allocated for the purpose; and

(e) the steps taken to revive the airports/airstrips as part of the expansion of the aviation network?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Airports Authority of India (AAI) manages 125 airports out of which 92 are operational including Delhi and Mumbai Airports. 33 airports are lying unused and non-operational.

(c) to (e) AAI proposes to upgrade some of its non-operational small airports subject to availability of land from the concerned State Governments free of cost and free from encumbrances, either through its own resources or in joint venture with the State Governments. In the case of North-East States, the existing airports are proposed to be developed with substantive Government funding.

The non-operational airports which are tentatively identified for upgradation are: Balurghat, Behala, Cooch Behar, Malda in West Bengal, Chakulia in Jharkhand, Jharsuguda in Orissa, Muzaffarpur in Bihar, Akola, Sholapur in Maharashtra, Cuddapah, Warangal in Andhra Pradesh, Mysore in Karnataka, Vellore in Tamil Nadu, Passighat, Zero, Tezu airports of State Government in Arunachal Pradesh, Rupsi in Assam, Kamalpur, Kailashar in Tripura, and Tura of State Government in Meghalaya. However, it is not possible to indicate the funds required, at present, since the matter is at a preliminary stage in respect of most of these airports.

Supply of Domestic LPG Cooking Gas

3110. SHRI P.C. THOMAS: Will the Minister of RETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any steps have been taken to supply domestic LPG Cooking Gas to charitable organizations, students hostels, workmen and other categories of public groups who are not using gas on commercial basis; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) Yes, Sir. At present, Public Sector Oil Marketing Companies (OMCs) are supplying subsidized LPG to domestic as well as certain non-domestic exempted category of customers like schools and colleges, government

hospitals, para-military and defence establishments, canteens attached to Government offices and those running under the Co-operative Societies Act, charitable institutions registered under the Societies Act, and all branches of Red Cross Society.

Private Catering Contractors at Mumbai Division of Western Railway

3111. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether additional facilities were provided to private catering contractors at 15, Terminus Railway Stations of Mumbai Division of Western Railway;

(b) if so, the details of such facilities alongwith details, contractor-wise and date-wise;

(c) the nature of contract at the time of giving such additional facilities and the basis of providing such additional facilities;

(d) the guidelines of the Railways based on which additional facilities were provided; and

(e) the units to whom additional facilities were provided based on Refreshment Room?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

(b) to (e) Do not arise.

Duty Free Trade at Airports

3112. SHRI K.S. RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the demand projected by Asia Pacific Travel Retail Association (APTRA) dealing in duty free trade at airports and the nature of security concerns for ban imposed on liquids, aerosols and gels (LAGs);

(b) the current international practice and norms applied on carriage of liquor, perfumes, and deodorants, etc, covered under LAGs;

(c) whether the Government proposes to review the ban and develop a mechanism to allow duty free trade at airports without compromising with the security requirements; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) European Union Commission (EUC) have issued Regulation No. 915/2007 dated 31.7.2007 regarding validation of security arrange-

ments and procedures for carriage of Liquids, Aerosol & Gels (LAGs) by outbound transfer passengers entering European Union from other countries including India. Asia Pacific Travel Retail Association (APTRA) have requested Government of India to enter into some agreement with European Union (EU) by which the LAGs purchased at Indian Airports Retail Outlets by outbound transfer passengers can be carried in their hand-baggag's in compliance with EUC Regulation.

(b) International Civil Aviation Organisation in December 2006 issued an advisory conveying the following security control guidelines of screening LAGs to Member States for implementation;

- (i) All liquids should be required to be carried in containers with a capacity not greater than 100 ml (or the equivalent in other volumetric measurements, e.g. fluid ounces). Liquids carried in containers larger than 100ml are not to be accepted, even if the container is only part-filled;
- (ii) Containers should be placed in a transparent re-sealable plastic bag of a maximum capacity not exceeding 1 liter. The containers must fit comfortably within the transparent plastic bag, which should be completely closed;
- (iii) The plastic bag should be presented for visual examination at the screening point. Only one transparent plastic bag per passenger should be permitted; and
- (iv) Exemptions should be made for medications, baby milk/foods and special dietary requirements. An appropriate and proportionate means of verifying the nature of such liquids will need to be available. In addition, Member States were also to consider exemption in respect of liquids purchased either at airport duty free shops, or on board aircraft, on the condition that the liquid is packed in a sealed plastic bag that is both tamper-evident and displays satisfactory proof of purchase at airport duty free shops, or on board aircraft, on the day(s) of the journey for departing as well as transfer passengers.

(c) and (d) No, Sir. While India is seeking mutual reciprocal Agreement with EU to allow Duty Free trade at Indian Airports, as a signatory to ICAO Convention, and the Member State, India complies with the International Aviation Security Standards and Recommended Practices.

**Railway Properties Damaged
by Naxalites/Maoists**

3113. SHRIMATI JAYAPRADA:
SHRI UDAY SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Naxalites/Maoists have damaged and destroyed railway properties worth several crores in States during the year 2007;

(b) if so, the details of properties destroyed or damaged by Naxalites/Maoists during the same period;

(c) whether the Railways have planned any strategy to protect properties from Naxalites/Maoists; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) During the year 2007, 34 incidents of damage of Railway property by Naxalites/Maoists have been reported in which property worth Rs. 5,86,59,969/- have been destroyed.

(c) and (d) Yes, Sir. "Policing" being a State's subject, prevention, registration and investigation of crime on Railways including running trains is the constitutional responsibility of the States' Governments concerned. However, for better protection of Railway passengers and Railway property, following steps are being taken by Railways:-

1. Close co-ordination is maintained with State Police and Government Railway Police to combat activities of Naxalites/Maoists in vulnerable sections of affected States.
2. Vulnerable and sensitive sections/ stations of affected States have been identified and patrolling by Government Railway Police, State Police and Railway Protection Force has been intensified.
3. Periodical meetings with State Administrations of affected States and police authorities are being regularly held by Railway Administration to formulate effective joint strategy to combat the problem of Naxal/Maoists attack over Railway system.
4. Sharing of intelligence between RPF, GRP and Intelligence Bureau of affected States have been given priority to combat Naxalites/Maoists attack on Railways.
5. Guarding of vital installations and bridges has been intensified in vulnerable and sensitive areas.

**Muslims Living in Andaman
and Nicobar**

3114. SHRI MANORANJAN BHAKTA: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government is aware of the social, economic and educational status of the Muslim community living in the Union Territory of Andaman and Nicobar Islands;

(b) if so, the details thereof; and

(c) the steps taken by the Government to improve their living status and bring them to the mainstream?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) and (b) 90 districts have been identified as minority concentration districts in the country, on the basis of the 2001 census data on population, socio-economic indicators and basic amenities indicators. Nicobar district of Andaman and Nicobar Islands is included in the list of such districts.

(c) Government is committed to ensuring the welfare of the minorities. The Prime Minister's New 15 Point Programme for the Welfare of Minorities which has specific programme interventions to improve the social, economic and educational status of minorities, including Muslims, is a major step in this direction. A multi-sectoral development programme has been formulated to address the development deficits of the 90 identified backward districts including the identified district of Nicobar.

[Translation]

Shortage of Railway Staff

3115. SHRI RAGHURAJ SINGH SHAKYA:
SHRI RAGHUVeer SINGH KOSHAL:
SHRI HEMMAL MURMU:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is shortage of staff including Railway Protection Force in the Railways;

(b) if so, the number of vacant posts as on date in each group as on date, zone-wise;

(c) whether railway employees are required to work beyond duty hours and are paid overtime due to shortage of railway staff;

(d) if so, whether the Railways have recently decided to fill up the vacant posts in various railway departments through a special drive; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) and (b) In a large organization like Railways, vacancies keep arising due to normal retirement, voluntary retirements, deaths, promotions etc. and position of staff in different groups including Railway Protection Force as on 01.01.2008 is shown below for different Zones:-

Name of the Zone	Sanctioned strength group 'C'	Group 'C' posts vacant	Sanctioned strength group 'D'	Group 'D' posts vacant
Central	88978	8455	40574	4131
East Coast	30191	7750	20011	1891
East Central	55277	8766	38119	6479
Eastern	92877	8525	44628	4793
North Central	47758	7811	31149	1238
North Eastern	40126	3918	23004	-236*
Northeast Frontier	51285	7871	26470	2881
Northern	108564	13737	60420	3065
North Western	42911	4973	21720	3548
South Central	68113	7442	32881	3235
South East Central	33485	7389	17262	888
South Eastern	64116	7528	37500	4760
Southern	82479	8780	27894	54
South Western	28970	4731	11476	2457
West Central	41004	4806	24986	3324
Western	72640	5099	48676	4791

*Note: Negative (-) indicates increase over sanctioned strength.

(c) The employees are detained beyond duty hours due to exigencies of work in exceptional circumstances like accidents, floods, agitations, equipment failures, etc. for which they are monetarily compensated as per rule.

(d) No, Sir.

(e) Does not arise.

[English]

Approval for New Rail Lines

3116. SHRI S.K. KHARVENTHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the criteria adopted to approve new lines after survey is completed;

(b) the number of new surveys for new lines included in the railway budgets since 2004-05, State-wise;

(c) the rate of return for each line based on Reconnaissance Engineering cum Traffic Survey;

(d) the details of surveys approved for new lines, State-wise; and

(e) the details of surveys shelved by the Railway Board and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (e) Information is being collected and will be laid on the Table of the Sabha.

[Translation]

Terrorist Attacks on Trains

3117. SHRI MOHAN SINGH:

SHRI PANKAJ CHOWDHARY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there have been some terrorist attacks on trains during the last three years;
- (b) if so, the details thereof;
- (c) the details of loss of life and property in these attacks;
- (d) whether the Government proposes to take any special security measures to prevent such attacks on trains;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Yes, Sir. The number of terrorist attacks on trains reported over Indian Railways during the last three years i.e. 2005, 2006 and 2007 alongwith the details of causality / loss of lives and damage of Railway's property are as under:-

Year	Number of cases reported	Number of persons		Value of Railway's damaged (In Rs.) Property
		Killed	Injured	
2005	2	18	61	10,92,146
2006	10	188	897	97,66,239
2007	7	75	19	51,34,666

(d) and (e) Yes, Sir. "Policing" being a State subject, prevention, registration and investigation of IPC crimes like terrorist attacks, murder, dacoity, robbery etc. on Railways is the constitutional responsibility of the States' Governments concerned which they discharge through their Government Railway Police (GRP). However, Railway is supplementing the efforts of the State Governments in controlling crime on Railways by deploying Railway Protection Force staff to escort trains for security of passengers. The following preventive measures are being taken by Railways to prevent terrorist attacks in trains:-

1. Close liaison is maintained with State Police and Government Railway Police for taking suitable

preventive measures in vulnerable sections of affected States to avert incidents of terrorist attacks.

2. Periodical meetings with State Administrations of affected States and police authorities are being regularly held by Railway Administration to formulate effective joint strategy to combat the problem of terrorist attack over Railway system.
 3. Sharing of intelligence between Railway Protection Force, Government Railway Police and Intelligence Bureau of affected States have been given priority to combat terrorist attacks on Railways.
 4. Guarding of vital installations and bridges has been intensified in vulnerable and sensitive areas.
 5. Integrated Security System at more than 100 sensitive Railway stations for installation of Electronic Surveillance System, Modern Security Gadgets etc. to prevent terrorist attacks on Railways are going to be introduced.
- (f) Does not arise.

[English]

Production of PIG Iron, Sponge Iron and Steel

3118. PROF. MAHADEORAO SHIWANKAR: Will the Minister of STEEL be pleased to state:

- (a) the production of pig iron, sponge iron and steel during each of the last three years and current year, plant-wise;
- (b) whether the Government has made any efforts to increase the production of pig iron, sponge iron and steel through the modernization programmes;
- (c) if so, the details of the said programmes undertaken, plant-wise and the investment made during the said period; and
- (d) the quantum of increase in production and value thereof of pig iron, sponge iron and steel as a result of such modernization programmes?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) the production data of pig iron, sponge iron and crude/liquid steel during each of the last three years and current year, plant-wise are given in Statements I, II and III respectively.

(b) to (d) The government in today's liberalized, de-controlled market set up plays the role of a facilitator, for promoting industrial growth through suitable policy measures, based on its assessment of market conditions.

Modernization programmes are undertaken by individual plants/producers of pig iron/sponge iron/steel based on various factors including market demand-supply conditions, both domestic and global.

Steel Authority of India Ltd. (SAIL) has undertaken a number of addition, modification and replacement (AMR) schemes for sustenance and improved working of its existing assets. SAIL has also initiated expansion and modernization of its five integrated steel plants and Special Steel Plant to increase production of hot metal from the level of 14.6 million tonnes per annum in 2006-07 to 26.2 million tonnes per annum by the year 2010-11 at a present indicative cost of Rs. 54,000 crores.

The major modernization programmes of Rashtriya Ispat Nigam Ltd. (RINL) alongwith proposed investments are as under:-

S.No.	Programme	Proposed Investment Rs. in crores
1	2	3
1.	Conversion of Oxygen Compressors to Nitrogen Compressors in Utilities	6.5
2.	Modernization of Continuous Casting Machine No. 2	77
3.	Installation of Combined blowing facilities in LD Converters	37.3

1	2	3
4.	Pulverized Coal Dust injection in Blast Furnace	133
5.	Procurement of Stacker cum Reclaimer for RMHP	10.13
6.	Extension of Handling and Finishing Line No. 3 of SMS	15.2
7.	Procurement of Capacity enhanced Impeller for Sinter Plant	7

RINL is adding Coke Oven Battery No. 4, Air Separation Plant Power Plant, Pulverized Coal injection for Blast Furnace 1 & 2 and Continuous Casting Machine under modernization. Under capacity enhancement plan Sinter Plant No. 3, Blast Furnace No. 3, Steel Melting Shop No. 2; Wire Rod Mill No. 2 and Bar Mill & structural Mill are being added. The commitment already made so far the expansion plan is Rs. 8702 crores.

The Project i.e. "Conversion of Oxygen Compressors to Nitrogen Compressors in Utilities is completed and has resulted in increase of converter life from average 3225 tonnes in 2006-07 to 3400 tonnes in 2007-08. The other projects are currently in various stages of implementation. RINL is expanding its present liquid steel capacity of 3 MT per year to 6.3 MT per year at a cost of Rs. 8692 crores.

The unit-wise additions to working capacity and production for the Main Steel Plants (private and public sectors) during the last three years are as under:

	2004-05			2005-06			2006-07		
	Capacity	Produn	Utilzn (%)	Capacity	Produn	Utilzn (%)	Capacity	Produn	Utilzn (%)
SAIL	12.86	12.46	97%	12.86	13.47	105%	12.84*	13.5	105%
RINL	2.91	3.45	119%	2.91	3.49	120%	2.91	3.50	120%
TISCO	4.0	4.1	103%	5.0	4.7	95%	5.0	5.17	103%
Other Majors & EAF#	11.13	10.23	92%	11.7	11.3	96%	16.6	13.3	80%
Induction Furnace	17.1	13.2	77%	18.7	13.5	72%	19.5	15.4	79%
Grant Total	48.0	43.4	91%	51.2	46.5	91%	56.8	50.9	89%

Source: JPC

* The reduction in capacity is on account of inclusion of IISCO's closed capacity.

#EAF = Electric Arc Furnaces.

Statement-I

Production of Pig Iron

('000 tonnes)

S.No.	Plants	2004-05	2005-06	2006-07	Apr-Jan'08(Prov.)
1	2	3	4	5	6
A	Public Sector				
	Bhilai Steel Plant	10	127	40	118

1	2	3	4	5	6
	Durgapur Steel Plant	52	26	38	44
	Rourkela Steel Plant	9	15	44	25
	Bokaro Steel Plant	74	166	160	94
	IISCO Steel Plant	186	213	177	87
	Visvesvaraya I & S Plant	21	21	49	27
	Rashtriya Ispat Nigam	273	439	352	450
	Sub Total (A):	625	1007	860	843
B	Private Sector				
	Other Blast Furnace/Cored Unit	2603	3688	4133	3550
	Sub Total (B):	2603	3688	4133	3550
	Total (A+B):	3228	4695	4993	4393

(Source: JPC)

Statement-II
Production of Sponge Iron

	2004-05	2005-06	2006-07	Apr-Jan'08(Prov.)
Gas Based	4640	4545	5265	4870
Essar		3153	3591	3444
Ispat		886	1149	944
Vikram		506	525	482
Coal Based	7897	10280	13080	10630
Total (Sponge Iron)	12537	14825	18345	15500

(Source: JPC)

(* SAIL & RINL do not produce sponge iron)

Statement-III

Producers	2004-05			2005-06			2006-07			Apr-Jan'08 (Prov.)		
	Working Capacity	Prod.	%Utilisation	Working Capacity	Prod.	%Utilisation	Working Capacity	Prod.	%Utilisation	Working Capacity	Prod.	%Utilisation
1	2	3	4	5	6	7	8	9	10	11	12	13
Public Sector												
BSP	3925	4582	117%	3925	5054	129%	3925	4799	122%	3272	4191	128%
DSP	1802	1806	100%	1802	1801	100%	1802	1869	104%	1502	1590	106%
RSP	1900	1603	84%	1900	1661	87%	1900	1990	105%	1583	1728	109%

1	2	3	4	5	6	7	8	9	10	11	12	13
BSL	4360	3835	88%	4360	4228	97%	4360	4067	93%	3633	3427	94%
ISP	520	357	69%	520	434	83%	500	472	94%	417	393	94%
ASP	234	150	64%	234	140	60%	234	150	64%	195	128	66%
VISL	118	127	108%	118	152	129%	118	159	135%	98	131	134%
Total (SAIL):	12859	12460	97%	12859	13470	105%	12839	13506	105%	10700	11588	108%
RINL	2910	3452	119%	2910	3494	120%	2910	3497	120%	2425	2589	107%
Total (Public Sector)	15769	15912	101%	15769	16964	108%	15749	17003	108%	13125	14177	108%
Private Sector												
Tata Steel Ltd.	4000	4103	103%	5000	4730	95%	5000	5174	103%	4160	4127	99%
Majors	6560	6237	95%	7160	6968	97%	9750	8410	86%	9550	7700	81%
Other EAF Units/Corex-BOFIMBF-EOF	4566	3992	87%	4542	4305	95%	6844	4840	71%	5600	4400	79%
Induction Furn. Units	17100	13193	77%	18700	13493	72%	19500	15390	79%	17400	14000	80%
Total: (Private Sector)	32226	27525	85%	35402	29496	83%	41094	33814	82%	36710	30227	82%
Grand Total:	47995	43437	91%	51171	46460	91%	56843	50817	89%	49835	44404	89%

Source: JPC

Majors - Essar, Ispat & JSWL

Expansion Programme of BHEL

3119. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Bharat Heavy Electricals Limited (BHEL) proposes to expand/upgrade the production capacity of Hardware plant and also take over Bharat Heavy Plates and Vessels as reported in the Hindu dated December 23, 2007;

(b) if so, the facts and the details in this regard;

(c) the time by which the production capacity of blade shop in Hardware will be completed and the estimated expenditure to be incurred therein;

(d) the details of terms and conditions on which takeover of Bharat Heavy Plates and Vessels Limited has been finalized; and

(e) the other steps taken/to be taken by the Government to meet the growing demand of power equipments?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI KANTI SINGH): (a) to (d) Bharat Heavy Electricals Limited (BHEL) is augmenting its power generating equipment manufacturing capacity to 15,000 MW per annum by the end of December, 2009 which also includes its capacity expansion at Haridwar Unit to meet the emerging requirements of power projects in the country. As part of this expansion programme, BHEL is augmenting its Steam Turbine facilities, turbo generator including advanced design blades at its Haridwar Plant at an estimated cost of Rs. 216 crore by December, 2009. Government has given an option to BHEL for taking over Bharat Heavy Plates and Vessels (BHPV) and suitably consider the terms and conditions.

(e) To meet the emerging power capacity addition requirements in the country, BHEL has taken a number of steps which include the following besides two and half times capacity expansion;

- Up-gradation/introduction of new technologies through

technology tie-ups, especially for super-critical thermal power sets for mega power projects and Advanced-Class Gas Turbine sets.

- BHEL and NTPC have signed an Agreement to form a Joint Venture Company (JVC) in India which would carry out Engineering Procurement & Construction (EPC) contracts for power plants and other infrastructure projects as well as manufacture and supply of power equipments in India and abroad.
- BHEL has planned introduction of higher rating hydro turbine generator sets.

Bangalore and Hyderabad Airports

3120. SHRI SUNIL KHAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has decided to scrap Bangalore and Hyderabad Airports to provide new Green-field Airport by private entrepreneur;
- (b) if so, the details and the fate of the employees; and
- (c) the total amount of revenue is likely to be lost?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Government of India (GoI) has entered into a Concession Agreements (CA) with M/s. Hyderabad International Airport Limited (HIAL) and M/s. Bangalore International Airport Limited, (BIAL) for construction and development of new international airports at Shamshabad near Hyderabad and Devanahalli near Bangalore respectively. In the CA, the GoI has agreed to close commercial civil aviation operations at the existing Hyderabad and Bangalore airports once the new airports become operational. However, the existing airports would continue to remain operational for general aviation (barring certain categories) defence purposes, national emergencies etc. Further the interests of the Airports Authority of India (AAI) employees of these airports will be fully protected.

(c) Generation of revenue, both traffic and non-traffic, would undergo a change and so also the recurring expenditure profile. There would be increase on some account and decline on some other. The details are being worked out.

Notification of CARs

3121. SHRI NAVEEN JINDAL:
SHRI RAMESH DUBE:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has proposed certain facilities free to the disabled persons in the draft Civil Aviation Requirements (CARs);
- (b) if so, the details thereof;
- (c) the time taken to prepare the Draft Civil Aviation Requirements; and
- (d) the reasons for not notifying the Cars alongwith the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) The matter of Civil Aviation Requirements (CAR) on carriage of disabled persons is under consideration of the Government.

Development of Airport Hub

3122. SHRI AJOY CHAKRABORTY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is actively considering developing an airport hub in India on the lines of the airport hubs exists in Singapore and Dubai;
- (b) if so, whether this Ministry has written to Finance Ministry for exemption or reduction of taxes for this purpose;
- (c) if so, the details thereof;
- (d) whether the Government has proposed to build this airport hub centering the existing Netaji Subhas Chandra Bose Airport at Kolkata;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Government have, in principle, approved creation of world-class Multi Modal International Passenger and Cargo Hub at Dr. Ambedkar International Airport, Nagpur. For operationalisation and incentivising this Project the Maharashtra State Government has undertaken various infrastructure works around the airport and offered financial incentives like stamp duty waiver etc.

(d) to (f) Airports Authority of India (AAI) have proposed modernization of Netaji Subhas Chandra Bose International Airport, Kolkata at a total cost of Rs. 1942.51 crores. AAI has already created capacity for cargo handling at Kolkata airport upto 1,00,695 MT, which is estimated to be sufficient to cater to cargo traffic upto 2015-16.

Setting up of National Gas Grid

3123. SHRI BASU DEBACHARIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has invited a US consultant to study and to provide technical assistance for setting up National Gas Grid, a network of cross-country gas pipelines linked to each other;
- (b) if so, the details thereof;
- (c) whether any progress has been made in this regard;
- (d) if so, the details thereof; and
- (e) the steps to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) to (e) An agreement has been signed between the Governments of India and the United States of America through Petroleum Planning & Analysis Cell (PPAC), an organization of Ministry of Petroleum & Natural Gas, and United States Trade and Development Agency (USTDA) on June 30, 2006 to carry out a study on National Gas Grid in India. Under the agreement, USTDA shall provide financial assistance for the study, which shall be carried out by a suitable US contractor selected by PPAC. Proposals have been invited. Two proposals have been received, which are being evaluated.

Accident in BSP

3124. SHRI CHANDRAKANT KHAIRE: Will the Minister of STEEL be pleased to state:

- (a) whether any accident (Fire) took place recently at Bokaro Steel Plant (BSP);
- (b) if so, the details of human loss and capital damage caused thereby;
- (c) whether any enquiry committee has been set up to enquire into the matter;
- (d) if so, whether the committee has submitted its recommendations;
- (e) if so, the details thereof; and
- (f) the remedial steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) and (b) Yes, Sir. Fire incidence occurred in the Tandem Mill – 1 of the Cold Rolling Mill on 02.09.2007 and 12.09.2007. There was no human loss involved in these incidents. The capital loss due to fire as these two dates is estimated at Rs. 51,77,250/- and Rs. 1,19,00,000/- respectively.

(c) and (d) Yes, Sir. A High level enquiry committee was set up to enquire into the matter and the Committee has given its recommendations.

(e) and (f) The details of the recommendations of the Enquiry Committee and the remedial steps taken in compliance are enclosed as Statement.

Statement

Details of recommendations of the enquiry committee and remedial steps taken in compliance are given below:

Recommendations	Action Taken
1	2
Mechanised sludge removal system as provided in original design of the Mill which had been non-functional since 1992 should be revived on priority. While reviving, possibility of better system should be explored.	For mechanized sludge removal, preparation of Feasibility report is in progress. Three screw pumps are in operation for sludge removal and cleaning is being done on a day to day basis.
Illumination system to be made permanent and no temporary lights and cables should be used in the emulsion basement/cellars/cable gallery.	Revamping of illumination is in progress and temporary lights and cables have been removed.
Ventilation systems to be made fully effective to create an environment conducive for attendants to stay in cellars.	All four ventilation systems are in operation.
Suitable fire detection system should be installed on priority.	Feasibility study has been completed and is being finalized.
Mock drills should be conducted to ensure emergency preparedness.	Being Done.

1

Structured schedule inspection of vital installations like oil cellars and cable galleries etc. could be carried out jointly.

All entry/exit points of cellars / cable galleries should be kept free from obstructions and layout of area should be displayed prominently near exit/entry points.

Oil leakage is to be arrested.

Cable junction boxes should be checked regularly for tightness.

During mill in operation, no welding and gas cutting should be allowed nearby the mill stand.

Adequate fire retarding system should be put in place for preventing spread of fire on electric cables.

2

Structured schedule inspection of vital installations being done.

Layout displayed and house keeping maintained.

Oil leakage are being monitored and house keeping maintained.

Cable junction boxes are checked/cleaned regularly.

This is being adhered to.

Two additional fire hydrants points have been installed near the mill.

JV In Revival of PSUs

3125. SHRI AMITAVA NANDY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether any joint venture partner has been located to revive the Public Sector Undertakings (PSUs) which are under the aegis of the BIFR;

(b) by when the Government will convert the PSUs into a Joint Venture Company without affecting the interests of the workers;

(c) whether the Government is aware that delay in taking decisions to revive a company will further make it sick; and

(d) if so, the urgent steps the Government is taking to expedite finding a joint venture to make such PSUs viable?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV):

(a) Based on the recommendations of the Board for Reconstruction of Public Sector Enterprises (BRPSE) NEPA Ltd., HMT Bearings Ltd., Richardson & Cruddas Ltd., Tungabhadra Steel Products Ltd., British India Corporation Ltd., HMT Machine Tools Ltd., and Tyre Corporation of India Ltd. have been identified by the Government for revival through joint ventures.

(b) As per National Common Minimum Programme while every effort will be made to modernize and restructure sick public sector companies and revive sick industry, chronically loss-making companies will either be sold-off, or closed after all workers have got their legitimate dues and compensation.

(c) and (d) In order to expedite the revival of sick

CPSEs, the Government have set up BRPSE in December, 2004 to advise the Government inter alia on the measures to be taken for revival/restructuring of sick CPSEs. The Board may consider the revival of loss making CPSEs, if it is of the opinion that revival/restructuring is necessary for checking incipient sickness. Various Ministries/Departments have already referred 58 proposals of sick CPSEs to BRPSE for consideration, BRPSE has given its recommendations on 51 cases for revival (including closure of 2 CPSEs). Out of these 28 proposals have been approved by the Government for revival at a total cost of Rs. 8409.31 crore (cash assistance of Rs. 1962.51 crore and non-cash assistance of Rs. 6446.80 crore).

Railway Projects in Orissa

3126. SHRI JUAL ORAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether a large number of projects sanctioned for Orissa during Tenth Plan have not been commissioned so far;

(b) if so, the details thereof alongwith estimate cost therein;

(c) if not, the reasons therefor;

(d) whether any of these projects are proposed to be commissioned during 2008-09 on priority basis; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (e) The details of railway projects falling fully/partly in Orissa which were included in the Railway Budget during the Tenth Plan period, i.e., during 2002-03 to 2006-07, along with the project-wise estimated cost and target date of completion, wherever fixed, are given below:-

S.No.	Name of the Project	Year of Inclusion	Estimated Cost (Rs. in crore)	Target Dates of Completion
1.	Sambalpur-Rengali (22.7 Kms) Doubling	2002-03	81.32	2008-09
2.	Jharsuguda Bypass Line (8.73 Kms)	2002-03	44.00	Commissioned on 31.12.2007
3.	Cuttack-Barang (12 Kms) Doubling	2003-04	178.98	2008-09
4.	Khurda Road-Barang (35 Kms) 3 rd Line	2003-04	207.00	2008-09
5.	Talcher-Bimlagarh (154 Kms)	2003-04 (Supplementary)	873.54	Not yet fixed
6.	Jharsuguda-Rengali (25.6 Kms) Doubling	2005-06	91.41	Not yet fixed
7.	Vizianagaram-Kottavalasa (34.7 Kms) 3 rd line	2006-07	167.67	Not yet fixed
8.	Sambalpur-Titlagarh (182 Kms) Doubling	2006-07	474.25	Not yet fixed
9.	Kottavalasa-Simhachalam (16.9 Kms) 4 th line	2006-07 (Supplementary)	94.73	Not yet fixed

The ongoing projects are being progressed as per their relative operational priorities and overall availability of resources.

Electrification of Railway Line

3127. SHRI G. KARUNAKARA REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) the targets set for electrification of rail lines in the country during the Tenth Five Year Plan State-wise;

(b) the total length of rail lines electrified, State-wise, particularly in Karnataka;

(c) the total length of the rail lines electrification work of which is running behind the scheduled target giving details thereof, State-wise particularly in Karnataka; and

(d) the time by which the pending work of electrification of rest of the rail lines likely to be completed, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Against the target of electrification of 1800 Route Kilometers, fixed during Tenth Five Year Plan, 1810 Route Kilometers have been electrified. State-wise targets were not fixed, as Railway projects are not confined to State boundaries.

(b) As on 31.03.2007, 17811 Route Kilometers of tracks have been electrified over Indian Railways. The Route Kilometers of tracks electrified, State-wise, are broadly as under:

S.No.	State	Route kilometers electrified
1.	Andhra Pradesh	2155
2.	Bihar	723
3.	Chhatisgarh	861
4.	Delhi	129
5.	Gujarat	723
6.	Haryana	366
7.	Himachal Pradesh	23
8.	Jharkhand	1585
9.	Karnataka	104
10.	Kerala	519
11.	Madhya Pradesh	1883
12.	Maharashtra	2059
13.	Orissa	1228
14.	Punjab	385
15.	Pondicherry	11
16.	Rajasthan	497
17.	Tamil Nadu	1067
18.	Uttar Pradesh	1570
19.	Uttanchal	52
20.	West Bengal	1871
21.	Other States	-
Total		17811

(c) The targets of completion of projects are fixed on year to year basis keeping in view the progress of the works and the availability of resources.

(d) The details of the on-going/pending electrification projects and target date of completion are as under:-

S.No.	Name of Project	Railway	Target Date
1	Kharagpur/Nimpura – Bhubaneswar including branch line of Talcher-Cuttack-Paradeep	South Eastern/ East Coast	Kharagpur-Bhubaneswar incl. Talcher-Cuttack-Paradeep has been completed, Jakhapura-Daitari was sanctioned at later stage which is targeted for completion by July 2008.
2	Karepalli – Bhadrachalam – Manuguru	South Central	August 2008.
3	Ambala-Moradabad	Northern	September 2008.
4	Andal-Pandabeswar	Eastern	December 2008.
5	Bangalore-Chennasandra loop via Yeshwanthpur and Yellahanka-Baiyappannahalli loop via Hebbal	South Western	March 2009.
6	Indore-Ujjain and Dewas-Maksi	Western	March 2009.
7	Villupuram-Tiruchchirappalli	Southern	September 2009.
8	Ernakulam-Thiruvananthapuram incl. Thiruvananthapuram-Kanniyakumari and Trichur-Guruvayur	Southern	Ernakulam-Thiruvananthapuram completed. Thiruvananthapuram-Kanniyakumari and Trichur-Guruvayur sanctioned at later stage which are targeted for completion upto September 2009.
9	Lingampalli-Wadi	South Central	September 2009.
10	Bina-Kota	West Central	September 2009.
11	Moradabad-Lucknow-Utratia	Northern	December 2009.
12	Khurja-Meerut-Saharanpur	Northern	March 2010.
13	Shakurbasti-Rohtak	Northern	March 2010.
14	Renigunta-Guntakal	South Central	Renigunta-Nandalur section completed and electrification of Nandalur Guntakal is being taken up by Rail Vikas Nigam Limited. (RVNL).
15	Tiruchchirappalli-Madurai	Southern	March 2010.
16	Barabanki-Gonda-Gorakhpur-Barauni	North Eastern/ East Central	June 2010.
17	Utratia-Sultanpur-Mughalsarai	Northern	September 2010.
18	Jalandhar-Jammu Tawi	Northern	March 2011.
19	Jhansi-Kanpur	North Central	June 2011.
20	Barauni-Katihar-Guwahati	East Central/ Northeast Frontier	March 2012.

Indo-Myanmar Gas Pipeline

3128. SHRI ADHALRAO PATIL SHIVAJIRAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation and the Gas Authority of India Limited has found huge quantity of gas in Myanmar;

(b) if so, the details thereof;

(c) whether Myanmar has given any guarantee to supply gas for the proposed Myanmar-India pipeline;

(d) whether the stakehold by the Indian firms is enough to feed the proposed pipeline;

(e) if so, the present status of the Indo-Myanmar pipeline; and

(f) if not, the other source to feed the proposed pipeline?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):

(a) and (b) India pursued the import of natural gas from A-1 and A-3 blocks of Myanmar through Indo-Myanmar gas pipeline project. ONGC Videsh Ltd. (OVL) and GAIL (India) Ltd. have 20% & 10% shares respectively in these blocks. Total estimated recoverable reserves in these blocks are 4.8 Trillion Cubic Feet.

(c) to (f) Government of Myanmar signed an MoU with India, wherein it was acknowledged that GAIL would be a preferential buyer of natural gas from Myanmar. Subsequently, Government of Myanmar invited bids for sale of natural gas from these blocks. GAIL also submitted its bid. Thereafter, Myanmar invited Liquefied Natural Gas (LNG) bids. GAIL submitted bid in this case also. However, Myanmar Government decided to sell the gas to China through pipeline route. The decision of Government of Myanmar remains as of now. In view of the above, no action is presently contemplated on Indo-Myanmar gas pipeline project.

CM Conference on Infrastructure Development

3129. SHRI BADIGA RAMAKRISHNA Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Union Government recently held a conference of Chief Ministers of the State Governments to apprise them of the immediate need of infrastructure development;

(b) if so, the details of the outcome of the conference;

(c) whether the issue of reducing the Sales Tax on ATF has come up before the conference; and

(d) if so, the details and the reaction of the State Governments thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir. A National Conference on Civil Aviation was held on 18.01.2008 at New Delhi, involving the Minister concerned and the Chief Secretaries of all States and Union Territories.

(b) The Conference was organized with the purpose to sensitize the States regarding the various programmes and policies of the Government of India as well as to provide a forum for the States to project issues of their concern. All States/UTs showed keen interest and attended the conference.

(c) and (d) Yes, Sir. The issue regarding reduction of sales tax on ATF was brought to the notice of State Government representatives. The representatives of various States reacted positively on this issue.

Safety and Security of Foreign Tourists

3130. SHRIMATI NIVEDITA MANE:

SHRI MITRASEN YADAV:

SHRI ANIRUDH PRASAD ALIAS

SADHU YADAV:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI MADHU GOUD YASKHI:

Will the Minister of TOURISM be pleased to state:

(a) whether the attention of the Government has been drawn to the Travel and Tourism Competitive Report, 2008 released world-wide on March 4, 2008 as appeared in Hindustan Times dated March 7, 2008;

(b) if so, the facts given in this report in regard to our country;

(c) the response of the Government on the facts; and

(d) the steps taken by the Government to boost the confidence of foreign tourists in regard to visit our country?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) Yes, Sir.

(b) and (c) On the basis of 71 indicators grouped into 14 broad indicators under three categories relating to Travel & Tourism (T&T) Industry namely, regulatory framework, business environment & infrastructure, and human, cultural & natural resources, the report of World Economic Forum (WEF) has given the values of T&T competitiveness index as well as the ranks for 130 countries of the World including India. As per this report, the rank of India in 2008 is 65 as it was in 2007.

Results of 2008 report are not comparable with 2007 report because out of 71 indicators in 2008 only 46 were included in 2007 report. Further, in the 2008 report, hard data have been used only for 42 indicators out of 71 and for others the results of executive opinion survey conducted by WEF have been used.

(d) "Public Order" and "Police" are State subjects

as per the Seventh Schedule of the Constitution of India. As such, the prevention of crime, including crimes against tourists, is the primary responsibility of State Governments/ Union Territories. The Ministry of Tourism recently discussed the issue of safety and security of tourists, amongst other issues, with secretaries of Tourism of States/Union Territories, the Ministry of Home Affairs and Ministry of Defence. It was emphasized that ensuring the safety and security of tourists is of paramount importance and State Governments/Union Territories must ensure the same. Guidelines for augmenting tourist security measures have been circulated to all State Governments/ Union Territories.

**Dual Pricing for APL
and BPL**

3131. SHRI ASADUDDIN OWAIISI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government constituted a working group under the Petroleum Secretary to examine the dual pricing for Kerosene and LPG one for APL and another for BPL;

(b) if so, whether the said group has submitted its recommendations to the Government; and

(c) if so, the detailed recommendations made by the group?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL):
(a) No, Sir.

(b) and (c) Do not arise in view of (a) above.

Hike in the Prices of Petroleum Products

3132. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the facts given by the Ministry of Petroleum and Natural Gas to support the recent hike were not true;

(b) if so, the details thereof;

(c) the loss incurred by the Public Sector Petroleum Companies on the basis of the global price of petroleum products;

(d) the loss incurred by the oil companies on the basis of actual production cost at refineries; and

(e) the steps taken by the Union Government to bring transparency and not to conceal facts while hiking the fuel price?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL) : (a) to (e) International oil prices have been on consistent upward trend since 2003-04. Each year, annual oil prices have averaged more than those prevailing during the previous year. Indian basket of crude oil, which averaged about \$ 23/bbl at the time of dismantling of Administered Pricing Mechanism (APM) in March 2002 and \$36/bbl in May 2004, averaged about \$ 62.5/bbl during 2006-07. The average price of Indian basket of crude oil for the current year (April'07 – 6th March' 08) is \$ 77.79/bbl. Average price during March'08 (upto 6th March) is \$ 97.66/bbl.

As passing on the entire impact of the increase in the oil prices to the consumers would have resulted in acute hardship to the common man, the retail selling prices of sensitive petroleum products namely petrol, diesel, PDS kerosene and domestic LPG have not been increased in tandem with the international oil prices. Due to this, the Public Sector Oil Marketing Companies (OMCs) are incurring under-recoveries on domestic sale of these sensitive petroleum products. The under-recoveries of OMCs on these products for the period Apr-Dec'07 are given below:

	Rs/Crore
	Apr-Dec'07 (estimated)
Petrol	4,564
Diesel	20,155
PDS Kerosene	13,441
Domestic LPG	9,459
Total	47,619

To deal with the steep escalation in international oil prices, the Government has adopted the principle of equitable burden sharing between the Government, the oil PSUs and consumers to protect the interests of the common man and vulnerable sections of society, as also the financial health of OMCs.

In this context, the Government has made a marginal increase in petrol and diesel prices by Rs. 2/litre and Re. 1/ litre respectively with effect from 15.2.2008, which is actually in the nature of restoration of the retail prices of these products to the price level operating before February, 2007. Even after this, it is estimated that the OMCs would suffer under-recoveries of over Rs. 70,000 crore on sale of these products during 2007-08. The Government has issued Oil Bonds and the Upstream Oil Companies have also contributed by offering discount on crude oil and petroleum products to partially compensate the under-recoveries of OMCs.

The cost of production / refining of individual petroleum products is not identified separately. The Rangarajan

Committee on Pricing and Taxation of Petroleum Products observed that:

"Refining of crude oil is a process industry where crude oil constitutes around 90% of the total cost. Since value added is relatively small, determination of individual product-wise prices becomes problematic. The oil marketing companies (OMCs) are currently sourcing their products from the refineries on import parity basis which then becomes their cost price. The difference between the cost price and the realized price represents the under-recoveries of the OMCs.

The under-recoveries as computed above are different from the actual profits and losses of the oil companies as per their published results. The latter take into account other income streams like dividend income, pipeline income,

inventory changes, profits from freely priced products and refining margins in the case of integrated companies."

Restriction on Loading of Iron ore Wagons

3133. SHRI G.M. SIDDESWARA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have imposed certain restrictions on loading of iron ore in wagons for exports;
- (b) if so, the details thereof; and
- (c) the reasons for imposing such restrictions?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) to (c) Yes, Sir. On account of port capacities and operational constraints, restrictions have been imposed. Details of restrictions placed during 2007-08 are as under:-

Terminal/sidings	No. of days	Reasons
Vizag Port Tippler	4	Heavy Pipeline & congestion.
Vizag Port Manual Sidings	37	
Paradip	8	
Kakinada Sea Port Limited (KSLK)	75	Heavy Pipeline & congestion.
Venkatachalem (VKT)	47	
Kadiyam (KYM)	16	
Chennai Harbour (HOM/BD)	39	
Chennai Harbour (HOM/JD)	124	
Tinaighat (TGT) & Sanvordem (SVM)	4	Due to accident at Tinaighat.

Transportation of Gas

3134. SHRI KISHANBHAI V. PATEL:
SHRI SUGRIB SINGH:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the transportation cost of gas to various fertilizer plants has become a major component in determining the overall price of the fertilizers;
- (b) if so, the details in this regard;
- (c) whether the Government has evolved any mechanism for reduction/neutralization of transport cost of gas for the use of fertilizer plants in the country; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUÉ): (a) and (b) The transportation cost of gas

has become a substantial component in determining the overall price of fertilizers. The actual transportation cost of gas for urea manufacturing units depend on the source of supply of gas and the number of gas pipeline networks through which it is received by the unit. Since sufficient gas is not available at present for the urea units, the shortfall is met through other feedstock like naphtha and FO/LSHS. It is estimated that if sufficient natural gas is available, the cost of transportation of same of the urea manufacturing units will be about 12% of the concession rate of urea.

- (c) No, Sir.
- (d) In view of (c) above, question does not arise.

Allotment of Catering Units of Andheri Railway Station

3135. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Mumbai Division of Western Railway has allotted catering units in the circulating area of Andheri Railway Station (East Side) on land licence basis; and

(b) if so, the details thereof alongwith name of contractors, nature of contract and date of allotment?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No catering unit has been allotted in the circulating area of Andheri (East) either by railways' commercial department or by Indian Railway Catering and Tourism Corporation.

(b) Does not arise.

Exploration by ONGC

3136. SHRIMATI JAYAPRADA:

SHRI NIKHIL KUMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation (ONGC) could not compete with the private section entities in exploration of new oil and gas fields in the country during the 10th Plan period;

(b) if so, the fact and details thereof;

(c) whether ONGC has spent huge sums in wasteful expenditure and penalties stemming from poor planning during the 10th plan period;

(d) if so, the facts thereof; and

(e) the steps taken by the Government to ensure that wasteful expenditure by ONGC is curbed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (e) The performance of Oil and Natural Gas Corporation (ONGC) during Tenth Plan (2002-07) in exploration and finding out new oil gas fields has been satisfactory. ONGC during Tenth Plan (2002-07) has made 35 hydrocarbon finds in its onland and offshore operational areas and accreted 676.76 Million Metric Tonnes (MMT) Oil and Oil Equivalent of Gas (O+OEG) in place with ultimate component of 240.88 MMT (O+OEG) against the 10th Plan target of 570.43 MMT in-place and 155.51 MMT (O+OEG) in ultimate category, respectively. The ultra deepwater discovery in KG Offshore made during 2006-07 by ONGC, is a major deepwater discovery in the country. ONGC has also, discovered hydrocarbon in the eastern offshore in Mahanadi Basin.

During Tenth Plan period, exploratory inputs expended by ONGC in its onland and offshore operational areas include acquisition of 59683.26 Ground Line Kilometer / Line Kilometer (GLK/LK) of 2D seismic data against the target of 35286 GLK/LK and 92988 sq km of 3rd seismic data against the target of 34834 sq km and drilled 576 exploratory

wells against a target of 561 exploratory wells. However, ONGC as a operator could not complete Minimum Work Programme (MWP) as per Production Sharing Contract (PSC) and paid US Dollar 50.3 Million towards unfinished work programme and for obtaining extension.

Setting up of New Petrol Pumps in Andaman and Nicobar Islands

3137. SHRI MANORANJAN BHAKTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol pumps opened on the National highways in the union territory of Andaman and Nicobar Islands during the last three years including current year; year-wise;

(b) whether the target set up by the Government for opening of new petrol pumps in these areas are completed;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) There is no National Highway in the Union Territory of Andaman & Nicobar Islands. However, Oil Corporation Limited (IOC) has reported that during the month of September, 2007, one petrol pump at a location called Hutbay has been commissioned. Further, three Letter of Intents (LOIs) have also been issued by IOC for setting up of petrol pumps for locations Lambaline, Diglipur & Dhanikhar in Andaman & Nicobar Islands. Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have no Retail Outlets in Andaman & Nicobar Islands.

(b) to (d) After dismantling of Administered Pricing Mechanism (APM) with effect from 1.4.2002, Public Sector Oil Marketing Companies (OMCs), viz., Indian Oil Corporation Limited (IOCL), Hindustan Petroleum Corporation Limited (HPCL) and Bharat Petroleum Corporation Limited (BPCL) have freedom to set up retail outlets (RO) dealerships and LPG distributorships as per their commercial consideration based on feasibility and economic viability of the selected locations.

Survey for Sabari Railway Line

3138. SHRI S.K. KHARVENTHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have conducted any survey to lay railway line to Sabari;

(b) if so, the details alongwith its present status thereof; and

(c) the time by which the new railway line is expected to be started/completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Yes, Sir.

(b) and (c) Angamali-Sabarimala new line project has already been included in the Budget 1997-98. However, it has been decided to terminate this new line at Azutha, short of Reserve Forest Area, as the Forest Department had objected for passing the line through Reserve Forest Area and State Government had also recommended to stop this new line at Azutha.

Out of 516.42 hectare land required for the project, requisition for 470.86 hectare has been submitted to State Government. So far, 79 hectare land has been made available by the State Government. No target date of completion for the project has been fixed.

[Translation]

Air Safety

3139. SHRI MOHAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of aircraft compelled to undertake emergency landing to avoid mid-air collisions at various airports in the country during the year 2007;

(b) whether there is always possibility of mid-air collision between the aircrafts hovering for landing above the airport at same time at same height;

(c) if so, reasons therefor and the efforts being made to avoid accidents;

(d) whether the Government proposes to streamline the safety measures in landing and taking off of flights at various airports in the country, particularly in Delhi; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No aircraft was compelled to undertake emergency landing to avoid mid air collisions at any airport in the country during the year 2007.

(b) and (c) No, Sir. Various mandatory standard separations are prescribed for the aircrafts hovering for landing above the airport. Even while maintaining the same height at the same time, a lateral separation is provided to ensure standard separation between the aircrafts. The standard vertical separation minima required between two aircraft is 1000 feet. In RADAR environment the lateral separation between two aircraft required is 5 Nautical Miles (NM) within a radius of 60 NM around the airport. Either of the two separation (vertical or lateral) between two aircraft is provided at any point of time. It is mandatory to install Airborne Collision Avoidance System (ACAS) on aeroplanes, which enables the pilots to have a position picture of all

aircraft in his vicinity, their reference height and distance from his aircraft.

(d) and (e) Standard operating procedures (SOP) are regularly formulated and revised depending upon Air Traffic and Safety requirements. The following steps have been taken to enhance safety level and prevent recurrences (i) modernisation of Air Traffic Services, (ii) implementation of Safety Management System at Indira Gandhi International (IGI) Airport to mitigate the risk of accident/ incident, (iii) implementation of flexible use of airspace for reducing traffic congestion in airspace (iv) modification of SOP/co-ordination procedure for simultaneous runway operations. As per the new procedure one runway is used exclusively for arrival and the other for departure.

[English]

Bilateral Air Agreement with Hong Kong

3140. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether India and Hong Kong have discussed the issue of bilateral traffic rights;

(b) if so, the details thereof and the outcome of such discussions;

(c) whether Indian carriers can now fly directly to Hong Kong;

(d) if so, the details in this regard; and

(e) the manner in which passengers travelling both the countries will be benefited?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) Yes, Sir. Bilateral Air Services talks were held between India and Hong Kong on 17-18 December, 2007 at New Delhi, during which a Memorandum of Understanding (MoU) was signed. The details of the MoU is as under:

(i) For direct services, capacity entitlements have been increased by 27 services/ week with certain restrictions.

(ii) The Hong Kong and Indian designated carriers can exercise beyond 5th freedom traffic rights on a total of 21 services/ week with certain restrictions.

(e) The increase in capacity entitlements for the designated airlines is expected to meet the growing traffic demand in the sector and the passengers travelling between the two countries will get more travel options.

Howrah and Bampur Units of BBUNL

3141. SHRI SUNIL KHAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Bharat Wagon of BBUNL has been handed over to the Railways;
- (b) if so, the details thereof; and
- (c) the reasons for not considering B.S.C.L. of Howrah and Burnpur units of BBUNL to be handed over to the Railways or not even for revival package from Heavy Industries?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI KANTI SINGH): (a) No, Sir.

(b) The Government has approved the proposal to transfer the administrative control of Bharat Wagon & Engineering Company Limited (BWEL) to Ministry of Railways, while directing that the financial restructuring aspects would be examined by Cabinet Secretary.

(c) The matter relating to transfer of Burnpur unit of Burn Standard Company Limited (BSCL) to Railways was taken up during 2002-03 with Ministry of Railways, however, the Ministry of Railways did not agree for the same. At present there is no proposal to transfer Howrah and Burnpur units of BSCL to Ministry of Railways.

As regard revival of BSCL, the Company has huge liability and is under reference to BIFR and hence sub-judice. BIFR has appointed United Bank of India as Operating Agency to look into the possibilities of revival of BSCL.

Air Connection between District Headquarters with Kolkata

3142. SHRI AJOY CHAKRABORTY Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is actively considering air connection between the out-lying district headquarters with Kolkata;
- (b) if so, the details thereof; and
- (c) the likely time frame by which such flights will be operational?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The National Aviation Company of India Limited has no plans of commencing air services between the outlying district headquarters with Kolkata.

(b) and (c) Do not arise.

Supply of Iron ORA by NMDC

3143. SHRI CHANDRAKANT KHAIRE: Will the Minister of STEEL be pleased to state:

- (a) the details of supply of iron ore to small and medium scale industries by the National Mineral Development Corporation Ltd. (NMDC) during the last three years;

(b) whether the supply of iron ore being made by NMDC to small and medium scale industries has been discontinued;

(c) if so, the details thereof alongwith the reasons therefor;

(d) whether the Government proposes to take any corrective measures keeping in view the difficulties being faced by iron ore based small and medium scale industries; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) The supply of iron ore by NMDC is not based on a gradation of small and medium scale industries or otherwise. NMDC has been offering iron ore from Bailadila to various Chhattisgarh based Sponge / Pig Iron units based on recommendations of State Investment Promotion Board (SIPB), Government of Chhattisgarh. A few of these units may be falling under the category of small and medium scale industries as well.

The quantity lifted by Chhattisgarh based Sponge/Pig iron units during the last three years is as follows:

Sl.No.	Year	Quantity lifted (in lakh tonnes)
1.	2004-05	1.4
2.	2005-06	8.5
3.	2006-07	18.3

(b) No, Sir.

(c) Does not arise in view of (b) above.

(d) and (e) Government does not control supply of iron ore to individual steel industries. The supply of iron ore to individual units is dependent upon their individual tie up with iron ore producers. However, it may be stated that the total production of iron ore in India is presently quite high in comparison to the demand of domestic iron and steel industries and iron ore in large quantity is being exported. For example, during 2006-07, the country produced 181 million tonne of iron ore out of which, domestic steel industry consumed about 68.504 million tonne of iron ore (Estimated), whereas 93.79 million tonne of iron ore was exported (Provisional).

(Source: Ministry of Mines for production and domestic consumption and Department of Commerce for Export)

Coal BED Methane

3144. SHRI IQBAL AHMED SARADGI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Ministry has decided to chalk out strict policy for proposals seeking extension in exploration phases under coal bed methane contracts in a bid to adopt a transparent and consistent framework;

(b) if so, whether the new policy will be implemented on extension proposals either pending with the Government or may be received in the future;

(c) whether the Government have so far signed contracts for 26 blocks, covering an area of 13,600 sq. km. and the total commitment in these blocks is of the order of Rs. 675 crore during the 11th Plan, CBM gas production is envisaged at 3.78 billion cubic meters;

(d) if so, what are the main points of the new policy; and

(e) to what extent it will be helpful for both to improve the CBM projects?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (e) Yes, Sir. In order to adopt a transparent and consistent frame work for granting extensions in exploration phases, the Government in line with the existing policy of extensions under NELP and pre-NELP contracts, has framed an extension policy for considering proposals seeking extension in exploration phases under CBM contracts, which are either pending with the government or may be received in future. The extension in phases under CBM contracts in terms of this policy framework would be considered within the validity of the exploration period. The broad objective of the extension policy is as under:-

- i) To maintain the integrity of the bidding process and the spirit of the contracts to explore and produce CBM gas early.
- ii) To grant reasonable extension of time so as to enable contractors to complete Minimum Work Programme (MWP) or additional exploration work programme.
- iii) Not to delay the execution of development plans or production or the life cycle of the entire project and payment of Royalty, taxes and contractual payments.
- iv) To act as deterrent for seeking unnecessary extensions or holding on to acreages without doing any or little exploration activities or activity at a slow pace.
- v) The policy envisages a system of penalty by way of submission of bank guarantees and pre-estimated agreed liquidated damages (in some cases/situations) in lieu of un-finished minimum or additional work programme. While proposing the amount of bank guarantee and pre-estimated agreed liquidated damages, situations/factors such as whether extension is for completing MWP or additional Work Programme, whether commerciality has been established in the contract area and whether contractor wants to retain the area for further exploration have been kept in mind.

vi) Up to 6 months extension may be given by the Steering Committee or the Government on merit in terms of the provisions of the respective contracts.

vii) Demonstrable delays on account of getting Government approvals/permits/clearances which are not attributable to the contractors will be counted as excusable delays and such delays shall be condoned. In this regard, if some extensions have already been granted by Steering Committee/Government on account of excusable delays, which took place from effective date of the Contract i.e. including delays prior to the extension policy coming in force, the same will be regulated as per this CBM extension policy.

viii) In case the contractor does not fulfill the work programme within the stipulated period or extended period, as may be the case, he shall be required to pay money for the unfinished work programme, if any, to the Government in terms of respective provisions of the contracts.

Government of India has signed contracts for 26 CBM blocks (including award of 3 contracts on nomination basis) under three CBM bidding rounds held so far covering an area of 13000 sq. Km. The estimated investment during exploration in 11th Plan Period will be about Rs. 1000 Crore and production of CBM is expected to be 2.6 BCM during 11th Five Year Plan Period.

Allocation of Iron and Steel Materials

3145. SHRI AMITAVA NANDY: Will the Minister of STEEL be pleased to state:

(a) whether the Government is maintaining State-wise allocation of iron and steel materials for the small scale and ancillary sectors of the country; and

(b) if so, the details thereof and the policy of allocation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) Yes, Sir.

(b) A Statement-I showing State-wise allocation for the year 2007-08 is enclosed. The Government every year formulates a Distribution Scheme for proper supply of iron and steel items to Small Scale Industries (SSI) sector and allocation to the SSI Corporations. The scheme is formulated by a SSI Coordination and Review Committee, consisting of Secretaries of Small Scale Industries of State Governments, Managing Directors of State Small Scale Industries Corporations, Chairman-cum-Managing Directors, of National Small Industries Corporations Ltd., CMD/MD of main steel producers like Steel Authority of India Ltd., Rashtriya Ispat Nigam Ltd., TATA Steel and Producers' Associations. A copy of the Distribution Scheme for the year 2007-08 is also enclosed as Statement-II.

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
HR/BP Coil, Sheets/Skelp	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
CR Coil/Sheets	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
GP/GC Sheets	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
LPG Sheets	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Billets	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	2795	0	2795
Sheet Pile	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Pig Iron	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total	5000	42962	0	0	31027	0	6304	4708	11090	8593	839	34923	8871	6809	13002	875	174803	

Tata Steel - Allocation of I & S Material to the SSI Corporation for the Year 2007-08

Steel items	Bihar	Chandi-garh	Chattis-garh	Goa	HP	J&K	Karna-taka	Kerala	MP	Mahe-rashtra	Orissa	Punjab	Rajas-than	T. Nadu	UP	W.B.	Total	(Figures in MTs)		
Joist	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Channel	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Angles	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Rounds	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
TOP/TMT	0	0	0	0	0	0	0	0	0	0	2788	0	0	0	0	0	0	0	2788	0
Wire rod	0	0	0	0	0	0	0	0	0	0	0	0	126	0	0	0	0	0	126	0
Plate/CQ Plate	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
HR/BP Coil, Sheets/Skelp	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
CR Coil/Sheets	0	0	0	0	0	0	0	0	0	0	0	0	188	0	0	0	0	0	188	0
GP/GC Sheets	0	0	0	0	0	0	0	0	0	0	0	0	139	0	0	0	0	0	139	0
LPG Sheets	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Billets	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Sheet Pile	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Pig Iron	0	0	0	0	0	0	316	0	0	0	0	0	0	0	0	0	0	0	316	0
Total	0	0	0	0	0	0	316	0	0	0	2788	454	0	0	0	0	0	0	3557	0

Steel Authority of India Ltd. - Allocation of I & S Material to the NSIC for the Year 2007-08

Steel items	(Figures in MTs)										Total	
	A.P.	Assam	Delhi	Dadra & NH	Gujarat	Haryana	Jharkhand	Meghalaya	Pondicherry	Uttaranchal		
Joist	0	0	0	0	0	0	0	0	0	0	0	0
Channel	0	0	0	0	0	0	0	45	0	0	0	45
Angles	0	0	24	0	0	0	0	0	0	0	0	24
Rounds	0	0	0	0	0	0	0	0	0	0	0	0
TOR/TMT	0	0	0	0	0	0	0	0	0	0	0	0
Wire rod	105	0	1031	154	1207	182	27	0	63	0	0	2771
Plate/CQ Plate	59	0	0	0	132	167	1433	0	0	0	0	1791
CR Coil	24	535	22	0	13	226	489	90	226	0	0	1624
HR/BP Coil, Sheets/Skelp	120	1260	10	0	12	443	5600	33	23	0	0	7501
GP/GC Sheets	0	0	0	0	0	0	70	0	0	0	0	70
LPG Sheets	308	0	0	0	0	0	0	0	0	0	0	308
Billets	0	0	0	0	270	0	0	0	0	0	0	270
Sheet Pile	0	0	0	0	0	0	0	0	0	0	0	0
Pig Iron	0	0	0	0	0	0	0	0	0	0	0	0
Total	617	1795	1087	154	1634	1018	7619	168	312	0	0	14404

Rashtriya Ispat Nigam Ltd. - Allocation of I & S Material to the NSIC for the Year 2007-08

Steel items	(Figures in MTs)										Total	
	A.P.	Assam	Delhi	Dadar & NH	Gujarat	Haryana	Jharkhand	Meghalaya	Pondicherry	Uttaranchal		
1	2	3	4	5	6	7	8	9	10	11	12	
Joist	0	0	0	0	0	0	0	0	0	0	0	0
Channel	12	0	0	0	46	0	0	0	0	0	0	58
Angles	23	0	0	0	0	0	0	0	0	0	0	23
Rounds	532	0	0	0	1155	2833	407	0	0	0	0	4928
TOR/TMT	0	0	0	0	0	0	0	0	0	0	0	0
Wire rod	7098	0	1248	0	7244	4825	1124	0	660	495	0	22696

Statement-II**Distribution of Iron & Steel Items to SSI Sector
for the Year 2007-08**

Government has a scheme for routing the allocation of Iron and Steel materials from main producers like SAIL, RINL, and TATA Steel to SSI units, and other Government departments (up to 30% of the total allocation) through the State Small Scale Industries Corporations (SSICs) and also through National Small Industries Corporations (NSIC) where SSICs are either defunct or not in existence. In order to ensure that small scale industries obtain these raw materials at reasonable prices, the Government provides nominal handling charges of approximately Rs. 500/- per tonne to the Corporations so that the Corporations supply the steel material at the doorstep of the SSI units.

2. "Coordination Committee" has been re-constituted as "Small Scale Industry Coordination and Review Committee" under the Chairmanship of Joint Secretary (Steel) wherein Secretaries of Small Scale Industries of State Government, Managing Directors (MDs) of State Small Scale Industries Corporations, Chairman-cum-Managing Director (CMD) of National Small Industries Corporations Ltd., CMD/MD of main steel producers like SAIL, RINL, TATA Steel and producers' associations are the Members of the Committee. The Committee meets once in every quarter. The functions of the Committee are here-under;
 - Suggestion for formulation of policy guidelines for proper supply of iron and steel items to SSI sector and allocations to the Corporations.
 - Review the performance of the Corporations.
 - To identify the problem areas and various bottlenecks and suggest measures, both short term and long term for the assured supply to steel materials to the SSI sector.

3. Allocation of Iron & Steel items made during the last three years is as follows:-

(Quantity in '000 MTs)

Corporations	2004-2005	2005-2006	2006-07
SSICs	861 (59.4%)	619 (-28.1%)	482 (-30.2%)
NSIC	428	212 (-50.4)	62 (-70.75%)
Total	1289 (139.7%)	831 (-35.5%)	492 (-40.55%)

Note: Figures in brackets indicate % change over previous year. In the year 2006-07 allocation was made based on actual lifting plus 10% done in the year 2005-06.

4. Allocation for 2007-08 have been based on the lifting done in 2006-07 plus 20%.
5. Instructions for Allotment of Steel Materials
 - SSI units irrespective of their size may procure iron and steel items from any source of their choice i.e. either through Corporations or direct from the producers. In such case, Corporations/Producers should ensure that the materials are being supplied to actual users only.
 - In case, Corporation exhausts their quarterly allocation they can utilize allocation of the next quarter.
 - Inter-category adjustment has been allowed for the iron and steel items not allocated for the year.
 - Request for additional allocation will be considered provided, Corporations exhausts 75% of their annual allocation.
6. In case of poor lifting, the allocated quantity may be distributed through the State Industrial Development Corporations (SIDC) or through an association of users nominated by State Government or State Industries Development Corporation.
7. Distribution Policy guidelines for allocation and lifting of Iron and Steel items are given at Annexure.

Annexure**Policy Guidelines for Allocation and Lifting of Iron
& Steel Materials by SSICs & NSIC**

- 1) Category-wise allocations will be made on an annual basis, irrespective of section, shape and size.
- 2) To enable the producers to take up proper planning and supply, 25% of the individual annual allocation may be treated as quarterly allocation. Each Corporation must register their specific requirement for each category size/grade-wise at least 15 days in advance of the quarter.
- 3) **In case, Corporation exhausts their quarterly allocation they can register and utilize allocation of the next quarter.**
- 4) Based on the registration, the producers shall indicate the offered quantity to the individual SSICs/NSIC. The producers shall endeavour to honour the entire registered quantity. In case the offer is less than the registered quantity, the balance may be carried forward to the next quarter. If the SSICs/NSIC fail to lift any part of the quantity offered by the producers, **the same can be adjusted in the next quarter.**

- 5) The review of supply against the allocation shall be based on the quantity registered, the quantity offered and the quantity lifted against the offer.
- 6) Adjustment of material from one category to another category may be permissible subject to availability with the producer.
- 7) **Inter-category adjustment has been allowed for the iron and steel items not allocated for the year.**
- 8) Permissible limit for supply of allocated materials to Government departments by the SSICs/NSIC will be 30%.
- 9) SSICs/NSIC will be paid **handling charges** by the main producers on the materials lifted by them at the time of delivery/invoice stage.
- 10) For the purpose of examination of **handling charges** claims, a joint monthly statement signed by the SSICs/NSIC and the main producers indicating the supply made by the main producers during the previous month shall be submitted to the Ministry of Steel and the JPC by the 10th of the following month. In case of failure to ensure timely submission of the joint statement, the handling charges may be discontinued at the invoice stage.
- 11) JPC shall within seven days scrutinize the claims and after proper and due verification of such claims may make payment of handling charges to main producers.
- 12) Handling charges on inter-category adjustment within the overall allocation limits may be permissible based on the joint statement signed by the main producer and SSICs/NSIC.
- 13) Under no circumstances SSICs/NSIC shall attempt to sell the material to non-eligible categories viz. Traders. If deviation from this procedure is detected, Ministry of Steel may direct JPC to discontinue the payment of handling charges to the SSICs/NSIC and supplies shall also be stopped.
- 14) SSICs/NSIC must submit the Utilization Certificates (UC) to the Ministry of Steel and JPC by 20th of next month after expiry of the quarter. Non-submission of UC in time may disqualify the SSICs/NSIC from availing the handling charges. The UC should be signed by the Managing Director of the Corporation or by a person who has been duly authorized in writing by the Managing Director.
- 15) Validity of offer of the producers for collection of the materials by the Corporation shall be 7 working days excluding holidays that fall in between.

- 16) Rolling schedule of the producer shall be shared with the Corporations for ensuring better planning at their end. The producers shall place the rolling schedule on their website and would intimate the same to SSICs/NSIC.
- 17) The producers shall display the stock position of stock and selling price of each steel item on the Notice Board of every Branch of Sales Office.
- 18) Producers shall accept cheques from the SSICs/NSIC. However, producers may fix the individual limits for the cheques through mutual discussions.

Special Economic Zones in the Fertilizer Sector

3146. SHRI JUAL ORAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government proposes to set up Special Economic Zones (SEZ) for the fertilizer sector;
- (b) if so, the details thereof;
- (c) whether any fertilizer Public Sector Undertaking has shown interest in setting up of such kind SEZ; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) No, Sir.

- (b) In view of (a) above, question does not arise.
- (c) No, Sir.
- (d) In view of (c) above, question does not arise.

Setting up of Petroleum Investment Regions

3147. SHRI ADHALRAO PATIL SHIVAJIRAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether there is any proposal to set up massive petroleum investment regions along the coastal belt of the country;
- (b) if so, the details thereof;
- (c) the steps taken by the Government in this regard;
- (d) the site identified for setting up of investment hub in this regard; and

- (e) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) to (e) The information is being collected and will be laid on the Table of the House.

Dish TV in the Trains

3148. SHRI BADIGA RAMAKRISHNA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is true that Railways is planning to introduce Dish TV services in the trains as is being done in some of the private airlines;
- (b) if so, the details thereof;
- (c) whether any consultations have been held with any group/service providers for this purpose; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) No, Sir.

- (b) to (d) Do not arise.

Development of Angamaly Railway Station

3149. SHRI P.C. THOMAS: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of traffic density of Angamaly Railway Station in Kerala under Southern Railway;
- (b) whether the Railway have any proposal to develop Angamaly Railway Station; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Details of Traffic density of Angamaly Railway Station is given below:

Total No. of Passenger/Express trains running on the section – 38.

No. of Passenger trains stopping at Angamaly – 4

No. of Express trains stopping at Angamaly – 9

Total No. of Goods trains running on the section – 10.7/day

No. of Goods rakes released at Angamaly – 9.5 rakes/month

No. of passengers booked at Angamaly during 2006-07 is 11476/day.

- (b) Yes, Sir.

(c) i) The present Goods unloading capacity at Angamaly is less than half-rake. The work of augmentation of Goods unloading capacity to full rake is in progress and is targeted for completion by March 2009.

ii) Provision of a New Rail line between Angamaly and Sabarimala has been sanctioned at a cost of Rs. 517.17 crores in Works Programme 1997-98 and the work is in progress.

Revival of CCI Units

3150. SHRI ASADUDDIN OWAI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the number of units of Cement Corporation of India (CCI) revived during the last three years and total amount allocated for their revival;
- (b) whether after revival some units have shown good results;
- (c) if so, whether the Government proposes to provide them more help to increase their production; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI KANTI SINGH): (a) The Rehabilitation Scheme approved by Hon'ble BIFR envisages capacity expansion of Rajban and Bokajan Units and technological up-gradation/modernization of Tandur Unit. Amount demarcated for three plants is as under:-

(Rupees in crores)				
S.No.	Name of the Unit	1 st Phase	2 nd Phase	Total
1.	Rajban Unit	6.80	-	6.80
2.	Bokajan Unit (with two split grinding units)	20.02	70.49	90.51
3.	Tandur Unit	3.85	39.95	43.80
Total		30.67	110.44	141.11

Funds for the first phase were provided by the Government of India during 2005-06 and funds for the second phase are to be provided from the sale proceeds of assets of the 7 non operating units of Cement Corporation of India Ltd.

The Sanctioned Scheme could not be implemented due to a stay order by Appellate Authority for Industrial & Financial Reconstruction (AAIFR) on 3.7.2006 and

subsequently by Delhi High Court on 21.02.2007. The first stay was vacated by AAIFR on 17.11.2006 and the Delhi High Court vacated the stay on 11.01.2008.

(b) to (d) Do not arise since the revival as per the Sanctioned Scheme has commenced recently.

Exemption of Duty on Life Saving Drugs

3151. SHRI BASU DEB ACHARIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his Ministry has recommended to Finance Ministry for duty exemption on life saving drugs;

(b) if so, the details thereof and the reaction of the Finance Ministry thereto; and

(c) the likely impact on the prices of such drugs after duty exemption, drug wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) Department of Chemicals and Petrochemicals had recommended to Ministry of Finance for grant of central excise/custom duty/Counter Veiling Duty (CVD) exemption on certain medicines in order to make available these medicines at lesser price to consumers.

(b) Finance Ministry has agreed to some of the recommendations of this Department.

(c) It is expected the drug manufacturers would pass on the benefit of the duty exemption provided by the Government to the patients by reducing the MRP of medicines.

Delhi as a Major Tourist Destination

3152. SHRI G. KARUNAKARA REDDY: Will the Minister of TOURISM be pleased to state:

(a) whether any steps are being taken by the Government to showcase Delhi as a major tourist destination especially in view of the upcoming Commonwealth Games in 2010;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (c) Development and promotion of tourism is undertaken primarily by the State Governments/Union Territory Administrations. However, Ministry of Tourism, Government of India, extends financial assistance to the State Governments/Union Territory

Administrations for tourism related projects, which are identified in consultation with them. The Ministry has sanctioned Rs. 6123.36 lakh and Rs. 724.08 lakh during Tenth Five Year Plan (2002-2007) and current financial year (2007-08) respectively to the Government of National Capital Territory of Delhi for development and promotion of tourism including the project of illumination of major monuments.

The Ministry promotes important destinations including Delhi through media campaigns and distribution of brochures/maps for publicity.

Aviation Agreement with China

3153. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any fresh Civil Aviation agreements had been signed with China during Prime Minister's visit to the country in January this year;

(b) if so, terms of the agreement; and

(c) the fresh air services introduced between the countries as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) and (c) Does not arise.

MoU on Airports Infrastructure Development

3154. SHRI ANANDRAO VITHOBA ADSUL:
SHRI SUGRIB SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airports Authority of India (AAI) proposes to spend 2,000 crore and an additional Rs. 12,000 crore in the Eleventh Five Year Plan on the airports infrastructure development as reported in The Times of India dated February 22, 2008;

(b) if so, the facts and details thereof;

(c) the details of the airports infrastructure proposed to be developed with the help of this proposed fund;

(d) whether the AAI has signed Memorandum of Understanding (MoU) with Transparency International India to ensure the proper spending of proposed fund;

(e) if so, the details thereof; and

(f) the steps taken by the Union Government to ensure transparency in deals?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Airports Authority of

India (AAI) has proposed to incur an expenditure of Rs. 12434 crores for the infrastructure development of airports in the country during the 11th Five Year Plan.

(b) and (c) The details of proposed 11th Five Year Plan (2007-12) capital expenditure are as under:

- (A) Non-Metro Airports (i) Civil & Electrical works at Non Metro Airports (Rs. 4131.00 crores); (ii) Aeronautical Communication Services (Rs. 1743.16 crores); (iii) Information Technology (Rs. 86.75 crores); (iv) Ground Safety Services (Equipment) (Rs. 482.62 crores).
- (B) Metro Airports 1. Kolkata International (i) Modernisation Schemes (Rs. 1942.51 crores); (ii) Other Schemes (Rs. 474.78 crores); 2. Chennai International (i) Modernisation Schemes (Rs. 2249.41 crores), (ii) Other Schemes (Rs. 213.08); 3. Trivandrum International (Rs. 452.35 crores); 4. Facilitation and Operational Equipments (Rs. 347.00 crores);
- (C) Equity contribution in JV companies (DIAL, MIAL, BIAL & HIAL) (Rs. 185.68 crores); and
- (D) New Green Field Airports (Equity) (Rs. 126.00 crores) respectively.

(d) to (f) Yes, Sir. AAI has signed an MoU with Transparency International India on 15.02.2008 for implementation of Integrity Pact w.e.f. 01.04.2008 on contracts for Civil/Electrical/Composite projects of value more than rupees 50 crores & CNS/Electronics Projects, Land and commercial contracts of more than rupees 25 crores.

Plan for Aircraft Accident Victims

3155. SHRI G.M. SIDDESWARA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India proposes to have an effective disaster management and family assistance plan for the aircraft accident victims;

(b) if so, the details thereof alongwith the areas of India's (both Indian Airlines and Air India) operations proposed to be covered thereby;

(c) whether the arrangement is proposed to be entrusted to a private firm; and

(d) if so, the details thereof and the conditions attached therewith?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Both erstwhile Air India (AI) and Indian Airlines (IA) have a detailed Emergency Response and Family Assistance Plan for addressing the needs of the passengers, passengers' families and other victims & their families IN the event of aircraft accident.

(b) A comprehensive Emergency Management Manual has been developed and issued by Air India, which shall be the field document for reference of all the Departments/Divisions/Sections and Stations whenever emergency needs to be managed.

(c) and (d) Air India has an agreement with M/s Kenyon International Emergency Services of USA for providing disaster management services and search, recovery and disposition of personal effects and remains on behalf of Air India/Air India express. Kenyon will also provide on site (disaster human services) family assistance services and logistics support as well as liaison with the United States National Transportation Safety Board and other relevant US agencies on behalf of Air India / Air India Express in the event of an accident in the US, Caribbean or Canada or involving US citizens.

Exemption from Frisking at Airports

3156. SHRI KISHANBHAI V. PATEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has exempted the Chiefs of Armed Forces of the country from security checks during their air travel by civil aircraft;

(b) if so, the details thereof;

(c) the criteria fixed for extending such exemption; and

(d) the category of officials/persons exempted from security checks/frisking while travelling by air in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. The chiefs of staff holding the rank of full General or equivalent have been exempted from pre-embarkation security checks.

(c) Ministry of Civil Aviation normally gives exemption from the pre-embarkation security checks in consultation with or after receiving inputs from Ministry of Home Affairs (MHA), IB.

(d) The list of VVIPs/VIPs exempt from pre-embarkation security check is enclosed as Statement.

Statement

1. President,
2. Vice President,
3. Prime Minister,
4. Governors of States,

5. Former Presidents,
6. Former Vice-President,
7. Chief Justice of India,
8. Speaker of Lok Sabha,
9. Union Ministers of Cabinet rank,
10. Chief Ministers of States,
11. Deputy Chief Ministers of States,
12. Deputy Chairman, Planning Commission,
13. Leader of Opposition in Lok Sabha & Rajya Sabha,
14. Holders of Bharat Ratna Decoration,
15. Ambassadors of foreign countries, Charge D' Affairs and High Commissioners and their spouses.
16. Judges of Supreme Court,
17. Chief Election Commissioner,
18. Comptroller & Auditor General of India,
19. Deputy Chairman of Rajya Sabha & Deputy Speaker of Lok Sabha,
20. Minister of State of the Union Council of Ministers,
21. Attorney General of India,
22. Cabinet Secretary,
23. Lt. Governors of Union Territories,
24. Chiefs of staffs holding the rank of full General or equivalent rank,
25. Chief Justices of the High Courts,
26. Chief Ministers of Union Territories,
27. Deputy Chief Ministers of Union Territories,
28. Visiting Foreign dignitaries of the above status,
29. H.H. the Dalai Lama,
30. Shri Robert Vadra, While travelling with SPG Protectees.

Allotment of Catering Units

3157. SHRI BRIJBHUSHAN SHARAN SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the policy of the Railways for allotment of catering units of A, B and C categories;
- (b) the details of major catering units located on 'A'

category of Railway Stations all over the country, unit-wise, contractor-wise;

(c) whether tenders have been invited for allotment of catering units;

(d) if so, the details thereof; and

(e) the details of the units for which tenders are yet to be invited?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) At A, B and C category stations, small and unreserved minor catering units are allotted through tender system and other minor catering units meant for reserved categories, are allotted by calling applications.

(b) There are 51 Food Plazas, 158 Refreshment Rooms, 518 Automatic Vending Machines and one each of Cell Kitchen and Quick Service Food Kiosks at "A" category stations over Indian Railways.

(c) and (d) A total of 710 major catering units have been tendered at 'A' category stations.

(e) There are 381 major catering units which are yet to be tendered.

Reduction in Prices of Life Saving Drugs

3158. SHRI S.K. KHARVENTHAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether many of the drug manufacturing companies have not reduced the prices of life saving drugs;

(b) if so, the details thereof along with the action taken by the Union Government thereon;

(c) whether the Union Government has issued any instructions to the State Governments to ensure compliance the drug manufacturers in the respective States in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (e) The 74 bulk drugs specified in the First Schedule of the Drugs (Prices Control) Order, 1995 (DPCO, 95) and the formulations based thereon are under price control and their prices are fixed / revised by the National Pharmaceutical Pricing Authority (NPPA) in accordance with the provisions of the DPCO, 95. Such prices are applicable

to manufacturers concerned throughout the country unless otherwise exempted under the provisions of DPCO 95.

Prices of non-Scheduled formulations are fixed by the manufacturers themselves keeping in view the various factors like cost of production, marketing/selling expenses, R&D expenses, trade commission, market competition, product innovation, product quality etc. The Government takes corrective measures where the public interest is found to be adversely affected.

The Drugs (Price Control) Order, 1995 does not distinguish between life saving and other drugs. There are no specific norms or guidelines to determine as to which drug can be classified as life saving drugs. Every drug in general is considered useful in saving and prolonging of life.

As a result of Government's efforts, Pharmaceutical industry had voluntarily agreed to reduce prices of 886 formulations. However, the availability of these formulations at reduced prices varies from State to State. The Government has taken up the matter with the companies concerned to improve availability of the 886 medicines at reduced prices.

Joint Venture between KRIBHCO and Oman Oil Company

3159. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Krishak Bharati Cooperative Limited (KRIBHCO) has signed a joint venture project with Oman Oil Company;

(b) if so, the details and the salient features thereof;

(c) the extent to which the KRIBHCO is likely to be benefited; and

(d) the time by which the said project is likely to be operational?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (d) M/s. Krishak Bharati Cooperative Ltd. (KRIBHCO) and Oman Oil Company (OOC) of Oman have signed a Memorandum of Understanding (MoU) on 14th December, 2007. The MoU envisages cooperation between KRIBHCO and OOC in the broad sphere of industrial sector including fertilizer sector, energy sector, refining & petrochemical sector, power sector etc. The extent of benefit to KRIBHCO from the proposed MoU will depend on the future discussions and cooperation between the two companies as envisaged under the MoU.

Shortage of Wagons

3160. SHRI AJOY CHAKRABORTY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware of the fact that a large amount of goods can not reach their destination in time due to shortage of goods wagons and rakes in the country particularly in the Eastern Railway zone;

(b) if so, the details thereof alongwith impact on the Railways income; and

(c) the remedial measures taken by the Railways to remove the shortage of wagons and rakes and to speed up the movement of goods?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) Goods loaded through the Indian Railways mostly reach their destination in reasonable time. There might be occasional delays on account of accidents en-route or blockades to traffic. As far as availability of wagons is concerned, adequate number of wagons are available although there could be some gaps between demand and supply due to seasonal fluctuations, operational constraints, etc.

(b) The approximate freight earnings upto Feb.'08 (April'07 – Feb.'08) in the current year was Rs. 42696.22 crores as against Rs. 37648.87 crores earned during the corresponding period of last year i.e. an increase of 13.41%.

(c) The Indian Railways is contemplating acquisition of approximately 20,000 wagons (vehicle units) during the year 2008-09. To speed up the movement of goods, emphasis is given on completion of throughput enhancement works and traffic facility works, which will generate additional capacity for movement of freight traffic.

Tourism Infrastructure

3161. SHRI IQBAL AHMED SARADGI: Will the Minister of TOURISM be pleased to state:

(a) whether despite offering attractive incentives for large revenue generating projects, the Tourism Ministry has received very few project reports from parties interested in undertaking infrastructural work in the tourism sector;

(b) if so, whether the Ministry had earmarked Rs.40 crore as subsidies to be offered to provide companies or Government/Semi-Government agencies undertaking a project that benefits tourism and generates revenues through a levy of fee or user charges on visitors;

(c) whether the Ministry had offered to provide up to 25% of such project cost in a bid to build tourism infrastructure in the country;

(d) if so, whether in 2006-07 only four such projects could be sanctioned and the Ministry was able to utilize just one crore of the Rs. 40 crore corpus; and

(e) if so, the steps the Government considers to take for optimum utilisation of the corpus?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): (a) to (e) The Ministry of Tourism has received project proposals under the scheme "Assistance for Large Revenue Generating Projects" from State Governments/State Tourism Development Corporations and Private Entrepreneurs.

During 2006-07, Rs. 2.65 crore was released for four projects under this scheme. In the Annual Plan 2007-08, a provision of Rs. 40.00 crore has been kept for the scheme of Assistance for Large Revenue Generating Projects. The expenditure incurred upto February, 2008 is Rs. 2.21 crore.

As per the scheme guidelines the quantum of subsidy for the projects is provided upto Rs. 50.00 crore subject to a maximum of 25% of total project cost or 50% of equity contribution of the promoter, whichever, is lower. The scheme has been circulated to all State Governments/Union Territory Administrations and information is also disseminated through the website.

Introduction of 50 PPM Sulphur Diesel

3162. SHRI AMITAVA NANDY:
SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has any proposal to introduce 50 PPM sulphur diesel throughout the country as part of 'clean air policy' of the Governments;

(b) if so, the details thereof;

(c) the main recommendations of the 2005 Mashelkar Committee Report;

(d) whether the Ministry has implemented any of the main recommendations of the said Report;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) and (b) As per the road map given in the Auto Fuel Policy, based on the recommendations of Mashelkar Committee, Government is to introduce Euro IV equivalent petrol and diesel with 50 ppm sulphur in 11 cities viz., Delhi/NRC,

Mumbai, Kolkata, Chennai, Hyderabad, Bangalore, Ahmedabad, Pune, Surat, Kanpur and Agra with effect from 1.4.2010.

(c) The main recommendations of the Mashelkar Committee Report are:

- Introduction of Euro-III equivalent Bharat Stage-III petrol and diesel in 11 cities viz., Delhi/NCR, Mumbai, Kolkata, Chennai, Hyderabad, Bangalore, Ahmedabad, Pune, Surat, Kanpur & Agra and Euro-II equivalent Bharat Stage-II petrol and diesel in the rest of the country w.e.f. 1.4.2005.
- Introduction of Euro-IV equivalent Bharat Stage-IV petrol and diesel in 11 cities viz., Delhi/NCR, Mumbai, Kolkata, Chennai, Hyderabad, Bangalore, Ahmedabad, Pune, Surat, Kanpur & Agra and Euro-III equivalent Bharat Stage-III petrol and diesel in the rest of the country w.e.f. 1.4.2010.

(d) to (f) The Ministry has already implemented the main recommendations of the Mashelkar Committee Report in respect of fuel quality as applicable from 1.4.2005.

Closure of Kalta Mines

3163. SHRI JUAL ORAM: Will the Minister of STEEL be pleased to state:

(a) whether the Kalta Mines situated in Sundergarh district of Orissa managed by raw material division of Orissa of Steel Authority of India Ltd. (SAIL) has been closed;

(b) if so, the reasons thereof;

(c) the number of workers and officers were employed therein; and

(d) the steps taken by the Government to safeguard their interests?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) There is no plan as such for closure of Kalta Mines, situated in Sundergarh district of Orissa, managed by Raw Material Division of SAIL.

(b) to (d) Does not arise.

Road Overbridge at Palleppady

3164. SHRI P.C. THOMAS: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of construction of road-overbridge at Palleppady in Ernakulam under Southern Railway;

(b) the reasons for delay in the completion of work on the bridge;

(c) the cost overrun due to delay in completion of work within the stipulated time alongwith the revised cost of the project as on date; and

(d) the steps taken to expedite and complete the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): (a) On bridge proper across tracks almost all works have been completed except the track span. Work on approaches has been completed upto 92%.

(b) State Government delayed approval of General Arrangement Drawing (GAD) and Detailed Estimate for approaches. Speed restriction was not available in time to start work. Contractor had asked for hike in rates which cannot be accepted as per terms & conditions of contract. Hence, foreclosure of existing agreement and call for fresh tender to fix new agency is proposed.

(c) The work was sanctioned in 2000-01 at the cost of Rs. 5.56cr as Railway's share of cost. Railway portion of work is likely to be completed within the sanctioned cost.

(d) Necessary action has been initiated to foreclose the present agreement and fix up the new agency at the earliest and all out efforts will be made to get the work completed by year end.

Navratna/Miniratna CPSEs

3165. SHRI BASU DEBACHARIA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the criteria for giving Navratna/Miniratna status to Central Public Sector Undertakings (CPSUs);

(b) the details of name of such CPSUs which have already been awarded with Navratna/Miniratna status; and

(c) the details of CPSUs which have been considered/proposed to be considered for giving such status?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): (a) The Schedule 'A' and Miniratna Category – I Central Public Sector Enterprises (CPSEs) which have obtained 'excellent' or 'very good' rating under the Memorandum of Understanding (MOU) system in three of last five years and have composite score of 60 or above in six selected performance parameters are eligible to be considered for grant of Navratna status. The CPSEs which have made profit for the last three years continuously and have a positive net worth are eligible to be considered for grant of Miniratna status.

(b) Presently, there are 13 Navratna CPSEs. As per available information, 54 CPSEs have been granted Miniratna status. The list of Navratna and Miniratna CPSEs is enclosed as Statement.

(c) The Navratna status is granted to CPSEs on the basis of recommendations of Apex Committee. The Apex Committee has recommended grant of Navratna status of 3 more CPSEs viz. (i) National Aluminium Company Limited. (ii) Power Grid Corporation of India Limited and (iii) Rural Electrification Corporation Limited subject to the condition that requisite number of non-official Directors would be appointed on the Boards of these CPSEs. The concerned Administrative Ministries/Departments grant Miniratna status to the CPSEs under their jurisdiction after satisfying themselves that the CPSEs fulfill the laid down criteria.

Statement

List of Navratna and Miniratna CPSEs

Navratna CPSEs

1. Bharat Electronics Limited
2. Bharat Heavy Electricals Limited
3. Bharat Petroleum Corporation Limited
4. GAIL (India) Limited
5. Hindustan Aeronautics Limited
6. Hindustan Petroleum Corporation Limited
7. Indian Oil Corporation Limited
8. Mahanagar Telephone Nigam Limited
9. NMDC Limited
10. NTPC Limited
11. Oil & Natural Gas Corporation Limited
12. Power Finance Corporation Limited
13. Steel Authority of India Limited

Miniratna Category – I CPSEs

1. Balmer Lawrie & Co. Limited
2. Bharat Dynamics Limited
3. Bharat Earth Movers Limited
4. Bharat Sanchar Nigam Limited
5. Bongaigaon Refineries & Petrochemicals Limited
6. Central Warehousing Corporation

7. Central Coalfields Limited
8. Chennai Petroleum Corporation Limited
9. Coal India Limited
10. Container Corporation of India Limited
11. Dredging Corporation of India Limited
12. Engineers India Limited
13. Garden Reach Shipbuilders & Engineers Limited
14. Goa Shipyard Limited
15. Hindustan Latex Limited
16. Hindustan Newsprint Limited
17. Housing & Urban Development Corporation Limited
18. India Tourism Development Corporation Limited
19. IRCON (International) Limited
20. Kudremukh Iron Ore Company Limited
21. Mazagaon Docks Limited
22. Mahanadi Coalfields Limited
23. Mangalore Refinery & Petrochemicals Limited
24. MMTC Limited
25. MSTC Limited
26. National Aluminium Company Limited
27. National Fertilizers Limited
28. Neyveli Lignite Corporation
29. Northern Coalfields Limited
30. Numaligarh Refinery Limited
31. Oil India Limited
32. Power Grid Corporation Limited
33. Rashtriya Chemicals & Fertilizers Limited
34. Rashtriya Ispat Nigam Limited
35. Rural Electrification Corporation Limited
36. RITES Limited
37. Shipping Corporation of India Limited
38. South Eastern Coalfields Limited
39. State Trading Corporation of India Limited
40. Telecommunications Consultants (India) Limited
41. Western Coalfields Limited

Miniratna Category-II CPSEs

42. Educational Consultants (I) Limited
43. Engineering Projects (I) Limited
44. Ferro Scrap Nigam Limited
45. HMT (International) Limited
6. HSCC (India) Limited
47. India Trade Promotion Organization
48. Indian Medicines Pharmaceuticals Corporation Limited
49. Manganese Ore India Limited
50. M E C O N Limited
51. National Film Development Corporation Limited
52. P E C Limited
53. Rajasthan Electronics & Instruments Limited
54. Water & Power Consultancy (India) Limited

Reservation in Himachal Pradesh

3166. SHRI LALMANI PRASAD: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether National Scheduled Caste Commission has received a complaint against Himachal Pradesh Government regarding giving undue reservation benefit to upper caste/swaran caste (Lohar caste) under Scheduled Castes reserved quota;

(b) whether commission has conducted investigation to verify the facts of complaint received in January 2008;

(c) is so, the details thereof; and

(d) the action being taken/to be taken by the National Commission for scheduled Caste in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) No, Sir.

(b) to (d) Do not arise.

Exemption of Excise Duty on Drugs

3167. SHRI MANORANJAN BHAKTA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether excise duty on drugs has been exempted in some States while the other States are still reeling under high excise duty;

(b) if so, the reasons for such discrimination; and

(c) the steps being taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): (a) to (c) Some full/partial exemptions/concessions from central excise duties on specified drugs and medicines are presently in force. Besides this, the Government has exempted payment of central excise duty on goods including medicines/drugs manufactured in certain areas for economic upliftment of the area.

W.e.f. 1.3.2008, basic excise duty on all Pharmaceutical products has been reduced from 16% to 8%.

Admission in Navyug Schools

3168. SHRI NAKUL DAS RAI:

SHRI RAVI PRAKASH VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to relax the policy of considering only the residents of NDMC area for grant of admission to Navyug Schools in order to accommodate children of Central Government employees who reside in Government quarters such as those in Aram Bagh which are situated within 200 meters of a Navyug School;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) No, Sir.

(b) Does not arise.

(c) The Navyug Schools are already over-loaded while serving its objective of providing quality education to children of the New Delhi Parliamentary Constituency and the New Delhi Municipal Council area. Further, as per the laid down admission policy of the Navyug School Educational Society, only children of the New Delhi Parliamentary Constituency and the New Delhi Municipal Council area are granted admission. It is, therefore, not possible to open the admission to children from outside the aforementioned area.

[Translation]

Improvement in DTH Services

3169. SHRI RAGHUVeer SINGH KOSHAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has formulated any policy or made any legal arrangements in respect of Direct-to-Home (DTH) telecast system;

(b) if so, the details thereof;

(c) whether there is any proposal to bring improvement in DTH services through diversification and multifaceted utility in the set top boxes.

(d) if so, the details thereof;

(e) whether the Government is considering any other changes in the present policy in this regard; and

(f) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) Yes, Sir. After Cabinet decision in November 2000, Government issued guidelines for DTH service in the country on 15.3.2001 inter-alia providing for eligibility conditions, terms & conditions of License agreement, FDI norms, security concerns, license fee etc. The guidelines are available on the website of Ministry (www.mib.nic.in).

(c) and (d) Yes, Sir. The Telecom Regulatory Authority of India (TRAI) has submitted some recommendations on the issues relating to DTH service such as pay per view, Multiple Dwelling Unit technology, Set Top Boxes and interoperability etc. These recommendations are available on TRAI's website (www.trai.gov.in).

(e) and (f) TRAI's recommendations on DTH service are under consideration of the Government.

[English]

Outstanding Dues to Doordarshan Kendras

3170. SHRI SUNIL KHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any outstanding dues payable to various Doordarshan Kendras by various companies;

(b) if so, the details thereof, company-wise and Doordarshan-wise including Kolkata Doordarshan; and

(c) the action taken/proposed to be taken by the Government to recover the outstanding dues?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) Yes, Sir.

(b) The details of outstanding dues of various companies in different Doordarshan Kendras is given in the enclosed Statement.

(c) Prasar Bharati has informed that the matter is being followed up by concerned Kendras through reminders, notices etc. All the Kendras have been advised to ensure that before assigning any fresh proposal, past payment behaviour of concerned agencies/producers should be taken into account and all the dues are recovered before assigning any programme. In case of chronic defaulters, arbitration proceedings have also been initiated.

Statement

Doordarshan Kendra-wise list of Commercial Defaulters as on 29.2.2008

S. No	Name of the Doordarshan Kendra	Number of defaulting companies	Principal amount (in Rupees)	Interest (in Rupees)
1.	Ahmedabad	97	21524845	3562504
2.	Bangalore	57	201729127	70986009
3.	Bhopal	65	10283321	6131233
4.	Bhubaneswar	64	28420596	21372619
5.	Chennai	54	73061674	83258237
6.	Delhi	130	1958743088	1252304787
7.	Guwahati	15	3795010	4296412
8.	Hissar	2	5520	2267
9.	Hyderabad	34	43517070	55519773
10.	Jaipur	17	4475237	4760839
11.	Jalandhar	51	20331966	21097539
12.	Jammu	1	30	00
13.	Kolkata	64	318189491	237895728
14.	Lucknow	82	36966016	28154384
15.	Mumbai	82	82320242	111637960
16.	Patna	33	10395971	10905410
17.	Ranchi	3	1044025	00
18.	Srinagar	35	980741	222673
19.	Thiruvananthapuram	112	90391712	8120538
Total			2906175682	1920228912

Setting up of Campus of Georgia Tech

3171. SHRI A. SAI PRATHAP: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Georgia tech proposes to set up a campus in Hyderabad and Visakhapatnam in Andhra Pradesh;

(b) if so, whether the Union Government has cleared the proposal;

(c) if so, whether Georgia Tech's India campus will offer degrees recognized in the U.S.; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As per information furnished by the All India Council for Technical Education (AICTE), no formal proposal has been received by them from Georgia Tech.

(b) to (d) Does not arise.

Development of Industrially Backward Rural Areas

3172. SHRI G.M. SIDDESWARA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Planning Commission has formulated any scheme for the development of industrially backward rural areas in various States of the country;

(b) if so, the details thereof, State-wise;

(c) the steps being taken by the Union Government for speedy development of backward areas of the country; and

(d) the extent to which success has been achieved by the Union Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) Yes, Sir. The Planning Commission has recently done an exercise in 2005 for the purpose of their Scheme "Backward District Grant Fund". Under this survey as many as 170 districts were identified as backward districts which included 55 extremist affected districts in various States of the country. The survey so conducted laid emphasis on the concept of regional disparities. The State-wise list is given in the enclosed Statement. More recently, with a view to focus on district specific cases of industrial backwardness, inter-departmental meetings have been held and the relevant data available is being analysed to finalise and implement concrete policy decisions to address purposively the causes of industrial backwardness in various districts in a calibrated manner.

(c) and (d) After the announcement of New Industrial

Policy in 1991, decisions of investment have been left to the commercial judgment of the entrepreneurs. The role played by the Government has changed from that of exercising control to providing held and guidance by making essential procedures fully transparent and by eliminating delays. The Union Government supports all initiatives taken by the State Governments for the industrial development of backward areas. The Union Government supplement their efforts through various schemes. These schemes play an important role in stimulating flow of capital to the backward areas. There are several schemes for the development of industries with some of them focusing on specific areas under implementation by this Department as follows:

- (i) Growth Centre Scheme;
- (ii) Industrial Infrastructure Upgradation Scheme (IIUS);
- (iii) Transport Subsidy Scheme;
- (iv) North Eastern Industrial & Investment Promotion Policy, 2007 (NEIIPP); and
- (v) New Industrial Policy and other concession for Special Category States.

Statement

State-wise list of 170 Districts were identified as backward districts which included 55 extremists effected districts in the country

Sl.No.	State Name	District Name
1	2	3
1	Andhra Pradesh	Adilabad
2	Andhra Pradesh	Karimnagar
3	Andhra Pradesh	Khammam
4	Andhra Pradesh	Mahbubnagar
5	Andhra Pradesh	Medak
6	Andhra Pradesh	Nalgonda
7	Andhra Pradesh	Nizamabad
8	Andhra Pradesh	Warangal
9	Assam	Barpeta
10	Assam	Cachar
11	Assam	Dhemaji
12	Assam	Goalpara
13	Assam	Halakandi

1	2	3
14	Assam	Karbi Anglong
15	Assam	Kokrajhar
16	Assam	Marigaon
17	Bihar	Araria
18	Bihar	Aurangabad
19	Bihar	Banka
20	Bihar	Begusarai
21	Bihar	Bhagalpur
22	Bihar	Bhojpur
23	Bihar	Buxar
24	Bihar	Darbhanga
25	Bihar	Gaya
26	Bihar	Gopalganj
27	Bihar	Jamui
28	Bihar	Jehanabad
29	Bihar	Kaimur (Bhabua)
30	Bihar	Katihar
31	Bihar	Khagaria
32	Bihar	Kishanganj
33	Bihar	Lakhisarai
34	Bihar	Madhepura
35	Bihar	Madhubani
36	Bihar	Munger
37	Bihar	Muzaffarpur
38	Bihar	Nalanda
39	Bihar	Nawada
40	Bihar	Paschim Champaran
41	Bihar	Patna
42	Bihar	Purba Champaran
43	Bihar	Purnia
44	Bihar	Rohtas
45	Bihar	Saharsa
46	Bihar	Samastipur

1	2	3
47	Bihar	Saran
48	Bihar	Sheikhpura
49	Bihar	Sheohar
50	Bihar	Sitamarhi
51	Bihar	Supaul
52	Bihar	Vaishali
53	Chhattisgarh	Baster
54	Chhattisgarh	Dantewada
55	Chhattisgarh	Jashpur
56	Chhattisgarh	Kanker
57	Chhattisgarh	Kawardha
58	Chhattisgarh	Korba
59	Chhattisgarh	Mahasamund
60	Chhattisgarh	Rajnandgaon
61	Chhattisgarh	Surguja
62	Gujarat	Dohad
63	Jharkhand	Bokaro
64	Jharkhand	Chatra
65	Jharkhand	Deoghar
66	Jharkhand	Dhanbad
67	Jharkhand	Dumka
68	Jharkhand	Garhwa
69	Jharkhand	Giridih
70	Jharkhand	Godda
71	Jharkhand	Gumla
72	Jharkhand	Hazaribagh
73	Jharkhand	Kodarma
74	Jharkhand	Lohardaga
75	Jharkhand	Pakur
76	Jharkhand	Palamu
77	Jharkhand	Paschim Sing
78	Jharkhand	Ranchi
79	Jharkhand	Sahibganj

1	2	3
80	Madhya Pradesh	Balaghat
81	Madhya Pradesh	Barwani
82	Madhya Pradesh	Chhatarpur
83	Madhya Pradesh	Damoh
84	Madhya Pradesh	Dindori
85	Madhya Pradesh	Guna
86	Madhya Pradesh	Jhabua
87	Madhya Pradesh	Katni
88	Madhya Pradesh	Mandla
89	Madhya Pradesh	Panna
90	Madhya Pradesh	Rajgarh
91	Madhya Pradesh	Rewa
92	Madhya Pradesh	Seoni
93	Madhya Pradesh	Shahdol
94	Madhya Pradesh	Sheopur
95	Madhya Pradesh	Shivpuri
96	Madhya Pradesh	Sidhi
97	Madhya Pradesh	Tikamgarh
98	Madhya Pradesh	Umaria
99	Madhya Pradesh	West Nimar
100	Maharashtra	Bhandara
101	Maharashtra	Chandrapur
102	Maharashtra	Gadchiroli
103	Maharashtra	Gondiya
104	Manipur	Chandel
105	Manipur	Churachandpur
106	Meghalaya	Ri Bhoi
107	Meghalaya	South Garo Hill
108	Meghalaya	West Garo Hill
109	Nagaland	Mon
110	Nagaland	Tuensang
111	Nagaland	Wokha
112	Orissa	Balangir

1	2	3
113	Orissa	Baudh
114	Orissa	Debagarh
115	Orissa	Gajapati
116	Orissa	Ganjam
117	Orissa	Kalahandi
118	Orissa	Kandhmal
119	Orissa	Kendujhar
120	Orissa	Koraput
121	Orissa	Malkangiri
122	Orissa	Mayurbhanj
123	Orissa	Nabrangapur
124	Orissa	Naupada
125	Orissa	Rayagada
126	Orissa	Sonapur
127	Rajasthan	Banswara
128	Rajasthan	Barmer
129	Rajasthan	Chittaurgarh
130	Rajasthan	Dungarpur
131	Rajasthan	Jaisalmer
132	Rajasthan	Jalor
133	Rajasthan	Karauli
134	Rajasthan	Sawai Madhopur
135	Rajasthan	Tonk
136	Uttar Pradesh	Ambedkar Nagar
137	Uttar Pradesh	Bahraich
138	Uttar Pradesh	Balrampur
139	Uttar Pradesh	Banda
140	Uttar Pradesh	Barabanki
141	Uttar Pradesh	Basti
142	Uttar Pradesh	Budaun
143	Uttar Pradesh	Chandauli
144	Uttar Pradesh	Chitrakoot

1	2	3
145	Uttar Pradesh	Etah
146	Uttar Pradesh	Farrukhabad
147	Uttar Pradesh	Fatehpur
148	Uttar Pradesh	Gonda
149	Uttar Pradesh	Hamirpur
150	Uttar Pradesh	Hardoi
151	Uttar Pradesh	Jalaun
152	Uttar Pradesh	Kushambi
153	Uttar Pradesh	Kheri
154	Uttar Pradesh	Kushinagar
155	Uttar Pradesh	Lalitpur
156	Uttar Pradesh	Mahrajganj
157	Uttar Pradesh	Mahoba
158	Uttar Pradesh	Mirzapur
159	Uttar Pradesh	Rae Bareli
160	Uttar Pradesh	Sant Kabir Nagar
161	Uttar Pradesh	Shrawasti
162	Uttar Pradesh	Siddharth Nagar
163	Uttar Pradesh	Sitapur
164	Uttar Pradesh	Sonbhadra
165	Uttar Pradesh	Unnao
166	West Bengal	Bankura
167	West Bengal	Dakshin Dinjapur
168	West Bengal	Medinipur
169	West Bengal	Purulia
170	West Bengal	Uttar Dinjapur

**Improvement of Performance
of SC/ST Students**

3173. SHRI MILIND DEORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a survey conducted by Delhi University's Department of Adult and Continuing Education in March-April, 2007 revealed that SC/ST students are not being able to compete with high scoring classmates and often drop out of the Universities;

- (b) if so, the details thereof;
- (c) the steps taken/proposed to be taken to provide assistance to the SC/ST students in the Universities across the country;
- (d) whether counselling sessions likely to be one of the alternatives to improve the performance of the SC/ST students; and
- (e) if so, the steps proposed to be taken to introduce the same?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to the information furnished by the University of Delhi, the Department of Adult and Continuing Education had conducted an informal survey in 2007 amongst aspiring SC/ST students seeking admission in the University. Based on the said survey, no such conclusion was arrived at.

(c) to (e) To improve the academic skills, level of comprehension and the overall performance of SC/ST students in examinations, the University Grants Commission has introduced a special scheme of remedial coaching at the undergraduate and postgraduate level in universities and colleges. The scheme also provides necessary counseling and training to enable the students to come up to the level necessary for pursuing higher studies efficiently.

Establishment of Jawahar Navodaya Vidyalayas

3174. SHRI GIRIDHAR GAMANG: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of Jawahar Navodaya Vidyalayas established in the National Capital Territory of Delhi as on date;
- (b) the number of such Vidyalayas sanctioned to be established in the capital;
- (c) the reasons for delay in establishment of the remaining Vidyalayas; and
- (d) the time by when all the sanctioned Navodaya Vidyalayas are likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) There are two Jawahar Navodaya Vidyalayas (JNVs) in the National Capital Territory of Delhi.

(b) to (d) As per provisions of Navodaya Vidyalaya Scheme, two district of Delhi viz. Central Delhi and New Delhi are not eligible for having a JNV as these districts do

not have any rural population. Sanctioning/establishment of JNVs in remaining 5 districts depends on the receipt of viable proposals from the Government of National Capital Territory of Delhi including provision of temporary accommodation to run the Vidyalayas in the first few years and to provide required land for construction of permanent buildings.

International Trade Centre at Sutarkandi

3175. THE LALIT MOHAN SUKLABAIIDYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the International Trade Centre opened at Sutarkandi (Karimganj) is not functioning well due to lack of in-house facilities;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (c) Infrastructure work at Border Trade Centre Sutarkandi (Karimganj) was sanctioned under the erstwhile Critical Infrastructure Balancing (CIB) Scheme. Subsequently, CIB Scheme was merged with Assistance to State for Developing of Export Infrastructure and Allied Activities (ASIDE) Scheme. The project continued with financial assistance from State Component of the ASIDE Scheme. The implementing agency Assam Industrial Infrastructure Development Corporation has informed that the first phase of Trade Centre was inaugurated on 12.1.2007 with incomplete works of overhead reservoir, warehouse and workshop, however, same has since been completed to take care of its urgent needs.

[Translation]

Killing of Personnel of PMF

3176. SHRI KIREN RIJJU:

SHRIMATI KARUNA SHUKLA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of central forces have been deployed in North Eastern States in view of ineffective police and intelligence network in the region;
- (b) if so, the details thereof, State-wise;
- (c) whether large number of personnel of the Central forces are killed each year due to thin lack of familiarity with the language and topography of the region;

(d) if so, the total number of personnel killed, force-wise;

(e) whether the Government is chalking out any special plan to strengthen the local police and intelligence network in the North Eastern States; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The level of deployment in States depend upon the overall security scenario and availability of these Forces. The Forces deployed in the North Eastern States varies from time to time.

(c) and (d) As per reports, no personnel of the Central Security Forces has been killed due to lack of familiarity with the language and topography of the region.

(e) and (f) Efforts of the State Governments, who are primarily responsible for ensuring public order and security in their areas are being supplemented by the Central Government through various measures such as deployment of additional Central Security Forces to aid the State authorities with the objective of carrying out intensive counter insurgency operations and providing security for vulnerable institutions and installations based on threat assessment; vigilance and surveillance on the border, including construction of border fencing; sharing of intelligence, financial assistance for strengthening of the local Police Forces and intelligence agencies under the Police Modernization Scheme; provisions of assistance for strengthening various aspect of security apparatus and other aspects of anti-militancy operations by way of reimbursement of Security Related Expenditure; assistance to the States for raising of additional Forces in the form of India Reserve Battalions, etc. The Central Government is maintaining close and continuous coordination with the State Governments in the region with a view to periodically review the situation and taking further steps as may be necessary on a continuing basis.

[English]

Strategies for Promoting Indian Goods and Services

3177. SHRI RANEN BARMAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has constituted working groups and special study groups to formulate strategies for promoting Indian goods and services in specific sectors;

(b) if so, the details thereof;

(c) whether these groups are likely to submit their recommendations to the recently reconstituted Board of Trade; and

(d) if so, the main objectives of these groups and the extent to which exports is likely to be benefited?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (d) No Working Group and Special Study Groups as such have been constituted recently i.e. during 2006-07 & 2007-08.

[Translation]

India's Ranking in Scientific Research

3178. SHRI MAHAVIR BHAGORA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether India holds 17th position in the World in respect of scientific research;

(b) if so, the details thereof;

(c) whether scientists are migrating to other countries;

(d) the percentage of Indian scientists working in foreign countries having better ranking than India; and

(e) the steps taken/proposed to be taken by the Government to improve the ranking in scientific research?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) According to the 'Global Competitiveness Report, 2007-08' brought out by the World Economic Forum, India is ranked at 22nd position in terms of quality of scientific research institutions.

(c) and (d) Some scientists and technologists do migrate to other countries for various reasons including financial and academic gains. However, no record of such scientists and technologists leaving the country is being maintained centrally.

(e) The Government have taken various measures for promoting and improving the ranking of scientific research. These measures apart from higher allocation for scientific research from Plan to Plan include setting up of new institutions for science education and research, creation of centres of excellence and facilities in emerging frontline areas in academic and national institutes, induction of new and attractive fellowships, strengthening infrastructure for R&D in universities, encouraging public-private R&D partnerships, national awards for outstanding R&D etc.

[English]

**Grants for Development of Institutions
Accredited by NAAC**

3179. SHRI VASANTRAO MORE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has decided to give permanent registration to those institutions or colleges which have completed their accreditation by National Assessment and Accreditation Council (NAAC), Bangalore;

(b) if so, the details thereof;

(c) whether the Government has decided to sanction special grants for development to such institutions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) According to the information furnished by the University Grants Commission (UGC), the Commission provides grant to such institutions of higher education and colleges as are recognized under Section 2(f) of the UGC Act and declared fit to receive Central assistance under Section 12(b) of the University Grants Commission Act, 1956. The institutions accredited by National Assessment and Accreditation Council (NAAC), however, receive enhanced funding from UGC.

[Translation]

Credit Guarantee Fund Scheme

3180. SHRI KAILASH MEGHWAL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of expenditure incurred so far out of the funds provided under the Credit Guarantee Fund Scheme during each of the last three years State and Union Territory-wise;

(b) the details of technical assistance provided during the Tenth Five Year Plan to the industrial cluster for the development of Khadi, Rural industry and Handicrafts, State and Union Territory-wise;

(c) whether various proposals forwarded by the Government of Rajasthan under various schemes have not been cleared by the Union Government;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) For implementation of the Credit Guarantee Fund Scheme, a corpus fund of Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) has been created with contribution by the Central Government and Small Industries Development Bank of India (SIDBI) in the ratio of 4:1. The earnings on investment of corpus fund along with guarantee fee/annual service fee received by CGTMSE is, inter alia, used for settlement of claims preferred by the MLIs for defaulted loans under the scheme. The State and Union Territory-wise details of expenditure incurred towards settlement of claims and the number of proposals along with loan amount approved for guarantee cover under the scheme during each of the last three years is given in the enclosed Statement-I and II respectively.

(b) The State and Union Territory-wise details of technical assistance provided during the Tenth Five Year Plan to the industrial clusters under the Micro and Small Enterprises Cluster Development Programme for the development of khadi, rural industry and handicrafts is given in the enclosed Statement-III. Further, under the Scheme of Fund for Regeneration of Traditional Industries (SFURTI) which, inter alia, aims to develop traditional industrial clusters pertaining to khadi, village industry and coir sectors, funds are released by the Government directly to the Nodal Agencies (i.e., Khadi and Village Industries Commission and Coir Board) and not to the States/Union Territories. These funds are released by the Nodal Agencies to the implementing agencies and technical agencies as per their requirements. The total fund released by the Government to the Nodal Agencies during the Tenth Five Year Plan under the scheme is Rs.27.03 crore.

(c) No, Sir.

(d) and (e) Does not arise.

Statement-I

State/UT-wise details of expenditure incurred towards settlement of claims under Credit Guarantee Fund Scheme for Micro and Small Enterprises

S.No.	State/UT	Expenditure incurred (Rs. lakh)		
		2005-06	2006-07	2007-08
1	2	3	4	5
1	Andaman and Nicobar	0.00	0.00	0.00
2	Andhra Pradesh	1.90	10.62	51.64

1	2	3	4	5	1	2	3	4	5
3	Arunachal Pradesh	0.00	0.00	0.00	19	Lakshadweep	0.00	0.00	0.00
4	Assam	0.00	0.00	55.18	20	Madhya Pradesh	52.83	14.06	67.50
5	Bihar	0.00	15.15	0.43	21	Maharashtra	0.22	10.93	34.67
6	Chandigarh	0.25	0.77	28.36	22	Manipur	0.00	0.00	0.00
7	Chhattisgarh	0.00	0.66	2.20	23	Meghalaya	0.00	0.00	0.00
8	Dadra and Nagar Haveli	0.00	0.00	0.00	24	Mizoram	0.00	0.00	0.00
9	Daman & Diu	0.00	0.00	0.00	25	Nagaland	0.00	0.00	0.00
10	Delhi	0.00	13.50	14.76	26	Orissa	0.00	0.00	12.85
11	Goa	0.30	0.00	0.00	27	Pondicherry	0.00	0.00	0.00
12	Gujarat	0.00	0.00	5.10	28	Punjab	0.00	0.00	0.00
13	Haryana	0.00	0.00	0.00	29	Rajasthan	0.00	0.00	0.00
14	Himachal Pradesh	0.00	3.09	38.60	30	Sikkim	0.00	0.00	0.00
15	Jammu and Kashmir	0.00	0.00	0.00	31	Tamil Nadu	2.15	0.00	26.47
16	Jharkhand	0.00	0.00	52.79	32	Tripura	0.00	0.00	0.00
17	Karnataka	2.50	2.38	75.00	33	Uttar Pradesh	5.81	30.23	101.06
18	Kerala	9.93	12.82	160.98	34	Uttaranchal	0.00	0.00	0.92
					35	West Bengal	0.00	5.07	12.96
						Total	75.89	119.28	741.47

Statement-II

State/UT-wise details of proposals and loan amount approved for guarantee cover under Credit Guarantee Fund Scheme for Micro and Small Enterprises

(Amount in Rs. lakh)

S.No.	State/UT	2005-06		2006-07		2007-08	
		Proposals Approved	Loan Amount	Proposals Approved	Loan Amount	Proposals Approved	Loan Amount
1	2	3	4	5	6	7	8
1	Andaman and Nicobar		6.30	13	25.35	9	16.78
2	Andhra Pradesh	1475	1685.07	3323	2610.01	1156	3465.23
3	Arunachal Pradesh	22	17.10	105	110.71	31	79.03
4	Assam	356	660.86	1252	2147.52	943	2543.90
5	Bihar	344	368.98	1416	2229.28	891	2182.48
6	Chandigarh	47	316.16	60	387.41	93	631.84
7	Chhattisgarh	379	1737.33	180	1328.16	333	1856.59
8	Dadra and Nagar Haveli	1	12.00	4	32.28	10	145.85

1	2	3	4	5	6	7	8
9	Daman & Diu	5	17.00	8	97.50	9	79.61
10	Delhi	108	949.44	79	738.74	175	1456.18
11	Goa	52	167.50	69	314.88	51	334.33
12	Gujarat	334	2775.76	816	5482.09	1295	8070.97
13	Haryana	451	1300.44	1085	1567.83	859	1696.32
14	Himachal Pradesh	254	451.42	503	744.88	299	1021.18
15	Jammu and Kashmir	201	179.61	182	246.47	427	366.64
16	Jharkhand	459	1250.85	232	839.58	470	2312.96
17	Karnataka	1649	6909.09	1748	9221.50	2340	15668.90
18	Kerala	3459	4908.74	3867	5936.36	4298	8422.98
19	Lakshadweep	0	0.00	0	0.00	0	0.00
20	Madhya Pradesh	769	1892.87	1038	2491.20	1446	4101.17
21	Maharashtra	518	3177.82	447	3631.50	732	6042.61
22	Manipur	48	59.23	24	53.76	1	1.97
23	Meghalaya	12	74.55	226	541.95	66	143.23
24	Mizoram	41	45.85	189	287.74	67	193.31
25	Nagaland	8	10.58	44	75.58	65	139.55
26	Orissa	707	1311.56	2319	3565.37	2557	3757.75
27	Pondicherry	26	41.04	137	179.33	81	266.98
28	Punjab	324	1064.51	322	1457.46	620	2544.05
29	Rajasthan	230	809.72	1457	1408.12	1984	2179.79
30	Sikkim	14	39.54	21	51.13	42	91.55
31	Tamil Nadu	1713	6193.59	3607	10782.97	5793	21319.53
32	Tripura	43	32.37	73	123.99	117	155.27
33	Uttar Pradesh	1055	2672.30	1109	3636.91	1539	5166.15
34	Uttaranchal	39	129.38	106	622.24	121	830.39
35	West Bengal	1139	4921.14	1396	7484.23	1365	8299.44

Statement-III

State/UT-wise details of technical assistance provided during the Tenth Five Year Plan for development of khadi, rural industry and handicrafts under the Micro and Small Enterprises Cluster Development Programme

S.No.	State/UT	Name of the Cluster	Location	Type of Clusters	Form of Technical Assistance
1	2	3	4	5	6
1.	Nagaland	Cane and Bamboo Industry	Dimapur	Handicrafts	Soft Interventions

1	2	3	4	5	6
2.	Orissa	Wooden Toys and Handicrafts	Kalahandi	Handicrafts	Diagnostic Study
3.	Tamil Nadu	Agarbathi	Vellore	Handicrafts	Diagnostic Study
4.	Tripura	Bamboo and Agarbathi sticks	Bagabasa	Handicrafts	Diagnostic Study
5.	Tripura	Paper Bags	Subhas Nagar, Agartala City	Khadi	Diagnostic Study

[English]

Setting up of IGNOUs

3181. SHRI M.K. SUBBA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether with the up-gradation of the Government's Scheme of universal primary education for all to "higher education", the Government has decided to set up three more IGNOU institutes in the North East;

(b) if so, the contemplated IGNOU network in the NER; and

(c) the estimated cost of the project and the steps taken to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) IGNOU has informed that it has decided to set up three Centres namely institute for Professional Competency Advancement of Teachers through ODL, National Institute for Vocational Education and Training, and North East Centre for Research and Development to address the various educational and training needs of all the eight states, including Sikkim, of the North Eastern Region at a projected cost of Rs. 35.00 crore during the plan period.

Trade Relations with Other Countries

3182. SHRI SUBRATA BOSE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the names of the countries having trade relations with India as on date;

(b) the details of import and export made with each of the countries during the last three years and in the current year till date; and

(c) the steps taken to strengthen the trade relations with various countries?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) Country wise details of commodities exported and imported alongwith their value and quantity is posted on the website of the Department of Commerce at <http://commerce.gov.in/>.

(c) Concerted efforts are being made by the government to promote exports of Indian products by facilitating participations in trade fairs, holding buyer/seller meets, setting up of Joint Trade Committees, Joint Business Councils etc. and devising strategies for country specific exports.

Replacement of Disembarkation and Embarcation Cards

3183. SHRI S.K. KHARVENTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to replace the existing disembarkation cards with new ones;

(b) if so, the details alongwith its features thereof; and

(c) the time by when the new cards are likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) The Registration of Foreigners (Amendment) Rules, 2008 amending the Registration of Foreigners Rules, 1992 were published in the Gazette of India, Extraordinary vide number GSR 237 (E) dated 28.3.2008. As per this Notification, entries in the Arrival and Departure Cards for passengers under Form D have been modified.

(b) As per this Notification, the following additional fields of information have been included in the existing Arrival Card for passengers;

- i) Country of residence;
- ii) NRI/PIO/OCI (Non-Resident Indian/Person of Indian Origin/Overseas Citizen of India) status;
- iii) PIO/OCI card number, if any;
- iv) whether the passport carries an ECR (Emigration Check Required) stamp;
- v) whether employed overseas and if so, reasons for return;
- vi) type of visa; and
- viii) expected date of departure.

Similarly, in the existing Departure Card for passengers, the following additional fields have been included:

- i) Country of residence;
- ii) NRI/PIO/OCI status;
- iii) PIO/OCI card number, if any;
- iv) whether the passport carries an ECR stamps; and
- v) purpose of visit.

(c) The modified Arrival/Departure cards are proposed to be introduced from 1st June, 2008.

[Translation]

Financial Aid for Sarva Shiksha Abhiyan

3184. SHRI RAMDAS ATHAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of effective measures being taken by the Government for rapid promotion of Sarva Shiksha Abhiyan in rural areas of the country;

(b) whether the Government is receiving any financial aid from the International Financial Institutions for this purpose; and

(c) if so, the names of such Institutions from which financial aid has been received during each of the last three years and the States where the same has been utilized?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) The Sarva Shiksha Abhiyan (SSA) programme is being implemented in all districts of the country to achieve the goal of universalisation of elementary education in a time bound manner, in mission mode.

A part of expenditure of the Government of India on the Sarva Shiksha Abhiyan is reimbursed by the external funding agencies. Department for International Development of United Kingdom, World Bank and European Commission have provided external funding amounting to Rs. 4710 crore for the period 2004-07.

[English]

Setting up of University Exclusively for Environmental Studies

3185. SHRI E.G. SUGAVANAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any proposal is pending with the Union Government for setting up of a University dedicated to environmental studies;

(b) if so, the details alongwith the locations identified for setting up of the same; and

(c) the time by when the said University is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) and (c) Do not arise.

NCRB Study on Suicide Cases

3186. SHRI K.S. RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of suicides committed by men and women in different age groups during each of the last three years, Statewise;

(b) whether the NCRB has conducted any nation-wide study regarding illegitimate pregnancy related suicides;

(c) if so, whether the NCRB has submitted the report;

(d) if so, the details thereof; and

(e) the steps taken by the Government to prevent the recurrence of such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) As per information compiled by National Crime Records Bureau (NCRB), the State/UT-wise and sex-wise number of suicides committed in different age groups during 2004 to 2006 are enclosed as Statement-I, II and III.

(b) NCRB has not conducted any study in this regard. The data compiled by NCRB in respect of suicides due to illegitimate pregnancy indicates that a total of 204, 171 and 267 suicides were committed due to illegitimate pregnancy in the country during the years 2004 to 2006 respectively.

(c) and (d) Does not arise.

(e) During the 11th Five Year Plan period, the Ministry of Health and Family Welfare, under its re-strategised National Mental Health Programme having a component of District Mental Health Programme, inter alia envisages to cater for suicide prevention.

Statement-I

State/UT wise distribution of Suicides by Sex & Age Group - 2004

Sl.No.	State/UT	Upto 14 Years		15-29 Years		30-44 Years		45-59 Years		60 Years & above		Total							
		Male	Female	Male	Female	Male	Female	Male	Female	Male	Female	Male	Female	Total					
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1	Andhra Pradesh	95	142	237	2562	1959	4521	3448	1344	4792	2175	689	2864	802	310	1112	9082	4444	13526
2	Arunachal Pradesh	1	4	5	18	13	31	24	13	37	6	0	6	0	0	0	49	30	79
3	Assam	41	18	59	681	446	1137	764	296	1060	377	120	497	72	14	86	1945	894	2839
4	Bihar	16	9	25	75	59	134	76	51	127	30	14	44	15	6	21	212	139	351
5	Chhattisgarh	77	92	169	879	654	1533	1057	460	1517	707	225	932	266	78	344	2986	1509	4495
6	Goa	6	5	11	73	46	119	82	31	113	44	14	58	7	6	13	212	102	314
7	Gujarat	34	29	63	988	927	1915	1037	604	1641	611	257	868	180	109	289	2850	1926	4776
8	Haryana	34	22	56	516	307	823	544	204	748	255	72	327	105	23	128	1454	628	2082
9	Himachal Pradesh	5	4	9	77	71	148	82	42	124	54	14	68	18	4	22	236	135	371
10	Jammu & Kashmir	0	0	0	27	29	56	16	29	45	8	3	11	0	0	0	51	61	112
11	Jharkhand	9	4	13	72	65	137	80	70	150	61	45	106	11	0	11	233	184	417
12	Karnataka	159	146	305	2328	1688	4017	2928	1231	4159	1862	597	2459	740	257	997	8018	3919	11937
13	Kerala	48	53	101	1107	729	1836	2067	654	2721	2110	536	2646	1266	483	1749	6598	2455	9053
14	Madhya Pradesh	109	110	219	1408	1753	3161	1202	819	2021	595	321	916	320	158	478	3634	3161	6795
15	Maharashtra	87	93	180	3080	2573	5653	3738	1353	5091	2138	536	2674	860	271	1131	9903	4826	14729
16	Manipur	0	1	1	17	5	22	12	3	15	3	0	3	0	0	0	32	9	41
17	Meghalaya	0	0	0	11	14	25	18	2	20	8	0	8	2	0	2	39	16	55

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
18 Mizoram	0	0	0	0	0	29	6	35	17	1	18	7	0	7	0	0	0	53	7	60	
19 Nagaland	0	0	0	0	0	10	58	14	13	2	15	2	0	2	0	0	0	25	6	31	
20 Orissa	84	79	163	79	163	747	785	1532	904	496	1400	616	227	843	193	84	277	2544	1671	4215	
21 Punjab	4	14	18	18	18	186	244	244	183	39	222	104	13	117	39	5	44	516	129	645	
22 Rajasthan	66	43	109	109	109	851	542	1393	931	427	1358	499	175	674	139	52	191	2486	1239	3725	
23 Sikkim	0	0	0	0	0	0	0	0	17	9	26	13	15	28	26	18	44	58	42	98	
24 Tamil Nadu	190	176	366	2020	1814	3834	2753	1555	4308	2170	1021	3191	813	327	1140	7946	4893	12839			
25 Tripura	5	22	27	204	183	387	134	105	239	77	20	97	13	7	20	433	337	770			
26 Uttar Pradesh	85	67	152	737	922	1659	647	446	1083	355	184	539	130	64	194	1954	1683	3637			
27 Uttaranchal	8	2	10	59	55	114	53	22	75	21	10	31	7	0	7	148	89	237			
28 West Bengal	284	289	573	2355	2370	4725	2550	1936	4486	1909	916	2825	563	252	815	7661	5763	13424			
Total (States)	1447	1424	2871	21128	18077	39205	25377	12244	37621	16817	6024	22841	6587	2528	9115	71356	40297	111853			
Union Territories:																					
29 A & N Islands	0	1	1	34	23	57	24	13	37	14	3	17	9	1	10	81	41	122			
30 Chandigarh	0	0	0	23	19	42	21	2	23	7	2	9	1	0	1	52	23	75			
31 D & N Haveli	0	0	0	7	12	19	6	5	11	4	1	5	3	1	4	20	19	39			
32 Daman & Diu	0	0	0	1	8	9	3	0	3	1	0	1	0	0	0	5	8	13			
33 Delhi (UT)	19	17	36	342	283	625	298	117	415	120	24	144	20	16	36	789	457	1256			
34 Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
35 Pondicherry	1	4	5	82	97	179	121	65	186	102	20	122	32	15	47	338	201	539			
Total (UTs)	20	22	42	489	442	931	473	202	675	248	50	298	65	33	98	1295	749	2044			
Total (All India)	1467	1446	2913	21617	18519	40136	25850	12446	38296	17065	6074	23139	6652	2561	9213	72651	41046	113697			

Statement-II

State/UT wise distribution of Suicides by Sex & Age Group - 2005

Sl.No.	State/UT	Upto 14 Years		15-29 Years		30-44 Years		45-59 Years		60 Years & above		Total							
		Male	Female	Male	Female	Male	Female	Male	Female	Male	Female	Male	Female						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
States:																			
1	Andhra Pradesh	143	161	304	2444	1904	4348	3178	1360	4538	2156	733	2889	944	419	1363	8865	4577	13442
2	Arunachal Pradesh	0	0	0	13	10	23	28	9	37	4	1	5	4	1	5	49	21	70
3	Assam	36	37	73	643	425	1068	791	299	1090	408	116	524	73	18	91	1951	895	2846
4	Bihar	14	5	19	123	104	227	106	77	183	70	23	93	14	7	21	327	216	543
5	Chhattisgarh	160	73	233	1062	742	1804	1174	465	1639	676	209	885	233	87	320	3305	1576	4881
6	Goa	2	2	4	54	42	96	85	15	100	40	15	55	16	11	27	197	95	282
7	Gujarat	25	33	58	980	851	1831	1082	601	1683	623	259	882	192	119	311	2802	1863	4765
8	Haryana	28	15	43	510	257	767	608	187	795	274	76	350	73	18	91	1493	553	2046
9	Himachal Pradesh	2	1	3	69	81	150	86	47	133	42	13	55	15	3	18	214	145	359
10	Jammu & Kashmir	3	4	7	113	54	167	59	36	95	17	1	18	4	3	7	196	98	294
11	Jharkhand	8	13	21	181	112	293	187	128	315	133	28	161	14	4	18	523	285	808
12	Karnataka	104	87	191	2261	1614	3875	2691	1226	3917	1952	651	2603	699	272	971	7707	3850	11557
13	Kerala	46	50	96	1238	690	1928	2119	632	2751	2207	576	2783	1220	466	1686	6830	2414	9244
14	Madhya Pradesh	83	78	161	1124	1527	2651	949	684	1633	472	212	684	223	96	319	2851	2597	5448
15	Maharashtra	75	79	154	2877	2613	5490	3631	1296	4927	2101	549	2650	919	286	1205	9603	4823	14426
16	Manipur	0	0	0	5	2	7	17	2	19	1	0	1	0	0	0	23	4	27
17	Meghalaya	3	0	3	16	13	29	14	5	19	10	2	12	7	1	8	50	21	71

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
18 Mizoram	2	0	2	19	3	22	20	4	24	4	1	5	2	0	2	47	8	55			
19 Nagaland	0	0	0	4	3	7	13	3	16	4	0	4	0	0	0	21	6	27			
20 Orissa	58	60	118	726	686	1412	919	572	1491	618	263	881	233	73	306	2554	1854	4208			
21 Punjab	0	2	2	164	42	208	167	40	207	112	20	132	39	2	41	482	106	588			
22 Rajasthan	88	50	138	932	574	1506	1125	463	1588	576	212	788	137	21	158	2858	1320	4178			
23 Sikkim	2	2	4	26	14	40	17	19	36	13	7	20	4	5	9	62	47	109			
24 Tamil Nadu	147	172	319	1988	1735	3701	2707	1365	4072	1967	923	2890	720	374	1084	7507	4589	12076			
25 Tripura	10	16	26	149	174	323	127	78	205	83	38	121	32	8	40	401	314	715			
26 Uttar Pradesh	58	59	117	587	864	1431	613	473	1086	369	208	577	165	73	238	1772	1677	3449			
27 Uttaranchal	0	4	4	76	54	130	66	26	92	29	9	38	9	0	9	180	93	273			
28 West Bengal	214	205	419	2982	2780	5742	2901	1919	4820	2008	1178	3186	529	319	848	8614	6401	15015			
Total (States)	1311	1208	2519	21304	17970	39274	25480	12031	37511	16969	6323	23292	6520	2686	9206	71584	40218	111802			
Union Territories:																					
29 A & N Islands	5	3	8	15	27	42	24	8	32	25	10	35	17	5	22	86	53	139			
30 Chandigarh	2	1	3	33	15	48	18	6	24	10	4	14	0	0	0	63	26	89			
31 D & N Haveli	0	0	0	16	12	28	13	8	21	6	7	13	6	1	7	41	28	69			
32 Daman & Diu	1	0	1	10	5	15	4	2	6	10	0	10	0	0	0	25	7	32			
33 Delhi (UT)	8	13	21	370	281	651	264	140	404	111	26	137	24	8	32	777	468	1245			
34 Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0			
35 Pondicherry	1	2	3	75	101	176	129	56	185	105	19	124	30	20	50	340	198	538			
Total (UTs)	17	19	36	519	441	960	452	220	672	267	66	333	77	34	111	1332	780	2112			
Total (All India)	1328	1227	2555	21823	18411	40234	25932	12251	38183	17236	6389	23625	6597	2720	9317	72916	40988	113914			

Statement-III
State/UT wise distribution of Suicides by Sex & Age Group - 2006

Sl.No.	State/UT	Upto 14 Years		15-29 Years		30-44 Years		45-59 Years		60 Years & above		Total							
		Male	Female	Male	Female	Male	Female	Male	Female	Male	Female	Male	Female	Total					
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1	Andhra Pradesh	169	195	364	2696	1997	4683	3278	1357	4635	2032	583	2615	688	291	979	8863	4413	13276
2	Assam Pradesh	1	3	4	28	15	43	45	12	57	21	3	24	1	0	1	96	33	129
3	Bihar	44	32	76	753	413	1166	853	348	1201	385	107	492	81	15	96	2116	915	3031
4	Chhattisgarh	28	24	52	123	123	246	102	129	231	35	38	73	11	5	16	299	319	618
5	Goa	112	96	208	1067	775	1842	1085	428	1513	590	188	778	206	79	285	3060	1566	4626
6	Gujarat	1	6	7	60	40	100	69	22	91	40	13	53	13	11	24	183	92	275
7	Haryana	30	28	58	986	925	1911	1134	614	1748	694	298	992	204	122	326	3048	1987	5035
8	Himachal Pradesh	25	21	46	610	252	862	701	177	878	338	71	409	92	29	121	1766	550	2316
9	Jammu & Kashmir	4	1	5	90	67	157	121	43	184	65	37	102	21	8	29	301	156	457
10	Jharkhand	1	0	1	64	68	132	56	33	89	25	9	34	6	0	6	152	110	262
11	Karnataka	21	15	36	190	158	348	193	120	313	95	38	133	22	4	26	521	335	856
12	Kerala	151	131	282	2307	1753	4060	2640	1325	4165	2025	690	2715	725	265	990	8048	4184	12212
13	Madhya Pradesh	54	83	137	1066	682	1748	1991	640	2631	2199	602	2801	1273	459	1732	6583	2443	9026
14	Maharashtra	96	83	179	1167	1559	2726	1227	890	2117	714	285	999	299	115	414	3503	2932	6435
15	Manipur	68	85	153	3088	2683	5771	4042	1366	5408	2326	525	2851	986	325	1311	10510	4984	15494
16	Meghalaya	0	0	0	7	11	18	11	1	12	5	0	5	1	0	1	24	12	36
17		1	1	2	40	17	57	19	5	24	5	0	5	4	0	4	69	23	92

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
18 Mizoram	0	0	0	0	0	31	5	36	22	2	24	3	3	6	4	0	4	60	10	70
19 Nagaland	1	0	1	0	1	9	4	13	6	4	10	3	1	4	0	0	0	19	9	28
20 Orissa	43	59	43	59	102	741	747	1488	870	565	1435	493	247	740	226	74	300	2373	1692	4065
21 Punjab	11	16	11	16	27	216	79	295	211	49	260	124	16	140	48	2	50	610	162	772
22 Rajasthan	59	46	59	46	105	916	609	1525	1172	469	1641	629	186	815	134	43	177	2910	1353	4283
23 Sikkim	4	3	4	3	7	49	26	75	31	13	44	14	1	15	0	4	4	98	47	145
24 Tamil Nadu	26	80	26	80	106	1996	1995	3991	2797	1621	4418	1935	870	2805	755	306	1061	7509	4872	12381
25 Tripura	11	11	11	11	22	145	168	313	167	118	285	78	34	112	27	6	33	428	337	765
26 Uttar Pradesh	65	54	65	54	119	629	737	1366	673	362	1035	276	120	396	118	65	183	1761	1338	3099
27 Uttaranchal	6	5	6	5	5	51	77	126	70	55	125	39	13	52	13	3	16	173	153	326
28 West Bengal	150	164	150	164	334	3037	2968	6035	3475	1913	5398	1893	1234	3127	565	276	841	9120	6605	15725
Total (States)	1176	1239	1176	1239	2415	22162	18973	41135	27261	12681	39942	17081	6212	23293	6523	2507	9030	74203	41612	115815
Union Territories:																				
29 A & N Islands	4	1	4	1	5	21	21	42	34	10	44	25	3	28	12	2	14	96	37	133
30 Chandigarh	0	2	0	2	2	26	14	40	26	6	32	3	1	4	1	1	2	56	24	80
31 D & N Haveli	0	1	0	1	1	8	8	16	5	6	11	3	2	5	7	2	9	23	19	42
32 Daman & Diu	0	3	0	3	3	7	4	11	5	1	6	1	0	1	1	0	1	14	8	22
33 Delhi (UT)	9	16	9	16	25	449	335	784	340	148	488	139	28	167	23	5	28	960	532	1492
34 Lachadweep	0	0	0	0	0	0	1	1	1	0	1	0	0	0	0	0	0	1	1	2
35 Pondicherry	5	8	5	8	13	84	103	187	137	38	175	93	15	108	30	13	43	349	177	526
Total (UTs)	18	31	18	31	49	595	486	1081	548	209	757	264	49	313	74	23	97	1499	798	2297
Total (All India)	1194	1270	1194	1270	2464	22757	19459	42216	27809	12690	40699	17345	6281	23606	6597	2530	9127	75702	42410	116112

Guidelines to Patent Gene Sequence

3187. SHRI NARAHARI MAHATO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government is formulating any guidelines to Patent gene sequences;
- (b) if so, the details thereof; and
- (c) the manner in which it is likely to help India in preventing other countries from using some biological material for commercial purposes?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) The procedure for examination and grant of patents in all fields of technology, including gene sequences, is regulated by the provisions of the Patents Act, 1970 and the Patents Rules, 2003 as amended from time to time.

(c) The existing provisions of the Biological Diversity Act, 2002 and the Patents Act, 1970 have sufficient provisions to prevent misuse and misappropriation of biological material and resources.

The Biological Diversity Act, 2002 aims at regulating access to biological resources and associated knowledge from the country so as to ensure equitable sharing of benefits arising out of their use. The Act also provides for prior approval of the National Biodiversity Authority before obtaining any biological resource occurring in India, and before applying for any intellectual property right based on a biological resource obtained from India.

As per the Patents Act, 1970, plants, animals, seeds, varieties and traditional knowledge are not considered inventions and therefore not patentable subject matter. In order to prevent misuse of biological materials, Section 10 (4) (ii) (D) of the Patents Act, 1970 mandates disclosure of the source and geographical origin of the biological material, when used in an invention while applying for patents in India. Further, sections 25 and 64 of the said Act provide non-disclosure or wrongful disclosure of source and geographical origin of the biological material as grounds for opposition and for revocation of a granted patent.

Boundary Dispute

3188. SHRI JUAL ORAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any request from the State Governments for setting the boundary disputes between the States;
- (b) if so, the details thereof, State-wise; and

(c) the steps taken to settle the boundary disputes between the States including Orissa and Andhra Pradesh and Orissa and Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) Yes, Sir.

(b) and (c) A Statement is attached.

Statement**(b) : Maharashtra – Karnataka – Kerala**

The boundary dispute between Karnataka and Maharashtra relates to the claim of Karnataka for the transfer of contiguous Kannada-speaking areas in Maharashtra to Karnataka and the claim of Maharashtra for transfer of Marathi-speaking areas in Karnataka to Maharashtra. Karnataka has also claimed the Taluka of Kasargod in Kerala. The dispute is persisting from 1956. Kerala had not accepted the claim of Karnataka. The Government of Maharashtra and Karnataka have taken opposite stands on the recommendations of the Mahajan Commission, which has been constituted by the Union Government with a view to settle the boundary dispute.

Punjab – Haryana

The dispute between Punjab and Haryana from 1966 pertains to the transfer of Chandigarh to Punjab and part of Fazilka Tehsil of Punjab to Haryana.

Assam – Nagaland

The Government of Assam has filed on Original Suit in the Supreme Court of India under Article 131 of the Constitution for demarcation of its boundaries on the ground. The Supreme Court in its Judgment dated 25.9.2006 has appointed a Local Commission for identification of the boundaries of Assam – Nagaland. The Local Commission is continuing with its hearings.

Assam – Arunachal Pradesh

The Government of Assam has filed an Original Suit in the Supreme Court of India under Article 131 of the Constitution for demarcation of its boundaries on the ground. The Supreme Court in its Judgment dated 25.9.2006 has appointed a Local Commission for identification of the boundaries of Assam – Arunachal Pradesh. The Local Commission is continuing with its hearings.

Assam – Meghalaya

There is some boundary dispute between Assam and Meghalaya. The Central Government has advised both State Governments from time to time to resolve the matter through mutual understanding.

Assam – Mizoram

The Government of Mizoram has requested the Central Government to constitute a separate Boundary Commission to resolve the Assam – Mizoram boundary dispute. The Central Government has sought comments of State Government of Assam in this regard.

(c) The Central Government have made efforts from time to time to resolve the border disputes involving various States, though essentially it is for the concerned State Governments to resolve their differences through discussions and mutual accommodation. The Central Government had constituted the Mahajan Commission in October 1966 to resolve the Maharashtra-Karnataka-Kerala boundary dispute. Three Commissions have so far been appointed to determine the areas of Punjab that should go to Haryana in lieu of Chandigarh. Government of India has made efforts in the past to resolve the boundary dispute between Assam and Nagaland, but these efforts were in vain. State Governments of Orissa, Jharkhand or Andhra Pradesh has not approached the Central Government to settle their boundary dispute.

No Industry Districts

3189. SHRI DALPAT SINGH PARSTE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has taken any initiative to declare 'No industry districts' in the country;
- (b) if so, the details of such districts identified so far, State-wise; and
- (c) the steps taken so far by the Government to set up industries in these districts during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) No, Sir. However, various studies in the past have sought to identify industrially backward regions in the country. More recently, with a view to focus on district specific cases of industrial backwardness, inter-departmental meetings have been held and the relevant data available is being analyzed to finalize and implement concrete policy decisions to address purposively the causes of industrial backwardness in various districts in a calibrated manner.

(c) After the announcement of New Industrial Policy in 1991, decisions of investment have been left to the commercial judgment of the entrepreneurs. The role played by the Government has changed from that of exercising control to providing help and guidance by making essential procedures fully transparent and by eliminating delays. The

initiative for industrial development of backward areas primarily lies on the State Governments. The Union Government supplement their efforts through various schemes. These schemes play an important role in stimulating flow of capital to the backward areas. There are following schemes for the development of industries with some of them focusing on specific areas under implementation by this Department:

- (i) Growth Centre Scheme;
- (ii) Industrial Infrastructure Upgradation Scheme (IIUS);
- (iii) Transport Subsidy Scheme;
- (iv) North Eastern Industrial & Investment Promotion Policy, 2007 (NEIIPP); and
- (v) New Industrial Policy and other concession for Special Category States.

Promoting Communal Harmony

3190. SHRI PRATIK P. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Foundation for Communal Harmony has conducted seminars for effective sensitization of Police Officers during the year 2007, till date;
- (b) if so, the total number of such seminars conducted and the details of points discussed and the outcome thereof;
- (c) the total number of children orphaned and became destitute due to communal violence and the amount of financial assistance provided for the Foundation during the said period, State-wise; and
- (d) the total number of persons who were given Kabir Puroskars for promoting communal harmony during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Yes, Sir. Two seminars were conducted by the National Foundation for Communal Harmony (NFCH) during 2007. The main thrust of the seminar was on effective sensitization of police officers in promoting communal harmony and national integration. It was also discussed in the seminars that the police may promote communal harmony by educating the public about the benefits of communal harmony, and effectively enforcing relevant laws to address the problems of communal disharmony through prompt investigation, arrest and prosecution of the offenders etc. It was emphasized that the police can remove ignorance, prejudice and fear from the minds of the persons of different

communities living together, taking them into confidence by organizing inter-community meetings of prominent members, peace committees, prominent associations, union, voluntary organizations, media persons etc. The participants in the seminars were of the opinion that regardless of one's personal faith, every policeman has to act in absolutely just and neutral manner for restoration of confidence between the citizen and the police. It was reiterated that in a pluralistic, multi-religious, multi-ethnic, multi-linguistic and multi-cultural society, a close police-public relationship is vital for securing public involvement and cooperation in the promotion and maintenance of harmonious relationship in the society. The speakers stressed that specific modules on communal harmony should be included in the induction and mid-career training courses for police officers at all levels.

(c) NFCH provides financial assistance to such children who are orphaned/rendered destitute in caste, communal, ethnic or terrorist violence and whose cases for assistance are forwarded to NFCH by the concerned District Magistrates/Collectors along with required documents. The information with regard to number of children orphaned/rendered destitute in communal violence is not maintained separately by NFCH. The total assistance of Rs. 4,93,99,850

was released to 4429 children of different States during 2007-08 affected by the caste, communal, ethnic or terrorist violence.

(d) One person has been selected for Kabir Puraskar for promoting communal harmony during the year 2007. In 2007 Shri Ram Babu Singh Chauhan was presented Kabir Puraskar for the year 2006.

Casualties in PMF

3191. SHRI SUBHASH MAHARIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of casualties registered in Para Military Forces (PMF);

(b) the compensation paid to the victims/their dependents during each of the last three years, force-wise including Assam Rifles; and

(c) the steps taken by the Government to check such incident in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The details are as under:-

Force	Year	Casualties in action/on duty	Compensation paid
CRPF	2005	104	
	2006	79	
	2007	94	
BSF	2005	109	
	2006	119	Ex-gratia amount @ Rs. 7.5 lakh for those killed in action and @ Rs. 5 lakh for accidental deaths have been paid to the Next of Kin (NOK) of the victims/their dependents except in 2 cases of ITBP and 40 cases of CRPF.
	2007	177	
CISF	2005	14	
	2006	17	
	2007	4	
ITBP	2005	30	
	2006	14	
	2007	14	
SSB	2005	08	
	2006	12	
	2007	15	
ARs	2005*	34	
	2006	33	
	2007*	21	

* Include 03 Army officers (2 in the year 2005 and 1 in the year 2007), on deputation with ARs.

(c) Concerted efforts are made to improve the training of the forces particularly in jungle warfare, weapons and tactics etc. to avoid casualties. High-tech equipments such as night vision devices, thermal imagers, spotter scopes, modern weaponry, bullet proof jackets and patkas etc. have been provided to the troops. Standard Operating Procedures are also continuously updated on the basis of the experience gained from incidents and other inputs.

Security to High Courts

3192. SHRI K.C. PALLANI SHAMY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to provide CISF security to all High Courts in the country;
- (b) if so, the details thereof alongwith the reasons therefor; and
- (c) the time by when the above proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) No, Sir. Security of High Courts is looked after by the concerned State Government/UT Police.

Grants for Madarasas

3193. DR. ARUN KUMAR SARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a proposal for a Central Grant of Rs. 250 crore towards the salary of teachers of recognized high schools and Madarasas has been received by the Union Government from the Government of Assam;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) No, Sir. However, the Chief Minister of Assam has sent a letter requesting for releasing an amount of Rs. 250.00 crore to recognized (venture) high schools and high Madarasa teachers. Assistance to Madarasas in the State of Assam is available at present only under the existing Scheme of Modernization of Madarasas.

[Translation]

Modernisation of Chhattisgarh Police Force

3194. SHRI VISHNU DEO SAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total funds sanctioned and released by the Union Government for modernisation of police force in Chhattisgarh during 2007-08;
- (b) whether the Government of Chhattisgarh has requested the Union Government to sanction additional funds to the State for modernisation of police force in view of the naxalite problem;
- (c) if so, the details thereof; and
- (d) the time by when the required funds is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) During the financial year 2007-08, out of Central allocation of Rs. 25.00 crore to Chhattisgarh under the Scheme for Modernization of State Police Forces (MPF Scheme), an amount of Rs. 22.47 crore was released during the period to the State, after deducting the unspent amount of Rs. 2.53 crore pertaining to previous years upto 2005-06 remaining unutilized with the State Government.

(b) to (d) During 2007-08, besides the normal allocation under the MPF Scheme, an additional amount of Rs. 19.25 crore has been released to the State for modernization of police force, in view of the challenges posed by naxalite problem.

[English]

Child Trafficking

3195. SHRI AMITAVA NANDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether India has been used as a gateway of child trafficking in Asia; and
- (b) if so, the details thereof and the remedial steps taken to prevent the use of India in such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) and (b) The Government has no such reports. However, the Government has taken certain steps to prevent cross border trafficking. A Regional Task Force has been set up for implementation of the South Asia Association for Regional Cooperation (SAARC) Convention on Preventing and Combating Trafficking in Women and Children for Prostitution and a draft Standard Operation Procedures (SOP) has been circulated among Member States which covers the aspect of cross border trafficking. Further, the Government of India has nominated a Nodal Officer for coordinating with the Nodal Officer of Bangladesh in matters relating to cross border trafficking.

[Translation]

**Investigation of Foreign Direct
Investment Flow**

3196. SHRI BHUVANESHWAR PRASAD MEHTA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Foreign Direct Investment in some companies is passing security threat for the country;
- (b) if so, the details thereof;
- (c) whether the flow of Foreign Direct Investment is being investigated after a suggestion given by the National Security Council to look into the matter as reported in The Economic Times dated December 20, 2007;
- (d) if so, the details of agencies by investigating the matter; and
- (e) the remedial steps taken / proposed to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) Policy on Foreign Direct Investment (FDI) is incorporated in the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000, notified under the Foreign Exchange Management Act (FEMA), 1999. As per Section 5(1) of FEMA Regulations, 2000 a person resident outside India or an entity incorporated outside India, other than a citizen or an entity in Pakistan, may purchase shares or convertible debentures of an Indian company under FDI Scheme. Section 13 of the Act provides for imposition of penalty, after adjudication, for contravention of the provisions of the Act or Rules/Regulations.

(c) to (e) As per the extant policy, FDI up to 100% is

permitted in most sectors / activities under the automatic route. Proposals requiring prior Government approval are considered by the Foreign Investment Promotion Board (FIPB), an inter-Ministerial body, which takes into account all factors, including security related issues. Review of FDI policy is an on-going process. All concerns of National security are being constantly addressed to by the Government suitably.

Educational Institutions in India

3197. SHRI AJIT JOGI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of private educational institutions in the country, State and Union Territory-wise;
- (b) the number of students studying in these institutions, State-wise and Union Territory-wise;
- (c) the names of such educational institutions in the country which are engaged in the practice of religious conversions in the name of imparting education; and
- (d) the details of such cases of religion conversion reported so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As per the "Abstract of Selected Educational Statistics 2005-2006" published by the Ministry of Human Resource Development, details of private aided and private unaided educational institutions, State and Union Territory-wise, are given in the enclosed Statement.

- (b) Details regarding students studying in these educational institutions are not maintained by the Ministry.
- (c) No such matter is in the knowledge of the Ministry.
- (d) Does not arise.

Statement

Details of private aided and private unaided educational institutions

(Figures in Numbers)

S.No.	States/UTs	Pre-Degree / Jr. Colleges / Hr. Sec. Schools		High / Post Basic Schools		Middle / Senior Basic Schools		Primary / Jr. Basic Schools		Pre-Primary / Pre-Basic Schools	
		Private Aided	Private Unaided	Private Aided	Private Unaided	Private Aided	Private Unaided	Private Aided	Private Unaided	Private Aided	Private Unaided
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	473	2548	830	5096	430	4754	2274	5202	0	0
2.	Arunachal Pradesh	5	4	17	20	5	58	2	114	0	21

1	2	3	4	5	6	7	8	9	10	11	12
3.	Assam	25	80	659	1324	0	2524	0	0	44	0
4.	Bihar	5	9	48	58	59	10	17	8	0	0
5.	Chhattisgarh	109	801	13	752	104	1532	245	1607	9	801
6.	Goa	67	0	262	10	11	1	36	69	0	0
7.	Gujarat	1812	457	3304	1510	369	4695	267	3408	946	2552
8.	Haryana	160	778	48	1504	2	741	167	3043	0	0
9.	Himachal Pradesh	0	218	0	324	8	284	5	631	0	0
10.	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0
11.	Jharkhand	1	43	108	79	217	32	366	45	0	0
12.	Karnataka	531	1139	2599	3140	2375	4888	455	2465	0	0
13.	Kerala	657	692	1410	683	1852	220	3934	277	0	0
14.	Madhya Pradesh	287	1856	42	2066	370	10470	961	12594	0	0
15.	Maharashtra	3736	312	10005	3332	2403	1412	2818	2122	2208	4857
16.	Manipur	0	63	102	301	94	430	408	142	0	0
17.	Meghalaya	40	18	388	166	980	723	2475	837	0	0
18.	Mizoram	7	49	19	275	90	308	52	382	0	0
19.	Nagaland	42	0	213	0	0	210	0	215	0	0
20.	Orissa	233	1006	1616	2008	605	1822	291	1536	0	0
21.	Punjab	171	146	342	0	31	104	73	844		0
22.	Rajasthan	180	1343	27	3768	227	12422	267	4202	1	0
23.	Sikkim	3	3	1	16		59	0	230	4	308
24.	Tamil Nadu	1091	1656	625	2295	1716	0	5255	4622	0	0
25.	Tripura	32	8	9	18	6	13	11	16	0	0
26.	Uttar Pradesh	2810	4669	2029	3528	4191	12373	3392	9316	26	10
27.	Uttarakhand	222	127	51	178	227	1012	0	3008	0	0
28.	West Bengal	3605	157	4645	192	1214	14	0	0	0	0
29.	A & N Islands	2	2	0	3	0	11	0	15	0	21
30.	Chandigarh	1	17	6	19	0	5	0	9	0	0
31.	D&N Haveli		3	0	6	4	2	13	1	0	0
32.	Daman & Diu	1	1	5	1		2	0	5	0	9
33.	Delhi	160	391	29	243	28	524	0	0	0	0
34.	Lakshadweep			0				0		0	0
35.	Puducherry	7	29	23	59	1	54	3	79	0	246
	India	16475	18625	29475	32974	17819	61709	23787	57044	3298	8825

[English]

**Examination of Protocols to the
Geneva Conventions, 1949**

3198. SHRI NAND KUMAR SAI:
SHRI SUGRIB SINGH:
SHRI KISHANBHAI V. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Human Rights Commission (NHRC) has requested the Union Government to examine the 1977 Protocols to the Geneva Conventions of 1949;

(b) if so, the details and the present status thereof;
and

(c) the time by when the Government is likely to submit its comments to the NHRC in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) Yes, Sir. Ministry of External Affairs in the Government of India continues to examine the 1977 Protocols to the Geneva Conventions of 1949 in consultation with other relevant Government of India agencies to thoroughly examine the substantive issues related to the 1977 Additional Protocols. The National Human Rights Commission has also been in touch with the Government in this regard.

An in-depth analysis of several important issues is necessary in this regard. These include not only International Humanitarian Law but also Government of India's security concerns arising from cross-border terrorism and internal insurgency.

Given the above background, it is not possible to indicate a definite time frame for the completion of the process of consultations within the Government on this issue.

**Permitting Chinese Engineers to
Work in Rajasthan**

3199. SHRIMATI JAYAPRADA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has allowed the Chinese engineers to work in restricted areas in Rajasthan close to India's border with Pakistan in violation of National Immigration Laws;

(b) if so, the facts and details thereof;

(c) whether the Government has considered national security aspects before permitting these engineers;

(d) if so, the details of the deliberations;

(e) if not, the reasons therefor; and

(f) the steps proposed to be taken by the Government to consider the national security aspects?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (f) The Government of India had ratified the decision of the Government of Rajasthan in granting permission to seven Chinese nationals to visit and work at the work site of a thermal power plant being set up in a Protected Area in Rajasthan. This ratification was done on the recommendation of the State Government of Rajasthan, after obtaining requisite clearances from the concerned security agency. A security vetting is done before granting clearance to foreigners to visit Restricted/Protected areas.

**Submergence of Islands
Into Sea**

3200. SHRI CHANDRAKANT KHAIRE: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether due to recent rise in sea level, many Islands of the country have been submerged into the sea;

(b) if so, whether many more such Islands are under threat of submergence due to global warming;

(c) if so, the details thereof;

(d) whether Kolkata School of Oceanography has submitted a report to the Union Government in this regard;

(e) if so, whether the Government has studied the said report; and

(f) if so, the remedial steps taken or being taken by the Government in this regard?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) No, Sir. Submergence is reported in two islands within the Indian part of Sundarbans delta system, namely Lohachara (inhabited) and Suparibhanga (un-inhabited). Another island Ghoramara has lost 41% of its land area between 1970-2000. Causes for such submergence may not be due to global warming as the recorded increase in sea level (1.29 mm/year average) is insignificant.

(b) and (c) Does not arise.

(d) to (f) No, Sir. However a report entitled, "Vulnerability Assessment in Climate change Scenario: A Pilot Study on Ecologically Sensitive Sundarban Island System, West Bengal" by the School of Oceanographic Studies, Jadavpur University, Kolkata was submitted to the Winrock International India in March 2003.

*[Translation]***Fake Visa Cases**

3201. SHRI RAGHURAJ SINGH SHAKYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether visa rackets have been unearthed in the country particularly in Delhi as reported in "Dainik Jagaran", dated February 2, 2008;

(b) if so, the total number of visa racket cases reported during each of the last three years and in the current year till date; and

(c) the steps taken by the Government to check such fraudulent practices in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIIPRAKASH JAISWAL): (a) to (c) The information is being collected.

*[English]***Degree from Madarasas**

3202. DR. SHAFIQR RAHMAN BARQ: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether higher educational institutions in the country are not recognizing the degree obtained from Madarasas;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to link the Madarasas with institutions for higher education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Aligarh Muslim University, Jamia Millia Islamia, Maulana Azad National Urdu University and Jamia Hamdard admit students from Madarasas stream to various under graduate/Post graduate courses. University Grants Commission has been asked to constitute a group of experts in consultation with Association of Indian Universities to evolve a National Level Mechanism of equivalence of degrees given by Madarasas for purposes of admissions in the higher education.

*[Translation]***Grants for Higher Education**

3203. DR. SATYANARAYAN JATIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the grants demanded for higher education under various projects by the Government of Madhya Pradesh from the UGC from 2004-05 to till date, project-wise;

(b) the details of the projects approved and those pending during each of the year since 2004-05 and in the current year;

(c) the names of the places in Madhya Pradesh for which proposals for setting up of Academic Staff College have been received; and

(d) the action plan and financial provision made in this regard to start the said colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The University Grants Commission (UGC) does not provide grants to State Government. However, the Commission provides grants to universities and colleges eligible to receive financial assistance as per the provisions of the University Grants Commission Act 1956.

(c) and (d) According to the UGC, for Universities, namely, Jiwaji University, Gwalior, Vikram University, Ujjain, Mahatma Gandhi Chitrakoot Gramodaya Vishwavidyalaya, Chitrakoot (Distt. Satna) and Barkatullah Vishwavidyalaya, Bhopal have sent proposals to the UGC for establishment of Academic Staff Colleges (ASC). The UGC considered the proposals of these four Universities on 8.12.2005. However, these proposals were not approved by the Commission.

Further, there are 57 ASCs presently functioning in the country out of which there are four ASCs functioning in the State of Madhya Pradesh. The position of grants paid by the UGC to these ASCs in Madhya Pradesh (ASC-wise and Year-wise) is as under:

(Rs. in Lakhs)

Name of the ASCs	Grants paid			
	2004-05	2005-06	2006-07	2007-08
1	2	3	4	5
Devi Ahilya Vishwavidyalaya, Indore (M.P.)	-	40.00	72.00	50.00
Dr. H.S. Gaur University, Sagar	15.00	25.00	-	70.00

1	2	3	4	5
Rani Durgawati Vishwavidyalaya, Jabalpur (M.P.)	35.00	-	30.00	50.00
Devi Ahilya Vishwavidyalaya, Indore (M.P.)	27.00	25.00	-	50.00
Total	77.00	90.00	102.00	220.00

**Programmes for Development
of Industries**

3204. SHRI THAWARCHAND GEHLOT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the schemes and programmes under which financial assistance has been provided by the Union Government to each State during each of the last three years for the development, protection and promotion of industries in the country;

(b) the details of proposals received from Madhya Pradesh, pending for approval with the union Government for supply of items essential for industrial operations;

(c) the time since when these proposals have been pending alongwith the reasons for their pendency; and

(d) the steps taken by the Government to clear these proposals?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (d) The information is being collected and will be laid on the Table of the House.

Staff under Sarva Shiksha Abhiyan

3205. SHRI PUSP JAIN: Will the Minister of HUMAN RESOURE DEVELOPMENT be pleased to state:

(a) the norms fixed for appointment of staff under the Sarva Shiksha Abhiyan (SSA) and the criteria adopted to fix the pay for each category; and

(b) the future of the teachers and staff after winding up of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A FATMI): (a) and (b) Under the framework of Sarva Shiksha Abhiyan (SSA), programme management staff are appointed on contract/deputation basis to the State SSA programmes as per rules and regulations of the concerned State/UT. Programme posts are specific to the duration and needs of the programme.

Industrial units in Madhya Pradesh

3206. DR. RAM LAKHAN SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the names of the industrial units operating in collaboration with the Government in Madhya Pradesh;

(b) the names of the units which have been closed down or have not even started functioning after obtaining the grants; and

(c) the details of the action taken/proposed to be taken by the Union Government against such units?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) The record relating to industrial units operating in collaboration with the Government of Madhya Pradesh is not centrally maintained. However, during January 2003 to February 2008, 764 Industrial Investment Intentions, in terms of Industrial Entrepreneur Memoranda, field, Letters of Intent/ Direct Industrial Licences issued, have been recorded for the State of Madhya Pradesh with a proposed investment of Rs. 65,601 crore.

(b) As per the information provided by the Labour Bureau, Shimla, the State of Madhya Pradesh has not reported any case of permanent closure of industrial units since 2003 to 2007.

(c) In view of (b) above, the question does not arise.

[English]

Low Power Transmitter Centres

3207. SHRI ABU AYES MONDAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to close down Low Power Transmitter (LPT) centres in the country; and

(b) if so, the details thereof alongwith the reasons therefor, State-wise?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) Consequent upon commissioning of a High Power Transmitter (HPT), the Low Power Transmitters (LPT) which

fall within the coverage zone of the HPT are closed as this area is adequately served. Two LPTs at Ranaghat & Kalna in West Bengal are presently envisaged to be closed as the area covered by them are adequately covered by the nearby HPT at Krishnanagar.

[Translation]

Report by Panel of MPs on SEZs

3208. SHRI V.K. THUMMAR:

SHRI TUKARAM GANPAT RAO RENGE PATIL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a panel of Members of Parliament has submitted a report on Special Economic Zones (SEZs) to the Government;

(b) if so, the main features of the said report;

(c) whether the norms for setting up of SEZs were not adhered to strictly as a consequence of which fertile agricultural land was acquired at cheaper prices and passed on to industrialists;

(d) if so, the details thereof;

(e) whether the Government has fixed the responsibility for non-adherence to the norms;

(f) if so, the details thereof; and

(g) if not, the reasons therefor and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE AND INDUSTRY, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) Yes, Sir.

(b) The recommendations of the Committee mainly relate to usage of land for SEZ purposes; amendment to the Land Acquisition Act, 1984 and Resettlement and Rehabilitation Policy; processing and non-processing area in SEZs; extension of tax holiday to IT sector; governance issues relating to SEZ; issues relating to social infrastructure; issues relating to fiscal concessions; augmentation of Custom staff in SEZs and creation of post for newly notified SEZs; performance evaluation of SEZs; and non-dilution of labour laws in SEZs.

(c) to (g) Land / land usage is a State subject and each State acquires land for various purposes as per their policy. There are no special provisions for acquisition of land for

Special Economic Zones (SEZs). The State Governments have been advised that in case of land acquisition, priority be given to waste and barren land and if necessary, single crop agricultural land could be acquired for the SEZs. If a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product Special Economic Zones, the same should not exceed 10% of the total land required for that the SEZ. The State Governments have also been advised the Board of Approval will not consider any proposal for SEZ in case the State Governments have carried out or propose to carry out compulsory land acquisition for SEZs after 5th April, 2007. Only those proposals which are recommended by the respective State Governments are considered by the Board of Approval (BoA).

Terrorist Training Camps in Bangladesh

3209. DR. CHINTA MOHAN:

SHRI SURAJ SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether recently India has handed over to Bangladesh a list of 141 terrorist training camps operating on Bangladeshi soil;

(b) whether the Government has received any information regarding the action taken by Bangladesh after submission of the said list;

(c) if so, the details thereof; and

(d) if not, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (d) Based on the inputs and information available from various agencies/sources, a list of 141 hideouts of members of Indian insurgent groups (iGs) in Bangladesh territory was given to the Bangladesh side during the Director General (DG) Level Border Coordination meeting between the DG, BSF and DG Bangladesh Rifles (BDR), held in Dhaka on 24-27 October, 2007. While information about the specific action taken by the Bangladesh authorities is not available, in the subsequent DG level Meeting held in Delhi on 9-11 April, 2008 a revised list of 117 hideouts was given to the Bangladesh side.

The Government of Bangladesh has consistently maintained and assured that its territory will not be allowed to be used for activities inimical to India. The matter continues to be regularly taken up with Bangladesh during bi-lateral talks and interactions at various levels.

*[English]***Tsunami Warning System**

3210. DR. K. DHANARAJU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Tsunami forewarning systems have been deployed in the country;

(b) if so, the locations where the said system have been established; and

(c) the details of fund allotted for the project alongwith the amount spent so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) Yes, Sir.

(b) The system has been set up at Indian National Centre for Ocean Information System at Hyderabad and made operational in October 2007.

(c) The total fund allocated for the project was Rs. 125.00 crore, out of which an amount of Rs. 105.00 crore has been spent so far.

Permanent Building for Kendriya Vidyalayas

3211. SHRI M. RAJAMOHAN REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the status and details of Kendriya Vidyalayas which are functioning in temporary/hired buildings alongwith the basic amenities provided therein as on date; and

(b) the progress made regarding construction of permanent buildings for the KVs?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) 218 Kendriya Vidyalayas (KVs) are functioning in the temporary buildings. Out of these 218 KVs, the construction of permanent building has already been approved by Kendriya Vidyalaya Sangathan in 67 KVs and the construction is at different stages. Construction of 12 KVs is at planning and estimates stage. Land for construction of permanent building has not been made available by the sponsoring agencies in case of the remaining 139 KVs.

Admission of SCs/STs/OBCs in Technical Institutions

3212. SHRIMATI RANJEET RANJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of IITs / IIMs / Indian School of Mines and School of Marines etc. in the country alongwith the total seats in these institutions separately at present;

(b) the number of students belonging to Other Backward Classes (OBCs)/Scheduled Castes (SCs)/Scheduled Tribes/(STs) who have got admission during the last two years and in the current year;

(c) whether the seats of SCs/STs/OBCs students are filled as per reservation rules in each instituton; and

(d) if so, the details thereof, institution-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) information is being collected and will be laid on the Table of the House.

Allocation for Elementary Education

3213. SHRI IQBALAHMED SARADGI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the budge for school education was increased in 2007-08;

(b) if so, the details thereof;

(c) the extent to which the budget for elementary education has been increased this year;

(d) whether the allocations made in 2007-08 budget has been fully utilized;

(e) if so, the latest position of elementary education in the country; and

(f) the extent to which the Government is hopeful of achieving education for all in 2008-09?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) The Budget allocation of the Department of school Education & Literacy was increased by 21.18% in 2007-08 as compared to 2006-07. In the year 2008-09 budget for elementary education has gone up by 17.01% as compared to 2007-08, as per details given in the enclosed Statement.

(d) The percentage utilization of Budget allocation of the Department in the year 2007-08 has been 99.83%.

(e) and (f) The Sarva Shiksha Abhiyan Programme provides for Universalisation of Elementary Education in a time bound manner to bridge all gender and social category gaps at elementary level and universal retention by 2010.

The Gross Enrolment Ratio (as per Selected Educational Statistics-2005-06 data) has been 109.40 at primary level and 71.15 at upper primary level. Girls enrolment has been 48% of total enrolment at primary level in 2006-07 and 46.5% at upper primary level. Out of school children

have reduced from 3.20 crore in 2001-02 to 0.76 crore as per State Reports, March, 2007. The Gross Enrolment Ratio for Girls has gone up to 105.87% in 2006-07 for primary and 66.50% for upper primary level.

Statement

(Rs. in crores)

Programmes	Annual Budget allocation in 2006-07 (BE) Outlay	Annual Budget allocation in 2007-08 (BE) Outlay	Annual Budget allocation in 2008-09 (BE) Outlay	%Age Increase of Budget in 2007-08 over to that of 2006-07	%Age Increase of Budget in 2008-09 over to that of 2007-08
1 Elementary Education	16895.11	18629.00	21798.20	10.26	17.01
2 Adult Education	237.60	403.22	453.40	69.71	12.44
3 Secondary Education	1964.08	4110.00	5595.10	109.26	36.13
4 Secretariat – Social Services			3.30		
Total Budget Allocation of Department of SE&L	19096.79	23142.22	27850.00	21.18	20.34

Involvement of Delhi Police Officers with Land Mafia

3214. SHRI PRABHUNATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Police Officers are having nexus with land mafia in various activities and are guarding the land encroachers;

(b) if so, the details thereof and the total number of such cases that have come to the notice of the Government; and

(c) the action taken against them, case-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) As per Delhi Police, no such case of nexus between Delhi Police and land mafia has come to notice during the period from the year 2005 to 2008 (upto 31.3.2008).

Import of Palm Oil and other Edible Oils

3215. SHRI P.C. THOMAS: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the import of Palm oil and other edible oils are likely to increase due to the recent changes in custom duty of edible oils;

(b) if so, the details of imports made during the last three years, and the current year till date, items-wise;

(c) whether the farmers growing coconut and other edible oil seeds are likely to get affected;

(d) if so, the details thereof; and

(e) the steps taken to help the farmers in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE AND INDUSTRY, MINISTRY OF COMMERCE AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (e) The domestic production of edible oils is insufficient to meet the domestic demand. Imports are permitted to maintain uninterrupted supply of edible oils at affordable prices to the consumers. Accordingly, reduction in import duty on edible oils recently has been made. Details of item-wise import of edible oil are given in the enclosed Statement.

To protect the interest of coconut growers in the country, import of coconut oil is allowed only through State Trading Corporation Limited. Further, import of palm oil is not allowed through any port in Kerala. The export obligation period on coconut oil imported under Advance Authorization Scheme has been reduced from 24 months to 90 days. This step has been taken to ensure that such imported oil is used only for fulfilling export obligation and not sold in the domestic market.

1	2	3	4	5	6	7	8	9	10	11
13	151319	Coconut (Copra) Refined Oil & Fractions	11925.13	2963.47	14,050.00	103.00	3671.48	864.47	5,169.40	40.94
14	151321	Crude Palm Kernel/Babasu Oil & Its Fractns	89976.09	108768.29	126,478.00	59,644.00	24506.50	29095.53	31,960.77	18801.75
15	151329	Refind Palm Kernel/Babasu Oil & Its Fractns	8999.48	899.06	972.76	289.879	2407.13	378.99	356.34	108.05
16	151411	Crude Low Eruc Acid Rape Colza Oil & Its Fractions			21.38				9.94	
17	151419	Low Eruc Acid Rape Colza Oil & Its Fractns other Than Crude	1.20	1.20	3.69		0.44	0.48	2	
18	151491	Othr Crude Colza Mustered Rape Seed Oils			1.66				1.22	
19	151499	Other Rape, Colza, Mustered Oils Other than Crude	19.39	103.40	12.69	38.984	3.96	15.05	5.85	17.67
20	151519	Othr Linseed Oil & Its Fractions	506.84	2012.49	3,271.78	2,246.70	191.93	768.67	1,295.97	735.30
21	151529	Othr Maize (Corn) Oil & Its Fractions		0.07	4.62	0.691		0.04	3.31	0.68
22	151530	Castor Oil and Its Fractions	1.26	1.02	0.94	0.239	2.02	2.10	1.94	0.38
23	151540	Tung Oil & Its Fractions	15.19	92.93	45.6		12.81	70.19	27.45	
24	151550	Sesame Oil & Its Fractions	35.41	58.30	56.05	25,416	58.66	94.41	88.68	33.67
25	151590	Othr Fxd Vegtbl Fats & Oils & thr Fractns	5104.72	5084.57	3,742.59	1,238.05	1768.26	1572.19	1,062.98	377.10
		Total	4753172.55	4293749.28	4274366.26	2376769.85	1110209.20	900278.05	958052.96	514519.64

Source: DGC&S

**Loss of Profits of Exporters of Fruits
and Vegetables**

3216. SHRI MANSUKHBHAI D. VASAVA:

SHRI TUKARAM GANPAT RAO RENGE PATIL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there has been a decline in the profit of exporters of fruits and vegetables due to entry of big companies and MNCs in the agricultural retail market;

(b) if so, the details thereof alongwith its effects on farmers; and

(c) the action taken/proposed to be taken by the Government to protect the interests of the farmers?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE AND INDUSTRY, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) In terms of the extant policy, Foreign Direct Investment (FDI) is not permitted in retail trading, except in Single Brand Product retail where FDI upto 51% is permitted with prior approval of the Government. There is no information regarding decline in profit of exporters of fruits and vegetables. There is, however, an increase in the, the export of fruits and vegetables from India during last three years. Details are given below:

(Quantity in metric tons; Value in Rupees in crore)

2004-05		2005-06		2006-07	
Quantity	Value	Quantity	Value	Quantity	Value
1296530	1363.71	1465040	1658.72	1983870	2411.65

Source: DGCIS

(b) Does not arise.

(c) The Government of India have launched a number of programmes/schemes to protect interest of the farmers particularly those growing fruits and vegetables. These programmes/schemes include National Horticulture Mission, rural Godown Scheme and Terminal markets in public private partnership mode to provide better market access to farmers with better price realization with suitable backward linkage. A Scheme for the development/strengthening of agricultural marketing infrastructure, grading and standardization is in place.

Rajiv Gandhi Bio-Tech Institute

3217. SHRI PANNIAN RAVINDRAN:

SHRI C.K. CHANDRAPPAN:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government proposes to take over the Rajiv Gandhi Bio-technology institute at Thiruvananthapuram;

(b) if so, the status of the proposal; and

(c) the time by when the institute is likely to be taken over?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Yes, Sir.

(b) and (c) The approval of the Union Cabinet has already been accorded for taking over the Rajiv Gandhi Centre for Biotechnology (RGCB), Thiruvananthapuram in August 2007.

Import of Palmolein

3218. SHRI PARSURAM MAJHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has a proposal to increase the import of Palmolein;

(b) if so, the countries from which Palmolein is being imported during the last three years, and in the current year till date, quantity and value-wise; and

(c) the steps taken by the Government to increase the import of palmolein?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (c) Information is being collected and will be laid on the Table of the House.

[Translation]

FDI in Education Sector

3219. SHRI HARISINH CHAVDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to allow foreign direct investment in the education sector and also permit teaching the curriculum of foreign institutions;

(b) if so, the details thereof;

(c) the details of Indian Educational Institutes teaching foreign curriculum in collaboration with foreign institutions; and

(d) the provisions made by the Government to keep a check on such institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Government, vide Press Note 2 (2000 Series) dated 11.2.2000 of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) has allowed FDI up to 100%, on the automatic route in the Education Sector, subject to the sectoral rules/regulations as may be applicable. At present, only the All India Council for Technical Education (AICTE) has regulations in place for entry and operation of foreign universities/institutions imparting technical education in India. According to available information, four Indian institutions have been accorded approval by AICTE for conducting foreign university programmes in India. The curriculum depends on the agreement between the two collaborating institutions.

A legislative proposal for regulating the entry and operations of foreign educational institutions in India is under consideration of the Government.

[English]

Training to Teachers

3220. SHRI M. APPADURAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some teaching staff particularly from Mathematics subject are teaching without proper training and knowledge of the subject in many Government and private Schools in Delhi;

(b) if so, the details thereof;

(c) whether the Government proposes to impart training every three years to all mathematics teachers working in all Government/semi-Government/private schools for the benefit of the students;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) No such specific instance has come to the notice of the Govt. of NCT of Delhi recently.

(c) to (e) Education being a concurrent subject, School Education is primarily within the purview of the State/UT Government and it is for them to impart training to the teachers. The Govt. of NCT of Delhi has informed that training is imparted to all teachers including Mathematics teachers of Govt. Schools in Delhi. As regards private schools in Delhi, it is for the concerned Management of these schools to arrange training for their teachers.

Decline in Industrial Production

3221. SHRI REWATI RAMAN SINGH:
SHRI BRAJA KISHORE TRIPATHY:
SHRI S.K. KHARVENTHAN:
SHRI MOHAN SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of growth rate in the industrial production registered during 2007 in comparison to 2006 in the country, sector-wise including consumer durable and core sectors;

(b) whether there is any decline in the growth rate during the above period;

(c) if so, the details in percentage along with the reasons therefor;

(d) whether the Government has conducted any survey in this regard;

(e) if so, the details thereof; and

(f) the measures taken by the Government to improve the growth rate in the industrial sector?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (c) The industrial growth, measured in terms of Index of Industrial Production, was 8.7% during April-January 2007-08 compared to 11.2% during the corresponding period of last year. There have, in general, a decline in growth rates during the current period, compared with those during the corresponding period of previous year. The sector-wise details of growth rates are given in the table below:

Table: Industrial Growth (%)

	April-January, 2007-08	April- January, 2006-07
1	2	3
Overall Growth, of which,	8.7	11.2
(i) Mining & Quarrying	4.6	4.8
(ii) Electricity	6.3	7.6
(iii) Manufacturing	9.2	12.1
Use Based Classification		
(i) Basic Goods	7.4	10.0
(ii) Capital Goods	18.3	18.3
(iii) Intermediate Goods	9.3	11.6

1	2	3
(iv) Consumer Durables	-1.7	10.6
(v) Consumer non-Durables	8.6	9.4
Memo Item:		
Six Core Infrastructure Industries	5.6	8.7

Source: Central Statistical Organisation (CSO)

(d) and (e) The industrial performance in the country, based on the Index of Industrial Production data compiled by the CSO, is closely monitored by the Government regularly. In a market driven economy, the growth of various industries is influenced by market-forces of supply and demand conditions. The recent deceleration of the industrial growth is due to a combination of factors, such as rise in interest rates, rupee appreciation etc.

(f) The Government has also put in place various policy measures to promote broad based industrial growth. This includes, inter-alia, deli censing of industrial capacity, liberalization of foreign trade regime to provide better access to inputs at competitive prices, rationalization and reduction in duty rates of customs and central excise, better infrastructure support, and liberal FDI regime, etc.

Government has also announced several relief measures for export oriented industries, which includes enhancement of the Duty Entitlement Pass Book (DEPB), reduction in Export Credit Guarantee Corporation (ECGC) premium by 10%, enhancement of the rates of duty drawback, interest subvention of pre-shipment and post-shipment credit, refund of service tax, raising the revenue ceiling for Vishesh Krishi and Gram Udyog Yojana.

In the Budget 2008-09, the Government has also proposed reduction in excise duty across the board from 16% to 14% to boost the domestic demand for the manufacturing industry. In addition, the Government has also proposed reduction in excise duty from 16% to 12% for Small Cars, Motorcycles, and Scooters etc. to give boost to the domestic consumer durable manufacturing industry.

The Government has since approved a proposal to create Information Technology Investment Regions (ITIRs). These ITIRs would be endowed with excellent infrastructure and supported through investor-friendly policies. With a view to improve the competitiveness of Indian industries, particularly, the micro, small and medium enterprises, the Government has also approved a proposal to set Mini Tool rooms in the country under Public Private Partnership (PPP) Mode, in co-operation with State governments / industries / Associations / Companies / NGOs / Individuals.

Proposal of Nagaland

3222. SHRI PRABODH PANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Nagaland Government has made a proposal to the Union Government to initiate talks with Myanmar and given recognition to the National Socialist Council of Nagaland (NSCN);

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) No sir, such proposal has been received.

(b) and (c) Do not arise.

Meeting of Naxal Task Force

3223. SHRI NIKHIL KUMAR:

SHRIMATI JAYAPRADA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a meeting of the Naxal Task Force was held recently at Lucknow to discuss modalities for the coordinated strategy to deal with the Naxalite problem;

(b) if so, the details of the points discussed in the meeting and outcome thereof;

(c) whether the coordination between police and security forces of the States has been further strengthened to tackle naxalite violence in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) A Meeting of the Task Force was held in Lucknow on 18.03.2008.

The Task Force has been constituted under Special Secretary (Internal Security) in the Ministry of Home Affairs, and consists of senior officers of Intelligence agencies, State Police forces and Central Paramilitary forces. It deliberates upon the operational steps needed to deal with the naxalite activities and to bring about coordination between authorities of different States as may be necessary. It also holds discussions and interactions with small groups of States with reference to the specific Inter-State coordination requirements in different areas relating to joint police operations.

Apart from issues related to these aspects, special emphasis was laid in the meeting on the need to conduct security audit in respect of the district armouries,

police stations, jails etc., and to strengthen their physical security.

(c) and (d) In addition to interactions through the Task Force on inter-State coordination, regular reviews and Inter-State meetings have also been conducted at the Central Government level.

As a result of the various measures and interactions, coordinated operations have been stepped up and a number of successful Inter-State joint police operations have been conducted in the recent 2-3 months.

Public-Private Partnership in School Education

3224. SHRI RAMESH DUBE:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI RAVI PRAKASH VERMA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Board of Secondary Education (CBSE) has suggested public-private partnership in school education as reported in the Hindi dated March 25, 2008;

(b) if so, the details thereof; and

(c) the response of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE AND DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) While interacting with media before the inauguration of a conference organized by Asia Society during March, 2008, the Chairman, Central Board of Secondary Education (CBSE) had informed that the conference would deliberate on Public Private Partnership in expanding access at the secondary stage. The Ministry has not received any suggestion in this regard from CBSE.

[Translation]

Industrial Development of Tribal and Minority Dominated Areas

3225. SHRI PUNNU LAL MOHALE:
SHRI HARISHCHANDRA CHAVAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to formulate any special scheme to augment the industrial development in the minority and the tribal areas;

(b) if so, the details thereof;

(c) the total funds allocated and released for industrial development of States particularly tribal and minority dominated backward areas of the country including Chhattisgarh during the current Five Year Plan, State-wise;

(d) the funds utilized so far, State-wise; and

(e) the impact of the utilization of the financial assistance on the development of these backward areas?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (e) Information is being collected and will be laid on the Table of the House.

[English]

Peace Talks with NDFB

3226. SHRI SANSUMA KHUNGGUR BWISWUMTHIARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has initiated peace talks with the National Democratic Front of Bodoland (NDFB);

(b) if so, the details of charter of demand submitted by the NDFB for talks; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) NDFB has not yet submitted its charter of demands.

(b) and (c) In view of (a) above, do not arise.

Setting up of Extension Centres of IIT's

3227. SHRI VIJOY KRISHNA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any State has requested for setting up of extension centres of the existing IITs outside their main campuses;

(b) if so, the details thereof, State-wise;

(c) whether the Government has any plan to set up such extension centres in the country;

(d) if so, the details thereof, State-wise; and

(e) if not, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) State Government of Kerala and Gujarat had requested for setting up of Satellite Campuses of IITs, and not for Extension Centres.

(c) to (e) Government has no objection for setting up of small extension centres, outside the main campus, which are devoted to continuing education, diploma courses, finishing schools, incubation programmes etc.

[Translation]

Report of ARC on SEZs

3228. SHRI RAMJI LAL SUMAN:
SHRI SURAJ SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Administrative Reform Commission has submitted a report of the Government regarding Special Economic Zones (SEZs);

(b) if so, the special features regarding SEZs mentioned in this report;

(c) whether any decision has been taken regarding implementation of the recommendations;

(d) if so, the details thereof; and

(e) the time by when this decision is likely to be implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (e) The Second Administrative Reforms Commission, in its Seventh Report on 'Capacity Building for Conflict Resolution' have, amongst others, stressed the need for impetus to land reform, speedy implementation of national policy on rehabilitation, avoidance of prime agriculture land for SEZs, locations of SEZ in backward area, encouragement to SEZs promoted by farmers, restriction on land for non-processing areas in SEZs, fiscal incentives to SEZs etc. These recommendations are currently under examination.

[English]

Changes in FDI Policy

3229. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of Commerce and Industry be pleased to state:

the estimated FDI the Government has targeted during 2008-09 after the announcement of FDI policy guidelines in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): Government has put in place a liberal and transparent policy for Foreign Direct Investment (FDI). Under the liberalized

economic environment, investment decisions, including choice of location, are taken by the entrepreneurs based on their techno-economic judgements and commercial considerations. The FDI inflows into equity capital during the last three years are as under:

Year	Amount of inflows in US\$ billion	Percentage growth over previous year
2004-05	3.22	(+)45%
2005-06	5.55	(+)72%
2006-07	15.73	(+)184%
2007-08 (April 2007-February 2008)	20.1	(+)70%

Government has not fixed any target for FDI for the year 2008-09.

Modernisation of Methodology for Mining

3230. SHRI MANORANJAN BHAKTA: Will the Minister of MINES be pleased to state:

(a) whether the Government is unable to tap the high magnitude mineral resources due to outdated methodologies in the country;

(b) if so, the details thereof, State-wise including Union Territory of Andaman & Nicobar Islands;

(c) the steps taken/proposed to be taken by the Union Government to renovate and modernize the methodology, technology and equipments, for exploration of minerals in the country;

(d) whether the Government has any policy to attract entrepreneurs from abroad for exploration and extractions of minerals; and

(e) if so, the details thereof?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) and (b) There are many areas in the country where deep seated mineralization cannot be located and exploited because of technological limitations of the survey and exploring agencies. These areas include:

(i) Areas lying deep below thick "Deccan Trap" rock cover in Maharashtra, Madhya Pradesh, Gujarat and Goa.

(ii) Areas with thick Alluvium cover forming Indo-Gangetic Plains in West Bengal and

(iii) Areas covered by desert in Rajasthan.

(c) to (e) The National Mineral Policy 2008 envisages that the Geological Survey of India will be the principal

agency for geological mapping and regional mineral resource assessment, while the private sector will be the main source of investment in reconnaissance and exploration. Efforts will be made to ensure that regional and detailed exploration is carried out systematically in the entire geologically conducive mineral bearing area of the country using state-of-the-art techniques. The policy also envisages foreign participation in exploration and mining for high value and scarce minerals and foreign equity investment in joint venture with Indian Companies for exploration and mining.

Hike in Gold Prices

3231. SHRI ASADUDDIN OWAISI:

SHRI N.S.V. CHITTHAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the estimated demand and supply of gold in the country at present;

(b) the year-wise and State-wise details of gold imported and exported during the last three years, till date;

(c) the present status of gold prices in the country and the main reasons for fluctuation in the prices of gold during the recent past;

(d) whether sales of jewellery in domestic market and its export has dropped due to high rise in gold prices; and

(e) the steps taken by the Government to control the prices of gold in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) There are no definite statistics on estimated demand and availability of Gold in the country. However, the demand for Gold in the country has been estimated as 700-800 tonne per annum. As per latest information available, import and export of gold during the last three years, till date are as follows:-

Import of Gold

(in USD Million)

S.No.	Year	Data
1	2004-05	10537.72
2	2005-06	10830.51
3	2006-07	14450.62
4	2007-08 (Upto July, 2007)	8352.82

Source: DGCI&S

Export of Gold

(in USD Million)

S.No.	Year	Data
1	2004-05	0.07
2	2005-06	0.29
3	2006-07	0.54
4	2007-08 (Upto July, 2007)	1.15

Source: DGCI&S

State-wise data on import and export of gold is not maintained.

(c) As per the information available, the monthly average price of gold in Mumbai during the last one year was as under:-

S.No.	Month	Price Rs./10 Grms
1.	April, 2007	9321.09
2.	May, 2007	8878.13
3.	June, 2007	8707.42
4.	July, 2007	8741.35
5.	August, 2007	8835.58
6.	September, 2007	9310.96
7.	October, 2007	9690.96
8.	November, 2007	10340.38
9.	December, 2007	10311.00
10.	January, 2008	11290.96
11.	February, 2008	11887.83
12.	March, 2008	12153.48

The movements in the domestic price of gold are in tandem with similar movements in international markets. Internationally, various factors such as demand and supply, investor interest, interest rates, movement in the exchange rate of US Dollar vis-à-vis other international currencies, etc. affect the Gold price.

(d) Export of gold jewellery depends on various factors apart from input cost of gold. As per latest information available, export of gold jewellery during the period April 2007 to July 2007 stood at US\$ 1612.40 million, which represents a growth of 29.52% over the corresponding

period in 2006. Data regarding sale of jewellery in domestic market is not maintained.

(e) The rise in the prices of gold in India in the recent period largely reflects the price movement in the international markets.

**Contribution to Peripheral
Development**

3232. SHRI ANANTA NAYAK: Will the Minister of MINES be pleased to state:

(a) the details of private and public sector mining companies operating in the country; State-wise;

(b) whether any of these companies have made any contribution to the peripheral development; and

(c) if so, the details thereof during each of the last three years till date company-wise?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) to (c) State-wise information on number of mines held by private and public sector mining companies operating in the country is given in the enclosed Statement. As per available information with the Indian Bureau of Mines (IBM), some of these companies are contributing for peripheral development around the mining areas, however, details of contribution made by these companies for peripheral development are not centrally maintained.

Statement

State	Mining Companies		Total
	Private Sector	Public Sector	
1	2	3	4
Andhra Pradesh	289	45	334
Assam	2	1	3
Bihar	8	-	8
Chhattisgarh	65	15	80
Goa	70	-	70
Gujarat	412	12	424
Himachal Pradesh	24	2	26
Jammu & Kashmir	3	1	4
Jharkhand	103	15	118
Karnataka	199	24	223
Kerala	26	9	33

1	2	3	4
Madhya Pradesh	230	22	252
Maharashtra	80	19	99
Meghalaya	6	2	8
Orissa	111	102	213
Rajasthan	158	36	194
Tamil Nadu	96	66	162
Uttar Pradesh	19	2	21
Uttaranchal	33	1	34
West Bengal	9	2	11

**Decline in Agricultural Export
to Japan**

3233. SHRI EKNATH M. GAIKWAD:
SHRI MADHU GOUD YASKHI:
SHRI ANIRUDH PRASAD ALIAS
SADHU YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the agricultural export to Japan has declined during each of the last three years and in the current year till date, product-wise, value-wise;

(b) if so, the reasons therefor;

(c) the details of other sectors where the import/export have decreased/increased;

(d) whether Confederation of Indian Industry has given some suggestion to the Government in which the trade between India and Japan has the potential to double in the next two years;

(e) if so, the details thereof; and

(f) the action taken or likely to be taken by the Government to increase the trade between both the countries?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) No, Sir.

(b) Does not arise.

(c) Sector-wise detail of import/export to Japan are given in the enclosed Statement-I and II respectively.

(d) and (e) Details are being collected.

(f) Encouraging export is a continuous process. The Government is taking steps to encourage export of agro products through measures and incentives under Plan schemes of the Commodity Boards and Export Promotion Councils. Further, in order to boost export of Indian products, the Ministry of Commerce & Industry has put in place various schemes namely Market Development Assistance (MDA), Market Assistance Initiative (MAI), Assistance to States for Developing Export Infrastructure and Allied Activities

(ASIDE), Vishesh Krishi and Gram Upaj Yojana, Focus Product Scheme, Focus Market Scheme, Town of Export Excellence, etc. Trade delegations are sent abroad and Buyer-Seller meets are organized in this direction.

Besides, the Government is currently negotiating the possibility of a Indo-Japan Comprehensive Economic Partnership Agreement to cover trade in goods, services and other areas of economic cooperation to give a boost to bilateral trade.

Statement-I

Export: Country-wise all Commodities

Values in Rs. Crore

Country: Japan

S.No.	Commodity	Mar 2006	Mar 2007	% Growth	Apr-Mar 2006	Apr-Mar 2007	% Growth
1	2	3	4	5	6	7	8
1.	Gems & Jewellery	193.09	182.37	-5.55	2,149.46	1,954.01	-9.09
2.	Petroleum (Crude & Products)	139.58	43.95	-68.52	928.60	1,929.03	107.73
3.	Iron Ore	229.39	309.72	35.02	1,634.34	1,489.73	-8.85
4.	Marine Products	96.11	110.05	14.50	1,133.64	1,264.73	11.56
5.	Oil Meals	94.87	83.83	-11.64	583.85	578.46	-0.89
6.	Other Commodities	25.41	27.50	8.23	296.38	527.42	77.95
7.	Machinery and Instruments	48.03	55.76	16.10	421.02	508.03	20.67
8.	Cotton Yarn, Fabrics, Madeups etc	37.79	41.27	9.21	387.44	461.01	18.99
9.	RMG Cotton Incl. Accessories	63.11	45.39	-28.08	416.79	440.96	5.80
10.	Drugs, Phrmcuties & Fine Chemis	31.29	32.13	2.69	312.75	297.25	-4.95
11.	Other Ores and Minerals	25.37	41.21	62.43	157.03	295.38	88.10
12.	Inorganic/Organic/Agro Chemis	35.33	35.02	-0.88	261.67	269.39	2.95
13.	Electronic Goods	22.43	23.82	6.22	187.16	249.67	33.40
14.	Ferro Alloys	21.51	44.43	106.57	142.76	203.52	42.55
15.	Pmry & Semi-Fnshd Iron & Stl	0.00	37.02	2,644,128.57	17.53	161.14	819.42
16.	Dyes/Intmdtes & Coar Tar Cheml	14.28	14.13	-1.07	116.31	144.28	24.05
17.	Spices	12.28	10.69	-12.94	120.65	134.49	11.47
18.	Processed Minerals	7.98	14.78	85.15	116.98	131.00	11.99
19.	Paints/Enamels/Varnishes Etc.	11.49	11.91	3.64	131.09	118.11	-9.90
20.	Manufactures of Metals	8.76	11.78	34.40	89.64	116.13	29.55
21.	Residl Chemical & Allied Prdcts	10.85	8.87	-18.27	113.90	110.02	-3.40

1	2	3	4	5	6	7	8
22.	Floricitr Products	2.70	0.17	-93.68	56.44	102.98	82.45
23.	Plastic & Linoleum Products	6.41	5.12	-20.20	63.17	102.35	62.02
24.	Non-Ferrous Metals	3.58	0.39	-89.07	41.37	91.64	121.52
25.	Cashew	4.30	9.33	116.82	110.10	90.74	-17.59
26.	Manmade Yarn, Fabrics, Madeups	6.74	5.09	-24.47	89.29	81.98	-8.19
27.	Castor Oil	1.12	3.27	192.66	85.34	75.28	-11.78
28.	Cosmetics/Toiletries Etc.	8.75	5.42	-38.12	64.50	68.90	6.82
29.	Transport Equipments	8.42	4.04	-51.99	68.05	67.78	-0.39
30.	Tea	4.86	2.77	-43.06	69.39	61.91	-10.78
31.	Carpet (Excl. Silk) Handmade	5.32	6.23	17.10	62.70	58.13	-7.29
32.	Coffee	4.23	1.81	-57.14	37.74	41.97	11.21
33.	RMG Manmade Fibres	8.11	3.67	-54.72	46.94	39.44	-15.98
34.	Poultry Products	2.99	3.31	10.71	29.83	31.61	5.97
35.	Handcrfs (Excl. Handmade Crpts)	4.28	0.53	-87.57	49.99	30.30	-39.38
36.	Aluminium Othr than Prodcnts	4.45	2.13	-52.16	11.16	30.29	171.38
37.	Fresh Fruits	2.96	4.97	67.94	22.18	30.23	36.27
38.	RMG Wool	1.08	4.01	271.72	25.53	26.26	2.86
39.	Finished Leather	1.65	1.52	-7.99	23.67	22.71	-4.03
40.	Cotton Raw Includ. Waste	1.81	2.73	51.01	18.52	21.14	14.16
41.	Processed Fruits & Juices	0.96	1.18	23.27	17.52	17.29	-1.34
42.	RMG Silk	2.23	3.65	63.31	14.71	16.23	10.33
43.	RMG of Othr Textile Matr	2.81	2.49	-11.45	20.15	15.44	-23.38
44.	Gls/Gls Wr/Cermcs/Reftrs/Cmnt/	1.02	1.88	84.23	9.25	13.20	42.72
45.	Guergum Meal	1.68	1.68	-0.21	10.32	13.20	27.89
46.	Natrli Silk Yarn. Fabrics, Madeup	1.43	1.08	-24.52	14.07	13.07	-7.09
47.	Comp. Software in Physical Form	1.61	0.18	-88.81	12.39	12.95	4.53
48.	Leather Goods	1.57	1.77	12.82	11.21	12.43	10.88
49.	Fruits / Vegetable Seeds	1.28	0.22	-82.77	8.87	10.81	21.88
50.	Footwear of Leather	2.52	1.99	-20.97	11.65	10.73	-7.85
51.	Rubr Mid. Products Expt Footwr	0.60	1.10	83.34	5.87	10.65	81.38
52.	Wollen Yarn, Fabrics, Maeups etc	1.51	1.96	29.84	7.43	10.35	39.37
53.	Machine Tools	0.83	2.69	226.33	6.82	9.18	34.00

1	2	3	4	5	6	7	8
54.	Mica	1.11	0.66	-40.36	11.07	8.82	-20.29
55.	Paper/Wood Products	0.76	0.90	18.83	11.19	8.67	-22.56
56.	Coir & Coir Manufactures	0.65	0.84	29.79	11.66	8.50	-27.05
57.	Jute Hessian	1.20	0.83	-31.09	17.52	8.25	-52.89
58.	Iron & Stl. Bar/rod Etc.	0.03	2.62	7,544.02	4.31	8.07	87.23
59.	Residual Enginering Items	0.62	0.51	-18.03	7.99	7.94	-0.64
60.	Spirit & Beverages	0.09	0.19	121.67	1.15	7.00	509.04
61.	Other Jute Manufactures	0.79	0.66	-16.49	6.43	6.17	-4.07
62.	Misc Processed items	1.10	0.25	-77.03	11.97	5.78	-51.69
63.	Floor Covering of Jute	1.44	0.65	-54.84	8.04	5.54	-31.14
64.	Sports Goods	0.57	0.31	-45.44	3.74	5.35	42.90
65.	Dairy Products	0.53	0.00	-99.74	13.89	3.96	-71.49
66.	Leather Garments	0.01	0.29	2,926.32	4.79	3.21	-33.05
67.	Silk Carpet	0.07	0.61	748.47	0.65	2.14	230.22
68.	Meat & Preparations				0.18	1.84	912.48
69.	Jute Yarn	0.21	0.05	-74.82	2.90	1.68	-41.93
70.	Leather Footwear Components	0.69	0.42	-38.45	1.59	1.55	-2.15
71.	Shellac		0.19		4.36	1.15	-73.61
72.	Processed Vegetables	0.15	0.14	-2.63	2.45	1.12	-54.26
73.	Other Cereals	0.00	0.17	6,504.00	1.12	0.89	-20.69
74.	Saddlery and Harnes	0.04	0.02	-57.57	1.06	0.86	-18.34
75.	Project Goods	0.32	0.18	-43.03	5.10	0.85	-83.38
76.	Rice-Basmoti	0.13			0.16	0.77	364.54
77.	Pulses	0.08	0.01	-91.56	1.36	0.69	-49.07
78.	Manmade Staple Fibre		0.47		0.33	0.69	113.01
79.	Footwear of Rubber/Canvas Etc.	0.14	0.24	70.63	0.80	0.66	-16.98
80.	Cashew nut shell Liquid	0.00	0.04	1,852.32	0.00	0.24	11214.29
81.	Sesame Seeds	0.74			2.55	0.20	-92.33
82.	Groundnut	0.28			0.28	0.14	-48.71
83.	Fresh Vegetables				0.06	0.12	112.95
84.	Rice (Other than Basmoti)	0.00	0.03	1,082.61	0.02	0.03	87.21
85.	Niger Seeds				0.02	0.03	47.20
86.	Tobacco Unmanufactured	0.01	0.00	-89.13	0.01	0.02	34.71

1	2	3	4	5	6	7	8
87.	Tobacco Manufactured	0.01			1.60	0.02	-99.02
88.	Sugar				0.03	0.01	-77.81
89.	Mollases					0.00	
90.	Wheat				0.05		
91.	Silk Waste				0.00		
Total		1,244.53	1,285.28	3.27	10,985.39	12,727.90	15.86

Data Source: DGCIS, Kolkata DOC-NIC

(-) - % Share of commodity in total Export (2006-2007) to (ftspccEcmt)

Statement-II**Import: Country-wise all Commodities**

Values in Rs. Crores

Country: Japan

S.No.	Commodity	Mar 2006	Mar2007	% Growth	Apr-Mar 2006	Apr-Mar 2007	% Growth
1	2	3	4	5	6	7	8
1.	Machry Excpt Elec & Electronic	428.99	551.70	28.61	4,172.18	5,443.13	30.46
2.	Electronic Goods	220.23	200.69	-8.88	2,079.56	2,464.41	18.51
3.	Iron & Steel	191.29	222.37	16.24	1,502.12	2,207.66	46.97
4.	Transport Equipments	663.85	127.71	-80.76	1,176.78	2,038.88	-35.87
5.	Profsnl Inst. Etc Excpt Elctmc	144.35	136.24	-5.62	1,175.42	1,255.02	6.77
6.	Machine Tools	72.32	128.31	77.42	937.23	1,210.50	29.16
7.	Organic Chemicals	94.61	76.84	-18.78	985.23	976.66	-0.87
8.	Project Goods	94.17	32.49	-65.50	447.35	667.99	49.32
9.	Other Commodities	53.13	72.58	36.60	548.36	616.31	12.39
10.	Artfcl Resns. Plstc Matris, Etc.	53.83	55.80	3.67	517.75	598.58	15.61
11.	Manufactures of Metals	37.78	44.74	18.43	446.79	534.57	19.65
12.	Elec Machry Excpt Electronic	34.25	48.64	42.02	388.23	502.25	29.37
13.	Chemical Matrl & Products	28.28	31.02	9.68	267.90	341.12	27.33
14.	Coal, Coke & Briquittes Etc.	13.48	9.45	-29.86	68.13	256.93	277.09
15.	Inorganic Chemicals	15.11	18.65	23.41	124.16	202.73	63.28
16.	Petroleum, Crude & Products		6.11			180.55	
17.	Dyeng, Tannng, Colrng Matris	12.06	12.94	7.31	164.46	176.46	7.30
18.	Non-Ferrous Metals	15.57	9.74	-37.40	114.48	156.58	36.78

1	2	3	4	5	6	7	8
19.	M-Made Fmnt/Spun Ym (Inc, Was)	17.15	18.89	10.13	126.21	132.49	4.97
20.	Synhc & Reclmd Rubber	11.08	12.28	10.82	122.14	111.12	-9.02
21.	Non-Metic Mnrl Mnfs Excl Perls	7.50	9.00	20.03	83.79	99.52	18.78
22.	Metalifers Ores & Metal Scrap	1.68	40.48	2,309.43	68.02	90.12	32.49
23.	Paper Board & Manufactures	5.44	15.86	191.72	62.31	81.58	30.91
24.	Medicintal & Pharmaceutical Prodts	5.89	9.80	66.51	62.49	75.90	21.45
25.	Gold	0.00	0.04	1,097.30	0.04	52.62	134,477.75
26.	Oth Txt Ym, Fabs, Madeup Artl	4.70	4.10	-12.88	43.16	48.61	12.64
27.	Synthetic & Regenerated Fibres	3.38	4.13	22.25	40.06	47.07	17.49
28.	Cotton Yarn & Fabrics	1.33	1.58	18.72	29.81	44.40	48.93
29.	Comp. Software in Physical Form	3.85	2.47	-35.90	57.87	39.08	-32.47
30.	Perls Prcus Semiprcs Stones	4.15	7.22	73.82	57.42	38.61	-32.76
31.	Sulphr & Unrostd Iron Pyrts	4.16	3.10	-25.44	37.30	20.81	-44.20
32.	Prntd Books, Nwspaprs, Jrnls Etc.	1.15	5.54	383.71	15.55	17.57	12.98
33.	Other Crude Minerals	0.42	1.58	279.87	14.53	13.18	-9.27
34.	Madeup Txtile Articles	10.06	0.91	-13.95	5.31	8.49	59.00
35.	Woolen Yarn & Fabrics	1.14	0.53	-53.43	9.51	8.41	-11.53
36.	Cement	0.38	6.11	1,514.75	0.44	6.41	1,353.71
37.	Primry Stel, Pig Iron Basd Itms	0.59	0.44	-25.93	8.27	5.69	-31.21
38.	Woolen and Cotton Rags Etc.	0.43	0.31	-27.62	5.41	3.29	-39.12
39.	Newsprint	0.15			3.41	2.75	-19.27
40.	Essential Oil & Cosmetic prepn	0.25	0.19	-23.16	3.38	2.48	-26.68
41.	Readymade G-Ments (Wovm&Knit)	0.03	0.81	2,576.08	0.71	1.97	176.86
42.	Raw Hides & Skins		0.48		0.03	1.80	5,291.59
43.	Wood and Wood Products	0.12	0.03	-75.94	1.10	1.47	33.47
44.	Pulp and Waste Paper	0.05	0.04	-22.22	2.37	1.30	-44.94
45.	Fertilizers, Crude	0.23	0.16	-29.81	0.34	0.98	184.79
46.	Leather	0.11	0.02	-78.38	0.48	0.38	-19.90
47.	Spices	0.01	0.00	-74.59	0.23	0.32	42.69
48.	Fertilizers Manufactured	0.05			0.79	0.23	-70.83
49.	Vegetables and Animal Fats	0.01			0.01	0.19	1,718.10
50.	Cereal Preparation	0.02	0.03	106.25	0.12	0.17	36.63
51.	Cotton Rawcomb /Uncomb/Waste				0.06	0.11	72.27
52.	Silk Yarn & Fabrics				0.04	0.06	56.23
53.	Tea	0.00	0.00	500.00	0.00	0.03	697.67
54.	Fruits & Nuts Excl. Cashew Nuts				0.01	0.03	132.37
55.	Silver				0.02	0.02	11.85
56.	Vegetable Oils Fixed (Edible)		0.02		0.00	0.02	2,442.86

1	2	3	4	5	6	7	8
57.	Milk and Cream		0.00			0.00	
58.	Silk Raw	0.43			1.01		
59.	Wool, Raw				0.01		
Total		2,250.21	1,932.18	-14.13	17,979.90	20,789.61	15.63

Data Source: DGCIS, Kolkata DOC-NIC

(-)- % Share of commodity in total Export (2006-2007) to (ftspccEnt)

Soft Loans for R&D Projects

3234. CH. MUNAWAR HASSAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government had given soft loans under the New Millennium Indian Technology Leadership Initiative (NMITLI) Scheme for various Projects for R&D;

(b) if so, the details along with the names of companies and projects thereof; and

(c) the details of these defaulting companies who have not paid back the loans in time?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL

SIBAL): (a) Yes, Sir. CSIR under the New Millennium Indian Technology Leadership Initiative (NMITLI) programme provides soft loan to industry with 3% interest for pursuing well focused R&D projects in public-private partnership mode.

(b) The details of loan released to different projects are given in the enclosed Statement. The loan is repayable in 10 yearly installments along with interest after completion of the project.

(c) Only three companies have not been able to repay due amount of loan in time viz. FITL, Secunderabad; Encore Software, Bangalore and Lense Optics Pvt. Ltd., Pune. These companies have requested for deferment of loan repayment.

Statement

(Rs. in lakh)

S.No.	Name of Project	Name of the Company	Approved Loan	Loan released	Loan refunded upto 31.03.2007
1	2	3	4	5	6
1	5 & 25kw decentralized power packs	Sud-Chemie India Ltd., New Delhi	50.000	50.000	26.500
2	Latent M. Tuberculosis: New Targets, Drug Delivery system, bio-enhancers and therapeutics	Lupin Ltd.	1016.000	1016.000	
3	Nano-material catalysts and associated process technology for alkylation/ acylation/nitration of well identified industrial chemicals, pre-reforming of hydro-carbons and sulphur removal (<50 ppm) from petroleum fuels	Sud-Chemie India Ltd., New Delhi	95.000	95.000	50.065
4	Versatile, portable PC based software for bioinformatics	TCS, Hyderabad	780.000	780.000	389.212
		TCS, Hyderabad	174.000	174.000	44.506
		Jalaja Techn. Bang.	24.000	24.000	9.918
		FTIL, Secund'bad	40.000	40.000	
5	Clinical studies of an oral herbal formulation for treatment of psoriasis	Lupin Ltd., Mumbai	918.000	915.960	

1	2	3	4	5	6
	Clinical studies of an oral herbal formulation for treatment of psoriasis – Phase II b & III	Lupin Ltd., Mumbai	743.350	515.500	
6	Development of novel biotech therapeutic molecule – Lysostaphin	BBIL	655.000	560.620	
	Development of novel biotech therapeutic molecule – Lysostaphin Clinical Trial	BBIL	155.700	77.200	
7	Microbiological conversion of Erythromycin to Clarithromycin and other novel biologically active molecules	Alembic Ltd., Vadodara	28.500	28.500	14.987
8	Novel molecular diagnostics for eye diseases and low vision enhancement devices	LOPL, Pune	14.750	14.750	
		Xcyton Diagnostic, Bangalore	75.120	69.560	
		Intra Ocular (interest on amount)	0.000		0.129
9	Recombinant approach to produce alpha-linolenic acid and docosahexanoic acid (DHA) in sunflower and yeast	Avestha Gengraine	303.500	303.500	41.499
10	A cost effective Simple Office Computing (Sofcomp) platform to replace PC	Encore Software	330.000	320.000	38.300
11	A PC based high-end 3D visualization platform for computational biology – 'Darshee'	Strand genomics, Bangalore	192.800	186.400	93.263
12	improved Genome Annotation Through a Combination of Machine Learning and Experimental Methods: Plasmodium falciparum As a Case Study	TCS, Hyderabad	291.000	291.000	
13	Development of Novel Fungicides	RRC, Bangalore	280.000	188.290	
14	Novel Expression System	Biocon	40.300	31.800	
		Shantha Biotech	49.070	49.070	
15	Development of Globally competitive 'Triple-Play' Broadband Technology	Divinet	938.750	938.750	
16	Market seeding of SofComp and Mobiles to develop wide-ranging applications as well as increase awareness	Encore Software	537.000	537.000	
17	Development of an integrated micro PCR system with in-situ identification	bigtech	606.370	550.000	
18	Novel formulation for treatment of pulmonary tuberculosis – clinical studies	Lupin Ltd.	443.000	213.000	
19	Development of high throughput marker assisted selection systems for improvement of drought tolerance and fibre quality related traits in Cotton	JK Agri, Hyderabad	343.100	211.200	
20	Novel Method for development of B-type Natriuretic peptide (BNP) for diagnosis and treatment of congestive heart failure	Virchow Biotech, Hyd	414.700	298.100	
21	Development of Next Generation Plasma Display Technology a 50" High Definition (HD) TV Prototype	Samtel Color, Ghaz.	2063.000	1642.000	

1	2	3	4	5	6
22	Development of chipset for wireless sensor networks based on ultra-wide band technology	Virtual wire tech, ND	460.000	322.000	
23	Value added polymeric materials from renewable resources: Lactic acid and lactic acid based polymers	Godavari, Mumbai	485.000	210.000	
24	Design and development of cushion bonded/ rigid bonded organic, cerametallic cookie & single/fuel sintered buttons (copper/Iron based), ceramic cookies and annular ring clutch discs and matching cover assemblies	Clutch Auto Ltd., Faridabad	1503.550	1060.000	
25	Novel therapy for management of sepsis	Cadila Pharma Ltd.	1702.000	1465.000	
26	Development of DNA Macro-Chips for simultaneous detection of pathogens causing acute encephalitic syndrome (AES) Septicaemia and antibiotic resistance	Xcyton Diagnostics Ltd.	357.700	114.440	
Total			16610.260	13292.640	708.379

Package for North Eastern Region

3235. SHRI NARAYAN CHANDRA BORKATAKY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to allocate funds for special package for All India Radio and Door-darshan in north Eastern Region (NER) during the Eleventh Five Year Plan; and

(b) If so, the total funds allocated for the said period along with the components for software and hardware separately?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) Yes, Sir.

(b) The total fund allocated for the same is Rs. 369.83 crores during Eleventh Five Year Plan. Funds allocated for hardware and software for the year 2007-08 and 2008-09 are given below:

(Rupees in crore)

Year	Capital (Hardware)	Revenue (Software)
2007-08	47.50	17.50
2008-09	51.00	16.56

Encroachment by Hawkers

3236. SHRI KINJARAPU YERRANNAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has issued any direction to Station House Officers (SHOs) of the police

stations to clear all pavement from encroachment by hawkers and vendors in their respective areas in the country particularly in Delhi;

(b) if so, the details thereof;

(c) whether SHOs have cleared all the pavements from encroachments by hawkers and vendors so far;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the action taken against the guilty officers due to failure in performing their duties?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (e) The information is being collected and will be laid on the Table of the House.

Amendment of Law on Custodial Deaths

3237. SHRI ANANDRAO VITHOBA ADSUL:
SHRI RAVI PRAKASH VERMA:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various lapses in the investigation of the custodial deaths have taken place across the country;

(b) if so, the details thereof;

(c) whether the Hon'ble Supreme Court had suggested to amend the law dealing with the custodial deaths;

(d) if so, the steps taken by the Union Government in this regard; and

(e) the time by when this law is likely to be amended?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) As per guidelines issued by the National Human Rights Commission (NHRC) to all States/UTs, all cases of custodial deaths are required to be reported to NHRC within 24 hours of its occurrence along with the relevant reports viz. Inquest Reports, Magisterial Inquiry Reports, Post-Mortem Reports. NHRC has also issued guidelines for Videography of the post-mortem reports. All the cases reported to the Commission are analyzed and scrutinized by the Investigation Division of the Commission. The Commission takes up the cases, where any lapse, foul play or negligence is apparent or suspected, with the respective State Authorities and issues directions in all such cases. In such cases, the Commission also seeks necessary report from the respective respondent authorities or orders further probe by special investigating agencies till a logical end.

The NHRC received 1789 intimations regarding deaths in judicial custody and 189 intimations regarding deaths in police custody during last one year i.e. from 1.4.2007 to 31.3.2008.

(c) to (e) Section 176 of Criminal Procedure Code has been amended through the Code of Criminal Procedures (Amendment) Act, 2005 to provide that in the case of death or disappearance of a person, or rape of a woman while in the custody of the police, there shall be a mandatory judicial inquiry and in case of death, examination of the dead body shall be conducted within 24 hours of death.

[Translation]

Enrollment in Secondary Education

3238. SHRI CHHATAR SINGH DARBAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any assessment has been made regarding increase in the number of students in the secondary schools as a result of Sarva Shiksha Abhiyan;

(b) if so, the estimated percentage of increase;

(c) the details of infrastructure and other facilities developed in the secondary schools to cater to the increased number of students;

(d) whether any central scheme is being contemplated for opening more secondary schools;

(e) if so, the details thereof;

(f) the facilities being provided to each State through EDUSET; and

(g) the allocation made to the schools for providing EDUSET facility during each of the last three years:

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (e) A committee of the Central Advisory Board of Education (CABE), in their report on "Universalisation of Secondary Education" (June, 2005) has projected an enrollment of 3.48 crore in classes IX-X in 2007-08 based on 100% success of Sarva Shiksha Abhiyan (SSA), and an enrolment of 2.80 crore based on 75% success of SSA. The enrolment figure for classes IX and X for the year 2005-06 (as on 30.9.2005) as indicated in the abstract of Selected Educational Statistics (Provisional) prepared by this Ministry, was 2.50 crore.

School education is primarily under the purview of the State Governments and, it is mainly for them to provide adequate infrastructure in secondary schools. Central Government has also decided to implement a centrally sponsored scheme for Universalisation of access to and improvement of quality of education at secondary stage during the 11th Five Year Plan. The objective of the scheme is to make secondary education of good quality available, accessible and affordable to all young persons by providing a secondary school within a reasonable distance of every habitation.

(f) and (g) Following facilities are provided through EDUSAT by various agencies;

- University Grants Commission (UGC) and Consortium for Educational Communication (CEC) use EDUSAT network for live transmission of their classroom programme, which is received by all institutions having Satellite Interactive Terminals (SITs) or Receive Only Terminals (ROTs).
- All India Council for Technical Education (AICTE) sponsors telecast of programme through AICE-EDU-SAT network mostly for curriculum based teaching, conducting training programmes and seminar.
- Indira Gandhi National Open University (IGNOU) sponsors curriculum based education, teachers' training, professional educational courses and conducting teleconferencing session for software content generation.
- NCERT conducts interactive orientation/ training programme of teachers and teachers' education.
- Department of Science & Technology (DST) is utilizing EDUSAT network for group discussions, lectures, demonstrations, video-shows, training and capacity building programmes.

*[English]***Review on Progress of Fencing**

3239. SHRI DUSHYANT SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has made any review on the progress of fencing on Indian borders; and

(b) if so, the details of the progress made so far against the proposed area for fencing on border areas, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) The Government have undertaken the construction of fencing on India-Pakistan and India-Bangladesh borders. The progress of fencing is being reviewed by the Government regularly at various levels including High Level Empowered Committee headed by the Union Home Secretary.

The State-wise details of the fencing completed as against the length of border proposed to be fenced are as under:

India-Pakistan Border

(Length in Km)

Name of the State	Total length of border	Total length of border proposed to be fenced	Length of the border fenced so far (Till February, 2008)	Remaining length of the border to be fenced
Punjab	553	461	462.45*	-
Rajasthan	1037	1056.63	1048.27*	-
Jammu International Border	210	180	184.59*	-
Gujarat	508	310	217	93
Total	2308	2007.63	1912.31	93

*Length varies due to topographical factors/alignment of fencing.

India-Bangladesh Border

(Length in Km)

Name of the State	Total length of border	Total length of border proposed to be fenced	Length of the border fenced so far (Till February, 2008)	Remaining length of the border to be fenced
West Bengal	2216.70	1528.00	1186.25	341.75
Assam	263.00	223.81	200.71	23.10
Meghalaya	443.00	399.06	378.25	20.81
Tripura	856.00	856	684.14	171.86
Mizoram	318.00	400.00*	122.75	277.25
Total	4096.70	3406.87	2572.10	834.77

*Length varies due to topographical factors/alignment of fencing.

Murder by Licensed Fire Arms

3240. SHRI BHAILAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of murder by licensed fire arms are increasing in the country;

(b) if so, the total number of such cases registered during each of the last three years, till date State-wise; and

(c) the steps taken by the Government to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME

AFFAIRS (DR. SHAKEEL AHMAD): (a) As per information compiled by National Crime Records Bureau (NCRB), a total of 813, 556 and 587 persons were killed by use of licensed fire arms in the country during 2004 to 2006 respectively, thus showing a mixed trend.

(b) The number of cases in which murders were committed by licensed fire arms are not maintained by NCRB. The State/UT wise number of persons killed by use of licensed fire arms during 2004 to 2006 are given in the Statement.

(c) The Government is following a policy of non-proliferation of arms and a strict gun control regime under which (i) no fresh licence for the manufacture of arms and ammunition is issued; (ii) the existing private manufacturers of small arms and ammunitions are not allowed enhancement of their existing quota; and (iii) licence to possess arms by citizens are given only in the case of an applicant facing imminent/grave threat to his life.

Statement

*Number of persons killed by use of
Licensed Fire Arms during 2004 to 2006.*

Sl.No.	State/UT	2004	2005	2006
1	2	3	4	5
States:				
1	Andhra Pradesh	8	13	0
2	Arunachal Pradesh	3	5	4
3	Assam	5	1	4
4	Bihar	107	45	19
5	Chhattisgarh	2	27	1
6	Goa	0	0	0
7	Gujarat	5	9	6
8	Haryana	18	19	23
9	Himachal Pradesh	3	5	0
10	Jammu & Kashmir	14	1	22
11	Jharkhand	0	0	8
12	Karnataka	5	9	3
13	Kerala	0	0	0
14	Madhya Pradesh	67	61	49
15	Maharashtra	5	7	3

1	2	3	4	5
16	Manipur	2	3	12
17	Meghalaya	0	0	0
18	Mizoram	4	4	2
19	Nagaland	3	7	2
20	Orissa	4	0	0
21	Punjab	72	54	71
22	Rajasthan	36	13	17
23	Sikkim	0	0	0
24	Tamil Nadu	0	1	0
25	Tripura	0	0	0
26	Uttar Pradesh	437	257	330
27	Uttaranchal	5	3	6
28	West Bengal	2	0	1
Total (States)		807	544	583

Union Territories

29	A & N Islands	0	0	0
30	Chandigarh	0	0	0
31	D & N Haveli	1	0	0
32	Daman & Diu	0	0	0
33	Delhi	5	12	4
34	Lakshadweep	0	0	0
35	Pondicherry	0	0	0
Total (UTs)		6	12	4
Total (All-India)		813	556	587

Source: Crime in India

**Export of Indian Bananas to
Gulf Countries**

3241. SHRI HITEN BARMAN:
SHRI RANEN BARMAN:
SHRI SUBRATA BOSE:
SHRI NARAHARI MAHATO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the export of bananas and its products has decreased during each of the last three years and in the current year till date;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the Government has explored possibilities of exporting Indian bananas and its products to the Gulf countries;

(d) if so, the details thereof; and

(e) if not, the measures being taken by the Government in this regard:

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) No, Sir. Decline in the export of bananas has been seen only in 2006-07. The details of export of bananas during the last four years are given below:

(Quantity in metric tons; Value in Rupees in crore)

2003-04		2004-05		2005-06		2006-07		2007-08*
Quantity	Value	Quantity	Value	Quantity	Value	Quantity	Value	Value
10876	11.71	12817	13.42	14411	23.36	11475	16.06	5.56

(Source: DGCI&S) *Provisional for April-June 2007

The data on export of banana products is not available separately.

(b) Feedback received from the exporters reveals that the export of bananas and its products has decreased due to stiff competition from banana producing countries like Philippines, Thailand, China and Latin American countries.

(c) and (d) Indian bananas are being exported to Gulf countries. The steps taken by the Agricultural & Processed Food Products Export Development Authority to promote export of bananas and its products to various markets including gulf countries include financial assistance for setting up of a pack house for banana in Gujarat and two in Maharashtra, setting up of an Agri Export Zone for banana each in Kerala and Maharashtra, development of packaging standards and providing assistance under its schemes for infrastructure Development, Market development, Quality Development, Research & Development and Transport assistance.

(e) Does not arise.

[Translation]

Ranking of Universities

3242. SHRI MAHAVIR BHAGORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether India holds the 17th position in the World in respect of ranking of Universities;

(b) if so, the reasons alongwith the problems being faced to bring the Indian Universities to the International level;

(c) whether the standard of Indian Universities came down due to non-focusing on the rules and regulations notified by the University Grants Commission; and

(d) if so, the steps taken/being taken by the Government to bring the Indian Universities on par with International level?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) While certain institutions or agencies occasionally publish lists of universities or educational institutions ranked according to the criteria known to them, there is no authentic official international agency for the global ranking of universities.

(c) and (d) Improvement of quality of higher education is a continuous process. A substantial increase in Plan allocation is envisaged in the XI Plan for the expansion of higher education, for setting up of institutions such as Central Universities in uncovered States, establishment of World Class Universities, Indian Institutes of Technology, Indian Institutes of Management, Indian Institutes of Science Education and Research, Indian Institutes of Information Technology and Schools for Planning and Architecture, expansion of capacity of the existing institutions, incentivising State Governments for increasing State outlays on higher education, strengthening of science based research in Universities, frequent updating of curricula, introduction of semester system, Faculty Improvement Programmes are also included in the XI Plan for improving the quality and relevance of higher education.

R&D for Serious Diseases

3243. SHRI RAGHUVVEER SINGH KOSHAL: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether there is provision for research and development of modern technique in respect of serious diseases like cancer, TB and other fatal diseases;

- (b) if so, the details thereof;
- (c) the details of the posts sanctioned, filled and vacant for the said work;
- (d) whether there is provision for increasing the number of posts and laboratories as per the requirement;
- (e) if so, the details thereof; and
- (f) the details of the amount spent for R&D during the last three years, till date?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Yes, Sir; there is the provision for Research and Development (R&D) of modern techniques in respect of serious diseases like cancer, TB and other fatal diseases. The Department of Biotechnology is funding R&D in various research centers/Universities on different cancers, tuberculosis and other fatal diseases. There are about 70 R&D projects on tuberculosis; 100 on cancer and about 200 on other fatal diseases. The R&D pertains to early diagnostics and prognosis using genomics and proteomics approaches; vaccine development and basic research related to pathobiology of the diseases.

(c) The department provides provision for engaging scientific/technical manpower/personnel in the funded projects. However, such provision is co-terminus with the project. On an average, 2 Scientific/Technical personnel are provided fellowships/emoluments under such projects. No regular post is sanctioned under R&D projects.

(d) and (e) Not Applicable.

(f) The total funding is about Rs. 30,000.00 lakhs to pursue R&D of such diseases in the last three years.

[English]

Sarkaria Commission

3244. SHRI G. KARUNAKARA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to review the recommendations of Sarkaria Commission;
- (b) if so, the details thereof;
- (c) whether the Government has received a number of suggestions from various State Governments on the report submitted by the Sarkaria Commission in 1988;

(d) if so, the details thereof, State-wise; and

(e) the time by when final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) No, Sir.

(b) Does not arise.

(c) to (e) The Government of India had constituted a Commission in June, 1983 under the chairmanship of Justice R.S. Sarkaria to examine and review the working of the arrangements between the Union and States in regard to powers, functions and responsibilities in all spheres and recommend such changes or other measures as may be appropriate. In its report submitted in 1988, the Commission made 247 recommendations. The Inter-State Council, which includes all the Chief Ministers and Administrators of States and Union Territories respectively, has already considered and taken a final view on all the recommendations through consensus. Government has accepted and implemented 179 recommendations, which were accepted by the Inter-State Council. 65 recommendations have not been accepted either by the Inter-State Council or the Union Government.

[Translation]

National Social Assistance Programme

3245. SHRI KAILASH MEGHWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the funds spent such as grants, loans, other financial assistance provided under the national social assistance programmes and schemes being run in Rajasthan during the Tenth Five Year Plan and other States year-wise, agency-wise, programme/scheme-wise; and

(b) the details of achievement made through the said programmes/schemes alongwith the details of audited expenses incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) There is no such scheme/programme namely 'National Social Assistance Programme' implemented by this Ministry. However, grants released to States/Union Territories under Centrally Sponsored Schemes during X Five Year Plan (2002-03 to 2006-07) by the Ministry of Human Resource Development (Department of School Education & Literacy and Department of Higher Education) are given in the enclosed Statement.

Statement

Releases to States/UTs Under Centrally Sponsored Schemes during 2002-03 (Plan) in
the Department of Elementary Education and Literacy

Sl. No.	Name of the States/UTs	(Rs. in lakhs)													
		SSA	O B	T.E	DPEP	Mahila Samakhya	Lok Jumbish	Mid-Day Meal	Shiksha Karmi	Literacy campaigns & OR	Jan Shikshan Sansthan	Continuing Education	Support to NGO's for AE		
1	2	3	4	5	6	7	8	9	10	11	12	13	14		
1	Andhra Pradesh	8226.10	0.00	19.00	16500.00	0.00	0.00	9638.00	0.00	0.00	0.00	0.00	0.00		
2	Arunachal Pradesh	1412.00	0.00	62.20	0.00	0.00	0.00	22.00	0.00	0.00	0.00	0.00	0.00		
3	Assam	10175.92	805.31	672.53	0.00	0.00	0.00	5328.00	0.00	0.00	0.00	0.00	0.00		
4	Bihar	7914.97	0.00	319.50	6400.00	0.00	0.00	419.00	0.00	0.00	0.00	0.00	0.00		
5	Chhattisgarh	3639.73	2778.59	0.00	0.00	0.00	0.00	56.00	0.00	0.00	0.00	0.00	0.00		
6	Goa	0.00	0.00	47.64	0.00	0.00	0.00	33.00	0.00	0.00	0.00	0.00	0.00		
7	Gujarat	14004.30	0.00	1961.14	4668.00	0.00	0.00	1173.00	0.00	0.00	0.00	0.00	0.00		
8	Haryana	2735.87	0.00	961.88	0.00	0.00	0.00	2695.00	0.00	0.00	0.00	0.00	0.00		
9	Himachal Pradesh	1717.62	0.00	797.48	0.00	0.00	0.00	1181.00	0.00	0.00	0.00	0.00	0.00		
10	Jammu and Kashmir	1948.85	0.00	50.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		
11	Jharkhand	3244.32	0.00	0.00	4100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00		
12	Karnataka	8270.46	0.00	1437.34	0.00	0.00	0.00	5905.00	0.00	0.00	0.00	0.00	0.00		
13	Kerala	2250.78	0.00	617.74	0.00	0.00	0.00	2963.00	0.00	0.00	0.00	0.00	0.00		
14	Madhya Pradesh	11017.10	0.00	1157.05	0.00	0.00	0.00	8238.00	0.00	0.00	0.00	0.00	0.00		
15	Maharashtra	11000.00	0.00	257.30	0.00	0.00	0.00	14265.00	0.00	0.00	0.00	0.00	0.00		
16	Manipur	0.00	0.00	98.84	0.00	0.00	0.00	553.00	0.00	0.00	0.00	0.00	0.00		
17	Meghalaya	711.37	0.00	193.49	0.00	0.00	0.00	25.00	0.00	0.00	0.00	0.00	0.00		
18	Mizoram	903.29	833.06	166.02	0.00	0.00	0.00	234.00	0.00	0.00	0.00	0.00	0.00		
19	Nagaland	973.28	0.00	243.17	0.00	0.00	0.00	719.00	0.00	0.00	0.00	0.00	0.00		
20	Orissa	2214.15	11.38	584.02	7300.00	0.00	0.00	6528.00	0.00	0.00	0.00	0.00	0.00		
21	Punjab	4668.00	0.00	889.00	0.00	0.00	0.00	74.00	0.00	0.00	0.00	0.00	0.00		

1	2	3	4	5	6	7	8	9	10	11	12	13	14
22	Rajasthan	9995.58	0.00	1259.39	11300.00	0.00	0.00	5498.00	0.00	0.00	0.00	0.00	0.00
23	Sikkim	425.14	0.00	6.69	0.00	0.00	0.00	53.00	0.00	0.00	0.00	0.00	0.00
24	Tamil Nadu	13526.90	0.00	1734.18	0.00	0.00	0.00	5059.00	0.00	0.00	0.00	0.00	0.00
25	Tripura	1162.18	0.00	40.00	0.00	0.00	0.00	825.00	0.00	0.00	0.00	0.00	0.00
26	Uttar Pradesh	20245.40	0.00	1965.27	23900.00	0.00	0.00	24313.00	0.00	0.00	0.00	0.00	0.00
27	Uttaranchal	2067.69	0.00	0.00	2000.00	0.00	0.00	826.00	0.00	0.00	0.00	0.00	0.00
28	West Bengal	10867.61	0.00	98.01	7850.00	0.00	0.00	12770.00	0.00	0.00	0.00	0.00	0.00
29	A and N Islands	0.00	0.00	0.00	0.00	0.00	0.00	71.00	0.00	0.00	0.00	0.00	0.00
30	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	6.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	0.00	0.00	0.00	0.00	0.00	0.00	27.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Diu	12.00	0.00	0.00	0.00	0.00	0.00	19.00	0.00	0.00	0.00	0.00	0.00
33	Delhi	161.27	0.00	468.57	0.00	0.00	0.00	408.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	19.98	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
35	Pondicherry	116.46	0.00	58.59	0.00	0.00	0.00	29.00	0.00	0.00	0.00	0.00	0.00
36	NGO's/Other agencies etc.	1097.68	0.00	0.00	0.00	735.00	6000.00	0.00	0.00	2457.00	2332.00	13303.00	2203.00
Total (States/UTs)		156926.00	4428.34	16166.04	84018.00	735.00	6000.00	109683.00	0.00	2457.00	2332.00	13303.00	2203.00

Legend:-

SSA: Sarva Shiksha Abhiyan DPEP: District Primary Education Programme

OB: Operation Blackboard TE: Teacher Education

*Releases to States/UTs Under Centrally Sponsored Schemes during 2002-03 (Plan)
in the Department of Secondary and Higher Education*

Name of the States/UTs	VE	Quality Improvement in Schools	I.C.T. in Schools	I E D C	AIMMP	App. of Lang. Teach.	Dev. of Skt.	National Scholarship Scheme	(Rs. in lakhs)	
									Total CSS	Both Deptts.
1	2	15	16	17	18	19	20	21	22	23
1	Andhra Pradesh	0.00	0.00	0.00	63.32	968.51	143.32	27.51	0.00	35585.76
2	Assam	0.00	0.00	0.00	0.00	0.00	172.19	0.00	0.00	1668.39
3	Assam	0.00	584.59	0.00	0.00	0.00	276.20	2.70	0.00	17845.25

1	2	15	16	17	18	19	20	21	22	23
4	Bihar	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	15053.47
5	Chhattisgarh	0.00	108.60	250.00	0.00	0.00	0.00	0.00	0.00	6632.92
6	Goa	0.00	0.00	125.00	0.00	0.00	0.00	0.00	0.00	205.64
7	Gujarat	467.58	0.00	0.00	798.15	0.00	0.00	0.00	0.00	23072.17
8	Haryana	329.00	0.00	39.30	30.33	0.00	0.00	1.08	0.42	6792.88
9	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	155.42	0.00	3851.52
10	Jammu and Kashmir	0.00	0.00	0.00	0.00	0.00	0.00	2.03	0.00	2000.88
11	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7344.32
12	Karnataka	0.00	500.00	0.00	517.02	0.00	167.05	23.71	0.00	16820.58
13	Kerala	0.00	0.00	0.00	376.73	0.00	95.46	5.96	0.00	6309.67
14	Madhya Pradesh	0.00	0.00	0.00	571.12	205.98	0.00	757.97	0.00	21947.22
15	Maharashtra	0.00	0.00	0.00	140.50	0.00	0.00	14.52	0.00	25677.32
16	Manipur	0.00	0.00	0.00	128.15	0.00	133.45	0.00	0.00	914.44
17	Meghalaya	0.00	0.00	0.00	1.73	0.00	0.00	0.00	0.00	931.59
18	Mizoram	0.00	0.00	0.00	33.58	0.00	273.37	0.00	0.00	2443.32
19	Nagaland	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1935.45
20	Orissa	0.00	0.00	0.00	51.56	0.00	0.00	17.90	0.00	16707.01
21	Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.00	10.00	5841.00
22	Rajasthan	0.00	0.00	0.00	33.66	0.00	0.00	10.53	12.39	28049.55
23	Sikkim	291.48	0.00	72.50	12.35	0.00	0.00	0.00	0.00	861.16
24	Tamil Nadu	0.00	0.00	72.66	0.00	0.00	0.00	44.23	0.00	20436.97
25	Tripura	0.00	0.00	0.00	8.20	45.72	0.00	6.89	0.04	2088.03
26	Uttar Pradesh	375.00	0.00	0.00	0.00	1624.37	0.00	16.78	0.00	72439.82
27	Uttaranchal	0.00	270.00	0.00	0.00	0.00	0.00	0.00	0.00	5163.69
28	West Bengal	0.00	0.00	469.84	47.61	0.00	0.00	23.82	0.00	32126.89
29	A and N Islands	0.00	0.00	0.00	16.49	0.00	0.00	0.00	0.00	87.49
30	Chandigarh	0.00	0.00	0.00	3.34	0.00	0.00	10.00	0.00	19.34

	2	15	16	17	18	19	20	21	22	23
31	D & N Haveli	0.00	10.18	0.00	0.00	0.00	0.00	0.00	0.00	37.18
32	Daman & Diu	0.00	0.00	0.00	0.17	0.00	0.00	0.00	0.23	31.40
33	Delhi	0.00	0.00	0.00	0.00	0.00	0.00	1.57	0.10	1039.51
34	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	19.98
35	Pondicherry	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.51	204.58
36	NGOs/Other agencies etc.	24.94	406.63	1422.70	549.40	0.00	0.00	0.00	0.00	30531.35
	Total (States/UTs)	1488.00	1880.00	2452.00	3384.41	2844.58	1261.04	1122.62	23.69	412817.72

Legend:-

AIMMP: Area Intensive and Madrasa Modernization Programme

VE: Vocational Education

I.C.T.: Information Communication Technologies

I E D C: Integrated Education for Disabled Children

App. of Lang. Teach: Appointment of Language Teachers

Dev. of Skt: Development of Sanskrit.

Releases to States/UTs Under Centrally Sponsored schemes during 2003-04(Plan)
in the Department of Elementary Education and Literacy

Sl. No.	Name of the States/UTs	SSA	T.E	DPEP	Mahila Samaknya	Lok Jumbish	Mid-Day Meal	Shiksha Karmi	Literacy campaigns & OR	Jan Shikshan Sansthan	Continuing Education	Support to NGO's for AE
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Andhra Pradesh	9884.41	1933.35	9000.00	0.00	0.00	19646.00	0.00	0.00	0.00	0.00	0.00
2	Arunachal Pradesh	675.35	90.56	0.00	0.00	0.00	44.00	0.00	0.00	0.00	0.00	0.00
3	Assam	12190.43	593.20	0.00	0.00	0.00	356.00	0.00	0.00	0.00	0.00	0.00
4	Bihar	19515.75	0.00	12833.00	0.00	0.00	497.00	0.00	0.00	0.00	0.00	0.00
5	Chhattisgarh	6589.02	956.73	0.00	0.00	0.00	5743.00	0.00	0.00	0.00	0.00	0.00
6	Goa	0.00	53.64	0.00	0.00	0.00	11.00	0.00	0.00	0.00	0.00	0.00
7	Gujarat	11660.13	494.29	2888.00	0.00	0.00	2274.00	0.00	0.00	0.00	0.00	0.00
8	Haryana	6895.55	326.08	0.00	0.00	0.00	2643.00	0.00	0.00	0.00	0.00	0.00
9	Himachal Pradesh	5462.17	631.69	0.00	0.00	0.00	1428.00	0.00	0.00	0.00	0.00	0.00
10	Jammu and Kashmir	5326.62	20.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
11	Jharkhand	11474.31	0.00	7150.00	0.00	0.00	35.00	0.00	0.00	0.00	0.00	0.00
12	Karnataka	10426.67	1021.49	0.00	0.00	0.00	7980.00	0.00	0.00	0.00	0.00	0.00

(Rs. in lakhs)

1	2	3	4	5	6	7	8	9	10	11	12	13
13	Kerala	4966.00	374.45	0.00	0.00	0.00	3114.00	0.00	0.00	0.00	0.00	0.00
14	Madhya Pradesh	35237.91	1064.20	0.00	0.00	0.00	11128.00	0.00	0.00	0.00	0.00	0.00
15	Maharashtra	20526.67	1049.13	0.00	0.00	0.00	20420.00	0.00	0.00	0.00	0.00	0.00
16	Manipur	500.00	121.14	0.00	0.00	0.00	361.00	0.00	0.00	0.00	0.00	0.00
17	Meghalaya	825.77	20.00	0.00	0.00	0.00	74.00	0.00	0.00	0.00	0.00	0.00
18	Mizoram	1182.37	380.20	0.00	0.00	0.00	33.00	0.00	0.00	0.00	0.00	0.00
19	Nagaland	0.00	295.91	0.00	0.00	0.00	27.00	0.00	0.00	0.00	0.00	0.00
20	Orissa	13453.27	240.03	6138.00	0.00	0.00	6576.00	0.00	0.00	0.00	0.00	0.00
21	Punjab	6492.49	589.25	0.00	0.00	0.00	511.00	0.00	0.00	0.00	0.00	0.00
22	Rajasthan	15627.00	993.54	18500.00	0.00	0.00	8367.00	0.00	0.00	0.00	0.00	0.00
23	Sikkim	269.73	63.14	0.00	0.00	0.00	193.00	0.00	0.00	0.00	0.00	0.00
24	Tamil Nadu	10505.84	548.18	0.00	0.00	0.00	6088.00	0.00	0.00	0.00	0.00	0.00
25	Tripura	2752.39	144.11	0.00	0.00	0.00	511.00	0.00	0.00	0.00	0.00	0.00
26	Uttar Pradesh	34043.30	1661.04	11960.00	0.00	0.00	25429.00	0.00	0.00	0.00	0.00	0.00
27	Uttaranchal	3522.02	787.72	1152.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
28	West Bengal	16748.23	62.50	8140.00	0.00	0.00	13658.00	0.00	0.00	0.00	0.00	0.00
29	A and N Islands	283.96	0.00	0.00	0.00	0.00	69.00	0.00	0.00	0.00	0.00	0.00
30	Chandigarh	224.54	0.00	0.00	0.00	0.00	34.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	447.42	0.00	0.00	0.00	0.00	19.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Diu	0.00	0.00	0.00	0.00	0.00	16.00	0.00	0.00	0.00	0.00	0.00
33	Delhi	1959.62	371.00	0.00	0.00	0.00	158.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	28.31	20.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
35	Pondicherry	141.06	52.30	0.00	0.00	0.00	76.00	0.00	0.00	0.00	0.00	0.00
36	NGO's/Other agencies etc.	3391.69	0.00	0.00	1030.00	12500.00	0.00	1000.00	2499.55	2585.97	14449.77	2450.00
Total (States/UTs)		273230.00	14962.87	77761.00	1030.00	12500.00	137489.00	1000.00	2499.55	2585.97	14449.77	2450.00

Legend:-

SJA: Sarva Shiksha Abhiyan

TE: Teacher Education

DPEP: District Primary Education Programme

Releases to States/UTs Under Centrally Sponsored schemes during 2003-04(Plan)
in the Department of Secondary and Higher Education

		(Rs. in lakhs)												
1	2	14	15	16	17	18	19	20	21	22	23	24		
	Name of the States/UTs	V.E	Quality Improvement in Schools	I.E.D.C	I.C.T. in Schis.	Access with Equity	A.I.M.M.P	App. of Lang. Teach.	Dev. of Skt.	National Scholarship Scheme	Scholarship for Talented Children from Rural Areas	Total CSS Both Depts.		
1	Andhra Pradesh	0.00	0.00	13.05	0.00	0.00	1026.04	92.52	0.00	0.00	0.00	41595.37		
2	Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	128.93	0.00	0.00	0.00	938.84		
3	Assam	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.43	0.00	0.00	13142.06		
4	Bihar	0.00	0.00	0.00	0.00	0.00	79.92	0.00	0.00	0.00	0.00	32925.87		
5	Chhattisgarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	13282.75		
6	Goa	0.00	1.92	0.00	0.00	0.00	0.00	0.00	0.33	0.00	0.00	66.89		
7	Gujarat	0.00	0.00	931.00	0.00	0.00	0.00	0.00	5.40	0.00	0.00	18252.82		
8	Haryana	27.90	0.00	180.67	0.00	0.00	998.62	0.00	3.72	0.00	0.96	11076.50		
9	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	121.44	0.00	0.00	7843.30		
10	Jammu and Kashmir	0.00	0.00	0.00	0.00	0.00	61.68	0.00	0.00	0.00	0.00	5408.30		
11	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	18659.31		
12	Karnataka	0.00	0.00	541.48	0.00	0.00	0.00	252.95	102.35	0.00	0.00	20324.94		
13	Kerala	247.20	348.60	312.00	0.00	0.00	0.00	0.00	730.50	0.00	0.00	10092.75		
14	Madhya Pradesh	0.00	0.00	804.00	0.00	0.00	0.00	0.00	3.58	0.00	0.00	48237.69		
15	Maharashtra	0.00	0.00	84.00	0.00	0.00	0.00	0.00	7.37	0.00	0.00	42067.17		
16	Manipur	47.65	0.00	67.45	0.00	0.00	0.00	80.00	8.44	0.00	0.00	1183.68		
17	Meghalaya	0.00	207.60	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.29	1127.66		
18	Mizoram	8.79	0.88	19.40	0.00	0.00	0.00	300.31	0.00	0.00	0.00	1934.95		
19	Nagaland	0.00	0.00	18.41	0.00	0.00	0.00	184.40	0.00	0.00	0.00	505.72		
20	Orissa	0.00	0.00	87.50	0.00	0.00	168.00	0.00	0.00	0.00	0.00	26662.80		
21	Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.85	0.00	7604.59		
22	Rajasthan	0.00	0.00	39.40	0.00	0.00	0.00	0.00	0.00	0.00	0.00	43526.94		
23	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.85	0.00	0.00	526.72		
24	Tamil Nadu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	8.07	0.00	17130.09		

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
6	Goa		0.00	0.00	0.00	0.00	0.00	0.00	8060.00	0.00	0.00	0.00	0.00	0.00
7	Gujarat		14072.00	1384.11	2297.00	0.00	497.03	0.00	4233.00	0.00	0.00	0.00	0.00	0.00
8	Haryana		12861.55	375.00	0.00	0.00	0.00	0.00	2075.00	0.00	0.00	0.00	0.00	0.00
9	Himachal Pradesh		6144.00	0.00	0.00	0.00	192.47	0.00	247.00	0.00	0.00	0.00	0.00	0.00
10	Jammu and Kashmir		7747.18	0.00	0.00	0.00	4.33	0.00	3083.00	0.00	0.00	0.00	0.00	0.00
11	Jharkhand		16568.50	0.00	7751.00	0.00	4.00	0.00	13317.00	0.00	0.00	0.00	0.00	0.00
12	Karnataka		26280.70	1639.46	0.00	0.00	845.47	0.00	6513.00	0.00	0.00	0.00	0.00	0.00
13	Kerala		8939.00	636.47	0.00	0.00	0.00	0.00	22086.00	0.00	0.00	0.00	0.00	0.00
14	Madhya Pradesh		44608.92	2348.14	0.00	0.00	700.91	0.00	26355.00	0.00	0.00	0.00	0.00	0.00
15	Maharashtra		35489.79	1232.45	0.00	0.00	527.61	0.00	974.00	0.00	0.00	0.00	0.00	0.00
16	Manipur		1225.00	161.00	0.00	0.00	0.00	0.00	2480.00	0.00	0.00	0.00	0.00	0.00
17	Meghalaya		2930.81	149.93	0.00	0.00	13.32	0.00	317.00	0.00	0.00	0.00	0.00	0.00
18	Mizoram		3300.24	322.68	0.00	0.00	0.00	0.00	856.00	0.00	0.00	0.00	0.00	0.00
19	Nagaland		2088.49	322.50	0.00	0.00	0.00	0.00	18081.00	0.00	0.00	0.00	0.00	0.00
20	Orissa		21807.27	555.43	2991.00	0.00	884.02	0.00	3297.00	0.00	0.00	0.00	0.00	0.00
21	Punjab		3040.00	280.80	0.00	0.00	32.55	0.00	20276.00	0.00	0.00	0.00	0.00	0.00
22	Rajasthan		23549.40	1648.07	10500.00	0.00	350.85	0.00	266.00	0.00	0.00	0.00	0.00	0.00
23	Sikkim		1000.25	0.00	0.00	0.00	0.00	0.00	11245.00	0.00	0.00	0.00	0.00	0.00
24	Tamil Nadu		26517.00	2046.01	0.00	0.00	644.39	0.00	1297.00	0.00	0.00	0.00	0.00	0.00
25	Tripura		4703.96	0.00	0.00	0.00	32.54	0.00	2134.00	0.00	0.00	0.00	0.00	0.00
26	Uttar Pradesh		87761.00	2453.87	9489.00	0.00	676.03	0.00	41188.00	0.00	0.00	0.00	0.00	0.00
27	Uttaranchal		9144.70	0.00	1310.00	0.00	291.11	0.00	29701.00	0.00	0.00	0.00	0.00	0.00
28	West Bengal		46024.36	205.00	6291.00	0.00	711.43	0.00	12.00	0.00	0.00	0.00	0.00	0.00
29	A and N Islands		272.58	0.00	0.00	0.00	0.00	0.00	41.00	0.00	0.00	0.00	0.00	0.00
30	Chandigarh		447.95	0.00	0.00	0.00	0.00	0.00	42.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli		111.91	0.00	0.00	0.00	0.00	0.00	11.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Diu		0.00	0.00	0.00	0.00	0.00	0.00	1370.00	0.00	0.00	0.00	0.00	0.00

	1	2	15	16	17	18	19	20	21	22	23	24	25
11 Jharkhand			0.00	0.00	0.00	0.00	0.00	0.00	7.80	0.00	0.00	0.00	37648.30
12 Karnataka			0.00	0.00	772.91	389.52	0.00	0.00	406.60	0.00	0.00	0.00	36846.66
13 Kerala			1425.00	0.00	337.38	0.00	0.00	0.00	10.20	0.00	0.00	0.00	33436.05
14 Madhya Pradesh			0.00	0.00	118.57	0.00	0.00	478.84	1.80	285.51	0.00	23.24	74920.83
15 Maharashtra			0.00	0.00	123.02	0.00	0.00	0.00	88.74	0.00	0.00	15.95	38451.56
16 Manipur			0.00	0.00	116.34	0.00	0.00	0.00	0.00	0.00	0.00	1.33	3983.67
17 Meghalaya			0.00	0.00	1.64	0.00	0.00	0.00	0.00	0.00	0.00	0.33	3413.03
18 Mizoram			150.00	64.37	61.46	0.00	0.00	0.00	330.82	0.00	0.00	0.00	5087.57
19 Nagaland			0.00	0.00	7.98	0.00	0.00	0.00	164.00	0.00	0.00	0.00	20663.97
20 Orissa			0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.17	0.00	0.00	29562.89
21 Punjab			0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.00	0.00	23641.35
22 Rajasthan			0.00	0.00	67.55	0.00	0.00	0.00	5.40	0.00	0.00	0.00	36387.07
23 Sikkim			0.00	0.00	0.00	0.00	0.00	0.00	0.00	43.83	0.00	0.00	12289.08
24 Tamil Nadu			0.00	0.00	0.00	0.00	0.00	0.72	1.20	4.95	0.00	0.00	30511.27
25 Tripura			66.68	0.00	0.00	0.00	0.00	45.72	0.00	12.78	1.28	0.01	6996.95
26 Uttar Pradesh			0.00	0.00	0.00	0.00	0.00	1229.72	34.80	29.04	8.42	0.00	142849.88
27 Uttaranchal			0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	40446.81
28 West Bengal			0.00	0.00	164.64	0.00	0.00	0.00	63.60	0.00	0.00	0.00	53472.03
29 A and N Islands			0.00	0.00	7.85	0.00	0.00	0.00	0.60	0.00	0.00	0.00	322.03
30 Chandigarh			0.00	0.00	0.00	0.00	0.00	0.72	0.00	3.34	0.00	0.00	494.01
31 D & N Haveli			0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	122.91
32 Daman & Diu			0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.03	0.21	1370.24
33 Delhi			0.00	0.00	5.28	0.00	0.00	0.00	0.60	4.56	0.00	0.26	610.68
34 Lakshadweep			0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.03
35 Pondichery			0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.24	0.10	0.10	1229.97
36 NGO's/Other agencies etc.			4.54	457.28	1107.04	1021.58	372.36	0.00	0.00	202.39	0.00	0.00	38107.54
Total (States/UTs)			2813.69	521.65	3657.51	1938.69	372.36	2205.72	1467.49	751.99	21.81	42.40	831442.08

Legends

AIMMP: Area Intensive and Madrasa Modernization Programme
 VE: Vocational Education in Secondary Education
 I.C.T.: Information Communication Technologies

I E D C: Integrated Education for Disabled Children
 App. of Lang. Teach: Appointment of Language Teachers
 Dev. of Skil.: Development of Sanskrit.

**Releases to States/UTs Under Centrality Sponsored Schemes during 2005-06(Plan)
in the Department of Elementary Education and Literacy**

Sl. No.	Name of the States/UTs	(Rs. in lakhs)										
		SSA	T.E	DPEP	Mid-Day Meal	Mahila Samakhya	KGBV	Shiksha Karmi	Literacy campaigns & OR	Jan Shikshan Sansthan	Continuing Education	Support to NGO's for AE
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Andhra Pradesh	37999.00	496.20	1000.00	21201.44	0.00	2679.73	0.00	0.00	0.00	0.00	0.00
2	Arunachal Pradesh	4442.51	420.40	0.00	401.90	0.00	258.29	0.00	0.00	0.00	0.00	0.00
3	Assam	13850.00	675.67	0.00	10885.25	0.00	350.10	0.00	0.00	0.00	0.00	0.00
4	Bihar	32399.56	0.00	6000.00	36782.62	0.00	2794.69	0.00	0.00	0.00	0.00	0.00
5	Chhattisgarh	30184.39	0.00	0.00	9675.89	0.00	766.77	0.00	0.00	0.00	0.00	0.00
6	Goa	728.12	0.00	0.00	177.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Gujarat	15084.84	227.20	795.10	10526.76	0.00	326.76	0.00	0.00	0.00	0.00	0.00
8	Haryana	10196.55	0.00	0.00	4050.12	0.00	182.18	0.00	0.00	0.00	0.00	0.00
9	Himachal Pradesh	7614.66	0.00	0.00	2196.75	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	Jammu and Kashmir	18530.65	0.00	0.00	1542.56	0.00	186.25	0.00	0.00	0.00	0.00	0.00
11	Jharkhand	28568.50	0.00	6145.00	13162.89	0.00	4083.03	0.00	0.00	0.00	0.00	0.00
12	Karnataka	28303.78	2101.85	0.00	14726.33	0.00	1584.17	0.00	0.00	0.00	0.00	0.00
13	Kerala	5999.00	496.16	0.00	4476.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00
14	Madhya Pradesh	77173.12	1839.74	0.00	26197.07	0.00	1769.32	0.00	0.00	0.00	0.00	0.00
15	Maharashtra	50235.31	50.00	0.00	13563.88	0.00	0.00	0.00	0.00	0.00	0.00	0.00
16	Manipur	3208.44	601.52	0.00	915.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00
17	Meghalaya	1921.00	381.30	0.00	1600.93	0.00	12.47	0.00	0.00	0.00	0.00	0.00
18	Mizoram	2559.15	440.21	0.00	290.97	0.00	33.98	0.00	0.00	0.00	0.00	0.00
19	Nagaland	2323.01	592.58	0.00	550.17	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Orissa	32792.50	822.19	2706.50	7304.96	0.00	2114.09	0.00	0.00	0.00	0.00	0.00
21	Punjab	14683.89	1644.34	0.00	1774.16	0.00	14.70	0.00	0.00	0.00	0.00	0.00
22	Rajasthan	60313.43	2434.69	12552.42	17410.58	0.00	1272.29	0.00	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9	10	11	12	13
23	Sikkim	1062.50	0.00	0.00	463.87	0.00	0.00	0.00	0.00	0.00	0.00	0.00
24	Tamil Nadu	35329.53	0.00	0.00	13646.96	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25	Tripura	7070.19	6.73	0.00	1688.40	0.00	131.40	0.00	0.00	0.00	0.00	0.00
26	Uttar Pradesh	182799.00	4971.48	17942.00	51277.82	0.00	3768.59	0.00	0.00	0.00	0.00	0.00
27	Uttaranchal	10004.00	1617.39	5651.00	2982.43	0.00	0.00	0.00	0.00	0.00	0.00	0.00
28	West Bengal	34199.79	630.01	3790.00	45464.52	0.00	34.08	0.00	0.00	0.00	0.00	0.00
29	A and N Islands	163.00	0.00	0.00	40.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00
30	Chandigarh	350.00	0.00	0.00	172.87	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	0.00	0.00	0.00	89.47	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Diu	111.91	0.00	0.00	50.81	0.00	0.00	0.00	0.00	0.00	0.00	0.00
33	Delhi	1100.00	600.00	0.00	3093.85	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	0.00	0.00	0.00	20.30	0.00	0.00	0.00	0.00	0.00	0.00	0.00
35	Pondicherry	529.40	0.00	0.00	128.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00
36	NGO's/Societies/ Other agencies etc.	5069.27	0.00	0.00	0.00	1900.00	0.00	650.00	3029.75	4208.42	14909.01	1486.02
Total (States/UTs)		759840.00	21049.66	56482.02	318512.87	1900.00	22362.89	650.00	3029.75	4208.42	14909.01	1486.02

Legend:-

SSA: Sarva Shiksha Abhiyan

KGBV: Kasturba Gandhi Balika Vidyalyaya

TE: Teacher Education

DPEP: District Primary Education Programme

NPEGL: National Programme for Education of Girls at Elementary Education

Releases to States/UTs Under Centrality Sponsored Schemes during 2005-06(Plan)
in the Department of Secondary and Higher Education

Sl. No.	Name of the States/UTs	V/E	Quality Improvement in Schools	I E D C	ICT in Schls.	Access with Equity	AIMMP	App. of Lang. Teach.	Dev. of Skt.	National Merit Scholarship	(Rs. in lakhs)	
											Total CSS	Both Depts.
1	2	14	15	16	17	18	19	20	21	22	23	23
1	Andhra Pradesh	0.00	0.00	0.00	0.00	0.00	1035.20	125.48	0.00	57.00	64594.05	
2	Arunachal Pradesh	0.00	0.00	0.00	444.81	0.00	0.00	204.00	0.00	2.99	6174.90	

	1	2	14	15	16	17	18	19	20	21	22	23
3 Assam		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.68	25791.70
4 Bihar		0.00	0.00	0.00	54.37	0.00	0.00	79.92	0.00	0.00	0.00	78111.16
5 Chhattisgarh		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	25.36	19.56	40671.97
6 Goa		0.00	0.00	0.00	0.00	292.50	0.00	0.00	0.00	0.00	1.44	1199.08
7 Gujarat		0.00	0.00	0.00	690.66	0.00	0.00	0.00	0.00	0.00	71.55	27722.87
8 Haryana		24.52	0.00	0.00	41.56	230.50	0.00	0.00	0.00	5.28	48.25	14778.96
9 Himachal Pradesh		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	269.40	1.43	10082.24
10 Jammu and Kashmir		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.94	20271.40
11 Jharkhand		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.24	51987.66
12 Karnataka		0.00	0.00	0.00	0.00	1200.00	0.00	0.00	665.60	0.00	0.00	48581.73
13 Kerala		0.00	0.00	0.00	499.02	312.50	0.00	59.04	0.00	10.80	0.00	11792.61
14 Madhya Pradesh		0.00	0.00	0.00	1496.72	0.00	0.00	384.00	27.48	407.98	47.13	109342.56
15 Maharashtra		0.00	0.00	0.00	77.50	0.00	0.00	3.16	0.00	2.46	68.10	64000.41
16 Manipur		20.12	0.00	0.00	9.79	0.00	0.00	0.00	0.00	0.00	3.27	4758.23
17 Meghalaya		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.36	3918.06
18 Mizoram		536.00	0.00	0.00	50.27	150.00	0.00	0.00	484.00	0.00	1.24	4547.82
19 Nagaland		0.00	0.00	0.00	4.18	319.59	0.00	0.00	0.00	0.00	3.30	3792.83
20 Orissa		0.00	0.00	0.00	0.00	0.00	0.00	168.96	0.00	33.48	93.13	46035.80
21 Punjab		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	18117.09
22 Rajasthan		0.00	0.00	0.00	102.04	53.26	0.00	0.00	0.00	83.17	30.95	94252.83
23 Sikkim		454.05	0.00	0.00	0.00	270.00	0.00	0.00	0.00	46.14	0.03	2296.59
24 Tamil Nadu		0.00	0.00	0.00	0.00	2.10	0.00	0.00	0.00	0.00	51.59	49030.18
25 Tripura		0.00	0.00	0.00	0.00	0.00	0.00	45.72	0.00	5.50	3.50	8951.44

	1	2	3	4	5	6	7	8	9	10	11	12
33	Delhi		4230.24	518.70	0.00	844.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep		87.47	0.00	0.00	1.00	0.00	0.00	0.00	0.00	0.00	0.00
35	Pondicherry		0.00	81.29	0.00	202.00	0.00	0.00	0.00	0.00	0.00	0.00
36	NGO's/Societies Other agencies etc.		4935.09	3.26	0.00	0.00	2575.00	0.00	2585.70	4047.87	12264.17	1580.82
	Total (States/UTs)		1088655.00	17969.99	10000.00	523308.00	2575.00	11633.02	2585.70	4047.87	12264.17	1580.82

Legend:-

SSA: Sarva Shiksha Abhiyan KGBV: Kasturba Gandhi Balika Vidyalaya

TE: Teacher Education DPEP: District Primary Education Programme

Releases to States/UTs Under Centrally Sponsored Schemes during 2006-07(Plan)
In the Department of Secondary and Higher Education

	Name of the States/UTs	V.E	I E D C	I C T in Schls.	Access with Equity	AIMMP	App. of Lang. Teach.	Dev. of Skt.	National Scholarship Scheme	(Rs. in lakhs)	
										Total CSS	Both Depts.
1	2	13	14	15	16	17	18	19	20	21	21
1	Andhra Pradesh	0.00	201.61	200.28	0.00	712.85	372.21	2.19	0.00	0.00	87179.70
2	Arunachal Pradesh	0.00	0.00	267.26	0.00	0.00	204.00	0.00	0.15	0.00	10579.22
3	Assam	0.00	0.00	0.00	0.00	0.00	248.90	25.34	0.00	0.00	81887.58
4	Bihar	0.00	0.00	0.00	0.00	0.00	0.00	21.41	75.60	0.00	158001.84
5	Chhattisgarh	0.00	0.00	247.70	0.00	242.92	0.00	0.00	30.17	0.00	66709.43
6	Goa	0.00	0.00	0.00	0.00	0.00	0.00	2.75	2.73	0.00	1007.80
7	Gujarat	0.00	1302.46	0.00	0.00	0.00	0.00	7.62	110.82	0.00	36407.08
8	Haryana	0.00	0.00	250.00	0.00	0.00	0.00	2.64	24.56	0.00	31887.88
9	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	10.74	0.00	10661.49
10	Jammu and Kashmir	0.00	0.00	0.00	0.00	12.60	0.00	0.00	0.00	0.00	28035.97
11	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	67334.00
12	Karnataka	0.00	1606.01	1200.00	0.00	77.41	313.21	2.56	88.51	0.00	82850.76
13	Kerala	0.00	406.68	312.50	0.00	338.91	0.00	0.00	0.00	0.00	14067.10

1	2	13	14	15	16	17	18	19	20	21
14	Madhya Pradesh	0.00	0.00	0.00	0.00	287.69	0.00	560.18	48.71	163208.26
15	Maharashtra	0.00	339.24	0.00	0.00	0.00	0.00	0.00	65.94	99166.81
16	Manipur	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.62	1743.56
17	Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7328.47
18	Mizoram	0.00	53.14	0.00	0.00	0.00	1292.38	0.00	0.00	5694.09
19	Nagaland	0.00	7.72	443.21	0.00	0.00	143.00	0.00	6.60	4993.01
20	Orissa	0.00	0.00	0.00	0.00	189.84	0.00	80.00	51.62	79082.54
21	Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	19478.32
22	Rajasthan	0.00	16.46	0.00	0.00	0.00	0.00	0.00	53.15	110704.21
23	Sikkim	250.00	11.07	0.00	0.00	0.00	0.00	81.33	0.00	1533.54
24	Tamil Nadu	0.00	148.02	0.00	0.00	0.00	0.00	0.72	77.56	55562.16
25	Tripura	0.00	12.00	603.00	0.00	45.72	0.00	12.46	5.46	8770.65
26	Uttar Pradesh	0.00	0.00	0.00	0.00	2481.96	0.00	11.00	59.02	296296.33
27	Uttaranchal	0.00	0.00	0.00	0.00	109.03	0.00	0.72	0.00	23943.03
28	West Bengal	0.00	450.60	0.00	0.00	0.00	0.00	19.31	0.00	102287.49
29	A and N Islands	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	466.62
30	Chandigarh	0.00	0.00	35.20	0.00	0.72	0.00	0.00	0.00	435.92
31	D & N Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	192.00
32	Daman & Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.32	25.32
33	Delhi	0.00	14.45	0.00	0.00	0.00	0.00	0.00	3.92	5711.31
34	Lakshadweep	0.00	0.00	8.40	0.00	0.00	0.00	0.00	0.00	96.87
35	Pondicherry	15.53	5.55	34.47	0.00	0.00	0.00	0.00	0.00	338.84
36	NGO's/Societies Other agencies etc.	0.00	553.60	0.00	299.34	0.00	0.00	497.49	0.00	29342.34
Total (States/UTs)		265.53	5128.61	3602.02	299.34	4499.65	2573.70	1327.72	717.20	1693093.34

Legends

AIMMP: Area Intensive and Madrasa Modernization Programme

VE: Vocational Education in Secondary Education

I.C.T.: Information Communication Technologies

I E D C: Integrated Education for Disabled Children

App. of Lang. Teach: Appointment of Language Teachers

Dev. of Sikt.: Development of Sanskrit.

*[English]***Modernisation of Tea Factories**

3246. SHRI M.K. SUBBA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has adopted a scheme for improving the quality of Tea through modernisation of tea processing factories and setting up new factories for green tea production and classification of organic tea;

(b) if so, the details thereof;

(c) the allocations proposed to be made for modernization of tea factories during the current financial year; and

(d) the steps taken so far in implementation of the scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) Yes, Sir. A scheme namely "Tea Quality Upgradation and Product Diversification Scheme" is being implemented by Tea Board for the purpose.

(b) Among others, the scheme provides for subsidy @ 25% of the cost of the machinery for processing and value addition of tea by the tea manufacturers. In the case of machinery for production of orthodox tea in 100 CTC factories and factories set up by Self Help Groups the subsidy @ 40% of the cost of machinery would be provided. The scheme also provides for subsidy @ 50% subject to a ceiling of Rs. 1 lakh for quality and organic certification.

(c) Rs. 50 crores has been allocated under the scheme during the year 2008-09.

(d) The scheme was first launched during the 10th Five Year Plan and it is being continued during the 11th Plan period as well. The Scheme has been well received by the industry and there has been a qualitative improvement in the manufacturing of tea in many factories that have availed the financial assistance under the scheme. During X Plan period an expenditure of about Rs. 65 crore was incurred under the scheme.

Cyber Police Stations

3247. SHRI G.M. SIDDESWARA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any scheme to

assist the State Governments proposing/willing to establish Cyber Police Stations;

(b) if so, the details thereof; and

(c) the States which have established Cyber Police Stations so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL: (a) to (c) "Police" being a State subject, it is primarily the concern of the State Governments to modernize their police forces and to establish cyber police stations for cyber crime investigation. However, in order to supplement the efforts of the State Governments towards modernizing their police forces, the Central Government is implementing a Non-Plan Scheme for Modernization of State Police Forces. The focus of the Scheme is on strengthening the police infrastructure at the cutting edge level by way of construction of police stations, equipping the police stations with the required mobility, modern weaponry, communication equipments, forensic set-up, police housing, computerization etc. Ministry of Home Affairs does not maintain data regarding Cyber Police Stations established by State Governments.

*[Translation]***Vocational Courses for Minimum Competency**

3248.- SHRI HANSRAJ G. AHIR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Maharashtra Government has submitted proposal to the Union Government for grants for introducing Minimum Competency Vocational Courses (MCVC) in the State;

(b) if so, the details thereof; and

(c) the time by when this proposal is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) A proposal from Government of Maharashtra was received in the year 2004 for introduction of Minimum Competency Vocational Courses (MCVC) in the state. The proposal was not approved for want of clarifications from the State Government.

*[English]***Automatic Weather Stations**

3249. SHRI E.G. SUGAVANAM: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the IMD has any proposal to set up Automatic Weather Stations (AWS) and Telemetry Stations of monitor the seismic activity in various parts of the country, particularly in Tamil Nadu;

(b) if so, the details of locations identified for the same; and

(c) the time by when it is likely to be set up?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) to (c) Yes, Sir. India Meteorological Department (IMD) has already installed 125 Automatic Weather Stations (AWS) all over india out of which 11 are in Tamil Nadu as per enclosed Statement. Under the phase 1 of the IMDs

modernisation scheme, additional 550 AWS will be set up all over India by the end of 2009, out of which 63 will be installed in Tamil Nadu. Locations for AWS network are being worked out.

IMD currently operates a seismic telemetry network of 71 stations in the country. During the 11th plan period, additional 120 seismic telemetry stations are proposed. Locations for seismic telemetry network are being worked out.

At present, 3 seismic observatories are functional at Chennai, Kodaikanal and Salem in Tamil Nadu. 3 more observatories at Ramanathapuram, Tiruchirapalli and Kiranur are proposed during the 11th plan.

Statement

List of 125 Automatic Weather Stations

1. Pune	21. Khadakvasla	41. Chandigarh
2. Ahmedabad	22. Ratnagiri	42. Leh
3. Mumbai (Santa Cruz)	23. Rajkot	43. Jodhpur
4. Mumbai (Colaba)	24. Rahuri	44. Chennai (TN)
5. Kuch-Mandvi	25. Lonavia	45. Krishnapattinam
6. Dwarka	26. Indore	46. Chirala
7. Mahuva	27. Hoshangabad	47. Peddapuram
8. Diu	28. Nagpur	48. Pondicherry (TN)
9. Murud	29. Raipur	49. Aduthurai (TN)
10. Devgad	30. Gwalior	50. Bhimunipattinam
11. Dapoli	31. Bhopal	51. Kavali
12. Jakhau	32. New Delhi	52. Tuni
13. Mangrol	33. Srinagar	53. Sriharikota
14. Bhuj	34. Bikaner	54. Icchapuram
15. Kandla	35. Hafumangarh	55. Tindivanam (TN)
16. Anand	36. Purulia	56. Chidambaram (TN)
17. Rajgurunagar	37. Ranchi	57. Darsi
18. Dindori	38. Dhanbad	58. Narsapur
19. Antarctica	39. Mashobra	59. Karaikal (TN)
20. Goa	40. Gurgaon	60. Tirumala

61. Kalavai (TN)	83. Minicoy	105. Port Blair
62. Bidar	84. Neyyoor (TN)	106. Guwahati
63. Bellary	85. Kolkata	107. Hengbung
64. Warangal *	86. Raidighi	108. Lengpui
65. Bangalore	87. Canning	109. Jaisalmer
66. Thiruvananthapuram	88. Kakdwip	110. Barout
67. Hassan	89. Nimpara	111. Lucknow
68. Tavanur	90. Rambha	112. Kanpur
69. Kayamkulam	91. Bramhagiri	113. Rani Chawri
70. Agumbe	92. Chandipur	114. Purola
71. Kottankkara	93. Basudevpur	115. Paliakalan
72. Brahmavar	94. Nimpith	116. Dehradun
73. Thiruchendur (TN)	95. Darjeeling	117. Hyderabad
74. Adiramapattinam (TN)	96. Birpur	118. Khejuri
75. Ramanathapuram (TN)	97. Hasimara	119. Chamoli
76. Pilicode	98. Bonaigarh	120. Uttar Kashi
77. Sultanpur	99. Bagha	121. Mukteshwar
78. Joshimath	100. Gangtok	122. Jhunjhunu
79. Rudra Prayag	101. Patna	123. Varanasi
80. Agra	102. Bhubaneshwar	124. Kapurthala
81. Mathura	103. Nawapada	125. Jaipur
82. Bharatpur	104. Sagar Island	

Allocation for Education

3250. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the amount provided for education to various State Governments under various schemes/programmes during each of the last three years, scheme-wise and State/Union Territory-wise;

(b) whether the sanctioned amount has been utilized by the State Governments/Union Territories for the purpose for which it was provided;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The amount provided for education to various State Governments under various centrally sponsored schemes administered by the Ministry of Human Resource Development for the last three years during 2004-05 to 2006-07 is given in the enclosed Statements.

(b) to (d) Grants are released to the State Government keeping in view the proposals received, availability of resources and progress of utilisation of funds earlier released under each scheme.

Statement-I

(Rs. in lakhs)

Sl. No.	Name of the States/UTs	SSA	T.E.	DPEP	Mahila Samakhya	KGBV	Lok Jumbish	Mid-Day Meal	Shiksha Karmi	Literacy campaigns & OR	Jan Shiksha Sansthan	Continuing Education	Support to NGO's for AE
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Andhra Pradesh	28000.00	1841.81	15500.00	0.00	1823.77	0.00	21645.00	0.00	0.00	0.00	0.00	0.00
2	Andhral Pradesh	3008.00	0.00	0.00	0.00	210.74	0.00	311.00	0.00	0.00	0.00	0.00	0.00
3	Assam	20654.00	1083.49	0.00	0.00	0.00	0.00	8105.00	0.00	0.00	0.00	0.00	0.00
4	Bihar	31970.56	0.00	3700.00	0.00	4.00	0.00	20909.00	0.00	0.00	0.00	0.00	0.00
5	Chhattisgarh	207876.76	1018.16	0.00	0.00	810.33	0.00	10458.00	0.00	0.00	0.00	0.00	0.00
6	Goa	0.00	0.00	0.00	0.00	0.00	0.00	8060.00	0.00	0.00	0.00	0.00	0.00
7	Gujarat	14072.00	1384.11	2297.00	0.00	497.03	0.00	4233.00	0.00	0.00	0.00	0.00	0.00
8	Haryana	12881.55	375.00	0.00	0.00	0.00	0.00	2075.00	0.00	0.00	0.00	0.00	0.00
9	Himachal Pradesh	6144.00	0.00	0.00	0.00	192.47	0.00	247.00	0.00	0.00	0.00	0.00	0.00
10	Jammu and Kashmir	7747.18	0.00	0.00	0.00	4.33	0.00	3083.00	0.00	0.00	0.00	0.00	0.00
11	Jharkhand	16568.50	0.00	7751.00	0.00	4.00	0.00	13317.00	0.00	0.00	0.00	0.00	0.00
12	Karnataka	26280.70	1638.46	0.00	0.00	845.47	0.00	6513.00	0.00	0.00	0.00	0.00	0.00
13	Kerala	8939.00	636.47	0.00	0.00	0.00	0.00	22088.00	0.00	0.00	0.00	0.00	0.00
14	Madhya Pradesh	44608.92	2348.14	0.00	0.00	700.81	0.00	26355.00	0.00	0.00	0.00	0.00	0.00
15	Maharashtra	35489.79	1232.45	0.00	0.00	527.61	0.00	974.00	0.00	0.00	0.00	0.00	0.00
16	Manipur	1225.00	161.00	0.00	0.00	0.00	0.00	2480.00	0.00	0.00	0.00	0.00	0.00
17	Meghalaya	2930.81	149.93	0.00	0.00	13.32	0.00	317.00	0.00	0.00	0.00	0.00	0.00
18	Mizoram	3300.24	322.68	0.00	0.00	0.00	0.00	858.00	0.00	0.00	0.00	0.00	0.00
19	Nagaland	2086.49	322.50	0.00	0.00	0.00	0.00	18081.00	0.00	0.00	0.00	0.00	0.00
20	Orissa	21807.27	555.43	2991.00	0.00	884.02	0.00	3297.00	0.00	0.00	0.00	0.00	0.00
21	Punjab	3040.00	280.80	0.00	0.00	32.55	0.00	20276.00	0.00	0.00	0.00	0.00	0.00
22	Rajasthan	23549.40	1648.07	10500.00	0.00	350.65	0.00	266.00	0.00	0.00	0.00	0.00	0.00
23	Sikkim	1000.25	0.00	0.00	0.00	0.00	0.00	11245.00	0.00	0.00	0.00	0.00	0.00

1	2	3	4	5	6	7	8	9	10	11	12	13	14
24	Tamil Nadu	26517.00	2046.01	0.00	0.00	644.39	0.00	1297.00	0.00	0.00	0.00	0.00	0.00
25	Tripura	4703.96	0.00	0.00	0.00	32.54	0.00	2134.00	0.00	0.00	0.00	0.00	0.00
26	Uttar Pradesh	87761.00	2453.87	9469.00	0.00	676.03	0.00	41188.00	0.00	0.00	0.00	0.00	0.00
27	Uttaranchal	9144.70	0.00	1310.00	0.00	291.11	0.00	29701.00	0.00	0.00	0.00	0.00	0.00
28	West Bengal	46024.36	205.00	6291.00	0.00	711.43	0.00	12.00	0.00	0.00	0.00	0.00	0.00
29	A and N Islands	272.58	0.00	0.00	0.00	0.00	0.00	41.00	0.00	0.00	0.00	0.00	0.00
30	Chhattisgarh	447.95	0.00	0.00	0.00	0.00	0.00	42.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	111.91	0.00	0.00	0.00	0.00	0.00	11.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Diu	0.00	0.00	0.00	0.00	0.00	0.00	1370.00	0.00	0.00	0.00	0.00	0.00
33	Delhi	0.00	540.00	0.00	0.00	0.00	0.00	60.00	60.00	0.00	0.00	0.00	0.00
34	Lakshadweep	12.03	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
35	Pondicherry	225.53	0.00	0.00	0.00	0.00	0.00	1004.00	0.00	0.00	0.00	0.00	0.00
36	NGO's/Other agencies etc.	2660.85	0.00	0.00	1475.00	0.00	2941.00	0.00	5204.00	2539.14	2782.07	15546.47	1793.82
Total (States/UTs)		513975.29	20253.38	59809.00	1475.00	9256.60	2841.00	282053.00	5204.00	2539.14	2782.07	15546.47	1793.82

Legend:-

SSA: Sarva Shiksha Abhiyan

KGBV: Kasturba Gandhi Balika Vidyalaya

DPEP: District Primary Education Programme

TE: Teacher Education

Statement-II

Name of the States/UTs	VE	Quality Improvement in Schools	I E D C	I C T in Schls.	Access with Equity	AIMMP	App. of Lang. Teach.	Dev. of Skt.	National Scholarship Scheme	Scholarship for Talented Children from Rural Areas	(Rs. in lakhs)	
											Total CSS Both	Deppts.
1	2	15	16	17	18	19	20	21	22	23	24	25
1	Andhra Pradesh	500.55	0.00	0.00	527.59	0.00	0.00	120.40	0.00	0.00	0.00	69959.12
2	Andhra Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	198.13	0.00	0.00	0.00	3728.87
3	Assam	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	29852.49
4	Bihar	0.00	0.00	0.00	0.00	0.00	0.00	43.20	0.00	0.00	0.00	59626.76
5	Chhattisgarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.24	0.00	0.00	33073.49

1	2	15	16	17	18	19	20	21	22	23	24	25
6	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.34	8080.34
7	Gujarat	0.00	0.00	785.87	0.00	0.00	0.00	8.40	33.13	0.00	0.00	23290.54
8	Haryana	67.23	0.00	0.00	0.00	0.00	450.00	1.20	0.00	0.00	0.63	15850.61
9	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	103.81	0.00	0.00	6687.28
10	Jammu and Kashmir	599.69	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11434.20
11	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	7.80	0.00	0.00	0.00	37648.30
12	Karnataka	0.00	0.00	772.91	389.52	0.00	0.00	406.60	0.00	0.00	0.00	36846.66
13	Kerala	1425.00	0.00	337.98	0.00	0.00	0.00	10.20	0.00	0.00	0.00	33436.05
14	Madhya Pradesh	0.00	0.00	118.57	0.00	0.00	478.84	1.80	285.51	0.00	23.24	74920.83
15	Maharashtra	0.00	0.00	123.02	0.00	0.00	0.00	88.74	0.00	0.00	15.95	38451.56
16	Manipur	0.00	0.00	116.34	0.00	0.00	0.00	0.00	0.00	0.00	1.33	3983.67
17	Meghalaya	0.00	0.00	1.64	0.00	0.00	0.00	0.00	0.00	0.00	0.33	3413.03
18	Mizoram	150.00	64.37	61.46	0.00	0.00	0.00	330.82	0.00	0.00	0.00	5087.57
19	Nagaland	0.00	0.00	7.98	0.00	0.00	0.00	164.00	0.00	0.00	0.00	20863.97
20	Orissa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.17	0.00	0.00	29562.89
21	Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.00	0.00	23641.35
22	Rajasthan	0.00	0.00	67.55	0.00	0.00	0.00	5.40	0.00	0.00	0.00	36387.07
23	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	43.83	0.00	0.00	12289.08
24	Tamil Nadu	0.00	0.00	0.00	0.00	0.00	0.72	1.20	4.95	0.00	0.00	30511.27
25	Tripura	66.68	0.00	0.00	0.00	0.00	45.72	0.00	12.78	1.26	0.01	6896.95
26	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	1229.72	34.80	29.04	8.42	0.00	142949.88
27	Uttaranchal	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	40446.81
28	West Bengal	0.00	0.00	164.64	0.00	0.00	0.00	63.60	0.00	0.00	0.00	53472.03
29	A and N Islands	0.00	0.00	7.85	0.00	0.00	0.00	0.60	0.00	0.00	0.00	322.03
30	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.72	0.00	3.34	0.00	0.00	494.01
31	D & N Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	122.91
32	Daman & Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.03	0.21	1370.24
33	Delhi	0.00	0.00	5.26	0.00	0.00	0.00	0.60	4.56	0.00	0.26	610.68
34	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.03
35	Pondicherry	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.24	0.10	0.10	1229.97

	1	2	3	4	5	6	7	8	9	10	11	12	13
19	Nagaland	2323.01	592.58	0.00	550.17	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Orissa	32792.50	822.19	2706.50	7304.95	0.00	2114.09	0.00	0.00	0.00	0.00	0.00	0.00
21	Punjab	14683.89	1844.34	0.00	1774.16	0.00	14.70	0.00	0.00	0.00	0.00	0.00	0.00
22	Rajasthan	60313.43	2434.69	12552.42	17410.58	0.00	1272.29	0.00	0.00	0.00	0.00	0.00	0.00
23	Sikkim	1062.50	0.00	0.00	463.87	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
24	Tamil Nadu	35329.53	0.00	0.00	13646.96	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25	Tripura	7070.19	6.73	0.00	1688.40	0.00	131.40	0.00	0.00	0.00	0.00	0.00	0.00
26	Uttar Pradesh	182799.00	4971.48	17842.00	51277.82	0.00	3768.59	0.00	0.00	0.00	0.00	0.00	0.00
27	Uttaranchal	10004.00	1617.39	5851.00	2962.43	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
28	West Bengal	34199.79	630.01	3790.00	45464.52	0.00	34.08	0.00	0.00	0.00	0.00	0.00	0.00
29	A and N Islands	163.00	0.00	0.00	40.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
30	Chandigarh	350.00	0.00	0.00	172.87	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	0.00	0.00	0.00	89.47	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Diu	111.91	0.00	0.00	50.81	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
33	Delhi	1100.00	600.00	0.00	3093.85	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	0.00	0.00	0.00	20.30	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
35	Pondicherry	529.40	0.00	0.00	128.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
36	NGOs/Societies/ Other agencies etc.	5099.27	0.00	0.00	0.00	1900.00	0.00	0.00	650.00	3029.75	4208.42	14909.01	1486.02
Total (States/UTs)		756840.00	21049.66	56482.02	318512.87	1900.00	22362.89	650.00	3029.75	4208.42	14909.01	1486.02	

Legend:-

SSA: Sarva Shiksha Abhiyan KGBV: Kasturba Gandhi Balika Vidyalaya
 DE: Teacher Education DPEP: District Primary Education Programme
 NPEGL: National Programme for Education of Girls at Elementary Education

Statement-IV

Sl. No.	Name of the States/UTs	V E	Quality Improvement in Schools	I E D C	I C T in Schls.	Access with Equity	AIMMP	App. of Lang. Teach.	Dev. of Skt.	National Merit Scholarship	Total CSS Both Depts.
1	2	14	15	16	17	18	19	20	21	22	23
1	Andhra Pradesh	0.00	0.00	0.00	0.00	0.00	1035.20	125.48	0.00	57.00	64594.05
2	Arunachal Pradesh	0.00	0.00	0.00	444.81	0.00	0.00	204.00	0.00	2.99	6174.90

(Rs. in lakhs)

1	2	14	15	16	17	18	19	20	21	22	23
3	Assam	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.68	25791.70
4	Bihar	0.00	0.00	54.37	0.00	0.00	79.92	0.00	0.00	0.00	78111.16
5	Chhattisgarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	25.36	19.56	40671.97
6	Goa	0.00	0.00	0.00	292.50	0.00	0.00	0.00	0.00	1.44	1199.08
7	Gujarat	0.00	0.00	690.66	0.00	0.00	0.00	0.00	0.00	71.55	27722.67
8	Haryana	24.52	0.00	41.56	230.50	0.00	0.00	0.00	5.28	48.25	14778.96
9	Himachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	269.40	1.43	10082.24
10	Jammu and Kashmir	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.94	20271.40
11	Jharkhand	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.24	51987.66
12	Karnataka	0.00	0.00	0.00	1200.00	0.00	0.00	665.60	0.00	0.00	48581.73
13	Kerala	0.00	0.00	499.02	312.50	0.00	59.04	0.00	10.80	0.00	11792.61
14	Madhya Pradesh	0.00	0.00	1496.72	0.00	0.00	384.00	27.48	407.98	47.13	109342.56
15	Maharashtra	0.00	0.00	77.50	0.00	0.00	3.16	0.00	2.46	68.10	64000.41
16	Manipur	20.12	0.00	9.79	0.00	0.00	0.00	0.00	0.00	3.27	4758.23
17	Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.36	3918.06
18	Mizoram	538.00	0.00	50.27	150.00	0.00	0.00	484.00	0.00	1.24	4547.82
19	Nagaland	0.00	0.00	4.16	319.59	0.00	0.00	0.00	0.00	3.30	3792.83
20	Orissa	0.00	0.00	0.00	0.00	0.00	168.96	0.00	33.48	93.13	46035.80
21	Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	18117.09
22	Rajasthan	0.00	0.00	102.04	53.26	0.00	0.00	0.00	83.17	30.95	94252.83
23	Sikkim	454.05	0.00	0.00	270.00	0.00	0.00	0.00	46.14	0.03	2298.59
24	Tamil Nadu	0.00	0.00	0.00	2.10	0.00	0.00	0.00	0.00	51.59	49030.18
25	Tripura	0.00	0.00	0.00	0.00	0.00	45.72	0.00	5.50	3.50	8951.44
26	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	870.12	0.00	8.00	153.70	261690.71
27	Uttaranchal	0.00	0.00	598.08	75.00	0.00	0.00	31.56	0.00	9.80	20351.18
28	West Bengal	0.00	0.00	0.00	393.17	0.00	0.00	0.00	7.52	74.49	85191.66
29	A and N Islands	0.00	0.00	17.01	0.00	0.00	0.00	0.00	0.00	0.44	220.51
30	Chandigarh	7.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.23	535.10
31	D & N Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.16	89.63

1	2	3	4	5	6	7	8	9	10	11	12
14	Madhya Pradesh	110879.68	739.00	0.00	49718.00	0.00	975.00	0.00	0.00	0.00	0.00
15	Maharashtra	52158.56	1167.38	0.00	45328.00	0.00	109.69	0.00	0.00	0.00	0.00
16	Manipur	9.24	283.72	0.00	1415.00	0.00	33.98	0.00	0.00	0.00	0.00
17	Meghalaya	4294.00	377.53	0.00	2651.00	0.00	5.94	0.00	0.00	0.00	0.00
18	Mizoram	3441.69	284.88	0.00	622.00	0.00	0.00	0.00	0.00	0.00	0.00
19	Nagaland	2315.20	384.28	0.00	1693.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Orissa	44010.95	167.99	6601.14	27981.00	0.00	0.00	0.00	0.00	0.00	0.00
21	Punjab	12879.92	373.40	0.00	6225.00	0.00	0.00	0.00	0.00	0.00	0.00
22	Rajasthan	75809.82	2174.54	3398.86	27562.00	0.00	1689.38	0.00	0.00	0.00	0.00
23	Sikkim	402.14	0.00	0.00	789.00	0.00	0.00	0.00	0.00	0.00	0.00
24	Tamil Nadu	37329.65	2815.91	0.00	14484.00	0.00	706.30	0.00	0.00	0.00	0.00
25	Tripura	5330.01	0.00	0.00	2762.00	0.00	0.00	0.00	0.00	0.00	0.00
26	Uttar Pradesh	206654.00	4092.60	0.00	81389.00	0.00	1608.75	0.00	0.00	0.00	0.00
27	Uttaranchal	16934.00	496.28	0.00	6223.00	0.00	180.00	0.00	0.00	0.00	0.00
28	West Bengal	61736.80	78.84	0.00	39644.00	0.00	357.94	0.00	0.00	0.00	0.00
29	A and N Islands	419.62	0.00	0.00	47.00	0.00	0.00	0.00	0.00	0.00	0.00
30	Chandigarh	300.00	0.00	0.00	100.00	0.00	0.00	0.00	0.00	0.00	0.00
31	D & N Haveli	100.00	0.00	0.00	92.00	0.00	0.00	0.00	0.00	0.00	0.00
32	Daman & Diu	0.00	0.00	0.00	25.00	0.00	0.00	0.00	0.00	0.00	0.00
33	Delhi	4230.24	518.70	0.00	944.00	0.00	0.00	0.00	0.00	0.00	0.00
34	Lakshadweep	87.47	0.00	0.00	1.00	0.00	0.00	0.00	0.00	0.00	0.00
35	Pondicherry	0.00	81.29	0.00	202.00	0.00	0.00	0.00	0.00	0.00	0.00
36	NGO's/Societies Other agencies etc.	4935.09	3.26	0.00	0.00	2575.00	0.00	2585.70	4047.87	12264.17	1580.82
	Total (States/UTs)	1086655.00	17969.99	10000.00	523308.00	2575.00	11633.02	2585.70	4047.87	12264.17	1580.82

Legend:-

SSA: Sarva Shiksha Abhiyan

KGBV: Kasturba Gandhi Balika Vidyalaya

TE: Teacher Education

DPEP: District Primary Education Programme

1	2	13	14	15	16	17	18	19	20	21
18	Mizoram	0.00	53.14	0.00	0.00	0.00	1292.38	0.00	0.00	5694.09
19	Nagaland	0.00	7.72	443.21	0.00	0.00	143.00	0.00	6.60	4993.01
20	Orissa	0.00	0.00	0.00	0.00	189.84	0.00	80.00	51.62	79082.54
21	Punjab	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	19478.32
22	Rajasthan	0.00	16.46	0.00	0.00	0.00	0.00	0.00	53.15	110704.21
23	Sikkim	250.00	11.07	0.00	0.00	0.00	0.00	81.33	0.00	1533.54
24	Tamil Nadu	0.00	148.02	0.00	0.00	0.00	0.00	0.72	77.56	55562.16
25	Tripura	0.00	12.00	603.00	0.00	45.72	0.00	12.46	5.46	8770.65
26	Uttar Pradesh	0.00	0.00	0.00	0.00	2481.96	0.00	11.00	59.02	296296.33
27	Uttaranchal	0.00	0.00	0.00	0.00	109.03	0.00	0.72	0.00	23943.03
28	West Bengal	0.00	450.60	0.00	0.00	0.00	0.00	19.31	0.00	102287.49
29	A and N Islands	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	466.62
30	Chandigarh	0.00	0.00	35.20	0.00	0.72	0.00	0.00	0.00	435.92
31	D & N Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	192.00
32	Daman & Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.32	25.32
33	Delhi	0.00	14.45	0.00	0.00	0.00	0.00	0.00	3.92	5711.31
34	Lakshadweep	0.00	0.00	8.40	0.00	0.00	0.00	0.00	0.00	96.87
35	Pondicherry	15.53	5.55	34.47	0.00	0.00	0.00	0.00	0.00	338.84
36	NGO's/Societies Other agencies etc.	0.00	553.60	0.00	299.34	0.00	0.00	497.49	0.00	29342.34
	Total (States/UTs)	265.53	5128.61	3602.02	299.34	4499.65	2573.70	1327.72	717.20	1693033.34

Legends

AIMMAP: Area Intensive and Madrasa Modernization Programme

VE: Vocational Education in Secondary Education

I.C.T.: Information Communication Technologies

I.E.D.C.: Integrated Education for Disabled Children
App. of Lang. Teach: Appointment of Language Teachers

Dev. of Std.: Development of Sanskrit.

Obesity Among School Children

3251. SHRI S.K. KHARVENTHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that various cases of obesity, hypertension and abnormal cholesterol levels exists among school children especially from the affluent sections;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to provide medical facilities and medical check-up to these students in the schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Education being a concurrent subject, school education primarily comes under the purview of the State Governments. Details regarding obesity, hypertension and abnormal cholesterol levels among school children are not centrally maintained in the Ministry of Human Resource Development (MHRD). Kendriya Vidyalaya Sangathan (KVS), which is an autonomous organization under this Ministry, has issued detailed instructions in November, 2006 to assess the body mass index of students and to inform the concerned parent in case the child is found overweight. There is also provision of two medical check-ups in a year for Kendriya Vidyalaya students. Parents are informed about serious ailments requiring treatments by specialists. In each of the Jawahar Navodaya Vidyalayas (JNV), which are run by Navodaya Vidyalaya Samiti, another autonomous organization under this Ministry, a part time doctor, preferably from a nearby Government hospital, has been associated, who visits the school on regular intervals. Besides, a full time regular staff nurse has been provided in each JNV to look after the health of the students.

Indian Institute of Plantation Management, Bangalore

3252. DR. ARUN KUMAR SARMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the present functional status of Indian Institute of Plantation Management (IIPM), Bangalore; and

(b) the steps taken towards expansion of its activities, target set and allocation made during 2008-09?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) The Indian Institute of Plantation Management (IIPM), Bangalore is an autonomous

organization promoted by the Ministry of Commerce and Industry, Government of India. The institute was established in the year 1993 with the sponsorship by plantation sector and Commodity Boards viz., Coffee Board, Tea Board, Rubber Board and Spices Board. IIPM has a Board of Governors which oversees the activities of the institute, Government of India had given one time grant of Rs. 5.00 crore to the Institute and no allocations on yearly basis are made to the Institute. It is expected to meet its expenses through course fee charged from the participants undergoing various programmes by the Institute. However, during 2007-08, a sum of Rs. 50.00 lakh was sanctioned for the Girls Hostel out of which Rs. 25.00 lakh was released during 2007-08 and a provision of Rs. 25.00 lakh has been made in 2008-09.

Unauthorised Activities in Government Colonies

3253. SHRI NAKUL DAS RAI:

SHRI RAVI PRAKASH VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether continuous loitering around by suspicious and unauthorized persons, illegally parked vehicles, unauthorized repairing works, encroachment upon parks etc. in the Government colonies particularly Aram Bagh area, New Delhi near block No. 143 and 185 etc. have not been addressed inspite of various representations by the Government Employees Resident Welfare Associations in this regard;

(b) if so, the reasons therefor;

(c) whether the Government is considering to launch any campaign to get the encroached parks and Government land vacated;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken by the Government to check such activities in and around Government colonies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (f) The information is being collected and will be laid on the table of the House.

Talks between India and Myanmar

3254. SHRI MILIND DEORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the 14th Home Secretary level talks between India and Myanmar was held during the second week of March, 2008 at Delhi; and

(b) if so, the details of issues discussed during the meeting alongwith the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) Yes, Sir. The 14th Home Secretary level talks between India & Myanmar were held from 7th to 10th March, 2008 at, New Delhi.

(b) At this meeting various issues relating to security, intelligence sharing, arms smuggling, drug trafficking, border management, border trade, cross border projects, release of Myanmar fishermen arrested in India and Indian prisoners lodged in Myanmar jails and other issues were discussed. Both sides agreed to work closely in these areas and towards the maintenance of peace and tranquility along the India-Myanmar border.

[Translation]

Killing of Migrant Workers

3255. SHRI HEMMAL MURMU:
 SHRI NIKHIL KUMAR:
 SHRI CHANDRA BHUSHAN SINGH:
 SHRI MOHAN SINGH:
 SHRI VIJOY KRISHNA:
 SHRI DALPAT SINGH PARSTE:
 DR. SHAFIQUK RAHMAN BARQ:
 SHRI SURAVARAM SUDHAKAR REDDY:
 SHRI HANNAN MOLLAH:
 SHRI PANNIAN RAVINDRAN:
 SHRI RAVI PRAKASH VERMA:
 SHRI RASHEED MASOOD:
 SHRI SUNIL KHAN:
 SHRI ANIRUDH PRASAD ALIAS
 SADHU YADAV:
 SHRI ILYAS AZMI:
 SHRI PRABHUNATH SINGH:
 SHRI PANKAJ CHOWDHARY:
 SHRI UDAY SINGH:
 SHRI S.K. KHARVENTHAN:
 SHRI KINJARAPU YERRANNAIDU:
 SHRI NARAYAN CHANDRA BORKATAKY:
 SHRI RAGHUVVEER SINGH KOHSAL:
 DR. K.S. MANOJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware about the recent incidents of killing and other atrocities against migrant workers in some parts of the country as reported in the "Times of India" dated March 19, 2008;

(b) if so, the number of migrant workers killed

particularly Hindi speaking persons in the country, State-wise including in Maharashtra, Assam, Manipur and other North Eastern States;

(c) whether the Union Government has taken up the matter with the concerned State Governments to find out a permanent solution to the problem;

(d) if so, the details thereof;

(e) whether the National Human Rights Commission has issued any notice to the State Governments in this regard;

(f) if so, the details and reaction of the State Governments thereon; and

(g) the steps taken/proposed to be taken to prevent the recurrence of such incidents in future?

THE MINISTRY OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) As per reports, 16 non-locals were killed in a series of violent incidents between 17th-19th March, 2008 in Manipur; 7 Hindi speaking persons have been killed in Assam in the current year till 31st March, 2008 and there were 8 incidents of assault on North Indian labourers/workers in February, 2008 in Maharashtra.

(c) and (d) Ministry of Home Affairs has been in touch with the concerned State Governments and asked them to take all necessary measures to maintain peace and normalcy in the States and take firm action against elements indulging in any kind of violence or illegal activities.

(e) and (f) The National Human Rights Commission has called for comments/factual report from the Chief Secretary, Government of Maharashtra in respect of the incidents referred to the media report published in the Pioneer dated 14.2.2008 captioned 'Fearing violence, Migrants returning to Bihar' and a report captioned 'Rajsona kills Bihari in Nasik' which appeared in the Hindustan Times. The Commission had also received a complaint in respect of killing of Hindi speaking persons in Assam. Pursuant to the noticed issued by the Commission, a report submitted by the Government of Assam admitted that 7 migrant labour were killed during extremists violence in Dibrugarh and Dhemaji districts of Assam in January, 2007.

(g) Effective deployment of the Police and security arrangements have been made to prevent any untoward incident and build confidence, and a sense of security among all sections of the people.

[English]

Qualification of Teachers in Shiksha Kendras

3256. SHRI CHANDRA BHUSHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the teachers in Shiksha Kendras are not only untrained but also lacking the required qualification;

(b) if so, the steps taken by the Government in this regard; and

(c) the total number of students in various Shiksha Kendras in the country till the current academic year?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Education Guarantee Scheme Centres (EGS) or Alternative & Innovative Education (AIE) facilities for children in the 6-14 years age group are opened respectively, as interim measures for areas where no school exists within 1 km or for children in difficult circumstances like dropouts, older never enrolled children, migratory children. 25,57,573 children were reported to be studying in such centres as on 31.12.07 under the Sarva Shiksha Abhiyan (SSA). Locally recruited Education Volunteers for these centres, are provided training by the State SSA programmes.

National Policy for Iron-Ore

3257. SHRI SUNIL KHAN: Will the Minister of MINES be pleased to state:

(a) whether the Government has announced the National Policy for "iron-ore";

(b) if so, the salient features thereof;

(c) whether India is likely to become the second largest steel producer in the world in the near future;

(d) if so, the amount of hematite iron-ore required to produce steel by the year 2030;

(e) whether the reserves of iron-ore are likely to run out shortly due to export of iron-ore; and

(f) if so, the steps taken/being taken by the Government in this regard?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) and (b) The Government has enunciated a new National Mineral Policy, which is applicable for mineral iron ore also. The Policy is available on the website of Ministry of Mines (<http://mines.nic.in>).

(c) and (d) As per the National Steel Policy, 2005, the domestic growth rate of steel over past 15 years was 7% per annum. At the projected growth rate of 7.3% from 2004-05 level, the steel production in 2019-20 is projected at 110 million tonnes for which an estimated 176 million tonnes of iron ore may be required.

(e) No, Sir.

(f) Does not arise in view of (a) above.

Minority Educational Institutions

3258. SHRI HARIBHAU RATHOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the State-wise details of minority educational institutions till date, category-wise;

(b) the number of educational institutions applied for and granted minority status during the each of the last three years;

(c) the funds sanctioned for such minority educational institutions; and

(d) the number of students of various minority communities enrolled in these educational institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) Information in respect of minority educational institution falling under the jurisdiction of states is not maintained centrally. Total number of applications received by the National Commission for Minority Educational Institutions (NCMEI) for issue of Minority Status Certificate during the last three Years:-

1.	2005	40
2.	2006	1744
3.	2007	838
Total		2622

Total number of Minority Status Certificates issued by the National Commission for Minority Educational Institutions (NCMEI) in the last three Years:-

1.	2005	18
2.	2006	422
3.	2007	385
Total		825

[Translation]

Data on Witnesses Turning Hostile

3259. SHRI JIVABHAI A. PATEL:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any data on witnesses turning hostile;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the effective steps taken by the Government to check the trend and also to ensure that false witnessing does not result in acquittal of real culprits and conviction of innocent persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) Data in respect of witnesses turning hostile is not maintained. Such information is not being received from courts.

(d) to ensure reliability of witness during deposition in court and also to contain the menace of witnesses turning hostile, the Code of Criminal Procedure (Amendment) Bill, 2006 has, inter alia, proposal to insert new sections 164B and 344A in the Code of Criminal Procedure, 1973 to provide that the statements of all persons which appear to be material and essential for proper investigation of the case relating to offences punishable with death or imprisonment for ten years or more shall be recorded on oath by Magistrate who will also satisfy himself that such person is making the statement voluntarily and not under any inducement, threat or promise and also to enhance the punishment for perjury after the summary trial.

[English]

**Indian Institute of Technology
Golden Jubilee Campus**

3260. SHRI RAJU RANA:
SHRI BHARATSINH MADHAVSINH SOLANKI:
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Indian Institute of Technology, Powai Board has submitted a fresh proposal to the Union Government to start Indian Institute of Technology Golden Jubilee Campus in Gujarat State;

Year	2005		2006		2007	
	Terrorist	Personnel	Terrorist	Personnel	Terrorist	Personnel
CRPF	231	76	249	39	220	71
BSF	147	24	68	13	42	02

(b) and (c) BSF, ITBP, SSB and Assam Rifles jawans deployed on borders are equipped with automatic weapons like Insas Rifles, Light Machine Gun, Carbine, Pistol, Medium Machine Gun etc.

(d) The number of families of the BSF and CRPF jawans killed in encounters, who were given employment from 2005 to 2007 are 01 and 41 respectively. Ex-gratia amount @ Rs. 7.5 lacs for those killed in action and Ex-gratia amount @ Rs. 5 lacs for accidental deaths are paid to the Next of Kin of the victims in all cases.

(b) if so, the present status thereof; and

(c) the time by when this proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Loss of Lives due to Terrorism

3261. SHRIMATI BHAVANA PUNDALIKRAO GAWALI:
SHRI SANJAY DHOTRE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorists killed by the police, Border Security Force and Central Reserve Police Force in encounters with the terrorists alongwith the number of jawans or police personnel killed therein during the last three years, force-wise and year-wise;

(b) whether jawans of CRPF and other forces deployed on the border are armed with automatic weapons;

(c) if so, the details thereof; and

(d) the details of families of the jawans killed in these encounters, given employment and compensation by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Information relating to State Police is available with the State Governments. In respect of Border Security Force and Central Reserve Police Force, the information is as under:-

**Tax Loss Due to Creation
of SEZ**

3262. SHRI HARIKEWAL PRASAD:
SHRI HARISINH CHAVDA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the amount of loss of central taxes which the Government is likely to suffer as a result of creation of Special Economic Zones; ,

(b) the manner in which the Government proposes to meet the losses so suffered;

(c) the base year for calculating the tax profit generated from Special Economic Zones; and

(d) the basis on which the base year has been fixed?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) No such estimates have been made by this Department. However, the quantum of exemptions is dependent on the investments, exports and profits generated by the Developers and units. Further, the benefits derived from multiplier effect of the investments and additional economic activity in the SEZs and the employment generated will for outweigh the quantum of revenue foregone.

(c) and (d) Direct tax benefits are granted as per the provisions of Section 10AA and Section 80-IAB of the Income-tax Act. Under the Special Economic Zones Act, 2005, SEZ units are granted 100% Income Tax exemption on export income for SEZ units under Section 10AA of the Income Tax Act for first 5 years, 50% for next 5 years thereafter and 50% of the ploughed back export profit for next 5 years. SEZ Developers are granted Income Tax exemption on income derived from the business of development of the SEZ in a block of 10 years in 15 years under Section 80-IAB of the Income Tax Act.

Undertrials in Jail

3263. SHRI KASHIRAM RANA:

SHRI P. MOHAN:

DR. DHIRENDRA AGARWAL:

SHRIMATI YASHODHARA RAJE SCINDIA:

SHRI CHHATTAR SINGH DARBAR:

DR. LAXMINARAYAN PANDEY:

SHRI SHRIPAD YESSO NAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of undertrial prisoners are languishing in the different jails of the country for a long time without conviction;

(b) if so, the number of undertrials kept in jails for

more than two to ten years upto February 15, 2007 without being punished by the courts separately, State-wise, gender-wise and year-wise; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) Yes, Sir.

(b) A statement showing number of undertrials kept in jail state wise between 2-5 years and for more than 5 years during the period 2004, 2005 and 2006 is enclosed as Statement-I, II and III respectively.

(c) Although "Prisons" is a State subject under List II of the Seventh Schedule to the Constitution of India and Prison Administration is primarily the responsibility of the respective State Governments, the Government of India periodically reviews the position of undertrials in prisons.

For reducing the undertrial populations, the following measures have been taken by Government of India:

- (1) A new section viz 436 A of the Code of Criminal Procedure, 1973 has been inserted in the Code to provide that where an undertrial prisoner other than the one accused of an offence for which death has been prescribed as one of the punishments, has been under detention for a period extending to one-half of the maximum period of imprisonment, provided for the alleged offence, he should be released on his personal bond, with or without sureties. It also provides that in no case will an undertrial prisoner be detained beyond the maximum period of imprisonment for which he can be convicted for the alleged offence. Section 436 (1) of the Code of Criminal Procedure, 1973 has also been amended to make a mandatory provision that if the arrested person is accused for a bailable offence and he is an indigent and cannot furnish surety, the Court shall release him on his execution of a bond without sureties.
- (2) In 2006, the Government of India has introduced the system of plea bargaining primarily to reduce pendency of cases in trial courts and overcrowding in prisons.
- (3) For disposal of long pending sessions and other cases, Government of India has also set up 1562 Fast Track Courts for speedy disposal of cases.

Statement-I

Number of Undertrial Prisoners kept in Jails for more than 2 Years and more than 5 Years at the end of 2004

Sl.No.	State/UT	More than 2 Years			More than 5 Years		
		M	F	T	M	F	T
1	2	3	4	5	6	7	8
1	Andhra Pradesh	38	2	40	0	0	0
2	Arunachal Pradesh*	-	-	-	-	-	-

1	2	3	4	5	6	7	8
3	Assam	152	1	153	2	0	2
4	Bihar	3824	79	3903	613	15	628
5	Chhattisgarh	202	6	208	28	0	28
6	Goa	27	0	27	0	0	0
7	Gujarat	768	12	780	71	1	72
8	Haryana	484	12	496	19	0	19
9	Himachal Pradesh	10	0	10	0	0	0
10	Jammu & Kashmir	337	21	358	42	1	43
11	Jharkhand	1148	37	1185	48	0	48
12	Karnataka	628	19	647	42	2	44
13	Kerala	12	0	12	0	0	0
14	Madhya Pradesh	316	11	327	49	3	52
15	Maharashtra	608	7	615	49	0	49
16	Manipur	28	3	31	0	0	0
17	Meghalaya	90	1	91	17	1	18
18	Mizoram	7	0	7	0	0	0
19	Nagaland	33	0	33	3	0	3
20	Orissa	615	16	631	35	0	35
21	Punjab	1518	35	1553	330	4	334
22	Rajasthan	354	5	359	10	2	12
23	Sikkim	2	0	2	0	0	0
24	Tamil Nadu	370	5	375	0	0	0
25	Tripura	45	0	45	0	0	0
26	Uttar Pradesh	4215	32	4247	211	1	212
27	Uttaranchal	457	18	475	16	0	16
28	West Bengal	845	17	862	99	5	104
Total (States)		17133	339	17472	1684	35	1719
29	A & N Islands	3	0	3	0	0	0
30	Chandigarh	63	5	68	6	0	6
31	D & N Haveli	0	0	0	0	0	0
32	Daman & Diu	0	0	0	0	0	0
33	Delhi	1453	52	1505	339	5	344

1	2	3	4	5	6	7	8
34	Lakshadweep	0	0	0	0	0	0
35	Pondicherry	0	0	0	0	0	0
Total (UTs)		1519	57	1576	345	5	350
Total (All-India)		18652	396	19048	2029	40	2069

* Jails do not exist

Statement-II

*Number of Undertrial Prisoners kept in Jails for more than 2 Years
and more than 5 Years at the end of 2005*

Sl.No.	State/UT	More than 2 Years			More than 5 Years		
		M	F	T	M	F	T
1	2	3	4	5	6	7	8
1	Andhra Pradesh	29	5	34	0	0	0
2	Arunachal Pradesh*	-	-	-	-	-	-
3	Assam	138	10	148	19	0	19
4	Bihar	5266	124	5390	547	17	564
5	Chhattisgarh	60	2	62	2	0	2
6	Goa	14	0	14	0	0	0
7	Gujarat	582	8	590	58	1	59
8	Haryana	575	33	608	129	0	129
9	Himachal Pradesh	11	1	12	0	0	0
10	Jammu & Kashmir	332	18	350	50	2	52
11	Jharkhand	1247	32	1279	43	0	43
12	Karnataka	596	13	609	56	0	56
13	Kerala	12	1	13	2	1	3
14	Madhya Pradesh	559	16	575	18	0	18
15	Maharashtra	734	39	773	65	1	66
16	Manipur	22	2	24	4	0	4
17	Meghalaya	66	1	67	14	1	15
18	Mizoram	21	0	21	0	0	0
19	Nagaland	6	0	6	0	0	0
20	Orissa	586	14	600	44	0	44
21	Punjab	1500	51	1551	345	7	352
22	Rajasthan	441	16	457	9	1	10

1	2	3	4	5	6	7	8
23	Sikkim	2	0	2	0	0	0
24	Tamil Nadu	124	0	124	0	0	0
25	Tripura	38	0	38	1	0	1
26	Uttar Pradesh	4118	36	4154	254	1	255
27	Uttaranchal	140	1	141	5	0	5
28	West Bengal	866	13	879	105	3	108
Total (States)		18085	436	18521	1770	35	1805
29	A & N Islands	13	0	13	0	0	0
30	Chandigarh	40	2	42	10	0	10
31	D & N Haveli	2	0	2	0	0	0
32	Daman & Diu	6	0	6	0	0	0
33	Delhi	559	68	627	66	3	69
34	Lakshadweep	0	0	0	0	0	0
35	Pondicherry	13	0	13	0	0	0
Total (UTs)		633	70	703	76	3	79
Total (All-India)		18718	506	19224	1846	38	1884

* Jails do not exist

Statement-III

*Number of Undertrial Prisoners kept in Jails for more than 2 Years
and more than 5 Years at the end of 2006 (Prov)*

SI.No.	State/UT	More than 2 Years			More than 5 Years		
		M	F	T	M	F	T
1	2	3	4	5	6	7	8
1	Andhra Pradesh	47	0	47	1	0	1
2	Arunachal Pradesh*	-	-	-	-	-	-
3	Assam	197	4	201	28	0	28
4	Bihar	4075	105	4180	351	5	356
5	Chhattisgarh	118	4	122	8	0	8
6	Goa	NA	NA	NA	NA	NA	NA
7	Gujarat	544	12	556	53	1	54
8	Haryana	429	19	448	0	0	0
9	Himachal Pradesh	13	0	13	0	0	0

1	2	3	4	5	6	7	8
10	Jammu & Kashmir	95	0	95	0	0	0
11	Jharkhand	1354	48	1402	37	0	37
12	Karnataka	450	12	462	44	3	47
13	Kerala	149	0	149	1	0	1
14	Madhya Pradesh	548	18	566	19	0	19
15	Maharashtra	582	50	632	83	0	83
16	Manipur	30	2	32	4	0	4
17	Meghalaya	110	0	110	19	0	19
18	Mizoram	10	1	11	0	0	0
19	Nagaland	47	5	52	0	0	0
20	Orissa	592	24	616	33	0	33
21	Punjab	1545	39	1584	372	5	377
22	Rajasthan	360	18	378	10	0	10
23	Sikkim	11	2	13	0	0	0
24	Tamil Nadu	118	0	118	0	0	0
25	Tripura	62	0	62	5	0	5
26	Uttar Pradesh	4753	42	4795	319	2	321
27	Uttaranchal	183	4	187	0	0	0
28	West Bengal	1109	24	1133	84	3	87
Total (States)		17531	433	17964	1471	19	1490
29	A & N Islands	18	0	18	0	0	0
30	Chandigarh	39 ^j	1	40	11	0	11
31	D & N Haveli	1	0	1	0	0	0
32	Daman & Diu	0	0	0	0	0	0
33	Delhi	550	54	604	66	2	68
34	Lakshadweep	0	0	0	0	0	0
35	Pondicherry	13	0	13	0	0	0
Total (UTs)		621	55	676	77	2	79
Total (All-India)		18152	488	18640	1548	21	1569

^j Jails do not exist

NA: Data not available

[English]

Export of Wheat Flour to Maldives

3264. SHRI RUPCHAND MURMU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Union Government has allowed

exports of wheat flour to Maldives during 2008-09 despite the ban on wheat export; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI JAIRAM RAMESH): (a) Yes, Sir during 2008-09, the Government has allowed export of wheat flour to Maldives.

(b) Under Article VIII of India-Maldives, Bilateral Trade Agreement signed in 1981, India is committed to supply essential commodities to Maldives every year even if they fall under prohibited or restricted category.

**Foreign Collaboration by
Indian Industries**

3265. SHRI AJOY CHAKRABORTY:
DR. ARVIND SHARMA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether foreign collaboration agreement is required to be filed by the Indian companies in all cases of investment by a foreign company;

(b) if so, the relevance of such agreement in the case of wholly owned subsidiary of a foreign company in India and whether such an agreement is required to be filed by wholly owned subsidiaries of any other country in today's dynamic investment world;

(c) if so, whether such collaboration agreements are required to be filed by the FIs; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) As per the extant regulations notified under the Foreign Exchange Management Act (FEMA), 1999, Indian companies and FIs are not required to file the foreign collaboration agreement with the Reserve Bank of India (RBI). However, FIs are required to be registered with Securities and Exchange Board of India (SEBI) before making any

investment in India. Remittances for payment of royalty and lumpsum fee are allowed even where the technical collaboration has not been registered with the RBI, provided the payments are in conformity with the prescribed norms.

(b) to (d) Do not arise.

[Translation]

Export of Iron-Ore

3266. SHRI THAWARCHAND GEHLOT:
SHRI GANESH SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total quantity of iron-ore exported and foreign exchange earned therefrom during each of the last three years and in the current year till-date, country-wise;

(b) whether the Confederation of Indian Mineral Industries has urged the Government to abolish the export duty on iron-ore;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) Statement indicating details of total quantity exported and the foreign exchange earned during the years 2004-05, 2005-06 & 2006-07 is enclosed.

(b) to (d) Yes, Sir. Federation of Indian Mineral industries (FIMI) had requested the Government for abolition of export duty on iron ore. At present, there is no decision to change the existing iron ore export duty structure.

Statement

India: Country-wise Iron Ore Export

(Quantity in Million Tonnes; Value Rs. Crores)

Country	2004-2005		2005-06		2006-07 (Prov.)	
	Quantity	Value	Quantity	Value	Quantity	Value
1	2	3	4	5	6	7
China	59.40	11,132.69	74.13	15,186.31	80.16	16,609.22
Japan	11.13	1,128.00	10.33	1,506.18	8.63	1,492.42
S. Korea	2.18	397.60	1.32	158.18	1.91	280.64
Taiwan	0.61	111.25	0.14	15.88	-	0.02

1	2	3	4	5	6	7
Europe	2.89	527.09	2.10	350.28	2.07	303.22
Others	1.94	353.83	1.25	158.17	1.02	150.57
Total	78.15	13,650.46	89.27	17,375.00	93.79	18,836.09

Source (1) Export – Quantity: Goa Mineral Ore Exporters Association (GMOEA), Kudremukh Iron Ore Company Limited (KIOCL), National Mineral Development Corporation (NMDC), MMTC Limited and Private Exporters.

(2) Value: Values are only estimates based on the quantities and price trend during the years and information by GMOEA, KIOCL & MMTC.

(3) Exchange rate: US dollar 1 = Rs. 44.03 (As per Min of Finance Aug. 07 Report)

[English]

Protective Measures for Coastal Disaster

3267. SHRI ABU AYES MONDAL: Will the Minister of HOME AFFAIRS be pleased to state: the steps taken by the Government to alert the people living in the coasts through various means including the use of Public Address System to save human lives from any coastal disaster?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RĀDHĪKA SELVI): As the coastal areas are more vulnerable to Cyclone and Tsunami, Government has taken measures to alert the people likely to be affected by these forms of natural disasters in coastal areas. These measures include installation of satellite based Cyclone Warning Dissemination System (CWDS) and Early Warning System for Tsunami in Indian Ocean at Indian National Centre for Ocean Information System (INCOIS), Hyderabad, Andhra Pradesh on 24x7 basis. The Cyclone, storm and Tsunami warnings are disseminated through a variety communication media such as, radio, television, telephones, police wireless network etc.

[Translation]

Rehabilitation of Victims of Gujarat Riots

3268. SHRI V.K. THUMMAR:

SHRI HARISINH CHAVDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of riot affected people in the State of Gujarat;

(b) the action taken by the Government so far against the persons involved in the said riot; and

(c) the steps taken/proposed to be taken by the Government for the rehabilitation and compensation to the victims of Gujarat riots?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The State Government has intimated that 1169 persons died and

2548 persons were injured in the communal riots in Gujarat in 2002. The State Government has also intimated that 4272 cases were registered with respect to the 2002 riots out of which 33 cases resulted in conviction, 807 cases resulted in acquittal and rest are pending trial. The State Government has also set up a Commission of inquiry under Commissions of Inquiry Act, 1952 to inquire into the incident of setting on fire some coaches of the Sabarmati Express train near Godhra Railway Station on 27.2.2002 and subsequent incidents of violence in the State. The Commission is yet to submit its report.

(c) The Union Government has announced a package for additional relief and rehabilitation of the victims of riot-affected persons of Gujarat 2002 payable on the pattern of package allowed for the victims of anti-Sikh riots of 1984, and the salient features of the packages are:-

- (i) In case of death, an ex-gratia assistance of Rs. 3.5 lakh would be paid in addition to the assistance already given by the State Government.
- (ii) In case of injury, an ex-gratia assistance of Rs. 1.25 Lakh would be paid minus the assistance given by the State Government.
- (iii) For damage to residential and uninsured commercial/ industrial property, an ex-gratia of 10 times the amount given by the State Government would be paid less amount already paid.

[English]

Suicidal trend among Students

3269. SHRI A. SAI PRATHAP:

SHRI S.K. KHARVENTHAN:

SHRIMATI JHANSI LAKSHMI BOTCHA:

SHRI DALPAT SINGH PARSTE:

SHRI MILIND DEORA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether cases of suicides committed by students especially before the commencements and after declaration of results of CBSE have come to the notice of

the Government as reported in the 'Hindu' dated February 7, 2008;

(b) if so, the details thereof during each of the last three years, State and Union Territory (UT)-wise;

(c) whether the Government has set up any committee to look into the reasons for committing suicides by the students;

(d) if so, the details thereof; and

(e) if not, the action/remedial measures taken by the Government to make the examinations stress free and to set up counselling centres for the students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI):

(a) There was no such report in the Delhi edition of the newspaper 'The Hindu' dated 7.2.08. However, such reports have appeared in various news papers.

(b) Such information is not maintained centrally in the Ministry.

(c) No, Sir.

(d) Does not arise.

(e) Central Board of Secondary Education: (CBSE) has taken the following measures to reduce stress among children :

- (i) The examination system has been reconstructed to test more of conceptual knowledge and understanding rather than rote memory.
- (ii) Continuous and comprehensive evaluation with marks assigned for internal assessment.
- (iii) Additional 15 minutes time is in class X and XII examinations to enable students to read question papers thoroughly.
- (iv) Examination help-line and making available sample question papers.
- (v) Designing question papers so that all the questions can be answered in 2 ½ hours even though the total period of the examination is 3 hours.
- (vi) Shift from content based testing to problem solving and competency based testing.
- (vii) Higher weightage to practicals.
- (viii) Introduction of Mathematics labs in schools to improve conceptual understanding.
- (ix) Allowing students to appear in compartmental

examination immediately after the declaration of the result of the main examination. Five chances are given in two subjects in class X and one subject in class XII.

[Translation]

Closure of Iron-Ore Mines

3270. SHRI AJIT JOGI: Will the Minister of MINES be pleased to state:

(a) the details of iron-ore mines closed down during each of the last three years till date, State-wise;

(b) the reasons for discontinuing mining operations in the said mines;

(c) the details of the employees affected due to closure of these mines, State-wise;

(d) whether the Government proposes to provide alternate employment to the affected employees;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) As per available information no iron ore mine has been closed during the last three years after obtaining the certificate for final mine closure from IBM.

(b) to (f) Do not arise, in view of (a) above.

[English]

Study on Continental Drift and Earthquake

3271. DR. K. DHANARAJU: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether there is any relationship between climate change and earthquakes;

(b) if so, whether any study has been conducted on 'Continental Drift and Earth Quake' detections;

(c) if so, the details alongwith the recommendations made thereof; and

(d) the steps taken by the Government to deal with the situations arising from the climate change and earth quakes?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) No, Sir. There is no scientifically established relationship between climate change and earthquakes.

(b) to (d) Do not arise.

Re-evaluation of Answer Books

3272. SHRI M. RAJA MOHAN REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to amend the bye-laws of Central Board of Secondary Education (CBSE) to make provision for the re-evaluation of answer books of a candidate in the CBSE examination;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI):

(a) No, Sir. There is no such proposal at present.

(b) Does not arise.

(c) The existing method of evaluation and verification of marks awarded to students appearing in examinations conducted by Central Board of Secondary Education (CBSE) is considered adequate.

Development of Industrial Infrastructure

3273. SHRI IQBAL AHMED SARADGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the estimated expenditure incurred for the creation of infrastructure for industry under the industrial park scheme, till date;

(b) whether the Government is trying to fine tune its strategies and develop a more holistic and integrated approach towards the development of infrastructure for industry; and

(c) if so, the initiatives taken by the Government so far to provide a fillip to the development of industrial infrastructure?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR):

(a) The estimated expenditure for creation of infrastructure for industry under the industrial park scheme till date is Rs. 14,425.41 Crores.

(b) and (c) State Governments are primarily responsible for development of industrial infrastructure. Union Government supplements the efforts of States through various schemes evolved from time to time, namely

- i) Special Package consisting of financial and fiscal benefits for development of industries in backward areas;
- ii) Industrial Infrastructure Upgradation Scheme giving capital assistance for existing industrial clusters;

iii) Industrial Park Scheme aims at encouraging private investment through fiscal incentives to developers/operators of industrial parks;

iv) Software Technology Park/Electronic Hardware Technology Park Schemes encourage export of software/hardware through fiscal benefits;

v) Special Economic Zones with host of benefits aiming at export promotion;

vi) "Delhi-Mumbai Industrial Corridor Project" aims at integrated regional development of Industrial Infrastructure of global quality.

vii) Policy for setting up of Petroleum, Chemical & Petrochemical Investment Region (PCPIR) aims at attracting major investments in the sector.

Recommendations on IPTV

3274. DR. M. JAGANNATH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Telecom Regulatory Authority of India (TRAI) has recently made its recommendations on internet Protocol Television (IPTV);

(b) if so, the details thereof;

(c) whether the Government has accepted the recommendations of TRAI;

(d) if so, the details thereof; and

(e) the time by when the telephone subscribers are likely to view TV through telephone lines?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) Yes, Sir. The recommendations are available at TRAI's website [www.traai.gov.in/traai/upload/Press Releases /527/recom4Jan08.pdf](http://www.traai.gov.in/traai/upload/Press_Releases_1527/recom4Jan08.pdf)/ A summary of the recommendations is given in the enclosed Statement.

(c) and (d) The recommendations have been examined by the Government and a final view is to be taken by the Cabinet.

(e) No time limits can be given on such policy issues.

Statement

Summary of Recommendations

Licensing Issues:

- (i) Telecom service providers (UASL, CMTS) having license to provide triple play services and ISPs with net worth more than Rs. 100 Crores and having permission from the licensor to provide IPTV can provide IPTV service under their licenses without

requiring any further registration. Similarly cable TV operators registered under Cable Television, Network (Regulation) Act 1995 can provide IPTV services without requiring any further license.

- (ii) Any breach of the provisions of Act/License/Registration/ Permission by telecom service provider/ cable operator/Broadcasters shall be dealt with by designated agencies which are responsible for administering such Acts/License/Registration/Permission.
- (iii) BIS may also be requested to look into it and expedite standardization of IPTV Set Top Box specifications to help cable operators while designing their IPTV networks.

Content Regulation:

- (i) Telecom licensees while providing TV channels through IPTV shall transmit only such channels in exactly same form (unaltered) for which broadcasters have received up-linking/down-linking permission from Government of India (Ministry of Information and Broadcasting). In such cases, the responsibility to ensure that content is in accordance with the extant laws, rules, regulations etc shall be that of the broadcaster and telecom licensee will not be held responsible.
 - (ii) In case of contents other than TV Channels from broadcasters, the telecom licensee shall be responsible for observing program code and advertisement code and such program code and advertisement code shall be the same as provided in Cable Television Network (Regulation) Act 1995 and Rules there under.
 - (iii) I & B Ministry and IT Ministry are acting upon non compliance of contents regulations related to their jurisdiction. It would therefore be appropriate that respective ministries regulate the content used by IPTV service providers. Operational procedures like time limit to keep a copy of the contents shown on IPTV, monitoring requirements etc can be worked out by DOT based on the feedback from respective ministries. Any violation of prevailing Acts/Rules/guidelines relating to content by telecom service providers in provisioning of IPTV service shall be reported to DOT by respective ministries. The decision of the respective ministries regarding violation of the law/ direction/ guidelines in respect to content shall be final. DoT may perhaps seek the guidance of the respective ministries to ascertain the penalties for the breach to maintain uniformity and shall initiate suitable action for imposing penalties for violations in time bound manner.
- (iv) Telecom service provider providing IPTV will show only those news channels which have been approved by I & B Ministry.
 - (v) Suitable modifications may be made in respective licenses of Telecom service providers to incorporate above provisions.

Down linking Policy:

- (i) The up linking/down linking guidelines should be amended to enable the broadcasters to provide signals to all distributors of TV channels such as cable operators, multi-system operators, DTH operators, HTS operators, IPTV service providers.

Relief for Crop Loss in Kerala

3275. SHRI P.C. THOMAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received representations from the Government of Kerala and the Members of Parliament regarding relief for crop loss due to unexpected and unprecedented rain during March, 2008;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) The Government of Kerala has submitted a preliminary memorandum seeking Central assistance from National Calamity Contingency Fund (NCCF) for relief operations in the areas affected by heavy rains during March 2008. Upon receipt of the memorandum, an Inter-Ministerial Central Team was constituted, which visited the State during 3rd-5th April 2008, for an on the spot assessment of damage and requirement of funds. Further action will be taken on receipt of report of the Central Team, as per laid down procedure for release of assistance from NCCF.

On the request of State Government, the Government of India has released in advance, 1st instalment of Central share of Calamity Relief Fund (CRF) amounting to Rs. 37.115 crore for the year 2008-09 on 10th April 2008.

Complaint against AICTE

3276. SHRI UDAY SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government has received several complaints of corruption and nepotism against the AICTE authorities in the last few years;
- (b) if so, the details thereof;
- (c) whether the Government proposes to disband AICTE and set up an Independent Regulatory Authority for higher education; and

(d) if so, the facts thereof and the further steps proposed to be taken by the Government to streamline higher education in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Sir. The complaints pertain mainly to the following:

- (i) Delay in grant of approval.
- (ii) Lack of uniformity in applying norms and standards in grant of approval.
- (iii) Lack of action by AICTE on complaints against institutions relating to malpractices in admissions, and
- (iv) Irregularities in Regional Offices.

(c) No such decision has been taken.

(d) Does not arise. AS regards reforms in Higher Education, the XI Five year Plan envisages reforms in several aspects e.g. Admission, Curriculum, Evaluation, Accreditation, Teacher Competence, Autonomy and Accountability, etc.

Public Notice Issued by AICTE

3277. SHRI NAND KUMAR SAI:
SHRI KISHANBHAI V. PATEL:
SHRI SUGRIB SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has asked the autonomous regulatory bodies to ensure that institutes do not confiscate the fees in case students joined another college in the country as reported in "The Times of India" dated March 14, 2008;

(b) if so, the details thereof;

(c) whether the AICTE has issued a public notice asking institutes to deduct not more than Rs. 1000/- and return the rest;

(d) if so, whether the Government has given any publicity to bring awareness among the students with regard to such notice;

(e) if so, the details thereof;

(f) the number of cases of violation of such orders reported so far, institution-wise; and

(g) the action taken by the Government against the erring institutes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Sir. Directions have been issued by the Ministry of Human Resource Development, Department of Higher Education in this regard on April 20, 2007 to the AICTE and UGC.

(c) AICTE has subsequently issued public notices on April 19, 2007 and March 14, 2008 asking institutes to deduct not more than Rs. 1000/- and return the rest.

(d) and (e) The Public Notice has been displayed on the website of AICTE (www.aicte.ernet.in).

(f) and (g) As per information furnished by the AICTE 89 cases have been reported of violations of the orders. The institution-wise list is given in the enclosed Statement. On receipt of the representations/complaint, notices are issued by AICTE to such institution to refund the fee/return of original certificate by a stipulated date. In case of violation of such rules, the issue raised in these representations is being taken note of while processing cases for extension of approvals/increase in intake etc. by the AICTE.

Statement

Pending cases, where institutions have either not responded to the AICTE's notice or have sought further clarifications from AICTE

S.No.	Name of the Complainant	Name of the Institution
1	2	3
1	Ms. Neha Jain, BTM 2 nd Stage, Bangalore-76	Symbiosis Centre for Management and HRD, Plot No. 15, Rajiv Gandhi Info Tech Park, Hinjewadi, MIDC, Pune
2	Shri Arshpreet Singh, E-Mail	Symbiosis Centre for Management and HRD, Plot No. 15, Rajiv Gandhi Info Tech Park, Hinjewadi, MIDC, Pune

1	2	3
3	Ms. Mani Tiwari, Ohid Market, Facy Bazar, Guwahati	Symbiosis Centre for Management and HRD, Plot No. 15, Rajiv Gandhi Info Tech Park, Hinjewadi, MIDC, Pune
4	Shri A.K. Ravi, 8, Basaveswar CHS Ltd. Mhatre Nagar, Rajaji Path, Dombivli (E)	ITM Business School, ITM Campus, 25 & 26 Institutional Area, Sector-4, Khargar (E), Navi Mumbai
5	Shri R.J. Mehta F/o Ms. Nina Mehta, Sathyanarayana Apts, Poes Garden, Chennai – 86	Symbiosis Institute of Mass Communication, Senapati Bapat Road, Pune
6	Shri C.P. Gopalkrishnan, Mc. Nicholas Road, Chetpet, Chennai-31	Symbiosis Institute of Media & Communication, Survey No. 231, Near Lunkad Golad Coast, Viman Nagar, Pune
7	Shri Ramgopal Madvikar, 13 Footi Kothi, Indore	Venkteshwawr institute of Technology, 84, Hukumchand Marg, Indore (MP)
8	Shri Vivek Gautam, SMQ P-10/5, Air Force Station TKD	IPS Academy, Rajendra Nagar, A.B. Road, Indore (MP)
9	Shri Sukhram Bishnoi S/o Sh. Om Prakash, District – Bikaner, Rajasthan	Shivdan Institute of Technology & Management, 10 th KM Stone, Aligarh-Mathura road, Iglas, UP
10	Shri R.S. Tripathi, Naraini Road, Atarra, Banda (UP)	Centre for Management Technology, (C-MAT), 25, 27, 28 Knowledge Park, Phase-I, Greater Noida, Distt. Gautam Budh Nagar (UP)
11	Smt. Manoj Singhal, 2 Prem Puram, Bank Colony, Saharanpur	Shobhit Institute of Technology, Gagoha Zila, Saharanpur
12	Shri Subhash Chander Shrivastava, R/o 10, State Bank Colony, Arya Nagar Gorakhpur, UP	Babu Banarasi Das National Institute of Technology and Management, Sector-I, Dr. Akhilesh Das Nagar, Faizabad Road, Lucknow
13	Shri Harpreet Singh, 1443, Civil Lines-2, Karwar Road, Sultanpur (UP)	National Institute of Management & Technology (NIMT), G.T. Road, Delhi - Ghaziabad Highway, Opp. Mohan Nagar, Ghaziabad, UP
14	Shri Khirod Kumar Parida, B-18 BDA, Duplex House, Bhubaneswar	National Institute of Management & Technology (NIMT), G.T. Road, Delhi – Ghaziabad Highway, Opp. Mohan Nagar, Ghaziabad, UP
15	Shri Manoj Kumar Yadav, R-14, Khirki Extension, Opp. MGF Mall Saket, Malviya Nagar, New Delhi	United College of Engineering & Research, 50, Knowledge Park-III, Greater Noida
16	Shri Vipul Belwal, B-3, Yamuna Colony, Dehradun	National Institute of Management & Technology (NIMT), G.T. Road, Delhi - Ghaziabad Highway, Opp. Mohan Nagar, Ghaziabad, UP
17	Shri Anirdudh Ojha, S/o Dr. R.D. Ojha, 137, Jahaz Apartments, Inder Enclave, New Delhi – 110087	The Director, IEC College of Engineering & Technology, Plot – 4, Institutional Area, Surajpur Kasana Road, Gautam Budh Nagar, Greater Noida (UP)
18	Smt. Mithlesh Kumari, Near Mohammed City, Kasganj, Atta, UP	J.P. Institute of Hotel Management & Catering Technoloyg, P.O. Rajpura, Mawana Road, Meerut

1	2	3
19	Shri R.S. Tripathi, Naraini Road, Atarra, Banda (UP)	Centre for Management Technology (C-MAT), 25, 27, 28 Knowledge Park Phase-I, Greater Noida, Distt. Gautam Budh Nagar (UP)
20	Shri Shiv Karan Pandey, 532a/264, Choudhary Tolla, Aliganj, Lucknow	The Director, Dr. K.N. Modi Institute of Engineering & Technology, Modi Nagar, Distt. Ghaziabad – 201204 (UP)
21	Shri Gunaware Kishore N., Plot No. 124, New Ashish Colony, Behind Yashwantrao	KLE's College of Pharmacy, JNMC, Campus, Belgaum (Karnataka)
22	Shri Jugal Kishore Gupta, 12 Milton Manor, 22 Milton Street, Cooke Town Bangalore	M.S. Ramaiah Institute of Technology, Vidya Soudha, M.s. Ramaiah Nagar, MSRIT Post, Bangalore
23	Shri D. Ashwin. S/o D. Dayala Doss, Ashwin Niwas, No. 51, A Sector, Amurth Nagar, Sahakarnagar Post, Bangalore – 560092	The Director, M.S. Ramaiah Institute of Technology, Vidya Soudha, M.S. Ramaiah Nagar, MSRIT Post, Bangalore – 560054
24	Shri Anchal Shukla, B-52, Krishna Vihar (E), Khaira Road, Najafgarh, New Delhi	Hindustan College of Engineering and Technology, Tamil Nadu
25	Shri N. Nallathmbai, Arcot Road, Vadapalani, Chennai	Sri Muthukumaran Institute of Technology, near Mangadu, Chennai
26	Shri R. Shanker Narain, 5/24 Dr. J.J. Nagar Bharathiar University Post, Coimbatore	Sankarara College of Science and Commerce, Sarvanampatty, Coimbatore
27	Shri K. Jagannathan, 142-D/611, TMN Street, Navalpur, Ranipat – 632401	The Director, SKP Engineering college, Thiruvannamalai – 606611, Tamil Nadu
28	Shri Anil Kumar Panda, Niladri Vihar Street (1 st Lane), Berhampur, Orissa	Sanjay Memorial Institute of Technology, (Degree Engineering College), Chandipadar, Berhampur, Orissa
29	Shri Pabitra Mohan Panda, Assistant Engineer, Doordarshan Relay Centre, Rourkela, C-674, Koelnagar, Rourkela	Satyasai Engineering College S-1/1213, Industrial Instate, Balasore (Orissa)
30	Shri Kulamani Mishra, VII_H/190, Sailasree Vihar, Chandrasekharapur, Bhubaneswar	NM Institute of Engineering & Technology, Sijua, Patrapada, Khandagiri, Bhubaneswar
31	Shri Deepak Kumar Singh, S/o Ram Swarup Singh, Block Colony, South of Primary School, Aurangabad, Bihar- 824101	The Director, Gayatri College of Pharmacy Gayatri Vihar Jamadarpali, Sambalpur – 768101 (Orissa)
32	Shri Abhishek Chakraborty, Plot No. 4, Arabindanagar, P.O & Dist. Jalpaiguri, West Bengal – 735101	The Director, Bengal Institute of Technology & Mgt., Sri Niketan By pass, P.O. Doranda, Shantiniketan – 731236 (WB)
33	Ms. Sabira Pradhan, C/o Joyanti Maharana, Gatebazar, Luchapada Road, Infront of Radio Center, Berhampur (Ganjam) Orissa – 760001	The Director, National Institute of Science and Technology (NIST), Palur Hills, Berhampur, Orissa – 761008
34	Shri Arun Kumar Sinha, Mohalla Khodanagar, Dharam Samaj Road, Motihaji, Zila Purvi Champaran-845401 (Bihar)	The Director, College of Engineering Bhubaneswar (CEB), Plot-1A, Sector-B, Chandaka Nucleus Industrial Complex, Patia Bhubaneswar – 751024

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35	Shri Ramachandra Arya Bharti, Village-Meyar, PO : Kairi Meyar P.S. Noorsarai (Nalanda), Bihar	The Director, RCC Institute of Information Technology, Canal South Road, Bellaghata, Kolkata – 700015
36	Shri Navin Kumar C/o Nandkeshore Mehta, Subham Niwas (Room No. 8), Ram Krishna Colony, Bakri Bazar, Mehendru, Shahganj, Patna – 800006 (Bihar)	The Director, Mahavir Institute of Technology, Mahavir Nagar, Palashpur (Paniora), Gangapada, Bhubaneswar (Orissa)
37	Shri Ajay Kumar S/o Shri Shatrughan Sah, Village and Post Mahua Bazar, P.S. Basnahi, Dist. Saharsa – 852219, Bihar	The Director, Mahavir Institute of Technology, Mahavir Nagar, Palashpur (Paniora), Gangapada, Bhubaneswar (Orissa)
38	Shri Sukant Kumar Patro, MG Road, Aska (Ganjam), Orissa – 761110	The Director, Majhighariani Institute of Technology and Science (MITS), Bhujabal, Kolnara – 765001, Rayagada, Orissa
39	Shri Giridhar Deva Sarmah, SI of Police Office of the Sr. Supdt. Of Police, DSB, City, Guwahati, Panbazar, Guwahati – 781001 (Assam)	The Director, Gandhi Institute of Engineering & Technology, Kharling Post, Gobriguda, Gunupur – 765022, Rayagada (Orissa)
40	Shri Kishore Kumar Mohapatra, At-Haripur, PO-Buxibazar, Distt. Cuttack, Orissa – 753001	The Director, Dhaneswar Rath Institute of Engineering and Management Studies, DRIEMS, A/ Po Kairapari, Kotsahi, Tangi, Dist. Cuttack, Orissa
41	Shri Hari Prakash Mohanty, Qr. No. LIG-167, BRTI Colony, Nayapalli, Bhubaneswar, Dist. Khurda – 751012	The Director, Seemanta Engineering College, Jharpokharia, Mayurbhanj – 757086, Orissa
42	Shri Diwakar Kumar Labh, BE-398, Hari Nagar Gali No. 7, New Delhi – 110064	The Director, Institute of Science and Technology, Midnipur-46, West Bengal
43	Email Shri Harman	Bhai Gurudas Institute of Engineering and Technology, Sangrur
44	Dr. H.S. Bhatti, Professor (Physics Department), Punjabi University, Patiala	Swami Vivekanand Institute of Engineering & Technology, Chandigarh-Patiala Highway, Ram Nagar, Near Banur, Distt.-Patiala
45	Ms. Rita Dev, Malviya Nagar, New Delhi	FORE School of Management, B-18, Qutab Institutional Area. New Delhi – 16
46	Shri Raghav Prashad Sharma, H.No. 39-B/B Gandhi Nagar, Jammu	Modi Institute of Technology, Rawatbhta Road, Nawagaon, Kota (Rajasthan)
47	Shri Anchal Shukla, Nazafgarh, New Delhi	(1) ITM, Gurgaon (2) PDM Bahadurgarh (3) Dronacharya College of Engg. Khentwas, Gurgaon (4) NC College of Engineering, Panipat (5) Career Institute of Tech. and Management, Faridabad (6) Gurgaon Institute of Tech. and Management, Gurgaon, (7) Haryana Institute of Tech. Bahadurgarh (8) World Institute of Tech. Gurgaon
48	Shri Sandeep Saharan, H.No. 73, Delhi Police Apartments, A-3, Paschim Vihar, New Delhi	Anupama College of Engineering, Bohada Kalan, Gurgaon, Haryana

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49	Shri Ashok Dhoopar, Superintendent, customs & Central Excise, Alwar	Baldev Ram Mirdha Institute of Technology-EPIP, Sitapur, Jaipur
50	Shri Adil Wani, Rama Lane, Extension Talab Tillo, Jammun	Rayat Institute of Engineering & Information Technology, RAilmarjra Nawan Sahar, Punjab
51	Shri Pankaj Rana, Type-II, House No. 71, Jal Vihar Colony, Lajpat Nagar, New Delhi	The Director, Sri Singeri Sharda Institute of Management, Plot No. 7, Phase-II Institutional Area, Behind Grand Hotel, Vasant Kunj New Delhi – 110070
52	Shri Abhay Singh Yadav, Junior Warrant Officer, 6 TAC Air Force, 937806	Ajmer Institute of Technology, Pushkar Bypass, Ajmer 305004
53	Shri Juvane Banerjee, 1-B/1, Zinc Park, Moti Magri Scheme, Udaipur-313004	The Director Rajasthan Institute of Engineering & Technology Bhankrota, Jaipur
54	Shri Robin Preenja, 29, Jagdambay Colony, PO Khanna Nagar, Batala Road, Amritsar	The Director Baba Kama Singh Ji Engineering College, Hoshiar Nagar, Amritsar
55	Shri Subodh Kumar Jain, Advocate, Tehsil Ferozepur, Jhirka (Mewat Nuh) in r/o his client Kumari Parul Jain	Bhagwan Mahaveer Institute of Engineering & Technology, Sonapat – 131001
56	Shri A.K. Acharya, Dy. General Manager, HMT Machine Tools Ltd., Ajmer – 305003	The Director Ajmer Institute of Technology Pushkar Bypass, Ajmer -305004
57	Shri Gopal Lal Gujjar, Post Lakher, Via-Moharpur, Zila Jaipur – 303104	The Director, Shankara Institute of Technology, SP-44, RIICO Industrial Area, Kukas, Jaipur – 303101 (Rajasthan)
58	Shri Amarjeet Singh Nanda, 1379-D. Model Town Extension, Ludhiana	The Director, Bhai Maha Singh College of Engineering, Kotkapur Road, Muktsar
59	Shri Subhash Chandra Joshi, 47, Bharampole Marg, Outside Chandpole, Udaipur (Rajasthah)	The Director, Alwar Institute of Engineering & Technology, North Extension, MIA Alwar, Rajasthan
60	Shri Manimay Sengupta, SMS House, 1 st Floor, E-1/4, Sector-7, Rohini, Delhi-85	Shri Ramdeobaba Kamla Nehru Engineering College, Ramdeo Tekdi, Gittikhadan, Katol Road, Nagpur – 440013
61	Shri J.K. Sinha, C/o Samir Shekar, 1/6, Anandpuri, Patna – 800001	M.P. Birla Institute of Management Associate Bhartaiya Vidya Bhavan, 43, Race Course Road, Bangalore – 560001
62	Wg. Cdr. Adjai Bhalla (Rtd.), A-155 Shivalik Malviya Nagar, New Delhi – 110017	The Director, College of Engineering Roorkee, Post Box No. 27, 7 th KM Roorkee – Hardwar Road, Vardhman Puram, Roorkee – 247667
63	Shri M.V. Namboordri, Second Secretary (Cons.), High Commission of India, P.O. Box 882, 36-38, Galle Road, Colombo-3	Brindavan College, 2 nd Cross, Vinayaka Layout, Bhoopasandra, R.M.V. 2 nd Stage, Bangalore – 560094
64	Shri Bhanu Pratap Jain, C/o Indian Chekers Missar Murrar, Saharanpur – 247001 (UP)	Uttarnchal Institute of Technology, Arcadia Grant P.O. Chandanwari, Prem Nagar, Dehradun – 248007 Uttarakhand
65	Shrikant Jangra, 331/19, Kailash Colony, Gali No. 5, Near ITI, Sonapat, Haryana	Amity Business School, Panchgaon – 122413, Manesar, Gurgaon

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66	Shri Arindam Roy, Flat No. 80-C, Pocket-F, GTB Enclave, Delhi – 110093	Raj Kumar Goel Institute of Technology, Ghaziabad (UP)
67	Shri Soumitra Mehrotra, S/o Mr. Suneel Mehrotra, Rampa Ice Factory, Station Road, Sitapur (UP) – 261001	The Executive Secretary, COMEDK, No. 37, 1 st Floor, Ramanshree Chambers, Lady Curzon Road, Bangalore – 560001
68	Shri R.A. Tyagi, A-294 1 st Floor, Vikas Puri New Delhi – 110018	The Director World College of Technology & Management 5 KM Stone on Farukh Nagar, Haily Mandi Road (Kherakhurrampur) Gurgaon (Haryana)
69	Shri Saurabh Jain, 2-E-36, Talwandi, Kota Rajasthan	The Director, Apex Institute of Engg. And Technology, Sitapura, Jaipur
70	Shri Rishi Kesharwani, H. No. 2, Madhav Nagar, Sec – 11, Indira Nagar, Lucknow	The Director, Shri Balaji College of Engineering and Technology, Jaipur-302013
71	Shri Syed Nadeem, H.No. 9-2-485/4, Pensionpuri, Langer House, Hyderabad	The Director, Shadan College of Pharmacy, Peerancheru, Himayat Sagar Road, Hyderabad – 500008 (AP)
72	Shri Kashinath Nayak, Kendriya Vidyalaya, ALPo – Mehahatuburu, Via-Chaibasa, Distt. West Singhbhum, Jharkhand – 833223	The Director, Silicon Institute of Technology, Silicon Hills, Patia, Bhubaneswar – 751024
73	Shri Lok Pal Singh, P.G.T (Physics), K.V. Vikasपुरी, New Delhi	The Director, Somany Institute of Technology & Management, Garhi Bolni Road, Rewari – 123401 (Haryana)
74	Ms. Shilpa Mathur, MIG-146, Madhav Nagar, Gwalior (MP)	The Director, Institute for Technology and Management, ITM Campus, 25 & 26 Institutional Area, Sector – 4, Kharghar (E), Navi Mumbai – 410210
75	Shri Yashpal Sapra, Advocate, Delhi High Court, 33, Dr. Mukherjee Nagar (West), Delhi – 110009	The Director, Institute of Management Technology, 35 KM Milestone, Katol Road, Nagpur – 441502 (Maharashtra)
76	Shri Anil Kumar Jain, 2-G-7, Sardar Patel Nagar, Sector-II, Udaipur, Rajasthan	The Director, Shankara Institute of Technology S.P.-44, RIICO Industrial Area, Kukas-Jaipur
77	Shri Sandeep Kumar Tripathy, C/o G.S. Pandey, A-13, RBI Staff Quarter, Kurji, Patna – 800010	The Director, Gayatri College of Pharmacy Gayatri Vihar Jamadarwali, Sambalpur – 768101 (Orissa)
78	Ms. Puja Priyadarsini Rath, C/o G.S. Rath, M/23, Housing Board, Athagarh, Dist. Cuttack – 754029	The Director Sanjay Memorial Institute of Technology Brundaban Bihar, Chandipadar, Dist. Ganjam 761003
79	Shri Vishnu Bhandari, 898, Sector – 4, Hiran Magri, Udaipur	The Director, Geetanjali Institute of Technical Studies (GITS), Dabok, Udaipur – 313002
80	Shri Ashu Baweja, E-71, West Patel Nagar, New Delhi – 110008	The Director, GGS College of Modern Technology, Distt. Mohali, Kharar – 140301 (Punjab)
81	Shri V.P. Verma, 50/B, Pocket A-2, Mayur Vihar-III, Delhi – 110096	The Director, College of Engineering Roorkee, Post Box No. 27, 7 th KM Roorkee – Hardware Road, Vardhman Puram, Roorkee – 247667

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82	Shri Arvind Kumar, Near 15/I-II PWD Colony, Rajendra Nagar, Bareilly (UP)	The Director, J.S. Institute of Management & Technology, Mainpuri Road, Shikohabad, Zila Firozabad (UP)
83	Shri Kanhai Shanker Prasad, C/o Sh. K.S. Prasad, Kumkum Kunj, Anandpuri, Brahampura, PO MIT, Muzaffarpur — 842003 (Bihar)	The Director Institute of Business Management & Technology, No. 298, 100 s.q. ft. Ring Road, 4 th Phase, 7 th Block, Bansankari, 3 rd stage, Bangalore — 560085
84	Shri B.K. Rath, H.No. 79/97, Shipra Path, Mansarover, Jaipur (Rajasthan)	The Director, Seedling Academy of Design Technology & Management, Main Campus, Khore Bariyan, Tehsil, Sangamer, Jagarpura, Rajasthan — 302017
85	Shri Mayur Pratap Patil	Padamshree Dr. D.Y. Patil Institute of Management Studies, Pune
86	Smt. Renu Sejwal, C2B/20A Janak Puri New Delhi — 110058	The Director, Seedling Academy of Design Technology & Management, Main Campus, Khore Bariyan, Tehsil Sangamer, Jagarpura, Rajasthan — 302017
87	Shri A.K. Aggarwal, BB-39F, DDA, MIG Flats, Janakpuri, Delhi — 110058	The Director, IITT College of Engineering, Kala Amb, Distt. Sirmaur, Himachal Pradesh
88	Ms. Charu Awasty, Kendriya Vidyalaya, Raigarh	Vishwa Vishwani Institute of System & Management, Hyderabad
89	Shri Aleem-Ul Islam, 15 MIG Vikram Nagar, Mahou Road, Ratlam-457001	The Director, R.N. Modi Engineering College, SP-2, RIICO Institutional Area, Ranpur, Kota-Jhalawar Road, PO Calbe Nagar — 325003 Kota

[Translation]

Security of Members of Parliament

3278. DR. SHAFIQR RAHMAN BARQ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has held any meeting regarding the security of Members of Parliament;

(b) if so, the details and recommendations made in the said meeting;

(c) whether the Union Government has issued such recommendations to the State Governments; and

(d) if so, the details alongwith the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) Security to the Members of Parliament is provided on the basis of threat perception, which is carried out by the concerned security agencies, and is reviewed from time to time.

The State Government are advised that the security arrangements for the Members of Parliament be reviewed and further strengthened particularly during their visits/stay in the States in order to prevent any untoward incident.

Delhi Police is also asked to take measures to further strengthen the security of Members of Parliament in Delhi, particularly during the Parliament Sessions by increasing area security, installing CCTVs at prime locations, placing more mobile Gypsies for close watch in VIP areas, etc.

[English]

Banning of Export of Coconut Oil

3279. SHRI PARSURAM MAJHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has imposed ban on the export of edible oils including coconut oil recently;

(b) if so, the details thereof and the reasons therefor separately; and

(c) the steps taken to lift the ban and protect the interest of the growers, particularly coconut growers?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (c) Yes, Sir. The Government had vide notification No. 85 (RE-2007)/2004-2009 dated 17th March, 2008 prohibited export of all edible oils including coconut oil to mitigate shortage in the country. However, the restriction imposed was subsequently relaxed vide Notification No. 92(RE-2007)/2004-2009 dt.1.4.2008 allowing export of coconut oil through Cochin Port.

[Translation]

Work done under Vidyalaya Vikas Nidhi

3280. SHRI RAMDAS ATHAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the norms fixed by the Government for charging Vidyalaya Vikas Nidhi Fees from students of Kendriya Vidyalayas;

(b) the year-wise details of work done by utilizing the Vidyalaya Vikas Nidhi by the Kendriya Vidyalayas during the last three years, till date;

(c) whether the Government has received certain complaints regarding misuse of Vidyalaya Vikas Nidhi;

(d) if so, the details thereof and the action taken thereon;

(e) whether the Government is contemplating to take any step for monitoring the expenditure of the said Nidhi; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI):

(a) The Vidyalaya Vikas Nidhi (VVN) is being collected from the students of Kendriya Vidyalayas (KVs) at the following rates:-

Class I to X Rs. 160/- per month.

Class XI & XII (Non-Science) : Rs. 160/- per month.

Class XI & XII (Science) : Rs. 200/- per month.

(b) The details of works carried out during each of the last three years and expenditure incurred on these works is given in the enclosed Statement-I.

(c) and (d) The details of such complaints received by Kendriya Vidyalaya Sangathan (KVS) and action taken thereon are given in the enclosed Statement-II.

(e) and (f) Yes, Sir. The Sangathan has already taken steps for the monitoring of VVN. The Scheme of VVN has been reviewed and the revised scheme has been implemented w.e.f. 1.4.2006. The activities on which expenditure can be incurred have been identified and the ceiling of expenditure on each activity has been indicated. The authorities who have been delegated powers have also been notified to monitor the proper utilization of VVN. The Accounts of VVN have also been incorporated in the Accounts of the Sangathan from the year 2004-05 onwards and are certified by the Director General of Audit, Central Revenues, New Delhi.

Statement-I

Details of Works Carried out during each of the Last Three Years and Expenditure Incurred on These Works

(Rs. in crore)

Sl.No.	Head of Account	2004-2005	2005-2006	2006-2007	2007-2008 (Upto Dec'07)
1	2	3	4	5	6
1.	Part time contractual Staff.	26.69	28.96	21.00	10.78
2.	Maintenance & Repair of building/sport field/other assets.	18.78	14.86	19.84	10.18
3.	Pupil's societies, annual functions, other school functions (Republic Day, Independence Day & Teachers' Day etc.) Printing of Vidyalaya Magazine & Student Diary.	21.84	21.86	17.16	8.81
4.	Watch & ward services.	8.91	10.37	9.84	5.06
5.	Computer consumable & non consumable.	11.10	15.28	21.51	11.04
	Examination	14.03	14.81	14.43	7.41

1	2	3	4	5	6
6.	Other recurring expenditures like Rent/Taxes/ Water/Electricity bills, Games & Sports, Consumable items of lab, Library & others, Medical facilities, sanitation, Trekking/Education Tour, Scout & Guide Activities & Misc. Expenditure etc.	48.60	50.88	57.13	29.33
7.	Non-recurring expenditure i.e. Petty Construction Works Furniture & Fixture, Library books, Office equipment, other fixed assets etc.	29.44	24.57	25.25	12.77
Total		179.39	181.57	186.16	95.38

Statement-II

Details along with Action Taken by the Government on Certain Complaints received Regarding Misuse of Funds

1. The case of substandard construction of temporary building in Kendriya Vidyalayas located in Rohini was registered by CBI against the former Assistant Commissioner, KVS, Regional Office, Principals of K.V. Sector-8, K.V. Sector 25, Rohini and I/C Principal, K.V. Sector-22, Rohini and contractors in the matter of award of labour contract, work for supply of building materials and work for earth filling for construction of temporary class rooms in the K.V. Sector-22 and K.V. Sector 25. The officers concerned have been charge-sheeted as per details below:

Apart from CBI cases, the competent authority has also taken action against the officers responsible for serious irregularities and substandard construction of temporary building at Rohini and Greater Noida:-

The then Assistant Commissioner was placed under suspension vide order dated 10.7.2006. Following Disciplinary cases under Rule 14 of the CCS (CC&A) Rules, 1965 were initiated against him on the alleged serious irregularities in the construction of temporary classrooms during 2003-04 in Kendriya Vidyalayas located in Delhi.

- (i) Charge-sheeted for the alleged serious irregularities for construction of temporary building of Kendriya Vidyalaya, Greater Noida during 2003-04 vide memorandum dated 4-11-2006.
- (ii) Charge-sheeted for the alleged serious irregularities for construction of temporary building of Kendriya Vidyalaya, Sector-8 Rohini during the year 2003-04 and Sector-5, Dwarka, Delhi during 2004-05 vide memorandum dated 3-9-2007.
- (iii) Charge-sheeted for the alleged irregularities for construction of temporary building of Kendriya

Vidyalaya, Sector-25, Rohini, Delhi during 2003-04 vide memorandum dated 20-8-2007.

- (iv) Charge-sheeted for the alleged serious irregularities for construction of temporary building of Kendriya Vidyalaya, Sector-22, Rohini, Delhi during 2003-04 vide memorandum dated 10-9-2007.
2. The Principal, (Retd), K.V. Sector-8, Rohini, Delhi was charge-sheeted for major penalty proceeding on the alleged count of serious irregularities in the construction of temporary class rooms during 2003-04 at Kendriya Vidyalaya, Sector-25, Rohini and Sector-8, Rohini, Delhi vide memorandum dated 24.5.2007 and 10.10.2007.
3. The Principal, K.V. Sector-25, Rohini, was charge-sheeted for major penalty proceedings on account of alleged irregularities in the construction of temporary building of K.V. Sector-25, Rohini, Delhi during 2003-04 vide memorandum dated 13-8-2007.
4. The in charge, Principal, K.V. Sector-22, Rohini, Delhi was charge-sheeted on the alleged irregularities in the construction of temporary building at K.V. Sector-22, Rohini during 2003-04 and 2004-05 vide memorandum dated 13.8.2007.
5. In case of alleged irregularities in the construction of temporary buildings of K.V. Sector-3, Rohini and K.V. Sector-22, Rohini, Delhi during 2003-04, the former Principal of K.V. Sector-3, Rohini, Delhi has been issued show cause notice.
6. The former Education Officer, KVS, R.O. Delhi, the former Principals of K.V. Greater Noida and Kendriya Vidyalaya, Noida were charge-sheeted for the alleged irregularities in the construction of K.V. Greater Noida during 2003-04 and 2004-05 vide memorandum dated 9.1.2007.
- FIR was lodged in Kasna Police Station, Budhnagar, Greater Noida on 31.10.2005 against the Assistant

- Commissioner, Education Officer, Principals responsible for poor construction of temporary building at K.V. Greater Noida.
7. The former Principal, Kendriya Vidyalaya, Sec – 8, R K Puram was charge sheeted for the irregularities in use of funds during 2004-05 and 2005-06 vide memorandum dated 8-10-2006. He was imposed a penalty of withholding of two increments vide order dated 19-4-2007.
 8. Certain procedural lapses in printing of question papers and study material during 2004-05 and 2005-06 were reported by the Assistant Commissioner, Delhi Region based on internal audit report in respect of former Principal, Kendriya Vidyalaya, JNU Campus, New Delhi. On verification, it was found that the expenditure was bonafide and the case was dropped.
 9. The former Principal, Kendriya Vidyalaya, Colaba, Mumbai was charge-sheeted for the serious financial irregularities in purchase of stationery items and repairs works etc. during 2004-05 vide memo dated 22-9-06.
 10. Special audit report of K.V.S. (HQrs.) pointed out serious irregularities committed during 2004-05 by the Assistant Commissioner (Retd.), KVS Regional Office, Dehradun in printing of study material from Vidyalaya Vikas Nidhi. The case has been sent for which is sent for 1st stage advice to CVC.
 11. Special audit report of K.V.S. (HQrs.) pointed out serious irregularities against the former Principal, Kendriya Vidyalaya BHEL Haridwar during 2004-05 in printing of study material from Vidyalaya Vikas Nidhi. The case has been referred to CVC for first stage advice.
 12. The former Principal, Kendriya Vidyalaya, Unnao has been issued a show cause notice on the alleged financial irregularities in purchases made out of VVN over and above the budgetary allocations during 2006-07.
 13. The case against the former Principal, Kendriya Vidyalaya, Ambajari on the financial irregularities in maintenance & repair of boundary wall and cycle stand, privatization of 'watch and ward' and 'conservancy' services, printing of question papers and refilling of fire extinguishers during 2004-05 has been referred to CVC for 1st stage advice.
 14. The case against the Principal (Retd.) of Kendriya Vidyalaya No. 4, Gwalior on the financial irregularities of making purchases of furniture, water coolers, Air Conditioners, Desert Coolers, engagement of casual labour, installation of 140 KW of rural electric connection from MP Electricity Board without approval of Executive Committee, during 2005-06, has been referred to CVC for 1st stage advice
 15. The former Asstt. Commissioner, Audit & Accounts Officers, KVS, R.O., Chennai & former Principal & Vice Principal and TGT (Eng.) and I/C Principal, Kendriya Vidyalaya, Kavaretti were issued Show Cause Notice on 31-3-2008 on the irregularities during 2005-06 reported by the Special Audit towards purchase of furniture for Kendriya Vidyalaya, Kavarati.
 16. The former Principal, Kendriya Vidyalaya, Sector-8, R.K. Puram was charge sheeted vide memorandum dated 8.10.2006 on irregularities in using funds in hiring security services, purchase of computers & furniture during 2004-05 and 2005-06. A penalty of withholding of two increments has been imposed vide order dated 19.4.2007.
 17. Certain procedural lapses in printing of question papers, purchase of furniture etc. during 2004-05 and 2005-06 were reported based on internal audit report in respect of former Principal, K.V. JNU, Campus, New Delhi. On verification, it was found that the expenditure was bonafide and the case was dropped.
 18. The former Principal, Kendriya Vidyalaya No. 1 Colaba, Mumbai was charge-sheeted on the serious financial irregularities related to printing of question papers and repair works during 2004-05 vide memo dated 22-9-2006.
 19. As a result of Spl. Audit of Kendriya Vidyalaya, BSF Chawla, Delhi during the year 2007-08, financial irregularities like construction work, purchase of audio visuals and expenditure incurred in Regional meet etc. were observed.

[English]

**Inflow of Fake Currencies from
Across the Border**

3281. SHRI NIKHIL KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a high level meeting with officials of CBI, IB, RAW, DRI, ED and Senior police officials was recently held to draw a comprehensive strategy for a countrywide crackdown on those who are infiltrating/Smuggling fake Indian currencies;

(b) if so, the details of issues discussed and the outcome thereof; and

(c) the further steps the Government proposes to

take to check circulation of fake Indian currencies in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) to (c) The CBI has been designated to function as the nodal agency for dealing with cases and matters related to the issue of Fake Indian Currency Notes (FICNs). As a part of the efforts to check the circulation of FICNs a workshop was organized on 29.2.2008 by the Central Bureau of Investigation in which, inter-alia, representatives of State Governments, IB, RBI and DRI participated. The objective was to assess the magnitude of the problem and bring in coordination among various agencies in dealing with the problem, as also to sensitize the officers regarding the menace of Fake Indian Currency Notes. The State Government have also been advised to set up cells, under senior supervision, to ensure effective monitoring and action in respect of circulation of FICNs and other organized crimes.

Duty Free Garment Import from Bangladesh

3282. SHRI RAMESH DUBE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Central Government proposes to allow duty free garment import from various countries including Bangladesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) It has been agreed to provide Zero duty market access for 8 million pieces of garment from Bangladesh and 3 million pieces of garment from Sri Lanka.

(c) Does not arise.

Indian Auto Component Industry

3283. SHRI SUBRATA BOSE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the present share of India in auto component exports to various countries in terms of percentage from Low Cost Countries, Country-wise;

(b) whether the growth of India's auto ancillary sector during 2007-08 is lesser in comparison to 2006-07;

(c) if so, the reasons therefor; and

(d) the steps taken/proposed to be taken to boost the exports of auto components in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) The exports of auto components from India to the following countries in South Asia and Africa are more than 10%.

Importing Country	India's % Share
Bhutan	97.35
Nepal	88.74
Sri Lanka	50.23
Saint Pierre and Miquelon	48.98
Lesotho	35.92
Bangladesh	27.43
Togo	18.95
Senegal	16.76
Uganda	16.44
Armenia	12.92
Kenya	11.72
Afghanistan	11.63
Mauritius	10.60

(b) and (c) No, Sir. The exports in April – July 2007 period was increased by around 7% over the same period in 2006.

(d) Policy measures are announced by the Government from time to time including those contained in the Annual Supplement of the Foreign Trade Policy (2004-09). These measures are aimed to augment and sustain the current rate of export growth in line with India's comparative advantage and the emerging situation in the domestic and international market. The Engineering Export Promotion Council (EEPC), representative body of this sector, is promoting its products through advertisement, publicity and participation in international fairs, organizing buyer-seller meets. The Government provides support to EEPC for its activities under Market Development assistance (MDA) and Market Access Initiative (MAI) Schemes of the Department of Commerce.

Entrance Examination for Ph. D and M. Phil

3284. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to hold entrance examination for Ph. D and M. Phil admissions in the country;
- (b) if so, the details in this regard; and
- (c) the reasons for discontinuing the existing system for both these programmes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) As a part of academic reforms, the University Grants Commission (UGC) has advised all the Universities that admission to the M.Phil and Ph.D programmes should be made based on combined merit of entrance examination and interviews conducted by the respective universities. The reasons according to the UGC are that informal methods currently used in some universities for admission to Ph.D need to be discontinued, the admission methods to these higher level research courses should be made formal and transparent and that there is a need to introduce course work in Ph.D rather than making it only dissertation/thesis based.

Investment in Andamans by South Asian Countries

3285. SHRI MANORANJAN BHAKTIN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Malaysia and other South Asian Countries have shown keen interest to invest in Andaman & Nicobar Islands in region specific industries;
- (b) if so, whether any trade delegation had visited Port Blair to explore areas for industrial investment and trade; and
- (c) if so, the outcome alongwith the action taken by the Government to accelerate the process?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (c) Information is being collected and will be laid on the Table of the House.

Supreme Court Direction on Police Reforms

3286. SHRI K.S. RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the steps taken for the implementation of the Supreme Court directives on police reforms;
- (b) the details of conclusions drawn and suggestions made at the last colloquium organized by the Police

Research and Development Organisation and steps taken to make the Indian Police as efficient and effective as its counterparts in the west;

- (c) whether the Government proposes to amend the Indian Penal Act and take other measures for implementing various suggestions and recommendations towards carrying out the much needed police reforms by involving the public, media and non-governmental organizations to ensure social, political and economic justice to the common man;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) 'Police' being a State subject in the Seventh Schedule of the Constitution of India, it is primarily for the State Governments to take action on the directions of Supreme Court. However, Ministry of Home Affairs has been interacting with the State Governments in respect of the directions of the Supreme Court and related issues. A copy of the judgement of the Supreme Court order dated 22 September, 2006 was also sent to all the States for necessary action. Thereafter meetings have also been held, from time to time, with the State Governments for discussions on the subject at the level of Union Home Minister and the Union Home Secretary. Ministry of Home Affairs had also set up a Committee of Experts to draft a Model Police Act, which, inter alia, contains several provisions relevant to the directions of the Supreme Court. The draft Model Police Act has also been sent to all the States for consideration and appropriate action as 'Police' is a State subject.

AS per information available, the States of Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Kerala, Punjab, Rajasthan and Tripura have enacted legislation in this regard. Various States have filed their replies in Supreme Court. In respect of Union Territories the responsibility for action lies with the Central Government and substantial compliance has already been done. The position varies widely in respect of the various Union Territories because of their unique characteristics in terms of legal, administrative, demographic and geographical situation specific to each Union Territory. Union of India has also filed two applications in Supreme Court on 12.02.2007 seeking directions by way of clarification/modification of certain directions with reference to the Union Territories.

- (b) A three day colloquium was organized by the

Bureau of Police Research and Development from 18th December 2007 to 20th December 2007 at New Delhi. 'Police Reforms' was discussed as an item and the conclusion of the discussion was as under:-

- (i) There is need to insulate the police from political pressure and interference.
- (ii) Mobilization of public opinion, media and NGOs is important for positive image of police.
- (iii) Marginalization of corrupt/politicized officers.
- (iv) Changes have to be institutionalized for stability.

The various recommendations made in the said colloquium are more or less covered in the Draft Model Police Act.

(c) to (f) At present there is no proposal to amend the Indian Penal Code, 1860 relating to police reforms.

[Translation]

Youths in Terrorism

3287. SHRI KIREN RIJJU:

DR. LAXMINARAYAN PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of youths are involved in terrorist activities in South India, particularly in Karnataka, Andhra Pradesh, Kerala and Chennai etc.
- (b) if so, the details thereof;
- (c) whether most of them are getting training in Pakistan and Bangladesh;
- (d) whether Nalgonda has become a hub of militant activity;
- (e) if so, the reaction of the Government thereto; and
- (f) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (f) No, Sir. However, cases of the involvement of disgruntled local youth influenced and subverted by external elements, in terrorist activities have come to notice, resulting in quite a number of arrests. It has been reported, inter-alia, that local youth were taken to Pakistan and Bangladesh for training. Although some disgruntled youth coming under the influence of religious fundamentalists/terrorist organizations have indulged in subversive activities, it would, however not be appropriate to suggest that Nalgonda has become a hub of

militant activity. The Government pursues a comprehensive policy to deal with terrorism by way of enhanced intelligence sharing, strengthening of border management, augmenting the capabilities of police and security forces by providing advanced/ sophisticated weapons, communication systems and training. The Government has also established bilateral and multilateral mechanisms to address the external imperatives of terrorism besides undertaking developmental work to bring the misguided youth into the national mainstream.

[English]

MPEDA Proposal for Setting up of New Branches

3288. SHRI RANEN BARMAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether 'Marine Products Export Development Authority' is considering a proposal to set up new branches in various States especially in West Bengal and Andhra Pradesh;
- (b) if so, the details thereof; State-wise; and
- (c) the steps taken to assist shrimp farmers with the latest scientific knowledge/technology by MPEDA?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) No, Sir.

- (b) Not applicable.
- (c) MPEDA is implementing a number of promotional activities to assist shrimp farmers with the latest scientific knowledge/technology in shrimp culture. Some of the activities are as under:-
 - 1) Organizing training programmes on sustainable shrimp/scampi culture
 - 2) Organizing training for members of SC/ST communities
 - 3) Organizing demonstration programmes on diversified species for aquaculture
 - 4) Organizing seminars/workshops
 - 5) Inter-state study tours for farmers

MPEDA has initiated a new scheme for organizing the small-scale farmers into Aqua Farmers' Societies. MPEDA extends a financial incentive upto a maximum of Rs. 5 lakh in a phased manner for acquiring common facilities required by the members of these societies for operating shrimp culture in a sustainable manner. MPEDA has also set up a

separate society named National Centre for Sustainable Aquaculture (NaCSA), with its head quarter at Kakinada, Andhra Pradesh which is employing state coordinators and Field Managers for working with small-scale farmers by adopting latest technology in shrimp culture.

Survey of Minerals by GSI

3289. SHRI ASADUDDIN OWAISI: Will the Minister of MINES be pleased to state:

- (a) whether the Geological Survey of India has undertaken a mapping of different minerals in the country including exploration in the sea bed;
- (b) if so, the details thereof mineral-wise, State-wise;
- (c) whether the Government is paying more attention to export of minerals rather than its domestic consumption;
- (d) if so, the details thereof;
- (e) whether the Government proposes to create infrastructure for maximum use of minerals in the country;
- (f) if so, the details thereof, and

(g) if not, the reasons therefor?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) and (b) Yes, Sir. Geological Survey of India (GSI) undertakes the mapping of different minerals in the country including systematic sea bed survey within the Exclusive Economic Zone (EEZ) of India. The mapping is "Large Scale Mapping" (LSM) or "Detailed Mapping" (DM) depending open the resolution of mapping. The details of these mappings by GSI for the field season 2006-07 are given in the enclosed Statement.

(c) and (d) The Government's export policy keeps in view the mineral inventory position and long term needs of the country. Ministry of Commerce and Industry periodically reviews the Foreign Trade Policy and introduces the corrective measures in this regard.

(e) to (g) A lot of infrastructure development in the mining and mineral sector has taken place overtime. However infrastructure also needs to develop to keep pace with the continuing growth of the sector. The National Mineral Policy 2008 envisages a special thrust for mining infrastructure, and innovative structures are to be devised for developing and financing the infrastructure needs of the sector.

Statement

State	Minerals/Metals	Mapping Activity
1	2	3
Rajasthan	Basemetals & associated minerals	LSM: 48 sq km DM: 3.65 sq km
	Gold	LSM: 32 sq km DM: 3.5 sq km
	REE & RM	LSM: 4.2 sq km
Gujarat	Basemetals	LSM: 9sq km
Jharkhand	Gold	LSM: 71 sq km DM: 1.0 sq km
	Iron Ore	LSM : 71 sq km DM : 4.0 sq km
	Coal	LSM: 7.0 sq km
	Manganese Ore	LSM: 100 sq km
Orissa	Limestone	LSM: 50 sq km
	Platinoid Group of Elements (PGE)	DM: 0.5 sq km
	Iron Ore	LSM: 50 sq km DM: 1.0 sq km
	Coal	LSM: 10 sq km
	Gold	LSM: 10 sq km
West Bengal	Gold	LSM: 10 sq km

1	2	3
	Coal	LSM: 3.2 sq km
Andhra Pradesh	Barytes	LSM: 50 sq km
	Gold	LSM: 95 sq km
		DM: 0.5 sq km
	Molybdenum + REE	LSM: 100 sq km
		DM: 0.5 sq km
	Coal	LSM: 4.0 sq km
Karnataka	Gold	LSM: 55 sq km
		DM: 3.0 sq km
	Platinoid Group of Elements	LSM: 25 sq km
		DM: 0.75 sq km
	Iron Ore	LSM: 60 sq km
Maharashtra	Copper & associated Gold	DM: 0.5 sq km
	Gold	LSM: 25 sq km
Tamil Nadu	Limestone	LSM: 20 sq km
	Graphite	LSM: 75 sq km
		DM: 0.6 sq km
	PGE	LSM: 225 sq km
	Gold	DM: 0.6 sq km
	Iron Ore	LSM: 30 sq km
Kerala	Gold	LSM: 50 sq km
Madhya Pradesh	Basemetal	LSM: 10 sq km
		DM: 1.5 sq km
	Limestone	LSM: 11 sq km
		DM: 0.45 sq km
	Phosphorite	LSM: 10 sq km
	Coal	LSM: 22 sq km
Chhattisgarh	Gold	DM: 0.5 sq km
	Iron Ore	LSM: 5 sq km
		DM: 1.2 sq km
	Diamond	LSM: 10 sq km
	Coal	LSM: 107 sq km
Uttar Pradesh	Phosphorite	LSM: 10 sq km
	Basemetal	DM: 0.25 sq km
Haryana	Copper	DM: 0.05 sq km
Meghalaya	PGE & Ni	DM: 4.0 sq km
	Limestone	DM: 2.0 sq km

Export of Diamonds

3290. SHRI NARAHARI MAHATO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the names of countries to which diamonds are exported alongwith its value during each of the last three years and in the current year, till date;

(b) whether the export of diamond has decreased during the above period;

(c) if so, the reasons therefor; and

(d) the measures being taken by the Government to boost the export of diamond?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) As per latest available data, the export figures for cut and polished diamonds to various Countries during April-March, 2005, April-March, 2006, April-March, 2007 and April-July, 2007 are as under:-

(In US \$ Million)

S.No.	Country Name	Export Value			
		April-March 2005	April-March 2006	April-March 2007	April-July 2007
1.	Hong Kong	2604.83	3127.96	3165.91	1344.27
2.	USA	2455.40	2612.75	2497.69	901.05
3.	Belgium	1214.49	1278.29	1251.22	518.42
4.	UAE	1429.46	988.92	1066.60	497.72
5.	Israel	675.86	749.67	817.14	296.31
6.	Japan	453.40	434.69	371.55	110.29
7.	Thailand	254.87	279.18	291.94	99.51
8.	Switzerland	133.03	113.70	92.82	44.38
9.	Singapore	515.03	1199.75	111.96	35.81
10.	Others	396.08	386.58	421.27	171.35
	Total	10132.45	11171.49	10088.10	4019.11

Source: DGC&S

(b) and (c) There was a decline in export of cut and polished diamonds during April-March 2007 over the corresponding period in 2006 owing to the reduction in trading activities in diamonds from Bonded Warehouses.

(d) Following measures have been taken by the Government to boost exports of cut and polished diamonds:-

- (i) Export of gems and jewellery, which also includes cut and polished diamonds, has been identified as a thrust sector in the Foreign Trade Policy (2004-09).
- (ii) The licensing regime for rough diamonds has been abolished and customs duty on import of rough diamond has been reduced to 0%.
- (iii) Advance remittances without insisting on bank guarantee for import of rough diamonds has been permitted.
- (iv) Duty Free import entitlement of consumables, tools,

machinery and equipments for Gold and Platinum equal to 1% of FOB value of exports during the preceding financial year.

- (v) Duty free import entitlement of gems & jewellery samples in a financial year upto Rs. 300,000/- or 0.25% of the average of last three years export turnover of gems and jewellery items, whichever is lower has been allowed.
- (vi) Cutting and polishing has been treated as manufacturing for the purposes of exemption under Section 10A of the Income Tax Act.
- (vii) Gems & Jewellery exporters have been allowed to export cut and polished precious and semi-precious stones for treatment and re-import.
- (viii) Import duty on cut and polished diamonds has been abolished.

- (ix) Income Tax on turnover basis has been introduced for diamond units where profits declared are 6% or more of turnover.
- (x) Maximum percentage of physical examination of cut & polished diamond export has been reduced to 10% from 25%.
- (xi) Number of documents required for exports of cut and polished diamonds has been reduced to 12 from 30.
- (xii) Liberal approach has been adopted in granting extension of the period of warehousing in bonded warehouse for diamonds.

Besides, the Government also extends financial assistance for various sales promotion activities undertaken in foreign markets.

Bilateral Trade between India and Other Countries

3291. SHRI JUAL ORAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of countries with which the Union Government has established bilateral trade;
- (b) whether there is a growing trade imbalance with some countries during each of the last three years;
- (c) if so, the details and reasons therefor; and
- (d) the steps taken by the Government to promote bilateral trade with those countries?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) Country wise details of commodities exported and imported alongwith their value and quantity is posted on the website of the Department of Commerce at <http://commerce.gov.in/>.

(b) and (c) India has an adverse balance of trade with some countries during the last three years due to import of commodities like crude petroleum, pulses, gold, diamonds, air crafts etc.

(d) Concerted efforts are being made by the government to promote exports of Indian products by facilitating participations in trade fairs, holding buyer/seller meets, setting up of Joint Trade Committees, Joint Business Councils etc. and devising strategies for country specific exports.

Input-Output Norms for Exports

3292. CH. MUNAWAR HASSAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether a number of companies are making false claims for getting their input-output norms fixed for exports;
- (b) if so, whether the Government has come across cases where companies have submitted consumption details certified by Chartered Accountants which are just signed without any verification;
- (c) if so, the details of such cases detected so far; and
- (d) the steps taken/proposed to be taken by the Government to check such activities of Chartered Accountants?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) No such case has come to notice of the Government.

(c) and (d) Does not arise.

Educationally Backward Blocks

3293. SHRI PRATIK P. PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total number of educationally backward blocks where the female-rural literacy is below the national average and gender-gap in literacy is above the national average;
- (b) the total number of such blocks where the National Programme for Education of Girls at Elementary Level is operational;
- (c) the impact on enrolment and retention scenario; and
- (d) the total number of Muslim Minority girls enrolled in Educationally Backward Blocks (EBBs) during the year 2006-07?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) A total of 3073 educationally backward blocks were identified as per 2001 Census where the female rural literacy was below the national average and gender-gap in literacy was above the national average. National Programme for Education of Girls at Elementary Level (NPEGEL) scheme is operational in all these blocks. The enrolment of girls and total enrolment has gone up to 48% at primary level and 46.5% at upper primary level by 2006-07. 6645 muslim minority girls were enrolled in Kasturba Gandhi Balika Vidyalyas in educationally backward blocks upto 31st December, 2007.

[Translation]

Prisoners in Jails

3294. SHRI CHHATTAR SINGH DARBAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of Indian and foreign prisoners are kept in the jails of various States of the country and detained even after completion of the period of their sentence;

(b) if so, the number of such Indians as well as foreign prisoners lodged in the jails from October 31, 2006 to till date, separately alongwith the reasons therefor, State-wise; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) to (c) Information is being collected and will be laid on the Table of the House.

[English]

Trade With US

3295. SHRI ANANDRAO VITHOBA ADSUL:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India and the United States have formulated an action plan to step up cooperation in high technology areas:

(b) if so, the details thereof;

(c) the areas identified to step up bilateral trade with United States; and

(d) the other steps taken by the Government to boost the bilateral trade with US?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) Yes. A High Technology Cooperation Group (HTCG) was constituted in 2003 to provide a framework for facilitating and promoting US-India high-technology trade. Four broad areas have been identified for priority focus in high technology items, viz., (1) Defence & Strategic Trade, (2) Biotechnology, (3) Information Technology and (4) Nanotechnology.

The sixth meeting of the HTCG was held in New Delhi on February 28-29, 2008 where the two Governments considered the recommendations received from Indian and

US industry on the above mentioned four areas and agreed on a comprehensive plan to enhance high technology transfers.

(c) Other areas identified for stepping up bilateral trade with United States are being pursued through the India-US Trade Policy Forum and Commercial Dialogue and include respectively: (i) agriculture, tariff & non-tariff barriers, services, investment and innovation & creativity; (ii) standards, anti-dumping/countervailing duty practices, capacity building, human resources development and public awareness programmes under Intellectual Property Rights and small and medium sized enterprises.

(d) An India-US Private Sector Advisory Group (PSAG) has been created to provide strategic direction, input and support to the Trade Policy Forum. The Embassy of India and the four Indian Consulates (in the United States) undertake regular market promotion activities to increase Indian exports, including assisting visiting business delegations from India, conducting market surveys and responding to the trade enquiries.

Leather Export

3296. SHRI ANANTA NAYAK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any Memorandum of understanding (MoU) has been signed with other countries for the export of leather during each of the last three years;

(b) if so, the details thereof, country-wise;

(c) the details of target fixed and achievement made for leather exports during the above period and for the year 2008-09; and

(d) the steps taken/proposed to be taken by the Government to boost the export of leather?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) Memorandum of Understanding (MoU) has been signed on 21st March 2008 between Government of Ethiopia and Government of India to support developmental activities in leather sector in their respective countries through technological and market collaboration. Besides, Council for Leather Exports (CLE) has also signed Memorandum of Understanding with Botswana Export development & Investment Authority during December 2006 and British footwear Association during August 2007.

(c) The details are as under:

Year	Export target (US \$ million)	Actual achievement (US \$ million)
2004-05	2284	2495.37
2005-06	2675	2752.50
2006-07	2943	2981.79
2007-08	3042	2485.58 (April to December 2007*)

*Latest available DGCI&S data

As regards 2008-09 no target as such has since been decided.

(d) Incentives to boost export of leather and leather products, inter-alia, include import of specified machinery for leather sector at concessional rate of 5% duty, duty free import of critical inputs to the extent of 3% of FOB value of previous year export and financial assistance under Market Access Initiative and Market Development Assistance schemes. Besides, this Department is implementing projects for upgradation of FDDI, Noida and its branch at Fursatganj at the cost of Rs. 15 crore and Rs. 83.16 crore respectively to address the design, testing and skilled manpower requirements of leather and footwear sector.

Parking of Vehicles

3297. SHRI PRABHUNATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether pathways and parkings have been illegally encroached upon by shopkeepers, hawkers, tempowalas etc. in metro cities, particularly in Delhi;

(b) if so, the action taken against them;

(c) whether the Delhi Police is towing away cars only from the local markets;

(d) if so, the reasons for creating trouble to citizens/senior citizens in this regard as reported in "Times of India" dated April 1, 2008;

(e) the details of free parking areas provided by MCD in Delhi, area-wise;

(f) whether MCD charges fee from car owners for parking at the time of registration to utilize money for creating parking space;

(g) if so, the reasons for not creating any parking space by MCD; and

(h) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (h) The

information is being collected and will be laid on the Table of the House.

Quality of Education

3298. SHRI VIJOY KRISHNA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the mechanism devised by the Government to test the quality of education imparted in English medium schools in the country;

(b) whether the Government has any basis to conduct comparative study of schools in the country with those of developed countries;

(c) if so, the details thereof;

(d) whether the Government proposes to promote critical thinking and develop practical skills among the school children; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Government has not conducted any study regarding the quality of education imparted in the English medium schools. However, Government of India conducts its own pupil learning achievement surveys under Sarva Shiksha Abhiyan (SSA) through National Council of Educational Research and Training (NCERT). The surveys aim to track changes in learning achievement levels of students and to give a national picture of the status of students' learning levels.

(b) No, Sir.

(c) Does not arise.

(d) and (e) National Curriculum Framework (NCF) - 2005, lays special emphasis on the primacy of children's experiences and their active involvement in the process of learning. The use of pedagogy to promote critical thinking among children thereby leading them away from rote learning to a reflection of their own ways of understanding and learning is an important step towards improving school education. The syllabi and textbooks developed by NCERT on the basis of NCF-2005 signify an attempt to implement the basic idea of a child-centered system of education outlined in the National Policy on Education.

Financial Help to Karnataka for Cluster Development

3299. SHRI G. KARUNAKARA REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Karnataka Government has sought financial assistance for five projects on cluster development;

(b) if so, the details of the projects awaiting approval of Government;

(c) the present status of the above proposal; and

(d) the time by when these projects are likely to be approved?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR):

(a) to (d) Nine proposals were received from the State of Karnataka under the Industrial Infrastructure Upgradation

Schemes (IIUS), out of which two proposals have been sanctioned and five proposals have been rejected. Two proposals, one for Auto & Allied Industrial Cluster at Shimoga and other for Industrial Values Cluster at Hubli, could not be sanctioned because the 10th Plan allocation for the IIUS had already been committed for the sanctioned projects. The details of these proposals are given in the enclosed Statement. Consideration of new proposals during 11th Plan is dependent on continuation of the Scheme in the 11th Plan on the basis of the outcome of an independent evaluation of the existing Scheme.

Statement

S.No.	State	Cluster/Project	Project Cost	GOI Grant approved	GOI grant released	Status
1.	Karnataka	Machine Tools Cluster, Bangalore	135.50	49.12	47.65	Approved
2.		Foundry Cluster, Belgaum	24.78	18.58	18.02	Approved
3.		Industrial Valves Cluster, Hubli	45.32	-	-	Could not be sanctioned due to paucity of fund
4.		Auto & Allied Industries Cluster, Shimoga	58.36	-	-	Could not be sanctioned due to paucity of fund
5.		Garment Cluster, Bellary	20.00	-	-	Rejected (Not in conformity with the IIUS guidelines)
6.		Cashew Processing Cluster, Mangalore	29.30	-	-	Rejected (Not in conformity with the IIUS guidelines)
7.		Coir Cluster, Chennapatna	23.27	-	-	Rejected (Not in conformity with the IIUS guidelines)
8.		Coir Cluster, Hassan	49.85	-	-	Rejected (Not in conformity with the IIUS guidelines)
9.		Pulses Cluster, Gulbarga	43.56	-	-	Rejected (Not in conformity with the IIUS guidelines)

Programmes of Air and Doordarshan

3300. SHRI G.M. SIDDESWARA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Doordarshan Kendra and All India Radio are producing regular programmes including song, music and news bulletin in all recognized Indian languages;

(b) if so, the details thereof, language-wise;

(c) whether programmes in some languages which are recognized by the State Governments, but not recognized by the Union Government are also produced in a regular manner; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) and (b) Yes, Sir. Prasar Bharati have informed that Doordarshan and All India Radio produce programmes in all officially recognized 22 Indian languages i.e. Assamese, Bengali, Gujarati, Hindi, Kannada, Kashmiri, Malayalam, Marathi, Oriya, Punjabi, Sanskrit, Tamil, Telugu, Urdu, Konkani, Manipuri, Nepali Sodo, Dongri, Maithili, Santhali and Sindhi. In addition to these, the 11 Doordarshan Regional Language Satellite Channels are telecasting language programmes viz Malayalam, Tamil, Oriya, Bengali, Telugu, Kannada, Marathi, Gujarati, Kashmiri, Assamese and Punjabi for a duration of 24 hours per day. These channels are also telecasting programmes in Urdu, Sindhi, Sanskrit, Tulu, Konkani, Dogri, Himachali, Haryanvi, Nepali and all North-East languages and dialects. Besides the above, Doordarshan Kendras also broadcast programmes in their local dialects and languages which includes Bhojpuri, Haryanvi, Rajasthani Angika, Bazzika, Nagpuri, Khariya, Oraon and Kurmali etc. AIR are also broadcasting programmes in other languages/dialects, which are prominently spoken in their respective areas and which are recognized by the concerned State Governments. In order to meet the aspiration of different communities in various parts of the country, composite music programmes are also mounted in their respective dialects from the concerned AIR Stations.

Doordarshan produces News bulletins in all 16 recognized languages i.e. Assamese, Bengali, Dogri, Gujarati, Hindi, Kannada, Kashmiri, Malayalam, Manipuri, Marathi, Oriya, Punjabi, Sanskrit, Tamil, Telugu, Urdu except Santhali, Maithili, Bodo, Sindhi, Nepali and Konkani. Besides three News bulletins, Doordarshan Kendras are also telecasting the news bulletins in the languages which are not recognized viz Mizo, Rajasthani, Kokborok and English.

AIR puts out over 511 bulletins daily in different languages/dialects for a duration of 50 hours from New Delhi

and 44 Regional Units across the country. The news bulletins are broadcast in all the 22 official languages included in the VIIIth Scheduled of the Constitution of India and in 16 foreign languages besides other Indian languages/dialects.

(c) and (d) Yes, Sir. AIR Stations regularly broadcast programmes in those languages/dialects, which are prominently spoken in their respective areas and which are recognized by their respective State Governments i.e. Rajasthani, Chhattisgarhi and Bhojpuri. Doordarshan Kendras telecast programmes in those languages/dialects which are recognized by their respective State Governments. The details are given in the enclosed Statement.

Statement

List of Some Languages / Dialects, which are Recognized by their Respective State Governments.

Kendra	Languages (Dialects)
Aizwal	Hmar, Mara (Lakher), Lai (Pawi), English, (Bru) and Paihte dialects
Bhubaneshwar	Santhali
Itanagar	Nyishi, Galo, Adi, Apatani, Tagin, Hillmiri, Nocte, Wanchoo and Monpa
Patna	Bhojpuri, Angika, Bazzika
Ranchi	Ho, Khari, Mundari, Santhali, Oraon, Kurmali, Khuratha, Nagpuri and Pancharagania
Chhattisgarhi	Raipur
Gorakhpur	Bhojpuri
Srinagar	Kashmiri, Dogri, Gujri, Pahari, Balti, Sheena, Ladakhi, Badarwahi, Pusto,
Bangalore	Tulu, Kodava,
Jalandhar	Himachali, Haryanavi
Delhi	Haryanavi

Loan Applications under Special Purpose Tea Fund

3301. SHRI E.G. SUGAVANAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of applications received for loans so far under the Special Purpose Tea Fund (SPTF) during each of the last three years and in the current year till date, State-wise;

(b) the number of applications considered till now;

(c) whether any steps have been taken for the early disposal of all the pending applications;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) The Special Purpose Tea Fund was introduced in January, 2007. The number of loan applications received under the scheme up to 31.3.2008 are:

State	No. of applications
North India	
(i) Assam	200
(ii) West Bengal	104
(iii) Others	19
South India	
(i) Tamil Nadu	2
(ii) Kerala	14
Total	319

(b) Tea Board has issued sanctions in respect of 122 applications so far.

(c) to (e) The scheme was launched only last year. Tea Board has fine tuned the modalities and procedures under the scheme to ensure its smooth implementation and early disposal of the applications.

Doordarshan/Air Transmitters

3302. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of Doordarshan/All India Radio transmitters operationalised in the country during each of the last three years till date, State-wise and location-wise;

(b) the details of expenditure incurred thereon during the said period;

(c) whether required staff has been provided for operation and maintenance of these transmitters;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the annual estimated expenditure likely to be incurred on the maintenance and operation of these transmitters?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) The details are given in the enclosed Statement.

(b) Expenditure incurred by Doordarshan was Rs. 52.26 crores and by All India Radio was Rs. 11.82 crores during the last three years.

(c) to (e) Limited staff has been provided by way of re-deployment.

(f) The annual estimated expenditure to be incurred by All India Radio on operation & maintenance is Rs. 534.44 lakh. As regards Doordarshan, the annual estimated expenditure on operation & maintenance of a High Power Transmitter (HPT), a Low Power Transmitter (LPT) & a Very Low Power Transmitter (VLPT) is about Rs. 77 lakhs, Rs. 20 lakhs and Rs. 4 lakhs respectively.

Statement

Details of DD/Air Transmitters Operational lised during the Last Three Years

S.No.	States/UT	Locations	
		Doordarshan	All India Radio
1	2	3	4
1	A&N Islands	VLPTs at Harinagar, Kadamtala, Long Island, Ramakrishanapuram HPT, Port Blair & HPT Port Blair (DD News), LPT Car Nicobar	Portblair (FM)
2	Andhra Pradesh	LPT, Kolhapur & Punganur	Hyderabad, Vijayawada & Machera (FM)
3	Arunachal Pradesh	-	Itanagar (FM)
4	Assam	LPT, Satrasal & HPT Kokrajhar	-
5	Bihar	HPT, Saharsa	Aurangabad

1	2	3	4
6	Chhattisgarh	VLPT, Devbhog	Saraipalli (FM)
7	Gujarat	HPT, Vadodara, HPT Vadodara (DD News) and HPT, Radhanpur	Himmatnagar (MW)
8	Haryana	LPT, Fatehabad & Kaithal HPT Kamal & Hissar HPT, Hissar (DD News)	Rohtak (FM)
9	Himachal Pradesh	HPT, Dharamshala	Shimla (FM)
10	Jammu & Kashmir	-	Kargil, Drass, Tiesuru, Nyoma & Diskit (MW)
11	Jharkhand	-	-
12	Karnataka	LPT Mudhol & Sindhur	Gulbarga (FM)
13	Kerala	-	Manjeri (FM)
14	Lakshadweep	VLPT, Agatti & Amini (DD News)	-
15	Madhya Pradesh	HPT, Sagar	Mandla & Rajgarh (FM)
16	Maharashtra	-	Aurangabad (FM)
17	Manipur	-	Imphal (FM)
18	Meghalaya	-	Shillong (FM)
19	Mizoram	-	Aizawl (FM)
20	Nagaland	-	Kohima (FM)
21	Orissa	LPT, Bahalda (DD News)	Deogarh & Baripada (FM), Saro (MW)
22	Punjab	HPT, Bhatinda (DD News)	-
23	Rajasthan	LPT, Khajuwala HPT Bikaner	-
24	Sikkim	-	-
25	Tamil Nadu	HPT, Dharmapuri & Tirunelveli	Madurai, Yerkaud & Dharmapuri (FM)
26	Tripura	LPT, Ambassa	Agartala (FM)
27	Uttar Pradesh	-	Gorakhpur, Kanpur & Varanasi (FM)
28	Uttarakhand	LPT, Haridwar (DD News)	-
29	West Bengal	HPT, Kurseong (DD News)	Kurseong & Darjeeling (FM)
30	Pondicherry	-	Pondicherry (FM)

[Translation]

Flood Relief for Rajasthan

3303. SHRI RAGHUVVEER SINGH KOSHAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Rajasthan has requested the Union Government for early release of financial assistance for the implementation of flood rehabilitation and relief work in the State;

(b) if so, the details thereof;

(c) whether the Union Government has released the said funds;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the time by when it is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (f) No memorandum seeking additional central assistance from

NCCF, in respect of any natural calamity has been received by this Ministry from the State Government during 2007-08.

However the State of Rajasthan has been allocated an amount of Rs. 458.25 crore in Calamity Relief Fund (CRF) for the year 2007-08 consisting of Rs. 343.68 crore as Central contribution and Rs. 114.56 crore as State contribution. The 1st installment of Central share of CRF, amounting to Rs. 171.84 crore, has been released (Rs. 86.34 crore on 21st September, 2006 as an advance in the wake of floods of 2006 and Rs. 85.50 crore on 26th June, 2007). The second installment of the same amount i.e. Rs. 171.84 crore has been released to the State Government on 1st January 2008. With this, entire Central share of CRF amounting to Rs. 343.68 crore for the year 2007-08 has been released.

[English]

Result of Kendriya Vidyalayas

3304. SHRI MILIND DEORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the teachers of Kendriya Vidyalayas

have been asked by the Kendriya Vidyalaya Sangathan to produce cent percent results in their Board examinations;

- (b) if so, the details thereof and the reasons therefor;
 (c) whether any action is being taken against the teachers on the basis of results of the Board;
 (d) if so, the details thereof; and
 (e) the achievements made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI):
 (a) No, Sir.

(b) Does not arise.

(c) and (d) No, Sir. However, corrective action is taken at different levels viz. school, Regional Office & Kendriya Vidyalaya Sangathan (Hqrs) for quantitative and qualitative improvement in the Examination results.

(e) A comparative analysis of Board results is given in the enclosed Statement.

Statement

Comparative Result Analysis

Comparative performance of Kendriya Vidyalayas in Class-X Examination conducted by CBSE

	2003	2004	2005	2006	2007
Kendriya Vidyalayas	84.60	80.44	89.95	90.63	95.64
Navodaya Vidyalayas	88.50	91.40	90.82	91.13	96.41
Independent Schools	83.40	84.80	85.87	85.94	91.81
All CBSE Schools	68.00	76.60	74.60	77.16	84.44

Comparative performance of Kendriya Vidyalayas in Class-XII Examination conducted by CBSE

	2003	2004	2005	2006	2007
Kendriya Vidyalayas	88.70	92.78	92.47	92.89	93.14
Navodaya Vidyalayas	85.30	87.70	87.08	90.24	90.11
Independent Schools	81.10	80.50	81.28	82.35	82.29
All CBSE Schools	73.60	80.40	77.80	79.55	80.64

Merit Certificate – 2007

	Xth Class	XIth Class
CBSE	9924	4077
KVS	1158 (11.67%)	426 (10.15%)

Amendment in Law

3305. SHRI HITEN BARMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has made any constitutional provision under the Union or Concurrent List of the Constitution of India regarding the law and order situation where human rights and its violations are concerned;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to incorporate the aspects of human rights in the Constitution of India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) In order to protect and safeguard various human rights like right to life and liberty, equality and dignity of the individual guaranteed by the Constitution of India, the Government of India has enacted a legislation called "Protection of Human Rights Act, 1993", under which National Human Rights Commission has been set up. Under the same Act, the States of Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal have also set up Human Rights Commissions in their respective States, NHRC as well as State Human Rights Commissions inter alia look into complaints of violation of human rights.

**Training Programme to encourage
Micro and Small Enterprises**

3306. SHRI HARIBHAU RATHOD:
SHRI SHISHUPAL N. PATLE:
SHRI DEVIDAS PINGLE:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the status of new training programme to encourage the establishment of micro and small enterprises by the weaker sections of the society;

(b) the number of persons benefited by this training programme, State and Union Territory-wise including Maharashtra; and

(c) total funds allocated and utilized under Entrepreneurship Development Programme and Entrepreneurship Skill Development Programme during each of the last three years, State and Union Territory-wise?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) Under the Package for promotion of Micro and Small Enterprises

announced in February 2007, 22.5% of all the Entrepreneurship Development Programmes (EDPs) and Entrepreneurship Skill Development Programmes (ESDPs) are being organized exclusively for the disadvantaged sections of the society i.e. SC/ST, women and physically challenged. In addition to the free training being provided in these exclusive programmes, a stipend of Rs. 500/- per month is being provided to every trainee. The Ministry of MSME has also taken a decision to impart free training to all SC/ST aspirants in all the training courses organized by its agencies.

(b) The number of persons benefited by these training programmes, State and Union Territory-wise including Maharashtra can be seen at enclosed Statement-I.

(c) The total fund allocated and utilized under these programmes during each of the last three years, State and Union Territory-wise is given in the enclosed Statement-II.

Statement-I

*"Training Programme to Encourage
Micro and Small Enterprises"*

*State-wise Weaker sections (SC/ST/ Women/ PH)
Persons trained during the year 2007-08.*

S.No.	States	No. of SC/ST/ Women/PH persons trained	Total No. of Beneficiaries
1	2	3	4
1	Andhra Pradesh	1318	1729
2	Assam	763	825
3	Bihar	1085	1167
4	Chhattisgarh	361	440
5	Delhi	405	603
6	Goa	342	431
7	Gujarat	380	863
8	Haryana	290	477
9	Himachal Pradesh	159	259
10	Jammu & Kashmir	110	128
11	Jharkhand	142	213
12	Karnataka	1086	1632
13	Kerala	739	1398
14	Madhya Pradesh	539	784

1	2	3	4	1	2	3	4
15	Maharashtra	1238	1793	21	Tamil Nadu	988	1727
16	Manipur	580	585	22	Tripura	75	115
17	Orissa	1501	2755	23	Uttar Pradesh	9592	14208
18	Punjab	451	636	24	Uttarakhand	533	608
19	Rajasthan	642	858	25	West Bengal	540	840
20	Sikkim	182	189	Total		24041	35263

Statement-II**"Training Programme to Encourage Micro and Small Enterprises"***State-wise fund allotted and utilized during last three years**(Rs./lakh)*

Sl.No.	Name of the State	2005-06		2006-07		2007-08	
		Fund allotted	Fund utilized	Fund allotted	Fund utilized	Fund allotted	Fund utilized
1	Andhra Pradesh	9.10	8.99	7.35	7.20	39.63	39.63
2	Assam	10.50	10.39	11.55	11.33	16.02	16.02
3	Bihar	9.80	9.56	3.15	3.04	27.62	21.62
4	Chhattisgarh	4.55	4.47	5.25	5.12	7.88	7.88
5	Delhi	0.70	0.65	3.85	3.71	10.38	10.38
6	Goa	1.75	1.50	1.40	1.40	8.17	8.17
7	Gujarat	4.90	4.61	6.65	6.60	17.82	17.82
8	Haryana	5.60	5.38	4.90	4.65	13.75	13.75
9	Himachal Pradesh	1.40	1.39	2.80	2.52	4.04	4.04
10	Jammu & Kashmir	1.05	0.84	2.10	1.97	4.61	4.00
11	Jharkhand	3.85	3.81	3.85	3.39	7.41	7.41
12	Karnataka	9.10	8.83	16.80	16.60	40.51	40.51
13	Kerala	18.20	18.08	29.75	29.70	35.57	35.57
14	Madhya Pradesh	7.70	7.50	9.80	9.79	16.86	16.86
15	Maharashtra	17.85	17.70	10.85	10.82	29.74	29.74
16	Manipur	5.25	5.19	5.25	5.19	11.61	11.61
17	Orissa	9.10	8.66	14.00	13.65	66.02	66.02
18	Punjab	7.35	7.34	7.35	7.34	14.61	14.61
19	Rajasthan	5.60	5.41	5.60	5.34	17.39	17.39
20	Sikkim	1.40	1.40	1.40	1.25	3.84	2.96
21	Tamil Nadu	19.60	19.45	11.55	11.28	52.41	52.41
22	Tripura	2.80	2.55	1.04	1.03	9.00	4.58
23	Uttar Pradesh	40.95	40.69	74.20	74.03	337.14	337.14
24	Uttarakhand	4.55	4.33	1.40	1.37	14.01	14.01
25	West Bengal	8.75	8.52	7.70	7.67	26.34	26.34
Total		211.4	207.24	249.54	245.99	832.38	820.47

Streamlining of Functioning of National Council for Teacher Education

3307. SHRI CHANDRA BHUSHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has decided to streamline the functioning the National Council for Teacher Education;

(b) if so, the details thereof;

(c) whether the Government has received numerous complaints about the functioning of NCTE;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (e) The Government had received reports and representations from different quarters alleging that many institutions which do not meet the prescribed standards and norms were granted recognition by the National Council for Teacher Education (NCTE) and that there has been mushrooming growth of Teacher Training Institutions in relation to the requirement of teachers. With a view to assessing whether NCTE had fulfilled its mandate, a Review Committee was constituted by the Government in 2007 under the Chairmanship of Shri Sudeep Banerjee, then Advisor, Ministry of Human Resource Development to conduct an in-depth study of the functioning of NCTE. The Committee observed inter-alia that the functioning of NCTE was not found commensurate with the objective of planned and coordinated development of Teacher Education. The Committee recommended that the NCTE Act, 1993 should be repealed. After inter-ministerial consultations the Legislative Department has been requested to draft the 'Repeal Bill'.

Strategy to Counter Terrorism in J&K

3308. SHRI KASHIRAM RANA:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has made any strategy to counter terrorist activities in Jammu and Kashmir being sponsored by our neighbouring countries;

(b) if not, the details thereof;

(c) whether the Government has taken any decision to take necessary action for destruction of terrorist camps being run in the Kashmir Valley;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken to check such activities in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The Government has been pursuing a comprehensive and multifaceted strategy to counter the terrorist activities in the State. This includes intensive surveillance on the border/LOC to check infiltration, establishment of comprehensive counter insurgency grid in the state, continuous information/intelligence based operations against the terrorists by the State police and Central Security Forces/Agencies, attention towards ensuring minimum collateral damage in operations, attentions to issues related to human rights and simultaneous emphasis on atomization of the developmental and Governmental processes.

(c) to (e) As a part of the above strategy, action is being taken on continuous basis to locate and neutralize terrorist hide outs. As reported by the State Government, apart from a large number of terrorists having been apprehended/ killed in operations, 97, hide outs of terrorists were busted during the year 2007.

(f) The Central Government in tandem with the State Government has adopted a multi-round approach to contain cross border terrorism/infiltration in J&K. This includes strengthening of border management and multi-tiered & multi-modal establishment along the border/LOC, construction of border fencing, continuous upgradation of the state police and central forces through improved weaponry, surveillance and communication equipments, use of technology, sharing of intelligence and operational cooperation between the various agencies involved in counter terrorism operations in the State. The situation is being closely and periodically reviewed both at the level of the Central Govt. and the State Governments through the Unified Headquarters, set up under the Chairmanship of the Chief Minister of Jammu & Kashmir.

Automatic Approval from CCEA

3309. SHRI AJOY CHAKRABORTY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the foreign companies whose original investment exceeded Rs. 600 crores in the mid 1990s were referred to the CCEA for final approval;

(b) if so, the status of the same, company-wise;

(c) whether even a small increase in investment or minor amendment in the letter of approval requires applications by such companies to be referred to CCEA;

(d) if so, whether the foreign companies that entered India today in sectors where 100 percent foreign equity ownership is permitted, would be entitled for automatic approval; and

(e) if so, the time by when the Government will extend benefits of liberalization on this count to foreign investors who entered India in early 1990s?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) Foreign Direct Investment (FDI) into sectors/activities which require prior Government approval as per the extant FDI policy, are considered by the Foreign Investment Promotion Board (FIPB). The FIPB is an inter-Ministerial official-level body which functions as a recommendatory agency. As per the constitution of the FIPB, the approval level for projects with a total investment of more than Rs. 600 crores is the Cabinet Committee on Foreign investment (CCFI) / Cabinet Committee on Economic Affairs (CCEA). All proposals considered and recommended by the FIPB where the investment is above Rs. 600 crores, are placed before the CCEA for decision. 348 proposals were placed before the CCFI / CCEA since 1991. List of proposals referred to the CCEA during the last 3 years is given in the enclosed Statement.

(c) Vide Press Note 7 of 1999, the Government notified that there would be no need for obtaining prior approval of FIPB/Government for increase the amount of

foreign equity within the percentage of foreign equity already approved in all cases in which the original project cost was up to Rs. 600 crores. However, in cases of increase in the percentage of foreign equity as also where initial approval was granted by CCFI, prior approval of the FIPB/Government would be required as per the existing procedure.

(d) As per extant policy, FDI in sectors where automatic route is available, there is no monetary ceiling on the total investment.

(e) FDI policy, including procedures, is reviewed on an ongoing basis through inter-Ministerial consultations.

Statement

A. Statement on Country wise FDI Approved by CCEA from April 2004 to January 2008

(Amount in million)			
S.No.	Name of the Country	Amount of FDI approved	
		Total	(In US\$)
1	Cayman Island	1	497.99
2	Luxembourg	1	867.52
3	Mauritius	5	1,073.32
4	U.K.	2	369.68
5	U.S.A.	1	173.20
6	FII's	3	1,163.20
Grand Total		13	4,144.92

B. Statement on Company-wise FDI Approved by CCEA from April 2004 to January 2008

(Amount in million)						
Sl. No.	Registration No. and Date	Indian Company Name and Address	Foreign Collaborator Name and Address	Foreign Equity		%age of Foreign Equity
				In Rs.	In US\$	
1	2	3	4	5	6	7
Country: Cayman Island						
1	112 23 May 2006	Software Development Systems, Cayman Islands C/o Amarchand Mangaldas Amarchand Towers, 216, Okhla Industrial Est. Phase-III, New Delhi-110020.	Software Development Systems, Cayman Islands	23,175.00	497.99	100.00
Location: Delhi (Delhi)				Item of Manufacture:		
Appl No (Date): 160 (31 August 2006)				Information Technology Business		
Total Technical Cases : 0 Total Financial Cases : 1 Total Foreign Equity in Rs. million: 23,175.00 :US\$ million: 497.99						

1	2	3	4	5	6	7
Country: Luxembourg						
2	126 14 May 2007	Mittal Investments S.a.r.l. C/o Ms. Pallavi-Shroff, Amarchand & Mangaldas 216, Okhla Industrial Estate, Phase III, New Delhi Location: Bhatinda (Punjab) Appr No (Date): 133(31 July 2007)	M/s Mittal Investment S.a.r.l., Luxemburg, UK	35,060.00	867.52	49.00
				Item of Manufacture: Refinery Operation in India.		
Total Technical Cases: 0 Total Financial Cases: 1 Total Foreign Equity in Rs. million: 35,060.00 : US\$ million: 867.52						
3	37 07 February 2005	EMAAR Properties PJSC, Dubai, UAE C/o K.R. Chawla & Compan 7 th Floor, Kailash Building, 26 Kasturba Marg, New Delhi-110001. Location: State Not Indicated (State Not Indicated) Appr No (Date): 106(31 October 2005)	EMAAR Holdings 2 Ltd., Mauritius	264.00	5.89	60.00
				Item of Manufacture: Development of Integrated Township Projects, Including Residential Apartment/ Houses/Villas, Commercial Premises, School, Hospital/Dispensary, Recreational Shopping Plaza, Hotel, Parks, other Infrastructure Facilities Like Roads, Bridges etc.,		
4	100 30 March 2005	Holdcem Cements Pvt. Ltd., C/o New Delhi Corporate Consultancy Services P. Ltd. D., 5 th Floor, Rajendra B Hawan , Deen Dayal Upadhya Marg, New Delhi 110002 Location: Greater Mumbai (Mumbai) (Maharashtra) Appr No (Date): 69(31 October 2005)	Holderind Investments Ltd., (Holcim Mauritius). Mauritius	29,299.20	653.71	100.00
				Item of Manufacture: Cement Manufacture and Marketing of Cement.		
5	144 25 May 2007	Skil Infrastructure Ltd. C/o EMST & Young Pvt Ltd. 2 nd Flr, The Capital court LSC Ph-III, OL of Palme Mg Munirka, New Delhi-110067 Location: Greater Mumbai (Mumbai) (Maharashtra) Appr No (Date): 205 (30 November 2007)	GL Asia Mauritius II Ltd Mauritius	10,000.00	253.57	26.00
				Item of Manufacture: Holding Investment in Construction Development Activities and Infrastructure projects, Compliant with the Foreign Direct Investment Policy.		

1	2	3	4	5	6	7
6	274 13 December 2006	Sun Direct TV Private Limited, Chennai 367/369, Anna Salai, Teynampet Chennai-600018 Location: Chennai (Tamil Nadu) Appr No (Date): 59(30 April 2007)	South Asia Entertainment Holdings Limited, Mauriti (SAEHL).	6,750.00	160.15	20.00
					Item of Manufacture: Providing Direct-to-home (DTH) services for television signals with encrypted and conditional access capability and to establish, maintain and operate a DTH platform for distribution of multi channel TV programmes, including channels obtained from	
7	302 10 October 2005	New bridge India Investments II & III Limited, C/o J. Sagar Associates, 84-E, Lane C-6, Off Central Avenue, Sainik Farms, New Delhi-110062. I. Location: Chennai (Tamil Nadu) Appr. No. (Date) : 315 (31 January, 2006)	New bridge India Investment III Ltd., Mauritius.	0.00	0.00	74.00
					Item of Manufacture: Engaged in the business of providing finance for turcks.	
		Total Technica' Cases: 0 Total Financial Cases: 5 Total Foreign Equity in Rs. million: 46,313.20 :Us\$ million: 1,073.32				
		Country: U.K.				
8	323 08 August 2002	Scottish & Newcastle India Pvt. Ltd., (SNIPL) Little & Co. A-445, Defence Colony New Delhi-110024 Location: Bangalore (Urban) (Karnataka) Appr. No. (Date) : 346 (31 October, 2005)	Scottish & Newcastle PIC (S&N) 33, Eilersly Road Edinburg-EH12 6HX UK	7,800.00	174.03	37.50
					Item of Manufacture: Providing Technical Consultancy for Manu- facture, Marketing and Distribution of Beer and Allied Products and will form A Strategic Partnership with UB Group.	
9	398 15 October 2003		Gabriel Trade & Investment Company Limited (GTIC) Rutland House, 23-25, Friar Lane, Leicester LE1 5 QQ England, Location: Ahmedabad (Gujarat) Appr. No. (Date) : 30 September, 2004)	9,000.00	195.65	100.00
					Item of Manufacture: To undertake the manufacture of Methanol (a clear, colourless and nearly tasteless liquid used as the building block of a number of chemical products).	

Total Technical Cases: 0 Total Financial Cases: 2 Total Foreign Equity in Rs. million: 16,800.00 : US\$ million: 369.68

1	2	3	4	5	6	7
Country: U.S.A.						
10	156 14 August 2006	Hilton International Company, USA. C/o Luthra & Luthra 103, Ashoka Estate, Barakhamba Road, New Delhi – 110001. Location: State Not Indicated (State Not Indicated) Appr No (Date): 236 (31 December 2006) Total Technical Cases: 0 Total Financial Cases: 1 Total Foreign Equity in Rs. million: 7,731.00 : US\$ million: 173.20	Hilton International Company, USA.	7,731.00	173.20	26.00
Country: Fil's						
11	31 05 February 2007	DHFL Ventures Trustee Company Pvt. Ltd. Dheeraj Arma, 6 th Floor, Anant Kanekar Marg, Station Road, Bandra (East) Mumbai-440051 C/o Mr. Rajendra P. Chitale. Location: Greater Mumbai (Mumbai) (Maharashtra) Appr No (Date): 87 (30 April 2007)	Fil's	10,500.00	249.12	100.00
12	199 20 September 2006	Urban Infrastructure Venture Capital Ltd. Skil House, 209 Bank St. Cross Lane, Fort, Mumbai Location: Greater Mumbai (Maharashtra) Appr No (Date) : 237 (31 December 2006)	NRIs and Foreign Investors.	24,840.00	556.51	90.00
13	201 21 September 2006	Peninsula Realty Fund C/o RSM & Company, 3 rd Floor, Habitat India, Tower-I, E-3, Kutub Institutional Area New Delhi – 110016. Location: Greater Mumbai (Mumbai) (Maharashtra) Appr No (Date): 238 (31 December 2006) Total Technical Cases: 0 Total Financial Cases: 3 Total Foreign Equity in Rs. million: 51,300.00 : US\$ 1,163.20	Various Overseas Investors such as reputed Institutional Investors, non-resident individuals including non-resident Indian, foreign corporate through a	15,960.00	357.57	100.00

Item of Manufacture: Hotel and Serviced Apartments Under the Hilton.

Item of Manufacture: Promoting Equity Fiancning and Long Term Investment in the Indian Real Estate Sector

Item of Manufacture: Making investment in the areas/ sectors which are permitted for 100% automatic investment such as urban infrastructure sector encompassing construction of residential and commercial premises including business centers, IT parks and Offices,

Item of Manufacture: Investments in construction development projects which are complaint with the FDI policies of the Government of India and all other applicable laws and regulations.

C. Statement on Country wise FDI Approved by CCEA from August 1991 to January 2008

(Amount in million)

S.No.	Name of the Country	No. of Approvals			
		Total	Technical	Financial	(In US\$)
1	2	3	4	5	6
1	Australia	10	0	10	1,321.34
2	Belgium	2	0	2	85.33
3	Bermuda	5	1	4	84.63
4	Canada	9	1	8	426.42
5	Cayman Island	3	0	3	1,498.79
6	China	4	0	4	193.09
7	Czech Republic	1	0	1	0.10
8	Denmark	7	0	7	39.24
9	Finland	1	0	1	0.18
10	France	18	0	18	577.95
11	Germany	13	0	13	626.38
12	Hong Kong	5	0	5	36.10
13	Indonesia	3	0	3	99.93
14	Ireland	1	0	1	0.49
15	Israel	2	0	2	1,307.29
16	Italy	6	0	6	620.77
17	Japan	13	0	13	915.03
18	Korea (South)	11	0	11	1,131.88
19	Kuwait	3	0	3	133.42
20	Luxembourg	1	0	1	867.52
21	Malaysia	11	0	11	1,084.37
22	Mauritius	33	1	32	3,240.44
23	Mexico	1	0	1	48.94
24	NRI	15	1	14	674.72
25	Netherlands	8	1	7	664.49
26	New Zealand	2	0	2	15.69
27	Oman	2	0	2	177.08
28	Panama	1	0	1	171.24

1	2	3	4	5	6
29	Phillipines	1	0	1	9.05
30	Portugal	1	0	1	54.96
31	Russia	3	0	3	37.07
32	Saudi Arabia	2	0	2	176.68
33	Singapore	8	2	6	305.11
34	Sweden	2	0	2	119.47
35	Switzerland	6	0	6	115.51
36	Taiwan	1	0	1	0.17
37	Thailand	9	0	9	745.30
38	U.A.E.	1	0	1	130.51
39	U.K.	27	0	27	2,998.99
40	U.S.A.	87	3	84	7,677.88
41	West Indies	2	0	2	134.67
42	Unindicated Country	4	0	4	210.43
43	Fill's	3	0	3	1,163.20
Grand Total		348	10	308	29,921.85

Appointment of Teachers

3310. SHRI ABU AYES MONDAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the requirement of teachers for elementary education, State and UT-wise;

(b) the number of teachers actually appointed during each of the last three years, State and UT-wise; and

(c) the reasons for not appointing the remaining teachers?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) Upto 2007-08, a total of 11,30,467 teachers have been sanctioned under the Sarva Shiksha Abhiyan to all State / Union Territories (UT). The State / UT-wise details of teachers sanctioned up to March, 2008 and teachers appointed during the last three years are given in the enclosed Statement.

(c) Several States faced difficulties in timely recruitment of teachers due to reasons like court cases, election model code of conduct.

Statement

S.No.	Name of State	Teachers sanctioned upto March, 08	Year			Total Teachers recruited from beginning of SSA upto Dec., 07
			2005-06	2006-07	2007-08 Upto Dec., 2007	
			Achievement	Achievement	Achievement	
1	2	3	4	5	6	7
1.	A & N Islands	67	53	0	0	46
2.	Andhra Pradesh	37933	9495	1624	0	36300

1	2	3	4	5	6	7
3.	Arunachal Pradesh	3054	0	0	1298	3464
4.	Assam	5410	3332		0	3871
5.	Bihar	220046	65650	84712	2271	157134
6.	Chandigarh	785	240	0	0	240
7.	Chhattisgarh	53391	19249	5059	10116	46358
8.	Dadra and Nagar Haveli	750	192	309	0	665
9.	Daman & Diu	63	0	0	0	63
10.	Delhi	28	0	0	0	0
11.	Goa	195	0	186	0	186
12.	Gujarat	0	0	0	0	0
13.	Haryana	8090	3659	1459	0	6074
14.	Himachal Pradesh	3414	249	759	663	3333
15.	Jammu and Kashmir	27559	10032	0	0	15660
16.	Jharkhand	88157	0	23196	4669	74054
17.	Karnataka	22404	7139	2459	2416	15873
18.	Kerala	0	0	0	0	0
19.	Lakshadweep	21	0	0	0	0
20.	Madhya Pradesh	92715	0	34950	0	80316
21.	Maharashtra	0	0	0	0	0
22.	Manipur	488	0	0	0	0
23.	Meghalaya	7077	3232	2500	0	2500
24.	Mizoram	961	150	0	0	578
25.	Nagaland	168	0	0	0	0
26.	Orissa	68724	0	6713	0	49875
27.	Puducherry	32	0	0	0	0
28.	Punjab	3091	0	0	0	1868
29.	Rajasthan	111132	22931	16168	26742	53459
30.	Sikkim	468	0	2	0	377
31.	Tamil Nadu	20542	2460	0	7299	15985
32.	Tripura	3425	279	643	0	2796
33.	Uttar Pradesh	251745	27150	37295	6436	230223
34.	Uttarakhand	5851	1560	614	0	4241
35.	West Bengal	92681	1463	0	23629	53962

[*Translation*]**Fee Hike by IIMs**

3311. SHRI HEMMAL MURMU:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the recent fee hike by the Indian Institutes of Management (IIMs) has led other private and Government run educational institutions to submit fee hike proposals to the Government;

(b) if so, the details thereof;

(c) the steps taken by the Government to check the increase in fees and provide free education and concessions to needy students; and

(d) the total number of students being provided free and subsidized education in private and Government run educational institutions in the country as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Assistance to SCs/STs for Setting up Small and Medium Industries

3312. SHRI AJIT JOGI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of assistance provided by the Government to people belonging to Scheduled Castes (SCs)/

Scheduled Tribes (STs) for setting up small and medium industries;

(b) the amount of assistance provided to people belonging to SC/ST during the year 2007-08 along with the total number of beneficiaries thereunder, State and Union Territory-wise; and

(c) the budgetary provision made for the year 2007-08 for the purpose?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) to (c) The promotion of Micro, Small and Medium Enterprises is primarily the responsibility of the respective State Governments. However, the Government of India supplements these efforts through specific initiatives which include legislative framework, fiscal and credit support, support for technology upgradation, entrepreneurship development, assistance for procurement preference to Micro and Small Enterprises (MSEs) in purchases by the Government, providing institutional assistance for curtailing endemic problem of delayed payments to MSEs, etc. Wherever feasible, the Government makes specific allocations and assigns specific targets for assisting the disadvantaged sections of the society, notably those belonging to Scheduled Castes and Scheduled Tribes. The scheme-wise assistance provided by the Ministry of MSME to SC/ST beneficiaries under some illustrative schemes during the year 2007-08 along with the total number of beneficiaries is given in the enclosed Statement. The allocation made by the Ministry of MSME for these schemes for the year 2007-08 is also indicated therein. The Government of India does not maintain the number of beneficiaries for certain schemes state-wise since the schemes are demand-driven and are not based on state-wise allocation of resources.

Statement

An illustrative statement showing the details of assistance provided by the M/o MSME to the people belonging to SC/STs through certain illustrative schemes and programmes during the year 2007-08 along with total number of beneficiaries

Sl.No.	Name of Scheme/ Programme	R E (2007-08) (Rs. in Lakhs)	Allocation for SC/ST (Rs. in Lakhs)	Total no of Beneficiaries (Provisional)	Physical Achievements for SC/ST (Provisional)
1	2	3	4	5	6
1	Tool Rooms & Technical Institutions	5370.00	900.00	41337 persons	14115 persons
2	EDP /MDP/Skill Development	1200.00	300.00	133005 persons	28786 persons benefited
3	Scheme for Conduct of Tailor made Courses for new Entrepreneurs	65.00	24.00	1952 Entrepreneurs	264 Entrepreneurs

1	2	3	4	5	6
4	National Award (Entrepreneur & Quality)	230.00	10.00	42 Awards	1 Award
5	Credit Guarantee Fund Scheme	19000.00	5400.00	Guarantee cover for 30285 MSMEs	Guarantee cover for 4613 MSMEs
6	Performance & Credit Rating Scheme	1000.00	150.00	3850 units rated	48 units were rated
7	Training Institutions	440.00	0.00	19554 persons benefited	2926
8	Prime Minister's Rozgar Yojana	32000.00	7424.00	39655	8776
9	Rural Employment Generation Programme	44500.00	10324.00	20365	3785

[English]

Climate Change

3313. DR. K. DHANARAJU: Will the Minister of EARTH SCIENCES be pleased to state:

- whether climate change is a serious problem affecting the country;
- if so, whether any research has been undertaken so far to tackle this problem;
- if so, the details thereof;
- if not, the reasons therefor; and
- the steps taken/proposed to be taken by the Government to tackle this problem?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) Yes, Sir, unless addressed promptly.

(b) Yes, Sir.

(c) Mean annual surface air temperatures show a significant warming of about 0.5 C/100 year during the last century and recent data indicates a substantial acceleration of this warming after the 1990's and is comparable to the global warming trend. Although, the monsoon rainfall at all India level does not show any trend but on regional scale areas of increasing trend in monsoon rainfall are found.

On-going modernization of the India Meteorological Department (IMD), there will be a quantum jump in the coverage of climate observations over the Indian region which will make impact assessments feasible and make possible better detection of climate shifts in future. The Ministry of Earth Sciences has proposed to create a high-

priority Program to address the Science issues of Global and Regional Climate Change with a well equipped state-of-the-art Center of Excellence at Indian Institute of Tropical Meteorology (IITM), Pune for inter-disciplinary research & training in the area of science of climate change.

(d) Does not arise.

(e) Although, India does not have any Green House Gas (GHG) abatement commitments under the Kyoto Protocol, range of policies and programs on energy efficiency, conservation and cleaner technologies are being undertaken to help mitigate climate change.

Shortfall in Manufacturing and Energy Sectors

3314. SHRI IQBAL AHMED SARADGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- whether according to the survey report of the Confederation of Indian Industry (CII), manufacturing sector has recorded negative or moderate growth during 2007-08;
- if so, the details along with the reasons therefor, sector-wise;
- whether due to slackness in the manufacturing and energy sectors the growth rate during 2007-08 had been down to 8.9 percent against the projection of 9 percent;
- whether the Government has considered the survey report of CII; and
- if so, the steps the Government proposes to take in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR):

(a) and (b) A study by the Confederation of Indian Industry has reported that out of 91 sectors surveyed, 37 sectors reported moderate and 17 sectors negative growth during April-September 2007, compared with the performance during April-September 2006. The reasons for the slow / negative growth during the current period is reported to be (i) high interest cost, (ii) appreciation of rupee and (iii) signing of FTAs with other countries.

(c) The Eleventh Five Year Plan (2007-12) envisages a growth of 10% for industrial sector for the entire plan period (in terms of Gross Domestic Product). No annual target has been set. As per the latest data, sector-wise growth rates of industry, in terms of index of Industrial Production (IIP), are given below:

Period	Growth Rate (in %)	
	2006-07 (Apr-Feb)	2007-08 (Apr-Feb)
Overall Industry	11.2	8.7
Mining	5.0	5.1
Manufacturing	12.2	9.1
Electricity	7.2	6.6

(d) and (e) The Industrial performance is monitored closely by the Government, based on IIP data and also study reports of independent organizations. In a market driven economy, the growth of various industries is influenced by market-forces of supply and demand. The recent deceleration of the industrial growth is due to a combination of factors, including, rise in interest rates, rupee appreciation etc.

The Government has put in place various policies to promote broad based industrial growth. This includes, inter-alia, delicensing of industrial capacity, liberalization of foreign trade regime to provide better access to inputs a competitive prices, rationalization and reduction in duty rates of customs and central excise, better infrastructure support, and liberal FDI regime, etc.

Government has also announced several relief measures for export oriented industries, which includes enhancement of the Duty Entitlement Pass Book (DEPB), reduction in Export Credit Guarantee Corporation (ECGC) premium by 10%, enhancement of the rates of duty drawback, interest subvention of pre-shipment and post-shipment credit, refund of service tax, raising the revenue ceiling for Vishesh Krishi and Gram Udyog Yojana.

In addition, Government has also proposed reduction in excise duty across the board from 16% to 14% in the Budget 2008-09 to boost the domestic demand for the manufacturing industry.

A new Foreign Trade Policy has been announced with a view to encouraging industrial, manufacturing and service sector.

Setting up of R&D Centre for Spices

3315. DR. M. JAGANNATH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has recently decided to set up an R&D centre for studying various medicinal uses of spices;

(b) if so, the details thereof; and

(c) the time by when the said centre is likely to be started?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) No, Sir.

(b) and (c) Do not arise.

E-Auction Facility for Tea

3316. SHRI P.C. THOMAS: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether e-auction facility for tea has been started;

(b) if so, the details thereof;

(c) whether this facility is advantageous for the farmers;

(d) the scope of auction centres which are presently conducting auction; and

(e) the impact of e-auction facility on the price of tea?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) Tea Board has already engaged a reputed IT enabled company to re-design e-auction system for tea for its implementation. This re-designed e-auction project includes software customization of trading system and back office system, system testing and user acceptance testing etc. and the system is under testing at present before it is started.

(c) This e-auction facility is advantageous to all the stakeholders namely manufacturers, warehouse owners, auctioneers and auction buyers. Farmers will also be benefited by the e-auction of tea.

(d) At present nine public tea auction centres are providing facility for trading tea through manual system. While six major tea auction centres will initially use the e-auction facility. The remaining auction centres will also be encouraged to switch over to e-auction system.

(e) The e-auction system will create facilities for a auction buyer to put the winning bid to by his required quantity of tea in addition to the facilities available for the sellers to sell any category, quantity and type of tea. The system would ensure competition allowing participation of large number of buyers which in turn would ensure fair price discovery mechanism based on prevailing demand supply situation.

Conducting of Courses on behalf of Foreign Institutions

3317. SHRI UDAY SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the All India Council for Technical Education (AICTE) has recently declared that Indian institutes conducting courses on behalf of the foreign institutes in the country are illegal;

(b) if so, the details of the Indian institutes conducting such courses in the country;

(c) whether the Government proposes to take any action against them; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The All India Council for Technical Education (AICTE) has notified regulations vide Notification No. 37-3/legal/AICTE/2005 dated 16th May 2005 for the purpose of entry and operation of foreign universities imparting technical education in India. In accordance with these regulations, no foreign university or institution can impart technical education either directly or in collaboration with the Indian Institution in India without obtaining approval from AICTE.

(b) The list of such unapproved institutions has been placed in the AICTE website www.aicte.ernet.in as 'unapproved institutions' for information of general public and students.

(c) and (d) As and when such cases are brought to the notice of the AICTE, show cause notices are issued to the Institutions which are conducting technical education programmes in collaboration with foreign universities as to why action should not be taken against them for not obtaining AICTE approval.

Bureau for Atrocities on Women

3318. SHRI NAND KUMAR SAI:
SHRI SUGRIB SINGH:
SHRI KISHANBHAI V. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to set up a separate bureau to check the violence/atrocities on women on the lines of narcotics control bureau in the country, and

(b) if so, the details thereof alongwith the time by when it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) No, Sir.

(b) Question does not arise.

Appointment of Retired Teachers

3319. SHRI PARSURAM MAJHI:
SHRI ANANTA NAYAK:
SHRI KINJARAPU YERRANNAIDU:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has increased the retirement age of teachers in universities in the country;

(b) if so, the details thereof alongwith the reasons therefor;

(c) the policy of the Government regarding appointment of retired teachers in college and universities;

(d) the guidelines prescribed by the University Grants Commission (UGC) in this regard;

(e) whether any of the university has re-employed the retired teachers; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Sir. The retirement age of teachers, who are actually engaged in teaching classes/ courses/programmes of study in centrally funded Institutions in Higher and Technical Education under the purview of Ministry of Human Resource Development, has been increased from 62 years to 65 years to overcome the present shortage of experienced teachers in such institutions and to enable the expansion of capacities in such institutions for increasing access to higher education and implement the policy of reservation for the weaker sections without affecting the number of seats, in such institutions, in the unreserved category.

(c) and (d) Teachers attaining the age of retirement may be considered for re-employment, beyond 65 years and up to the age of 70 years, against vacant sanctioned teaching positions in accordance with the guidelines (refer www.ugc.ac.in) framed by the University Grants Commission.

(e) and (f) No such date is maintained by the Central Government at present.

Sarva Shiksha Abhiyan in Rajasthan

3320. SHRI KAILASH MEGHWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the funds provided to the Rajasthan State implementation Society during the Tenth Five Year Plan period on the recommendation of the National Mission on 'Sarva Shiksha Abhiyan' year-wise, fund-wise and project-wise;

(b) the details of the funds provided to the Non-Governmental Organisations of Rajasthan during the Tenth Five Year Plan period under 'Sarva Shiksha Abhiyan', organisation-wise, year-wise and project wise;

(c) the details of the monitoring made and cases of irregularities reported; and

Year	Name of NGO	Amount released by Central Govt.
2002-03	(i) Digantar Shiksha Evam Khel Kud Samiti, Jaipur	18,00,110.00
	(ii) Bodh Shiksha Samiti, Jaipur	4,38,031.00
2003-04	Bodh Shiksha Samiti, Jaipur	14,36,760.00
2004-05	Nil	Nil
2005-06	Bodh Shiksha Samiti, Jaipur	7,66,832.00
2006-07	Nil	Nil

(c) and (d) The SSA programme is monitored by six monthly Joint Review Missions (JRMs) and the JRM visited Rajasthan in 23-29 January, 2008. One Social Science Institute has been conducting independent filed reviews of SSA implementation in Rajasthan districts, in which the latest report has been received in December, 2007 for period upto September, 2007. Additionally, concurrent financial reviews, audit by Comptroller & Auditor General (CA&G) and independent Chartered Accountants are being conducted. The findings of all these monitoring reports have been shared with SSA Rajasthan, with directions for remedial action.

Violation of Official Language Act

3321. SHRI RAMDAS ATHAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) The details of funds provided to Rajasthan Council of Elementary Education, Jaipur, Sarva Shiksha Abhiyan (SSA) implementation society, during the Tenth Five Year Plan period by the Central Government is as follows:-

(Rs. in crores)	
Year	Central Govt. releases under SSA
2002-03	993.95
2003-04	156.27
2004-05	239.00
2005-06	615.85
2006-07	774.99

(b) The details of funds released by the Central Government to various Non-Governmental Organizations of Rajasthan under Innovative & Experimental Education scheme during the Tenth Five Year Plan is as follows:-

(a) whether the Union Government has received any complaint from the Hon'ble Members of Parliament regarding violation of the Official Language Act by Ministries/ Departments of Union Government regarding sending the replies in English to the letters written in Hindi during the last one year till date;

(b) if so, the details thereof; and

(c) the steps taken by the Central Government to ensure the strict compliance of the Official Language Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) No complaint has been received from Hon'ble Members of Parliament regarding violation of the Official Language Act by Department of Official Language, Ministry of Home Affairs directly or through any other Ministry/Department of the

Central Government regarding sending the replies in English to the letters written in Hindi by the Ministries/ Departments of Central Government to the Central Government during the last one year till date.

(b) Question does not arise.

(c) The Official Language policy of the Union Government is of the motivation, incentive and harmony. Under the Official Languages Rules, it is the responsibility of Administrative Head of every office to ensure the compliance of the provisions made in the Official Languages Act and Official Language Rules.

Monitoring of the compliance of the Official Language Act/Rules etc. are done through the meetings of various Official Language Policy Implementation Committees such as Central Hindi Committee, Committee of Parliament on Official Language, Hindi Advisory Committee, Central Official Language Implementation Committee, Departmental Official Language Implementation Committee and Town Official Language Implementation Committee and by the Regional Implementation Offices.

Suitable instructions are issued to the concerned offices to rectify the short-comings found in the review of the quarterly progress reports relating to the use of official Language Hindi received from various Central Government Ministries / Departments / Offices / Banks / Undertaking etc.

[Translation]

Kasturba Gandhi Balika Vidyalayas

3322. SHRI MAHAVIR BHAGORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Kasturba Gandhi Balika Vidyalayas (KGBVs) in the country, State and UT-wise;

(b) the number of girls admitted and passed out in these KGBVs during each of the last three years, State and UT-wise;

(c) the details of provisions for extending financial assistance to these Vidyalayas; and

(d) the details of new KGBVs sanctioned during the said period, State and UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A FATMI): (a) to (d) The Government of India has sanctioned 2180 Kasturba Gandhi Balika Vidyalayas so far in the country. A total of 1,26,784 girls have been enrolled in Kasturba Gandhi Balika Vidyalayas so far. The Kasturba Gandhi Balika Vidyalayas are funded as a component under the Sarva

Shiksha Abhiyan since 1st April, 2007 and include non-recurring and recurring funds. State, UT-wise Kasturba Gandhi Balika Vidyalayas sanctioned and enrolment of girls is given in the enclosed Statement.

Statement

"Kasturba Gandhi Balika Vidyalayas"

Sl.No.	State	Total No. of KGBV's sanctioned	Total No. of Girls enrolled in operational KGBVs
1	Andhra Pradesh	342	21681
2	Arunachal Pradesh	25	1550
3	Assam	15	733
4	Bihar	350	15422
5	Chhattisgarh	84	6882
6	Dadra & Nagar Haveli	1	0
7	Gujarat	52	2783
8	Haryana	9	458
9	Himachal Pradesh	10	346
10	Jammu & Kashmir	51	787
11	Jharkhand	187	17449
12	Karnataka	61	5447
13	Madhya Pradesh	185	9245
14	Maharashtra	36	1377
15	Manipur	1	30
16	Meghalaya	1	60
17	Mizoram	1	60
18	Orissa	114	9736
19	Punjab	2	50
20	Rajasthan	186	11414
21	Tamil Nadu	53	2679
22	Tripura	7	140
23	Uttar Pradesh	323	15090
24	Uttarakhand	25	1128
25	West Bengal	59	2237
26	Delhi	0	0
27	Nagaland	0	0
Total:		2180	126784

[English]

Latest Equipment for Security Forces to Fight Terrorism

3323. SHRI NIKHIL KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has decided to provide Mine Resistant Ambush Protected Vehicles (MRAP) to security forces fighting Naxalism in disturbed areas as reported in "Statesman" dated March 16, 2008;

(b) if so, whether the Government has since procured such vehicles;

(c) whether the security forces fighting Naxalism in disturbed areas are not equipped with the latest and sophisticated weapons thereby causing problems in tackling Naxalism; and

(d) if so, the strategy likely to be adopted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) Under the scheme for Modernization of State Police Forces (MPF scheme), assistance is being provided to State Government for equipment, weaponry, mobility, communication, training, police housing and buildings, forensic science and other infrastructure. This includes assistance for specialized weapons, equipment and vehicles (including mine protected vehicles).

New Norms on Anti-Dumping Duty by WTO

3324. SHRI SUBRATA BOSE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the World Trade Organisation (WTO) is going to set new norms on anti-dumping duties;

(b) if so, the details thereof;

(c) whether the new norms will whittle duty protection available to India on anti-dumping duties;

(d) the manner in which the Government is going to deal with it in the WTO conference;

(e) whether any strategy has been prepared by the Government for this purpose; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI JAIRAM RAMESH): (a) to (f) As part of the Doha Work Programme, negotiations are in progress in the WTO on the Anti-dumping Agreement in the Negotiating Group on Rules (NGR). The Chairman of the NGR has issued a draft text on Rules on 30 November 2007 proposing amendments, inter-alia, in the Anti-dumping agreement. Negotiations on the draft text issued by the Chair are still in progress. Negotiations in other areas of the Doha Work Programme including Agriculture, Non-Agriculture Market Access (NAMA), Services are also in progress. Final outcome of the negotiations in all the areas including Rules will be reached after conclusion of the Doha Round of Negotiations, as part of the single undertaking.

Prime Minister Rozgar Yojana in Orissa

3325. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the State Government of Orissa has requested the Union Government to relax norms for upper age limit and ceiling for the subsidy component fixed under the Prime Minister Rozgar Yojana;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) to (c) No, Sir. However, the Union Government has recently modified the subsidy component under the Prime Minister's Rozgar Yojana (PMRY) for implementation from 2007-08. The revised subsidy under PMRY has been enhanced from Rs. 7500/- to Rs. 12,500/- per entrepreneur. The age criteria under PMRY is 18 to 35 years for all educated unemployed youth, 18 to 40 for all educated unemployed in North-Eastern States, Himachal Pradesh, Uttarakhand and Jammu & Kashmir and 18 to 45 years for beneficiaries belonging to Scheduled Castes/Scheduled Tribes, Ex - servicemen, Physically Disabled and Women.

Girls Hotels in A&N Islands

3226. SHRI MANORANJAN BHAKTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the assistance provided to voluntary organizations under the scheme of "Strengthening of Boarding and Hostel Facilities for Girls Students of Secondary and Higher Secondary Schools" in the Union Territory of Andaman and Nicobar Islands during each of the last three years; and

(b) the action being taken on the proposals pending from the voluntary organizations already running such hostels?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Under the centrally sponsored scheme called 'Strengthening of Boarding and Hostel facilities for Girl Students of Secondary and Higher Secondary Schools', no assistance was provided to any voluntary organisation from Andaman & Nicobar Islands during the last 3 years.

(b) There is no proposal from any NGO in Andaman & Nicobar Islands pending with this Ministry for sanction.

Economic Cooperation between India and Gulf States

3327. SHRI NARAHARI MAHATO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Associated Chamber of Commerce and Industry of India (ASSOCHAM) has requested the Government to implement a framework agreement of economic cooperation between India and Gulf countries;

(b) if so, the details thereof;

(c) whether the Indian exporters have to pay higher import duties due to absence of such agreement; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (d) A Framework Agreement on Economic Cooperation (FAC) providing inter-alia consideration by both India and the Gulf Cooperation Council (GCC) of ways and means for expanding and liberalising their trade relations including initiating discussions on the feasibility of a Free Trade Area (FTA) between them was signed between India and GCC on 25th August, 2004. As a follow up, three desktop studies were got conducted to ascertain the feasibility of FTA. The study on Trade in Goods had revealed that the average tariff in GCC was 5%. ASSOCHAM had also brought to the attention of the Government the need for entering into an FTA with GCC. After examining the issue in depth, it was decided to enter into negotiations with GCC for an FTA and accordingly one negotiation round has been held in March, 2006.

Closure of External Cell by Delhi University

3328. SHRI JUAL ORAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Delhi University proposes to close down its external cell;

(b) if so, since when alongwith the reasons therefor;

(c) the approximate number of students likely to be affected thereby; and

(d) the steps taken to protect the interest of these students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No, Sir. However, there is a proposal of merger of Non Formal Extent Cell with the School of Open Learning.

(c) and (d) Do not arise.

Outstanding Dues to NDMC

3329. CH. MUNAWAR HASSAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total funds of New Delhi Municipal Council (NDMC) outstanding against the colonies and offices of B.S.N.L. in respect of electricity and water dues as on March 31, 2008;

(b) the effective measures taken by the NDMC to recover the outstanding funds with interest thereon; and

(c) the time by when these dues are likely to be recovered?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) An amount of Rs. 1,92,21,445/- was outstanding against Bharat Sanchar Nigam Limited (BSNL) up to March, 2008 towards electricity and water charges of New Delhi Municipal Council.

(b) and (c) In order to recover the old pending arrears, New Delhi Municipal Council has launched a Settlement Scheme for the Settlement of outstanding dues. Under the settlement scheme, all cases where the arrears are outstanding against Government offices, buildings and departments, only the principal demand is recoverable without payment of any late surcharge, provided the dues are paid on or before 30.04.2008.

Education of Young People

3330. SHRI ANANDRAO VITHOBA ADSUL:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has so far failed in the enormous task of educating its youth in socially equitable and globally competitive ways;

(b) if so, the facts thereof and the response of the Government thereon;

(c) whether only 8-9 percent of its relevant age group enrolled for higher education as against 50-85 percent in developed countries;

(d) if so, the details thereof; and

(e) the measures being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) The issues of access, equity and quality have been receiving utmost attention of the Government, through its various programmes. In order to enhance the Gross Enrolment Ratio (GER) in higher education by 5 percent from present about 11 percent by the end of the XI Plan, a substantial increase in Plan allocation has been made in the XI Plan for the expansion of higher education, for setting up of institutions such as Central Universities in uncovered States, establishment of World Class Universities, Indian Institutes of Technology, Indian Institutes of Management, Indian Institutes of Science Education and Research and Indian Institutes of Information Technology. Expansion of capacity of the existing institutions, incentivising State Governments for increasing State outlays on higher education, setting up of new colleges in low GER districts through partnership with State Governments has also been included in the XIth Plan for achieving higher GER.

Reservation for Minority Community

3331. SHRI VIJOY KRISHNA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal to reserve seats for minority community in educational institutions;

(b) if so, the details thereof; and

(c) the time by when the said proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) and (c) Do not arise.

Bilateral Trade with US and other Countries

3332. SHRI ASADUDDIN OWAIISI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India is contemplating a bilateral trade pact with US;

(b) if so, the details thereof;

(c) whether bilateral trade agreements are currently in the pipeline with atleast 10 potential partners recommended from ASEAN, EU and Canada;

(d) if so, the number of countries at present with which India has free trade pact; and

(e) the number of countries with which India is yet to sign FTA during 2008-09 and the likely increase in trade with these countries?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) No, Sir. However, India-US Trade Policy Forum has been created in 2005 to promote bilateral trade and investment. Bilateral discussions are also held under the "Commercial Dialogue". A Private Sector Advisory Group has been set up to provide strategic direction, inputs and support to Trade Policy Forum.

(c) India is currently negotiating Comprehensive trade agreements which include agreement on goods, services, investment and other areas of economic co-operation with its important trading partners including ASEAN and EU.

(d) India has signed Free Trade Agreements with the following countries;

(i) The India-Sri Lanka Free Trade Agreement covering only goods was signed on 28 December 1998.

(ii) India and Singapore has signed a Comprehensive Economic Co-operation Agreement (CECA) on 29th June 2005.

(iii) The Agreement on South Asian Free Trade Area (SAFTA) covering goods, was signed by the SAARC member countries (Bangladesh, Bhutan, India, Maldives, Nepal, Pakistan and Sri Lanka) during the 12th SAARC Summit in Islamabad on 6 January 2004.

(iv) India also has bilateral trade treaties with Nepal and Bhutan, under which duty-free access has been provided to goods from these two countries, on non-reciprocal basis.

(e) India is negotiating agreements with EU, ASEAN, Thailand, Japan, Korea etc. Signing of FTA or these comprehensive agreements are dependent on conclusion of the negotiations to the satisfaction of all the Parties who

are negotiating these agreements. Two way trade & investment flows are likely to rise after the implementation of these agreements.

Merit Scholarship to Engineering Students

3333. SHRI G.M. SIDDESWARA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether schemes to provide merit scholarship to engineering students are under implementation by the Government;

(b) if so, the details thereof alongwith the eligibility criteria laid down therefor;

(c) the number of students being given scholarship during the last three years, State-wise; and

(d) the steps proposed to be taken to increase the number of such scholarships?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The information is being collected and will be placed on the Table of the House.

Guidelines for FDI in Retail

3334. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has issued guidelines for FDI in retail trade of 'single brand' products;

(b) if so, the details thereof; and

(c) the companies which have filed their applications with the Department of Industrial Policy and Promotion (DIPP) for prior approval with the names of the brands?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR):

(a) and (b) As per extant policy, Foreign Direct Investment (FDI) up to 51% is permitted with prior Government approval, in retail trade of 'Single Brand' products. As per the guidelines for FDI in retail trade of Single Brand products, FDI would be subject to the following conditions;

(i) Products to be sold should be of 'Single Brand' only;

(ii) Products should be sold under the same brand internationally; and

(iii) 'Single Brand' product-retailing would cover only products which are branded during manufacturing.

(c) A total of 54 applications were filed since 2006 for prior Government approval, out of which 29 proposals were approved and 20 were either rejected or applications withdrawn. A list of applications filed by various companies alongwith the brands is given in the enclosed Statement.

Statement

Retail Trading Proposals

Proposals Received In 2006

S.No.	Name of the applicant	Name of the foreign investor	Brand
1	2	3	4
1.	M/s Moja Shoes	M/s Tano India Private Equity Fund /and or its subsidiaries	Nike Brand
2.	M/s LV Trading India	M/s Louis Vuitton Malletier	Louis Vuitton
3.	M/s Lladro Commercial S.A	M/s Lladro Commercial S.A	Lladro
4.	M/s Fun Fashion India Pvt. Ltd.	M/s Fendi International, SA	Fendi
5.	M/s Sikora Aktiengesellsc haft	M/s Sikora Aktiengesellschaft	Rejected
6.	M/s Damro Furniture Pvt. Ltd.	M/s Damro Exports Pvt. Ltd., Sir Lanka	Damro
7.	M/s La Moda Fashinos Pvt. Ltd.	1. Damodar Lal Shewakramani 2. Ashok Shewakramani	Rejected
8.	M/s Hassan Gems & Jewellery Pvt. Ltd.	Individual NRIs	Rejected

1	2	3	4
9.	M/s RINO Greggio Argenterie, S.p.A.	M/s RINO Greggio Argenterie, S.p.A.	RINO
10.	M/s Mitsui Automotive Investment B.V	M/s Mitsui Automotive Investment B.V	Toyota
11.	M/s Ermenegil Do Zegna Holditalta SPA	M/s Ermenegildo Zegna Holditalta SPA	Zegna
12.	M/s Etamint, Belgium	M/s Etamint, Belgium	ETAM
13.	M/s Lee Cooper International Ltd.	M/s Lee Cooper International Ltd.	Lee Cooper
14.	M/s New Horizons Retail Private Ltd.	Starbucks Singapore Investment Pte. Ltd.	Starbuck Cafes-proposal withdrawn
15.	M/s Fabindia Overseas Pvt. Ltd.	M/s Fabindia Inc, USA M/s WCP Mauritius Holdings	Fabindia
Proposals Received In 2007			
1	M/s Socomec SA (Date of Receipt 01.02.2007)	M/s Socomec SA, France	SOCOMECEC
2	M/s Grotto SPA 08.02.2007	M/s Grotto SPA Italy	GAS
3	M/s Mahtani Fashions Pvt. Ltd.	M/s Sin Rong Pvt. Ltd.	VI-GA
4	M/s M.K. Retail Pvt. Ltd.	M/s Brand Marketing (I) Pvt. Ltd. M/s Retail India Ltd. Mauritius	FCUK
5	M/s MJ Retail Pvt. Ltd.	M/s Brand Marketing (I) Pvt. Ltd. M/s Retail India Ltd. Mauritius	JIMMY CHOO
6	M/s ML Retail Pvt. Ltd.	M/s Brand Marketing (I) Pvt. Ltd. M/s Retail India Ltd. Mauritius	"LA PERLA"
7	M/s MC Retail Pvt. Ltd.	M/s Brand Marketing (I) Pvt. Ltd. M/s Retail India Ltd. Mauritius	CK / CALVIN KLEIN
8	M/s MB Retailing Pvt. Ltd.	M/s Brand Marketing (I) Pvt. Ltd. M/s Retail India Ltd. Mauritius	Build Bear
9	M/s MT Retail Pvt. Ltd.	M/s Brand Marketing (I) Pvt. Ltd. M/s Retail India Ltd. Mauritius	"Tumi Brand"
10	M/s Brand Marketing	M/s Retail India Ltd. Mauritius	Withdrawn by the appointment
11	M/s Wah Luen Electronic Tools Co. Ltd.	M/s Wah Luen Electronic Tools Co. Ltd. China	CT Brand
12	M/s Singer Sri Lanka	M/s Singer Sri Lanka	Singer R
13	M/s Signature Kitchens India Pvt. Ltd.	M/s Signature Kitchen, Kuala Lumpur, Malaysia	Signature Kitchen
14	M/s ATC Multiproducts Trading Pvt. Ltd.	M/s Advance Trading Company Ltd., Kingdom of Cambodia	Withdrawn by the applicant
15	M/s New Horizons Retail Private Ltd.	Mr. V.P. Sharma, NRI, Jakarta, Indonesia	Starbuck Cafes
16	M/s Christian Dior Trading India Private Limited	M/s Christian Dior Couture, Paris, France	Christian Dior
17	M/s Kappi Machines (India) Pvt. Ltd	M/s CMA, Italy and M/s Mahikonig, Germany	Withdrawn by the applicant

1	2	3	4
18	M/s Forever New Apparels Pvt. Ltd. 08.05.2007	M/s Forever New Clothing Pty. Ltd., Australia	Forever New
19	M/s Luxury Brand Retail Pvt. Ltd.	M/s Brand Marketing (I) Pvt. Ltd. M/s Retail India Ltd. Mauritius	GUCCI
20	M/s Murjani Retail Pvt. Ltd.	M/s Brand Marketing (I) Pvt. Ltd. M/s Retail India Ltd. Mauritius	GUCCI
21	M/s Khanna Speciality Retail Distributores Pvt. Ltd.	Hermes International France	Hermes
22	M/s Hello Retail India Pvt. Ltd.	M/s Sharaf Trading LLC, UAE	Sanrio
23	M/s Trio Sports Wear Pvt. Ltd.	M/s Trio Selection Inc., Canada	Groggy
24	M/s Tod's Retail India Pvt. Ltd.	M/s Tod's Hong-Kong Ltd. M/s Tod's International B.V	TOD
25	M/s Diesel Fashion India /rvind Pvt. Ltd.	Diesel International BV	Diesel
26	M/s Dolce Gabbana	M/s Dolce Gabbana	D&G Dolce & Gabbana
27	M/s LA Sovereign Bicycles Pvt. Ltd.	M/s LA Bicycles (Thailand) M/s Indus Trading Co., Thailand	LA Sovereign
28	M/s Crystal Ball Fashions Pvt. Ltd.	M/s Rene Derhy, France	Derhy
29	Mr. Subhasis Misra	Venti Oeldi	Withdrawn
30	M/s Crocs Inc.	M/s Crocs Inc. USA	Crocs
31	M/s Evinix Accessories Ltd.	Issue of GDRs to Overseas public	Proposal rejected on file
32	M/s Richmond Services B.V	M/s Richmond Services B.V	Cartier
33	M/s Towell Auto Centre LLC	M/s Towell Auto Centre LLC, Oman	Rejected
Proposals received in 2008			
1	M/s Giordao Fashions (India) Pvt. Ltd.	Giordano Mauritius Ltd.	Giordano
2	M/s Power plate India (Pvt.) Ltd.	Power Plate India Holdings Ltd.	Power Plate
3	M/s Zenica Cars India Pvt. Ltd.	1. Mr. Dabinder Singh Powar 2. Mr. Rashpal Singh Todd	Audi Cars
4	M/s Georgio Armani Holding BV	M/s Georgio Armani Holding BV	Armani
5	M/s Towell Auto Centre LLC	M/s Towell Auto Centre LLC	Hyundai Cars
6	M/s Pearle Europe	M/s Pearle Europe, Netherlands	Vision Express

**Teachers under Sarva
Shiksha Abhiyan**

3335. SHRI HARIBHAU RATHOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of teachers training institutions established under the Sarva Shiksha Abhiyan (SSA) in the country including Maharashtra, State and UT-wise;

(b) the number of teachers recruited under SSA

during each of the last three years till January 31, 2008, State and UT-wise;

(c) whether funds allocated under SSA is lesser than the requirement;

(d) if so, whether the Government proposes to enhance the allocation of funds for SSA in the Eleventh Five Year Plan; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI):
(a) Under Sarva Shiksha Abhiyan (SSA), in-service training is provided to teachers generally at Block Resource Centers (BRCs) and Cluster Resource Centers (CRCs). State-wise number of BRCs and CRCs under SSA, is given in the enclosed Statement-I.

(b) State-wise list of number of teachers recruited under SSA during each of the last three years, is given in the enclosed Statement-II.

(c) to (e) Planning Commission has approved an allocation of Rs. 71,000 crores for SSA, for the Xth Plan. This is an increase from a level of Rs. 27,896.25 crores released under SSA, in the Xth Plan.

Statement-I

Sl.No.	State/Union Territory	Block Resource Centers	Cluster Resource Centers
1	2	3	4
1.	Andaman & Nicobar Islands	9	37
2.	Andhra Pradesh	1131	6953
3.	Arunachal Pradesh	84	201
4.	Assam	145	2473
5.	Bihar	533	4479
6.	Chandigarh	0	20

1	2	3	4
7.	Chhattisgarh	146	2169
8.	Dadra & Nagar Haveli	1	11
9.	Daman & Diu	2	7
10.	Delhi	9	0
11.	Goa	11	155
12.	Gujarat	224	3351
13.	Haryana	119	1487
14.	Himachal Pradesh	75	2103
15.	Jammu & Kashmir	118	1592
16.	Jharkhand	212	2049
17.	Karnataka	196	2684
18.	Kerala	152	1342
19.	Lakshadweep	3	10
20.	Maharashtra	406	5755
21.	Manipur	35	225
22.	Meghalaya	39	437
23.	Mizoram	22	159
24.	Madhya Pradesh:	317	6330
25.	Nagaland	41	0
26.	Orissa	257	4140
27.	Puducherry	6	8
28.	Punjab	141	1499
29.	Rajasthan	194	3074
30.	Sikkim	9	131
31.	Tamil Nadu	401	4088
32.	Tripura	40	332
33.	Uttar Pradesh	879	8249
34.	Uttarakhand	95	1001
35.	West Bengal	343	1801

Statement-II

Teacher Recruitment during 2005-06, 2006-07 and 2007-08

S.No.	Name of State	Year		
		2005-06	2006-07	2007-08 upto Dec., 07
		Achievement	Achievement	Achievement
1	2	3	4	5
1.	Andaman & Nicobar Islands	53	0	0
2.	Andhra Pradesh	9495	1624	0

1	2	3	4	5
3.	Arunachal Pradesh	0	0	1298
4.	Assam	3332		0
5.	Bihar	65650	84712	2271
6.	Chandigarh	240	0	0
7.	Chhattisgarh	19249	5059	10116
8.	Dadra and Nagar Haveli	192	309	0
9.	Daman & Diu	0	0	0
10.	Delhi	0	0	0
11.	Goa	0	186	0
12.	Gujarat	0	0	0
13.	Haryana	3659	1459	0
14.	Himachal Pradesh	249	759	663
15.	Jammu and Kashmir	10032	0	0
16.	Jharkhand	0	23196	4669
17.	Karnataka	7139	2459	2416
18.	Kerala	0	0	0
19.	Lakshadweep	0	0	0
20.	Madhya Pradesh	0	34950	0
21.	Maharashtra	0	0	0
22.	Manipur	0	0	0
23.	Meghalaya	3232	2500	0
24.	Mizoram	150	0	0
25.	Nagaland	0	0	0
26.	Orissa	0	6713	0
27.	Puducherry	0	0	0
28.	Punjab	0	0	0
29.	Rajasthan	22931	16168	26742
30.	Sikkim	0	2	0
31.	Tamil Nadu	2460	0	7299
32.	Tripura	279	643	0
33.	Uttar Pradesh	27150	37295	6436
34.	Uttarakhand	1560	614	0
35.	West Bengal	1463	0	23629

Financial Assistance for Tanners

3336. SHRI G.KARUNAKARA REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether leather industry has requested for financial assistance to set up water treatment facilities at the effluent treatment plants for small tanners;

(b) if so, the details thereof;

(c) whether any decision has been taken in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) Yes Sir, Tanners of Leather Clusters from Ambur and Ranipet (Tamil Nadu); and Vijayanagaram & Neighboring Districts and Markapur in Prakasam District (Andhra Pradesh) had submitted proposals for financial assistance for up-gradation of Common Effluent Treatment Plants (CETPs) under the Industrial Infrastructure Up-gradation Scheme (IIUS) being implemented by the Central Government. Further, tanners also applied for technology upgradation/modernization of tanneries under the Integrated Development of Leather Sector (IDLS) Scheme which inter-alia includes water treatment facilities at effluent treatment plants.

(c) and (d) The Central Government has approved assistance for the Leather Cluster at Ambur amounting to Rs. 43.95 crore. Assistance is also being provided to tanneries seeking modernization/technology up-gradation under Integrated Development of Leather Sector (IDLS) Scheme which inter-alia includes water treatment facilities at effluent treatment plants at a rate of 30% of the cost for SSI units and 20% for Non-SSI units subject to a limit of Rs. 50 lakh for both categories.

Caste / Religion-wise Enrolment in Schools

3337. SHRI CHANDRA BUSHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the National University of Educational Planning and Administration has carried out any survey on caste/religion-wise enrolment in school;

(b) if so, the findings of the survey; and

(c) the steps proposed to be taken in view of the said findings?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) National University of Educational Planning and Administration (NUEPA) collects elementary school statistics annually through the District Information System (DISE) from all districts in the country which includes, inter alia, information on enrolment of children in the 6-14 years age group, disaggregated by gender and social categories.

DISE data for 2006-07 has revealed total enrolment of 17,93,42,817 children at elementary level, of which 8,54,97,566 are girls, 3,56,42,553 are SC, 1,91,70,368 are ST, 7,51,92,721 are OBC and 1,59,50,533 are Muslim children.

The Sarva Shiksha Abhiyan (SSA) provides for, inter-alia, strengthening of school infrastructure, more access to schools in districts with educationally disadvantaged groups, and additional support for girl's education in educationally backward blocks. Further to target children of disadvantaged groups, inter-alia, free textbooks, remedial teaching are also provided to increase their enrolment and retention in schools.

Investment in West Bengal

3338. SHRI HITEN BARMAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the steps taken by the Government under the new Industrial Policy to attract investment in the country particularly in West Bengal during the last three years, State-wise:

(b) the sectors in which investment has so far been made in the country particularly in West Bengal during the said period alongwith the amount of investment made in this regard; and

(c) the further steps being taken or proposed to be taken by the Government for expeditious industrialization of the country especially in West Bengal?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR):

(a) Government has put in place a liberal and investor-friendly policy on Foreign Direct Investment (FDI) under which FDI in most sectors is permitted upto 100% on the automatic route where no prior Government approval is required. The FDI policy applies to the country as a whole. The FDI inflows during the last 3 years and the inflows recorded by the West Bengal Regional Office of Reserve Bank of India is as under:

Year	Inflows of FDI into the country (US\$ million)	Inflows recorded by the West Bengal Regional Office of RBI. (US\$ in million)
2004-05	3218.68	101.93
2005-06	5545.95	91.81
2006-07	15726.19	57.89
2007-08 (Apr.07-Jan.08)	14467.32	415.42

Statement-I on FDI inflows on RBI Regional office-wise during the last three years is enclosed.

(b) Statement on Sector-wise inflows into the country and Sector-wise inflows recorded by the West Bengal Regional Office of the RBI during the last 3 years is given in the enclosed Statement-II and III respectively.

(c) FDI policy is reviewed on a continuous basis through inter-Ministerial consultations. However, investment decision of transnational corporations, including decisions on location, are determined by techno-economic and commercial considerations.

Statement-I

RBI's Regional Offices (With State Covered) Received FDI Inflows from April 2004 to January 2008

(Amount in US\$ million)

S.No.	Regional Offices of RBI	States Covered	2004-05 Apr-Mar	2005-06 Apr-Mar	2006-07 Apr-Mar	2007-08 Apr-Jan	Cumulative Total (from April 2004 to January 2008)
1	2	3	4	5	6	7	8
1	Hyderabad	Andhra Pradesh	162.71	238.20	594.24	692.68	1,687.83
2	Guwahati	Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Tripura	2.91	0.00	0.00	2.73	5.64
3	Patna	Bihar, Jharkhand	0.00	0.00	0.13	0.00	0.13
4	Ahmedabad	Gujarat	133.39	150.83	368.92	296.00	949.14
5	Bangalore	Karnataka	249.53	412.37	714.34	1,312.56	2,688.80
6	Kochi	Kerala, Lakshadweep	7.37	13.09	13.56	25.61	59.63
7	Bhopal	Madhya Pradesh, Chhattisgarh	15.24	9.67	29.09	37.79	91.79
8	Mumbai	Maharashtra, Dadra & Nagar Haveli, Daman & Diu	698.32	969.25	3,599.13	4,437.29	9,703.99
9	Bhubaneshwar	Orissa	0.00	70.59	10.62	7.47	88.68
10	Jaipur	Rajasthan	1.00	0.76	50.20	19.03	70.99
11	Chennai	Tamil Nadu, Pondicherry	79.52	268.15	1,311.94	515.71	2,175.32

1	2	3	4	5	6	7	8
12	Kanpur	Uttar Pradesh, Uttaranchal	0.01	0.00	12.83	3.53	16.37
13	Kolkata	West Bengal, Sikkim, Andaman & Nicobar Islands	101.93	91.81	57.89	415.42	667.05
14	Chandigarh	Chandigarh, Punjab, Haryana, Himachal Pradesh	2.97	85.51	21.82	42.16	152.46
15	New Delhi	Delhi, Part of UP and Haryana	816.74	1,040.77	2,446.12	3,011.88	7,315.51
16	Panaji	Goa	22.50	7.62	74.78	8.39	113.29
17	Region not Indicated #		924.54	2,181.10	3,186.16	3,638.90	9,930.70
	Sub. Total		3,218.68	5,539.72	12,491.77	14,467.15	35,717.32
18	Advance of inflows		540.25	0	0	0	540.25
19	Stock Swapped		0	6.23	3,234.42	0.17	3,240.82
	Grand Total		3,758.93	5,545.95	15,726.19	14,467.32	39,498.39

Foot Note:

- 'Equity capital component' only.
- The above RBI's Regional Offices (with State covered) received FDI inflows are classified as per RBI's Region-wise inflows furnished by RBI, Mumbai.
- # inflows through acquisition of existing shares by transfer from residents. For this, Region-wise information is not provided by RBI.

Statement-II*Financial Year wise FDI Inflows from April 2004 to January 2008*

(Amount in US\$ million)

Sl.No.	Sector	2004-05 Apr-Mar	2005-06 Apr-Mar	2006-07 Apr-Mar	2007-08 Apr-Jan	Cumulative Total (from April 2004 to January 2008)
1	2	3	4	5	6	7
1	Metallurgical Industries	182.39	146.89	172.85	519.62	1,021.75
2	Mining	9.92	6.15	6.62	441.60	464.29
3	Power	52.94	87.09	157.47	232.50	530.00
4	Non-Conventional Energy	0.01	0.11	2.11	32.96	35.20
5	Coal Production	0.00	0.00	1.30	14.08	15.38
6	Petroleum & Natural Gas	113.47	14.17	89.37	378.48	595.49
7	Boilers and Steam Generating Plants	0.54	0.00	3.31	0.97	4.82
8	Prime Mover (Other Than Electrical Generators)	0.05	0.00	0.00	0.28	0.34

1	2	3	4	5	6	7
9	Electrical Equipments	97.70	35.18	76.85	619.56	829.29
10	Computer Software & Hardware	538.52	1,374.84	2,614.43	1,254.74	5,782.53
11	Electronics	86.16	39.05	41.45	16.27	182.92
12	Telecommunications	124.53	623.55	477.74	1,084.63	2,310.44
13	Information & Broadcasting (Including Print Media)	10.24	55.95	43.56	233.10	342.86
14	Automobile Industry	122.17	142.97	275.73	447.79	988.66
15	Air Transport (Including Air Freight)	4.11	10.27	92.14	93.24	199.76
16	Sea Transport	34.91	53.63	72.52	87.78	248.84
17	Ports	13.04	0.50	0.00	0.00	13.55
18	Railway Related Components	4.48	14.67	25.82	12.36	57.33
19	Industrial Machinery	8.89	42.80	19.27	19.19	90.15
20	Machine Tools	11.04	23.00	37.34	47.54	118.92
21	Agricultural Machinery	0.00	92.71	25.19	6.10	124.00
22	Earth-Moving Machinery	0.10	50.87	0.99	66.09	118.06
23	Miscellaneous Mechanical & Engineering Industries	12.34	51.26	64.32	182.83	310.75
24	Commercial, Office & Household Equipments	14.12	25.54	44.88	6.15	90.89
25	Medical and Surgical Appliances	5.25	1.53	13.43	10.08	30.29
26	Industrial Instruments	1.08	0.38	0.00	2.23	3.69
27	Scientific Instruments	0.03	0.10	0.07	0.00	0.21
28	Mathematical, Surveying and Drawing Instruments	0.00	0.00	0.00	0.00	0.00
29	Fertilizers	13.46	4.24	5.01	1.17	23.88
30	Chemicals (Other than Fertilizers)	198.07	389.77	205.43	194.15	987.43
31	Photographic Raw Film and Paper	6.30	0.00	2.81	52.84	61.95
32	Dye-Stuffs	1.18	0.00	0.00	1.93	3.11
33	Drugs & Pharmaceuticals	292.07	172.44	214.84	236.98	916.33
34	Textiles (including Dyed, Printed)	43.04	94.33	125.26	93.87	356.49
35	Paper and Pulp (Including Paper Products)	2.70	27.38	5.08	29.72	64.88
36	Sugar	2.94	3.00	16.54	10.07	32.54
37	Fermentation Industries	9.13	169.83	27.58	25.85	232.39
38	Food processing Industries	38.51	41.74	98.24	61.70	240.20

1	2	3	4	5	6	7
39	Vegetable Oils and Vanaspati	9.09	12.31	16.22	0.26	37.88
40	Soaps, Cosmetics & Toilet Preparations	0.89	88.51	6.04	9.78	105.23
41	Rubber Goods	40.06	34.01	18.75	5.98	98.81
42	Leather, Leather Goods and Pickers	0.44	1.11	8.26	5.28	15.10
43	Glue and Gelatin	0.00	0.00	0.00	1.71	1.71
44	Glass	8.36	0.81	1.43	10.37	20.98
45	Ceramics	26.79	5.59	57.46	90.29	180.13
46	Cement and Gypsum Products	0.16	452.08	242.69	9.43	704.36
47	Timber Products	0.07	0.33	0.00	0.39	0.79
48	Defence Industries	0.05	0.00	0.00	0.00	0.05
49	Consultancy Services	254.61	46.89	115.36	173.29	590.15
50	Services Sector	443.55	543.42	4,663.65	3,040.81	8,691.44
51	Hospital & Diagnostic Centres	25.16	32.53	38.14	219.12	314.96
52	Education	1.91	4.53	47.29	23.23	76.96
53	Hotel & Tourism	37.01	71.78	194.83	324.02	627.65
54	Trading	14.56	27.82	115.42	539.75	697.55
55	Retail Trading (Single Brand)	0.00	0.00	0.00	1.98	1.98
56	Agriculture Services	3.83	7.59	15.11	106.38	132.90
57	Diamond, Gold Ornaments	8.33	15.37	61.78	37.62	123.10
58	Tea and Coffee (Processing & Warehousing Coffee & Rubber)	0.00	1.43	6.20	18.94	26.57
59	Printing of Books (including Litho Printing Industry)	12.03	9.52	51.19	19.50	92.25
60	Coir	0.47	0.59	0.04	0.01	1.12
61	Construction Activities	152.00	150.58	985.36	1,313.32	2,601.26
62	Housing & Real Estate (Including Cineplex, Multiplex, Integrated Townships & Commercial Complexes Etc.)	0.00	38.04	467.34	1,635.66	2,141.04
63	Miscellaneous Industries	123.91	198.92	319.62	361.54	1,004.00
	Sub-Total	3,218.68	5,539.72	12,491.77	14,467.15	35,717.32
64	Advance of Inflow	540.25	0.00	0.00	0.00	540.25
65	Stock Swapped	0.00	6.23	3,234.42	0.17	3,240.82
	Grand Total	3,758.93	5,545.95	15,726.19	14,467.32	39,498.39

Statement-III

Financial Year wise for FDI inflows from April 2004 to January 2008 RBI's Region: Kolkata

(States covered are West Bengal, Sikkim, Andaman & Nicobar Islands)

(Amount in US\$ million)

Sl.No.	Sector	2004-05 Apr-Mar	2005-06 Apr-Mar	2006-07 Apr-Mar	2007-08 Apr-Jan	Cumulative Total (from April 2004 to January 2008)
1	2	3	4	5	6	7
1	Metallurgical Industries	3.80	2.76	7.82	2.02	16.41
2	Mining	1.18	0.00	0.02	378.62	379.83
3	Power	0.00	4.55	0.00	0.00	4.55
	Petroleum & Natural Gas	53.04	0.00	16.52	0.00	69.55
5	Electrical Equipments	0.01	0.50	0.11	1.18	1.80
6	Computer Software & Hardware	2.50	3.34	0.79	0.01	6.64
7	Electronics	0.00	0.00	0.00	0.00	0.00
8	Telecommunications	0.00	0.01	0.31	0.03	0.35
9	Information & Broadcasting (Including Print Media)	0.29	0.00	0.00	0.00	0.29
10	Automobile Industry	0.11	7.93	1.06	2.81	11.91
11	Sea Transport	0.00	0.00	00.00	0.00	0.00
12	Railway Related Components	0.00	5.25	6.90	0.00	12.15
13	Industrial Machinery	0.00	0.23	1.36	0.93	2.52
14	Miscellaneous Mechanical & Engineering Industries	0.00	0.00	0.00	0.55	0.55
15	Medial and Surgical Appliances	0.00	0.00	0.00	0.39	0.39
16	Chemicals (Other than Fertilizers)	0.00	2.59	0.00	0.44	3.03
17	Drugs & Pharmaceuticals	0.00	0.05	0.00	0.00	0.06
18	Textiles (Including Dyed, Printed)	0.36	0.00	0.16	0.00	0.52
19	Sugar	0.64	0.00	0.00	0.00	0.64
20	Food Processing Industries	0.00	25.96	0.00	0.10	26.06
21	Vegetable Oils and Vanaspati	0.00	0.00	1.38	0.00	1.38
22	Soaps, Cosmetics & Toilet Preparations	0.00	0.00	0.00	0.16	0.16
23	Leather, Leather Goods and Pickers	0.04	0.00	4.77	0.00	4.81
24	Consultancy Services	0.04	0.23	0.34	0.00	0.62

1	2	3	4	5	6	7
25	Services Sector	0.11	3.45	5.29	0.55	9.39
26	Hospital & Diagnostic Centres	0.10	0.61	0.33	0.00	1.04
27	Education	0.00	0.00	0.00	0.01	0.01
28	Hotel & Tourism	0.00	0.48	0.00	0.32	0.80
29	Trading	0.00	0.00	2.28	0.00	2.28
30	Agriculture Services	0.00	0.00	0.00	0.59	0.59
31	Diamond, Gold Ornaments	0.00	0.00	0.00	0.03	0.03
32	Printing of Books (Including Litho Printing Industry)	0.02	0.00	0.00	0.00	0.02
33	Construction Activities	27.66	21.27	7.50	18.25	74.69
34	Miscellaneous Industries	12.03	12.59	0.94	8.42	33.98
Grand Total		101.93	91.81	57.89	415.42	667.05

Reservation for Small Scale Industries

3339. SHRI HEMMAL MURMU: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government proposes to give reservation to small scale industries in the purchase as reported in Dainik Jagran dated March 16, 2008;

(b) if so, the facts of the matter reported therein;

(c) if so, the reaction of the Government thereto;

(d) whether the Government has prepared any list of small scale industries for granting them reservation under the said scheme; and

(e) if so, the details thereof, State and Union Territory-wise?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) to (c) The Government is currently implementing a non-statutory purchase and price preference policy for Micro and Small Enterprises (MSEs) applicable for the purchases to be effected by the Ministries/Departments/CPSUs of the Government of India. Besides offering the facility of availability of free tender sets, exemption from the requirement of Earnest Money Deposit (EMD) and waiver of the security deposit up to the extent of capacity assessment registered with the National Small Industries Corporation (NSIC), the policy provides a price preference up to 15% and reservation of 358 products for exclusive purchase from MSEs. Section 11 of the Micro, Small and Medium Enterprises Development

Act, 2006 enables the Government of India and the State Governments, as the case may be, to frame appropriate procurement preference policies for the purchases to be effected by the respective Ministries/Departments/Public Sector Undertakings, etc.

(d) No, Sir.

(e) Does not arise.

Credit Linked Capital Subsidy Scheme

3340. SHRI IQBAL AHMED SARADGI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government proposes to re-introduce Credit-linked Capital Subsidy Scheme for Micro, Small and Medium Enterprises during the Eleventh Five Year Plan;

(b) if so, whether the said scheme was discontinued from April 1, 2007;

(c) if so, the reasons therefor; and

(d) the time by when the said scheme is likely to be re-introduced?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) to (d) The Credit Linked Capital Subsidy Scheme (CLCSS) for technology up-gradation of micro and small enterprises (MSEs) has been continued from Tenth Five Year Plan to Eleventh Five Year Plan without any hiatus.

Relief to Victims of Extremism

3341. DR. M. JAGANNATH:

SHRI ANANTA NAYAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has recently decided to launch a central scheme to provide relief to victims of violence perpetrated by insurgents, naxalites and terrorist as reported in 'The Hindu' dated March 21, 2008;

(b) if so, the details thereof;

(c) whether the Government has prepared detailed guidelines under the scheme;

(d) if so, the details thereof; and

(e) the time by when this scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Yes, Sir. The Government has recently approved a scheme for assistance to victims of violence perpetrated by terrorists / extremists/militants/insurgents, including victims of communal violence. Under this scheme, inter alia, financial assistance of Rs. 3 lakh will be provided to families whose bread-winners / house-holders are killed or permanently incapacitated with a view to providing sustenance to the affected families; assistance for education of orphans; and, medical assistance as may be required. The assistance under the Scheme would be in addition to any assistance that may be given by way of ex-gratia relief.

(c) to (e) Necessary action is being taken for the implementation of this scheme at the earliest.

Sand Mining Activities

3342. SHRI P.C. THOMAS : Will the Minister of MINES be pleased to state :

(a) whether the Government proposes to allow Foreign Direct Investment (FDI) in sand mining;

(b) if so, the details thereof;

(c) the details of coastal areas where sand mining activities are being carried out for commercial purposes, State-wise;

(d) the details of private entrepreneurs and public sectors involved in such mining, company-wise and state-wise;

(e) the details of items that have produced/exported through sand mining during each of the last three years till date, State-wise; and

(f) the amount of foreign exchange earned therefrom till date?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) and (b) The Government has approved Foreign Direct Investment (FDI) up to 100% with prior approval of the Government in Titanium bearing minerals & ores and its value addition subject to the sectoral regulations and the Mines and Minerals (Development & Regulation) Act, 1957. The Government has also approved FDI for separation of titanium bearing minerals & ores on the condition that value addition facilities are set up within India along with transfer of technology and disposal of tailings during the mineral separation shall be carried out in accordance with regulations framed by the Atomic Energy Regulatory Board.

(c) As per available information sand mining activities for commercial purposes are carried out in coastal areas in Andhra Pradesh, Karnataka, Kerala, Orissa & Tamil Nadu.

(d) State-wise information in respect of private and public sector mining companies engaged in sand mining is as under:

State	Mining Companies	
	Private Sector	Public Sector
Andhra Pradesh	Transworld Garnet & East West Mineral Sands Pvt. Ltd.	-
Karnataka	B. Naveen Mendon, R.V. Hegde, A.R. Purshan, Canara Minerals, Beneka Minerals, Rohini Mining Co., Dharmadevi Minerals & V.R. Kawari	
Kerala	-	Kerala Minerals & Metals Ltd., and Indian Rare Earths Ltd.
Orissa	-	Indian Rare Earths Ltd.
Tamil Nadu	V.V. Minerals, Indian Garnet Sand Company Ltd., Sakthi Mines and Minerals, Rohit Chemicals and Minerals & M/s. Beach Minerals, Sand Co. Pvt. Ltd.	Indian Rare Earths Ltd.

(e) and (f) As per available information, Ilmenite is the most important beach sand mineral production of which is reported from Kerala, Orissa and Tamil Nadu. Total production of Ilmenite was 632025 tonnes, 711843 tonnes and 657479 tones (provisional) for the year 2004-05, 2005-06 and 2006-07 respectively. India exported approximately 5 lakh tonne Ilmenite per annum valued at US\$ 30 million to various countries.

Revival of Militancy in Punjab

3343. SHRI NAND KUMAR SAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether separatist organizations are making efforts to revive militancy in Punjab as reported in the "Hindustan" dated March 8, 2008;

(b) if so, the facts and the reaction of the Government thereto;

(c) the details of terrorist activities reported in Punjab during 2007-08 so far; and

(d) the steps taken by the Union Government to check the revival of militancy in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The Government is aware of the efforts being made by certain Groups based abroad to revive extremism in Punjab and the Government have taken appropriate measures to contain such attempts.

(c) As per available information, there has been one major incident of terrorism in Punjab, when a bomb blast took place in Shingar Cinema Hall on October 14, 2007 in Ludhiana, in which six persons were killed and 38 injured, 3 persons are reported to have been arrested, so far, in this case.

(d) The Government has adopted an integrated approach to counter such attempts which, inter-alia, include sustained vigilance along the borders, strengthening of the mechanisms for intelligence gathering and sharing; modernization and upgradation of police and security forces with advanced/sophisticated weapons surveillance and communication equipment, training of police officials etc. A close and continuous watch is maintained on the activities of various groups known to have been engaged in trying to foment terrorist activities in Punjab. Various such groups, viz. Babbar Khalsa International, International Sikh Youth Federation, Khalistan Commando Force and Khalistan Zindabad Force have also been banned under the Unlawful Activities (Prevention) Amendment Act, 2004.

Restriction on Import of Spices and Rubber

3344. SHRI SUBRATA BOSE:
SHRI HITEN BARMAN:
SHRI RANEN BARMAN:
SHRI NARAHARI MAHATO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has restricted import of various spices including pepper through specific ports in the country during each of the last three years and in the current year, till date;

(b) if so, whether the Government proposes to re-establish the port restrictions for the import of natural rubber;

(c) if so, whether the Government proposes to channelize the entry of cardamom into the country through selected ports; and

(d) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) to (c) No, Sir.

(d) Does not arise.

Schemes under Small Scale Industries

3345. SHRI MANORANJAN BHAKTA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of the major schemes and programmes which have been implemented under the small scale industries sector in the Union Territory of Andaman & Nicobar Islands especially after Tsunami and earth quake devastation;

(b) the allocations made for such schemes and programmes during each of the last three years and in the current year and the amount utilized so far;

(c) whether the Government has undertaken any study to know the problems being faced by the small scale sector; and

(d) if so, the details thereof?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) and (b) The promotion and development of micro, small and medium enterprises (MSMEs) is primarily the function of the

respective State Government/Union Territory (UT) Administrations. The Central Government supplements the efforts of the States/UTs by providing supportive measures through schemes/initiative which, inter alia, include Prime Minister's Rozgar Yojana (PMRY), Scheme of Fund for Regeneration of Traditional Industries (SFURTI) and Rural Employment Generation Programmes (REGP), Entrepreneurship and Skill Development Programmes (ESDPs), Market Development Assistance Scheme, Credit Guarantee Fund Scheme, Credit Linked Capital Subsidy Scheme (CLCSS) for technological upgradation, Rajiv Gandhi Udyami Mitra Yojana, etc., to enable the MSMEs to access markets, improved infrastructure, better availability of credit, facilities for training and capacity building of entrepreneurs, etc. (Details available on website: <http://dcmsme.gov.in>). The Central schemes / incentives of the Ministry of MSME are not state / UT specific and are implemented uniformly all over the country including in the Union Territory of Andaman & Nicobar. These supportive efforts have resulted in raising the number of micro and small enterprises from 1000 in 2004-05 to 1063 by 2006-07. As an illustration of the efforts made by the Ministry of MSME, during last three years, in Andaman & Nicobar islands i.e., from 2005-06, 430 persons have been trained under Entrepreneurship and Skill Development Programmes, 340 applicants have been assisted under the Prime Minister's Rozgar Yojana. Under Rural Employment Generation Programmes, 4954 persons have been benefited from 2004-05 to December 2007.

(c) and (d) The Government undertakes need based studies, as and when required, and keeps on interacting with the stake holders including associations of micro and small enterprises at different forums and different levels, which, inter alia, include the deliberations held during the course of finalizing the Report for the Eleventh Five Year Plan by the Planning Commission. In addition the Micro, Small and Medium enterprises Development (MSMED) Act, 2006, which has come into force from 2 October 2006, provides for National Board for Micro, Small and Medium Enterprises (NBSME) comprising members from all sections of the MSMEs which meets quarterly to look into the issues concerning the sector.

Accordingly, to enhance the competitiveness of small scale industries (now known as micro and small enterprises), the Government announced Package for Promotion of Micro and Small Enterprises in Lok Sabha in February 2007, which, inter alia, contains promotional support measures through legislation, credit, fiscal, cluster, technology and quality upgradation, marketing, entrepreneurial and managerial training, empowerment of women, Prime Minister Rozgar Yojana (PMRY) and strengthening of the data base. Moreover, 10-point initiatives announced under the National

Manufacturing Competitiveness Programme (NMCP) has been announced to be implemented during Eleventh Plan period in industrial clusters in the Public Private Participation (PPP) mode.

Agro Industries

3346. SHRI JUAL ORAM: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Government proposes to lay emphasis on the promotion of Agro industries during the Eleventh Plan; and

(b) if so, the details and the funds earmarked therefor?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD): (a) and (b) The Government (in the Ministry of Micro, Small and Medium Enterprises) proposes to emphatically promote the agro and rural industries through a new scheme called "Prime Minister's Employment Generation Programme" (PMEGP), proposed to be formulated by the merger of Rural Employment Generation Programme (REGP) and Prime Minister's Rozgar Yojana (PMRY), with the proposed allocation of Rs. 823.00 crore (BE) for 2008-09 to enable generation of an estimated 6 lakh employment opportunities through setting up of 1 lakh self employment ventures/units in the remaining years of Eleventh Plan.

Grievances of SCs/STs in N.D.M.C.

3347. SHRI PARSURAM MAJHI:

SHRI LALMANI PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any letters from VIPs/All India Associations for SCs/STs and Physically Handicapped from January 1, 2007 to till date on the grievances of SC/ST and Physically Handicapped in New Delhi Municipal Council (NDMC);

(b) if so, the details thereof separately; and

(c) the action taken by the Government on each complaint alongwith the time by when these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (c) A statement indicating the details of the letters received from VIPs/All India Associations for SCs/STs and Physically Handicapped in Ministry of Home Affairs and New Delhi Municipal Council, on the grievances of Scheduled Castes and Scheduled Tribes and Physically Handicapped in New Delhi Municipal Council, from January 1, 2007 till date is given in the enclosed Statement. Appropriate action has been taken on these references as indicated in the enclosed Statement.

Statement

Sl.No.	VIP References	No. & Date	Action Taken/Reply sent
1.	Sh. Oscar Fernandes, Minister of State of Labour & Employment	1(6) MOS (IC)/VIP/07 dated 4.1.2007.	Reply sent by NDMC vide No. 1296/ SO (CP)/State dated 21.02.2007.
2.	All India Association for SC/ST & Physically Handicapped	No. S/26/2007, dated 30.08.2007	Forwarded to NDMC for necessary action vide letter No.14037/1/2007- Delhi-II dated 31.10.2007.
3.	Sh. Oscar Fernandes	D.O. No.(8)/MOS/(IC)VIP/07 dated 03.02.07.	Reply sent by NDMC vide D.O. No. 191/PS/CP/07 dated 08.02.07.
4.	Smt. Krishna Tirath, M.P.	Dated 19.3.2008.	As desired by Hon'ble MP, the information was provided to her in person by NDMC.
5.	All India Association for SC/ST & PH.	No. S/27/2007 dated 30.08.2007.	It has been decided by the competent Authority in NDMC to review the proceedings of the DPC held in 1991. The review DPC is likely to be convened shortly.

Setting up of KVS on University Campuses

3348. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is planning to allow Universities across the country to set up Kendriya Vidyalaya on campus as reported in 'The Time of India' dated March 25, 2008;

(b) if so, the details thereof; and

(c) the time by when a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A, FATMI): (a) and (b) As per norms for opening of new Kendriya Vidyalaya (KV), a KV can be opened in the campus of the Institutes of Higher Learning including Universities/Deemed Universities provided they agree to bear the recurring and non-recurring expenditure including, accommodation, land development facilities and overhead charges.

(c) The opening of a new KV in University campuses depends on the receipts of viable proposals and the approval of the competent authority.

Review of Functioning of AICTE and UGC

3349. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has set up a high powered committee to review the functioning of AICTE and UGC in the country; and

(b) if so, the details alongwith the terms of reference of the said committee?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) A Review Committee has been constituted by Government under the Chairmanship of Prof. Yash Pal, former Chairman, University Grants Commission to review the functioning of the University Grants Commission and the All India Council for Technical Education. The terms of reference of the Committee are:-

(i) To review the functioning of the UGC/AICTE and to critically assess the role of the UGC/AICTE and their preparedness to provide institutional leadership to the emerging demands of access, equity, relevance and quality of higher education/technical education and the university system.

(ii) To review the provisions of the University Grants Commission Act, 1956 and the All India Council for Technical Education Act 1987 and various suggestions for amendments to the said Acts by earlier Committees such as the Prof. Amreek Singh Committee.

(iii) The role of the UGC in coordinating standards of higher education vis-à-vis the functional role of other statutory bodies such as AICTE, MCI, DCI, NCI, NCTE, DEC, etc.

- (iv) An assessment of the requirements of autonomy of the UGC vis-à-vis the Central Government and that of the university system vis-à-vis the UGC.
- (v) The role of the UGC/AICTE in determining and enforcing standards of higher education/technical education in State Universities and the possibility of introducing a system of incentives and disincentives so that national standards of higher education/technical education are not compromised or diluted.
- (vi) Recommendations in regard to an effective and efficient mechanism for flow of resources from UGC to the universities for their timely utilization including a mechanism of feedback thereto.
- (vii) The requirement of transparency and efficiency in the functioning of the UGC/AICTE.
- (viii) The role of the UGC vis-à-vis declaration of institutions to be deemed universities and recommendations for streamlining the process adopted by the UGC.
- (ix) Recommendations about the need to change the eligibility criteria for becoming eligible to receive grants under Section 12B of the UGC Act 1956.
- (x) Any other issue arising out of or relating to the above terms of reference and, the functioning of the UGC/AICTE which the Government or the Committee on its own, may desire to look into.

The University Grants Commission shall provide all secretarial assistance and logistics support to the Chairman and Members of the Committee. The Committee is required to submit its report within a period of one year.

Indo-Russia Trade

3350. SHRI ASADUDDIN OWAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether a delegation from Russia discussed some investment proposal with India;
- (b) if so, the areas identified for co-operation between the two countries;
- (c) the total bilateral trade between the two countries at present;
- (d) whether any road map has been drawn for achieving \$ 10 billion bilateral trade by 2010; and
- (e) if so, the details thereof and the strategy chalked out by both the Governments in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF

COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR):
(a) and (b) Yes, Sir. The following areas have been identified for co-operation between the two countries:

- energy and energy resources (including non-conventional energy sources, oil & gas) and power;
- transport and infrastructure (including inland waterways, ports and railways construction, civil aviation, automobile and auto-component industries);
- chemicals & pharmaceuticals;
- mines, metallurgy & minerals (including diamond);
- services (IT and ITeS, banking, financial services, education, tourism & medicine);
- commodities (agriculture and agro processed products including products of animal origin, tea, coffee, tobacco); and
- textiles.

(c) As per Directorate General of Commercial Intelligence & Statistics, the total bilateral trade between the two countries in 2006-07 was US \$3.02 billion (provisional).

(d) and (e) Yes, Sir. A Memorandum of Understanding (MoU) on Cooperation between the Ministry of Commerce & Industry of Government of India and the Ministry of Economic Development & Trade of the Russian Federation was signed on 6th February, 2006. The Indo-Russia Joint Study Group (JSG) set up in pursuance of the MoU finalized its report in July, 2007. The report covers various aspects of trade between India and Russia in goods and services as well as investment cooperation and makes relevant recommendations to enhance bilateral trade and economic cooperation to US\$10 billion by 2010. A Joint communiqué between the Ministry of Commerce & Industry of the Government of India and the Ministry of Economic Development & Trade of the Russian Federation for setting up of the India-Russia Joint Task Force to monitor the implementation of the recommendations of the India-Russia Joint Study Group and to further consider the possibility of signing a Comprehensive Economic Cooperation Agreement (CECA) was issued on 13.2.2008.

Autonomous Colleges

3351. SHRI JASUBHAI DHANABHAI BARAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of autonomous colleges functioning in the country as on date;
- (b) whether the Government proposed to accord permission for opening of more autonomous colleges;

- (c) if so, the details thereof; and
 (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) According to the information furnished by the University Grants Commission, the number of autonomous colleges functioning in the country as on 31.3.2008 was 281.

(b) and (c) The scheme of autonomous colleges is an on-going scheme and autonomous status is given to the colleges, from time to time, taking into consideration their academic reputation, attainments of the faculty, physical facilities, institutional management, financial resources, responsiveness of the administrative structure and involvement of faculty etc.

- (d) Does not arise.

Women In Security Forces

3352. SHRI G. KARUNAKARA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of women in the security forces of the country, force-wise;
 (b) whether the Government has assessed the utility of women in security forces; and
 (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Force-wise number of women in Central Police Force is as under:-

CRPF	-	4,142
CISF	-	3,192
SSB	-	313
ITBP	-	321
ARs	-	526
BSF	-	484
NSG	-	47

(b) and (c) The women personnel are usually deployed to deal with the growing involvement of women in various demonstrations, agitations etc. and frisking duties in Public Sector Undertakings/Airports/Government buildings etc. where the Force is largely performing static duties. Recently, BSF and SSB have been permitted to raise women Coys for deployment on border checkpoints to perform similar roles.

[Translation]

Reforms in Research Work for Scientists and Ph.D Students

3353. SHRI HEMMAL MURMU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has constituted Prof. M.M. Sharma Committee to look into the reforms in research work for scientists and higher education including Ph.D in the country as reported in 'Dainik Jagran' dated March 16, 2008;
 (b) if so, the details of recommendations made by the said Committee;
 (c) whether the Government has considered these recommendations;
 (d) if so, the details thereof and if not, the reasons therefor; and
 (e) the steps taken/proposed to be taken to provide adequate funds for the research work for scientists and Ph.D. students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) In order to strengthen basic science research within the university system, a Task Force under the Chairmanship of Prof. M.M. Sharma was constituted by the Central Government. In its Report, the Task Force has, inter alia, recommended creation of 1000 positions of Research Scientists at various levels, five fold increase in the number of Ph.Ds from Indian Universities within a span of ten years with proper standards, promotion of formal linkage between the Universities and national level institutions including the CSIR laboratories through joint research projects and training, inbuilt component of research in post-graduate programmes pertaining to Science and Technology, upgradation of infrastructural facilities in universities to promote quality scientific research, and, creation of networking centers in Basic Sciences in leading Departments of Universities to promote collaborative research. The recommendations have been accepted by the Government and the Task Force has been converted into an Empowered Committee to implement its recommendations. The University Grants Commission has included the proposals under its plan for allocation of funds.

[English]

Schemes for SC/ST and OBC Students

3354. SHRI G.M. SIDDESWARA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of schemes being implemented for SC/ST and OBC students for their primary, secondary and higher education;

(b) the allocation made under each category during each of the last three years; and

(c) the funds utilized in each category during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Most of the schemes of this Ministry are general in nature aimed at benefiting all sections of the society including SCs, STs and OBCs. Kendriya Vidyalayas, Navodaya Vidyalayas and all Centrally funded institutions have provisions for reservation for SCs & STs to the extent

of 15% and 7.5% respectively for which admission norms are also relaxed to ensure fulfilment of reservation. Therefore, benefits flow to the SC and ST students in proportion to their enrolment under these schemes. There are some other measures aimed at benefiting the students of these communities, some of which are (i) relaxed norms for opening primary/middle schools in areas inhabited by SCs and STs (ii) freeships/scholarships/fellowships, uniforms stationery, school bags (iii) relaxation in cut-off marks for certain disadvantaged groups and (iv) preparation of text books in tribal languages, etc.

(b) and (c) The allocation and utilisation of funds under the schemes with a special focus on the SC/ST or all three namely SCs, STs and OBCs; during 2004-05, 2005-06 and 2006-07 are as follows:

S.No.	Scheme	2004-05		2005-06		2006-07	
		Allocation	Utilisation	Allocation	Utilisation	Allocation	Utilisation
Department of Secondary Education & Literacy							(Rs. in Lakhs)
i)	Sarva Shiksha Abhiyan	513975.3	659114.88	752722.7	998516.5	1084834.9	1477929.69
ii)	Kasturba Gandhi Balika Vidyalayas	10000.00	9256.6	25000.00	22362.89	12800.00	11633.05
University Grants Commission (UGC)							(Rs. in Crore)
iii)	Remedial Coaching for SC and ST students	5.00	3.70	12.02	8.03	14.50	13.26
iv)	Coaching classes for Entry in services	3.00	1.02	1.88	3.59	9.50	8.40
v)	Coaching for NET for SC/ST students	2.00	1.28	1.24	1.05	1.10	1.00

Setting up of IIT, IIM and Central Universities

3355. SHRI P.C. THOMAS:

SHRI SANSUMA KHUNGGUR
BWISEMUTHIARY:

SHRI MADHU GOUD YASKHI:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI VIJOY KRISHNA:

SHRI VISHNU DEO SAI:

SHRI ANIRUDH PRASAD ALIAS SADHU
YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the criteria adopted by the Government for setting up of new Indian Institutes of Technology (IITs), Indian Institute of Management (IIMs), Central Universities and Indian Institutes of Information Technology;

(b) whether the Government has identified the location for setting up of these new universities and institutes during the Eleventh Plan period;

(c) if so, the details thereof, State and location-wise;

(d) whether some State Governments are also requested to set up such institutes in their States;

(e) if so, the details thereof; and

(f) the action taken by the States thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (f) Based on the recommendations made by the Scientific Advisory Council to the Prime Minister (SAC-PM), it has been decided to set up three new Indian Institutes of Technology (IITs), one each in the States of Rajasthan, Bihar and Andhra Pradesh during the XI plan. In order to expand the facilities for high quality management

education in the North-East, the Government has decided to establish an Indian Institute of Management (IIM), at Shillong. After considering requests of the State Governments and other relevant factors such as existing regional distribution of Central Educational institutions in the country, it has been decided to locate 5 more IITs and 6 more IIMs in the following States:-

IITs — Himachal Pradesh, Orissa, Madhya Pradesh (Indore), Gujarat and Punjab.

IIMs — Tamil Nadu, Jammu & Kashmir, Jharkhand, Chhattisgarh (Raipur), Uttarakhand and Haryana.

16 States which do not have a Central University at present, and which will get one Central University each in the 11th Plan are Bihar, Jharkhand, Orissa, Madhya Pradesh, Chhattisgarh, Punjab, Haryana, Himachal Pradesh, Uttarakhand, Jammu & Kashmir, Karnataka, Kerala, Tamil Nadu, Gujarat, Rajasthan and Goa. Of these, in three States, existing State Universities will be taken over by the Central Government and converted into Central Universities. These three Universities are Dr. Hari Singh Gaur University, Sagar (in Madhya Pradesh), Guru Ghasidas University, Bilaspur (in Chhattisgarh), and Goa University.

Establishment of IITs, IIMs and Central Universities in the above States is subject to State Government offering adequate land at suitable locations, free of cost, for the purpose. Each of the concerned State Government is being requested to offer land accordingly. Actual establishment of these institutions would however depend, among other things, on how quickly the concerned State Governments respond by allotting adequate land at suitable locations.

Locations of 20 new Indian Institutes of Information Technology (IITs), to be set up in the 11th Plan have not been finalized.

Export of Mangoes

3356. SHRI NAND KUMAR SAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to export various fruits particularly mangoes during 2008-09;

(b) if so, the names of the countries who have so far shown their interest in this regard;

(c) the estimated quantity of various fruits particularly mango proposed to be exported during 2008-09, country-wise, value-wise; and

(d) the steps taken by the Government to boost the export of various fruits including mangoes?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY

AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) The Government is not engaged in export of fruits. However, as part of the ongoing efforts to promote export of Indian Agri produce it facilitates export of fruits including mango.

(b) India exports various fruits including mangoes to the international market. Major destinations for Indian fruits and United Kingdom, Netherlands, Bangladesh, Saudi Arabia, United Arab Emirates and Sri Lanka.

(c) The Agricultural & Processed Food Products Export Development Authority (APEDA) has fixed a fixed target of Rs. 1418 crore for exports of fruits during 2008-09. Fruit-wise and/or country-wise targets have not been fixed.

(d) The Agricultural & Processed Food Products Export Development Authority (APEDA) has been taking various measures to promote export of fruits including mango. These include:

(i) Setting up of centers for perishable cargo at International Airports at Delhi, Mumbai, Chennai, Bangalore and Thiruvananthapuram, common pack houses, and other infrastructural facilities.

(ii) Setting up and upgradation of testing laboratories and implementation of residue monitoring plans, development of packaging and preparation of pre and post harvest manuals for export of fruits and vegetables.

(iii) Setting up of Agri export zones for fruits and vegetables.

(iv) Participation in international trade fairs, organisation of promotional campaigns, buyer seller meets and training programmes for certification bodies and farmers.

(v) Financial assistance to its registered exporters under its schemes for Financial assistance, Infrastructure Development, Market Development, Quality Development, Research & Development and Transport assistance.

Revival of Silk Route between India and China

3357. SHRI JUAL ORAM : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has any proposal to revive the silk route between India and China for trade;

(b) whether any suggestion has been given by China in that regard; and

(c) if so, the present status of that proposal?

THE MINISTER OF STATE IN THE DEPARTMENT OF

COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) No, Sir.

(c) Does not rise.

Excess Payment to BCCI

3358. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Comptroller and Auditor General (C&AG) of India has pulled up Prasar Bharti for making an excess payment to the Board of Control for Cricket in India (BCCI) as reported in 'The Hindu' dated March 17, 2008;

(b) if so, whether the Ministry of Information and Broadcasting has taken any action on these audit objections;

(c) if so, the details thereof;

(d) whether any responsibility has been fixed in this regard; and

(e) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): (a) A draft Audit para was received from Directorate General: Audit & Commercial Revenue on the subject which was replied to. However, the C&AG Report 2008 in the matter has not yet been received.

(b) to (e) Do not arise.

Industrial Growth/ Development Centres

3359. SHRI ASADUDDIN OWAISI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the growth centres/industrial development centres functioning at present in the country along with the funds allocated to each State Government for the purpose during each of the last three years, including Karnataka;

(b) the target fixed and the achievements of these growth centres during the Tenth Plan, State-wise;

(c) the target fixed for these growth centres/ industrial development centres for the next three years, State-wise;

(d) the number of such centres proposed to be set up during the first three years of the Eleventh Plan period, State-wise;

(e) the total fund likely to be earmarked for these centres, State-wise; and

(f) the time by when such centres are likely to be set up?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) and (b) 71 Growth Centres have been sanctioned under the Growth Centre Scheme on the basis of combined criteria of area, population and extent of industrial backwardness since inception. The details are given in the enclosed Statement.

(c) to (f) On the basis of a sample survey conducted by the Planning Commission and a detailed impact evaluation conducted by National Productivity Council, this Department decided to discontinue the Growth Centre Scheme as it has largely failed to achieve its objectives except in few isolated cases.

Statement

Physical and Financial progress of Growth Centers and central grant released during last three years.

(Rs. in lakhs)

Sl.No.	Growth Centre/ States	Approved Cost	Central Assistance approved	Central Assistance released			Land Acquired (Acres)	Plots / Sheds developed	Plots / Sheds allotted	Units established	
				2005-06	2006-07	2007-08					
1	2	3	4	5	6	7	8	9	10	11	
1	Andhra Pradesh	Hindupur	2727.99	1000.00	-	-	-	712.52	248 / 12	211/12	47
2		Bobbili (Vijayanagaram)	3576.12	1000.00	-	-	-	1239.33	388 / 0	43	3
3		Ongole (Prakasam)	2622.41	1000.00	-	-	-	1330.00	615/289	326/nil	80

1	2	3	4	5	6	7	8	9	10	11
4	Jedcherla	3005.00	1000.00	400.00	-	-	308.46	Nil	Nil	Nil
5	Arunachal Pradesh Niglok -- Ngoriung	2020.00	1500.00	100.00	400.00	-	582.15	Nil/Nil	Nil/Nil	Nil
6	Assam Matia	2200.00	1500.00	217.80	200.00	-	1672 Bighas	Nil/Nil	Nil/Nil	Nil
7	Chariduar	2543.40	1500.00	200.00	-	-	1500 Bighas	Nil/Nil	Nil/Nil	Nil
8	Cheygaon	1615.24	1500.00	265.00	-	-	400 Bighas	80/nil	20/nil	Nil
9	Bihar Darbhanga	4113.00	1000.00	-	-	-	Nil	Nil	Nil	Nil
10	Muzaffarpur	3311.00	1000.00	-	-	-	Nil	Nil	Nil	Nil
11	Chhapra	3511.00	1000.00	-	-	-	Nil	Nil	Nil	Nil
12	Begusarai	2475.00	1000.00	-	-	-	392.141	Nil	Nil	Nil
13	Bhagalpur	3755.00	1000.00	-	-	-	424.25	Nil	Nil	Nil
14	Chhattiegarh Borai	3633.00	1000.00	-	-	-	436.840	192.430 hect./35	125.831 hect./32	46
15	Sitara	3437.00	1000.00	-	-	-	1290.825	151/10	786.41 hect./09	53
16	Goa Electronic City	3000.00	1000.00	-	-	-	6580791 m2	671/0	636/6	86
17	Gujarat Gandhi dham	3178.00	1000.00	-	-	-	172Hc.	234 / 0	234/nil	6
18	Vagra	3572.00	1000.00	-	-	-	200 Hect.	353/nil	Nil	Nil
19	Palanpur	3078.00	1000.00	-	-	-	75 Hect.	Nil	Nil	Nil
20	Haryana Saha (Ambala)	8119.00	1000.00	-	-	-	410.25	241/nil	201/nil	31
21	Bawal	10888.00	1000.00	-	-	-	1225.00	585/nil	168/nil	66
22	Himachal Pradesh Kangra	2276.00	1500.00	-	97.00	-	218-193- 121 Hect.	439/90	437/20	72
23	Jammu & Kashmir Lessipora	5420.00	1500.00	-	-	-	5233 Kanals	200/nil	.53/nil	21
24	Samba	5805.70	1500.00	-	-	-	4734 Kanals	215/50	227/32	42
25	Jharkhand Bharhi-Hajaribagh	3834.00	1000.00	-	-	-	525.34	Nil	Nil	Nil
26	Karnataka Raichur	6867.00	1000.00	-	-	-	1999.17	430 acres/Nil	227 acres/Nil	17
27	Dharwad	6679.00	1000.00	-	-	-	2205.00	2205 Acre	2205 Acre	225
28	Hassan	5173.00	1000.00	-	-	-	1825.00	324.20 Acre	324 Acre	133

1	2	3	4	5	6	7	8	9	10	11	
29	Kerala	Kannur/Kozhikode	4427.00	1000.00	-	-	-	572.00	157/nil	7	5
30		Alappuzha/ Mallapuram	3485.00	1000.00	-	-	-	536.00	108/nil	3	7
31	Maharashtra	Chandrapur	3107.52	1000.00	-	-	-	723.49	108/Nil	77/Nil	2
32		Nanded	4627.97	1000.00	-	-	-	645.81 Hc.	240/Nil	74/Nil	1
33		Dhule	3163.27	1000.00	-	-	-	707.00 Hc.	60/Nil	3/Nil	0
34		Akola	3479.90	1000.00	-	-	-	625.05	990/Nil	552/Nil	81
35		Ratnagiri	3232.27	1000.00	-	-	-	Nil	Nil	Nil	Nil
36	Madhya Pradesh	Satlapur	3000.00	1000.00	-	-	-	321.188 Hect	103/Nil	21/nil	2
37		Chainpura	3609.00	1000.00	-	-	-	334.581 Hect.	180/Nil	180/Nil	Nil
38		Ghirongi	3481.00	1000.00	-	-	-	716.00 Hect.	143.987 Hect./Nil	143.987 Hect/Nil	42
39		Kheda	3550.00	1000.00	-	-	-	182.20 Hect.	21/Nil	21/Nil	10
40	Manipur	Lamlai-Napet	3000.00	1500.00	-	-	-	Not indicated	Nil	Nil	Nil
41	Meghalaya	Mendipathar	1800.00	1500.00	-	-	-	36 Hect.	Nil	Nil	Nil
42	Mizoram	Luangmual	1526.00	1500.00	400.00	220.00	-	311.00	50/6	Nil	Nil
43	Nagaland	Ganesh Nagar	1700.00	1500.00	-	-	-	1000.00	Full/23	9	1
44	Orissa	Kesinga	3287.00	1000.00	-	-	-	803.53	Ac43.04	43.043	6
45		Jharsuguda	3990.00	1000.00	479.00	-	-	429.84	3/nil	3/nil	3
46		Kalinganagar	4126.73	1000.00	-	-	-	1500.00	250/nil	250/nil	3
47		Chhatrapur	4232.00	1000.00	-	-	-	Nil	Nil	Nil	Nil
48	Pondicherry	Polagam	3100.00	1000.00	-	-	-	595.41	74/Nil	15/Nil	Nil
49	Punjab	Bhatinda	1000.00	1000.00	-	-	-	708/nil	267/nil	307	Not indicated
50		Pathankot	1000.00	1000.00	-	-	-	637/nil	465/nil	10	00
51	Rajasthan	Bhilwara	1000.00	600.00	-	-	-	382/nil	382/nil	16	800
52		Dholpur	1000.00	1000.00	-	-	-	291/nil	291/nil	119	280
53		Jhalawar	1000.00	600.00	-	-	-	207/Nil	318/nil	126	605
54		Abu Road (Sirohi)	1000.00	1000.00	-	-	-	297/Nil	53/Nil	27	300
55		Khara	1000.00	820.00	-	-	-	435/32	423/32	Not indicated	20
56	Sikkim	Samlik-Marchak	3175.88	1500.00	100.00	-	-	25.00	Nil	Nil	Nil
57	Tamil Nadu	Erode-Perundurai	1000.00	1000.00	-	-	-	1820Acre	146/Nil	52	6850
58		Tirunelveli	1000.00	930.00	-	-	-	54.00 Acre	54	9	342

1	2	3	4	5	6	7	8	9	10	11
59	Orangadam	5331.00	1000.00	-	-	-	433.15	4/nil	21/nil	Nil
60	Tripura Bodhjungnagar	1500.00	1500.00	-	-	-	242.00	133	19/5	18
61	Uttarakhand Siggaddi	1685.00	1500.00	100.00	93.00	-	Nil	Nil	Nil	Nil
62	Uttar Pradesh Bijauli	1885.00	1000.00	-	92.90	-	385.04	442/Nil	442/Nil	8
63	Jamaur	1622.00	1000.00	146.00	-	-	302.00	341/Nil	118/Nil	9
64	Jainpur	1899.00	1000.00	230.00	-	-	331.00	1809/Nil	1795/-i	457
65	Pakbara	3975.00	1000.00	-	-	-	419.34	158/1	43/Nil	2
66	Satharia	4427.00	1000.00	-	-	-	508.45	465/Nil	337/Nil	Not indicated
67	Sahjanwa	3491.00	1000.00	-	-	-	525.27	1298/30	999/19	89
68	Dibiyapur	1950.00	1000.00	100.00	-	-	331.58	Nil	Nil	Nil
69	West Bengal Malda	4297.59	1000.00	-	-	-	252.00	145	145/Nil	10
70	Jalpaiguri	11184.60	1000.00	-	-	-	105.00	Nil	Nil	Nil
71	Bolpur	6356.16	1000.00	-	-	-	135.00	Nil	Nil	Nil

Trafficking of Children

3360. SHRI KISHANBHAI V. PATEL:
SHRI SUGRIB SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of trafficking of children from Bengal has been increasing as reported in the "Jansatta" dated March 16, 2008;

(b) if so, the facts and the details thereof;

(c) whether the National Human Rights Commission (NHRC) has set up a committee to examine the issue of missing children in the country;

(d) if so, whether the NHRC has submitted the report;

(e) if so, the recommendations made by the committee; and

(f) the action taken by the Government on each recommendation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD: (a) and (b) The National Crime Records Bureau (NCRB) compiles combined information on trafficking of women and children. As per the statistics compiled by NCRB a total 121, 74 and 66 cases of

trafficking were registered in West Bengal under the Immoral Trafficking (Prevention) Act, 1956 during the years 2004, 2005 and 2006 respectively, showing a decreasing trend.

(c) and (d) Yes, Sir.

(e) A copy of the recommendations/suggestions as contained in Chapter 5 of the report of the NHRC Committee on Missing Children is given in the enclosed Statement.

(f) The recommendations of the Committee were sent to the concerned Ministries/Departments of the Central Government as well as to the State Governments for taking appropriate action.

Statement

Trafficking of Children

Recommendations/Suggestions part of the NHRC Committee's report.

(Chapter-5 of the Report)

Sl.No.	Recommendations of the Committee
1	2
1.	Priority Issue: Irrefutably, the problem of 'Missing Children' is a grave matter which is also a human rights issue. It is acknowledged that it has not been received the attention it deserves from the government

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and society at large. Therefore, this issue needs to be made a "priority issue" by all stakeholders, especially the law enforcement agencies. The Directors General of Police of States should take appropriate steps to issue police orders/circulars/standing instructions etc., sensitize all officers in this regard and also make them accountable.

2. **Mission persons Squad/Desk in Police Stations:** The Committee recommends that every Police Station across the country should have Special Squad/Missing Persons Desk to trace missing children. This Squad/Desk should have a Registering Officer who should be made responsible of registering complaints of missing children. He/she should maintain complete records of efforts made by them to trace missing children as well as by the Special Squad. The Registering Officer should also write incident reports and keep them on record in Station Diary/case diary, as the case may be. In addition to this, the Registering Officer should also work as an Enquiry Officer whereby he/she should be made responsible for following up the entire procedure of tracing/tracking the missing child. The JAPU (Juvenile Aid police Unit) can, if required, be utilized for addressing the issue of missing children, even though the children who are missing can never be labeled as juveniles, but are, in fact, children in need of care and attention. The functioning of this unit/squad should be regularly monitored/reviewed by Senior Officers and wherever necessary timely instructions and assistance should be provided to the Registering-cum-Enquiry Officer.
3. **Court Directives:** There is a need to reiterate the implementation of the Supreme Court Guidelines given on 14/11/2002 in Writ Petition (Cri.) No 610 of 1996 filed by Horilal Vs. Commissioner of Police, Delhi & Ors. In all police stations across the country. This would entail prompt and effective steps for tracing missing children.

As per the directions given by the Delhi High Court, a Cell relating to missing persons/children was set up in the Central Bureau of Investigation (CBI). This Cell has been functioning ever since but due to lack of adequate resources, desired results could not be achieved. Since the CBI is a Central investigating agency having powers and jurisdiction to take up cases of inter-state and international ramifications, it would be desirable to strengthen this Cell to enhance its capacity to coordinate and investigate criminal cases relating to missing children and persons.

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4. **Role of District Administration:** The legislation enjoins upon the district administration in the country to get places where children are employed, periodically inspected. The Committee notices with deep anguish that in this task the district administration all over the country has failed. This is evident from the fact that even today, the number of children found engaged as domestic help and bonded/child labour is enormous. Again, it is a matter of concern that in the identified cases of child labour and bonded labour in which prosecutions are launched against the employer the conviction rate is not even 1 percent which obviously has resulted due to lack of supervision. Such an apathy towards this vital issue has to be curbed in favour of a proactive approach. The Committee urges the authorities concerned to hold district administration accountable for dereliction in discharging this responsibility.

The Committee is of the opinion that this exercise of regular inspections, if undertaken with all earnest, will ensure linking back a large number of children missing from their homes.

5. **Mandatory Reporting:** The State Police Headquarters should evolve a system of mandatory reporting whereby all incidents of missing children across the country should be reported to the newly constituted National Commission for Protection of Child Rights (NCPCR) within 24 hours of occurrence. Failure to report promptly would give rise to the presumption that there was an attempt to suppress the incident. The reporting should be done promptly and the procedure could be the same as is being followed by the concerned authorities for reporting custodial death cases to the NHRC.
6. **Involving Panchayat Raj Institutions (PRIs) Etc:** In order to make the investigative procedures concerning missing children more transparent and user-friendly, it would be preferable for the police investigating team to involve the community at large, such as representatives of Panchayati Raj Institutions/Municipal Committees/Neighborhood Committees/Resident Welfare Associations, etc, in addition to existing help lines. This will enable the community to get fully involved along with the police in tracing missing children. The Directors-General of Police should seriously consider taking full advantage of these agencies in the task of not only investigating crimes relating to children but also in tracking down missing children. The role of Panchayats and such bodies should be extended to:

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	<ul style="list-style-type: none"> • Prompt reporting of missing children; • Prompt dissemination of intelligence, if any, to the law enforcement agencies; • Rendering assistance to law enforcement agencies for tracing children; • Provide timely feed-back to the law enforcement agencies about the return of the child.
7.	<p>Involving NGO's: In places where vulnerable groups of children are found in large numbers, there is need for enforcement agencies to evolve some kind of a mechanism in partnership with non-governmental organizations and social workers, whereby apart from rendering counseling to them, awareness raising activities are also carried out. This would not only instill confidence in them but also strengthen them and give them special protection so that they are in no way lured by external agencies/factors. This initiative could be taken by the Missing Children Squad/Cell in the Districts. The DGPs need to ensure action on this initiative.</p>
8.	<p>National Database and Monitoring: NCRB should establish a National Tracking System that would encompass the grass-root level in locating and tracing missing children. There should be prompt reporting of not only missing children cases, but also of return/rescue/recovery. All instances where children are rescued from places of exploitation including places of sexual exploitation and also exploitative labour, should be dovetailed into the NCRB data base. The database should be updated on a regular and systematic basis. This also involves revising the reporting format with respect to the rescue and recovery of persons who have been trafficked. The Director NCRB should liaise with the Project Coordinator, Anti Human Trafficking UNODC, New Delhi and workout the format as the UNODC is working in the field of empowering law enforcement agencies and developing appropriate projects etc. with respect to Anti Human Trafficking and related issues. This could be made effective through web-based and other intra and inter State networking linkages. The information that is gathered ought to be appropriately disseminated. It is suggested that the NCRB evolve one-page useful position papers that has information with regard to various crimes, including the relevant statistics. This could be useful and accessible tool for different agencies that are dealing with a particular problem. For example, relevant information relating to missing</p>

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	<p>children, if it is put in a page or two will be far more accessible and readable for all stakeholders than information compiled as part of a voluminous report prepared by the NCRB.</p>
9.	<p>SCRB/DCRB: There is an urgent need to revive State/District Crime Records Bureax. The database on missing persons, their return and the processes involved should be properly documented. The State Missing Person's Bureax (MPB), needs to be revamped, made functional and strengthened. The officers should be well trained and knowledgeable to address the issues in an analytical manner and from the perspective of Human Rights. The SCRБ and the MPB should have proper liaison between them, so that the database of SCRБ and NCRB are dovetailed to the functioning of MPB and the Special cell/squad to be set up in the Police Stations. The MPB data should be specifically updated with the data of rescued children from trafficking crimes.</p>
10.	<p>Helpline: There is a need to establish a Child Helping through NGOs/PRI's/other agencies with adequate support from Government in all the districts. The Department of Women & Child Development, Govt. of India, may take the initiative to set up such a national network.</p>
11.	<p>Outsourcing Preliminary Inquiry to NGOs: The NHRC Committee came to know about several instances where NGOs are actively functional, delivering the best results, in tracing missing children and also documenting them. Such efforts and initiatives have supplemented the work of the law enforcement agencies. The synergy of police and NGOs can be of immense help in addressing this issue and in providing tremendous support to the police agencies who are preoccupied with several other tasks, especially in those places where the police station strength is very poor. Therefore, Preliminary Inquiry into missing persons could be outsourced to NGOs, who are willing to undertake this task. MHA may issue appropriate guidelines to the States in this regard. Each State can identify a few such NGOs and notify them if required. As of today nothing stops NGOs from causing such inquiries and many are already doing this work. Therefore, the best option, in the given situation, is to develop synergy between the law enforcement agencies and the NGOs and institutionalize this partnership.</p>
12.	<p>Cognizability of the Evidence: As of now the issue of missing children is not a cognizable offence and the</p>

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- very fact of missing of a child does not convey occurrence of a crime. However, some States like Andhra Pradesh, Tamil Nadu allow police to register FIRs and take up investigation. In order to facilitate proper enquiry/investigation, it is advisable that an FIR is registered by the police with respect to the issue of missing children. However, experience shows that in many cases a child may not have gone missing and the panic reaction of the parents or wards lead to such reporting. Therefore, all such issues may not warrant registration of an FIR immediately. Nevertheless, it is advisable to register FIR if a missing child does not come back or is not traced within a reasonable time. The State Governments are advised to consider issue of appropriate directions to the law enforcement agencies to set a time limit of 15 days from the date of reporting that if a missing child is not traced back within 15 day, a presumption may be made of some malafide and an FIR registered with respect to all such issues of missing children.
13. **Sensitization of Stake Holders:** There is a need to sensitize all ranks of police personnel and other stakeholders to the issue of missing children. For this a two-day module be designed by BPRD, so that uniform training is imparted to all concerned. Along with this, there is a need to prepare suitable reading material that includes good practices about missing children from other States/Union Territories as well as other countries.
14. **Rescue of Children in Need of Care and Attention:** There is a need to identify "run away children", "abandoned children" "neglected children" and such "vulnerable children" who are often found roaming around places where they are particularly exposed to abuse and exploitation such as railway stations, traffic junction etc. Their vulnerability increases due to a lack of support structures – family or otherwise. Proper identification, provision of care and support, and a 'safe place' is vital for them. These children are, under the JJ Act, are the children in need of care and attention which they should be given. This can be achieved by producing them before CWC and ensuring proper care in the concerned Homes. If Government Homes are not available, Government agencies should support appropriate NGOs to set up such Homes. The State Governments are called upon to notify such NGOs immediately so that they can become functional without delay. States should ensure that such notifications are done on a time frame of one month from the date of application by the NGOs.

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15. **I-Card for Children:** The local administration should facilitate the schools to keep a watch on their children, especially when they become untraced or become dropouts. Schools and old teaching institutions should introduce photo identity cards of children, so that tracing is possible. All such photos with identity particulars be documented and data base be developed urgently. The State Governments and the Central Government should take initiatives in this regard. Schools should embark on a programme of empowering the children on their rights, legal strengths and defence mechanisms in case of need.
16. **Poverty Alleviation Measures:** It is acknowledged that poverty is one of the main factors in pushing children into inhospitable conditions and making them vulnerable for exploitation. The Central and State Governments have introduced several schemes to be implemented at Gram Panchayat level with the object of providing job opportunities to the poor and the disadvantaged and elevating them from the poverty line. All these programmes, especially concerning children welfare should be properly planned at the Gram Sabha level following the Antyodaya approach.
- Schemes such as Mid-day Meal Scheme, Sarva Shiksha Abhiyan, Health Immunization etc. deserve to be properly monitored for achieving optimum results. Proper implementation of these poverty alleviation programs are indeed a human rights approach. If such schemes and programmes of the Government are implemented it can be reasonably expected that the vulnerable sections will become empowered to resist exploitation that often takes place now.
17. **Role of State Commissions:** There is a need to involve State Human Rights Commissions, Women Commission of State / Centre etc., with regard to the issue of missing children. Such bodies have tremendous overarching influence on all stakeholders in addressing the issues appropriately in their respective jurisdictions.
18. **Role of Media:** In view of the current dreadful situation, the media can play an important role in increasing public awareness of missing children and the plight of the thousands of hapless families whose children are listed as untraced. This could be achieved as follows:
- At the newsroom level, crime reporters and metro editors need to include the category of missing children as a regular beat and as part of their daily news grind.
 - These stories need to be followed up and tracked

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| | regularly just like other stories of murder, human trafficking, etc. A Lost and Found series could be commenced. The cases of missing children being traced/returned home should be treated as the "good news" stories which will also encourage the police/local authorities to step up their actions. |
| | <ul style="list-style-type: none"> • The large picture story on the enormity of the continuing malaise of missing children, could coincide with Human Rights Day, Children's Day and so on. • Newspapers can make a separate section in their classified sections on missing children. The notices and advertisements on missing children need to have a better display and be given more prominence and space in newspapers and TV bulletins. • Just as some newspapers carry a daily/weekly count of say, victims of terrorism, a new slot of missing children in the city/country can be commenced. • Newspapers or TV channels with an emphasis on local news can have an arrangement with either the police or a local NGO, which has worked in the area to print without charge announcements and advertisements on missing children. • The missing child story should also be picked up for the daily crime shows many TV channels have commenced. Just as investigative stories are done on the flesh trade, on organ smuggling etc. case studies of how missing children end up in brothels or factories can be carried. Cases can be picked from solved cases or; where children were smuggled across borders. Identities can be masked if need be. • Media organizations like media unions, the women's press corps and so on can collaborate with agencies like the NHRC and other NGOs working on children's rights issues to hold seminars and symposiums on the subject. |
| 19. | Attention to Transit Points of Trafficking: There is a need to keep special vigils at railway stations, bus-stands, airports, sea-ports and such other places, which act as transit points for missing children, including children who run away or are made to run away. In this context, the Government Railway Police, the Railway Protection Force, Airport and Seaport authorities needs to be oriented about the issue of missing children. |
| 20. | Missing Children from Across Border: This is a grey area, which largely remains unaddressed. It has been reported that several foreign children who have been |

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| | trafficked into India have been punished as illegal immigrants and are made to suffer. NHRC recommends the state governments to undertake review of all such cases and provide relief to such children, as all trafficked children, irrespective of their nationality, are children in need of care and attention. Moreover, there is a need of developing a Protocol on this issue. It is learnt that UNODC in its anti human trafficking project can provide the required technical assistance. In this regard the Ministry of Women and Child Development can utilize the technical assistance of UNODC and in close coordination with the MEA, develop a protocol on this topic. The Project Coordinator, UNODC may provide the required technical assistance. |

21. **Survey and Research:** The world of missing children is unknown and there is no proper study or research on this issue. Even today the exact figures of missing or traced children are not available. The existing legislation requires the State and district authorities to periodically carry out inspections/surveys of places where children are employed with a view to identifying missing children and those engaged in bonded labour/child labour. This task has remained a low priority area. There is an urgent need for the State administration to undertake micro studies especially at the places where children are reportedly vulnerable.

A village-wise survey of all children who have gone missing or even recovered is an urgent need to understand the realistic dimensions of the problem. Studies by academic institutions into various factors behind the vulnerability of children are recommended in order to generate right response.

Unorganized Stores

3361. SHRIMATI JHANSI LAKSHMI BOTCHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- whether the Government has conducted any survey to ascertain the drop in profits of unorganized stores due to entry of branded chains;
- if so, the details thereof;
- whether small retailers have already reduced staff due to dwindling profits; and
- the measures the Government proposes to take to protect the interest of small retailers?

THE MINISTER OF STATE IN THE DEPARTMENT OF

INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): (a) to (d) Government has instituted a study to assess the impact of organized retailing on unorganized retail trade through Indian Council for Research on International Economic Relations (ICRIER). The terms of reference of the study are given in the enclosed Statement. Government has also commissioned a study to the National Council of Applied Economic Research (NCAER) on Growth linkages of Foreign Direct Investment (FDI) in India which would focus on the impact of FDI on rural economy. The final reports are yet to be submitted by these organizations.

Statement

**No 12 (47) 2006- FC
Government of India**

**Ministry of Commerce & Industry
Deptt. of Industrial Policy & Promotion
(FC Section)**

New Delhi, dated the 2nd March 2007

To

The Director & Chief Executive,
Indian Council for Research on
International Economic Relations (ICRIER)
Core 6A, 4th Floor,
India Habitat Centre,
Lodi Road, New Delhi-110003

**Subject: The Impact of Organized Retailing on the
Unorganized Retail Sector – A Study by
ICRIER.**

Sir,

I am directed to convey the sanction of the Government of India to a Study to be assigned to the Indian Council for Research on International Economic Relations (ICRIER) on the Impact of organized retailing on the unorganized retail sector.

Objective of the Study:

2. There has been considerable growth in organized retailing in the country in recent years and estimates show a much faster growth in the future. Major industrial houses have entered this area and have announced the future expansion plans. Transnational corporations are also seeking to come to India and set up retail chains in collaboration with Indian big companies. Divergent views have been expressed on the impact of the growth in the organized retail in the country. Concerns have been raised that the growth of organized retailing may have an adverse impact on the retailers in the unorganized sector. It has also

been argued that growth of organized retailing will yield efficiencies in intermediary stages enabling higher prices or access to markets to producers (including farmers or small producers) or lower prices to consumers. To reconcile such variations, an in-depth analytical study on the possible effects of organized retailing in India is essential.

Terms of Reference

3. In order to assess the impact of growing organized retail on different aspects of the economy, ICRIER is appointed to carry out a study on organized retail focused on the following:

- i) Effect on small retailers and vendors in the unorganized sector keeping in mind the likely growth in the overall market.
- ii) Effect on employment.
- iii) Impact on consumers.
- iv) Impact on farmers and manufacturers.
- v) Impact on prices.
- vi) Overall impact on economic growth.

ICRIER will analyse the above in the context of a growth scenario of 7-10 percent per annum in the next 5 years and in the light of practice in other fast growing emerging market economies.

Methodology

4. The study by ICRIER will involve the following:
- Literature survey of existing studies.
 - 4-5 case studies of established retail chains.
 - Interviews of major players in the organized retailing, manufacturers, and of producers including associations of farmers.
 - Questionnaire-based survey of unorganized retailers, including vendors especially around organized retail shops.
 - Questionnaire-based survey of consumers around the organized retail outlets.

Timeline

5. The study is proposed to be time-phased as follows:
1. Inception 1 March
 2. Literature survey and Questionnaire design 30 March

3.	Pilot Survey	1-15 April
4.	Review Workshop-1	30 April
5.	Survey	1 Mat – 15 June
6.	Interim Report	30 June
7.	Review Workshop-2	7 July
8.	Final Report	15 July

Budget

6. Government has approved the budget for the above study is at Rs. 59.80 lakhs which would be met by the Department of Industrial Policy & Promotion.
7. This issues with the concurrence of IF Wing vide their Diary No. 4160/AS&FA dt. 1-3-2007.

Yours faithfully,
Sd/-

(Pramila Raghavendran)

Under Secretary to the Government of India
Telefax: 23062327

[Translation]

Padma Awards

3362. SHRI ILYAS AZMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the persons alongwith their designations who have been selected for the "Padma Awards" this year; and

(b) the details of these persons who have been considered and the names of the persons finally honored with Padma Awards?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEELAHMAD) (a) and (b) A list indicating the names of the persons considered for the Padma Awards announced on the eve of Republic Day 2008 is given in the enclosed Statement-I. 119 persons were selected for these Awards. Their names, alongwith the details of their respective discipline and state/domicile are given in the enclosed Statement-II. The awards presentation ceremony is scheduled for next month.

Statement-I

Sl. No.	Name
1	2
1.	Shri S. Karuppai Achari 'Sthapathi'
2.	Shri Tom Alter

1	2
3.	Dr. Indu Prakash Aron
4.	Shri Karoganahalli Subbaraya Aswathanarayana
5.	Dr. (Smt.) Prabha Atre
6.	Shri R. Kuppanna Bagavathar
7.	Shri Yenagi Balappa
8.	Smt. Usha Bai Barle
9.	Shri H.G. Basavannachar
10.	Swami G.C.D. Bharti
11.	Smt. Shyamala G. Bhawe
12.	Ms. Asha Bhosle
13.	Shri Ramesh Bisht
14.	Smt. Indira P.P. Bora
15.	Smt. Sikkil Mala Chandrasekhar
16.	Dr. Chaturbhuj
17.	Pandit Devabrata (Debu) Chaudhuri
18.	Pandit Swapan Chaudhuri
19.	Ms. Meenakshi Chitharanjan
20.	Shri Prashant Purshottam Damle
21.	Shri Jatin Das
22.	Shri Amitava Dasgupta
23.	Ustad Aashish Khan Debsharma
24.	Dr. Ramchandra Anant Dekhane
25.	Smt. Chungkham Rani Devi
26.	Smt. Elam Indira Devi
27.	Smt. Kshetrimayum Ongbi Thouranisabi Devi
28.	Shri Thirupambaram Raju Dhandapany
29.	Shri K.N. Divakara Marar alias Sadanam Divakaran
30.	Smt. Madhuri Dixit
31.	Shri Prakash N. Dubey
32.	Smt. Godavari Dutt
33.	Shri Rajendra Vitthalrao Gaikwad
34.	Pandit (Dr.) Puttaraj Kavi Gavai
35.	Shri Yaryun Sahu Gomango

1	2
36.	Smt. Padmaja Gomatam alias Padma Sampath Kumaran
37.	Dr. Manoj Kumar Goswami
38.	Shri Niranjana Goswami
39.	Ms. Sumitra Guha
40.	Shri Chandra Prakash Gupta
41.	Shri Ganesh Haloi
42.	Shri Hans Raj Hans
43.	Shri Sukumar Haobam
44.	Ms. Tabassum Hashmi alias Tabu
45.	Ms. Sunayana Hazarilal
46.	Late Shri Surendra Nath Jena
47.	Ms. Kamalini
48.	Prof. Bhavaraju Kamesh
49.	Shri Pankaj Kapoor
50.	Pandit O.P. Kapur
51.	Pandit Prabhakar Karekar
52.	Ustad Aqueel Ahmed Khan
53.	Ustad Asad Ali Khan
54.	Ustad Moinuddin Khan
55.	Late Dr. S.K. Kareem Khan
56.	Ustad Shafi Ahmed Khan
57.	Ustad Shamim Ahmed Khan
58.	Ustad Sher Khan
59.	Late Ustad Bahadur Khan
60.	Shri B.R. Khedkar
61.	Shri Leburu Krishnaiah
62.	Shri Nataraja Krishnamurthy
63.	Dr. Subrahmanyam Krishnaswamy
64.	Ms. G. Sarala Kumar
65.	Smt. Kumudini Lakhia
66.	Ms. Geetanjali Lal
67.	Smt. C. Lalitha
68.	Shri Hayat Mohammad Langa

1	2
69.	Smt. Geeta Mahalik
70.	Pandit Gokulotsavji Maharaj
71.	Pandit Vikash Maharaj 'Shankar'
72.	Shri Syed Manzooruddin
73.	Ms. Penaz Masani
74.	Shri Tyeb Mehta
75.	Pandit Shyam Das Mishra
76.	Shri Mangala Prasad Mohanty
77.	Shri Ghanashyam Mohapatra
78.	Shri Anil Jagganath Mohite
79.	Smt. Madhavi Mudgal
80.	Shri Pranab Mukerji
81.	Shri Ghattamaneni Sivarama Krishna Murthy
82.	Shri Nedunuri Krishna Murthy
83.	Smt. R. Nagarathanamma
84.	Pandit Raghunath Nakoda
85.	Ms. Nalini
86.	Shri Nitin Kumar Nand
87.	Dr. (Smt.) Manjula Lusti Narasimhan
88.	Ms. Shovana Narayan
89.	Late Shri Kollengode Viswanatha Narayanaswamy
90.	Late Shri Omkar Prasad Nayyar
91.	Shri Narendra Singh Negi
92.	Shri John Martin Nelson
93.	Shri Ghulam Sabir Nizami
94.	Shri Ghulam Waris Nizami
95.	Dr. (Ms.) K. Omanakutty
96.	Ms. Anuradha Pal
97.	Shri Rakesh Pandey
98.	Sri Sudarsan Pattnaik
99.	Pandit Yash Paul
100.	Mr. Gennadi Mikhailovich Pechinkov
101.	Pandit Ajay Pohankar

1	2	1	2
102.	Shri Jayram Potdar	136.	Shri Leimbapokpam Lakpati Singh
103.	Shri Gaddebabu Rajendra Prasad	137.	Shri Thoidingjam Tombi Singh
104.	Dr. (Smt.) Alekhya Punjla	138.	Shri Rajkumar Singhajit Singh
105.	Dr. (Ms.) Sandhya Virsingh Purecha	139.	Prof. Beohar Ram Manohar Sinha
106.	Prof. (Smt.) Sudharani Raghupathy	140.	Shri Kuldeep Sinha
107.	Shri Boothapandi Raman Rajagopalan	141.	Dr. Sirkazhi G. Sivachidambaram
108.	Smt. Indra Rajan	142.	Shri Anandan Sivamani
109.	Shri Papanasam Ashok Ramani	143.	Shri Umayalpuram K. Sivaraman
110.	Shri Annavarapu Ramaswamy	144.	Ms. Swathy Somanath
111.	Shri N.P. Ramaswamy	145.	Shri Rudrapatna Krishnashastry Srikantan
112.	Smt. Phulan Rani	146.	Dr. Kesiraju Srinivas alias Ghazal Srinivas
113.	Shri Gedela Appa Rao	147.	Dr. Viadyanathan Ganapati Sthapati
114.	Prof. Kondapali Seshagiri Rao	148.	Shri Shimoga Subbanna
115.	Smt. Vanashree Rao	149.	Shri V.K. Subramanian
116.	Prof. Yella Venkateswara Rao	150.	Dr. (Ms.) Saraswati Sundaresan
117.	Dr. B.A. Reddy	151.	Pandit Gangadhar Rao Telang
118.	Shri Sudarshan Sahoo	152.	Dr. Bare Thankurji
119.	Ms. Aruna Sairam	153.	Shri Ratan Thiyam
120.	Pandit Prabhudev Sardar	154.	Pandit Vinayak Torvi
121.	Shri Bhagavatula Yagna Narayana Sarma	155.	Shri K.P. Udayabhanu
122.	Shri Indreswar Sarmah	156.	Shri Manhar Udhas
123.	Smt. C. Saroja	157.	Shri Vithal Umap
124.	Dr. R. Sathyanarayana	158.	Shri Rakesh Upadhyay
125.	Prof. (Dr.) Nookala Chinna Satyanaryana	159.	Shri Prakash Verma
126.	Dr. Savindra Sawarkar	160.	Mr. A. Vivekh
127.	Shri Amarnath Sehgal	161.	Shri Kantilal Girdharilal Vora alias K. Lal
128.	Ms. Saswati Sen	162.	Pandit Narasimhalu Wadavati
129.	Jadugar Samrat Shankar	163.	Shri Jawahar Wattal
130.	Shri Bhanwartal Girdharilal Sharma	164.	Dr. P.T. Abraham
131.	Shri Gurumayum Gourakishor Sharma	165.	Shri Daljit Sen Adel
132.	Shri Kakchingtabam Birahari Sharma	166.	Shri Jaikshian Aggarwal
133.	Pandit Lallu Prasad Sharma	167.	Shri Kailash Chandra Agarwal
134.	Shri Ravi Shankar Sharma Alias Ravi	168.	Dr. Pratap Narayan Agarwal
135.	Shri Gurusharan Singh	169.	Nawab Mohammed Abdul Ali Azim Jah

1	2
170.	Shri D. Bhaskar Babu
171.	Dr. Palimar Jayarama Bagithaya
172.	Shri Nand Kishore Bagrodia
173.	Shri Laxmandas Daryanomal Bajaj
174.	Dr. (Smt.) Rashmi Bajpai
175.	Late Maj. Gen. Ranbir Bakshi
176.	Dr. (Ms.) Sheela Barthakur
177.	Shri Jagannath Bawri
178.	Shri Anil Bhandari
179.	Shri Onkar Nath Bhargava
180.	Smt. Sarfa Bhargava
181.	Shri Chimanlal Ramprasadji Bheria
182.	Ms. Radha Bhatt
183.	Sister Karuna Mary Braganza
184.	Smt. Shanti Devi Brahman
185.	Shri Bapu Bhau Chavan
186.	Ms. Poomima Chikarmane
187.	Dr. Aresh Kanta Banerjee Choudhury
188.	Shri Sonaram Chutia
189.	Shri Manjeet Singh Dahiya
190.	Swami Hariprasad Dasji
191.	Dr. Harshad Desai
192.	Shri Baburao Abasaheb Dharwade
193.	Dr. D.G.S. Dhinakaran
194.	Shri Namala Paul Divakar
195.	Shri Prakhyat Kumar Dowerah
196.	Shri Ardeshir B.K. Dubash
197.	Shri Hem Dutta
198.	Shri Dnyaneshwar Bhimaji Gawade
199.	Shri Prakash Gedam
200.	Smt. Swarajyala Goel
201.	Shri V.R. Gowrishankar
202.	Shri Brijesh Gupta
203.	Shri Ramakrishna Gupta

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204.	Shri Shankerlal Mohanlal Guru
205.	Shri Younus Masih Hans
206.	Smt. Rohini Devi Harihareshwar
207.	Ms. Sehba Hussain
208.	Shri Mohan Lal Jain
209.	Shri Nathmal Sugachand Jain
210.	Shri Nirmal Kumar Jain
211.	Dr. Narayan Hari Jiwrajka
212.	Shri G. Bheemeshwara Joshy
213.	Shri Yusuffali Musaliameveetil Abdul Kader
214.	Dr. Sunil Kapoor
215.	Dr. (Ms.) Inderjit Kaur
216.	Shri Prabhakar Kashinath Kumar
217.	Prof. Bangalore T. Lakshman
218.	Mr. Dominique Lapierre
219.	Prof. Shyam Sunder Maheshwari
220.	Shri Raja Ram Mathotra
221.	Dr. Sanjiv Malik
222.	Late Shri Dasrath Manjhi
223.	Shri Tharalathu Koshy Mathew
224.	Shri Gautam Mazumdar
225.	DR. (Ms.) K. Meena
226.	Shri Puthan Naduvakkat Chenthamaraksha Menon
227.	Shri Harish L. Mehta
228.	DR. Dinesh Mishra
229.	Shri Pradeep Mittal
230.	Ms. Rekha Mody
231.	Smt. Annapurna Moharana
232.	Smt. Vimla Mohta
233.	Dr. G. Muniratnam
234.	Ms. Lakshmi Narayan
235.	Shri A.K. Nehru
236.	Shri Uma Shankar Pandey

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237.	Shri Niranjan Pranshankar Pandya
238.	Shri Raveendran Mrityunjaya Panicker
239.	Shri Mahanand Haribhau Pantawane
240.	Dr. (Ms.) Shyamalah Pappu
241.	Dr. Sudhir M. Parikh
242.	Shri Anantrao Pashte
243.	Shri Ashok Premji Patel
244.	Dr. Dnyandeo Yashwantrao Patil
245.	Dr. Atul Pramodchandra Pathakji
246.	DR. A. Radhakrishna Raju
247.	Shri S. Ramamurthy
248.	Rev. P.C. Yohannan Ramban
249.	Shri R. Rangarajan
250.	Shri Kollapalli Seshagiri Rao
251.	Dr. Kutikuppala Surya Rao
252.	Shri Cyril R. Raphael
253.	Shri Bansilal Rathi
254.	Dr. Jogesh Chandra Rout
255.	Shri Achyutananda Samanta
256.	Dr. Hardas Singh Sandhu
257.	Shri Mahavirprasad Ghanshyamdas Saraf
258.	Shri Suresh Chhaganlal Shah
259.	Dr. Vijaykumar S. Shah
260.	Dr. Vinod Shah
261.	Dr. Parmanand Sharma
262.	Ms. Veena K. Shenoy alias Veenadhari
263.	Shri Ramesh Prasad Shirvastava
264.	Shri Dayal Singh
265.	Ms. Abhilasha Singhvi
266.	Dr. (Ms.) Bongkot Sitthipol
267.	Shri Damal Kandadai Srinivasan
268.	Shri Chandra Mohan Srivastava
269.	Shri Guru Swarup Srivastava
270.	Ms. S.G. Susheelamma

1	2
271.	Shri Bhausahab Santuji Thorat
272.	Shri Kanhaiya Tripathi
273.	Smt. Shianta Trivedi
274.	Dr. (Smt.) Sarojini Varadappan
275.	Shri Kripashankar Varshney
276.	Smt. Mangala Wagle
277.	Shri BE. Wallang
278.	Smt. Phullbasan Bai Yadav
279.	Justice (Dr.) Adarsh Sein Anand
280.	Shri Talari Ananta Babu
281.	Shri Santan Barthwal
282.	Prof. (Ms.) Lia Diskin
283.	Late Shri Banarasi Das Gupt
284.	Shri Parasaran Kesava Iyenger
285.	Late Shri Bhiku Ram Jain
286.	Shri Lalit Prasad Naithani
287.	Shri Ujjwal Deorao Nikam
288.	Shri Annasaheb Purushottam Kalu Patil
289.	Shri Rajendra Narayan Patil
290.	Shri R.N. Rangappa
291.	Shri Niranjan Shamalbhai Shah
292.	Justice Guru Prasanna Singh
293.	Justice Ms. Sabita Singh
294.	Mr. Yuli Mikhailovitch Vorontsov
295.	Shri Vithalrao Krishnarao Yalgi
296.	Dr. Anand Swarup Arya
297.	Dr. R.P. Bajpai
298.	Prof. Amalendu Bandyopadhyay
299.	Shri M.R. Basharapandian
300.	Shri Jai Rattan Bhalla
301.	Dr. Maharaj Kishan Bhan
302.	Shri A. Ramanaiah Bhaskaranarayana
303.	DR. Surindera Singh Bhatti
304.	Dr. Krishan Lal Chadha

1	2
305.	Shri Amal Kumar Chakrabarty
306.	Shri Avinash Chander
307.	Dr. H. Chandrashekhar
308.	Prof. (Dr.) Virander Singh Chauhan
309.	Prof. Kasturi Lal Chopra
310.	Prof. Naresh Dadhich
311.	Dr. Sati Prasanna Dasthakur
312.	Prof. Asis Datta
313.	Prof. Sukh Dev
314.	Prof. Sanjay Govind Dhande
315.	Dr. Kaza Poorna Chandra Gandhi
316.	Shri Monohermayum Geetchandra Sharma
317.	Prof. Manapurathu V. George
318.	Dr. Mrinal Kanti Ghose
319.	Shri Muthukumarasamy Govindrajan
320.	Mr. Asgat Giliaminovich Gumerov
321.	Dr. Joseph H. Hulse
322.	Dr. Shreyans Kumar Jain
323.	Shri Balak Ram Kalta
324.	Dr. Kalita Kamaleswar
325.	Haji Kaleem Ullah Khan
326.	Dr. Raghubir Singh Khandpur
327.	Dr. Satyendra Mohan Paul Khurana
328.	Dr. Motilal Madan
329.	Prof. Ashok Misra
330.	Dr. Shiva Balak Misra
331.	Prof. A. Mohanakrishnan
332.	Prof. (Dr.) Chandrathil Govindan Ramachandran Nair
333.	Shri N. Naryanamoorthy
334.	Dr. Ranganath Navalgund
335.	Prof. (Dr.) Sankar Kumar Pal
336.	Dr. Debi Dutt Pant
337.	Shri Nilamber Pant

1	2
338.	Dr. Syed Zahoor Qasim
339.	Dr. Koppillil Radhakrishnan
340.	Prof. Vallahaneni Sita Rama Das
341.	Prof. M.R. Satyanarayana Rao
342.	Dr. Mangina Venkateswara Rao
343.	Prof. Udipi Ramachandra Rao
344.	Dr. Bhakta B. Rath
345.	Dr. S. Ravichandran
346.	Prof. Arjula Ramachandra Reddy
347.	Shri Parvathareddy Ravindra Reddy
348.	Prof. (Dr.) Srinivasula Jayarama Reddy
349.	Shri Vijay Prakash Saha
350.	Shri Sushil Sahai
351.	Dr. Vinod Chandra Sahni
352.	Prof. (Dr.) Prem Swarup Saktiani
353.	Dr. Vijay Kumar Saraswat
354.	Dr. Pebdibhotla Gangadhara Sastry
355.	Dr. Duggirala Moses Rathna Sekhar
356.	Dr. William Selvamurthy
357.	Dr. H.C. Sharma
358.	Dr. V. Siddhartha
359.	Dr. Mohd. Kaleem Jawed Siddiqui
360.	Dr. Rajendra Prasad Singh
361.	Dr. Ravendra Kumar Singh
362.	Prof. Bikash Chandra Sinha
363.	Prof. (Dr.) Ranbir Chander Sobti
364.	Shri Sivaramakichenane Somasagar
365.	Prof. (Dr.) Ajay Kumar Sood
366.	Dr. M.R. Srinivasan
367.	Dr. Alok Kumar Srivastava
368.	DR. G. Sundararajan
369.	Dr. Mirle K. Surappa
370.	Dr. Rajni Kant Tewari
371.	Dr. Ganapathy Venkataraman

1	2
372.	Prof. Mathukumalli Vidyasagar
373.	Dr. Hosagrahar Chandrashekhariah Visvesvaraya
374.	Prof. (Dr.) Ing. Hebbalalu Rama Rao Viswanath
375.	Prof. (Dr.) Ganapati Dadasaheb Yadav
376.	Shri Ylias Akbaraly
377.	Shri Narendrakumar A. Baldota
378.	Shri Swadesh Chatterjee
379.	Shri Vishwasrao Dattajirao Chowgule
380.	Shri Ramu Sitaram Deora
381.	Shri Arun Firodia
382.	Shri A.M. Gopalan
383.	Shri Subhash Goyal
384.	Shri Adesh C. Jain
385.	Shri Pradeep Jain
386.	Shri Baba Neelkanth Kalyani
387.	Shri Vithal Venkatesh Kamat
388.	Dr. Vijay Mahajan
389.	Shri Keshub Mahindra
390.	Dr. Amit Mitra
391.	Shri Shiv Nadar
392.	Shri Suresh Kumar Neotia
393.	Shri Jagdish P. Patel
394.	Shri Odhavjibhai Ravjibhai Bhalodiya Patel
395.	Dr. M.A.M. Ramaswamy
396.	Shri A. Sakthivel
397.	Shri Sahib Dayal Saxena
398.	Shri Priya Ranjan Swarup
399.	Shri Manoj G. Tirodkar
400.	Dr. Suresh H. Advani
401.	Dr. Amar Agarwal
402.	Prof. (Dr.) Satya Paul Agarwal
403.	Dr. Bhim Sain Aggarwal
404.	Dr. M. Mohan Alva

1	2
405.	Dr. Premchand M. Ambali
406.	Prof. (Dr.) S. Ananthan
407.	Dr. Sundara Nadar Arulraj
408.	Dr. Shyam Narayan Arya
409.	Prof. (Dr.) Rajvardhan Azad
410.	Dr. Vinay Kumar Bahl
411.	Prof. Jasbir Singh Bajaj
412.	Dr. Digambar Behera
413.	Dr. Bharat Bhagat
414.	Dr. T.P. Raghava Bharadwaj
415.	Prof. (Dr.) Dinesh K. Bhargava
416.	Dr. Rajinderpal Singh Boparai
417.	Dr. C.H. Umesh Chandra
418.	Dr. Mohana Vamsy Chigurupati
419.	Prof. (Dr.) Tirath Das Dogra
420.	Dr. Gopal Charan Das
421.	Dr. John G. Devadhar
422.	Prof. (Dr.) Tirath Das Dogra
423.	Dr. Rasiklal Prabhudas Gandhi
424.	Prof. Nirmal Kumar Ganguly
425.	Prof. Kodaganur S. Gopinath
426.	Dr. Alampur Saibaba Goud
427.	Dr. Manga Shivingam Gowd
428.	Dr. Keki Byramjee Grant
429.	Dr. Ashok Kumar Grover
430.	Prof. (Dr.) Randeep Guleria
431.	Dr. Amod Gupta
432.	Dr. Laxmi Chand Gupta
433.	Dr. Pawan Kumar Gupta
434.	Dr. Vivek Gupta
435.	Dr. Chittoor Mohammed Habibullah
436.	Dr. Ashok Hishikar
437.	Dr. (Smt.) Shanmugam Indira
438.	Prof. (Dr.) Thenumgal Poulouse Jacob

1	2
439.	Prof. N.R. Jagannathan
440.	Dr. Jagdish Jaggi
441.	Dr. Rakesh Kumar Jain
442.	Dr. Mahipathi Madhwacharya Joshi
443.	Prof. (Dr.) Shanmugam Kameswaran
444.	Prof. (Dr. Kamlesh
445.	Prof. (Dr.) Vinay Kumar Kapoor
446.	Prof. (Dr.) Premashis Kar
447.	Dr. Binay Karak
448.	Dr. Ghulshan Rai Khatri
449.	Prof. (Dr.) Milind Vasant Kirtane
450.	Dr. Vijay Kohli
451.	Dr. Prakash P. Kotwal
452.	Dr. Ajay Kumar
453.	Dr. Raj Kumar
454.	Dr. S.N. Kureel
455.	Dr. Tatyrao Pundlikrao Lahane
456.	Smt. Intimongla Intila Langtithonger
457.	Dr. Tek Singh Mahant
458.	Dr. A.K. Mahapatra
459.	Dr. K.M. Mahendranath
460.	Dr. Ganesh Kumar Mani
461.	Dr. Thirumalaiah Venkata Mariappa
462.	Dr. Keiki R. Mehra
463.	Dr. Yugal Kishore Mishra
464.	Prof. (Dr.) Mahesh Chandra Misra
465.	Dr. Siddiah Chikka Moga
466.	Dr. J. Hareendran Nair
467.	Dr. S. Natarajan
468.	Dr. Vallalapuram Sennimalai Natarajan
469.	Dr. K.A. Ashok Pai
470.	Dr. Chandrakant Sambhaji Pandav
471.	Dr. Narendra Kumar Pandey
472.	Col. (Dr.) Chandra Shekhar Pant

1	2
473.	Dr. Mohan Chandra Pant
474.	Dr. Radhe Shyam Pareek
475.	Prof. (Dr.) Krishna Mohan Pathi
476.	Dr. Roque Gabriel Wiseman Pinto
477.	Prof. (Dr.) Soorebettu Ramananda Prabhu
478.	Dr. Abdul Qayyum
479.	Prof. (Dr.) Arjunan Rajasekaran
480.	Dr. Paidipeddigari Ranganadham
481.	Dr. (Smt.) A. Padma Rao
482.	Dr. B. Ramana Rao
483.	Dr. (Ms.) Kamini A. Rao
484.	Prof. (Surg. Cdr.) Dr. Khasunaveesu Subba Rao
485.	Dr. Goura Kishor Rath
486.	Dr. P.C. Rath
487.	Prof. (Ms.) Vijayalakshmi Ravindranath
488.	Dr. Duvvuru Nageshwar Reddy
489.	Dr. M. Ramakrishna Reddy
490.	Dr. Pushpendra Nath Renjen
491.	Dr. (Smt.) Balbir Kaur Rissam
492.	Dr. Belavadi Thippeswamy Rudresh
493.	Dr. Gurmukh Sajanmal Sainani
494.	Dr. Devendra Swarup Saksena
495.	Dr. Kantilal Hastimal Sancheti
496.	Dr. S.P. Sardeshmukh
497.	Shri Narendra Bahadur Singh Sarkari
498.	Dr. Ashok Seth
499.	Dr. Atul Shah
500.	Dr. Dineshwar Sharma
501.	Dr. Kamal Nath Sharma
502.	Prof. (Dr.) M.P. Shrivastava
503.	Dr. Nohsir M. Shroff
504.	Dr. A. Jayanta Kumar Singh
505.	Prof. (Dr.) Manoj Kumar Singh
506.	Dr. Rajbir Singh

1	2
507.	Dr. Satya Prakash Singh
508.	Dr. Arvinder Singh Soin
509.	Dr. K.N. Srivastava
510.	Dr. Kailash Prasad Srivastava
511.	Dr. (Smt.) M.V. Padma Srivastava
512.	Dr. Gangapatnam Subramanyam
513.	Dr. Anil B. Tambe
514.	Dr. Rajiv Tandon
515.	Dr. Bibhuti Bhushan Tripathy
516.	Dr. H.L. Trivedi
517.	Dr. Sushant Umre
518.	Prof. (Dr.) C. Uthamaroyan Velmurugendran
519.	Dr. Kandala Venu
520.	Prof. (Dr.) Mahesh Verma
521.	Dr. S. Vittal
522.	Dr. Jayakumar Tansukhram Vyas
523.	Dr. Rohidas Marutirao Waghmare
524.	Dr. Narendra Nath Wig
525.	Dr. Murar E. Yeolekar
526.	Shri Balasubramanian Sivanthi Adithan
527.	Prof. (Dr.) K.S. Nisar Ahmed
528.	Shri Suresh Gundu Amonkar
529.	Dr. Vellayani Arjunan
530.	Prof. Moinuddin Azmi
531.	Dr. Nirupam Bajpai
532.	Prof. Anjan Kumar Banerji
533.	Dr. Joram Begi
534.	Dr. Mani Lal Bhaumik
535.	Shri Madhukar Bhawe
536.	Prof. Ramakanta Chakrabarty
537.	Prof. Amar Nath Chattoraj
538.	Dr. (Smt.) Shayama Chona
539.	Prof. Satyabrata Rai Chowdhuri
540.	Ms. Mehar Sethna Dadabhoy

1	2
541.	Prof. (Smt.) Padma Desai
542.	Smt. Shashi Deshpande
543.	Dr. Surendra Dubey
544.	Dr. Virendra Kumar Dubey
545.	Dr. Kapil Deva Divedi
546.	Shri Jagdish Gandhi
547.	Shri Manik Sitarampant Godghate alias Poet Grace
548.	Prof. Ram Prakash Goel
549.	Shri Chamarajanagara Venkatakrishnaiah Gopinath
550.	Dr. Keshaba Nanda Deva Goswami
551.	Prof. (Dr.) Brijinder Nath Goswamy
552.	Shri Ramchandra Guha
553.	Shri Surjya Kanta Hazarika
554.	Shri Mohammed Iqrar Hussain
555.	Dr. Narendra Damodar Jadhav
556.	Dr. Panchapakesa Jayaraman
557.	Shri H. Kamalanath
558.	Prof. Channaveera Kanavi
559.	Prof. Kapil Kapoor
560.	Shri Ravindra Kelekar
561.	Prof. (Dr.) Mohammad Israil Khan
562.	Dr. Asif Ahmad Khan alias Asif Bareilvi
563.	Shri Balraj Komal
564.	Late Shri Sarwanand Koul "Premi"
565.	Dr. Bhadriraju Krishnamurti
566.	Dr. Mathoor Krishnamurti
567.	Shri Santosh George Kulangara
568.	Dr. Naresh Kumar
569.	Dr. Ravindra Kumar
570.	Dr. Kamal Kumar Kundu
571.	Dr. (Smt.) M. Leelavathy
572.	Dr. Devanooru Mahadeva

1	2
573.	Smt. Goldy Malhotra
574.	Smt. Stalin Malhotra
575.	Dr. Vinay Kumar Malviya
576.	Shri Laxman Bapu Mane
577.	Prof. Agam Prasad Mathur
578.	Prof. Amitabh Mattoo
579.	Shri Baban Prasad Mishra
580.	Dr. Sharad Kumar Mishra
581.	Shri Dnyaneshwar M. Mulay
582.	Dr. Gajanan Shastri Musalgaonkar
583.	Dr. N. Chandrasekharan Nair
584.	Prof. Hari Narke
585.	Ms. Uday Tarra Nayar
586.	Smt. Paranandi Nirmala
587.	Prof. T.K. Oommen
588.	Dr. Chandradev Pandey
589.	Dr. Ashok Kumar Pandey 'Gulshan'
590.	Dr. Gangadhar Pantawane
591.	Prof. Sat Paul Parashar
592.	Shri Sarbaranjan Parya
593.	Shri Surjit Patar
594.	Shri Bholabhai Patel
595.	Dr. Ramesh Pokhriyal 'Nishank'
596.	Dr. Anne Bhavani Koteswera Prasad
597.	Dr. V.S. Skanda Prasad
598.	Shri Devi Prasad 'Rahi'
599.	Dr. Yogesh Praveen
600.	Dr. Patil Puttappa
601.	Shri Narasimhan Ram
602.	Dr. S. Ramegowda
603.	Shri Sharu S. Rangnekar
604.	Shri Kalipatnam Rama Rao
605.	Dr. Pothukuchi Sambasiva Rao
606.	Shri Wandrangi Rama Rao 'Bhavashri'

1	2
607.	Dr. A. Sankara Reddy
608.	Shri Rajdeep Dilip Sardesai
609.	Prof. (Dr.) Vinod Sethi
610.	Prof. Mohammad Shafi
611.	Prof. Guntant Baushanlal Shah
612.	Shri Kripa Shankar Shukla
613.	Pandit Bhagirathi Nanda Sharma
614.	Dr. Hitesh Kumar Sharma
615.	Prof. Ram Karan Sharma
616.	Shri Srikant Sharma
617.	Prof. Fakirrao Munjaji Shinde
618.	Dr. G.S. Shivarudrappa
619.	Dr. Jiwan Shukla
620.	Shri Shri Lal Shukla
621.	Dr. Amar Bahadur Singh
622.	Dr. Amar Jyoti Singh
623.	Dr. Amar Nath Singh
624.	Dr. Maheep Singh
625.	Shri Randhir Singh
626.	Shri Satish Solanki
627.	Shri Roop Narain Sonkar
628.	Haji Mohsin Ali Suhail
629.	Prof. (Dr.) Devarakonda Swaminadhan
630.	Prof. Jalees Ahmed Khan Tareen
631.	Dr. Pazhonayil Chakco Thomas
632.	Dr. Shivshankar Tripathi
633.	Dr. Srinivas Udgata
634.	Shri Radha Krishna Upadhyaya Moodubelle
635.	Dr. Srinivasa S.R. Varadhan
636.	Dr. A.M. Vare
637.	Shri Krishnaswami Veeramani
638.	Prof. (Dr.) N. Venkatachar alias Bhashyam Swamy
639.	Smt. Roop Rekha Verma
640.	Dr. Anil Wilson

1	2	1	2
641.	Prof. Ji Xianlin	675.	Shri Sachin Ramesh Tendulkar
642.	Dr. Mahmood Zaki	676.	Shri Prabhakar Vaidya
643.	Shri Pankaj Advani	677.	Shri Lav Agarwal
644.	Major (Retd.) J.S. Ahluwalia	678.	Shri Ram Prakash Bagai
645.	Shri Vishwanathan Anand	679.	Dr. Utpal K. Banerjee
646.	Shri Parveen Bahl	680.	Shri Gopal Chandra Bhowmick
647.	Shri Ajeet Bajaj	681.	Shri Gelli Narayana Chetty
648.	Shri Dibyendu Barua	682.	Shri Kanhaiyalal T. Gollani
649.	Smt. Anjali Mandar Bhagwat	683.	Late Dr. Madan Mohan Jha
650.	Shri Baichung Bhutia	684.	Shri Safdar H. Khan
651.	Shri Abhinav Bindra	685.	Shri Sudhir Kumar
652.	Kum. Soma Biswas	686.	Shri N.K. Raghupathy
653.	Smt. Bula Chowdhury Chakraborty	687.	Dr. Siripurapu Kesava Rao
654.	Shri Moolchand Chowhan	688.	Shri B.S. Sodhi
655.	Ms. Chabungbam Rameshwori Devi	689.	Dr. Raghunandan Singh Tolia
656.	Ms. Nameirakpam Kunjarani Devi	690.	Prof. A. Vaidyanathan
657.	Sir Edmund Hillary	691.	Dr. S. Vedaraman
658.	Ms. Geetika Jakhar	692.	Shri Habib Ahmed
659.	Shri Devendra Jhajharia	693.	Dr. Erach K. Bharucha
660.	Shri Achanta Sharath Kamal	694.	Shri Lalit Kumar Joshi
661.	Ms. Mamta Kharb	695.	Shri Melhite Kenye
662.	Shri Balbir Singh Khullar	696.	Cdr. (Retd.) Kappadakunnel Stephen Mathews
663.	Smt. Sita Gusain Mehta	697.	Shri Gulam Mohamd Mir
664.	Shri Yasin Merchant	698.	Dr. Shirish Ramkrishna Puntambekar
665.	Ms. Rachita Mistry	699.	Dr. Khushalsingh Purohit
666.	Shri Jai Dip Mukherjee	700.	Shri Prakasha Tirumale Anantha Rangachar
667.	Shri Sharab Chandub Negi	701.	Dr. Gopal Singh Rawat
668.	Shri B. Ahesan Pasha alias Himalayan Basha	702.	J.P. Semwal
669.	Major Rajesh Pattu	703.	Shri Rajeev Sethi
670.	Ms. Indu Puri	704.	Dr. Rahul Shukla
671.	Shri Jaspal Rana	705.	Shri Sevantiial Shukla
672.	Miss Sradhanjali Samantaray	706.	Shri Shiv Varan Shukla
673.	Late Capt. Roop Singh	707.	Shri Jasdev Singh
674.	Ms. M Kokita Sudha	708.	Shri Rajveer Singh Tomar

1	2
709.	Smt. Pratibha Agrawal
710.	Shri Tafazzul Ali
711.	Smt. Amal Allana
712.	Pandit Tirath Ram Azad
713.	Smt. Shabana Azmi
714.	Dr. (Smt.) Vyjayanthimala Bali
715.	Ms. Uttara Baokar
716.	Smt. Gul Bardhan
717.	Shri Ram Lal Bareth
718.	Shri Madhur Bhandarkar
719.	Shri Govind Bhargava
720.	Shri Bhanu Bharti
721.	Smt. Rohini Bhate
722.	Smt. Sheila Bhatia
723.	Dr. Sobha Brahma
724.	Shri Moozhikkulam Kochukuttan Chakyar
725.	Shri Bhaskar Chandavarkar
726.	Prof. C.V. Chandrasekhar
727.	Smt. Kanwal Chaudri
728.	Shri Jonnalagadda Gurappa Chty
729.	Shri Khaled Choudhury
730.	Prof. Parmanand Choyal
731.	Ustad Rahim Fahimudding Dagar
732.	Dr. Aoiswarjya Kumar Das
733.	Shri Buddhadev Dasgupta
734.	Shri Vishwanath Govind Davari
735.	Smt. Shanta Dhananjayan
736.	Shri V.P. Dhananjayan
737.	Shrio Satya Dev Dubey
738.	Shri Suresh Dutta
739.	Shri Mahesh Eikunchwar
740.	Dr. (smt.) Helen Giri
741.	Prof. Tripunithura Viswanatha Gopalkrishnan
742.	Shri Jatin Goswami

1	2
743.	Shri Mohammad Zahoor Hashimi alias Khaiyyam
744.	Shri Keremane Shambhu Hegde
745.	Smt. Sabitri Heisnam
746.	Shri V. Sankara Iyer
747.	Smt. Rekha Jain
748.	Shri Shyamanand Jalan
749.	Smt. S. Janaki
750.	Smt. Yamunabai Vikram Javle alias Yamunabai Waikar
751.	Shri Thiruvizha Jayasankar
752.	Smt. B. Jayshree
753.	Pandit Ramashrey Jha
754.	Smt. Sarita Joshi
755.	Shri Brij Bhushan Lal Kabra
756.	Shri Dinkar Kaikini
757.	Shri Shaji Narayana Karunakaran
758.	Pandit Bhavani Shankar Kathak
759.	Shri Bansi Kaul
760.	Shri Moti Lal Kemmu
761.	Shri Shrinivas Vinayak Khale
762.	Ustad Ghulam Mustafa Khan
763.	Shri Vijay Kumar Kichlu
764.	Smt. Kalamandalam Kshemavathy
765.	Shri Mohammed Kutty alias Marmootty
766.	Dr. Shreeram Lagoo
767.	Shri Banamali Maharana
768.	Smt. Usha Malik
769.	Shri Abhay Narayan Mallick
770.	Shri Sakar Khan Manganiar
771.	Smt. Rukama Devi Manganiyar
772.	Shri Karaikudi R. Mani
773.	Shri Nedumbarambath Marath Narayana Marar alias Kuzhur Narayana Marar
774.	Shri Babu Lal Marotia

1	2	1	2
775.	Smt. Vijaya Farrokh Mehta	809.	Shri Kanattampilly Ayyappan Sadanandan alias Kedamangalam Sadanandan
776.	Pandit Uma Shankar Mishra	810.	Pandit Sharada Sahai
777.	Shri Manoj Mitra	811.	Smt. K. J. Sarasa
778.	Shri Badshah Miyan	812.	Shri Chukka Saththiah
779.	Shri Ghulam Mohammad	813.	Shri Vempati Chinna Satyam
780.	Shri Dwijen Mukherjee	814.	* Shri Amarapu Satyanarayana
781.	Shri V. Rama Murthy	815.	Dr. Vedantam Satyanaryana Sarma
782.	Shri Manilal Nag	816.	Prof. Sushil Kumar Saxena
783.	Shri P.K. Narayanan Nambiar	817.	Shri Ghulam Mohammad Saznawaz
784.	Shri S. Natarajan	818.	Smt. Zohra Segal
785.	Shri Kailash Chander Pandey	819.	Shri Narendra Sharma
786.	Shri Dharmiklal Chunilal Pandya	820.	Prof. Suresh Sharma
787.	Shri Kailash Pandya	821.	Dr. (Smt.) Jogamaya Shukla
788.	Shri Prabhakar Panshikar	822.	Shri Khangembam Mangi Singh
789.	Smt. Sushila Rani Patel	823.	Shri Sougajam Thanil Singh
790.	Shri Ram Ashish Pathak	824.	Shri Tapan Kumar Sinha
791.	Pandit Shyama Charan Pat	825.	Shri Badal Sircar
792.	Shri Dharendra Nath Pattnaik	826.	Shri Kottakkal Sivaraman
793.	Shri Pratap Pawar	827.	Pandit Bhajan Sopori
794.	Shri Virendra Prabhakar	828.	Shri Prodip Chandra Sorcar
795.	Shri Gangadhar Pradhan	829.	Shri Vadakkencheri Veeraraghava Subrahmanyam
796.	Shri Arjun Prajapati	830.	Shri Shashank Subramanyam
797.	Shri Shah Rasheed Ahmed Quadri	831.	Shri T.R. Subramanyam
798.	Shri Mavelikara S.R. Raju	832.	Smt. Pulapaka Susheela
799.	Sri Kuzhalmannam G. Ramakrishnan	833.	Smt. Kalpakam Swaminathan
800.	Smt. Bombay Jayashri Ramnath	834.	Pandit Suresh Talwalkar
801.	Dr. Ashok D. Rannade	835.	Shri Mahesh Tilekar
802.	Shri Durga Charan Ranbir	836.	Prof. Kamalesh Datta Tripathi
803.	Dr. (Smt.) G. Padmaja Reddy	837.	Shri Hari Uppal
804.	Dr. (Smt.) Kanak Rele	838.	Shri S.R.D. Vaidyanathan
805.	Shri Dulal Roy	839.	Smt. R. Vedavalli
806.	Shri Kumar Roy	840.	Mr. Francis Wacziarg
807.	Smt. Tiruvengadam Rukmini	841.	Dr. Kattassery Joseph Yesudas
808.	Ustad Kamal Sabri		

1	2
842.	Shri Ram Janam Yogi
843.	Shri O.P. Agarwal
844.	Shri Tej Lal Bharti
845.	Smt. Wincy Chacko
846.	Rev. (Dr.) Philipose Mar Chrysostom
847.	Shri Ab. Aziz Ganai
848.	Shri Pawan Kumar Gupta
849.	Late Shri Jagan Nath Kapur
850.	Shri Avdhash Kaushal
851.	Rev. (Dr.) Ferdinand Kayavil
852.	Shri Arvind Kejriwal
853.	Dr. Palaniappa Kupuswamy
854.	Shri Subhas Marriya
855.	Shri Mathunny Mathews
856.	Dr. Kurian John Melamparamb
857.	Dr. (Ms.) Kshama Metre
858.	Dr. Kunwar Singh Negi
859.	Shri Jagdish Chandra Paliwal
860.	Shri Prabhu Prasad Panigrahy
861.	Ms. Kousalya Periasamy
862.	Dr. Rayapu Ramesh Babu
863.	Dr. Leo Rebello
864.	Shri Madan Mohan Sabharwal
865.	Shri Vikramjit Singh Sahney
866.	Shri S. Ganesh Sastry
867.	Dr. Ramasray Singh
868.	Prof. B. Sivaramakrishnan
869.	Smt. Nafisa Ali Sodhi
870.	Shri Kishore Rameshwerji Soni
871.	Smt. Sugathakumari
872.	Shri Bhupinder Singh Suri
873.	Shri Jitendra Kumar Tripathi
874.	Shri Mian Bashir Ahmed
875.	Prof. Kurmana S. Chalam

1	2
876.	Justice (Dr.) Vijaykumar S. Malimath
877.	Justice (Retd.) Kan Singh Parihar
878.	Smt. Rosamma Punnoose
879.	Shri Parupudi Rama Mohan Rao
880.	Shri Viren J. Shah
881.	Dr. Yalamanchili Sivaji
882.	Prof. K.V. Thomas
883.	Wg. Cdr. (Retd.) Chandra Datt Upadhyay
884.	Dr. Manindra Agrawal
885.	Prof. M. Anandakrishnan
886.	Prof. Gautam Barua
887.	Shri Ashok Kumar Baweja
888.	Prof. (Dr.) Samir K. Brahmachari
889.	Shri Santipada Gon Chaudhuri
890.	Shri Mohinder Singh Grewal
891.	Shri Bhavarial Hiralal Jain
892.	Dr. Anil Kakodkar
893.	Dr. Jagdish Chand Katyal
894.	Prof. Arvind Kumar
895.	Prof. Goverdhan Mehta
896.	Dr. Abanish Panda
897.	Prof. Ashok Parthasarathi
898.	Dr. Killampalli Srinivasa Rao
899.	Prof. (Dr.) Panjab Singh
900.	Dr. Sant Singh Virmani
901.	Dr. V. Prasanna Bhatt
902.	Shri Jaspal Bindra
903.	Shri Hiralal Chopra
904.	Ms. Homai Ardeshir Daruwalla
905.	Shri Adi Godrej
906.	Mr. David I. Hudson
907.	Shri M.C. Jacob
908.	Shri Rajendra Prasad Mody
909.	Shri Krishna Pillai Ravindranathan Nair

1	2
910.	Shri Prithvi Raj Singh Oberoi
911.	Shri Kesari Patil
912.	Shri Deepak Puri
913.	Dr. Shailendra Kumar Tamotia
914.	Dr. Iqbal Sing Ahuja
915.	Dr. Suman Bhandari
916.	Dr. Kotturathu Mammen Cherian
917.	Dr. Tony Fernandez
918.	Prof. (Dr.) Satish Jain
919.	Prof. (Dr.) Hariram Jhunjhunwala
920.	Dr. R.N. Kaira
921.	Dr. Ajay Kumar Kriplani
922.	Prof. (Ms.) Alka Kriplani
923.	Dr. Arvind Lal
924.	Dr. Purshotam Lal
925.	Dr. Zile Singh Meharwal
926.	Prof. Dr. (Smt.) Manjua Gita Mishra
927.	Dr. Deepak Natarajan
928.	Dr. Prabhu Dayal Nigam
929.	Dr. Tsering Nurboo
930.	Dr. Sanjay Narahari Oak
931.	Dr. Yogendra K. Paharia
932.	Prof. Dr. (Smt.) Lekha Adik Pathak
933.	Dr. Jagdish Prasad
934.	Dr. Anil Kumar Rai
935.	DR. Ashok Rajgopal
936.	Dr. Devarajan Ramanathan
937.	Dr. Anumolu S. Rama Rao
938.	Dr. (Smt.) Malvika Sabharwal
939.	Prof. (Dr.) Bhupendra Kumar Singh Sanjay
940.	Dr Deepak Sehgal
941.	Dr. Utpal Kant Singh
942.	Dr. Indu Bhushan Singh
943.	Dr. Ram Sharan Sinha

1	2
944.	Dr. Govindan Vijayaraghavan
945.	Dr. Panniampally Krishna Raghava Warriar
946.	Shri Rajendra Awasthy
947.	Dr. Baburao Rajshri Bagul
948.	Prof. Viswanadhuni Balamohandas
949.	Shri Bashir Ahmed Bashir
950.	Dr. Jayantilal Bhandari
951.	Dr. Birendranath Datta
952.	Shri Dadudan Pratapdan Gadhvi
953.	Shri Asoke K. Ghosh
954.	Dr. Krishan Kumar Goswami
955.	Dr. Vagish Goswami
956.	Dr. Prem Singh Jina
957.	Prof. (Dr.) Sureshachandra Govindlal Kantawala
958.	Dr. Naduvilakathu Ahamed Karim
959.	Shri Laxmandas Keswani
960.	Shri Shamsheer Ahmed Khan
961.	Shri Ottaplakkal Neelakantha Velu Kurup
962.	Shri M.S. Mani
963.	Shri Alok Mehta
964.	Prof. Vrajendra Raj Mehta
965.	Shri Nand Kishore Nautiyal
966.	Shri Farooq Nazki
967.	Shri Shitala Pandey alias Sameer
968.	Prof. (Dr.) Mohan Ramamurthi alias Era Mohan
969.	Dr. Jankay Bapu Reddy
970.	Shri Remilla Surya Prakash Sastry
971.	Shri Pralhad Madhav Sawant
972.	Shri Rajendra Bahadur Seth alias Shreepradeep
973.	Shri Kanhaiyalal Sethia
974.	Dr. Ram Dutt Sharma
975.	Prof. (Dr.) Ram Sharan Sharma
976.	Prof. (Dr.) Prabhakar Shastri
977.	Shri Vijay Dutt Shridhar

1	2
978.	Smt. Shanta Serbjeet Singh
979.	Shri S.A. Subramanyam
980.	Shri Mohammad Yousuf Taing
981.	Prof. Sukhadeo Thorat
982.	Shri Sreedhara Rao Timmaraju
983.	Dr. Jitendra Udhamपुरi
984.	Smt. Leela Venkataraman
985.	Ms. Bobby Aloysius
986.	Shri Joginder Singh Bedi
987.	Prof. Ravindra Nath Chaturvedi
988.	Shri Bhupeshkumar P. Modi
989.	Shri Amulya Sen
990.	Shri Jagjit Singh
991.	Shri Raja Randhir Singh
992.	Shri A.K. Gupta
993.	Shri Inderjeet S. Khanna
994.	Shri S.R. Khopde
995.	Shri C.K. Kochukoshy
996.	Shri D.K. Kotia
997.	Shri K. Padmanabhaiah
998.	Shri Gulabrao Dharmu Pol
999.	Late Shri Om Prakash Rathor
1000.	Miss Parveen Talha
1001.	Shri V. Vaikunth
1002.	Vice Admiral (Retd.) P.S. Das
1003.	Late Shri Chinmoy Ghose
1004.	Shri S. Gopalakrishnan
1005.	Prof. Syed Iqbal Hasnain
1006.	Lt. Gen. (Retd.) Amarjit Singh Kalkat
1007.	Maj Gen. (Retd.) Afsir Karim
1008.	Rear Admiral (Retd.) K.R. Menon
1009.	Shri D. Mukundan alias Naghai Mukundan
1010.	Lt. Gen. (Retd.) Satish Nambiar
1011.	Lt. Gen. (Retd.) Vasantha Rao Raghavan
1012.	Lt. Gen. (Retd.) Aditya Singh
1013.	Dr. (Smt.) Kapila Vatsyayan
1014.	Shri K. Vaman Kamath

1	2
1015.	Dr. (Smt.) Bina Agarwal
1016.	Prof. Kaushik Basu
1017.	Shri Meghnad Desai
1018.	Dr. Isher Judge Ahluwalia
1019.	Shri P.N. Dhar
1020.	Dr. (Smt.) Gita Piramal
1021.	Shri Aamir Hussain Khan
1022.	Dr. (Prof.) Soma Raju Bhupathiraju
1023.	Dr. J.P.S. Sawhney
1024.	Shri Devi Prasad Shetty
1025.	Shri Remo Fernandes
1026.	Ms. Sunita L. Williams
1027.	Shri Mahendra Singh Dhoni
1028.	Shri Mario De Miranda
1029.	Shri Raghav Bahl
1030.	Prof. (Dr.) Surendra Singh Yadav
1031.	Shri Vikram Pandit
1032.	Shri Pranab Mukherjee
1033.	Prof. Dr. (Smt.) Leela Omcherry
1034.	Shri Kekoo M. Gandhi
1035.	Justice Rajinder Sachar
1036.	Dr. Ellatuvalapil Sreedharan
1037.	Dr. Raman Kapur
1038.	Ms. Barkha Dutt
1039.	Shri Vinod Dua
1040.	Shri Lakshmi Niwas Mittal
1041.	Shri Ratan Naval Tata
1042.	Shri Nagavara Ramarao Narayana Murthy
1043.	Shri Manoj Night Shyamalan
1044.	Shri Chandrasekhar Dasgupta
1045.	Shri V.P. Ramachandran
1046.	Shri D.R. Mehta
1047.	Dr. Vasant Ranchhod Gowariker
1048.	Dr. Rajendra Kumar Pachauri
1049.	Smt. Colette Mathur
1050.	Ms. Sentila T. Yanger
1051.	Dr. Randhir Sud

Statement-II**Name of the Persons Approved for Padma Awards 2008**

Sl.No.	Name	Discipline	State / Domicile
1	2	3	4
Padma Vibhushan			
1.	Ms. Asha Bhosle	Art	Maharashtra
2.	Justice (Dr.) A.S. Anand	Public Affairs	Uttar Pradesh
3.	Shri P.N. Dhar	Public Affairs	Delhi
4.	Shri Pranab Mukherjee	Public Affairs	Delhi
5.	Dr. E. Sreedharan	Science and Engineering	Delhi
6.	Dr. Rajendra Kumar Pachauri	Science and Engineering	Delhi
7.	Late Mr. Edmund Hilary (Posthumous)	Sports	New Zealand
8.	Shri Sachin Ramesh Tendulkar	Sports	Maharashtra
9.	Shri Viswanathan Anand	Sports	Tamil Nadu
10.	Shri Lakshmi Narayan Mittal	Trade and Industry	UK
11.	Shri N.R. Narayana Murthy	Trade and Industry	Karnataka
12.	Shri P.R.S. Oberoi	Trade and Industry	Delhi
13.	Shri Ratan Naval Tata	Trade and Industry	Maharashtra
Padma Bhushan			
1.	Late Shri Amarnath Sehgal (Posthumous)	Art	Delhi
2.	Ustad Asad Ali Khan	Art	Delhi
3.	Smt. P. Susheela	Art	Tamil Nadu
4.	Ustad Rahim Fahimuddin Dagar	Art	Delhi
5.	Prof. Sushil Kumar Saxena	Art	Delhi
6.	Shri Chandrashekhar Dasgupta	Civil Service	Delhi
7.	Shri K. Padmanabiah	Civil Service	Delhi
8.	Shri V. Ramachandran	Civil Service	Kerala
9.	Shri Jasdev Singh	Commentary & Broadcasting	Delhi
10.	Prof. Brijinder Nath Goswamy	Literature and Education	Chandigarh
11.	Prof. Ji Xianlin	Literature and Education	China
12.	Prof. Kaushik Basu	Literature and Education	USA
13.	Prof. (Smt.) Padma Desai	Literature and Education	USA
14.	Shri Ravindra Kelekar	Literature and Education	Goa

1	2	3	4
15.	Dr. (Smt.) Shayama Chona	Literature and Education	Delhi
16.	Shri Shri Lal Shukla	Literature and Education	Uttar Pradesh
17.	Dr. Srinivasa S.R. Varadhan	Literature and Education	USA
18.	Prof. T.K. Oommen	Literature and Education	Haryana
19.	Prof. (Dr.) Jagjit Sing Chopra	Medicine	Chandigarh
20.	Prof. Nirmal Kumar Ganguly	Medicine	Delhi
21.	Mian Bashir Ahmed	Public Affairs	Jammu & Kashmir
22.	Lord Meghnad Desai	Public Affairs	UK
23.	Late Mr. Yuli Mikhailovitch Vorontsov (Posthumous)	Public Affairs	Russia
24.	Prof. Asis Datta	Science and Engineering	Delhi
25.	Prof. Sukh Dev	Science and Engineering	Delhi
26.	Mrs. Sunita Williams	Science and Engineering – Astronautics	USA
27.	Dr. Vasant Gowarikar	Science and Engineering	Maharashtra
28.	Shri D.R. Mehta	Social Work	Rajasthan
29.	Mr. Dominique Lapierre	Social Work	France
30.	Dr. (MS.) Inderjit Kaur	Social Work	Punjab
31.	Shri Suresh Kumar Neotia	Trade and Industry and Social Work	Delhi
32.	Shri Baba Neeikanth Kalyani	Trade and Industry	Maharashtra
33.	Shri K.V. Kamath	Trade and Industry	Maharashtra
34.	Shri Shiv Nadar	Trade and Industry	Tamil Nadu
35.	Shri Vikram Pandit	Trade and Industry	USA
Padma Shri			
1.	Shri Gangadhar Pradhan	Art	Orissa
2.	Mr. Gennadi Mikhailovich Pechinkov	Art	Russia
3.	Pandit Gokulotsavji Maharaj	Art	Madhya Pradesh
4.	Shri Hans Raj Hans	Art	Punjab
5.	Dr. (Smt.) Helen Giri	Art	Meghalaya
6.	Shri Jatin Goswami	Art	Assam
7.	Shri Jawahar Wattal	Art	Delhi
8.	Shri John Martin Nelson	Art	Chhattisgarh

1	2	3	4
9.	Shri Jonnalagadda Gurappa Chetty	Art	Andhra Pradesh
10.	Shri Kekoo M. Gandhi	Art	Maharashtra
11.	Smt. Madhuri Dixit	Art	Maharashtra
12.	Shri Mangala Prasad Mohanty	Art	Jharkhand
13.	Shri Manoj Night Shyamalan	Art	USA
14.	Ms. Meenakshi Chitharanjan	Art	Tamil Nadu
15.	Shri Mozhikkulam Kochukuttan Chakyar	Art	Kerala
16.	Shri P.K. Narayanan Nambiar	Art	Kerala
17.	Shri Pratap Pawar	Art	UK
18.	Smt. Sabitri Heisnam	Art	Manipur
19.	Ms. Sentila T. Yanger	Art	Nagaland
20.	Dr. Sirkazhi G. Sivachidambaram	Art	Tamil Nadu
21.	Shri Tom Alter	Art	Maharashtra
22.	Prof. Yella Venkateswara Rao	Art	Andhra Pradesh
23.	Ms. Barkha Dutt	Journaslim	Delhi
24.	Shri Rajdeep Dilip Sardesai	Journaslim	Delhi
25.	Shri Vinod Dua	Journaslim	Delhi
26.	Prof. Amitabh Mattoo	Literature and Education	Jammu & Kashmir
27.	Shri Balasubramanian Sivanthi Adithan	Literature and Education	Tamil Nadu
28.	Shri Bholabhai Patel	Literature and Education	Gujarat
29.	Dr. (Smt.) Bina Agarwal	Literature and Education	Delhi
30.	Prof. (Dr.) K.S. Nisar Ahmed	Literature and Education	Karnataka
31.	Dr. (Smt.) M. Leelavathy	Literature and Education	Kerala
32.	Dr. Nirupam Bajpai	Literature and Education	USA
33.	Dr. Srinivas Udgata	Literature and Education	Orissa
34.	Prof. Sukhadeo Throat	Literature and Education	Delhi
35.	Shri Surjya Kanta Hazarika	Literature and Education	Assam
36.	Dr. Vellayani Arjunan	Literature and Education	Kerala
37.	Mohammad Yousuf Taing	Literature and Education	Jammu & Kashmir
38.	Haji Kaleem Ullah Khan	Mango Plantation and Grafting	Uttar Pradesh
39.	Dr. A. Jayanta Kumar Singh	Medicine	Manipur
40.	Prof. (DR.) Arjunan Rajasekaran	Medicine	Tamil Nadu

1	2	3	4
41.	Prof. (Dr.) C.U. Velmuugendran	Medicine	Tamil Nadu
42.	Dr. Deepak Sehgal	Medicine	Delhi
43.	Prof. (Dr.) Dinesh K. Bhargava	Medicine	Delhi
44.	Dr. Indu Bhushan Sinha	Medicine	Bihar
45.	Dr. Kelki R. Mehta	Medicine	Maharashtra
46.	Dr. (Smt.) Malvika Sabharwal	Medicine	Delhi
47.	Dr. Mohan Chandra Pant	Medicine	Uttar Pradesh
48.	Dr. Rakesh Kumar Jain	Medicine	Uttarakhand
49.	Dr. Raman Kapur	Medicine	Delhi
50.	Dr. Randhir Sud	Medicine	Delhi
51.	Dr. Shyam Narayan Arya	Medicine	Bihar
52.	Prof. (Dr.) Surendra Singh Yadav	Medicine	Delhi
53.	Dr. Tatyrao Pundlikrao Lahane	Medicine	Maharashtra
54.	Dr. Tony Fernandez	Medicine	Kerala
55.	Smt. Colette Mathur	Public Affairs	Switzerland
56.	Shri Bhavarlal Hiralal Jain	Science and Engineering	Maharashtra
57.	Dr. Joseph H. Hulse	Science and Engineering	Canada
58.	Prof. Kasturi Lal Chopra	Science and Engineering	Delhi
59.	Dr. Sant Singh Virmani	Science and Engineering	USA
60.	Shri Kailash Chandra Agarwal	Social Work	Rajasthan
61.	Sister Karuna Mary Braganza	Social Work	Maharashtra
62.	Dr. (Smt.) Kshama Metre	Social Work	Himachal Pradesh
63.	Dr. Kutikuppala Surya Rao	Social Work	Andhra Pradesh
64.	Shri Madan Mohan Sabharwal	Social Work	Delhi
65.	Dr. (Ms.) Sheela Barthakur	Social Work	Assam
66.	Shri V.R. Gowrishankar	Social Work	Karnataka
67.	Shri Vikramjit Singh Sahney	Social Work	Delhi
68.	Shri Yousuf Ali Musaliamveettil Abdul Kader	Social Work	UAE
69.	Shri Baichung Bhutia	Sports	Sikkim
70.	Ms. Bula Chowdhury Chakraborty	Sports	West Bengal
71.	Dr. Amit Mitra	Trade and Industry	Delhi

[English]

Forest Land for Mining Activities

3363. SHRI BHAILAL: Will the Minister of MINES be pleased to state:

(a) whether the Government has leased out the forest land for mining activities;

(b) if so, the details of the total area of forest land leased out for mining alongwith the terms and conditions in this regard, State-wise;

(c) whether the mining agencies are following the terms and conditions;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) to (e) States are the owners of minerals and mining leases are granted by the State Governments. The State Governments lease out the forest land for mining activities. The State-wise details of the total area of forest land leased out for mining as per information available with Indian Bureau of Mines is given in the enclosed Statement. The terms and conditions in this regard are governed by the provisions of the Forest (Conservation) Act, 1980 and Forest (Conservation) Rules, 1981 which are to be complied by all mining lessees carrying out their operations in forest land.

Statement

Sl.No.	Name of the State	Total Forest land leased out for existing working & non-working mines as on 1.4.2007 (in hectares)
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1	2	3
1.	Andhra Pradesh	2312.546
2.	Arunachal Pradesh	Nil
3.	Assam	268.00
4.	Goa	22586.33
5.	Bihar	12837 *
6.	Jharkhand	
7.	Gujarat	1905.783
8.	Punjab	Nil
9.	Delhi	Nil
10.	Haryana	Nil

1	2	3
11.	Rajasthan	28373.0232
12.	Karnataka	32931.798
13.	Kerala	247.55
14.	Maharashtra	7645.63
15.	Orissa	40536.854
16.	Chhattisgarh	6791.332
17.	Madhya Pradesh	685.357
18.	Uttar Pradesh	79.130
19.	Tamil Nadu	471.29
20.	Uttarakhand	236.718
21.	Himachal Pradesh	744.3632
22.	Meghalaya	100.00
23.	Sikkim	1.80
24.	West Bengal	Nil
25.	Tripura	Nil
26.	Mizoram	Nil
27.	Manipur	Nil
28.	Jammu and Kashmir	Not Available

* Disaggregated figures not available.

Survey on the After Effects of Tsunami

3364. SHRI RAMDAS ATHAWALE: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether any survey has been conducted by the Scientists of his Ministry on the after effects of Tsunami;

(b) if so, the details thereof;

(c) the funds provided for the purpose;

(d) whether any foreign assistance has been taken in this regard; and

(e) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI KAPIL SIBAL): (a) and (b) Yes, Sir. Integrated Coastal and Marine Area Management (ICMAM) under this ministry co-ordinated a Project 'Mapping of areas of inundation' immediately after the tsunami of 26th December 2004. Under this project a

detailed field survey on extent of inundation, run up heights and coastal geomorphologic changes was done to assess the impact of tsunami in specific coastal areas of Tamil Nadu, Andhra Pradesh, Kerala and Andaman & Nicobar Islands. This study included Tsunami inundation mapping and critical area identification, water quality Studies in Tsunami Affected Areas, Post – Tsunami sediment characteristics. Satellite remote sensing data was used for generating the geomorphology and land use maps and Real Time Kinematic – Global Positioning System (RTK-GPS) for capturing the elevation information. Above information were integrated in Geographic Information System (GIS) environment to generate maps and related statistics.

The Survey of India under the Dept. of Science and Technology also carried out Post Tsunami Geodetic Studies for ascertaining horizontal and vertical displacement of Andaman & Nicobar Islands. As a part of these Geodetic Survey operations, High Precision Leveling and GPS observations alongwith the gravity observations have been carried out.

(c) This study and surveys were conducted as a part of ongoing programmes, so no separate funds were provided for this purpose by this ministry.

(d) No, Sir.

(e) Doesn't arise.

Child Labour in the Manufacturing Units of Export Items

3365. SHRI KISHANBHAI V. PATEL:
SHRI SUGRIB SINGH:
SHRI DALPAT SINGH PARSTE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has prepared or chalked out any plan aiming to institute a social audit of the manufacturing units found to be violating child labour laws in the supply of sensitive export items in the light of a US Gazette notification as reported in "The Time of India" dated March 16, 2008;

(b) if so, the details thereof;

(c) whether the National Commission for Protection of Child Rights proposes to interact with Export Promotion Councils in this regard;

(d) if so, the details thereof; and

(e) the extent to which the targets of export of the country are likely to be affected?

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): (a) and (b) While there is no specific proposal for social audit in export oriented industries with a view to eliminating child labour from such industries, necessary steps are taken under the existing laws to prevent child labour in prohibited occupations and process.

(c) and (d) National Commission for Protection of Child Rights interacts with a large number of organisations and individuals on the issue of child rights, however no programme has been finalized for interaction with Export Promotion Councils.

(e) Targets of export are not likely to be affected.

...(Interruptions)

[English]

MR. SPEAKER: There are just two announcements which I have to make.

...(Interruptions)

[Translation]

MR. SPEAKER: I will read only a message from the President. I am not taking up any business of the House.

...(Interruptions)

11.30 hrs.

At this stage Kunwar Devendra Singh Yadav and some Hon'ble Members came and stood on the floor near the Table of the House.

MR. SPEAKER: You please listen.

...(Interruptions)

MR. SPEAKER: What is this going on?

...(Interruptions)

MR. SPEAKER: Will you not allow me to say as to what message has been sent by the President?

...(Interruptions)

11.30 hrs.

MESSAGE FROM PRESIDENT

[English]

MR. SPEAKER: I have to inform the House that I have received the following message dated the 6th March, 2008 from the hon. President:-

"I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 25th February, 2008."

...(Interruptions)

11.31 ½ hrs.

RESIGNATION BY MEMBER

[English]

MR. SPEAKER: I have to inform the House that on 18th March, 2008, I received letter dated 10th March, 2008, from Shri Purno Agitok Sangma, an elected Member from Tura Parliamentary Constituency of Meghalaya, resigning from the membership of Lok Sabha with immediate effect.

I have accepted his resignation with effect from 20th March, 2008.

...(Interruptions)

[English]

MR SPEAKER: Hon. Members, it seems that many hon. Members are concerned about the issue of price rise.

...(Interruptions)

MR. SPEAKER: The names of those who raise slogans maybe noted down. There is already a list of business for the House today. I request you all to please cooperate.

...(Interruptions)

MR. SPEAKER: You may make your observations in the discussion. You can contribute at that time. It seems that you are not in a mood to work. You are not going to discuss a very important subject.

I adjourn the House to meet at 11 a.m. on the 16th of April, 2008.

11.32 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 16, 2008/Chaitra 27, 1930 (Saka).

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**Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in
Lok Sabha (Twelfth Edition) and Printed by Sunlight Printers, Delhi - 110006**
